



**TAMIL NADU LEGISLATIVE ASSEMBLY
(TWELFTH ASSEMBLY)**

**REVIEW
2001-2006**

2010
Legislative Assembly Secretariat
Chennai-600 009

Tamil Nadu Legislative Assembly

(Twelfth Assembly)

REVIEW

2001-2006

PREFACE

The review contains a complete and comprehensive, albeit in a condensed form, narration of work turned out by the Twelfth Tamil Nadu Legislative Assembly. It also contains a lot of general information about the origin of the State legislature, the Assembly Chamber, Members, etc. The previous Reviews in this series brought out in 1952, 1957, 1962, 1967, 1971, 1977, 1980, 1985, 1988, 1991 and 1996 proved to be valuable books of reference.

The very object of this Review is mainly to give a complete and concise summary of business transacted by the Twelfth Tamil Nadu Legislative Assembly from 14th May 2001 to 12th May 2006. This Review also covers a brief account of work done by the various Legislature Committees, the activities of the Tamil Nadu Branch of Commonwealth Parliamentary Association and a short Administrative Report of the Legislative Assembly Secretariat, references to the Rules of Procedure are also given at the beginning of each chapter, wherever necessary.

A few photographs taken on important occasions such as Governor's Address, Presentation of Budget, have also been included.

This publication, it is hoped, will be found useful as a book of reference to the Secretariat and of interest to all those desirous of knowing the work turned out by the Twelfth Assembly.

Any suggestion to make this publication more useful will be thankfully received and incorporated in the next Review.

Secretariat,
Chennai-600009.

M. SELVARAJ,
Secretary.

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REVIEW OF THE WORK TRANSACTED BY THE TWELFTH
TAMIL NADU LEGISLATIVE ASSEMBLY (2001-2006)

CHAPTER I

THE STATE LEGISLATURE - ORIGIN AND EVOLUTION

1. BRIEF HISTORY BEFORE INDEPENDENCE

The present Tamil Nadu is the residuary part of the then erstwhile Madras Presidency. The said Presidency comprised of the present Tamil Nadu, some parts of the present State of Orissa, Kerala, Karnataka and present Andhra Pradesh excluding the former native State of Nizam. Besides Madras Presidency, there were two other Presidencies, viz., Presidency of Bombay and Presidency of Calcutta. Each of the Presidency was in charge of a Governor. To start with, the Presidencies were independent of each other, but the Regulating Act, 1773 termed the Governor of Bengal as Governor General of Bengal and made him the supreme head of all the Presidencies. At the same time, the legislative power in the Presidencies was also recognised. This State of thing, was however, discontinued by the Charter Act of 1833 which concentrated all the legislative powers in the Governor-General-in-Council and deprived the local Governments viz. Presidencies of their power of the independent Legislation. The Indian Councils Act of 1861 restored the Legislative Powers taken away by the Charter Act of 1833. The Legislature of the Madras Presidency was given the power to make the laws for the "peace and good Government". The Provincial Legislative Council was constituted by the addition to the Governor's Executive Council of 4 to 8 ad hoc members of whom at least half were to be non-officials nominated by the Governor for a period of two years and the Advocate-General. The Provincial Legislative Council could not interfere with the laws passed by the Central Legislature. All Bills passed by the Provincial Councils required the assent of the Governor General and even after that, they could be disallowed by the queen to whom they had to be referred to.

The Indian Councils Act of 1909 enlarged the Legislative Council of the province from 20 to 50. The Legislative council for the first time,

was elected by an indirect election resulting in non-official majority in the House for the first time.

The first conscious advance in the direction of Responsible Government was the reform of 1919 known as Montague / Chelmsford Reforms.

The Madras Legislative Council was set up in 1921 under the Government of India Act, 1919. The Term of the Council was for a period of three years. It consisted of 132 Members of which 34 were nominated by the Governor and the rest were elected. It met for the first time on the 9th January 1921 at Fort St. George, Madras. The Council was inaugurated by the Duke of Cannaught, a paternal uncle of the King of England, on the 12th January 1921 on the request made by the Governor Lord Wellington. The Governor addressed the Council on the 14th February 1921. The Second and Third Councils, under this Act were constituted after the general elections held in 1923 and 1926 respectively. The fourth Legislative Council met for the first time on the 6th November 1930 after the general elections held during the year and its life was extended from time to time and it lasted till the provincial autonomy under the Government of India Act, 1935 came into operation.

The Government of India Act, 1935 marked the next stride in the evolution of Legislatures. The Act provided for an All India Federation and the constituent units of the Federation were to be the Governor's Province and Indian States. The Act established a bi-cameral Legislature in the Province of Madras as it was then called with a Legislative Assembly consisting of 215 Members and Legislative Council having 56 Members.

The first Legislative Assembly under this Act was constituted in July 1937 after general elections. The Legislature consisted of the Governor and the two Chambers called the Provincial Legislative Council and the Provincial Legislative Assembly. The Legislative Council was a permanent body not subject to dissolution, but, as nearly as one-third of the Members thereon retired every three years. It consisted of not less than 54 and not more than 56 members composed of 35 General Seats, 7 Mohameddan Seats, 1 European Seat, 3 Indian

Christian Seats and not less than 8 and not more than 10 nominated by the Governor. The Legislative Assembly consisting of 215 Members of which, 146 were elected from general seats of which 30 seats were reserved for Scheduled Castes. The number of seats to be filled by persons chosen to represent various electorates are, 1 for Backward Areas and Tribes, 28 for Mohameddians, 2 for Anglo-Indians, 3 for Europeans, 8 for Indian Christians, 6 for Representatives of Commerce and Industry, etc., 6 for Landholders, 1 for University, 6 for representatives of Labour and 8 for Women of which 6 were general.

Although the Government of India Act was passed in 1935, only that part relating to the Provinces came into operation in 1937. The Congress Party in the Legislature formed the Government in July 1937. The Ministry, however, resigned in October 1939 due to the proclamation of emergency on account of World War II and the Legislature ceased to function. After the war was over, General elections were held in March 1946 under the Government of India Act, 1935. The First Session of the Second Legislative Assembly under the Government of India Act 1935 constituted in 1946, met on the 24th May 1946.

Then came the Indian Independence Act, 1947, under which two independent Dominions known respectively as India and Pakistan were created and Paramountcy of the British Crown lapsed and the power of British Parliament to legislate for India ceased. The Provincial Legislatures elected under the Government of India Act, 1935 were empowered to function as such subject to certain adaptations and modifications until the Constitution came into force. The Constitution of India came into force with effect from the 26th January 1950 and the existing Legislatures was allowed to function as Provincial Legislatures.

2. DEVELOPMENT AFTER INDEPENDENCE

The First Legislature of the erstwhile Madras State under the Constitution of India was constituted on 1st March 1952, after the first General Elections held in January 1952 on the basis of adult suffrage.

According to the Delimitation of Parliament and Assembly Constituencies (Madras) Order, 1951 made by the President under sections 6 and 9 of the Representation of the People Act, 1950, the then Composite Madras Assembly consisted of 375 seats to be filled by election distributed in 309 Constituencies - 243 single member Constituencies, 62 double member Constituencies in each of which a seat had been reserved for Scheduled Castes and four-two member Constituencies in each of which a seat had been reserved for Scheduled Tribes. Three seats were uncontested. The elections were contested only in respect of remaining 372 seats and one Member was nominated by the Governor under Article 333 of the Constitution to represent Anglo-Indians.

On the 1st October 1953, a separate Andhra State consisting of the Telugu speaking areas, of the Composite Madras State was formed and the Kannada Speaking area of Bellary District was also merged with the then Mysore State with effect from the above date and as a consequence, the strength of the Assembly was reduced to 231. The States Reorganisation Act, 1956 came into effect from the 1st November 1956 and consequently the constituencies in the erstwhile Malabar Districts were merged with the Kerala State and as a consequence the strength of the Assembly was further reduced to 190. The Tamil speaking area of Kerala (the present Kanniyakumari District) and Shencottah taluk were added to Madras State. Subsequently, according to the State Reorganisation Act, 1956, the strength of the Madras Legislative Assembly was raised to 205 distributed in 167 territorial constituencies, 37 two-member constituencies in each of which a seat had been reserved for Scheduled Castes and one two-member constituency in which a seat had been reserved for Scheduled Tribes.

The Second Legislative Assembly which was constituted on the 1st April 1957 after the General Elections, held in March 1957 consisted of 205 elected Members besides one nominated Member. During the term of the Assembly in 1959, as result of the adjustment of Boundaries between Andhra Pradesh and the Madras (Alteration of Boundaries) Act, 1959, one member from the Andhra Pradesh Legislative Assembly

was allotted to Madras and consequently the strength of the Madras Assembly was increased to 206.

During 1961, by the Two-Member Constituencies (Abolition) Act, 1961, the 38 double-member Constituencies were abolished and an equal number of single member constituencies were reserved for Scheduled Castes and Scheduled Tribes. However, there was no change in the strength of territorial constituencies in Madras Assembly which had remained as 206.

The Third Assembly was constituted on the 3rd March 1962 after the General Elections held in February, 1962. The strength of the Assembly continued to be 206. By the Delimitation of Parliamentary and Assembly constituencies Order, 1965, the number of territorial constituencies in Madras was increased to 234, out of which forty-two seats were reserved for Scheduled Castes and two seats for Scheduled Tribes besides one member nominated by the Governor from the Anglo Indian Community under Article 333 of the Constitution of India.

3. CHANGE IN NOMENCLATURE.

The Fourth Assembly was constituted on the 1st March 1967 after the General Elections held in February, 1967. It consisted of 234 territorial Constituencies of which 42 had been reserved for the Scheduled Castes and 2 for Scheduled Tribes besides one nominated Member. During the term of this Assembly on the 18th July 1967, the House by a resolution unanimously adopted and recommended that steps be taken by the State Government to secure necessary amendment to the Constitution of India to change the name of Madras State as "Tamil Nadu". Accordingly, the Madras State (Alteration of Name) Act, 1968(Central Act 53 of 1968) was passed by the Parliament and came into force on the 14th January, 1969. Consequently, the nomenclature "Madras Legislative Assembly" was changed into "Tamil Nadu Legislative Assembly".

From 1967 onwards, the strength of the Assembly continued to remain as 234 besides a nominated member.

The Fifth Assembly was constituted on 15th March, 1971 after the General Elections held in March, 1971. It consisted of 234 elected members of which 42 seats were reserved for Scheduled Castes and 2 for Scheduled Tribes besides one nominated member. Before the expiry of the period of the Assembly, the President by a Proclamation issued on the 31st January, 1976, under Article 356 of the Constitution, dissolved the Fifth Assembly and imposed President's Rule for the first time in Tamil Nadu.

After the General Elections held in June 1977, the Sixth Assembly was constituted on the 30th June 1977. It consisted of 234 territorial constituencies as delimited in the order of Delimitation Commission No. 31, dated 1st January 1975 with reference to 1971 Census population figures, of which 42 seats were reserved for the Scheduled Castes and 2 seats reserved for Scheduled Tribes. Before the expiry of the period of Assembly, the President by a Proclamation issued on the 17th February 1980 under Article 356 of the Constitution, dissolved the Sixth Assembly and imposed President's Rule in Tamil Nadu.

During the year 1979, '157. Uppliyapuram General Constituency' was converted into, '157. Uppliyapuram (S.T.) Constituency' by way of an amendment to the Delimitation of Parliamentary and Assembly Constituencies Order, 1976 (Without altering the extent of any constituency given in such order).

The Seventh Assembly was constituted on the 9th June 1980 after the General Elections held in May 1980 for the constituencies delimited on the basis of the Census Population of 1971. It consisted of 234 Assembly constituencies out of which forty-two seats were reserved for Scheduled Castes and three seats for Scheduled Tribes.

The Eighth Assembly was constituted on the 16th January 1985 after the General Elections held on the 24th December, 1984. Before the expiry of the period of Assembly, the President by a Proclamation issued on the 30th January 1988 under Article 356 of the Constitution, dissolved the Eighth Tamil Nadu Legislative Assembly and imposed President's Rule in Tamil Nadu.

During the term of Eighth Assembly, a Government resolution seeking to abolish the Legislative Council was moved and adopted by the House on the 14th May, 1986.

Thereafter, Tamil Nadu Legislative Council (Abolition) Bill, 1986 was passed by both the Houses of Parliament and received the assent of the President on the 30th August 1986. The Act came into force on the 1st November 1986. The Tamil Nadu Legislative Council was thus abolished with effect from the 1st November 1986.

The bi-cameral legislature established in 1937 under the Government of India Act, 1935 has become a unicameral Legislature in Tamil Nadu from the 1st November 1986 onwards.

The Ninth Tamil Nadu Legislative Assembly was constituted on the 27th January 1989 after the General Elections held on the 21st January 1989. Before the expiry of the term of the Assembly, the President by a Proclamation issued on the 30th January 1991, under Article 356 of the Constitution of India dissolved the Ninth Tamil Nadu Legislative Assembly and imposed President's Rule in Tamil Nadu.

During the term of the Ninth Assembly, a Government Resolution seeking the revival of the Tamil Nadu Legislative Council was moved and adopted by the House on the 20th February 1989.

Thereafter, Legislative Council Bill, 1990, seeking the creation of Legislative Council of the Tamil Nadu and Andhra Pradesh was introduced in Rajya Sabha on the 10th May 1990 and was considered and passed by the Rajya Sabha on the 28th May 1990. But the Bill could not be passed by the Lok Sabha.

The Tenth Tamil Nadu Legislative Assembly was constituted on the 24th June 1991 after the General Elections held on the 15th June 1991. The first Meeting of the First Session of the Tenth Legislative Assembly commenced on the 1st July 1991 and therefore its term would have expired on the 30th June 1996. But in as much as the General Elections to the Eleventh Tamil Nadu Assembly had been

held on the 27th April 1996 and 2nd May 1996, the Tenth Assembly was dissolved on the Forenoon of 13th May 1996 by the Governor.

During the term of the Tenth Assembly, a Government Resolution was adopted in the Assembly on the 4th October 1991 to rescind the Resolution passed on the 20th February 1989 for the revival of the Legislative Council in the State of Tamil Nadu.

The Eleventh Tamil Nadu Legislative Assembly was constituted on the 13th May 1996 after the General Elections held on the 27th April 1996 and 2nd May 1996. The First Meeting of the First Session of the Eleventh Tamil Nadu Legislative Assembly commenced on the 22nd May 1996 and the term would obviously expire on 21st May 2001. But in-as much as the General Elections to the Twelfth Tamil Nadu Assembly had been held on 10th May 2001 the Eleventh Tamil Nadu Legislative Assembly was dissolved on 14th May 2001 by the Governor.

During the term of the Eleventh Assembly, a Government Resolution was moved and adopted in the Assembly on 26th July 1996 seeking creation of Legislative Council in the Tamil Nadu State.

The Twelfth Tamil Nadu Legislative Assembly was constituted on the 14th May 2001 after the General Elections held on the 10th May 2001. The First Meeting of the First Session of the Twelfth Tamil Nadu Legislative Assembly commenced on the 22nd May 2001 and therefore the term would obviously expire on 21st May 2006. However, after the General Elections to the Thirteenth Tamil Nadu Assembly was held on 8th May 2006 the Twelfth Tamil Nadu Legislative Assembly was dissolved on 12th May 2006 by the Governor.

During the term of the Twelfth Assembly, a Government Resolution was moved and adopted in the Assembly on 12th September, 2001 to rescind the Resolution passed on the 26th July, 1996 for the revival of the Legislative Council in the State of Tamil Nadu.

DETAILS OF TERMS OF SUCCESSIVE LEGISLATIVE ASSEMBLIES CONSTITUTED UNDER THE CONSTITUTION OF INDIA.

After coming into force of the Constitution of India on the 26th January, 1950, the First elected Assembly was constituted on the 1st March 1952. The details such as the dates and months during which General Elections held, the dates of Constitution, the dates of First Meeting, dates of dissolution and duration of each Assembly since 1952 are given below :-

<i>Number of Assembly</i>	<i>Duration</i>	<i>Date of polling.</i>	<i>Date of Constitution</i>	<i>Date of Council of Ministers sworn in.</i>	<i>Date of Commence- ment of First session.</i>	<i>Date of Dissolu- tion</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1 First Assembly	1952-57	2nd,5th 8th,9th, 11th, 12th, 16th, 21st, and 25th January 1952. (9 days)	1-3-1952	10-4-1952	3-5-1952	31-3-1957
2 Second Assembly	1957-62	1st, 4th, 6th, 8th and 11th March 1957 (5 days)	1-4-1957	13-4-1957	29-4-1957	1-3-1962
3 Third Assembly	1962-67	17th, 19th 21 st and 24th February 1962. (4 days.)	3-3-1962	15-3-1962	29-3-1962	28-2-1967
4 Fourth Assembly	1967-71	5th, 18th and 21st February 1967 (3 days)	1-3-1967	6-3-1967	15-3-1967	5-1-1971
5 Fifth Assembly	1971-76	1st, 4th and 7th March 1971 (3 days)	15-3-1971	15-3-1971	22-3-1971	31-1-1976
6 Sixth Assembly	1977-80	12th and 14th June 1977 (2 days)	30-6-1977	30-6-1977	4-7-1977	17-2-1980

(1)	(2)	(3)	(4)	(5)	(6)	(7)	
7	Seventh Assembly	1980-84	28th and 31st May 1980 (2days)	9-6-1980	9-6-1980	19-6-1980	15-11-1984
8	Eighth Assembly	1985-88	24th December 1984 (One day)	16-1-1985	10-2-1985	25-2-1985	30-1-1988
9	Ninth Assembly	1989-91	21st January 1989 (One day)	27-1-1989	27-1-1989	6-2-1989	30-1-1991
10	Tenth Assembly	1991-96	15th June 1991 (One day)	24-6-1991	24-6-1991	1-7-1991	13-5-1996
11	Eleventh Assembly	1996-2001	27th April 1996 and 2nd May 1996 (Two days)	13-5-1996	13-5-1996	22-5-1996	14-5-2001
12	Twelfth Assembly	2001-2006	10th May 2001. (one day)	14-5-2001	14-5-2001	22-5-2001	12-5-2006

CHAPTER II

TAMIL NADU STATE AND TAMIL NADU LEGISLATIVE ASSEMBLY

The State of Tamil Nadu is one of the 28 States of the Indian Republic bounded on the North by the State of Andhra Pradesh and Karnataka, on the East by the Bay of Bengal, on the South by Indian Ocean and on the West by the Kerala State. It has an area of 1,30,058 Sq. Kilometers with population of 6,24,05,679 according to 2001 census report. It presently comprises of 30 Revenue Districts.

During the period, the Government has merged the Ariyalur District with Perambalur District, the total number of Districts in the State has comedown from 30 to 29.

The Dharmapuri District was bifurcated into Dharmapuri District with headquarters at Dharmapuri and Krishnagiri with headquarters at Krishnagiri. After formation of Krishnagiri District, the total number of Districts in the State has come up from 29 to 30.

The Tamil Nadu Legislative Assembly continues to be unicameral Legislature since 1st November, 1986.

At present, the Tamil Nadu Legislature consists of the Governor and the Legislative Assembly. The Legislative Assembly is comprised of 234 elected Members and one nominated Member.

CHAPTER – III

GENERAL ELECTIONS 2001 AND BYE-ELECTIONS

(1) General Elections

The General Election to the Twelfth Tamil Nadu Legislative Assembly was held on the 10th May 2001. The polling was held on a single day.

The Twelfth General Elections to the Tamil Nadu Legislative Assembly was conducted on the basis of Constituencies delimited in the Delimitation Order, 1976. Out of the 234 Assembly Constituencies, 42 Constituencies were reserved for Scheduled Castes and 3 for Scheduled Tribes.

The Governor's Notification under sub-section (2) of section 15 of the Representation of the People Act, 1951 calling upon the Constituencies to elect members to the Twelfth Legislative Assembly was published in the Tamil Nadu Government Gazette Extraordinary, dated the 16th April 2001.

The programme fixed by the Election Commission for holding General Election was as follows:

- | | |
|---|--|
| (a) Date of issue of Notification by the Governor under Section 15(2) of the Representation of People Act, 1951 Calling upon the Constituencies to elect Members. | 16 th April, 2001 |
| (b) Last date for filing nominations | 23 rd April, 2001
(Monday) |
| (c) Date of Scrutiny of nominations | 24 th April, 2001
(Tuesday) |
| (d) Last date for withdrawal of Candidates | 26 th April, 2001
(Thursday) |
| (e) Date of Poll | 10 th May, 2001
(Thursday) |
| (f) Date before which election Process should be completed | 18 th May, 2001
(Friday) |

The Poll hours were fixed from 7.00 A.M to 4.00 P.M.

After the General Election was over, the notification under section 73 of the Representation of the People Act, 1951 constituting the new Tamil Nadu Legislative Assembly was issued by the Election Commission on the 14th May, 2001. The Twelfth Tamil Nadu Legislative Assembly was, therefore, deemed to be constituted with effect from the 14th May, 2001.

Under Article 333 of the Constitution of India, the Governor of Tamil Nadu nominated Thirumathi Sandra Dawn Grewal belonging to the Anglo-Indian Community as a Member of the Tamil Nadu Legislative Assembly and the relevant notification was published in an Extraordinary issue of the Tamil Nadu Government Gazette, dated the 26th June, 2001 [G.O.Ms.No.241, Public (Election III) Department, dated 26th June, 2001]. With this, the entire process of filling up of all the 235 seats including the nomination of members belonging to the Anglo-Indian Community to Tamil Nadu Legislative Assembly was completed.

For the 234 Assembly Constituencies, 2829 persons (2658 Men and 171 women) filed their nominations. At the time of Scrutiny, the nomination of 754 candidates (698 Men and 56 Women) were rejected. Of the 2075 validly nominated candidates, 215 (209 Men and 6 Women) withdrew their candidatures in time leaving 1860 candidates (1751 Men and 109 Women) in the fray. All the 234 seats were contested and the details in regard to the names of political parties and number of seats contested, elected, votes secured, percentage of votes secured by each party and number of candidates who forfeited their deposits are given below:

<i>Serial No. and Name of the Political Party</i>	<i>No. of seats contested</i>	<i>No. of seats won</i>	<i>No. of Votes secured</i>	<i>Percentage to total valid votes</i>	<i>Forfeiture deposits</i>
(1)	(2)	(3)	(4)	(5)	(6)
1. All India Anna Dravida Munnetra Kazhagam	141	132	88,15,387	31.44	-
2. Dravida Munnetra Kazhagam	183	31	86,69,864	30.92	2

<i>Serial No. and Name of the Political Party</i>	<i>No. of seats contested</i>	<i>No. of seats won</i>	<i>No. of Votes secured</i>	<i>Percentage to total valid votes</i>	<i>Forfeiture deposits</i>
(1)	(2)	(3)	(4)	(5)	(6)
3. Tamil Maanila Congress (Moopanar)	32	23	18,85,726	6.73	-
4. Pattali Makkal Katchi	27	20	15,57,500	5.55	-
5. Indian National Congress	14	7	6,96,205	2.48	-
6. Communist Party of India (Marxist)	8	6	4,70,736	1.68	-
7. Communist Party of India	8	5	4,44,710	1.59	-
8. Bharathiya Janatha Party	21	4	8,95,352	3.19	-
9. M.G.R. Anna Dravida Munnetra Kazhagam	3	2	1,29,474	0.46	1
10. All India Forward Bloc	1	1	39,248	0.14	-
11. Bahujan Samaj Party	18	-	21,057	0.08	18
12. Nationalist Congress Party	11	-	12,053	0.04	11
13. Marumalarchi Dravida Munnetra Kazhagam	211	-	13,04,509	4.65	206
14. Communist Party of India (Marxist-Leninist)	12	-	14,040	0.05	12
15. Janata Dal (Secular)	34	-	64,468	0.23	34
16. Janata Dal (United)	12	-	13,978	0.05	12
17. Muslim League Kerala State Committee	1	-	30,497	0.11	-
18. Rashtriya Janata Dal	3	-	1,138	0.00	3
19. Revolutionary Socialist Party	1	-	1,786	0.01	1
20. Samata Party	3	-	1,651	0.01	3

<i>Serial No. and Name of the Political Party</i>	<i>No. of seats contested</i>	<i>No. of seats won</i>	<i>No. of Votes secured</i>	<i>Percentage to total valid votes</i>	<i>Forfeiture deposits</i>
(1)	(2)	(3)	(4)	(5)	(6)
21. Samajwadi Party	13	-	21,307	0.08	13
22. Akhil Bharat Hindu Mahasabha	2	-	580	0.00	2
23. Ambedkar Puratchikara Makkal Katchi	1	-	247	0.00	1
24. Anaithinthiya Thamizhaga Munnetra Kazhagam	1	-	737	0.00	1
25. Kongunadu Makkal Katchi	1	-	40,421	0.14	-
26. Democratic Forward Bloc	5	-	3,720	0.01	5
27. Grama Munnetra Kazhagam	1	-	508	0.00	1
28. Janata Party	16	-	25,389	0.09	16
29. Kanchee Aringer Anna Dravida Munnetra Kazhagam	1	-	572	0.00	1
30. Lok Jan Shakti Party	10	-	9340	0.03	10
31. MGR Kazhagam	2	-	1,36,916	0.49	-
32. Makkal Nalaurimai Kazhagam (People's Liberal Party)	8	-	35,271	0.13	8
33. Makkal Tamil Desam	6	-	2,57,126	0.92	-
34. Nesavalur Munnetra Kattchi	1	-	277	0.00	1
35. Puratchi Bharatham	24	-	71,161	0.25	24
36. Puthiya Needhi Katchi	5	-	1,96,740	0.70	-
37. Puthiya Tamilgam	10	-	3,55,171	1.27	-
38. Rashtriya Lok Dal	5	-	2,850	0.01	5
39. Republican Party of India	2	-	1,849	0.01	2

Serial No. and Name of the Political Party	No. of seats contested	No. of seats won	No. of Votes secured	Percentage to total valid votes	Forfeiture deposits
(1)	(2)	(3)	(4)	(5)	(6)
40. Sirpanch Samaj Party	2	-	1,556	0.01	2
41. Thamilar Bhoomi	1	-	45,002	0.16	-
42. Tamil Desiyak Katchi	5	-	9,412	0.03	5
43. Tamilar Kazhagam	2	-	1,560	0.01	2
44. Tamil Nadu People's Party	1	-	849	0.00	1
45. Thaayaga Makkal Katchi	6	-	14,007	0.05	6
46. United Communist Party of India	6	-	7,080	0.03	6
47. Uzhaippalar Katchi	1	-	698	0.00	1
48. Loktantrik Jan Samata Party	1	-	598	0.00	1
49. Independent	977	3	17,27,031	6.16	962

The maximum number of persons who filed their nomination was 22 in Sattur Assembly constituency and the minimum number of persons filed their nomination was 6 in (i) Ulundurpet (SC) (ii) Perambalur (SC) (iii) Tiruthuraiipoondi (SC) and (iv) Tiruvonam Assembly Constituencies.

The maximum number of contestants was 16 from Tambaram, Modakurichi and Sattur Assembly Constituencies. The minimum number of contestants was 3 each from Ulundurpet (SC) and Thiruvonam Assembly Constituencies.

Out of 1860 candidates contested, 109 were women. The Party-wise figures of women candidates contested were as follows:-

All India Anna Dravida Munnetra Kazhagam	..	20
Dravida Munnetra Kazhagam	..	16
Pattali Makkal Katchi	..	2
Communist Party of India (Marxist)	..	1
Bharathiya Janatha Party	..	1

Janata Dal (S)	..	2
Janata Dal (U)	..	2
Indian National Congress	..	2
Marumalarchi Dravida Munnetra Kazhagam	..	8
Nationalist Congress Party	..	1
Samajvati Party	..	1
Janata Party	..	1
Rastriya Lok Dal	..	1
Makkal Tamil Desam	..	1
Independents	..	50

Out of the total electorate 4,74,79,006 in the state, 2,80,48,070 persons actually exercised their franchise and the percentage of votes worked out to 59.07 percentage. The total number of valid votes polled was 2,80,37,354.

The largest number of valid votes of 3,41,835 was polled in 18.Villivakkam Assembly Constituency. The lowest number of valid votes of 51,563 was polled in 2. Harbour Assembly Constituency.

Out of the 235 elected/nominated members of the Assembly, 25 were women. The party wise figure of women members are as follows:

All India Anna Dravida Munnetra Kazhagam	19
Indian National Congress	2
Pattali Makkal Katchi	2
Communist Party of India (Marxist)	1
Nominated	1

25

Of the successful candidates, the largest margin by which a candidate won was in 78. Bargur Assembly Constituency where Dr. M. Thambidurai was declared elected with a margin of 49,306. The lowest margin was in 63. Cuddalore Assembly Constituency where Thiru E. Pugazhendi was declared elected by a margin of 34 votes.

The details showing the names of the Political Parties and the number of seats contested, won, number of seats reserved for Scheduled Caste and Scheduled Tribes and number of women members elected in the last Eleven General Elections held from 1952 to 2001 are given in Section II, Table No.1 (vide page No.465)

Classification of elected members according to the age group is as follows:-

Age Group (1)	Number of Members (2)
26 to 35	25
36 to 45	71
46 to 55	98
56 to 65	29
66 to 75	10
76 to 80	2
<i>Total</i>	235

Thiru R.T. Inbathamilan, All India Anna Dravida Munnetra Kazhagam whose date of birth is 10.11.1974 was the youngest Member and Prof. K. Anbazhagan, Dravida Munnetra Kazhagam who was born on 19.12.1922 was the eldest Member elected.

Educational Qualification attained by the elected/nominated members are as follows:

School Education	..	31
S.S.L.C. and Matriculation	..	49
Intermediate, P.U.C., Plus-2 and Under Graduates	..	36
Graduates	..	40

Graduate (Agri.)	..	1
Post Graduates	..	16
Engineering Graduates	..	2
Diploma Holders	..	8
Teacher's Training	..	4
Law Graduates	..	39
Medical	..	3
Homeopathy Medical	..	1
Ph.D.	..	5
Total		235

The Party position of the Twelfth Tamil Nadu Legislative Assembly on the eve of declaration of results of General Elections by the Returning Officers, i.e., on 10.5.2001 and the subsequent changes occurred till the date of dissolution on the 12.05.2006 are given in Section II, Table No.II (vide page No.477).

The List of Members of the Twelfth Assembly during 2001-2006 together with their Constituencies and party affiliation are given in Section II, Table III (Vide page No.511).

(2) Bye Elections to Tamil Nadu Legislative Assembly

During the period under review 8 Bye-Elections were held to the Tamil Nadu Legislative Assembly during February 2002, May 2002, February 2003, May 2004 and May 2005.

Hon.Selvi J Jayalalithaa was elected from 135.Andipatti Assembly Constituency in the Bye Election held on 21.2.2002 in the vacancy caused on the resignation of Thiru Thanga Tamilselvan.

Thiru Radha Ravi was elected from 14.Saidapet Assembly Constituency in the Bye Election held on 31.5.2002 in the vacancy caused by the demise of Thiru V. Perumal.

Thiru R. Vadivel was elected from 39. Vaniyambadi Assembly Constituency in the Bye Election held on 31.5.2002 in the vacancy caused on the death of Thiru M. Abdul Latheef.

Thiru A. Bhavaraghmoorthy was elected from 24.Acharapakkam (SC) Assembly Constituency in the Bye Election held on 31.5.2002 in the vacancy caused on the death of Thiru A. Selvaraj.

Thiru L.Neelamegavarnam was elected from 224.Sattangulam Assembly Constituency in the Bye Election held on 26.2.2003 in the vacancy caused on the death of Thiru S.S. Mani Nadar.

Thiru V. Ganesan was elected from 70.Mangalore (SC) Assembly Constituency in the Bye Election held on 10.5.2004 in the vacancy caused on the resignation of Thiru Thol.Thirumavalavan.

Tmt. T. Mythili was elected from 26. Kancheepuram Assembly Constituency in the Bye Election held on 14.5.2005 in the vacancy caused on the death of Thiru S.S. Thirunavukkarasu.

Thiru K.S. Vijayakumar was elected from 15. Gummidipoondi Assembly Constituency in the Bye Election held on 14.5.2005 in the vacancy caused on the death of Thiru K. Sudarsanam.

Out of the 11 vacancies occurred in the Tamil Nadu Legislative Assembly during the above term only 8 vacancies had been filled up. The details regarding the names of Members whose seat became vacant, the cause and the date of vacancy and details of bye-election etc., are given below:-

<i>Sl. No.</i>	<i>Constituency and Name of the Members whose seat has become vacant</i>	<i>Cause and date of Vacancy</i>	<i>Name of the Members elected to fill the vacancy and date of declaration.</i>
1	135. Andipatti Thiru Thanga Tamilselvan	Resigned w.e.f. 15.9.2001	Hon.Selvi J Jayalalithaa 24.2.2002
2	14.Saidapet Thiru V. Perumal	Expired on 13.8.2001	Thiru Radha Ravi 7.6.2002
3	39. Vaniyambadi Thiru M. Abdul Latheef	Expired on 17.12.2001	Thiru R. Vadivel 2.6.2002

<i>Sl. No.</i>	<i>Constituency and Name of the Members whose seat has become vacant</i>	<i>Cause and date of Vacancy</i>	<i>Name of the Members elected to fill the vacancy and date of declaration.</i>
4	24. Acharapakkam(SC) Thiru A. Selvaraj	Expired on 29.1.2002	Thiru A. Bhavaragha- moorthy 2.6.2002
5	224.Sattangulam Thiru S.S. Mani Nadar	Expired on 9.11.2002	Thiru L. Neelamega- varnam 1.3.2003
6	70.Mangalore(SC) Thiru Thol.Thiruma- valavan	Resigned w.e.f. 3.2.2004	Thiru V. Ganesan 13.5.2004
7	26.Kancheepuram Thiru S.S. Thirunavuk- karasu	Expired on 22.11.2004	Tmt.T. Mythili 16.5.2005
8	15.Gummidipoondi Thiru K. Sudarsanam	Expired on 9.1.2005	Thiru K.S. Vijayakumar 16.5.2005
9	122. Andhiyur (SC) Thiru R. Krishnan	Resigned w.e.f. 12.1.2006	Not filled
10	51. Vandavasi (SC) Thiru K. Murugavel Rajan	Resigned w.e.f. 16.1.2006	Not filled
11	112. Dharapuram (SC) Tmt. V. Sivakami	Resigned w.e.f. 16.1.2006	Not filled

CHAPTER IV
THE GOVERNOR AND THE CABINET

THE GOVERNOR

Article 153 of the Constitution of India lays down that there shall be a Governor for each State and he/she is appointed by the President by warrant under his hand and seal as provided in Article 155.

The Governor holds the office during the pleasure of the President. The term of office of the Governor is five years from the date on which he enter upon his office and continues after that period till his/her successor enters upon his office.

Justice Selvi M. Fathima Beevi, was appointed as the Governor of Tamil Nadu on the 25th January, 1997 A.N. and continued till 2nd July, 2001.

Dr. C. Rangarajan, Governor of Andhra Pradesh was appointed to discharge functions as the Governor of Tamil Nadu and he assumed charge on the 3rd July, 2001 F.N. and continued till 17th January, 2002 A.N.

Thiru P.S. Ramamohan Rao, was appointed as the Governor of Tamil Nadu on the 18th January, 2002 F.N. and continued till 2nd November, 2004 A.N.

Thiru Surjit Singh Barnala, was appointed as the Governor of Tamil Nadu on the 3rd November, 2004 F.N. and continued till the period under Review.

THE CABINET

Clause (1) of Article 154 of the Constitution of India provides that the executive powers of the State shall be vested in the Governor and shall be exercised by him either directly or through officers subordinate to him in accordance with the Constitution. Article 163 of the Constitution lays down that there shall be a Council of Ministers with the Chief Minister as the head to aid and advise the Governor in the exercise of his function. The Chief Minister is appointed by the Governor and

other Ministers are appointed by the Governor on the advice of the Chief Minister as provided in clause (1) of Article 164 of the Constitution of India.

After the General Elections held on the 10th May, 2001 the Governor appointed Selvi J Jayalalithaa, as the Chief Minister to head the new Government with effect from the 14th May, 2001 F.N. The Governor on the advise of the Chief Minister appointed five more Members Thiru C. Ponnaiyan, Dr. M. Thambi Durai, Thiru D. Jayakumar, Thiru. Ayyaru Vandayar and Tmt. R. Sarojaa, as Ministers in the Council of Ministers on the same day. On the 19th May, 2001 the Governor appointed nineteen more Members in the Council of Ministers.

The names of the Ministers with their portfolios are given below:

- | | |
|--|---|
| 1 Selvi J Jayalalithaa,
Chief Minister
C.M. | Public, General Administration, Indian Administrative Service, Indian Police Service, other All India Services, District Revenue Officers, Home, Police, Prevention of Corruption and Minorities Welfare. |
| 2 Thiru C. Ponnaiyan,
Minister for Finance & Law
M(F&L) | Finance, Planning, Elections and Legislature, Law, Courts, Prisons, Legislation, Weights and Measures, Debt Relief including Legislation on money lending, Chits and Registration of Companies. |
| 3 Dr. M. Thambi Durai,
Minister for Education
M(Edn) | Education, Technical Education, Science and Technology, Sports and Youth Welfare, Archaeology, Tamil Development and Tamil Culture, Indians overseas, Refugees and Evacuees. |
| 4 Thiru D. Jayakumar,
Minister for Electricity
M(Electricity) | Electricity, Non-Conventional Energy Development. |

- 5 **Thiru Ayyaru Vandayar,** Hindu Religious and Charitable
Minister for H.R & C.E.
M(H.R.C.E)
- 6 **Thiru Pollachi V. Jayaraman,** Industries, Iron & Steel Control,
Minister for Industries
M(Ind.) Mines and Minerals, Electronics,
Environment and Pollution Control.
- 7 **Thiru S. Semmalai,** Health, Medical Education and
Minister for Health
M(H) Family Welfare.
- 8 **Thiru C. Durairaj,** Municipal Administration, Rural
Minister for Local
Administration Development, Panchayats and
M(L.A) Panchayat Unions, Poverty
Alleviation Programmes, Rural
Indebtedness, Urban and Rural
Water Supply.
- 9 **Thiru P.C. Ramasamy,** Agriculture, Agricultural Engineering,
Minister for Agriculture
M(A) Agro Service Co-operatives,
Horticulture, Sugarcane cess,
Sugarcane Development.
- 10 **Thiru O. Panneerselvam,** Revenue, District Revenue
Minister for Revenue
M(R) Establishment, Deputy Collectors,
Registration, Stamp Act, Stationery
& Printing, Government Press,
Bhoodhan & Gramdhan, Passport,
Prohibition and Excise and
Molasses.
- 11 **Thiru N. Thalavaisundaram,** Public Works, Highways, Irrigation
Minister for Public Works
M(P.W) including Minor Irrigation.
- 12 **Thiru A. Anwer Rhazza,** Labour, Employment and Training,
Minister for Labour
M(Lr) Urban and Rural Employment
Programmes, Census and Wakfs.

- 13 **Thiru K. Pandurangan,** Rural Industries including cottage
Minister for Rural Industries
M(R.I.) industries, Small Scale Industries,
Khadi and Village Industries Board.
- 14 **Thiru S.S. Thirunavukkarasu,** Information and Publicity, Film
Minister for Information &
Publicity and Forests
M(I.P.&F) Technology, Cinematograph Act,
Newsprint Control and Forests.
- 15 **Thiru P. Dhanabal,** Adi-Dravidar Welfare, Hill Tribes,
Minister for Adi-Dravidar
Welfare Bonded Labour & Welfare of
M(A.D.W.) Ex-Servicemen.
- 16 **Thiru R. Viswanathan,** Food, Civil Supplies, Price Control
Minister for Food & Civil
Supplies & Consumer
Protection & Statistics.
M(Food)
- 17 **Tmt. R. Sarojaa,** Backward Classes, Most
Minister for Backward
Classes and Milk & Dairy
Development Backward Classes and Denotified
M(B.C.,Milk & D.D) Communities and Milk and Dairy
Development.
- 18 **Tmt.B. Valarmathi,** Social Welfare including Women's
Minister for Social Welfare
M(SW) and Children's Welfare, Nutritious
Noon Meal, Welfare of the
Disabled, Beggar Homes,
Orphanages and Correctional
Administration.
- 19 **Thiru V. Subramanian,** Co-operation.
Minister for Co-operation
M(Co-op)
- 20 **Thiru Nainar Nagenthran,** Transport, Nationalised Transport,
Minister for Transport
M(T) Motor Vehicles Act and Ports.

- 21 **Thiru K.P. Raajendra Prasad,** Fisheries and Animal Husbandry.
Minister for Fisheries
M(F)
- 22 **Thiru C.Ve. Shanmugam,** Commercial Taxes.
Minister for Commercial
Taxes
M(C.T.)
- 23 **Thiru S.P. Shanmuganathan,** Handlooms and Textiles.
Minister for Handlooms &
Textiles
M(H.&T.)
- 24 **Thiru A.K. Selvaraj,** Housing, Housing Development,
Minister for Housing & Town Planning, Slum Clearance,
Urban Development Accommodation Control, Urban
Development and CMDA.
M(Hg.&U.D.)
- 25 **Thiru A. Venkatachalam** Tourism and Tourism Development
Minister for Tourism Corporation.
M(Tourism)

The subjects "Adi-Dravidar Welfare, Hill Tribes, Bonded Labour and Welfare of Ex-servicemen" dealt with by Thiru P. Dhanabal, Minister for Adi-Dravidar Welfare were allocated to Thiru V. Subramanian, Minister for Co-operation, the subject "Co-operation" dealt with by Thiru V. Subramanian, Minister for Co-operation was allocated to Thiru P. Dhanabal, Minister for Adi-Dravidar Welfare" and the subjects "Environment and Pollution Control" dealt with by Thiru Pollachi V. Jayaraman, Minister for Industries were allocated to Thiru S.S. Thirunavukkarasu, Minister for Information and Publicity and Forests and consequently, Thiru P. Dhanabal, Minister for Adi-Dravidar Welfare was designated as Minister for Co-operation, Thiru V. Subramanian, Minister for Co-operation was designated as Minister for Adi-Dravidar Welfare and Thiru S.S. Thirunavukkarasu, Minister for Information and Publicity and Forests was designated as Minister for Information and Publicity and Forests and Environment, with effect from 22.5.2001.

The re-allocation of subjects among Ministers with effect from 22nd May, 2001 are given below:

- 1 **Selvi J Jayalalithaa,** Public, General Administration,
Chief Minister Indian Administrative Service,
Indian Police Service, other All India
Services, District Revenue Officers,
Home, Police, Prevention of
Corruption and Minorities Welfare.
- 2 **Thiru C. Ponnaiyan,** Finance, Planning, Elections and
Minister for Finance & Law Legislature, Law, Courts, Prisons,
Legislation, Weights and Measures,
Debt Relief including Legislation on
money lending, Chits and
Registration of Companies.
- 3 **Dr. M. Thambi Durai,** Education, Technical Education,
Minister for Education Science and Technology, Sports
and Youth Welfare, Archaeology,
Tamil Development and Tamil
Culture, Indians overseas,
Refugees and Evacuees.
- 4 **Thiru D. Jayakumar,** Electricity, Non-Conventional
Minister for Electricity Energy Development.
- 5 **Thiru Ayyaru Vandayar,** Hindu Religious and Charitable
Minister for H.R & C.E. Endowments.
- 6 **Thiru Pollachi V. Jayaraman,** Industries, Iron & Steel Control,
Minister for Industries Mines and Minerals, Electronics.
M(Ind.)
- 7 **Thiru S. Semmalai,** Health, Medical Education and
Minister for Health Family Welfare.
M(H)

- 8 **Thiru C. Durairaj**,
Minister for Local
Administration
M(L.A) Municipal Administration, Rural
Development, Panchayats and
Panchayat Unions, Poverty
Alleviation Programmes, Rural
Indebtedness, Urban and Rural
Water Supply.
- 9 **Thiru P.C. Ramasamy**,
Minister for Agriculture
M(A) Agriculture, Agricultural Engineering,
Agro Service Co-operatives,
Horticulture, Sugarcane ccess, and
Sugarcane Development.
- 10 **Thiru O. Panneerselvam**,
Minister for Revenue
M(R) Revenue, District Revenue
Establishment, Deputy Collectors,
Registration, Stamp Act, Stationery
& Printing, Government Press,
Bhoodhan & Gramdhan, Passport,
Prohibition and Excise and
Molasses.
- 11 **Thiru N. Thalavaisundaram**,
Minister for Public Works
M(P.W) Public Works, Highways, Irrigation
including Minor Irrigation.
- 12 **Thiru A. Anwer Rhazza**,
Minister for Labour
M(Lr) Labour, Employment and Training,
Urban and Rural Employment
Programmes, Census and Wakfs.
- 13 **Thiru K. Pandurangan**,
Minister for Rural Industries
M(R.I.) Rural Industries including cottage
industries, Small Scale Industries,
Khadi and Village Industries Board.
- 14 **Thiru S.S. Thirunavukkarasu**,
Minister for Information &
Publicity and Forests and
Environment.
M(I.P.&F&E) Information and Publicity, Film
Technology, Cinematograph Act,
Newsprint Control and Forests,
Environment and Pollution Control.
- 15 **Thiru P. Dhanabal**,
Minister for Co-operation
M(Co-op.) Co-operation.

- 16 **Thiru R. Viswanathan**,
Minister for Food & Civil
Supplies & Consumer
Protection
M(Food) Food, Civil Supplies, Price Control
& Statistics.
- 17 **Tmt. R. Sarojaa**,
Minister for Backward
Classes and Milk & Dairy
Development
M(B.C.,Milk & D.D) Backward Classes, Most
Backward Classes and Denotified
Communities and Milk and Dairy
Development.
- 18 **Tmt.B. Valarmathi**,
Minister for Social Welfare
M(SW) Social Welfare including Women's
and Children's Welfare, Nutritious
Noon Meal, Welfare of the
Disabled, Beggar Homes,
Orphanages and Correctional
Administration.
- 19 **Thiru V. Subramanian**,
Minister for Adi-Dravidar
Welfare
M(A.D.W.) Adi-Dravidar Welfare, Hill Tribes,
Bonded Labour & Welfare of
Ex-Servicemen.
- 20 **Thiru Nainar Nagenthiran**,
Minister for Transport
M(T) Transport, Nationalised Transport,
Motor Vehicles Act and Ports.
- 21 **Thiru K.P. Raajendra Prasad**,
Minister for Fisheries
M(F) Fisheries and Animal Husbandry.
- 22 **Thiru C.Ve. Shanmugam**,
Minister for Commercial
Taxes
M(C.T.) Commercial Taxes.
- 23 **Thiru S.P. Shanmuganathan**,
Minister for Handlooms &
Textiles
M(H.&T.) Handlooms and Textiles.

24	Thiru A.K. Selvaraj, Minister for Housing & Urban Development M(Hg.&U.D.)	Housing, Housing Development, Town Planning, Slum Clearance, Accommodation Control, Urban Development and CMDA.
25	Thiru A. Venkatachalam Minister for Tourism M(Tourism)	Tourism and Tourism Development Corporation.

- The name of the Minister for Co-operation be read as Thiru P. Dhanabal instead of Thiru P. Dhanapal. (G.O.Ms.No.574 Public (Spl.B) Department, dated 29.5.2001)
- The name of the Minister for Labour be read as Thiru A. Anwer Rhazza instead of Thiru A. Anwar Raja wherever it occurs. (G.O.Ms.No.575 Public (Spl-B) Department, dated 29.5.2001)
- The name of the Minister for Commercial Taxes be read as Thiru C.Ve. Shanmugam, instead of Thiru C.V. Shanmugam wherever it occurs (G.O.Ms.No.629, Public (Spl-B) department, dated 7.6.2001).

Thiruvalargal Ayyaru Vandayar, Pollachi V. Jayaraman and R. Viswanathan were relieved of their duties and responsibilities as Ministers with effect from 9.6.2001.

Thiruvalargal R. Jeevanantham, C. Shanmugavelu and R. Vaithilingam were appointed as Ministers in the Council of Ministers with effect from 11th June, 2001.

The re-allocation of subjects among Ministers are given below:

Sl.No	Name of the Minister	Portfolios
1	Thiru P.C. Ramasamy	Hindu Religious and Charitable Endowments
2	Thiru P. Dhanabal	Co-operation, Food,Civil Supplies and Consumer Protection

3	Thiru R. Jeevanantham	Agriculture
4	Thiru C. Shanmugavelu	Milk and Dairy Development
5	Tmt. R. Sarojaa	Tourism
6	Thiru R. Vaithilingam	Industries
7	Thiru A. Venkatachalam	Backward Classes

Thiru A. Venkatachalam was relieved of his duties and responsibilities as Minister with effect from 26.06.2001

Tmt. Valarmathi Jebaraj, was inducted into the Council of Ministers and allocated the portfolio of "Backward Classes" with effect from 29.06.2001.

The subject "Electronics" dealt with by Thiru R. Vaithilingam, Minister for Industries was changed as "Information Technology" and was allocated to the Chief Minister in addition to the portfolios already held by her.

Consequent on the resignation of Selvi J Jayalalithaa as Chief Minister with effect from 21.9.2001 A.N. the Governor appointed Thiru O. Panneerselvam as the Chief Minister and 23 more Ministers on the 21st September 2001 and allocated the following portfolios:

1	Thiru O. Panneerselvam, Chief Minister C.M.	Public, General Administration, Indian Administrative Service, Indian Police Service, other All India Services, District Revenue Officers, Home, Police, Prevention of Corruption, Minorities Welfare, Information Technology, Revenue, District Revenue Establishment, Deputy Collectors, Registration, Stamp Act, Stationery & Printing, Government Press, Bhoodhan & Gramdhan, Passport, Prohibition and Excise and Molasses.
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- 2 **Thiru C. Ponnaiyan,** Finance, Planning, Elections and
Minister for Finance & Law
M(F&L) Legislature Law, Courts, Prisons,
Legislation, Weights and Measures,
Debt Relief including Legislation on
money lending, Chits and
Registration of Companies.
- 3 **Dr. M. Thambi Durai,** Education, Technical Education,
Minister for Education
M(Edn.) Science and Technology, Sports
and Youth Welfare, Archaeology,
Tamil Development and Tamil
Culture, Indians Overseas,
Refugees and Evacuees.
- 4 **Thiru D. Jayakumar,** Electricity, Non-Conventional
Minister for Electricity
M(Electricity) Energy Development.
- 5 **Thiru P.C. Ramasamy,** Hindu Religious and Charitable
Minister for Hindu Religious
and Charitable Endowments
M(H.R.&C.E.) Endowments.
- 6 **Thiru S. Semmalai,** Health, Medical Education and
Minister for Health
M(H) Family Welfare.
- 7 **Thiru C. Durairaj,** Municipal Administration, Rural
Minister for Local
Administration Development, Panchayats and
M(L.A.) Panchayat Unions, Poverty
Alleviation Programmes, Rural
Indebtedness, Urban and Rural
Water Supply.
- 8 **Thiru A. Anwer Rhazza,** Labour, Employment and Training,
Minister for Labour
M(Lr.) Urban and Rural Employment
Programmes and Census and
Wakfs.

- 9 **Thiru K. Pandurangan,** Industries, Iron and Steel Control,
Minister for Industries
M(Ind.) Mines and Minerals and
Electronics.
- 10 **Thiru P. Dhanabal,** Co-operation, Food and Civil
Minister for Co-operation,
Food and Civil Supplies and
Consumer Protection
M(Co-op. and Food) Statistics.
- 11 **Thiru N. Thalavaisundaram,** Public Works, Highways, Irrigation
Minister for Public Works
M(P.W.) including Minor Irrigation.
- 12 **Thiru S.S. Thirunavukkarasu,** Information and Publicity, Film
Minister for Information &
Publicity and Forests and
Environment
M(I.P.&F&E) Technology, Cinematograph Act,
Newsprint Control, Forests and
Environment and Pollution Control.
- 13 **Thiru R. Jeevanantham,** Agriculture, Agricultural Engineering,
Minister for Agriculture
M(Agri.) Agro Service Co-operatives,
Horticulture, Sugarcane Cess and
Sugarcane Development.
- 14 **Tmt. R. Sarojaa,** Tourism and Tourism Development
Minister for Tourism
M(Tourism) Corporation.
- 15 **Tmt. B. Valarmathi,** Social Welfare including Women's
Minister for Social Welfare
M(S.W.) and Children's Welfare, Nutritious
Noon Meal, Welfare of the
Disabled, Beggar Homes,
Orphanages and Correctional
Administration.
- 16 **Thiru V. Subramanian,** Adi-Dravidar Welfare, Hill Tribes,
Minister for Adi-Dravidar
Welfare
M(A.D.W.) Bonded Labour & Welfare of
Ex-Servicemen.

- 17 **Thiru S.P. Shanmuganathan,** Handlooms and Textiles.
Minister for Handlooms &
Textiles
M(H&T)
- 18 **Thiru K.P. Raajendra Prasad,** Fisheries and Animal Husbandry.
Minister for Fisheries
M(F)
- 19 **Thiru R. Vaithilingam,** Rural Industries including cottage
Minister for Rural Industries industries, Small Scale Industries,
M(R.I.) Khadi and Village Industries Board.
- 20 **Thiru C. Shanmugavelu,** Milk and Dairy Development.
Minister for Dairy
Development
M(D.D)
- 21 **Thiru C.Ve. Shanmugam,** Commercial Taxes.
Minister for Commercial
Taxes
M(C.T)
- 22 **Thiru S.M. Velusamy,** Housing, Housing Development,
Minister for Housing and Town Planning, Slum Clearance,
Urban Development Accommodation Control, Urban
M(Hg.U.D) Development and CMDA.
- 23 **Thiru Nainar Nagenthran,** Transport, Nationalised Transport,
Minister for Transport Motor Vehicles Act and Ports.
M(T)
- 24 **Tmt. Valarmathi Jebaraj,** Backward Classes, Most Backward
Minister for Backward Classes Classes and Denotified Communities.
M(B.C)

Tmt. Valarmathi Jebaraj, was relieved of her duties and responsibilities as Minister with effect from 24.11.2001.

The subjects "Backward Classes, Most Backward Classes and Denotified Communities" dealt by Tmt. Valarmathi Jebaraj was allocated

to Thiru C. Shanmugavelu, Minister for Dairy Development in addition to the Portfolios already held by him with effect from 24.11.2001.

Consequent on the resignation of Thiru O.Panneerselvam, Chief Minister and Council of Ministers with effect from 2nd March, 2002, F.N., the Governor appointed Selvi J Jayalalithaa, as Chief Minister to head the New Government with effect from 2.3.2002 F.N. and appointed 26 more Ministers on the same day. The names of the Ministers with their Portfolios are given below:-

- 1 **Selvi J Jayalalithaa,** Public, General Administration,
Chief Minister Indian Administrative Service,
C.M. Indian Police Service, other All India
Services, District Revenue Officers,
Home, Police and Minorities
Welfare.
- 2 **Thiru O. Panneerselvam,** Public Works, Highways, Irrigation
Minister for Public Works including Minor Irrigation,
& Prohibition and Excise Prohibition & Excise, Molasses,
M(P.W.&P.&E) Prevention of Corruption and
Prisons.
- 3 **Thiru C. Ponnaiyan,** Finance, Planning, Elections and
Minister for Finance & Legislature, Legislation, Weights
Information Technology and Measures, Debt Relief
M(F&I.T.) including Legislation on money
lending, Chits and Registration of
Companies and Information
Technology.
- 4 **Dr. M. Thambi Durai,** Education, Technical Education,
Minister for Education Science and Technology, Sports
M(Edn.) and Youth Welfare, Archaeology,
Tamil Development and Tamil
Culture, Indians overseas,
Refugees and Evacuees.
- 5 **Thiru D. Jayakumar,** Law and Courts.
Minister for Law
M(Law)

- 6 **Thiru P.C. Ramasamy,** Hindu Religious and Charitable
Minister for Hindu Religious
and Charitable Endowments
M(H.R.&C.E.)
Endowments.
- 7 **Thiru S. Semmalai,** Health, Medical Education and
Minister for Health
M(H)
Family Welfare.
- 8 **Thiru C. Durairaj,** Municipal Administration, Rural
Minister for Local
Administration
M(L.A.)
Development, Panchayats and
Panchayat Unions, Poverty
Alleviation Programmes, Rural
Indebtedness, Urban and Rural
Water Supply.
- 9 **Thiru P. Dhanabal,** Co-operation, Food and Civil
Minister for Co-operation,
Food & Civil Supplies and
Consumer Protection
M(Co-op. and Food)
Supplies, Price control and
Statistics.
- 10 **Thiru N. Thalavaisundaram,** Revenue, District Revenue
Minister for Revenue
M(R)
Establishment, Deputy Collectors,
Registration, Stamp Act, Stationery
& Printing, Government Press,
Bhoodhan & Gramdhan and
Passports.
- 11 **Thiru R. Jeevanantham,** Agriculture, Agricultural Engineering,
Minister for Agriculture
M(Agri.)
Agro Service Co-operatives,
Horticulture, Sugarcane Cess and
Sugarcane Development.
- 12 **Tmt.B. Valarmathi,** Social Welfare including Women's
Minister for Social Welfare
M(SW)
and Children's Welfare, Nutritious
Noon Meal, Welfare of the
Disabled, Beggar Homes,
Orphanages and Correctional
Administration.

- 13 **Thiru C. Karuppasamy,** Adi-Dravidar Welfare, Hill Tribes,
Minister for Adi Dravidar
Welfare
M(A.D.W.)
Bonded Labour & Welfare of
Ex-Servicemen
- 14 **Thiru R. Viswanathan,** Transport, Nationalised Transport,
Minister for Transport
M(T)
Motor Vehicles Act and Ports.
- 15 **Thiru Nainar Nagenthran,** Electricity, Non-conventional Energy
Minister for Electricity
M(Electricity)
Development.
- 16 **Thiru S.M. Velusamy,** Industries, Iron and Steel Control,
Minister for Industries &
Commercial Taxes
M (Ind & C.T)
Mines and Minerals, Electronics
and Commercial Taxes.
- 17 **Thiru P. Mohan,** Forests and Environment and
Minister for Forests &
Environment
M (F & E)
Pollution Control.
- 18 **Thiru R. Vilvanathan,** Rural Industries including Cottage
Minister for Rural Industries
M(R.I.)
Industries, Small Scale Industries,
Khadi and Village Industries Board.
- 19 **Thiru M.C. Sampath,** Housing, Housing Development,
Minister for Housing &
Urban Development
M(Hg.&U.D.)
Town Planning, Slum Clearance,
Accommodation Control, Urban
Development and CMDA.
- 20 **Thiru Anitha
R. Radhakrishnan,** Animal Husbandry.
Minister for Animal
Husbandry
M(A.H.)
- 21 **Thiru K. Sudarsanam,** Backward Classes, Most Backward
Minister for Backward
Classes
M(B.C.)
Classes and Denotified Communities.

- 22 **Thiru V.D. Natarajan,** Labour, Employment and Training,
Minister for Labour Urban and Rural Employment,
M(Lr) Census and Wakfs.
- 23 **Thiru S. Ramachandran,** Milk and Dairy Development.
Minister for Dairy
Development
M(D.D)
- 24 **Thiru K.K. Balasubramanian,** Information and Publicity, Film
Minister for Information & Technology, Cinematograph Act,
Publicity Newsprint Control.
M(I&P)
- 25 **Thiru V. Somasundaram,** Handlooms & Textiles.
Minister for Handlooms &
Textiles
M(H&T)
- 26 **Thiru M. Radakrishnan,** Fisheries.
Minister for Fisheries
M(Fisheries)
- 27 **Thiru A. Miller,** Tourism and Tourism Development
Minister for Tourism Corporation.
M(Tourism)

The subject "Information Technology" dealt with by Thiru C. Ponnaiyan, Minister for Finance and Information Technology was re-allocated to Thiru D. Jayakumar, Minister for Law in addition to the portfolios held by him, with effect from 10.6.2002.

Consequent on the above re-allocation Thiru C. Ponnaiyan, Minister for Finance and Information Technology was designated as Minister for Finance and Thiru D. Jayakumar, Minister for Law was designated as Minister for Law and Information Technology.

The subjects "Industries, Iron and Steel Control, Mines and Minerals and Electronics" dealt with by Thiru S.M. Velusamy, Minister for Industries and Commercial Taxes were re-allocated to

Thiru Nainar Nagenthran, Minister for Electricity in addition to the portfolios held by him with effect from 10.6.2002.

Consequent on the above re-allocation, Thiru S.M. Velusamy, Minister for Industries and Commercial Taxes was designated as Minister for Commercial Taxes and Thiru Nainar Nagenthran, Minister for Electricity was designated as "Minister for Electricity and Industries".

The subjects "Municipal Administration, Rural Development, Panchayats and Panchayat Unions, Poverty Alleviation Programmes, Rural Indebtedness, Urban and Rural Water Supply" held by Thiru C. Durairaj, Minister for Local Administration were re-allocated to Thiru M.C. Sampath, Minister for Housing and Urban Development and designated as Minister for Local Administration with effect from 2.8.2002.

The subjects "Housing, Housing Development, Town Planning, Slum Clearance, Accommodation Control, Urban Development and CMDA" held by Thiru M.C. Sampath, Minister for Housing and Urban Development were re-allocated to Thiru C. Durairaj, Minister for Local Administration and designated as Minister for Housing and Urban Development with effect from 2.8.2002.

Thiruvalargal C. Durairaj and R. Vilvanathan were relieved of their duties and responsibilities as Ministers with effect from 29.8.2002.

The subjects "Housing, Housing Development, Town Planning, Slum Clearance, Accommodation Control, Urban Development and CMDA" held by Thiru C. Durairaj were allocated to Thiru M.C. Sampath, Minister for Local Administration in addition to the subjects held by him and designated as "Minister for Local Administration and Housing & Urban Development" with effect from 29.8.2002.

The subjects "Rural Industries including Cottage Industries, Small Scale Industries, Khadi and Village Industries Board" held by Thiru R. Vilvanathan were allocated to Thiru Nainar Nagenthran, Minister for Electricity and Industries in addition to the subjects held by him and designated as Minister for Electricity and Industries and Rural Industries, with effect from 29.8.2002.

Thiruvargal P. Dhanabal, K. Sudarsanam and V.D. Natarajan were relieved of their duties and responsibilities as Ministers with effect from 9th November, 2002.

The subjects "Co-operation, Food and Civil Supplies, Price Control and Statistics" held by Thiru P. Dhanabal were re-allocated to Thiru P. Mohan, Minister for Forests and Environment and designated as Minister for Co-operation, Food and Civil Supplies and Consumer Protection, with effect from 9th November, 2002.

The subjects "Housing, Housing Development, Town Planning, Slum Clearance, Accommodation Control, Urban Development and CMDA" held by Thiru M.C. Sampath, Minister for Local Administration and Housing and Urban Development were re-allocated to Thiru Anitha R. Radhakrishnan, Minister for Animal Husbandry and consequently Thiru M.C. Sampath was designated as Minister for Local Administration and Thiru Anitha R. Radhakrishnan was designated as Minister for Housing and Urban Development, with effect from 9th November, 2002.

Thiruvargal A. Papasundaram, A. Anwer Rhazza, P.V. Damodaran, R. Vadivel and R. Vaithilingam were appointed as Ministers with effect from 13th November, 2002. Consequent on the appointment of the above Ministers allocation/re-allocation of subjects are as follows:-

Sl.No	Name of the Minister	Portfolios
1	Thiru Nainar Nagenthran,	Electricity, Non-Conventional Energy Development, Industries, Iron and Steel Control, Mines and Minerals and Electronics.
2	Thiru A. Papasundaram,	Backward Classes, Most Backward Classes and Denotified Communities.
3	Thiru A. Anwer Rhazza,	Labour, Employment and Training, Urban and Rural Employment, Census and Wakfs.

4	Thiru P.V. Damodaran,	Animal Husbandry.
5	Thiru R. Vadivel,	Rural Industries including Cottage Industries, Small Scale Industries, Khadi and Village Industries Board.
6	Thiru R. Vaithilingam,	Forests and Environment and Pollution Control.

Consequent on the above re-allocation, Thiru Nainar Nagenthran was designated as Minister for Electricity and Industries, Thiru A. Papasundaram was designated as Minister for Backward Classes, Thiru A. Anwer Rhazza was designated as Minister for Labour, Thiru P.V. Damodaran was designated as Minister for Animal Husbandry, Thiru R. Vadivel was designated as Minister for Rural Industries and Thiru R. Vaithilingam was designated as Minister for Forests and Environment with effect from 13.11.2002.

Inter-se-Seniority of Ministers and subjects as on 13.11.2002:

1	Selvi J Jayalithaa, Chief Minister C.M.	Public, General Administration, Indian Administrative Service, Indian Police Service, other All India Services, District Revenue Officers, Home, Police and Minorities Welfare.
2	Thiru O. Panneerselvam, Minister for Public Works & Prohibition and Excise M(P.W.&P.&E)	Public Works, Highways, Irrigation including Minor Irrigation, Prohibition & Excise, Molasses, Prevention of Corruption and Prisons.
3	Thiru C. Ponnaiyan, Minister for Finance M(F)	Finance, Planning, Elections and Legislature, Legislation, Weights and Measures, Debt Relief including Legislation on money lending, Chits and Registration of Companies.

- 4 **Dr. M. Thambi Durai,** Education, Technical Education, Science and Technology, Sports and Youth Welfare, Archaeology, Tamil Development and Tamil Culture, Indians overseas, Refugees and Evacuees.
Minister for Education
M(Edn.)
- 5 **Thiru D. Jayakumar,** Law and Courts and Information Technology.
Minister for Law and Information Technology
- 6 **Thiru P.C. Ramasamy,** Hindu Religious and Charitable Endowments.
Minister for Hindu Religious and Charitable Endowments
M(H.R.&C.E.)
- 7 **Thiru S. Semmalai,** Health, Medical Education and Family Welfare.
Minister for Health
M(H)
- 8 **Thiru A. Papasundaram,** Backward Classes, Most Backward Classes and Denotified Communities.
Minister for Backward Classes
M (B.C.)
- 9 **Thiru A. Anwer Rhazza,** Labour, Employment and Training, Urban and Rural Employment, Census and Wakfs.
Minister for Labour,
M (Lr.)
- 10 **Thiru N. Thalavaisundaram** Revenue, District Revenue Establishment, Deputy Collectors, Registration, Stamp Act, Stationery & Printing, Government Press, Bhoodhan & Gramdhan and Passports.
Minister for Revenue
M(R)
- 11 **Thiru R. Jeevanantham,** Agriculture, Agricultural Engineering, Agro Service Co-operatives, Horticulture, Sugarcane Cess and Sugarcane Development.
Minister for Agriculture
M(Agri.)

- 12 **Tmt.B. Valarmathi** Social Welfare including Women's and Children's Welfare, Nutritious Noon Meal, Welfare of the Disabled, Beggar Homes, Orphanages and Correctional Administration.
Minister for Social Welfare
M(S.W)
- 13 **Thiru C. Karuppasamy,** Adi-Dravidar Welfare, Hill Tribes, Bonded Labour & Welfare of Ex-Servicemen.
Minister for Adi-Dravidar Welfare
M(A.D.W.)
- 14 **Thiru R. Viswanathan,** Transport, Nationalised Transport, Motor Vehicles Act and Ports.
Minister for Transport
M(T)
- 15 **Thiru Nainar Nagenthran,** Electricity, Non-Conventional Energy Development, Industries, Iron and Steel Control, Mines and Minerals and Electronics.
Minister for Electricity & Industries
M(Electricity and Ind.)
- 16 **Thiru S.M. Velusamy,** Commercial Taxes.
Minister for Commercial Taxes
M(C.T)
- 17 **Thiru P. Mohan,** Co-operation, Food and Civil Supplies, Price Control and Statistics.
Minister for Co-operation, Food & Civil Supplies and Consumer Protection
M(Co-op. & Food)
- 18 **Thiru M.C. Sampath,** Municipal Administration, Rural Development, Panchayats and Panchayat Unions, Poverty Alleviation Programmes, Rural Indebtedness, Urban and Rural Water Supply.
Minister for Local Administration
M(L.A.)
- 19 **Thiru P.V. Damodaran,** Animal Husbandry.
Minister for Animal Husbandry
M(A.H.)

- 20 **Thiru R. Vadivel**,
Minister for Rural Industries
M(R.I) Rural Industries including Cottage
Industries, Small Scale Industries,
Khadi and Village Industries Board.
- 21 **Thiru R. Vaithilingam**,
Minister for Forests &
Environment
M(F & E) Forests & Environment and
Pollution Control.
- 22 **Thiru Anitha
R. Radhakrishnan**,
Minister for Housing &
Urban Development
M(Hg.&U.D.) Housing, Housing Development,
Town Planning, Slum Clearance,
Accommodation Control, Urban
Development and CMDA.
- 23 **Thiru S. Ramachandran**,
Minister for Dairy
Development
M(D.D) Milk and Dairy Development.
- 24 **Thiru K.K. Balasubramanian**,
Minister for Information &
Publicity
M(I&P) Information and Publicity, Film
Technology, Cinematograph Act,
Newsprint Control.
- 25 **Thiru V.Somasundaram**,
Minister for Handlooms &
Textiles
M(H&T) Handlooms & Textiles.
- 26 **Thiru M. Radakrishnan**,
Minister for Fisheries
M(Fisheries) Fisheries.
- 27 **Thiru A. Miller**
Minister for Tourism
M(Tourism) Tourism and Tourism Development
Corporation.

Dr. M. Thambi Durai and Thiru N. Thalavaisundaram were relieved of their duties and responsibilities as Ministers with effect from 13.12.2002.

The subjects "Education, Technical Education, Science and Technology, Sports and Youth Welfare, Archaeology, Tamil Development and Tamil Culture, Indians Overseas, Refugees and Evacuees" held by Dr.M. Thambi Durai were allocated to Thiru S. Semmalai, Minister for Health in addition to the subjects held by him and designated as Minister for Health and Education with effect from 13.12.2002.

The subjects "Revenue, District Revenue Establishment, Deputy Collectors, Registration, Stamp Act, Stationery & Printing, Government Press, Bhoodhan & Gramdhan and Passports" held by Thiru N. Thalavaisundaram were allocated to Thiru O. Panneerselvam, Minister for Public Works and Prohibition and Excise in addition to the subjects held by him and designated as Minister for Public Works, Prohibition and Excise and Revenue, with effect from 13.12.2002.

Thiruvalargal A. Papasundaram, R. Vadivel and K.K. Balasubramanian were relieved of their duties and responsibilities as Ministers with effect from 2.6.2003.

Thiru N. Thalavaisundaram, Thiru K. Pandurangan, Thiru P. Annavi, Thiru K.P. Anbalagan and Thiru R.T. Inbathtamilan were appointed as Ministers, with effect from 3.6.2003.

The allocation of subjects among Ministers have been made as mentioned against each with effect from 3.6.2003.

- | | | |
|---|----------------------------|---|
| 1 | Thiru D. Jayakumar, | Law & Courts, Information
Technology, Electricity, Non-
Conventional Energy Development. |
| 2 | Thiru S. Semmalai, | Education, Technical Education,
Science and Technology,
Archaeology, Tamil Development
and Tamil Culture, Indians
Overseas, Refugees and
Evacuees. |
| 3 | Thiru N. Thalavaisundaram, | Health, Medical Education and
Family Welfare. |
| 4 | Thiru Nainar Nagenthran, | Industries, Iron and Steel Control,
Mines and Minerals and Electronics |

- | | | |
|---|--------------------------|--|
| 5 | Thiru K. Pandurangan, | Rural Industries including Cottage Industries, Small Scale Industries, Khadi and Village Industries Board. |
| 6 | Thiru P. Annavi, | Backward Classes, Most Backward Classes and Denotified Communities. |
| 7 | Thiru K.P. Anbalagan, | Information and Publicity, Film Technology, Cinematograph Act and Newsprint Control. |
| 8 | Thiru R.T. Inbathtamilan | Sports and Youth Welfare. |

Consequent on the reallocation of subjects among Ministers Thiru S. Semmalai was designated as Minister for Education, Thiru D. Jayakumar was designated as Minister for Law, Information Technology and Electricity, Thiru Nainar Nagenthiran was designated as Minister for Industries, Thiru N. Thalavaisundaram was designated as Minister for Health, Thiru K. Pandurangan was designated as Minister for Rural Industries, Thiru P. Annavi was designated as Minister for Backward Classes, Thiru K.P. Anbalagan was designated as Minister for Information and Publicity and Thiru R.T. Inbathtamilan was designated as Minister for Sports and Youth Welfare.

Inter-se-Seniority of Ministers and subjects as on 3.6.2003:

- | | | |
|---|--|---|
| 1 | Selvi J Jayalalithaa,
Chief Minister
C.M. | Public, General Administration, Indian Administrative Service, Indian Police Service, other All India Services, District Revenue Officers, Home, Police and Minorities Welfare. |
| 2 | Thiru O. Panneerselvam,
Minister for Public Works & Prohibition and Excise & Revenue
M(P.W.&P.&E & Rev.) | Public Works, Highways, Irrigation including Minor Irrigation, Prohibition & Excise, Molasses, Prevention of Corruption and Prisons, Revenue, District Revenue Establishment, Deputy Collectors, Registration, Stamp Act, Stationery & Printing, Government Press, Bhoodhan & Gramdhan and Passports. |

- | | | |
|----|---|---|
| 3 | Thiru C. Ponnaiyan,
Minister for Finance
M(F.) | Finance, Planning, Elections and Legislature, Legislation, Weights and Measures, Debt Relief including Legislation on money lending, Chits and Registration of Companies. |
| 4 | Thiru D. Jayakumar,
Minister for Law & Information Technology and Electricity
M(Law I.T & Electricity). | Law and Courts, Information Technology, Electricity and Non Conventional Energy Development. |
| 5 | Thiru P.C. Ramasamy,
Minister for Hindu Religious and Charitable Endowments
M(H.R.&C.E.) | Hindu Religious and Charitable Endowments. |
| 6 | Thiru S. Semmalai,
Minister for Education
M(Edn.) | Education, Technical Education, Science and Technology, Archaeology, Tamil Development and Tamil Culture, Indians Overseas, Refugees and Evacuees. |
| 7 | Thiru N.Thalavaisundaram,
Minister for Health
M(Health) | Health, Medical Education and Family Welfare. |
| 8 | Thiru A. Anwer Rhazza,
Minister for Labour
M(Lr.) | Labour, Employment and Training, Urban and Rural Employment Census and Wakfs. |
| 9 | Thiru R. Jeevanantham,
Minister for Agriculture
M(Agri.) | Agriculture, Agricultural Engineering, Agro Service Co-operatives, Horticulture, Sugarcane Cess and Sugarcane Development. |
| 10 | Tmt. B. Valarmathi,
Minister for Social Welfare
M(S.W.) | Social Welfare including Women's and Children's Welfare, Nutritious Noon Meal, Welfare of the Disabled, Beggar Homes, Orphanages and Correctional Administration. |

- 11 Thiru C. Karuppasamy,
Minister for Adi-Dravidar
Welfare
M(A.D.W.)
- 12 Thiru R. Viswanathan,
Minister for Transport
M(T)
- 13 Thiru Nainar Nagenthran,
Minister for Industries
M(Ind.)
- 14 Thiru K. Pandurangan,
Minister for Rural Industries
M(R.I)
- 15 Thiru S.M. Velusamy,
Minister for Commercial
Taxes
M(C.T)
- 16 Thiru P. Mohan,
Minister for Co-operation,
Food & Civil Supplies and
Consumer Protection
M(Co-op. & Food)
- 17 Thiru M.C. Sampath,
Minister for Local
Administration
M(L.A.)
- 18 Thiru P.V. Damodaran,
Minister for Animal
Husbandry
M(A.H.)
- Adi-Dravidar Welfare, Hill Tribes,
Bonded Labour & Welfare of
Ex-Servicemen.
- Transport, Nationalised Transport,
Motor Vehicles Act and Ports.
- Industries, Iron and Steel Control,
Mines and Minerals , Electronics.
- Rural Industries including Cottage
Industries, Small Scale Industries,
Khadi and Village Industries Board.
- Commercial Taxes.
- Co-operation, Food and Civil
Supplies, Price Control and
Statistics.
- Municipal Administration, Rural
Development, Panchayats and
Panchayat Unions, Poverty
Alleviation Programmes, Rural
Indebtedness, Urban and Rural
Water Supply.
- Animal Husbandry.

- 19 Thiru R. Vaithilingam,
Minister for Forests &
Environment
M(F & E)
- 20 Thiru Anitha
R. Radhakrishnan,
Minister for Housing &
Urban Development
M(Hg.&U.D.)
- 21 Thiru S. Ramachandran,
Minister for Dairy
Development
M(D.D)
- 22 Thiru V.Somasundaram,
Minister for Handlooms &
Textiles
M(H&T)
- 23 Thiru M. Radakrishnan,
Minister for Fisheries
M(Fisheries)
- 24 Thiru A. Miller,
Minister for Tourism
M(Tourism)
- 25 Thiru P. Annavi,
Minister for Backward Classes
M(B.C)
- 26 Thiru K.P. Anbalagan,
Minister for Information &
Publicity
M(I.&P)
- 27 Thiru R.T. Inbathtamilan, #
Minister for Sports and
Youth Welfare
M(S&Y.W.)
- Forests & Environment and
Pollution Control.
- Housing, Housing Development,
Town Planning, Slum Clearance,
Accommodation Control, Urban
Development and CMDA.
- Milk and Dairy Development.
- Handlooms & Textiles
- Fisheries.
- Tourism and Tourism Development
Corporation.
- Backward Classes, Most Backward
Classes and Denotified Communities.
- Information and Publicity, Film
Technology, Cinematograph Act,
Newsprint Control.
- Sports and Youth Welfare.

The name of Thiru. R.T. Inbathtamilan, Minister for Sports and Youth Welfare was changed as Inbathtamilan (As per G.O.Ms.No.680, Public (Spl -B) Department, dated 27.6.2003).

Thiru A. Anwer Rhazza was relieved of his duties and responsibilities as Minister with effect from 4.9.2003.

Thiru V.D. Natarajan was appointed as a Minister with effect from 5.9.2003 F.N and allocated the subjects " Labour, Employment and Training, Urban and Rural Employment, Census and Wakfs" and designated as Minister for Labour.

Inter-se-Seniority of Ministers w.e.f. 5.9.2003

- | | | |
|---|--|--|
| 1 | Selvi J Jayalalthaa,
Chief Minister
C.M. | Public, General Administration, Indian Administrative Service, Indian Police Service, other All India Services, District Revenue Officers, Home, Police and Minorities Welfare. |
| 2 | Thiru O. Panneerselvam,
Minister for Public Works & Prohibition and Excise & Revenue
M(P.W.&P.&E & Rev.) | Public Works, Highways, Irrigation including Minor Irrigation, Prohibition & Excise, Molasses, Prevention of Corruption, Prisons, Revenue, District Revenue Establishment, Deputy Collectors, Registration, Stamp Act, Stationery & Printing, Government Press, Bhoodhan & Gramdhan and Passports. |
| 3 | Thiru C. Ponnaiyan,
Minister for Finance
M(F.) | Finance, Planning, Elections and Legislature, Legislation, Weights and Measures, Debt Relief including Legislation on money lending, Chits and Registration of Companies. |
| 4 | Thiru D. Jayakumar,
Minister for Law & Information Technology and Electricity
M(Law I.T & Electricity). | Law and Courts, Information Technology, Electricity and Non Conventional Energy Development. |

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|----|--|---|
| 5 | Thiru P.C. Ramasamy,
Minister for Hindu Religious and Charitable Endowments
M(H.R.&C.E.) | Hindu Religious and Charitable Endowments. |
| 6 | Thiru S. Semmalai,
Minister for Education
M(Edn.) | Education, Technical Education, Science and Technology, Archaeology, Tamil Development and Tamil Culture, Indians Overseas, Refugees and Evacuees. |
| 7 | Thiru N.Thalavaisundaram,
Minister for Health
M(Health) | Health, Medical Education and Family Welfare. |
| 8 | Thiru R. Jeevanantham,
Minister for Agriculture
M(Agri.) | Agriculture, Agricultural Engineering, Agro Service Co-operatives, Horticulture, Sugarcane Cess and Sugarcane Development. |
| 9 | Tmt. B. Valarmathi,
Minister for Social Welfare
M(S.W.) | Social Welfare including Women's and Children's Welfare, Nutritious Noon Meal, Welfare of the Disabled, Beggar Homes, Orphanages and Correctional Administration. |
| 10 | Thiru C. Karuppasamy,
Minister for Adi-Dravidar Welfare
M(A.D.W.) | Adi-Dravidar Welfare, Hill Tribes, Bonded Labour & Welfare of Ex-Servicemen. |
| 11 | Thiru R. Viswanathan,
Minister for Transport
M(T) | Transport, Nationalised Transport, Motor Vehicles Act and Ports. |
| 12 | Thiru Nainar Nagenthran,
Minister for Industries
M(Ind.) | Industries, Iron and Steel Control, Mines and Minerals, and Electronics. |

- 13 Thiru K. Pandurangan,
Minister for Rural Industries
M(R.I) Rural Industries including Cottage
Industries, Small Scale Industries,
Khadi and Village Industries Board.
- 14 Thiru S.M. Velusamy,
Minister for Commercial
Taxes
M(C.T) Commercial Taxes.
- 15 Thiru P. Mohan,
Minister for Co-operation,
Food & Civil Supplies and
Consumer Protection
M(Co-op. & Food) Co-operation, Food and Civil
Supplies, Price Control and
Statistics.
- 16 Thiru M.C. Sampath,
Minister for Local
Administration
M(L.A.) Municipal Administration, Rural
Development, Panchayats and
Panchayat Unions, Poverty
Alleviation Programmes, Rural
Indebtedness, Urban and Rural
Water Supply.
- 17 Thiru P.V. Damodaran,
Minister for Animal
Husbandry
M(A.H.) Animal Husbandry,
- 18 Thiru R. Vaithilingam,
Minister for Forests &
Environment
M(F & E) Forests & Environment and
Pollution Control.
- 19 Thiru V.D. Natarajan,
Minister for Labour
M(Lr.) Labour, Employment and Training,
Urban and Rural Employment,
Census and Wakfs.
- 20 Thiru Anitha
R. Radhakrishnan,
Minister for Housing &
Urban Development
M(Hg.&U.D.) Housing, Housing Development,
Town Planning, Slum Clearance,
Accommodation Control, Urban
Development and CMDA.

- 21 Thiru S. Ramachandran,
Minister for Dairy
Development
M(D.D) Milk and Dairy Development.
- 22 Thiru V. Somasundaram,
Minister for Handlooms &
Textiles
M(H&T) Handlooms & Textiles
- 23 Thiru M. Radakrishnan,
Minister for Fisheries
M(Fisheries) Fisheries.
- 24 Thiru A. Miller,
Minister for Tourism
M(Tourism) Tourism and Tourism Development
Corporation.
- 25 Thiru P. Annavi,
Minister for Backward Classes
M(B.C) Backward Classes, Most Backward
Classes and Denotified Communities.
- 26 Thiru K.P. Anbalagan,
Minister for Information &
Publicity
M(I.&P) Information and Publicity, Film
Technology, Cinematograph Act,
Newsprint Control.
- 27 Thiru Inbathtamilan,
Minister for Sports and
Youth Welfare
M(S&Y.W.) Sports and Youth Welfare.

The subject "Co-operation" dealt by Thiru P. Mohan, Minister for Co-operation, Food & Civil Supplies and Consumer Protection was re-allocated to Thiru S.M. Velusamy, Minister for Commercial Taxes in addition to the subjects held by him, with effect from 19.9.2003.

Consequently, Thiru P. Mohan, Minister for Co-operation, Food & Civil Supplies and Consumer Protection was designated as Minister for Food and Thiru S.M.Velusamy, Minister for Commercial Taxes was designated as Minister for Commercial Taxes and Co-operation.

The reallocation of subjects among the above Ministers are given below:

Sl.No	Name of the Minister	Portfolio
1	Thiru S.M. Velusamy, Minister for Commercial Taxes and Co.operation	Commercial Taxes and Co-operation.
2	Thiru P. Mohan, Minister for Food	Food, Civil Supplies, Consumer Protection, Price Control and Statistics.

Thiru V.D. Natarajan was relieved from the Council of Ministers with effect from 18.10.2003.

The subjects "Labour, Employment and Training, Urban and Rural Employment Census and Wakfs" held by Thiru V.D.Natarajan were allocated to Thiru R. Viswanathan, Minister for Transport in addition to the subjects held by him and designated as Minister for Transport and Labour with effect from 18.10.2003.

Thiruvalargal P.Mohan and M.C. Sampath were relieved of their duties and responsibilities as Ministers with effect from 4.1.2004.

The subjects "Food, Civil Supplies, Consumer Protection, Price Control and Statistics" held by Thiru P. Mohan were allocated to Thiru C. Ponnaiyan, Minister for Finance in addition to the subjects held by him and designated as Minister for Finance and Food with effect from 4.1.2004.

The subjects "Municipal Administration, Rural Development, Panchayats and Panchayat Unions, Poverty Alleviation Programmes, Rural Indebtedness, Urban and Rural Water Supply" held by Thiru M.C. Sampath were allocated to Thiru K.P.Anbalagan, Minister for Information and Publicity in addition to the subjects held by him and designated as Minister for Information and Publicity and Local Administration, with effect from 4.1.2004.

The subjects "Agriculture, Agricultural Engineering, Agro Service Co-operatives, Horticulture, Sugarcane Cess and Sugarcane Development" held by Thiru R. Jeevanantham, Minister for Agriculture were re-allocated to Thiru P. Annavi, Minister for Backward Classes and consequent on the above re-allocation Thiru P. Annavi was designated as Minister for Agriculture, with effect from 21.1.2004.

The subjects "Backward Classes, Most Backward Classes and Denotified Communities" held by Thiru P. Annavi, Minister for Backward Classes were re-allocated to Thiru R. Jeevanantham, Minister for Agriculture and designated as Minister for Backward Classes, with effect from 21.1.2004.

Thiru C.Ve. Shanmugam was appointed as Minister with effect from 23rd January, 2004 and allocated the subjects, "Labour, Employment and Training, Urban and Rural Employment, Census and Wakfs" held by Thiru R. Viswanathan, Minister for Transport and Labour. Consequently, Thiru C.Ve.Shanmugam was designated as Minister for Labour and Thiru R. Viswanathan was designated as Minister for Transport with effect from 23.1.2004.

Inter-se seniority of Ministers and subjects as on 23.1.2004

1	Selvi J Jayalalithaa, Chief Minister C.M.	Public, General Administration, Indian Administrative Service, Indian Police Service, other All India Services, District Revenue Officers, Home, Police and Minorities Welfare.
2	Thiru O. Panneerselvam, Minister for Public Works & Prohibition and Excise & Revenue M(P.W.&P.&E & Rev.)	Public Works, Highways, Irrigation including Minor Irrigation, Prohibition & Excise, Molasses, Prevention of Corruption and Prisons, Revenue, District Revenue Establishment, Deputy Collectors, Registration, Stamp Act, Stationery & Printing, Government Press, Bhoodhan & Gramdhan and Passports.

- 3 Thiru C. Ponnaiyan,
Minister for Finance
and Food M(F.) Finance, Planning, Elections and
Legislature, Legislation, Weights
and Measures, Debt Relief including
Legislation on money lending, Chits
and Registration of Companies,
Food, Civil Supplies, Consumer
Protection, Price Control and
Statistics.
- 4 Thiru D. Jayakumar,
Minister for Law & Information
Technology and Electricity
M(Law I.T & Electricity). Law and Courts, Information
Technology, Electricity and Non
Conventional Energy Development.
- 5 Thiru P.C. Ramasamy,
Minister for Hindu Religious
and Charitable Endowments
M(H.R.&C.E.) Hindu Religious and Charitable
Endowments.
- 6 Thiru S. Semmalai,
Minister for Education
M(Edn.) Education, Technical Education,
Science and Technology, Archaeology,
Tamil Development and Tamil
Culture, Indians Overseas,
Refugees and Evacuees.
- 7 Thiru N.Thalavaisundaram,
Minister for Health
M(Health) Health, Medical Education and
Family Welfare.
- 8 Thiru R. Jeevanantham,
Minister for Backward
Classes M(B.C) Backward Classes, Most Backward
Classes and Denotified Communities.
- 9 Tmt. B. Valarmathi,
Minister for Social Welfare
M(S.W.) Social Welfare including Women's
and Children's Welfare, Nutritious
Noon Meal, Welfare of the Disabled,
Beggar Homes, Orphanages and
Correctional Administration.

- 10 Thiru C. Karuppasamy,
Minister for Adi-Dravidar
Welfare
M(A.D.W.) Adi-Dravidar Welfare, Hill Tribes,
Bonded Labour & Welfare of
Ex-Servicemen.
- 11 Thiru R. Viswanathan,
Minister for Transport
M(T) Transport, Nationalised Transport,
Motor Vehicles Act and Ports.
- 12 Thiru Nainar Nagenthran,
Minister for Industries
M(Ind.) Industries, Iron and Steel Control,
Mines and Minerals , Electronics.
- 13 Thiru K. Pandurangan,
Minister for Rural Industries
M(R.I) Rural Industries including Cottage
Industries, Small Scale Industries,
Khadi and Village Industries Board.
- 14 Thiru S.M. Velusamy,
Minister for Commercial
Taxes and Co-operation
M(C.T & Co-op) Commercial Taxes and Co-operation.
- 15 Thiru P.V. Damodaran,
Minister for Animal
Husbandry
M(A.H.) Animal Husbandry.
- 16 Thiru R. Vaithilingam,
Minister for Forests &
Environment
M(F & E) Forests & Environment and Pollution
Control.
- 17 Thiru Anitha
R. Radhakrishnan,
Minister for Housing &
Urban Development
M(Hg.&U.D.) Housing, Housing Development,
Town Planning, Slum Clearance,
Accommodation Control, Urban
Development and CMDA.
- 18 Thiru C.Ve.Shanmugam,
Minister for Labour
M(Lab) Labour, Employment and Training,
Urban and Rural Employment,
Census and Wakfs.

- | | | |
|----|--|--|
| 19 | Thiru S. Ramachandran,
Minister for Dairy Development
M(D.D) | Milk and Dairy Development. |
| 20 | Thiru V. Somasundaram,
Minister for Handlooms &
Textiles
M(H&T) | Handlooms & Textiles |
| 21 | Thiru M. Radakrishnan,
Minister for Fisheries
M(Fisheries) | Fisheries. |
| 22 | Thiru A. Miller,
Minister for Tourism
M(Tourism) | Tourism and Tourism Development
Corporation. |
| 23 | Thiru P. Annavi,
Minister for Agriculture
M(Agri) | Agriculture, Agricultural Engineering,
Agro Service Co-operatives,
Horticulture, Sugarcane Cess and
Sugarcane Development. |
| 24 | Thiru K.P. Anbalagan,
Minister for Information &
Publicity and Local
Administration
M(I.&P & LA) | Information and Publicity, Film
Technology, Cinematograph Act,
Newsprint Control, Municipal
Administration, Rural Development,
Panchayats and Panchayat Unions,
Poverty Alleviation Programmes,
Rural Indebtedness, Urban and
Rural Water Supply. |
| 25 | Thiru Inbathtamilan,
Minister for Sports and
Youth Welfare
M(S&Y.W.) | Sports and Youth Welfare. |

Thiruvalargal S. Semmalai and R. Jeevanantham were relieved of their duties and responsibilities as Ministers with effect from 23.6.2004.

The subjects "Education, Technical Education, Science and Technology, Archaeology, Tamil Development and Tamil Culture, Indians Overseas, Refugees and Evacuees" held by Thiru S. Semmalai and the subjects "Backward Classes, Most Backward Classes and Denotified Communities" held by Thiru R. Jeevanantham were re-allocated to Thiru C.Ve. Shanmugam, Minister for Labour and designated as Minister for Education and Backward Classes, with effect from 23.6.2004.

The subjects " Labour, Employment and Training, Urban and Rural Employment, Census and Wakfs" held by Thiru C.Ve. Shanmugam, Minister for Labour were re-allocated to Thiru P. Annavi, Minister for Agriculture and designated as Minister for Labour with effect from 23.6.2004.

The subjects " Agriculture, Agricultural Engineering, Agro Service Co-operatives, Horticulture, Sugarcane Cess, Sugarcane Development" held by Thiru P. Annavi Minister for Agriculture were re-allocated to Thiru K. Pandurangan, Minister for Rural Industries, in addition to the subjects held by him and designated as Minister for Agriculture and Rural Industries, with effect from 23.6.2004.

Allocation of subjects among Ministers as on 23.06.2004

- | | | |
|---|--|---|
| 1 | Selvi J Jayalalithaa,
Chief Minister
C.M. | Public, General Administration,
Indian Administrative Service,
Indian Police Service, other All India
Services, District Revenue Officers,
Home, Police and Minorities
Welfare. |
| 2 | Thiru O. Panneerselvam,
Minister for Public Works
& Prohibition and Excise &
Revenue
M(P.W.&P.&E & Rev.) | Public Works, Highways, Irrigation
including Minor Irrigation, Prohibition
& Excise, Molasses, Prevention of
Corruption and Prisons, Revenue,
District Revenue Establishment,
Deputy Collectors, Registration,
Stamp Act, Stationery & Printing,
Government Press, Bhoodhan &
Gramdhan and Passports. |
| 3 | Thiru C. Ponnaiyan,
Minister for Finance
and Food
M(Fin. & Food) | Finance, Planning, Elections and
Legislature, Legislation, Weights
and Measures, Debt Relief including
Legislation on money lending, Chits
and Registration of Companies,
Food, Civil Supplies, Consumer
Protection, Price Control and
Statistics. |

- 4 Thiru D. Jayakumar,
Minister for Law & Information
Technology and Electricity
M(Law I.T & Electricity).
Law and Courts, Information
Technology, Electricity and Non
Conventional Energy Development.
- 5 Thiru P.C. Ramasamy,
Minister for Hindu Religious
and Charitable Endowments
M(H.R.&C.E.)
Hindu Religious and Charitable
Endowments.
- 6 Thiru N.Thalavaisundaram,
Minister for Health
M(Health)
Health, Medical Education and
Family Welfare.
- 7 Tmt. B. Valarmathi,
Minister for Social Welfare
M(S.W.)
Social Welfare including Women's
and Children's Welfare, Nutritious
Noon Meal, Welfare of the
Disabled, Beggar Homes,
Orphanages and Correctional
Administration.
- 8 Thiru C. Karuppasamy,
Minister for Adi-Dravidar
Welfare
M(A.D.W.)
Adi-Dravidar Welfare, Hill Tribes,
Bonded Labour & Welfare of
Ex-Servicemen.
- 9 Thiru R. Viswanathan,
Minister for Transport
M(T)
Transport, Nationalised Transport,
Motor Vehicles Act and Ports.
- 10 Thiru Nainar Nagenthiran,
Minister for Industries
M(Ind.)
Industries, Iron and Steel Control,
Mines and Minerals, and Electronics.
- 11 Thiru K. Pandurangan,
Minister for Agriculture
and Rural Industries
M(Agri. & R.I)
Agriculture, Agricultural Engineering,
Agro Service Co-operatives,
Horticulture, Sugarcane Cess,
Sugarcane Development, Rural Industries
including Cottage Industries, Small
Scale Industries and Khadi &
Village Industries Board.

- 12 Thiru S.M. Velusamy,
Minister for Commercial
Taxes and Co-operation
M(C.T & Co-op)
Commercial Taxes and Co-operation.
- 13 Thiru P.V. Damodaran,
Minister for Animal
Husbandry
M(A.H.)
Animal Husbandry.
- 14 Thiru R. Vaithilingam,
Minister for Forests &
Environment
M(F & E)
Forests & Environment and Pollution
Control.
- 15 Thiru Anitha
R. Radhakrishnan,
Minister for Housing &
Urban Development
M(Hg.&U.D.)
Housing, Housing Development,
Town Planning, Slum Clearance,
Accommodation Control, Urban
Development and CMDA.
- 16 Thiru C.Ve. Shanmugam,
Minister for Education &
Backward Classes
M(Edn. & BC)
Education, Technical Education,
Science and Technology,
Archaeology, Tamil Development
and Tamil Culture, Indians
Overseas, Refugees and
Evacuees, Backward Classes, Most
Backward Classes and Denotified
Communities.
- 17 Thiru S. Ramachandran,
Minister for Dairy Development
M(D.D)
Milk and Dairy Development.
- 18 Thiru V. Somasundaram,
Minister for Handlooms &
Textiles
M(H&T)
Handlooms & Textiles
- 19 Thiru M. Radakrishnan,
Minister for Fisheries
M(Fisheries)
Fisheries.

- 20 Thiru A. Miller,
Minister for Tourism
M(Tourism) Tourism and Tourism Development Corporation.
- 21 Thiru P. Annavi,
Minister for Labour
M(Lab) Labour, Employment and Training, Urban and Rural Employment, Census and Wakfs.
- 22 Thiru K.P. Anbalagan,
Minister for Information &
Publicity and Local
Administration
M(I.&P & LA) Information and Publicity, Film Technology, Cinematograph Act, Newsprint Control, Municipal Administration, Rural Development, Panchayats and Panchayat Unions, Poverty Alleviation Programmes, Rural Indebtedness, Urban and Rural Water Supply.
- 23 Thiru Inbathtamilan,
Minister for Sports and
Youth Welfare
M(S&Y.W.) Sports and Youth Welfare.

Thiru Pollachi V. Jayaraman and Tmt. P. Vijayalakshmi Palanisamy were appointed as Ministers with effect from 27.8.2004.

The subjects "Food, Civil Supplies, Consumer Protection, Price Control and Statistics" held by Thiru C. Ponnaiyan, Minister for Finance and Food and the subject "Co-operation" held by Thiru S.M.Velusamy were allocated to Thiru Pollachi V. Jayaraman. Consequently, Thiru C. Ponnaiyan was designated as Minister for Finance and Thiru Pollachi V. Jayaraman was designated as Minister for Food and Co-operation with effect from 27.8.2004.

The subjects "Electricity and Non-Conventional Energy Development" held by Thiru D. Jayakumar, Minister for Law, Information Technology and Electricity" were re-allocated to Thiru R. Viswanathan, Minister for Transport in addition to the subjects held by him. Consequent on the above re-allocation, Thiru D. Jayakumar was designated as Minister for Law and Information Technology and Thiru R. Viswanathan was designated as Minister for Transport and Electricity, with effect from 27.8.2004.

The subjects "Social Welfare including Women's and Children's Welfare, Nutritious Noon Meal, Welfare of the Disabled, Beggar Homes,

Orphanages and Correctional Administration" held by Tmt. B. Valarmathi, Minister for Social Welfare were allocated to Tmt. P. Vijayalakshmi Palanisamy and designated as Minister for Social Welfare with effect from 27.8.2004.

The subjects "Rural Industries including Cottage Industries, Small Scale Industries and Khadi & Village Industries Board" held by Thiru K. Pandurangan, Minister for Agriculture and Rural Industries were re-allocated to Tmt. B. Valarmathi. Consequently Tmt. B. Valarmathi was designated as Minister for Rural Industries and Thiru K. Pandurangan was designated as Minister for Agriculture, with effect from 27.8.2004.

The subject "Commercial Taxes" held by Thiru S.M. Velusamy was re-allocated to Thiru C.Ve. Shanmugam, Minister for Education and Backward Classes and the subjects Backward Classes, Most Backward Classes and Denotified Communities held by Thiru C.Ve. Shanmugam were re-allocated to Thiru S.M. Velusamy. Consequent on the re-allocation Thiru S.M.Velusamy was designated as Minister for Backward Classes and Thiru C.Ve. Shanmugam was designated as Minister for Education and Commercial Taxes, with effect from 27.8.2004.

Inter-se-Seniority of Ministers as on 27.08.2004

- | | | |
|---|--|---|
| 1 | Selvi J Jayalalithaa,
Chief Minister
C.M. | Public, General Administration, Indian Administrative Service, Indian Police Service, other All India Services, District Revenue Officers, Home, Police and Minorities Welfare. |
| 2 | Thiru O. Panneerselvam,
Minister for Public Works
& Prohibition and Excise &
Revenue
M(P.W.&P.&E & Rev.) | Public Works, Highways, Irrigation including Minor Irrigation, Prohibition & Excise, Molasses, Prevention of Corruption and Prisons, Revenue, District Revenue Establishment, Deputy Collectors, Registration, Stamp Act, Stationery & Printing, Government Press, Bhoodhan & Gramdhan and Passports. |

- 3 Thiru C. Ponnaiyan,
Minister for Finance
M(Fin.) Finance, Planning, Elections and
Legislature, Legislation, Weights
and Measures, Debt Relief including
Legislation on money lending, Chits
and Registration of Companies.
- 4 Thiru D. Jayakumar,
Minister for Law &
Information Technology
M(Law & I.T) Law and Courts and Information
Technology.
- 5 Thiru Pollachi V. Jayaraman,
Minister for Food and
Co-operation
M(Food & Co-op.) Food, Civil Supplies, Consumer
Protection, Price Control and
Statistics and Co-operation.
- 6 Thiru P.C. Ramasamy,
Minister for Hindu Religious
and Charitable Endowments
M(H.R.&C.E.) Hindu Religious and Charitable
Endowments.
- 7 Tmt. P. Vijayalakshmi
Palanisamy
Minister for Social Welfare
M(SW) Social Welfare including Women's
and Children's Welfare, Nutritious
Noon Meal, Welfare of the Disabled,
Beggar Homes, Orphanages and
Correctional Administration.
- 8 Thiru N. Thalavaisundaram,
Minister for Health
M(Health) Health, Medical Education & Family
Welfare.
- 9 Tmt. B. Valarmathi,
Minister for Rural Industries
M(RI) Rural Industries including Cottage
Industries, Small Scale Industries
and Khadi & Village Industries
Board.

- 10 Thiru C. Karuppasamy,
Minister for Adi-Dravidar
Welfare
M(A.D.W.) Adi-Dravidar Welfare, Hill Tribes,
Bonded Labour & Welfare of
Ex-Servicemen.
- 11 Thiru R. Viswanathan,
Minister for Transport and
Electricity
M(Tpt & Elecy) Transport, Nationalised Transport,
Motor Vehicles Act, Ports, Electricity
and Non-Conventional Energy
Development.
- 12 Thiru Nainar Nagenthran,
Minister for Industries
M(Ind.) Industries, Iron and Steel Control,
Mines and Minerals and Electronics
- 13 Thiru K. Pandurangan,
Minister for Agriculture
M(Agri.) Agriculture, Agricultural Engineering,
Agro Service Co-operatives,
Horticulture, Sugarcane Cess and
Sugarcane Development.
- 14 Thiru S.M. Velusamy,
Minister for Backward
Classes
M(B.C) Backward Classes, Most Backward
Classes and Denotified Communities.
- 15 Thiru P.V. Damodaran,
Minister for Animal
Husbandry
M(A.H.) Animal Husbandry.
- 16 Thiru R. Vaithilingam,
Minister for Forests &
Environment
M(F & E) Forests & Environment and
Pollution Control.
- 17 Thiru Anitha
R. Radhakrishnan,
Minister for Housing &
Urban Development
M(Hg.&U.D.) Housing, Housing Development,
Town Planning, Slum Clearance,
Accommodation Control, Urban
Development and CMDA.

- 18 Thiru C.Ve. Shanmugam,
Minister for Education &
Commercial Taxes
M(Edn. & CT)
- Education, Technical Education,
Science and Technology,
Archaeology, Tamil Development
and Tamil Culture, Indians
Overseas, Refugees, Evacuees
and Commercial Taxes
- 19 Thiru S. Ramachandran,
Minister for Dairy
Development
M(D.D)
- Milk and Dairy Development.
- 20 Thiru V.Somasundaram,
Minister for Handlooms &
Textiles
M(H&T)
- Handlooms & Textiles.
- 21 Thiru M. Radakrishnan,
Minister for Fisheries
M(Fisheries)
- Fisheries.
- 22 Thiru A. Miller,
Minister for Tourism
M(Tourism)
- Tourism and Tourism Development
Corporation.
- 23 Thiru P. Annavi,
Minister for Labour
M(Lab)
- Labour, Employment and Training,
Urban and Rural Employment,
Census and Wakfs.
- 24 Thiru K.P. Anbalagan,
Minister for Information &
Publicity and Local
Administration
M(I.&P & LA)
- Information and Publicity, Film
Technology, Cinematograph Act,
Newsprint Control, Municipal
Administration, Rural Development,
Panchayats and Panchayat Unions,
Poverty Alleviation Programmes,
Rural Indebtedness, Urban and
Rural Water Supply.

- 25 Thiru Inbathtamilan,
Minister for Sports and
Youth Welfare
M(S&Y.W.)
- Sports and Youth Welfare.

Thiru. Inbathtamilan, was relieved of his duties and responsibilities as Minister with effect from 2.5.2006. Consequently Thiru. C.Ve. Shanmugam was designated as Minister for Education, Commercial Taxes, Sports and Youth Welfare.

CHAPTER V
LEGISLATIVE ASSEMBLY

(A) Chamber of the House and Galleries:

During the period from 2001-2006, the Tamil Nadu Legislative Assembly continued to meet in the Assembly Chamber at Fort St. George, Chennai 600 009.

Galleries:

There are four Galleries in the Assembly Chambers viz.

- (1) Officers Gallery
- (2) Press Gallery
- (3) Speaker's Gallery
- (4) Visitors Gallery including Ladies Gallery

During the period under review 91,269 visitors witnessed the proceedings of the Assembly. The details in regard to the number of visitors for each session are given separately in Section II Table No.IV (Page No.523)

(B) Repairing of sofas in the Assembly Chamber

The special work relating to repairing and replacing of rexine cover of sofas used by Hon. Ministers and Members in the Legislative Assembly Chamber was carried out at a cost of Rupees three lakhs fifty thousand.

(C) Polishing and repainting of chandelier in the Assembly Chamber:

The work of polishing and repainting of centre bunch light fitting and chandelier in the Assembly Chamber was carried out at an estimated cost of Rupees One lakh twenty thousand.

(D) Partition, tile flooring and special repair works:

1. Aluminium partition and laying of flooring tiles in all Officers Room were completed.

2. Tile flooring and providing of plywood cupboards to all sections were completed.

(E) Fixing of false ceiling:

The special work relating to fixing of false ceiling in the verandah leading to the Assembly Chamber from Gate No.4 and Gate No.10 was also undertaken during the period.

(F) Portraits in the Assembly Chamber:

The following portraits adorn the Assembly Chamber:-

- | | |
|---|------------------|
| 1. Mahatma Gandhi | Unveiled in 1948 |
| 2. Thiru C. Rajagopalachari | Unveiled in 1948 |
| 3. Saint Thiruvalluvar | Unveiled in 1964 |
| 4. Thiru C.N. Annadurai | Unveiled in 1969 |
| 5. Thiru K. Kamaraj | Unveiled in 1977 |
| 6. Thanthai Periyar | Unveiled in 1980 |
| 7. Dr. B.R. Ambedkar | Unveiled in 1980 |
| 8. Pasumpon Semmal
Muthuramalinga Thevar | Unveiled in 1980 |
| 9. Quaid-e-Milleth Mohamed Ismail | Unveiled in 1980 |
| 10. Dr. M.G. Ramachandran | Unveiled in 1992 |

The busts of Thiruvalargal C. Rajagopalachariyar, Former President, Madras Legislative Council and L.D. Swamikkannu Pillai, Former President, Madras Legislative Council also adorn the Assembly Lobby.

(G) Press Gallery and Press Advisory Committee

According to Rule 284 of the Tamil Nadu Legislative Assembly Rules, admission to the various galleries of the Assembly Chamber during the sittings of the Assembly will be regulated in accordance with the regulations made by the Hon. Speaker.

A Press Advisory Committee is nominated by the Hon. Speaker at the commencement of each financial year and its composition is not more than twelve representatives of the Press. The Committee recommends to the Speaker the allotment of seats to various representatives of the newspapers, news agencies and other periodicals and the order in which those representatives should be seated in the Press Gallery of the Assembly.

During the period under Review, the Committee was nominated by the Hon. Speaker on 20.8.2001, the occasions and the names constituting it are given in Section II, Table No.V (Page No.524)

(H) Sessions and Sittings

Duration of the Assembly

Clause (1) of Article 172 of the Constitution of India provides that the Legislative Assembly of every State unless sooner dissolved shall continue for five years from the date appointed for its first meeting and no longer and the expiration of the said period of five years shall operate as a dissolution of the Assembly.

The First Meeting of the Twelfth Tamil Nadu Legislative Assembly after the General Elections on 10th May, 2001 was held on the 22nd May 2001 and therefore, its term would have normally expired on the 21st May 2006.

Summoning and Prorogation of Session

Under Clause (1) of Article 174 of the Constitution of India, the Governor summons the Legislative Assembly from time to time, to meet at such time and place as he thinks fit, but six months shall not intervene between its last sitting in one session and the date appointed for its first sitting in the next session. Clause (2) (a) of Article 174 provide for prorogation of the Assembly from time to time by the Governor.

A Session is the period of time between the first Meeting of the House on the Summons of the Governor under Clause (1) of Article

174 and its prorogation or dissolution under Clause (2) of Article 174 of the Constitution of India. There can be any number of Sessions during the term of each Assembly. During the Twelfth Assembly, there were Twelve Sessions.

Sittings of the House

According to rule 29 of the Assembly Rules, the sittings of the House shall ordinarily commence at 9.30 A.M. and conclude at 1.30 P.M.

During the period, the Assembly sat in all for 182 days and in terms of hours the Assembly sat for 746 hours and 51 minutes.

The details of dates of summoning and prorogation, number of actual days of sittings, number of hours and minutes, Session-wise are shown in Section II, Table No.VI (Page No.527)

(I) Oath or Affirmation by Members

(i) Elected in General Elections

Under Article 188 of the Constitution of India, every Member of the Legislative Assembly is required to make and subscribe before the Governor or some person appointed in that behalf by him, an Oath or affirmation. He / she has to sign the Roll of Members maintained for the purpose before taking his / her seat in the House. The form of Oath or affirmation has also been set out in the Third Schedule of the Constitution.

After the Constitution of Twelfth Legislative Assembly on the 14th May 2001, it was summoned to meet for its first session on the 22nd May 2001. Thiru. M. Abdul Latheef, a Senior Member of the Legislative Assembly representing Vaniambadi Constituency was appointed as the 'Speaker Pro-tem' by the Governor before whom Oath or affirmation might be made and subscribed by the Members of the Legislative Assembly. Thiru. M. Abdul Latheef took the Oath in the name of God in Tamil before the Governor on the 19th May, 2001 after noon at Raj Bhavan, Guindy, Chennai.

On the 22nd May, 2001 when the Assembly met for the first time, 228 Members, made and subscribed, the Oath or affirmation before the Speaker Pro-tem in the Legislative Assembly Chamber. Of these 160 Members took the Oath in the name of God and 68 Members solemnly affirmed their allegiance to the Constitution of India. 226 Members made and subscribed the Oath or affirmation in Tamil and 2 Members in English.

Tmt. V. Sivakami took the Oath in Tamil in the name of God before the Speaker Pro-tem in his Chamber on 22.5.2001.

Thiru. M. Karunanidhi solemnly affirmed his allegiance to the Constitution of India before the Speaker Pro-tem in his Chamber on 23.5.2001.

Hon. Thiru. S. Semmalai, Minister for Health and Hon. Thiru. N. Thalavai Sundaram, Minister for Public Works took the Oath in the name of God before the Speaker in his Chamber on 24.5.2001.

Thiru. Parithi Ellamvazhuthi solemnly affirmed his allegiance to the Constitution of India before the Speaker in his Chamber on 31.5.2001.

Under Article 333 of the Constitution of India, the Governor of Tamil Nadu nominated Tmt. Sandra Dawn Grewal as a Member of the Twelfth Tamil Nadu Legislative Assembly representing the Anglo-Indian Community on the 26th June 2001. (G.O.Ms.No.741 Public (Election-III) Department dated the 26th June 2001). She took the Oath in English in the name of God before the Speaker in his Chamber on 10.7.2001.

After making and subscribing the Oath or affirmation and before taking their seats in the House, the Members signed the Oath form set out for that purpose as well as the "Roll of Members".

(ii) Elected in the Bye-elections

Hon. Selvi J Jayalithaa, Chief Minister, Elected in the Bye-election held on 21.2.2002 from the Andipatti Constituency solemnly affirmed her allegiance to the Constitution of India in Tamil on the 5th March, 2002.

Thiruvalargal A. Bhuvaramoorthy, Radha Ravi and R. Vadivel who were elected in the Bye-elections held on 31.5.2002 from the Acharapakkam (SC), Saidapet and Vaniyambadi Constituencies respectively, solemnly affirmed their allegiance to the Constitution of India in Tamil on 12.6.2002 in the Chamber of Speaker.

Thiru. L. Neelamegavarnam who was elected in the Bye-election held on 26.2.2003 from the Sattangullam Constituency solemnly affirmed his allegiance to the Constitution of India in Tamil on the 20th March, 2003 in the Chamber of Speaker.

Thiru. V. Ganesan who was elected in the Bye-election held on 10.5.2004 from the Mangalore (S.C) Constituency solemnly affirmed his allegiance to the Constitution of India in Tamil on the 1st June, 2004 in the Chamber of the Speaker.

Thiru. K.S. Vijayakumar and Tmt. T. Mythili who were elected in the Bye-elections held on 14.5.2005 from the Gummudipoondi and Kancheepuram Constituencies respectively, solemnly affirmed their allegiance to the Constitution of India in Tamil on the 20th May, 2005 in the Chamber of the Speaker.

(iii) Seating of Members

Rule 6 of the Tamil Nadu Legislative Assembly Rules provides that the Members shall sit in the House in such order as the Speaker may determine. There are six Blocks in the Chamber, three on the eastern side and three on the western side of the Speaker's Chair. Conventionally the Members of the Ruling Party sit on the right side and the opposition parties sit on the left of the Speaker's Podium. Seats 1 and 2 in Block -I are normally allotted to the Chief Government Whip and the Deputy Speaker respectively. The Council of Ministers are seated in the first rows of the Block-II and III. As the number of Ministers in the cabinet increased, they had to be seated also in the second row of the above two Blocks. The Leaders of Legislature Parties and former Speakers, Deputy Speakers and Ministers are usually accommodated in the first row allotted to the Opposition Parties. The seats for the rest of the Members are allotted in back rows according to the names in Tamil alphabetical order.

(J) Arrangements of Business

The business of the House transacted during a session can be divided into two broad headings, viz., "Government Business" and "Private Member's Business".

The Business Advisory Committee nominated by the Speaker at the commencement of the House or from time to time recommends the time that should be allotted for the discussion of the stages of the Government Bills, Financial Business and other Business. It has the power to indicate the proposed time-table, the different hours at which various stages of the Bills and other business to be completed. The recommendations of the Business Advisory Committee will be reported to the House by the Chair. No variation in the order can be made except on the request of the Leader of the House with the permission of the House.

Rule 30 of the Assembly Rules lays down that a list of Business for each day shall be prepared by the Secretary and circulated to all Members. According to sub rule (2) of the said rule, no business not included in the list of business for the day shall be transacted at any sitting except business of a formal or ceremonial nature.

(1) Government Business

The arrangement of Government Business shall be in the order determined by the Leader of the House and approved by the Speaker and the order of the Business so arranged in the list shall not be revised except on a motion moved and adopted by the House.

(2) Private Member's Business

Rule 33 of the Tamil Nadu Legislative Assembly Rules provides that on all Thursday when the Assembly sits except Thursdays allotted for discussion on the Motion of Thanks to the Governor's Address and Thursdays allotted for the discussion on Financial matters under Article 202 to 206 of the Constitution of India, the business of Private Members shall have precedence. But, on a motion moved for the suspension of this provision, the Assembly may resolve to give precedence to Government Business even on Thursdays on which the Business of

Private Members' has precedence. If such a motion is moved and carried, the Speaker may in consultation with the Leader of the House allot in lieu thereof another day in the same or in the subsequent week for Private Members' Business.

During the period under review, no Private Members' Business was given precedence over Government Business according to rule 33 of Tamil Nadu Legislative Assembly Rules.

CHAPTER VI

PRESIDING OFFICERS**(i) Speaker of the Legislative Assembly continued as Speaker, under second proviso to Article 179 of the Constitution of India.**

The Eleventh Tamil Nadu Legislative Assembly was dissolved on the 14th May, 2001 F.N. and the Twelfth Tamil Nadu Legislative Assembly was constituted immediately on that day itself.

The First meeting of the Twelfth Tamil Nadu Legislative Assembly was held on the 22nd May, 2001 at Fort St. George, Secretariat, Chennai-600 009.

Thiru. P.T.R. Palanivel Rajan, who was the Speaker of the Eleventh Assembly continued to hold the office of the Speaker till 21st May 2001 afternoon in accordance with second proviso to Article 179 of the Constitution of India.

(ii) Speaker Pro-tem

Under Clause (1) of Article 180 of the Constitution of India, the Governor of Tamil Nadu on the 17th May, 2001 appointed Thiru M. Abdul Latheef, the senior-most among the Members of the Twelfth Tamil Nadu Legislative Assembly representing Vaniyambadi Assembly Constituency, as the Speaker pro-tem to perform the duties of the Office of the Speaker of the Legislative Assembly till a new Speaker was chosen under Article 178 of the Constitution of India. The Governor of Tamil Nadu also appointed him as the person before whom Oath or affirmation might be made and subscribed by the Members of the Twelfth Assembly under Article 188 of the Constitution of India. Thiru M. Abdul Latheef made and subscribed his Oath in Tamil in the name of God as a Member of the Assembly on 19th May, 2001 before the Governor at Raj Bhavan, Guindy, Chennai and signed the Roll of Members in the Legislative Assembly Chamber in the presence of the Secretary on 22nd May, 2001.

(iii) Election of Speaker

According to Rule 7 of the Tamil Nadu Legislative Assembly Rules, the Governor fixed 24th May, 2001 as the date for the election of

Speaker for the Twelfth Assembly. One nomination was received in favour of Dr. K. Kalimuthu which was proposed by Thiru C. Ponnaiyan and seconded by Thiru D. Jayakumar. As the nomination received was only in favour of Dr. K. Kalimuthu, the Speaker pro-tem declared Dr. K. Kalimuthu as having been unanimously elected as the Speaker of Tamil Nadu Legislative Assembly.

Thiru C. Ponnaiyan, Leader of the House and Prof. K. Anbazhagan, Leader of the Opposition conducted Dr. K. Kalimuthu to the Chair. Dr. K. Kalimuthu occupied the Speaker's Chair and conducted the election of Deputy Speaker.

(iv) Election of Deputy Speaker

According to Rule 8 of the Tamil Nadu Legislative Assembly Rules, the Governor had also fixed 24th May, 2001 for the election of the Deputy Speaker. One nomination was received in favour of Thiru A. Arunachalam which was proposed by Dr. M. Thambidurai and seconded by Thiru V. Jayaraman.

As the nomination was received in favour of Thiru A. Arunachalam only, the Speaker declared Thiru A. Arunachalam as having been unanimously elected as the Deputy Speaker of the Tamil Nadu Legislative Assembly.

The particulars of names of Speakers and Deputy Speakers elected during the periods from the First Assembly to Twelfth Assembly are given below:-

Year (1)	Name of Speaker (2)	Name of Deputy Speaker (3)
1952-57	Thiru J. Sivashanmugam Pillai (6th May 1952 to 16th August 1955) Thiru N. Gopala Menon (From 27th September 1955 to 1st November 1956)	Thiru B. Baktavatsalu Naidu (from 16th August 1955 to 27th September 1955 and from 1st November 1956 to 31st March 1957, Deputy Speaker performed the duties of Speaker).

Year (1)	Name of Speaker (2)	Name of Deputy Speaker (3)
1957-62	Dr. U. Krishna Rao (from 30th April 1957 to 3rd August 1961)	Thiru B. Baktavatsalu Naidu (from the 4th August 1961, Deputy Speaker performed the duties of Speaker).
1962-67	Thiru S. Chella Pandian (from 31st March 1962 to 4th March 1967)	Thiru K. Parthasarathy (from 31st March 1962 to 28th February 1967)
1967-71	Thiru Si.Pa. Aditanar (from 17th March 1967 to 12th August 1968). Pulavar K. Govindan (from 22nd February 1969 to 14th March 1971)	Pulavar K. Govindan (from 17th March 1967 to 21st February 1969) Thiru G.R. Edmund (from 26th February 1969 to 5th January 1971)
1971-76	Thiru K.A. Mathialagan (from 24th March 1971 to 2nd December 1972) Pulavar K. Govindan (from 3rd August 1973 to 3rd July 1977)	Thiru P. Seenivasan (from 24th March 1971 to 9th March 1974) (from 2nd December 1972 to 3rd August 1973 Deputy Speaker performed the duties of Speaker) Thiru N. Ganapathy (from 17th April 1974 to 31st January 1976)
1977-80	Thiru Munu Adi (from 6th July 1977 to 18th June 1980)	Thiru S. Thirunavukkarasu (from 6th July 1977 to 17th February 1980)
1980-84	Thiru K. Rajaram (from 21st June 1980 to 24th February 1985)	Thiru P.H. Pandian (from 21st June 1980 to 15th November 1984)

Year (1)	Name of Speaker (2)	Name of Deputy Speaker (3)
1985-88	Thiru P.H. Pandian (from 27th February 1985 to 5th February 1989)	Thiru V.P. Balasubramanian (from 27th February 1985 to 30th January 1988)
1989-91	Dr. M. Tamilkudimagan (from 8th February 1989 to 30th June 1991)	Thiru V.P. Duraisamy (from 8th February 1989 to 30th January 1991)
1991-96	Thiru R. Muthiah (from 3rd July 1991 to 21st May 1996)	Prof. K. Ponnusamy (from 3rd July 1991 to 16th May 1993) Thiru S. Gandhirajan (From 27th October, 1993 to 13th May 1996)
1996- 2001	Thiru P.T.R. Palanivel Rajan (from 23rd May 1996 to 21st May 2001)	Thiru Parithi Ellamvazhuthi (from 23rd May 1996 to 14th May 2001)
2001- 2006	Dr. K. Kalimuthu (from 24th May 2001 to 1st February 2006)	Thiru A. Arunachalam (from 24th May 2001 to 12th May 2006) Deputy Speaker performed the duties of Speaker from 1st February, 2006 to 12th May 2006

(v) Panel of Chairmen

Rule 9 of the Tamil Nadu Legislative Assembly Rules provides that at the commencement of every session or from time to time as the case may be, the Speaker may nominate from amongst the Members of the Assembly, a panel of not more than six Chairmen, any one of whom may preside over the Assembly in the absence of the Speaker and the Deputy Speaker when so required by the Speaker or in his absence also by the Chairman presiding.

A list of Members of the Assembly who were nominated to the Panel of Chairmen during the period under Review is given in Section II, Table No.VII (Page No.531)

CHAPTER VII

**LEADER OF THE HOUSE, LEADER OF THE
OPPOSITION AND CHIEF GOVERNMENT WHIP****(1) LEADER OF THE HOUSE**

A Minister will be appointed by the Government as the Leader of the House.

Rules of Procedure provides that the Speaker shall consult the Leader of the House for allotting time for discussion of certain items of business. The arrangement of Government Business is his ultimate responsibility. His foremost duty is to assist the Speaker in the conduct of the business.

Hon. Thiru C. Ponnaiyan, Minister for Finance and Law was appointed as the Leader of the House with effect from the 19th May, 2001 and he continued as such throughout the term of the Assembly.

(2) LEADER OF THE OPPOSITION

Party system is an integral part of the Parliamentary form of Government. In this system, there is always a party in power and a party or parties in Opposition. Party which has the largest strength in the Assembly among the Opposition Parties is recognised as the main Opposition Party. The Leader of the largest recognised Opposition Party is recognised as the Leader of Opposition.

Under the Tamil Nadu Legislative Assembly Rules, the term 'Leader of Opposition' has been defined as Leader of Legislature Party having the largest number of Members other than the Party which formed the Government and having more than the quorum strength prescribed and recognised as such by the Speaker. He is given salary and certain other facilities and amenities under the Tamil Nadu Payment of Salaries Act, 1951 as amended from time to time.

Prof. K. Anbazhagan, Leader of the Dravida Munnetra Kazhagam Legislature Party which had the largest number of Members among the Opposition Parties was recognised as the Leader of Opposition by the Speaker on the 24th May, 2001 and he continued as such till he had resigned the office of Leader of Opposition w.e.f. 14.4.2006.

(3) CHIEF GOVERNMENT WHIP

Government Whip was first appointed for the Legislature from the 1st October, 1948. The duties of the Government Whip are manifest in the General Parliamentary field. His main function is to assist in drawing up of the programme of Government business for each session and in making arrangements according to the day-to-day variations in the programme as are found necessary.

He is given salary and other facilities and amenities specified under the Tamil Nadu Payment of Salaries Act, 1951 as amended from time to time.

The Government appointed Thiru P.M. Narasimhan as the Chief Government Whip on 21st May, 2001 and he continued as such till the expiry of the term of the Twelfth Assembly.

A list showing the names of Members who had served as Leaders of the House, Leaders of Opposition and Chief Government Whips since 1952 is given in Section II, Table No.VIII (Page No.535)

CHAPTER VIII

LEAVE OF ABSENCE FOR MEMBERS

Article 190 (4) of the Constitution of India states that if for a period of sixty days a Member of a House of the Legislature of a State is without the permission of the House absent from all meetings thereof the House may declare his seat vacant. The period of absence has to be computed in accordance with the manner set out in the proviso thereunder.

Sub-rule (1) of the Rule 20 of Tamil Nadu Legislative Assembly Rules provides for the grant of leave of absence by the House to a Member on a motion moved by him or any other Member in his behalf. Sub-rule (2) provides further that any member may move that a seat of a Member who has been absent without the leave of the House for sixty days computed in accordance with the proviso to Article 190 (4) of the Constitution, be declared vacant.

During the period under Review, no occasion arose to grant leave of absence to any Member.

CHAPTER IX

GOVERNOR'S ADDRESS

Clause (1) of Article 176 of the Constitution lays down that at the commencement of the first session after each General Election to the Legislative Assembly and at the commencement of the first session of each year, the Governor shall address the Legislative Assembly, or in the case of a State having a Legislative Council both Houses Assembled together and inform the Legislature of the causes of its summons. The address outlines the policy of the Government, Legislative Proposals, business that may come before the House and some times a brief review of the activities and achievements of the Government during the previous year. After the Governor delivers his address, the Tamil version of the address is read out by the Speaker. However on 23.1.2003 and 4.2.2004 after the Governor addressed the Members in English, the Tamil Version of the Governor's Address was treated as read by the Hon. Speaker and recorded in the Proceedings of the day. During the period under Review, there were six such addresses on the dates given below:-

1. 25th May, 2001
2. 9th March, 2002
3. 23rd January, 2003
4. 4th February, 2004
5. 31st January, 2005
6. 13th January, 2006

Clause (2) of Article 176 of the Constitution requires that Rules of Procedure shall provide for allotment of time for the discussion on the matters referred to in Governor's Address. Accordingly, Rule 12 of the Tamil Nadu Legislative Assembly Rules provides for such discussion on a Motion of Thanks moved in the House.

The text of the Motion of Thanks will be as follows:-

"That the Members of the Tamil Nadu Legislative Assembly Assembled in this Session are deeply grateful to the Governor for the

Address, which he/ she has been pleased to deliver to the Legislative Assembly on

The amendments moved by the Members to the Motion of Thanks will be disposed of at the conclusion of the discussion and the Motion of Thanks put to the vote of the House. The motion as adopted by the House will be conveyed to the Governor by the Speaker.

The Governor's reply, if any, will be reported back to the Assembly by the Speaker.

The details of the number of days allotted for discussion on the Motion of Thanks to the Address, the Members who moved and seconded the Motion of Thanks, the date on which the amendments were moved, the number of amendments moved on each occasion and the date on which the original motion was adopted by the House are given in Section II, Table No.IX (Page No.538)

CHAPTER X

RULES OF PROCEDURE OF TAMIL NADU LEGISLATIVE ASSEMBLY

History of Rules of Procedure

On the introduction of Provincial Autonomy in the year 1937, the Rules of procedure of the Old Madras Legislative Council in force immediately before the commencement of the Government of India Act, 1935, were adopted as the Rules of Procedure of the Madras Legislative Assembly with such modifications and adaptations as were made by the Governor in his discretion under sub-section 3 of Section 84 of the said Act.

After Independence in 1947, the same Rules were adopted by a resolution passed in the House on the 15th September, 1947 in exercise of the powers conferred under sub-section (3) of Section 84 of the Government of India Act, 1935, as the Rules of Procedure of the House to the extent that they were not repugnant to the provisions of Indian Independence Act of 1947 and the orders issued thereunder.

On the 26th January, 1950, when the Constitution of India came into force, the Legislative Assembly Rules were the same as those that were in force immediately before the commencement of the Constitution of India with modifications and adoptions made by the Speaker under Clause (2) of Article 208 of the Constitution.

A Committee for the purpose of formulating the necessary rules for regulating the procedure and conduct of business, under Article 208 (1) of the Constitution of India was first constituted in the year 1952 by adopting a motion in the House on the 31st July, 1952. Before the Committee took up the consideration of rules, there occurred changes in the composition of the Madras Legislative Assembly. Consequent on the formation of Andhra Pradesh State with effect from 1st October, 1953, a new Committee was therefore constituted by a motion adopted by the Assembly on the 24th December, 1953. The important changes made in the Rules of Procedure by the Committee were the framing of Rules for the constitution of Committee on Government Assurances,

the Committee on Subordinate Legislation, the Committee on Estimates, Business Advisory Committee, as also of regulating obstruction of interruption during Governor's address treating it as a gross breach of order, provisions for giving Calling Attention Notices and one hour discussion on urgent public importance.

During the year 1957, a Select Committee on the Rules of Procedure was constituted by a resolution of the Assembly on the 27th July, 1957, which made several amendments in the Rules including a new chapter for the constitution of the Committee on Rules. The first Standing Committee on Rules was constituted in the year 1959. From that time onwards, the Committee on Rules recommended amendments to the Rules from time to time. The Rules of the Assembly were examined by the succeeding Committees and Reports were presented in 1960, 1966, 1967, 1968, 1971, 1973, 1979, 1985, 1986, 1992, 1998 and 2005 and the rules amended accordingly. The Committee consists of seventeen Members including the Chairman. The Speaker is the ex-officio Chairman and the Members of the Committee are nominated by the Speaker. (Rules 255 & 256)

During the period under review the Committee on Rules met on two occasions viz. 1.3.2003 and 18.8.2005.

The Committee on Rules for the year 2003-2006 recommended certain amendments to Rule 250, 253(4), 264(1), 264(3) and insertion of new rule 264(6) in the Tamil Nadu Legislative Assembly Rules. The report of the Committee was presented to the House on 23.9.2005. Since no amendments were received within the time specified in the rules, the recommendation of the Committee was deemed to have been approved by the House and it was published in the Tamil Nadu Government Gazette dated 30.9.2005. The Rules came into force from 30.9.2005 onwards.

CHAPTER XI

QUESTIONS

(1) General

Question hour in the House of the Legislature is considered as an important and significant transaction in a Parliamentary Democracy. It provides an opportunity for the Members to seek and to obtain or elicit information on a matter of public interest on the floor of the House. This exercise of putting questions to Ministers directly on the floor of the House establishes the control and supervision of Legislature over executive. Thus, question hour throws more light on several aspects of administration. The quickness with which the Members formulate supplementaries based on the answer furnished by the Ministers and the corresponding pace with which the Minister replies to those supplementaries make the proceedings of the question hour more attractive and lively. Each day of the business of the House is thus commenced with a concerted participation by all concerned in the House.

The first hour of a sitting is provided for questions and answers. Though the main purpose of question hour is to put questions to the Ministers to elicit information, the inherent right conferred on the Member with the consent of the Speaker, to raise supplementaries gives an opportunity to the Member to bring omissions and commissions in administration to the notice of the Government for appropriate immediate action. The Government is also kept in touch with the Public through Questions and gauge the public opinion. The Member may bring to the notice of the Government the grievances of their constituencies and related issues affecting the public, which otherwise would have gone unnoticed.

Notice of questions:-

A Member who desires to table a question shall give notice of the same in writing to the Secretary. There is no restriction about the number of questions to be given notice of by a Member. Questions are received all through the year even during non-session period and

they are processed with reference to the Tamil Nadu Legislative Assembly Rules and guidelines issued by the Speaker. They are then admitted and forwarded to the concerned departments within 15 days from the date of its receipt, with a request to send the answers within 42 days. Such admitted questions shall normally be entered in the list of questions on the forty second day at the latest after the day on which they are admitted by the Speaker. When a member's question has been admitted and other Members give notice of questions on the same subject subsequently, the names of all the members are clubbed and one common answer is given.

Type of Questions:-

Generally questions are of three categories, namely (i) Starred (ii) Unstarred and (iii) Short Notice Questions.

(i) Starred Questions:- A Starred question is one to which a Member desires an oral answer in the House. Such questions are distinguished by an asterisk mark. Answers to such questions are furnished orally in the House by the concerned Ministers. However, if the answer to such questions requires lengthy statement, such statements are laid on the Table of the House on the date on which the particular question has been included in the question list and it will form part of the official proceedings. Members have a right to put supplementaries on such answers.

(ii) Unstarred Questions:- An unstarred question is one which does not bear an asterisk mark or which is deemed appropriate for a written answer. The Speaker may direct that such question be classified as unstarred question. Questions requiring long statements or statistics are generally admitted as unstarred questions. Answers to such questions are laid on the Table of the House and printed in the official proceedings of the Assembly.

Conversion of starred questions into unstarred questions

(Rule 51 of TNLA Rules)

The Speaker, in his discretion, unstar such of those questions that are pending answer at the end of a session or at the end of a meeting

and order to place such answers on the Table of the House. During the Period of Twelfth Assembly, 5,809 starred questions were converted as unstarred questions and placed on the Table of the House.

(iii) Short Notice Questions:- A short notice question is one which relates to a matter of public importance and a Member may ask such questions with shorter notice than 7 clear days with the consent of the Minister concerned. A member who gives notice of a short notice question shall briefly state the reasons for asking the question with shorter notice. If the Minister concerned is unable to answer the question at short notice, the Speaker may direct that the question be included in the list of Starred question in the usual course. Not more than one short notice question shall be entertained from each member for a day.

Question Hour:-

The first hour of the sitting is allotted to questions and answers and that hour is called the 'Question Hour'. The Speaker may in his discretion extend the time for questions. Based on the unanimous motion adopted by the House the question hour may be suspended or waived. The members may ask question on every aspect of administration and Governmental activity. Although a question is asked mainly to seek information and elicit facts on a particular subject, many time, lively and quick exchange of words between the Members asking the questions and the Ministers answering them takes place. These exchanges are sometimes coupled with flashes of wit and humour. It provides opportunities to the Ministers to make important announcements on matters of public importance with reference to the questions under discussion. Sometimes questions may lead to the appointment of committee or to bring in any legislation. The purpose of the question hour is to turn a search light upon every corner of the public service and to obviate the necessity for a detailed debate on many issues.

Generally, each day 20 questions are put on the list of questions for oral answers. During the question hour, the Minister reads the answer when the question number is called. The Member who had tabled the question has a right to ask one or two supplementary

questions. The Speaker may permit supplementary questions from others also, depending upon the importance of the subject matter. There is no limit to the number of supplementary questions that can be put or asked and the Speaker has a discretion to disallow further supplementary questions. While replying to questions, Ministers sometimes give assurance or undertaking either to consider a matter or to take action or to furnish further information later.

The particulars regarding the number of days on which the question hour was suspended/waived, extended after one hour and ended within one hour are given in Section II, Table No.X (Page No.540)

(2) Progress of questions during the period from 2001-2006:-

During the period 89,266 notices of question were received from the Members, of which 48,819 questions were admitted and 40,447 were disallowed. 1,399 Starred questions and 11 Short Notice Questions were answered on the floor of the House and answers to 8,780 unstarred questions were laid on the Table of the House. Statistics relating to the notice of questions Member-wise, List of Members who had given notice of more than 1000 questions, Number of questions admitted and answered department-wise, Number of questions answered Minister-wise, Total number of questions starred, unstarred and short notice questions are furnished in Section II, Table No.XI (Page No.541)

(3) Correction statements made by Ministers under Rule 111 of the Tamil Nadu Legislative Assembly Rules:-

When any Statement made by a Minister by way of answer to a question (main or Supplementary) or under Rule 110 or otherwise is found to be incorrect by the Minister, he may with the permission of the Speaker, make a further statement either in the same sitting or at any time thereafter. There shall be no discussion on such a statement at the time when it is made.

During the period under review no statement was made by Ministers under rule 111 of the Tamil Nadu Legislative Assembly Rules.

(4) Restriction on discussion:-

During question hour, no discussion is permitted in respect of a question or of any answer given to a question. However, on a request made to the Speaker, during question hour, the Speaker may in his discretion allow Half-an-hour after conclusion of the business of the day or any other day, as may be fixed by him, to enable a Member to raise a debate on any matter of urgent importance which has been the subject of a question on that day. At the conclusion of the Half-an-hour discussion, no voting shall take place on such debate.

(5) Half-an-hour discussion:-

The Speaker may allot half-an-hour on three sittings in a week for raising a discussion on a matter of sufficient public importance which has been the subject matter of a question, oral or written, the answer to which was given within five days prior to the date of notice and which needs elucidation on a matter of fact.

A Member wishing to raise a matter shall give notice in writing to the Secretary two days in advance of the date on which the matter is desired to be raised and shall briefly specify the point or points that he wishes to raise, together with the reasons for raising the discussion on the matter in question.

There shall be no formal motion before the House nor voting and the discussion shall terminate at the end of half-an-hour.

No such discussion took place during the period under review.

CHAPTER XII

CALL ATTENTION NOTICES ON MATTERS OF URGENT PUBLIC IMPORTANCE (RULE 55)

Under Rule 55 of the Tamil Nadu Legislative Assembly Rules, a Member may, with the previous permission of the Speaker, call the attention of a Minister to any matter of urgent public importance and the Minister may make a statement thereon. The rule further states that there will not be any debate on the statement made by the Minister. The Speaker may, at his discretion, permit the Member who calls the attention of the Minister to put up one or two questions by way of elucidation. The rule provides further that not more than two matters will be raised for the same day and that the second matter should not be raised by the same Member raising the first matter.

During the period under Review, 131 notices on various matters of urgent public importance were taken up on the floor of the House. The details are given in Section II, Table No.XII (Page No.556)

Statements on 32 notices were placed on the Table of the House.

CHAPTER XIII

MOTION FOR ADJOURNMENT OF BUSINESS OF THE HOUSE TO DISCUSS A DEFINITE MATTER OF PUBLIC IMPORTANCE (RULE 56)

A motion for an adjournment of the business of the House for the purpose of discussing a definite matter of urgent public importance may be made by any Member (Rule 56).

The Speaker may, if he is not in possession of sufficient facts on the matter concerned and before giving or refusing his consent, read the notice in the House and hear a brief statement of facts from the Minister and the Member concerned and give his decision as to the admissibility of the motion. Only one such matter will be taken up in the House on any one day. If more than one notice are received, the Speaker, in his discretion, selects one of such notices which he considers most important to be brought before the House. He will intimate his decision to the Member and the decision of Speaker is final in this regard and the matter should not be raised again in the House in any other manner.

If the Speaker holds that the matter is in order, then the Member will seek the leave of the House. If leave is granted, the matter will be taken up the same day an hour and a half before the time fixed for termination of business. The debate if not earlier concluded will automatically terminate at the end of two hours after the commencement of the debate and thereafter no question can be put.

During the period under Review, 1 notice of urgent public importance was brought before the House and consent on it, withheld by the Speaker after hearing the Members and the Hon. Chief Minister. The details are given in Section II, Table No.XIII (Page No.577)

CHAPTER XIV

MOTIONS FOR “WANT OF CONFIDENCE” IN THE MINISTRY, MOTIONS “EXPRESSING CONFIDENCE” IN THE MINISTRY AND MOTIONS OF DISAPPROVAL OF THE POLICY OF THE MINISTRY.

Under Rule 72 of the Tamil Nadu Legislative Assembly Rules, a motion expressing want of Confidence in the Ministry or a motion disapproving the policy of the Ministry in particular respect may be made with the consent of the Speaker. The leave to move such a motion should be asked for after question hour and before the other business set down in the list of business for the day is entered upon.

As the Constitution provides that the Ministry is collectively responsible to the Assembly, a motion of ‘No Confidence’ can be moved against the Ministry as a whole and not against a particular Minister although the action of a particular Minister can be the cause for the Motion

Likewise, the Government may also seek the Confidence of the House by moving a Motion expressing confidence in the Ministry, when its majority is questioned by the opposition.

During the period under Review only one motion expressing the disapproval of the policy of the Ministry under Rule 72 of the Tamil Nadu Legislative Assembly Rules was moved on 30.10.2002 and the details are as follows:-

Thiruvalluvar S.R. Balasubramoniyar, J. Hemachandran, G. Palanisamy, E. Pugazhendhi and G.K. Mani gave notice to move the following motion expressing disapproval of the policy of the Ministry under Rule 72 of the Tamil Nadu Legislative Assembly Rules:-

“That this House disapproves the policy of the Ministry which increased the price from Rs.3.50 to 6.00 for the rice distributed above 10 kg. under Public Distribution System”.

On the 30th October, 2002 Thiru S.R. Balasubramoniyar, moved the above motion and Thiru J. Hemachandran seconded. Five Members took part in the discussion and the Hon. Minister for Co-operation, Food and Civil Supplies and Consumer Protection Department replied to the debate. The Motion was deemed to have been withdrawn by the leave of the House as the mover of the Motion did not press to vote.

CHAPTER XV

STATEMENT BY A MINISTER WHO HAS RESIGNED (RULE 73)

According to Rule 73 of the Tamil Nadu Legislative Assembly Rules, a Minister who has resigned the Office of Minister, may, with the consent of the Speaker, make a personal statement explaining his resignation. No debate is allowed on such statement.

During the period under Review, no statement was made by any Member who had resigned the office of Minister, explaining his resignation.

CHAPTER XVI

DISCUSSION FOR SHORT DURATION ON URGENT MATTER OF ADMINISTRATION

Rule 74 of the Tamil Nadu Legislative Assembly Rules enables a member desirous of raising a discussion on an urgent matter of Administration to give notice in writing specifying clearly and precisely the matter to be raised. The notice has to be accompanied by an explanatory note stating the reasons for raising the matter in question.

If the Speaker is satisfied that the matter is urgent and is of sufficient importance to be raised in the House, he may admit the notice and fix a date in consultation with the Leader of the House and allow such time not exceeding one hour for the discussion. At the end of the discussion, the Minister concerned will reply to the discussion and the matter shall thereupon be deemed to have been talked out.

During the period under review five notices were received and none of them were admitted.

CHAPTER XVII

NO-DAY-YET NAMED MOTIONS (RULES 78 TO 85)

No discussion on a matter of general public interest will take place except on a motion made with the consent of the Speaker and subject to the provisions under the Constitution of India or the Tamil Nadu Legislative Assembly Rules. Notice of such a motion is to be given in writing addressed to the Secretary.

In order to ensure that a Motion is admissible, it must confirm to the conditions laid down in Rule 80.

The Speaker decides the admissibility of a Motion or a part thereof. If the Speaker admits notice of a motion and no date is fixed for the discussion of such motion, it will be immediately notified for information of Members with the heading ' No-Day-Yet Named Motion'.

The Speaker after considering the state of business in the House and in consultation with the Leader of the House allot a day or days or part of a day for the discussion of any such Motion.

The Speaker will, at the appointed hour on the allotted day or on the last of the allotted days, as the case may be, forthwith put every question necessary to determine the decision of the House on the original question.

During the period under review, no notice for "No-Day-Yet Named Motion" was received from the Members.

CHAPTER XVIII

PERSONAL EXPLANATION (RULE 109)

Rule 109 of the Tamil Nadu Legislative Assembly Rules enables a Member to make a personal explanation with the permission of the Speaker although there is no question before the House. However, no debatable matter may be brought forward in this case and no debate arises thereon.

During the period under Review, Statement of personal explanation was made by Hon. Selvi J Jayalithaa, Chief Minister on only one occasion and the details of which are as follows:-

On the 3rd September, 2001 Hon. Selvi J Jayalithaa, Chief Minister made a personal explanation under rule 109 of the Tamil Nadu Legislative Assembly Rules about the news items published by some dailies in contrary to her remarks made in the House on 1.9.2001 while participating in the discussion on the Demand No.15 - Police.

CHAPTER XIX

STATEMENT BY MINISTERS ON MATTERS OF PUBLIC IMPORTANCE (RULE 110)

Rule 110 of the Tamil Nadu Legislative Assembly Rules enables a Minister to make a Statement on a matter of Public importance with the consent of the Speaker. There shall be no debate on such statement at the time it is made.

During the period under Review, 67 statements were made by the Ministers on various matters of Public importance and the details are shown in Section II, Table No.XIV (Page No.578)

CHAPTER XX

STATEMENT BY THE MINISTERS UNDER RULE 111 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES

When any statement made by a Minister on the floor of the House either by way of answer to a question (Main or supplementary) or under Rule 110 or otherwise is found to be incorrect by the Minister, he may, with the permission of the Speaker, make a further statement under Rule 111 of the Tamil Nadu Legislative Assembly Rules either in the same sitting or at any time thereafter. There shall be no discussion on such a statement at the time when it is made.

The details of such statements made by Ministers during the period under review are as follows:-

1. On the 30th October, 2002, Hon. Thiru P.C. Ramasamy, Minister for Hindu Religious and Charitable Endowments made a Statement under Rule 111 of the Tamil Nadu Legislative Assembly Rules in the House correcting certain information given on the floor of the House while introducing the Tamil Nadu Hindu Religious and Charitable Endowments (Amendment) Bill, 2002 on 25.10.2002.

2. On the 6th May, 2003, Hon. Selvi J Jayalalithaa, Chief Minister made a statement in the House correcting her statements made in the House on 25.4.2003 and 29.4.2003 in regard to injustice being caused to the women in the Tamil version of the Constitution of India.

3. On the 7th November, 2003, Hon. Selvi J Jayalalithaa, Chief Minister made a statement in the House correcting her statement made in the House on 6.11.2003 in regard to action taken against the Government staff. The details are given in Section II, Table No.XV (Page No.592)

CHAPTER XXI

MATTER UNDER RULE 113 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES.

Rule 113 of the Tamil Nadu Legislative Assembly Rules enables a Member to point out in writing any mistake or inaccuracy in a statement made by a Minister or any other member and to seek the permission of the Speaker to raise the matter in the House. The Minister or the Member concerned may, after informing the Member who has raised the matter in the House, make a statement in reply thereto with the permission of the Speaker.

During the period under Review no such matter was raised under Rule 113 of the Assembly Rules.

CHAPTER XXII

STATEMENT UNDER RULE 212 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES.

Under Rule 212 of the Tamil Nadu Legislative Assembly Rules, whenever a new Public Undertaking is formed by the Government, it will be intimated to the Speaker immediately with a memorandum of objects and the need for such formation, if the House is not in session. If the House is in session, a statement is made or placed on the Table of the House by the Minister concerned at the first opportunity explaining the objects and the need for such formation.

During the period under Review, no such statement was laid before the House.

CHAPTER XXIII

PETITIONS TO THE ASSEMBLY

Petitions to the Assembly must confine to the conditions laid down in Rule 276 of the Tamil Nadu Legislative Assembly Rules. The Petitions to the Assembly must be addressed to the Members of the Assembly, dated and signed by the Petitioner and countersigned by the Member presenting them.

A Member desiring to present a petition to the House will give advance intimation of his intention to the Secretary. No Member is allowed to present a petition on his own behalf.

A Member may present a petition with the consent of the Speaker and on a day fixed for that purpose after question hour and before the other business for that day is entered upon.

Every Member presenting a petition will confine himself to a statement in the form as specified in Rule 278 and there will be no debate in the Assembly on it.

During the period under Review, no petition was presented to the House by any Member.

CHAPTER XXIV

LEGISLATION-BILLS AND ORDINANCES

The word "Legislature" literally means "the power that makes Law".

One of the important functions of the Legislature is to Legislate or Law making. Any proposed Legislation is brought before the House in the form of a Bill. A Bill is in the form of draft statute.

The Constitution of India and the Rules of the Tamil Nadu Legislative Assembly have prescribed the procedure to be followed for introduction, consideration and passing of the Bills.

A Bill may be piloted in the House either by a Minister or by any Member of the House. Legislation initiated by the Government and Bills piloted by a Minister are known as "Government Bills" and those initiated and piloted by other Members are known as "Private Members' Bills".

A Member desirous of moving a motion for leave to introduce a Bill is required to give five day's notice of his intention and together with such notice is required to submit a copy of the Bill with an Explanatory Statement of Objects and Reasons (Rule 123 of the Tamil Nadu Legislative Assembly Rules).

In the case of a Bill involving expenditure, the Member should append a financial memorandum inviting attention to the clauses involving expenditure (Rule 126 of the Tamil Nadu Legislative Assembly Rules).

In the case of a Bill involving proposals for delegation of rule making powers, an explanatory memorandum explaining those proposals for delegation of rule making powers and drawing attention to their scope and stating also whether they are of normal or exceptional character, should accompany the Notice. (Rule 127 of the Tamil Nadu Legislative Assembly Rules).

If a Bill requires recommendation of the Governor under Article 207 or previous sanction of the President under Article 304 of the Constitution of India for introduction, then such recommendation or

sanction should have been obtained and sent along with the Bill (Rule 128 of the Tamil Nadu Legislative Assembly Rules).

In the case of a Bill seeking to replace an Ordinance with or without modification, a statement explaining the circumstances which necessitated immediate legislation by an Ordinance should be placed before the Assembly (Rule 168 of the Tamil Nadu Legislative Assembly Rules).

It is an accepted Parliamentary convention that a motion for leave to introduce a Bill is not normally opposed. If, however, a motion for leave to introduce a Bill is opposed, the Speaker after permitting, if he thinks fit, a brief statement from the Member who moves and from the Member who opposes the motion may without further debate, put the question thereon. (Rule 129 of the Tamil Nadu Legislative Assembly Rules). If the opposition is on the ground that the Bill initiates legislation outside the legislative competence of the Assembly, the Speaker may permit a full discussion thereon.

If the motion for leave to introduce a Bill is adopted and leave is granted then the Bill is introduced. After such introduction, the Bill is published in the Gazette. In exceptional cases, the Speaker may order the publication of a Bill in the Gazette before its introduction in the House, if a request is made to him giving reasons for such request. If a Bill is published under orders of Speaker, then there is no need to seek the leave of the House for its introduction. It can straight away be introduced and it is not necessary to publish such a Bill again in the Tamil Nadu Government Gazette (Rule 130 of the Tamil Nadu Legislative Assembly Rules).

After a Bill is introduced and published in the Gazette, the Member-in-charge of the Bill may, after giving five days notice, move appropriate motion either for consideration of the Bill by the House or it being referred to a Select Committee or it being circulated for the purpose of eliciting opinion thereon following the procedure prescribed in the Rules of Procedure (Rule 132 of the Tamil Nadu Legislative Assembly Rules).

When a Bill is passed by the Assembly, a copy thereof will be signed by the Speaker and forwarded to the Law Department for submitting it to the Governor for his assent. In case of a Money Bill, a certificate from the Speaker will be appended to the effect that the Bill is a Money Bill. The question, whether a Bill is a Money Bill or not, is decided by the Speaker and his decision is final.

During the period under Review, 186 Bills were introduced in the Assembly and all of them were published in the Tamil Nadu Government Gazette after introduction. Out of the 186 Government Bills introduced during the period, 185 Bills were passed by the Legislative Assembly, out of which 180 Bills were assented to and became law. The following are some of the important pieces of Legislation.

1. The Anna University (Amendment) Act, 2001

This Act provides for establishing a Technology University by converting the existing Anna University, an unitary type University into an affiliating type University and to bring all engineering colleges in the state under one roof.

2. The Tamil Nadu Prohibition of Smoking and Spitting Act, 2002.

This Act provides for prohibition of smoking and spitting in places of public work or use and in public service vehicles.

3. The Tamil Nadu Panchayats (Second Amendment) Act, 2002

This Act provides for debaring the Member of Legislative Assembly of the State or Member of either House of Parliament from contesting for election to the Office of President or Vice-President of a village Panchayat or a Chairman or a vice-Chairman of a Panchayat Union Council or of a district Panchayat.

4. The Tamil Nadu Municipal Laws (Amendment) Act, 2002

This Act provides for debaring the Member of Legislative Assembly of the State or Member of either House of Parliament from contesting for election to the Office of Mayor or Deputy Mayor of a Municipal

Corporation or Chairman or Vice-Chairman of a Municipality or of a Town Panchayat.

5. The Tamil Nadu Essential Services Maintenance Act, 2002.

This Act empowers the State Government to deal promptly and effectively with strikes in essential services.

6. The Chennai Metropolitan Area Groundwater (Regulation) Amendment Act, 2002

This Act makes Rain Water Harvesting mandatory in order to check the depleting groundwater levels and to improve the groundwater through recharge and to regulate the extraction of groundwater more effectively.

7. The Thiruvalluvar University Act, 2002.

Under this Act, the Government established a new University named as Thiruvalluvar University at Vellore for innovative studies in Sociology, Social reforms, Socio economic Development etc. to benefit the oppressed classes who are more populous in the revenue districts of Vellore, Villupuram, Cuddalore and Thiruvannamalai.

8. The Tamil Nadu Open University Act, 2002.

Under this Act, the Government established the Tamil Nadu Open University as an agency to maintain quality distance education and also to serve as a model for conventional Universities and to concentrate its activities in offering programmes through State language to meet the needs and aspirations of the people of the State.

9. The Tamil Nadu Prohibition of Ritual and Practice of Burying Alive of a Person Act, 2002.

This Act prohibits the ritual and practice of burying alive of a person in the place of worship or its precincts.

10. The Tamil Nadu Prohibition of Forcible Conversion of Religion Act, 2002.

This Act was enacted to prevent conversions from one religion to another by use of force or allurement or by fraudulent means.

11. The Tamil Nadu Prohibition of Harassment of Woman (Amendment) Act, 2002.

This Act amended the Tamil Nadu Prohibition of Eve teasing Act, 1998 so as to make it more stringent and effective. It also provided for a change in the existing title as 'The Tamil Nadu Prohibition of Harassment of Woman Act, 1998'.

12. The Tamil Nadu Groundwater (Development and Management) Act, 2003.

This Act protects the groundwater resources to provide safeguards against hazards of its over exploitation and for regulating excessive groundwater utilisation in the State.

13. The Tamil Nadu Tax on Consumption or Sale of Electricity Act, 2003.

This Act was enacted to consolidate and rationalize the laws relating to the levy of tax on consumption or sale of Electricity in the State of Tamil Nadu. The Tamil Nadu Electricity Duty Act, 1939 and the Tamil Nadu Electricity (Taxation on Consumption) Act 1962 were repealed by this Act.

14. The Code of Criminal Procedure (Tamil Nadu Amendment) Act, 2003.

This Act provides for electronic video linkage facility in the courts and prisons, and to produce the accused person detained otherwise than in the custody of police before the Magistrate through the media of electronic video linkage.

15. The Tamil Nadu Fiscal Responsibility Act, 2003.

The Act was enacted to ensure sufficient revenue surplus, reducing fiscal deficit and removing impediments to the effective conduct of fiscal policy and prudent debt management through limits on State Government's borrowings, debts and deficits and greater transparency in fiscal framework.

16. The Tamil Nadu Prohibition (Amendment) Act, 2003.

Under this Act, the Tamil Nadu State Marketing Corporation Limited, a State owned Public Undertaking was granted exclusive privilege of retail vending of Indian-made Foreign Spirits in order to avoid loss of revenue to Government and to eliminate the sale of contraband, spurious and non-duty paid liquor in licensed premises under the system of retail vending by private persons.

17. The Tamil Nadu Prohibition of Charging Exorbitant Interest Act, 2003.

This Act was enacted to prohibit lending money by any person by charging exorbitant interest and to provide for stringent punishment therefor.

18. The Tamil Nadu Agricultural Income-tax (Repeal) Act, 2004.

Under this Act, the Tamil Nadu Agricultural Income-tax Act, 1955 (Tamil Nadu Act V of 1955) was repealed with effect from 1.4.2004, in order to revive the Plantation Industry which has been continuously incurring losses due to falling prices and increasing production costs.

19. The Tamil Nadu Animals and Birds Sacrifices Prohibition (Repeal) Act, 2004.

This Act permits the general public to continue the practice of sacrificing animals and birds in the temples and its precincts as a part of their offerings.

20. The Tamil Nadu Physical Education and Sports University Act, 2004.

Under this Act, the Government established a new University named the Tamil Nadu Physical Education and Sports University for promoting excellence in Physical Education and Sports.

21. The Tamil Nadu Prevention of Dangerous Activities of Bootleggers, Drug-Offenders, Forest-Offenders, Goondas, Immoral Traffic Offenders and Slum-grabbers (Amendment) Act, 2004.

This Act was enacted to eradicate video piracy menace and to enable the authorities concerned to detain any video pirate under the said Act, with a view to prevent him from acting in any manner prejudicial to the maintenance of public order. The existing title was also amended as the Tamil Nadu Prevention of Dangerous Activities of Bootleggers, Drug-Offenders, Forest-Offenders, Goondas, Immoral Traffic Offenders, Slum-grabbers and Video Pirates Act, 1982.

22. The Tamil Nadu Exhibition of Films on Television Screen through Video Cassette Recorders and Cable Television Network (Regulation) Amendment Act, 2004.

This Act enhances the punishment and fine for exhibition of pirated video films on Television screen.

23. The Tamil Nadu Payment of Salaries (Amendment) Act, 2005.

Under this Act, the Government enhanced the various allowances and salary payable to Chief Minister, Ministers, Speaker, Deputy Speaker, Leader of Opposition and Chief Government Whip and Members of the Assembly with effect from 15.9.2001 and also enhanced the pension to the former Members of the Legislative Assembly or of the Legislative Council from Rs.5000 per mensem to Rs.6000 per mensem with effect from 1.4.2005.

24. The Tamil Nadu Special Economic Zones (Special Provisions) Act, 2005.

This Act provides for establishment of certain Special Economic Zones in the State (other than those established by the Central Government) in order to generate additional economic activity, promote exports of goods and services, promote investment from domestic and foreign services, create employment opportunities and develop infrastructure facilities and also to provide for constitution of an Authority to administer the Special Economic Zones in the State

25. The Tamil Nadu Regulation of Admission in Professional Courses Act, 2006.

This Act provides to dispense with the system of Common Entrance Test conducted by the State Government for the students who sit for the Plus Two Examinations conducted by the Tamil Nadu State Board of Higher Secondary Education and for conducting Common Entrance Test for non State Board Students based on the State Board syllabus.

ASSENT TO BILLS

When a Bill is passed by the Legislative Assembly, it should be signed by the Speaker and presented to the Governor for his assent. If it is a Money Bill, a certificate to the effect, that it is a Money Bill should also be signed by the Speaker. The Governor assents to the Bill or withholds his assent or reserves the Bill for the consideration of the President (Article 200). The President may also assent or withhold his assent. The Governor or the President may return the Bill also with a message that the House may reconsider the bill. The point or points referred to in the message will then be considered as amendments and the Bill again passed and submitted for assent. On assent being given, the Bill becomes an Act.

During the period under Review, the President has withhold his assent to the The Tamil Nadu Exhibition on Television Screen through Multi-System Operations, Video Cassette Recorder and Cable Television Network (Regulation) Bill, 2002. (L.A. Bill No. 35 of 2002)

Bills published under the Orders of the Hon. Speaker

During the period under Review, only one Bill (i.e) the Tamil Nadu Value Added Sales Tax Bill, 2003 was published in the Tamil Nadu Government Gazette under Proviso to Rule 130 of the Tamil Nadu Legislative Assembly Rules after obtaining orders of the Hon. Speaker

However, the Bill was not introduced in the Assembly.

BILLS WITHDRAWN

During the period under Review, the following Bills passed by the Assembly on the dates noted against them were sent to the Governor for assent. The Governor, reserved these Bills for the consideration of the President and sent them to the Ministry of Home Affairs, Government of India, New Delhi.

- | | |
|--|---|
| 1. The Code of Criminal Procedure (Tamil Nadu Amendment) Bill, 1996 (L.A. Bill No.1 of 1996) | 28.02.1998 (Passed during the period of Tenth Assembly) |
| 2. The Tamil Nadu Universities Laws (Amendment) Bill, 1998 (L.A. Bill No.37 of 1998) | 30.05.1998 (Passed during the period of Tenth Assembly) |

But the Administrative Departments concerned viz. the Home Department and Higher Education Department took a policy decision to withdraw the Bills. Hence, the Government withdrew these Bills from the Ministry of Home Affairs before they were presented to the President for his assent.

Besides, The Tamil Nadu Plastic Articles (Prohibition of Sale, Storage, Transport and Use) Bill, 2002. (L.A. Bill No. 22 of 2002) which was referred to the Select Committee was withdrawn by leave of the House on 31.1.2003 and the Madras University (Special Provisions) Bill, 2005 (L.A. Bill No. 9 of 2005) which was passed in the Assembly on 22-9-2005 was withdrawn by leave of the House after a motion moved by the Hon. Minister for Education and Commercial Taxes on 23-9-2005 was put and carried.

BILLS RETURNED BY THE PRESIDENT/ GOVERNOR FOR RE-CONSIDERATION

During the period under Review, the following Bills passed by the Tamil Nadu Legislative Assembly was returned by the President / Governor for re-consideration by the Legislature:

The Code of Criminal Procedure (Tamil Nadu Amendment) Bill, 2002 (L.A. Bill No. 23 of 2002) which was passed by the Assembly on 10.5.2002 was reserved by the Governor for consideration of the President. The President of India, in pursuance of the proviso to Article 201 of the Constitution directed the Governor to return the Bill with a message under Article 200 of the Constitution of India for re-consideration. However the Bill was not re-considered.

The Code of Criminal Procedure (Tamil Nadu Second Amendment) Bill 2002 (L.A. Bill No. 44 of 2002) which was passed by the Assembly on 31.10.2002 was reserved by the Governor for consideration of the President. The President of India, in pursuance of the proviso to Article 201 of the Constitution directed the Governor to return the Bill with a message under Article 200 of the Constitution of India for re-consideration. The Message was laid on the Table of the House on 5.2.2004. The Bill was withdrawn by the Government by a motion adopted by the House on 13.2.2004.

Details of the Bills.

The details of the Bills passed by the Tamil Nadu Legislative Assembly and assented to by the Governor or President as the case may be, and became law during the period 2001-2006 arranged year-wise are given in Section II, Table No.XVI. (Page No.593)

The year-wise comparative details of the Government Bills introduced and passed by the Assembly during the period under Review are given in Section II, Table No.XVII. (Page No.608)

SELECT COMMITTEES

If a motion for referring a Bill to a Select Committee is carried, then the Bill stands referred to the Committee. The motion itself contains

the names of Members of the Committee. The Member in-charge of the Bill, the Minister in-charge of the Department will be Members of the Select Committee. The number of Members for the Select Committee shall not exceed 25 and in any case not more than 40. The Chairman of the Select Committee is nominated by the Speaker. The Committee may hear expert evidence and representatives of special interest. It considers clauses and finalises its reports. Any Member may give a minute of dissent to the report. The report together with the Bill as reported by the Committee will be presented to the House.

During the period under Review, only one Bill (i.e.) the Tamil Nadu Plastic Articles (Prohibition of Sale, Storage, Transport and Use) Bill, 2002. (L.A. Bill No.22 of 2002) was referred to the Select Committee.

The Select Committee on the Tamil Nadu Plastic Articles (Prohibition of Sale, Storage, Transport and Use) Bill, 2002 (L.A. Bill No. 22 of 2002) presented its report on 30-1-2003. However the Bill was withdrawn by leave of the House on 31.1.2003.

The names of the Members of the Select Committee is given in Section II, Table No.XVIII (Page No.610)

BILLS LAPSED DUE TO THE DISSOLUTION OF THE ASSEMBLY

During the period under Review, no Bill had lapsed due to dissolution of the Assembly.

BILLS AWAITING ASSENT

The Tamil Nadu Acquisition, Transfer and Taking Over of the Administration of Cable Television Network (Including Multiple Service Optical Transport System) Bill, 2006 (**L.A. Bill No. 6 of 2006**) passed by the Legislative Assembly on 27.1.2006 had not received the assent of the Governor at the time of dissolution of the Assembly.

PRIVATE MEMBERS' BILL

During the period under Review, the following two notices for introduction of Private Members' Bill were received from Thiru. C. Gnanasekaran, MLA.

1. Notice of motion for leave to introduce the Tamil Nadu Prohibition of usage of Plastic Bill, 2002. The notice was disallowed by Hon. Speaker under Rule 125 of the Tamil Nadu Legislative Assembly Rules as an identical Bill had been introduced.

2. Notice of motion for leave to introduce The Tamil Nadu Prohibition of usage of Cell Phone by the Motorists in the Road of Tamil Nadu Bill, 2002. The notice was disallowed by Hon. Speaker as provisions were already made in the Central Motor Vehicle Rules, 1989 for cancelling the driving licence of a person found using a cell phone while driving a motor vehicle.

ORDINANCES

Article 213 of the Constitution empowers the Governor to promulgate Ordinances when the Legislature is not in session and if he is satisfied that circumstances exist which render it necessary for him to take immediate action. An Ordinance has the same force and effect as an Act. But every Ordinance should be laid before the Legislature and will cease to operate at the expiration of six weeks from the re-assembly of the Legislature, or if before the expiration of that period a resolution disapproving is passed by the House or Houses. An Ordinance can be withdrawn at any time by the Governor.

During the period under Review, 52 Ordinances were promulgated by the Governor. Except for three Ordinances i.e. Ordinance No.5 of 2002, Ordinance No. 4 of 2004 and Ordinance No.1 of 2006, all other Ordinances were replaced by Bills.

The details of Ordinances promulgated and replaced by Bills and enacted thereof are as follows:-

<i>Serial No.</i>	<i>Title of the Ordinance</i>	<i>Legislative Assembly Bill by which the Ordinance was replaced</i>	<i>Tamil Nadu Act Number by which Ordinance was replaced</i>
(1)	(2)	(3)	(3)
1	The Tamil Nadu Co-operative Societies (Amendment) Ordinance, 2001 (Tamil Nadu Ordinance No.3 of 2001)	The Tamil Nadu Co-operative Societies (Amendment) Bill, 2001 (L.A. Bill No. 9 of 2001)	12 of 2001

<i>Serial No.</i>	<i>Title of the Ordinance</i>	<i>Legislative Assembly Bill by which the Ordinance was replaced</i>	<i>Tamil Nadu Act Number by which Ordinance was replaced</i>
(1)	(2)	(3)	(3)
2	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Ordinance, 2001 (Tamil Nadu Ordinance No.4 of 2001)	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 2001 (L.A. Bill No.8 of 2001)	11 of 2001
3	The Tamil Nadu Town and Country Planning (Amendment) Ordinance, 2001 (Tamil Nadu Ordinance No.5 of 2001)	The Tamil Nadu Town and Country Planning (Amendment) Bill, 2001 (L.A. Bill No. 6 of 2001)	17 of 2001
4	The Tamil Nadu District Municipalities (Amendment) Ordinance, 2001 (Tamil Nadu Ordinance No.6 of 2001)	The Tamil Nadu District Municipalities (Amendment) Bill, 2002 (L.A. Bill No. 5 of 2002)	4 of 2002
5	The Tamil Nadu Panchayats (Third Amendment) Ordinance, 2001 (Tamil Nadu Ordinance No.7 of 2001)	The Tamil Nadu Panchayats (Amendment) Bill, 2002 (L.A. Bill No. 4 of 2002)	3 of 2002
6	The Tamil Nadu General Sales Tax (Third Amendment) Ordinance, 2001 (Tamil Nadu Ordinance No.8 of 2001)	The Tamil Nadu General Sales Tax (Amendment) Bill, 2002 (L.A. Bill No. 7 of 2002)	5 of 2002
7	The Tamil Nadu Town and Country Planning (Second Amendment) Ordinance, 2001 (Tamil Nadu Ordinance No.9 of 2001)	The Tamil Nadu Town and Country Planning (Amendment) Bill, 2002 (L.A. Bill No. 9 of 2002)	7 of 2002
8	The Tamil Nadu Motor Vehicles Taxation (Amendment) Ordinance, 2002 (Tamil Nadu Ordinance No.1 of 2002)	The Tamil Nadu Motor Vehicles Taxation (Amendment) Bill, 2002 (L.A. Bill No. 8 of 2002)	6 of 2002
9	The Tamil Nadu Municipal Corporations and Town and Country Planning Laws (Second Amendment) Ordinance, 2002 (Tamil Nadu Ordinance No.2 of 2002)	The Tamil Nadu Municipal Corporations and Town and Country Planning Laws (Second Amendment) Bill, 2002 (L.A. Bill No. 42 of 2002)	42 of 2002

<i>Serial No.</i>	<i>Title of the Ordinance</i>	<i>Legislative Assembly Bill by which the Ordinance was replaced</i>	<i>Tamil Nadu Act Number by which Ordinance was replaced</i>
(1)	(2)	(3)	(3)
10	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Ordinance, 2002 (Tamil Nadu Ordinance No.3 of 2002)	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 2002 (L.A. Bill No. 41 of 2002)	41 of 2002
11	The Tamil Nadu Court-fees and Suits Valuation (Amendment) Ordinance, 2002 (Tamil Nadu Ordinance No.4 of 2002)	The Tamil Nadu Court-fees and Suits Valuation (Amendment and Suspension of Operation) Bill, 2002 (L.A. Bill No. 59 of 2002)	55 of 2002
12	The Tamil Nadu General Sales Tax (Eighth Amendment) Ordinance, 2002 (Tamil Nadu Ordinance No.5 of 2002)	Not replaced by Bill	-
13	The Tamil Nadu General Sales Tax (Ninth Amendment) Ordinance, 2002 (Tamil Nadu Ordinance No.6 of 2002)	The Tamil Nadu General Sales Tax (Ninth Amendment) Bill, 2002 (L.A. Bill No. 54 of 2002)	48 of 2002
14	The Tamil Nadu Court-fees and Suits Valuation (Amendment) Suspension of Operation Ordinance, 2002 (Tamil Nadu Ordinance No. 7 of 2002)	The Tamil Nadu Court-fees and Suits Valuation (Amendment and Suspension of Operation) Bill, 2002 (L.A. Bill No. 59 of 2002)	55 of 2002
15	The Tamil Nadu Transparency in Tenders (Amendment) Ordinance, 2002 (Tamil Nadu Ordinance No.8 of 2002)	The Tamil Nadu Transparency in Tenders (Amendment) Bill, 2002 (L.A. Bill No. 43 of 2002)	43 of 2002
16	The Tamil Nadu Prohibition of Forcible Conversion of Religion Ordinance, 2002 (Tamil Nadu Ordinance No.9 of 2002)	The Tamil Nadu Prohibition of Forcible Conversion of Religion Bill, 2002 (L.A. Bill No. 48 of 2002)	56 of 2002

<i>Serial No.</i>	<i>Title of the Ordinance</i>	<i>Legislative Assembly Bill by which the Ordinance was replaced</i>	<i>Tamil Nadu Act Number by which Ordinance was replaced</i>
(1)	(2)	(3)	(3)
17	The Tamil Nadu Universities Laws (Amendment) Ordinance, 2002 (Tamil Nadu Ordinance No.10 of 2002)	The Tamil Nadu Universities Laws (Amendment) Bill, 2002 (L.A. Bill No. 50 of 2002).	45 of 2002
18	The Thiruvalluvar University (Amendment) Ordinance, 2002 (Tamil Nadu Ordinance No.11 of 2002)	The Thiruvalluvar University (Amendment) Bill, 2002 (L.A. Bill No. 52 of 2002)	46 of 2002
19	The Tamil Nadu Panchayats (Fourth Amendment) Ordinance, 2002 (Tamil Nadu Ordinance No.12 of 2002)	The Tamil Nadu Panchayats (Fourth Amendment) Bill, 2002 (L.A. Bill No. 55 of 2002).	49 of 2002
20	The Tamil Nadu Tax on Luxuries (Second Amendment) Ordinance, 2002 (Tamil Nadu Ordinance No.13 of 2002)	The Tamil Nadu Tax on Luxuries (Amendment) Bill, 2003 (L.A. Bill No. 1 of 2003).	1 of 2003
21	The Tamil Nadu Entertainments Tax (Amendment) Ordinance, 2002 (Tamil Nadu Ordinance No.14 of 2002)	The Tamil Nadu Entertainments Tax (Amendment) Bill, 2003 (L.A. Bill No. 2 of 2003).	2 of 2003
22	The Tamil Nadu Groundwater (Development and Management) Ordinance, 2003 (Tamil Nadu Ordinance No.1 of 2003)	The Tamil Nadu Groundwater (Development and Management) Bill, 2003 (L.A. Bill No. 3 of 2003) .	3 of 2003
23	The Tamil Nadu Prohibition of Charging Exorbitant Interest Ordinance, 2003 (Tamil Nadu Ordinance No.2 of 2003)	The Tamil Nadu Prohibition of Charging Exorbitant Interest Bill, 2003 (L.A. Bill No. 37 of 2003) .	38 of 2003
24	The Tamil Nadu Essential Services Maintenance (Amendment) Ordinance, 2003 (Tamil Nadu Ordinance No. 3 of 2003)	The Tamil Nadu Essential Services Maintenance (Amendment) Bill, 2003 (L.A. Bill No. 36 of 2003).	37 of 2003

<i>Serial No.</i>	<i>Title of the Ordinance</i>	<i>Legislative Assembly Bill by which the Ordinance was replaced</i>	<i>Tamil Nadu Act Number by which Ordinance was replaced</i>
(1)	(2)	(3)	(3)
25	The Tamil Nadu Municipal Laws (Second Amendment) Ordinance, 2003 (Tamil Nadu Ordinance No.4 of 2003)	The Tamil Nadu Municipal Laws (Second Amendment) Bill, 2003 (L.A. Bill No. 31 of 2003).	33 of 2003
26	The Tamil Nadu Panchayats (Second Amendment) Ordinance, 2003 (Tamil Nadu Ordinance No.5 of 2003)	The Tamil Nadu Panchayats (Second Amendment) Bill, 2003 (L.A. Bill No. 32 of 2003) .	34 of 2003
27	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Ordinance, 2003 (Tamil Nadu Ordinance No.6 of 2003)	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 2003 (L.A. Bill No. 34 of 2003).	35 of 2003
28	The Tamil Nadu Panchayats (Third Amendment) Ordinance, 2003 (Tamil Nadu Ordinance No.7 of 2003)	The Tamil Nadu Panchayats (Third Amendment) Bill, 2003 (L.A. Bill No. 35 of 2003) .	36 of 2003
29	The Tamil Nadu Prohibition (Amendment) Ordinance, 2003 (Tamil Nadu Ordinance No.8 of 2003)	The Tamil Nadu Prohibition (Amendment) Bill, 2003 (L.A. Bill No. 33 of 2003)	31 of 2003
30	The Chennai City Municipal Corporation (Amendment) Ordinance, 2003 (Tamil Nadu Ordinance No.9 of 2003)	The Chennai City Municipal Corporation (Amendment) Bill, 2003 (L.A. Bill No. 41 of 2003) .	41 of 2003
31	The Tamil Nadu Prohibition (Amendment) Ordinance, 2004 (Tamil Nadu Ordinance No.1 of 2004)	The Tamil Nadu Prohibition (Amendment) Bill, 2004 (L.A. Bill No. 1 of 2004)	2 of 2004
32	The Tamil Nadu Animals and Birds Sacrifices Prohibition (Repeal) Ordinance, 2004 (Tamil Nadu Ordinance No.2 of 2004)	The Tamil Nadu Animals and Birds Sacrifices Prohibition (Repeal) Bill, 2004 (L.A. Bill No. 15 of 2004) .	20 of 2004

<i>Serial No.</i>	<i>Title of the Ordinance</i>	<i>Legislative Assembly Bill by which the Ordinance was replaced</i>	<i>Tamil Nadu Act Number by which Ordinance was replaced</i>
(1)	(2)	(3)	(3)
33	The Tamil Nadu Panchayats (Amendment) Ordinance, 2004 (Tamil Nadu Ordinance No. 3 of 2004)	The Tamil Nadu Panchayats (Amendment) Bill, 2004 (L.A. Bill No. 16 of 2004).	21 of 2004
34	The Tamil Nadu Prohibition of Forcible Conversion of Religion (Repeal) Ordinance, 2004 (Tamil Nadu Ordinance No.4 of 2004)	Not replaced by Bill	
35	The Tamil Nadu Co-operative Societies (Amendment) Ordinance, 2004 (Tamil Nadu Ordinance No.5 of 2004)	The Tamil Nadu Co-operative Societies (Amendment) Bill, 2004 (L.A. Bill No. 7 of 2004) .	13 of 2004
36	The Tamil Nadu Panchayats (Second Amendment) Ordinance, 2004 (Tamil Nadu Ordinance No.6 of 2004)	The Tamil Nadu Panchayats (Second Amendment) Bill, 2004 (L.A. Bill No. 18 of 2004) .	22 of 2004
37	The Tamil Nadu District Municipalities (Amendment) Ordinance, 2004 (Tamil Nadu Ordinance No.7 of 2004)	The Tamil Nadu District Municipalities (Amendment) Bill, 2004 (L.A. Bill No. 19 of 2004) .	23 of 2004
38	The Tamil Nadu District Municipalities (Second Amendment) Ordinance, 2004 (Tamil Nadu Ordinance No. 8 of 2004)	The Tamil Nadu District Municipalities (Second Amendment) Bill, 2004 (L.A. Bill No. 20 of 2004).	24 of 2004
39	The Tamil Nadu Panchayats (Third Amendment) Ordinance, 2004 (Tamil Nadu Ordinance No.9 of 2004)	The Tamil Nadu Panchayats (Third Amendment) Bill, 2004 (L.A. Bill No. 34 of 2004)	39 of 2004

<i>Serial No.</i>	<i>Title of the Ordinance</i>	<i>Legislative Assembly Bill by which the Ordinance was replaced</i>	<i>Tamil Nadu Act Number by which Ordinance was replaced</i>
(1)	(2)	(3)	(3)
40	The Tamil Nadu Prevention of Dangerous Activities of Bootleggers, Drug-offenders, Forest-offenders, Goondas, Immoral Traffic offenders and Slum-grabbers (Amendment) Ordinance, 2004 (Tamil Nadu Ordinance No.10 of 2004)	The Tamil Nadu Prevention of Dangerous Activities of Bootleggers, Drug-offenders, Forest-offenders, Goondas, Immoral Traffic offenders and Slum-grabbers (Amendment) Bill, 2004 (L.A. Bill No. 29 of 2004).	32 of 2004
41	The Tamil Nadu Exhibition of Films on Television Screen through Video Cassette Recorders and Cable Television Network (Regulation) Amendment Ordinance, 2004 (Tamil Nadu Ordinance No.11 of 2004)	The Tamil Nadu Exhibition of Films on Television Screen through Video Cassette Recorders and Cable Television Network (Regulation) Amendment Bill, 2004(L.A. Bill No. 33 of 2004).	35 of 2004
42	The Tamil Nadu Entertainments Tax (Amendment) Ordinance, 2004 (Tamil Nadu Ordinance No.12 of 2004)	The Tamil Nadu Entertainments Tax (Amendment) Bill, 2004 (L.A. Bill No. 31 of 2004)	38 of 2004
43	The Tamil Nadu Transparency in Tenders (Amendment) Ordinance, 2004 (Tamil Nadu Ordinance No.13 of 2004)	The Tamil Nadu Transparency in Tenders (Amendment) Bill, 2004 (L.A. Bill No. 30 of 2004).	33 of 2004
44	The Tamil Nadu Panchayats (Fourth Amendment) Ordinance, 2004 (Tamil Nadu Ordinance No.14 of 2004)	The Tamil Nadu Panchayats (Fourth Amendment) Bill, 2004 (L.A. Bill No. 35 of 2004) .	36 of 2004
45	The Tamil Nadu Acquisition of land for Industrial Purposes (Amendment) Ordinance, 2005 (Tamil Nadu Ordinance No.1 of 2005)	The Tamil Nadu Acquisition of land for Industrial Purposes (Amendment) Bill, 2005 (L.A. Bill No. 11 of 2005)	17 of 2005

<i>Serial No.</i>	<i>Title of the Ordinance</i>	<i>Legislative Assembly Bill by which the Ordinance was replaced</i>	<i>Tamil Nadu Act Number by which Ordinance was replaced</i>
(1)	(2)	(3)	(3)
46	The Tamil Nadu Panchayats (Second Amendment) Ordinance, 2005 (Tamil Nadu Ordinance No.2 of 2005)	The Tamil Nadu Panchayats (Second Amendment) Bill, 2005 (L.A. Bill No. 16 of 2005)	15 of 2005
47	The Tamil Nadu Panchayats (Third Amendment) Ordinance, 2005 (Tamil Nadu Ordinance No.3 of 2005)	The Tamil Nadu Panchayats (Third Amendment) Bill, 2005 (L.A. Bill No. 17 of 2005)	16 of 2005
48	The Tamil Nadu General Sales Tax (Amendment) Ordinance, 2005 (Tamil Nadu Ordinance No.4 of 2005)	The Tamil Nadu General Sales Tax (Amendment) Bill, 2005 (L.A. Bill No. 10 of 2005)	11 of 2005
49	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Ordinance, 2005 (Tamil Nadu Ordinance No.5 of 2005)	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 2005 (L.A. Bill No. 12 of 2005)	12 of 2005
50	The Tamil Nadu Special Economic Zones (Special Provisions) Ordinance, 2005 (Tamil Nadu Ordinance No. 6 of 2005)	The Tamil Nadu Special Economic Zones (Special Provisions) Bill, 2005 (L.A. Bill No. 13 of 2005)	18 of 2005
51	The Tamil Nadu Panchayats (Fourth Amendment) Ordinance, 2005 (Tamil Nadu Ordinance No.7 of 2005)	The Tamil Nadu Panchayats (Fourth Amendment) Bill, 2005 (L.A. Bill No. 18 of 2005)	19 of 2005
52	The Tamil Nadu Panchayats (Fourth Amendment) Ordinance, 2006 (Tamil Nadu Ordinance No.1 of 2006)	Not replaced by Bill	

RESOLUTIONS FOR DISAPPROVAL OF ORDINANCES

Rule 166 of the Tamil Nadu Legislative Assembly Rules provides that within six weeks from the re-assembly of the Legislature, any Member may, after giving three clear days notice to the Secretary, move a Motion disapproving the Ordinance.

During the period under Review, 18 notices of Resolutions disapproving the Ordinances were received and admitted. Out of them 14 were moved in the House. The details are given in Section II, Table No.XVIII (1) (Page No.611)

CHAPTER XXV

FINANCIAL BUSINESS

Annual Financial Statement - The Budget - Article 202 of the Constitution of India lays down that the Governor shall in respect of every financial year cause to be laid before the House or Houses of Legislature of the State a statement of the estimated receipts and expenditure of the State for that year. The Statement is called the "Annual Financial Statement" which is also known as "The Budget". The estimate shall be presented to the Assembly on such day as the Governor may appoint and there shall be no discussion on it on the day on which it is presented to the Assembly.

This estimate shall show separately the sums required to meet the expenditure charged on the Consolidated fund of the State and the sums required to meet other expenditure proposed to be made from the Consolidated Fund of the State. The expenditure charged on the Consolidated Fund of the State are enumerated in clause (3) of Article 202 of the Constitution. They are not subjected to vote of the Legislative Assembly.

The Rules of the Assembly provide that the Budget should be dealt with by the Assembly in two stages, namely, (1) General discussion and (ii) Voting of Demands for Grants.

The Speaker in consultation with the Leader of the House and the Business Advisory Committee allots sufficient number of days for each of these two stages. Not more than ten days shall be allotted for General Discussion on the Budget and not more than thirty days in the case of the Voting of Demands for Grants.

The Budget as a whole and the principle involved in it are discussed by the House during General Discussion on the Budget. No motion is moved at this stage nor the Budget is submitted to the vote of the House. The Minister-in-charge of Finance replies to the General Discussion.

The Business Advisory Committee recommends the order and the date on which the Demands for grants should be taken up for discussion and voting.

The Minister concerned while moving a Demand for Grant may make a Statement explaining the policy of the Government in respect of the Departments covered by the Demand. When Demands are moved, it is open to Members to move motions to reduce the amount of Demand. Such motion is called "Cut Motion". It is only a form of initiating discussion on the Demand.

The Cut Motions which will have the effect of increasing or altering the destination of a Demand cannot be moved.

After all the Demands for Grants are voted in full, an Appropriation Bill is introduced. The Bill authorises the withdrawal out of the Consolidated Fund of the State of all moneys required to meet the Grants made by the Assembly and the expenditure charged on the Consolidated Fund of the State. The schedule appended to the Bill specifies, the amount which has been granted under each Demand and the expenditure charged on the Consolidated Fund of the State. No amendment can be proposed to any Appropriation Bill which will have the effect of varying the amount or altering the destination of any Grant or varying the amount of "Charged" expenditure. The Appropriation Bill provides another occasion for general criticism of the policies of the Government, and usually subjects which are not dealt with either during the general discussion or during the voting of Demands for Grants are discussed during the debate on the Appropriation Bill.

During the period under Review, Budget was presented to the Assembly on six occasions, of which, the Budget presented on the 20th January, 2006 was an Interim Budget. The details of the Budget presented to the Assembly and the dates of discussion are given in Section-II, Table No.XIX (Page No.621)

Vote on Account - The Appropriation Bill is passed after all the Demands for Grants are discussed and voted and this provides the money required for expenditure by the Government Departments for a financial year beginning on 1st April and ending 31st March next

year. It is voted sufficiently early before the next financial year begins. Sometimes, it is found impracticable for the Legislature to complete the procedure of voting the entire Demands, and passing of Appropriation Bills before the end of the financial year. Interim arrangements have, therefore, to be made to enable the Departments of the Government to carry on after 31st March until all the Demands are voted and amounts appropriated by Law.

Under Article 206 of the Constitution, the Legislative Assembly of a State has power to make any Grant in advance in respect of the estimated expenditure for a part of any financial year, pending completion of the prescribed procedure and to authorise by law the withdrawal of money covered by such a Grant from the Consolidated Fund of the State. For this purpose, along with the Budget Estimates, a statement showing the gross amount required under each Demand, both voted and charged and the amount required "On Account" to cover the expenditure usually for the first three or four months of the succeeding financial year, is presented to the Legislature. These Demands "On Account" are discussed and voted upon in the same manner as regular Demands for Grants. As the amounts required are voted "On Account" the whole procedure is called "Vote on Account"

During the period under Review, "Vote on Account" was taken on five occasions. The following are the details about Vote on Account:

<i>Financial year during which Vote on Account was taken.</i>	<i>Date of placing the Vote on Account Statement on the Table.</i>	<i>Placed by</i>	<i>Date of moving and Voting of demands in the Assembly.</i>	<i>Date of Introduction of Appropriation Bill.</i>	<i>Date of consideration and passing of Appropriation Bill.</i>
(1)	(2)	(3)	(4)	(5)	(6)
1. 2002-2003	27th March 2002	Hon.Thiru C. Ponnaiyan, Minister for Finance and Information Technology	28th March, 2002	28th March, 2002	28th March, 2002
2. 2003-2004	27th March, 2003	Hon.Thiru C.Ponnaiyan, Minister for Finance	28th March, 2003	28th March, 2003	28th March, 2003

(1)	(2)	(3)	(4)	(5)	(6)
3. 2004-2005	12th February, 2004	Hon.Thiru C.Ponnaiyan, Minister for Finance and Food	12th Feb, 2004	12th Feb, 2004	13th Feb, 2004
4. 2005-2006	21st March, 2005	Hon.Thiru C.Ponnaiyan, Minister for Finance	23rd March, 2005	23rd March, 2005	23rd March, 2005
5. 2006-2007	20th January 2006	Hon.Thiru C.Ponnaiyan, Minister for Finance	27th January 2006	27th January 2006	27th January 2006

Supplementary Statement of Expenditure and Demands for Grants for Excess Expenditure:- Article 205 of the Constitution provides that if the amount authorised by any law made in accordance with the provisions of Article 204 to be expended for a particular service for the current financial year is found to be insufficient for the purposes of that year or when a need has arisen during the current financial year for Supplementary or additional expenditure upon some new service not contemplated in the Annual Financial Statement for that year or if any money has been spent on any service during a financial year in excess of the amount granted for that service and for that year, a statement for Supplementary Expenditure or for Excess Grants shall be laid before the Houses of the Legislature on a day appointed by the Governor. The provisions of Articles 202, 203 and 204 shall apply to such Supplementary Statement of Expenditure and Demands for Grants for Excess Expenditure. During the period under Review, eleven Supplementary Statements of Expenditure and two Demands for Grants for Excess Expenditure were presented to the House. The details are shown in Section II, Table No.XX (Page No.625)

The Tamil Nadu Electricity Board Budget :- Under Section 61 of the Electricity Supply Act, 1948 (Central Act 54 of 1948), the Annual Financial Statements (Budget Estimates) of the estimated capital and revenue receipts and expenditure of the State Electricity Board shall be

prepared in the prescribed form and submitted to the State Government for being placed on the Table of the House of the State Legislature and the State Government shall cause it to be laid on the Table of the House or Houses of the Legislature. The Statement shall be open to discussion, but shall not be subject to vote. During the period under Review, two Annual Financial Statements and Supplementary Financial Statements of the Tamil Nadu Electricity Board were laid on the Table of the Assembly and discussions thereon were held as given below:-

<i>Serial number and details of Statement.</i>	<i>Laid on.</i>	<i>Discussion initiated by.</i>	<i>Dates of discussion.</i>
(1)	(2)	(3)	(4)
1. Annual Financial Statement for the year 2001-2002 and the Revised Estimates for 2000-2001	21st, August, 2001	Thiru Nainar Nagenthran, Minister for Electricity, Industries & Rural Industries	28th October, 2002 (1 day)
2. Annual Financial Statement for the year 2002-2003 and the Revised Estimates for 2001-2002.	24th October, 2002	-do-	-do-

Following the enactment of the Electricity Act, 2003 by the Parliament which came into force from 10.6.2003, the existing Indian Electricity Act, 1910, The Electricity (Supply) Act, 1948 and Electricity Regulatory Commission Act, 1998 have been repealed by the Electricity Act, 2003.

The Energy Department has, therefore, informed this Secretariat that in view of the enactment of Electricity Act, 2003, the Tamil Nadu Electricity Board has to be notified as State Transmission utility and a Licensee and during the transition period the Tamil Nadu Electricity Board has to be in existence in a new name. Since the earlier Act has been repealed by the Electricity Act, 2003, the provision in the Electricity (Supply) Act, 1948 in respect of placing of Annual Financial Statement and enhancement of the borrowing power of the Board, in the Legislative Assembly need not be followed and the practice hitherto followed be discontinued.

The Law Department and Additional Advocate General have also viewed the same. The Tamil Nadu Legislative Assembly Secretariat has also agreed to the proposal for dispensing with the practice of placing the Annual Financial Statement and the Revised Estimates of the Tamil Nadu Electricity Board on the Table of the House and obtaining the permission of the House by the Government for enhancement of the borrowing powers of the Tamil Nadu Electricity Board.

CHAPTER XXVI

MOTIONS AND RESOLUTIONS

I. Motions :

The term 'Motion' in its wider sense means any proposal submitted to the House for eliciting a decision of the House. One of the main duties of the House is to ascertain its own will in regard to various matters and for this purpose every question to be decided by the House must be proposed by a Member in the form of a motion. Motions are, in fact, the basis for initiating any parliamentary debate.

II. Resolutions :

The term 'Resolution' is used in respect of certain kinds of motions only. A resolution may be in the form of a declaration of opinion by the House or a recommendation addressed to the Government or formed in such a way as to record either approval or disapproval by the House of an act or policy of Government. It may convey a message or command, urge or request an action or call attention to a matter or situation for the consideration of the Government or it may be in such other form as the Speaker considers appropriate.

A resolution may be moved relating to any matter of general public interest, the matter, however, must not be one which does not primarily concern the particular Government. The resolution must raise some definite issue and shall not refer to any matter which is under adjudication by a Court of law or to the conduct of any person except in his official or public capacity. The conditions for admissibility are laid down in Rule 173 of the Tamil Nadu Legislative Assembly Rules.

Resolutions are generally divided into two categories, namely, Government Resolution and Private Members' Resolution.

A. GOVERNMENT RESOLUTIONS

During the period under Review, five Government Resolutions were moved and carried, the details of which are given below:-

(1) Rescission of the Government Resolution in regard to revival of the Tamil Nadu Legislative Council :

On the 12th September, 2001, Hon. Thiru C. Ponnaiyan, the Leader of the House (Minister for Finance and Law) on behalf of Hon. Chief Minister moved the following resolution:-

“That this Assembly resolves that the resolution passed on the 26th July, 1996 that a Legislative Council may be created in the State of Tamil Nadu and that necessary legislation may be passed under clause (1) of Article 169 of the Constitution of India containing such provisions for the amendment of the Constitution as may be necessary to give effect to the provisions of the Law and also such supplemental, incidental and consequential provisions as the Parliament may deem necessary, be rescinded.”

Ten Members including the Leader of Opposition took part in the discussion. Hon. Leader of the House (Minister for Finance and Law) replied to the debate.

A division was taken as required under Article 169 (1) of the Constitution of India read with Rule 99 (5) of the Tamil Nadu Legislative Assembly Rules and the House divided as follows:-

Ayes	:	148
Noes	:	27
Neutral	:	3

Hon. the Speaker declared the Resolution as having been passed by a majority of not less than two-thirds of the Members of the Assembly present and voting.

(2) Urging the Government of India to take steps for extradition of LTTE leader Velupillai Prabhakaran from Srilanka in connection with former Prime Minister Rajiv Gandhi murder case :

On the 16th April, 2002, Hon. Selvi J Jayalalithaa, Chief Minister moved the following resolution:-

“படுகொலை செய்யப்பட்ட முன்னாள் பாரதப் பிரதமர் அமரர் திரு. ராஜீவ் காந்தி அவர்களின் கொலை வழக்கில் முக்கியக் குற்றவாளியாகக் கருதப்படும் இலங்கை விடுதலைப் புலிகளின் தலைவர் வேலுப்பிள்ளை பிரபாகரனை உடனடியாக இலங்கை அரசு கைது செய்து இந்திய அரசிடம் ஒப்படைப்பதற்கு மத்திய அரசு உடனடி நடவடிக்கையை மேற்கொள்ள வேண்டும் என்று இச்சட்டப்பேரவை வற்புறுத்துகிறது. மேலும், தடை செய்யப்பட்ட விடுதலைப் புலிகளின் இயக்கத்தைச் சார்ந்த எந்த ஒருவரையும் இந்திய திருநாட்டிற்குள் நுழைய அனுமதிக்கக் கூடாது என்றும் மத்திய அரசை இப்பேரவை வற்புறுத்துகிறது.

ஸ்ரீலங்கா நாட்டில் தற்போது நடந்து வரும் நிகழ்வுகளையும், அந்த நாட்டைச் சார்ந்த தீவிரவாத இயக்கமான LTTE-தமிழ் ஈழ விடுதலைப் புலிகள் இயக்கத்தின் தலைவர் பிரபாகரன், 10.4.2002 அன்று சர்வதேச பத்திரிகையாளர்களுக்கு பேட்டி அளித்ததையும் பார்த்து, தமிழக மக்கள் மிகவும் அதிர்ச்சி அடைந்துள்ளனர்.

பாரதத்தின் முன்னாள் பிரதமர் திரு. ராஜீவ் காந்தி அவர்கள் படுகொலை செய்யப்பட்டது குறித்து, நமுவும் தோரணையில் பிரபாகரன் தெரிவித்த கருத்துக்கள் பற்றி இந்தச் சட்டமன்றப் பேரவை மிகவும் கவலை கொள்கிறது. 1991-ம் ஆண்டு மே 21-ஆம் நாள் அன்று, திரு. ராஜீவ் காந்தி அவர்கள் மிகவும் கோரமான முறையில் படுகொலை செய்யப்பட்டதையும், இந்தக் கொடூரமான செயலில், தமிழ் ஈழ விடுதலைப் புலிகள் இயக்கமும் அதன் தலைவர் பிரபாகரனும் உறுதியாக சம்பந்தப்பட்டிருந்தனர் என்பதையும் இந்த நாடு இன்னும் மறந்துவிடவில்லை.

1991 மற்றும் 1992-ம் ஆண்டுகளில், தமிழக அரசு எடுத்த தொடர் முயற்சிகளின் காரணமாக, மத்திய அரசு, தமிழ் ஈழ விடுதலைப் புலிகள் இயக்கத்தை 1967-ம் ஆண்டு சட்டவிரோத நடவடிக்கைகள் (குடும்ப) சட்டத்தின் கீழ் - Unlawful Activities (Prevention) Act 1967-ன்படி 14.5.1992 முதல் தடை செய்தது.

நாட்டின் ஒருமைப்பாட்டையும், பாதுகாப்பையும் கட்டிக் காக்க வேண்டியதில் தனது பங்கை நன்கு உணர்ந்த தமிழக சட்டமன்றப் பேரவை, 1994-ம் ஆண்டு ஏப்ரல் மாதம் 20-ம் தேதி அன்று, தமிழ் ஈழ விடுதலைப் புலிகள் இயக்கத்தின் மீதான தடையை, 14.5.1994 முதல்

மேலும் இரண்டு ஆண்டுகளுக்கு நீட்டிக்க வேண்டும் என்று மத்திய அரசை கோரி ஒரு தீர்மானத்தை இந்தப் பேரவையில் நிறைவேற்றியது. தமிழ் ஈழ விடுதலைப் புலிகள் இயக்கத்தின் பயங்கரவாத நடவடிக்கைகள் தமிழ் நாட்டில் தொடரும் அபாயம் இருந்து வந்ததால், இந்தத் தடை மேலும் நீட்டிக்கப்பட்டது. தற்போது நடைமுறையில் உள்ள இந்தத் தடை வருகின்ற 13.5.2002 அன்றோடு முடிவடைகிறது. இந்தத் தடையை வருகின்ற 14.5.2002 அன்று முதல் மேலும் இரண்டு ஆண்டுகளுக்கு நீட்டிக்கக் கோரி மாண்புமிகு தமிழக முதலமைச்சர் அவர்கள் மாண்புமிகு பாரதப் பிரதமர் அவர்களுக்கு 10.4.2002 அன்று கடிதம் எழுதி உள்ளார்கள்.

தமிழ் ஈழ விடுதலைப் புலிகள் இயக்கத்தினால், நமது நாட்டுக்கு ஏற்படக் கூடிய ஆபத்தை நன்கு உணர்ந்த மத்திய அரசு, அண்மையில் நிறைவேற்றப்பட்ட பயங்கரவாத தடுப்புச் சட்டம், அதாவது Prevention of Terrorism Act, 2002, சட்டத்தின் கீழ் தமிழ் ஈழ விடுதலைப் புலிகள் இயக்கத்தை ஒரு தீவிரவாத அமைப்பாக அறிவித்து இருக்கிறது. 1967-ம் ஆண்டு சட்டவிரோத நடவடிக்கைகள் (குட்பு) சட்டத்தின்படியும், 2002 பயங்கரவாத தடுப்புச் சட்டத்தின்படியும், தமிழ் ஈழ விடுதலைப் புலிகள் இயக்கம் தடை செய்யப்பட்டுள்ள போதிலும், தமிழ் ஈழ விடுதலைப் புலிகள் இயக்கம் மற்றும் அதன் ஆதரவு அமைப்புகளின் தொடர்ச்சியான பயங்கரவாத நடவடிக்கைகளின் மூலம் இந்தியாவின் பாதுகாப்புக்கும், இறையாண்மைக்கும், ஒருமைப்பாட்டுக்கும் தொடர்ந்து ஆபத்து ஏற்படும் நிலைமை நீடித்து வருகிறது.

இந்திய குடியரசிலிருந்து தமிழ் நாட்டை பிரித்து விட வேண்டும் என்ற பொதுவான கொள்கை உடைய தமிழ் நாட்டுக்குள் இயங்கி வருகின்ற தமிழ்த் தீவிரவாத அமைப்புக்களான தமிழ்நாடு விடுதலைப் படை, TNLA (Tamil Nadu Liberation Army) மற்றும் தமிழ் நாடு மீட்புப் படை, TNRT (Tamil National Retrieval Troop) என்ற அமைப்புகளுடன், தமிழ் ஈழ விடுதலைப் புலிகள் இயக்கம் நெருங்கிய தொடர்பை ஏற்படுத்திக் கொண்டுள்ளது. இந்தத் தமிழ் தீவிரவாத அமைப்புகள் தமிழ் ஈழ விடுதலைப் புலிகள் இயக்கத்தை நேரடியாகவும், மறைமுகமாகவும் ஆதரிப்பதோடு, அதனிடம் இருந்து உதவியையும் பெறுகின்றன. இவற்றின் பயங்கரவாத நடவடிக்கைகளும், அதன் விளைவாக மக்களின் உடமைக்கும், உயிருக்கும் ஏற்பட்ட பாதிப்பும் மிகவும் அதிகமாகவும், பரவலாகவும் இருந்ததால், தமிழ்நாடு அரசு இந்த இரண்டு அமைப்புக்களையும், 1908-ம் ஆண்டு குற்றத் தடுப்பு

திருத்த சட்டம் அதாவது, Criminal Law (Amendment) Act 1908-ன்படி 9.11.2001 அன்று தடை செய்ய வேண்டிய நிலை ஏற்பட்டது.

பிரபாகரனின் அரசியல் ஆலோசகர் கடந்த 10.4.2002 அன்று செய்தியாளர்களிடம் பேசும் போது, பாரதத்தின் முன்னாள் பிரதமர் திரு. ராஜீவ் காந்தி அவர்கள் படுகொலை செய்யப்பட்டது 10 ஆண்டுகளுக்கு முன்பு நடந்த நிகழ்ச்சி என்றும், அது பற்றி வழக்கு இன்னும் நடைபெற்று வருவதால், அது முடியும் வரை கருத்து ஏதும் கூற இயலாது என்றும் தெரிவித்திருப்பது முற்றிலும் புதிராக உள்ளது.

திரு. ராஜீவ் காந்தி படுகொலை செய்யப்பட்டது பற்றிய வழக்கை விசாரிப்பதற்காக ஏற்படுத்தப்பட்ட நிர்ணயிக்கப்பட்ட நீதிமன்றம், திரு. ராஜீவ் காந்தி அவர்களின் கொலையில் தமிழ் ஈழ விடுதலைப் புலிகள் இயக்கமும், அதன் தலைவர் பிரபாகரனும் சம்பந்தப்பட்டிருப்பதை எடுத்துரைத்து இருப்பதோடு, பிரபாகரனை அந்தக் கொலை வழக்கில் அறிவிக்கப்பட்ட முதல் குற்றவாளி - First Proclaimed Offender என்ற அறிவிப்பையும் செய்துள்ளது.

மாண்புமிகு தமிழக முதலமைச்சர் செல்வி ஜெ ஜெயலலிதா அவர்கள், 1991-ம் ஆண்டு முதலமைச்சராக இருந்த போது, அப்போதைய பாரதப் பிரதமர் திரு. பி.வி. நரசிம்ம ராவ் அவர்களுக்கு, ஸ்ரீலங்கா அரசோடு தொடர்பு கொண்டு, LTTE தலைவர் பிரபாகரனை ஸ்ரீலங்காவிலிருந்து இந்தியாவிற்குக் கொண்டுவர வேண்டும் என்பதை வலியுறுத்தி கடிதம் எழுதி உள்ளார். ஸ்ரீலங்கா அரசின் அனுமதியை பெற்று, நமது இந்திய ராணுவத்தை ஸ்ரீலங்காவிற்கு அனுப்பி, பிரபாகரனை சிறை பிடித்து கொண்டு வர வேண்டும், அதாவது extradite செய்ய வேண்டும் என்று கூட அவர் பாரதப் பிரதமரை கேட்டுக் கொண்டார்.

இந்தியாவில் குற்றவாளி என்று அறிவிக்கப்பட்ட பிரபாகரன், ஸ்ரீலங்காவில் சர்வதேச பத்திரிகையாளர்கள் முன்பு பகிரங்கமாகத் தோன்றி, தனது இயக்கம் ஆயுதங்களைத் துறக்காது என்றும், தனித் தமிழ் ஈழமே தங்கள் கொள்கையாக நீடிக்கும் என்றும் அறிவித்துள்ளது பற்றி தமிழக மக்கள் மிகவும் அதிர்ச்சி அடைந்துள்ளனர்.

தமிழ் ஈழ விடுதலைப் புலிகள் இயக்கத்தின் கடந்த கால வரலாற்றையும், அந்த அமைப்பினால் நமது நாட்டுக்கு ஏற்படக் கூடிய பேராபத்தையும் கருத்தில் கொண்டு பார்க்கும் போது, ஸ்ரீலங்காவில் நடைபெறும் சம்பவங்கள் குறித்து இந்தியா அமைதி காப்பது,

பிரபாகரனை புனிதப்படுத்தும் ஸ்ரீலங்காவின் முயற்சிக்கு மறைமுகமாக ஒப்புதல் அளிப்பதாக ஆகிவிடுமோ என்று தமிழக மக்கள் கருதுகிறார்கள்.

சட்டத்தை மதிக்கின்ற, தேசப்பற்று கொண்ட இந்தியக் குடிமக்கள் யாரும் பிரபாகரன் போன்ற ஒரு கொலைக் குற்றவாளியை தேசத் தலைவராக சித்தரித்து காட்டப்படுவதை ஏற்றுக் கொள்ள மாட்டார்கள். தமிழக மக்களும், மாநிலத்திலுள்ள பல்வேறு அரசியல் கட்சிகளும், பிரபாகரன் இந்தியாவிற்கு கொண்டு வரப்பட்டு, அவர் புரிந்த குற்றங்களுக்காக இந்திய நீதிமன்றத்தில் விசாரணைக்கு உட்படுத்தப்பட வேண்டும் என்ற கருத்தினையே கொண்டுள்ளார்கள்.

தமிழ் ஈழ விடுதலைப் புலிகள் இயக்கத்தின் மீது தமிழக மக்கள் கொண்டிருந்த அனுதாபமும், ஆதரவு மனப்பான்மையும், திரு. ராஜீவ் காந்தியின் படுகொலைக்குப் பின்பு முற்றிலும் மாறிவிட்டது. அதிலும் அந்தக் கொடூர சம்பவத்தின் பின்னணியில் இருந்து செயல்பட்டது தமிழ் ஈழ விடுதலைப் புலிகள் இயக்கமும் அதன் தலைவர் பிரபாகரனும் தான் என்பது தெரிய வந்த போது, தமிழக மக்கள் தமிழ் ஈழ விடுதலைப் புலிகள் இயக்கத்தின் மீதும் அதன் நடவடிக்கைகள் மீதும், ஓர் அச்சம் கலந்த வெறுப்பைக் காட்டத் துவங்கினர். தமிழக மக்களின் உணர்வை எப்போதும் பிரதிபலிக்கும் இந்தத் தமிழக அரசு, அது முதல் தமிழ் ஈழ விடுதலைப் புலிகள் இயக்கத்துக்கு தனது எதிர்ப்பைத் தொடர்ந்து தெரிவித்து வருகிறது.

தற்போது ஸ்ரீலங்காவில் ஏற்பட்டுள்ள மாறுபட்ட சூழ்நிலையினால் அந்த நாட்டில், குறிப்பாக யாழ்ப்பாணப் பகுதியில் அமைதி திரும்பும் நிலை உருவாகுமென்றால், அதில் தமிழக அரசுக்கும் தமிழக மக்களுக்கும் மகிழ்ச்சி தான். அந்த சூழ்நிலை உருவாகுமேயானால், ஸ்ரீலங்காவிலிருந்து புகலிடம் தேடி தமிழகத்திற்கு வந்துள்ள ஆயிரக் கணக்கான ஸ்ரீலங்கா தமிழ் அகதிகள் தங்கள் தாயகத்திற்குத் திரும்பவும், ஸ்ரீலங்காவில் உள்ள தத்தம் உறவினர்களுடன் சேர்ந்து வாழவும் வாய்ப்பு உருவாகும்.

அதே நேரத்தில், இந்தியாவின் பாதுகாப்புக்கும், ஒருமைப்பாட்டுக்கும், இறையாண்மைக்கும் குந்தகம் விளைவிக்கும் தமிழ் ஈழ விடுதலைப் புலிகள் இயக்கமும் அதன் தலைவர் பிரபாகரனும் இந்திய மண்ணில் காலூன்றுவது ஒருபோதும் ஏற்கப்பட மாட்டாது - அனுமதிக்கப்படமாட்டாது.

இந்த எண்ணங்களையும், உணர்வுகளையும் பிரதிபலிக்கும் வகையில், திரு. ராஜீவ் காந்தி கொலை வழக்கில் அறிவிக்கப்பட்ட முதல் குற்றவாளியான பிரபாகரனை இந்தியாவிற்கு கொண்டு வருவதற்கு ஸ்ரீலங்கா அரசோடு சட்டப்படியாகவும், தூதரக நடைமுறைப்படியும் அனைத்து விதமான முயற்சியையும் மேற்கொள்ள வேண்டும் என்றும், பிரபாகரனை அவர் புரிந்த குற்றங்களுக்காக இந்தியாவில் உள்ள நீதிமன்றத்தில் உரிய விசாரணைக்கு உட்படுத்த வேண்டும் என்றும், தமிழக சட்டமன்றப் பேரவை மத்திய அரசை கேட்டுக் கொள்கிறது.

ஸ்ரீலங்கா அரசினால், LTTE இயக்கத் தலைவர் பிரபாகரனை பிடித்து நாடு கடத்த இயலவில்லை என்றால், ஸ்ரீலங்கா அரசின் அனுமதியோடு, இந்திய ராணுவத்தை ஸ்ரீலங்கா அரசின் உதவிக்கு அனுப்பி, பிரபாகரனை சிறை பிடிப்பதற்கு உரிய முயற்சியை மேற்கொள்ள வேண்டும் என்றும் மத்திய அரசை தமிழக சட்டமன்றப் பேரவை கேட்டுக் கொள்கிறது.’’

The above Resolution was taken up for discussion on the same day. Eight Members including the Leader of Opposition took part in the discussion. At the end of debate, the Resolution as amended was put to vote and adopted *nem con*.

(3) Adoption of Indian Veterinary Council Act, 1984 (Central Act 52 of 1984) in the State of Tamil Nadu :

On the 10th May, 2002, Hon. Thiru Anitha R. Radhakrishnan, Minister for Animal Husbandry moved the following resolution:-

“ WHEREAS this Assembly considers that it is desirable to have a uniform law throughout India for the regulations of Veterinary training and practice and for all matters connected therewith or ancillary and incidental thereto;

AND WHEREAS the subject matter of such a law is relatable mainly to matters enumerated in entries 15 and 32 of List II and entry 26 of List III in the Seventh Schedule to the Constitution of India;

AND WHEREAS Parliament has no power to make such a law for the States with respect to the matters enumerated in entries 15 and

32 of List II aforesaid except as provided in Articles 249 and 250 of the Constitution of India;

AND WHEREAS by virtue of the powers under clause (1) of Article 252 of the Constitution and in pursuance of the resolutions passed by all the Houses of the Legislatures of the States of Haryana, Bihar, Orissa, Himachal Pradesh and Rajasthan, Parliament has passed the Indian Veterinary Council Act, 1984 (Central Act 52 of 1984);

AND WHEREAS the Indian Veterinary Council Act, 1984 (Central Act 52 of 1984) extend to all the States except Tamil Nadu and Jammu Kashmir and to all Union Territories;

AND WHEREAS the said Act will extend to other states as they may adopt this Act by resolution passed in that behalf in pursuance of clause (1) of Article 252 of the Constitution;

AND WHEREAS it appears to this Assembly to be desirable that the Indian Veterinary Council Act, 1984 (Central Act 52 of 1984) should be adopted in the State of Tamil Nadu;

NOW THEREFORE, in pursuance of clause (1) of article 252 of the Constitution, this Assembly hereby resolves that the Indian Veterinary Council Act, 1984 (Central Act 52 of 1984) be adopted in the State of Tamil Nadu."

The above Resolution was put to vote and carried.

(4) Dropping of all actions taken against "The Hindu" and other dailies based on the resolutions passed by the House on 7-11-2003 :

On the 30th July, 2004, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance and Food) moved the following resolution:-

"While publishing the proceedings of the House, the Press, in the interest of the State and in the interest of the people, should be neutral and publish the actual version of the report without giving room for any personal bias. The rules and guidelines of the House are only to prevent the publication, by any newspaper, of false and distorted

news relating to the proceedings of the Assembly. If it is not ensured, the public could be misled leading to undesirable conclusions. Therefore, in the hope that the Press and the visual media will unflinchingly adhere to this essential principle which is valid for all time, and in the hope that "The Hindu" and other dailies would publish true and faithful report of the proceedings of the Assembly keeping in view the prestige, dignity and privileges of the House, I move that the resolutions passed by the House on 7-11-2003 based on the recommendations of the Committee of Privileges in the Privilege issue against "The Hindu" and other newspapers be cancelled and that all the actions taken against "The Hindu" and other dailies on the basis of those resolutions be dropped."

The above Resolution was adopted *nem con*.

(5) Urging the Government of India to declare "Thirukkural" as a National Literature:

On the 13th April, 2005, Hon. the Chief Minister moved the following resolution:-

"தெய்வப் புலவர் திருவள்ளுவரால் இயற்றப்பட்ட இறவாத இலக்கியமாகிய திருக்குறள், இந்தியத் திருநாட்டின் தேசிய இலக்கியமாக அறிவிக்கப்பட வேண்டும் என்று இப்பேரவை விழைகின்றது.

எழிலார்ந்த இலக்கிய வடிவம், ஆழ்ந்த கருத்துக்கள், அறத்தை, நீதியை விளக்கும் அற்புதம், உலகளாவிய பார்வை ஆகியவற்றால் உலக இலக்கியத்தில் தன்னேரில்லாத தனி இடத்தைப் பெற்றது திருக்குறள்.

மானுடப் பண்புகளை விளக்கி, மனித குலத்திற்கு மாபெரும் அறநூலாய் விளங்கும் மகத்தான நூல் திருக்குறள். காலத்தை வென்று நிற்கும் ஞானக் களஞ்சியமாய் ஞாலத்தில் உயர்ந்து நிற்பது திருக்குறள். புனித நூலாய் பைபிளுக்கு அடுத்தபடியாக, உலக அளவில் அதிகமான மொழிகளில் மொழிபெயர்க்கப்பட்ட தனிப் பெரும் சிறப்பு திருக்குறளுக்கே உரியது.

மக்களாட்சித் தத்துவம், அரசியல், ஆட்சி அமைப்பு ஆகியவற்றைப் பற்றிய அடிப்படைக் கொள்கைகளோடு, இந்திய அரசமைப்புச் சட்டத்தில் இடம் பெற்றுள்ள இணையற்ற கோட்பாடுகளாகிய சமயம்

சாராத தன்மை, சமூக நீதி ஆகியவற்றைப் பற்றியும், அரிய பல கருத்துகளைத் தன்னகத்தே கொண்ட திருநூல் திருக்குறள். தொன்மை வாய்ந்த நமது மரபையும், புதுமை வாய்ந்த குடியாட்சிக் கோட்பாடுகளையும் கொண்டது திருக்குறள். மானுடத்தின் விழுமிய பண்புகளை, அது அறம் சார்ந்ததாயினும் சரி, உலகியல் சார்ந்ததாயினும் சரி, அவற்றை உலகளாவிய அளவில் எடுத்து இயம்பும் சமயம் சாராத ஓர் உன்னத நூல் திருக்குறளைத் தவிர, வேறு ஒன்று இன்னும் எழுதப்படவில்லை என்பதே உண்மையாகும். சாதி மத பேதங்களுக்கு அப்பாற்பட்டு, சகல மனிதருக்கும் பொது நீதியை உரைக்கும் திருமறை திருக்குறளாகும். இந்தியக் குடியாட்சியின் சமயம் சாராத இயல்புக்கு ஏற்ற ஒரே நூல் திருக்குறள் தான்.

சங்க காலமாகிய கி.மு முதல் நூற்றாண்டில் எழுதப்பட்ட தொன்மை வாய்ந்ததாயினும், இன்றைய நவீன குடியாட்சித் தத்துவங்களுக்கு ஏற்ற முறையில் அரசியல் தத்துவத்தை விளக்கும் திருக்குறள், இந்தியத் திருநாட்டின் தேசிய இலக்கியம் என்னும் சிறப்பைப் பெறுவதற்கு முற்றும் தகுதி வாய்ந்தது. அன்பு, அருள், இல்வாழ்க்கை, வாழ்க்கைத் துணை நலம், விருந்தோம்பல், இனியவை கூறல், செய்நன்றி அறிதல், நடுவு நிலைமை, பயனில சொல்லாமை, ஈகை, புகழ், வாய்மை, கொல்லாமை, இறைமாட்சி, கல்வி, பெரியாரைத் துணைக்கோடல், செங்கோன்மை, கண்ணோட்டம், ஊக்கம் உடைமை, ஆள்வினை உடைமை, சொல் வன்மை, அவை அஞ்சாமை, பொருள் செயல் வகை, மருந்து, குடிமை, மானம், பெருமை, சான்றாண்மை, உழவு, ஒழுக்கம், நட்பு போன்றவை பற்றிய காலத்தால் அழியாத கருத்துகளை ஞாலத்திற்குத் தந்திருக்கும் நன்னூல் திருக்குறள். இவ்வாறு, உலகைத் தழுவும் அகலப் பார்வையைக் கொண்டிருந்த போதிலும், ஆழமான கருத்துகளை மிகச் சிறிய வடிவான குறள் வெண்பா வடிவில் திருவள்ளுவப் பெருமான் வடித்திருக்கும் திறம் எண்ணி எண்ணி வியக்கத்தக்கது.

ஒவ்வொரு திருக்குறள் மட்டும் அன்றி, அந்தக் குறளின் ஒவ்வொரு சீரும் செதுக்கி வடிவமைக்கப்பட்ட சிறப்பை உடையது. எக்காலத்திற்கும் பொதுவான கருத்துகளை இயம்பும் நூல் என்பதால், தற்காலத்திலும் ஒவ்வொரு மனிதனும் பின்பற்ற வேண்டிய உன்னத நூல் என்று திருக்குறள் ஒன்றை மட்டுமே நாம் சொல்ல இயலும்.

இத்தகைய இணையற்ற சிறப்புகளைப் பெற்றிருக்கும் ஈடற்ற திருமறையாகிய திருக்குறளை, இந்தியத் திருநாட்டின் தேசிய

இலக்கியமாக அறிவிக்க வேண்டும் என்பது, இந்தப் பேரவையில் உள்ள ஒவ்வொருவருடைய விருப்பமும் ஆகும்.

எனவே, உலகச் சிந்தனையின் மணிமுடியாகவும், தமிழ் மொழியின் தலையாய அணிகலனாகவும் விளங்கும் வான்புகழ் கொண்ட திருக்குறளை, இந்தியத் திருநாட்டின் தேசிய இலக்கியமாக மத்திய அரசு அறிவிக்க வேண்டும் என்று இப்பேரவை பெரிதும் விழைகிறது.

திருக்குறளைத் தேசிய இலக்கியமாக அறிவிக்க வேண்டும் என்று பல ஆண்டுகளாக தமிழ்ச் சான்றோர்களும், அறிஞர் பெருமக்களும் வலியுறுத்தி வந்த வேண்டுகோளுக்கிணங்க 16.9.2004 அன்று, மாண்புமிகு பாரதப் பிரதமர் டாக்டர் மன்மோகன் சிங் அவர்களிடம் மாண்புமிகு தமிழ்நாடு முதலமைச்சர் செல்வி ஜெ ஜெயலலிதா அவர்கள் அளித்திட்ட கோரிக்கை மனுவை ஒட்டி, உலகப் பொதுமறையாகவும், தேசியத் திருமறையாகவும் விளங்கும் திருக்குறளை, தேசிய இலக்கியமாக அறிவிக்க வேண்டும் என்று இப்பேரவை மத்திய அரசை வலியுறுத்திக் கேட்டுக் கொள்கிறது.”

The above Resolution was adopted *nem con*.

B. GOVERNMENT MOTIONS

During the period under Review, the following important Government Motions were moved and carried.

(1) On the 23rd April, 2002, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance and Information Technology) moved the following Motion:

“தொடர்ந்து வேண்டுமென்றே இடைமறித்தும், அவைத் தலைவரை மதியாமலும், பேரவை விதிகளைத் தொடர்ந்து முறையற்றுப் பயன்படுத்துவதாலும், சட்டமன்றப் பேரவை விதி 121, உள்விதி 2-இன் கீழ் இந்த அவைக்கு வருகை தந்திருக்கும் திருவாளர்கள் பரிதி இளம்வழுதி மற்றும் க. பொன்முடி அவர்களை பேரவை கூட்டத் தொடரின் எஞ்சியுள்ள நாட்களுக்கு மிகாமல் பேரவைப் பணிகளிலிருந்து தற்காலிக நீக்கம் செய்ய வேண்டும்.”

The Motion was put to vote and carried.

(2) On the 23rd April, 2002, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance and Information Technology) moved the following Motion:

“விதி 121(2) Proviso அடிப்படையில் மாண்புமிகு பேரவைத் தலைவர் அவர்கள், திருவாளர்கள் பரிதி இளம்வழுதி அவர்களையும், டாக்டர் க. பொன்முடி அவர்களையும் எஞ்சிய காலம் வரை அவைக்கு வரக்கூடாது என்று அளித்த தீர்ப்பை மறுபரிசீலனை செய்து, இன்று மட்டும் அவர்கள் அவையிலிருந்து நீக்கி வைக்கப்பட வேண்டுமென்று மாண்புமிகு முதல் அமைச்சர் அவர்கள் கூறிய ஆலோசனைக்கு ஏற்ப இன்று மட்டும் அவர்களை அவையிலிருந்து நீக்கி வைக்க வேண்டும்”.

The Motion was put to vote and carried.

(3) On the 26th April, 2002, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance and Information Technology) moved the following Motion:

“பேரவைத் தலைவர் அவர்களை மிரட்டுவதும், விரட்டுவதும், எதிர்ப்பதும் என்ற பாணியை, அச்சுறுத்துகிற பாணியை மாண்புமிகு உறுப்பினர் பரிதி இளம்வழுதி அவர்கள் தொடர்ந்து கடைப்பிடித்துக் கொண்டிருக்கிறார். அவர், அவையினுடைய நடவடிக்கையை தொடர்ந்து தடுத்து வருகின்ற காரணத்தால், அலுவல்கள் நடத்துவதற்குத் தடையாக இருக்கின்ற காரணத்தால், அவைத் தலைவரை, தொடர்ந்து கொச்சைப்படுத்தி, கேவலமாகப் பேசிக்கொண்டும், மிரட்டிக் கொண்டும் வருகின்ற காரணத்தால், அவரை அவையை விட்டு எஞ்சிய நாட்களுக்கு நீக்க வேண்டும்”.

The Motion was put to vote and carried.

(4) On the 8th May, 2002 Hon. Thiru P. Mohan, Minister for Forests and Environment moved the following Motion:-

“That the Tamil Nadu Plastic Articles (Prohibition of Sale, Storage, Transport and Use) Bill, 2002 (L.A. Bill No.22 of 2002) be referred to a Select Committee. The names of Members of the Committee would be announced later”.

The Motion was put to vote and carried.

(5) On the 31st October, 2002, Hon. Thiru P. Mohan, Minister for Forests and Environment moved the following Motion:-

“That this House do extend for another period of six months relaxing Rule 156 (1) of the Tamil Nadu Legislative Assembly Rules, the time for presentation of the Report of the Select Committee on the Tamil Nadu Plastic Articles (Prohibition of Sale, Storage, Transport and use) Bill, 2002 (L.A.Bill No.22 of 2002)”.

The Motion was put to vote and adopted *nem con*.

(6) On the 30th January, 2003, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following Motions:-

(i) “அவையின் அமைதியைக் குலைக்கும் வண்ணமும், கண்ணியத்தை காற்றில் பறக்கவிடும் வண்ணமும் அடாவடித் தனமாக பேசிக்கொண்டு குழப்பம் செய்கின்ற திராவிட முன்னேற்றக் கழக உறுப்பினர்களை அவையை விட்டு வெளியேற்ற வேண்டும்”.

(ii) “திரு. பரிதி இளம்வழுதி மீதான குற்றச்சாட்டை உரிமைக் குழுவிற்கு அனுப்புவதோடு அவர் அவையிலே இருக்கின்றபோது டாக்டர் தே. குமாரதாஸ் உயிருக்கோ அல்லது அவரை ஆதரிப்போர் உயிருக்கோ ஆபத்து ஏற்படும் என்கிற சூழ்நிலை இருக்கிற காரணத்தால் தொடர்ந்து பட்ஜெட் கூட்டம் முடியும்வரை அவையிலே பங்கேற்காமல் நீக்கி வைக்கவேண்டும்”.

(iii) “இன்று (30.1.2003) அவை நடைபெற்றுக் கொண்டிருக்கும்போது உறுப்பினர் திரு. பரிதி இளம்வழுதி தனது இருக்கையைவிட்டு ஆவேசமாக திரு. ஹக்கீம் மற்றும் டாக்டர் தே. குமாரதாஸ் ஆகியோர் இருக்கும் பகுதிகளுக்குச் சென்று டாக்டர் தே. குமாரதாஸ் அவர்களை நோக்கி கழுத்தை நெரித்துக் கொன்றுவிடுவதாகக் கூறிக்கொண்டு ஓடி வரும்போது சட்டமன்ற உறுப்பினர்கள் சிலரால் தடுக்கப்பட்டபோது திரு.பரிதி இளம்வழுதி அவர்கள் டாக்டர் தே. குமாரதாஸ் அவர்களை நோக்கி, மெட்ராஸ் வீதிகளில் வைத்து திரு. குமாரதாஸ் அவர்களை கொன்றுவிடுவதாக மிரட்டியதால் இது குறித்து நடவடிக்கை எடுக்கவேண்டும் என்று திரு.ஹக்கீம் அவர்கள் கேட்டுக்கொண்டதன் அடிப்படையில் சட்டப்படி கிரிமினல் நடவடிக்கை எடுக்க வேண்டும்”.

All the above Motions were put to vote and carried.

(7) On the 26th March, 2003, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following Motion:-

“That Rule 184 (1) of the Tamil Nadu Legislative Assembly Rules be relaxed and the House do resolve to transact the Government business before taking up of Financial business to-day (26.3.2003) on which the Business Advisory Committee has allotted for the General discussion of the Budget”.

The Motion was put to vote and carried.

(8) On the 8th April, 2003, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following Motion:

“பேரவையின் அலுவல்களை நடைபெறாது இடைமறித்தும் பேரவையின் விதிகளை தொடர்ந்து முறையற்று பயன்படுத்துவதாலும், சட்டமன்றப் பேரவை விதி 121, உள்விதி 2-இன் கீழ் இன்று அவைக்கு வருகை தந்திருக்கும் திரு. ஜெ. அன்பழகன் அவையிலே கண்ணியக்குறைவாக பேசி அமங்கலமாகப் பேசி அவையினுடைய மரபை மீறி பேரவைத் தலைவர் அவர்களுடைய இருக்கைக்கே வந்து வன்முறையைத் தூண்டுவது போல அங்கே புத்தகத்தைக் கிழித்து வீசி இப்படிப்பட்ட நடவடிக்கையில் ஈடுபட்ட மாண்புமிகு உறுப்பினர் திரு. ஜெ. அன்பழகன் அவர்களை இந்த கூட்டத்தொடர் முழுவதும் அவையிலிருந்து நீக்கி வைக்கவேண்டும்”.

The Motion was put to vote and carried.

(9) On the 10th April, 2003, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following Motion:

“அவையினுடைய விதிகளை மீறி, அவையினுடைய கண்ணியத்திற்கு குந்தகம் விளைவிக்கும் வகையில் அவையை, அரசியல்மேடைகளில் பேசக் கூடிய பிரச்சினைகளையெல்லாம் அவையில் எழுப்ப வேண்டும் என்ற ஒரு திட்டத்தினை தீட்டி வேண்டுமென்றே உள்ளோக்கத்தோடு வந்து அவையில் அமைதியைக் கெடுப்பதே நாடேறும் கொள்கை என்ற ஒரு முடிவிலே மாண்புமிகு உறுப்பினர்கள் செயல்பட்டு வருகிறார்கள். உள்ளோக்கத்தோடு செய்யப்படுகின்ற கலாட்டா இது. அவை விதிகளை மீறி அரசியல் காழ்ப்புணர்ச்சியோடு அவையினுடைய கண்ணியத்தை மீறுகிற, அவையினுடைய விதிகளை தூக்கி வீசுகின்ற, பொறுப்பற்ற முறையிலே அரசியல் காழ்ப்புணர்ச்சியோடு செயல்படுகிற, அரசியல்

மேடையாக இந்த அவையை மாற்ற முயற்சிக்கிற மாண்புமிகு உறுப்பினர்களை அவையை விட்டு வெளியேற்ற வேண்டும்.”

The Motion was put to vote and carried.

(10) On the 7th November, 2003, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following Motion:-

“That the Report of the Committee of Privileges on the privilege issue against Thiru Parithi Ellamvazhuthi presented to the House today be taken into consideration under Rule 229 (b) of the Tamil Nadu Legislative Assembly Rules and this House agrees with the recommendations contained in the Report under Rule 229 (d) of the Tamil Nadu Legislative Assembly Rules”.

The Motion was put to vote and adopted.

(11) On the 7th November, 2003, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following Motion:-

“That the Report of the Committee of Privileges against ‘The Hindu’ and ‘Murasoli’ dailies presented to the House today be taken into consideration under Rule 229 (b) of the Tamil Nadu Legislative Assembly Rules and this House agrees with the recommendations I, II, and III contained in the Report under Rule 229 (d) of the Tamil Nadu Legislative Assembly Rules”.

The Motion was put to vote. The punishment proposed in recommendation-I was dropped as requested by Hon. Chief Minister by leave of the House. The other recommendations were duly adopted.

(12) On the 6th February, 2004, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance and Food) moved the following Motion:-

“That under Rule 13 (2) of the Tamil Nadu Legislative Assembly Rules, the discussion on the Motion of Thanks to the Governor’s Address be postponed and the Tamil Nadu Legislative Assembly Rules 30, 130 and 132 also be suspended and the Tamil Nadu Prohibition (Amendment) Bill, 2004 (L.A. Bill No.1 of 2004) be taken up for consideration and passing today (06.02.2004) itself.”

The Motion was put to vote and carried.

(13) On the 9th March, 2005, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following Motion:-

“The Members of the Dravida Munnetra Kazhagam Legislature Party who have come to the House today be suspended only for today i.e. 9.3.2005 under rule 121 (2) of the Tamil Nadu Legislative Assembly Rules as they have been continuously obstructing the business of the House, casting aspersions against the Speaker and acting against the Rules of Procedure of the House.

The Motion was put to vote and carried.

(14) On the 14th March, 2005, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following Motion:-

“That Tvl. J. Anbazhagan, B. Paranikumor, B. Renganathan and A. Ashokan be expelled from the House for coming into well of the House, using unparliamentary words and for their unruly behaviour “.

The Motion was put to vote and carried.

(15) On the 15th March, 2005, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following Motion:-

“Thiru M.P. Saminathan, Member belonging to Dravida Munnetra Kazhagam Legislature Party be suspended only for today i.e. 15.3.2005 for his highly indecent behaviour in the House.”

The Motion was put to vote and carried.

(16) On the 4th April, 2005, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following Motion:-

“That Thiru Parithi Ellamvazhuthi be suspended temporarily for the remainder of the session from the service of the House for obstructing the proceedings of the House and also misusing the rules of the Assembly.”

The Motion was put to vote and carried.

(17) On the 4th April, 2005, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following Motion:-

“That the Motion adopted to suspend Thiru Parithi Ellamvazhuthi temporarily for the remainder of the session from the service of the House be rescinded on the basis of the assurances given by Thiru Arcot N. Veerasamy and the Deputy Leader of the D.M.K. Legislature Party that the Member will not obstruct the proceedings and misuse the rules in future.”

The Motion was put to vote and carried.

(18) On the 7th April, 2005, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following Motion:-

“That the report of the Committee of Privileges on the privilege issue raised against Thiru S.R. Balasubramoniyam, M.L.A. presented to the House today be taken into consideration under rule 229 (b) of the Tamil Nadu Legislative Assembly Rules”.

The Motion was put to vote and adopted.

(19) On the 7th April, 2005, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following Motion:-

“That this House agrees with the recommendations contained in the Report of the Committee of Privileges on the privilege issue raised against Thiru S.R. Balasubramoniyam, M.L.A. under rule 229 (d) of Tamil Nadu Legislative Assembly Rules”.

The Motion was put to vote and adopted.

C. Private Members' Resolutions.

Under Rule 172 of the Tamil Nadu Legislative Assembly Rules, any Member may move, subject to the provisions contained in the Constitution of India and the Tamil Nadu Legislative Assembly Rules, a resolution relating to a matter of general public interest within the cognizance of the State Government. Such resolution may be in the form of a recommendation addressed to the Government or by a declaration of opinion by the House or of a motion for appointment of

a Committee of the House for any purpose or in any form suitable to the subject matter pertaining to the resolution.

During the period under Review though notices of Private Members Resolutions were received they could not be taken up for discussion as all the Thursdays earmarked for Private Members business were allotted for transacting Government Business. However the notice given by Thiru. L. Santhanam, was included in the Agenda on the 7th November, 2003. The details are as follows:

On the 7th November, 2003, Thiru L. Santhanam moved the following resolution:-

“That this House ratifies the amendments to the Constitution of India falling within the purview of clause (c) of the proviso to clause (2) of Article 368, proposed to be made by the Constitution (Ninety-fifth Amendment) Bill, 2003 as passed by both the Houses of Parliament.”

The Resolution was put to vote and negatived.

D. Condolence Resolutions and Obituary References.

Condolence Resolutions or Obituary References are generally adopted or made at the commencement of the meeting of the House before Question Hour.

Condolence Resolutions are adopted in the case of the following :-

(1) Distinguished international statesmen who were connected with or associated with our Country or Commonwealth.

(2) National Leaders, Presidents and Prime Ministers while in office, former Presidents, former Prime Ministers, former Governors of our State, former Speakers of Lok Sabha, former Chief Minister of the State, sitting Members of the Assembly and great and distinguished sons of the State.

In all the above cases, the resolution is either moved from the Chair or by the Leader of the House. In either case, the Members are

permitted to associate themselves with the sentiments expressed in the resolution depending upon the circumstances and the solemnity of the occasion.

If the resolution is moved by the Leader of the House, the Speaker associates himself with the sentiments expressed by the House before the Resolution is placed before the House for adoption.

Resolutions condoling tragic deaths due to air-crashes, train accidents or disasters due to fury of nature or mass murders or organised violence committed against a section of the human Community anywhere in the world are also adopted.

During the period under Review, 29 Condolence Resolutions were moved and adopted and 118 Obituary References were made by the Speaker. The details of which are given in Section-II, Table No.XXI (Page No.628)

CHAPTER XXVII

PRIVILEGES

Article 194 of the Constitution of India deals with the powers, privileges and immunities of the State Legislatures and their Members. It expressly provides for freedom of speech in the Legislature, subject to the provisions of the Constitution and the Rules of Procedure of the Legislature and immunities to Members of the Legislature for anything said or casting of vote in the Legislature or any Committees thereof. It also provides that no person shall be liable in respect of the publication by or under the authority of the House of any report, papers, or votes or proceedings. The same Article empowers the Legislature to define the other powers, privileges and immunities of the House and of its Members and the Committees of the House. It also provided that until so defined, the powers, privileges and immunities will be those of the House of Commons of the Parliament of the United Kingdom and of its Members and Committees at the commencement of the Constitution.

The Tamil Nadu Legislative Assembly has not yet defined by law the other privileges. Therefore, it becomes necessary to refer to the privileges of the House of Commons at the commencement of our Constitution, if one wants to find out what the privileges of the Legislative Assembly are.

The procedure to raise a matter of privilege is laid down in Rules 219 to 230 of the Tamil Nadu Legislative Assembly Rules.

If any matter requires examination or investigation, it will be referred to the Committee of Privileges on a motion adopted by the House. Rule 226 of the Tamil Nadu Legislative Assembly Rules empowers the Speaker to refer any question of privilege suo-motu to the Committee of Privileges for examination, investigation and report. The Committee will examine the matter and its recommendations will be presented to the House in the form of a Report. Where the Committee finds that the matter is too trivial or that the offender has already tendered an adequate apology, the Committee itself disposes off the matter by recommending to the House not to proceed further in the matter. The House will then discuss the recommendation and decide the issue.

During the period under review, 13 notices of question of privileges were raised in all, of which 7 cases were referred to the Committee of Privileges for examination and report. 3 Reports were presented to the Assembly. The remaining cases were pending with the Committee at the time of dissolution of the Assembly.

1. On the 28th October, 2002, the Speaker disallowed a privilege issue raised by the Members Tvl. Durai Murugan, Dr. K. Ponnudiyil, E. Pugazhendhi and E.V.Velu against the Hon. Chief Minister in connection with the strike by the JACTO-GEO as he has found that no matter of privilege is involved in that issue after the explanation given by the Hon. Chief Minister.

2. On the 28th January, 2003, Tvl. Parithi Ellamvazhuthi and R. Thirumavalavan raised a matter of privilege against the Speaker for not reading of Tamil version of the Governor's Address on 23.1.2003. Prof. K. Anbazhagan, Leader of the Opposition, Tvl. Durai Murugan, S.R. Balasubramoniyam, Dr. D. Kumaradas also sought some clarifications in the matter. Hon. Chief Minister gave some explanations on that issue. Hon. Speaker disallowed the issue and ruled that the Tamil version of the Governor's Address has been circulated to all the Members of the Assembly on 23.1.2003 and treated as read by him and it has been recorded in the Proceedings of the Assembly and that there is no breach of privilege involved in that issue.

3. On the 30th January, 2003 the Speaker suo-motu referred to the Committee of Privileges for examination and report, the matter relating to the behaviour of Thiru. Parithi Ellamvazhuthi who has uttered threatening words against Dr. D.Kumaradas in the House by leaving his seat, as the action of the Member prima facie is a breach of privilege of the House.

4. On the 31st March, 2003, the Speaker suo-motu referred to the Committee of Privileges under Rule 226 of the Tamil Nadu Legislative Assembly Rules for examination and report the matter involving Thiru Arcot N. Veerasamy who gave wrong information in the House on 28.3.2003 about fixing of meters for free supply of Electricity to farmers.

5. On the 23rd April, 2003 the Speaker suo-motu referred to the Committee of Privileges under Rule 226 of the Tamil Nadu Legislative Assembly Rules the matter relating to publication of articles in "THE HINDU" Daily in its issues dated 12.4.2003, 13.4.2003 and 23.4.2003 using false motivated and derogatory remarks against the Hon. Chief Minister and the Government.

6. On the 23rd April, 2003, the Speaker suo-motu referred to the Committee of Privileges under Rule 226 of the Tamil Nadu Legislative Assembly Rules for examination and report a matter of privilege relating to false allegation made against the Mike Operators in the Assembly as the same prima facie involved breach of privilege of the House.

7. On the 24th April, 2003, Thiru S.R. Balasubramoniyar raised a matter of privilege against the Hon. Chief Minister, Commissioner of Police, Chennai, the Principal, Queen Mary's College and the Superintendent of Police, Cuddalore as the privileges of MLAs., viz. Tvl. M.K. Stalin, S.A.M. Hussain, J. Anbalagan, Dr. K. Ponmudy and E.V. Velu were affected by the arrest made on 8.4.2003 on their alleged forcible entry into the Queen Mary's College. After the clarification by the Hon. Chief Minister, the Speaker disallowed the notice as he found no breach of privilege involved in the matter.

8. On the 30th April, 2003, Thiru C.K. Tamizharasan, and Thiru L.Santhanam raised a matter of privilege against 'The Hindu' and 'Murasoli' dailies. The publication of editorial column in 'The Hindu' daily on 25.4.2003 and in 'Murasoli' on 26.4.2003 criticising the action of the Speaker for referring the matters related to the publication of articles by "The Hindu" in its issues dt.12.4.2003, 13.4.2003 and 23.4.2003 to the Committee of Privileges and also casting aspersion on the Committee of Privileges. The Members contended that such publication by the dailies involves breach of privilege of the House and it may, therefore, be referred to the Committee of Privileges. The Speaker prima facie felt there is a breach of privilege of the House and that he referred the matter to the Committee of Privileges under rule 226 of the Tamil Nadu Legislative Assembly Rules for examination and report.

9. On the 26th July, 2004 Thiru C. Ponnaiyan, Minister for Finance and Food and the Leader of the House moved a motion in the House on the matter of privilege against Thiru M. Karunanidhi, M.L.A. relating to the publication of the distorted versions of the proceedings of the Assembly which was contrary to the proceedings of the House. After the motion was adopted, Hon. Speaker referred the matter to the Committee of Privileges for examination and report.

10. On 21st July 2005, Hon. Speaker referred a matter of privilege against the Kumudam Bi weekly magazine for publishing distorted news about the MLA's Quarters in the form of an article in its issue dated 17.7.2005. On perusal of the news item, Hon. Speaker prima facie felt that there was a breach of privilege of the House and that he referred the matter under rule 226 of the Tamil Nadu Legislative Assembly Rules to the Committee of Privileges for examination and report.

11. On 25th July 2005, Hon. Speaker referred a matter of privilege against the Kumudam Bi weekly magazine for again publishing libelous news about the Speaker and Hon. Chief Minister in its issue dated 21.7.2005. As the magazine continued to publish such distorted news items, the Speaker prima facie felt that there was a breach of privilege of this House and he referred the matter under rule 226 of the Tamil Nadu Legislative Assembly Rules to the Committee of Privileges for examination and report.

12. On the 28th September, 2005, Thiru. L. Santhanam, raised a matter of privilege against Thiru. M. Karunanidhi, M.L.A., who had criticised the First Supplementary Statement of Expenditure for the year 2005-2006 and the Hon. Chief Minister very harshly. He contended that such an act by Thiru M. Karunanidhi, involved prima facie breach of privilege of the House. The Speaker referred the matter under rule 226 of the Tamil Nadu Legislative Assembly Rules to the Committee of Privileges for examination and report.

13. On the 23rd January 2006, Thiru L.Santhanam, raised a matter of privilege against Thiru M.Karunanidhi, MLA for meeting His Excellency the Governor of Tamil Nadu requesting him not to give assent to the Acquisition, Transfer and taking over of the administration of Cable

Television network (including Multiple Service Optical Transport System) Bill, 2006 introduced in the Assembly. He contended that such an act by Thiru M. Karunanidhi, M.L.A., involved breach of privilege of the House. The Speaker referred the matter under rule 226 of the Tamil Nadu Legislative Assembly Rules to the Committee of Privileges for examination and report.

Matters of privilege referred to the Committee of Privileges for which Reports were presented to the House.

1) Privilege case against the Hindu and Murasoli dailies.

“The Hindu” in its issue dated 12.4.2003, 13.4.2003 and 23.4.2003 has published certain distorted news report and article on the functioning of the Chief Minister in the House contrary to truth. On 23-4-2003, the Speaker of Tamil Nadu Legislative Assembly suo-motu referred this issue to the Privileges Committee for examination and report under Rule 226 of the Tamil Nadu Legislative Assembly Rules, since in his opinion, the publications in issue prima facie involved breach of privilege.

2) Privilege case against Thiru Parithi Ellamvazhuthi, M.L.A.

On 30th January 2003, while Dr. D. Kumaradas, a Member of the ruling party was participating in the discussion on the motion of thanks to the Governor’s address, a Member of Opposition Party Thiru Parithi Ellamvazhuthi gesticulously moved furiously towards him ignoring the orders of the Speaker and pushing aside the members in between and threatened Dr.D. Kumaradas, inside the House to cause his death stating “You come out, I will murder you in the streets of Chennai”. The Speaker having been convinced that prima facie that, the matter involved breach of privilege of the House, referred the matter under rule 226 of Tamil Nadu Legislative Assembly Rules to the Committee of Privileges for examination and report.

Since the intention of Thiru Parithi Ellamvazhuthi seems to murder a member inside the House, the House has a duty to protect and safeguard the lives of its members, he was suspended for the remainder of the session as per the resolution adopted in the House. Meanwhile,

Dr. D. Kumaradas and Thiru M.A. Hakeem made a written request to the Speaker seeking protection to Dr.D.Kumaradas's life and body and for also initiating criminal action against Thiru Parithi Ellamvazhuthi. Taking into account of the fact that Thiru Parithi Ellamvazhuthi threatened to cause the death of Dr. D. Kumaradas outside the House and on the basis of written request made by two Members, the House passed a resolution seeking criminal action against Thiru Parithi Ellamvazhuthi as per law. This resolution and the complaints were forwarded to the Government for taking necessary action.

The Committee of Privileges called for an explanation from Thiru. Parithi Ellamvazhuthi in this regard. Thiru. Parithi Ellamvazhuthi in his explanation has stated that the speech of Dr.D.Kumaradas was against the rules and procedure and in no way related to Governor’s address. He has refuted that he had even threatened Dr.D.Kumaradas. Thiru Parithi Ellamvazhuthi has also stated that, as the matter was referred to the Government for taking criminal action, the examination of the same matter by the Committee of Privileges was not justifiable.

The Committee, therefore, came to the conclusion that

1. The House passed a resolution to suspend Thiru. Parithi Ellamvazhuthi for the remainder of the Session with a good intention to prevent a situation wherein Thiru Parithi Ellamvazhuthi’s presence would endanger the life of Dr.D. Kumaradas inside the House.
2. The matter was referred to Committee of Privileges for Thiru. Parithi Ellamvazhuthi’s unruly behavior inside the House defying the orders of the Speaker.
3. The other resolution passed by the Assembly is to seek criminal action against Thiru Parithi Ellamvazhuthi by the authorities concerned on the basis of the petitions given by Members Dr. D. Kumaradas and Thiru M.A. Hakeem.

After considering the written explanation submitted by Thiru Parithi Ellamvazhuthi and after thorough and in-depth deliberations, the Committee came to the conclusion that highly provocative and defiant act and words of Thiru Parithi Ellamvazhuthi nurturing an intention to

cause the death of Dr. D. Kumaradas inside the House amounted to gross breach of privilege of the House and, therefore, recommended for 30 days of simple imprisonment. The report of the Committee was presented and adopted by the House on 7.11.2003.

The Speaker issued a Warrant of Arrest and Warrant of Commitment against Thiru Parithi Ellamvazhuthi as per the decision of the House and he was arrested and lodged in Chennai Central Prison. Meanwhile, Thiru Arcot N.Veerasingam, MLA filed a Habeas Corpus Petition in the High Court of Madras and Thiru Parithi Ellamvazhuthi was granted bail. During the period of review, the case was still pending before the High Court of Madras.

3) Privilege case against Thiru S.R.Balasubramoniyan, M.L.A.

On 22nd April 2003, Thiru S.R.Balasubramoniyan, a Member while delivering his speech in the House, due to some technical snag in his mike, charged that the Public Address system in the House was being operated by the Intelligence wing of the Police Department. The Speaker ordered expunction of the portion from the proceedings.

Subsequently on 23.4.2003, the Speaker ordered for inclusion of the expunged portion of the proceedings observing that the Member had made baseless allegation affecting the dignity and sovereignty of the House and referred the matter to the Committee of Privileges for examination, investigation and report under rule 226 of the Tamil Nadu Legislative Assembly Rules.

The Committee of Privileges after considering the written explanations of Thiru S.R.Balasubramoniyan, and after due deliberations presented its report to the House on 7.4.2005. The report inter alia states as follows:

The Committee observed that the Member's contention that the Speaker had no powers to revise the proceedings of a day of the Assembly on the subsequent day was not acceptable. According to the Practice and Procedure of Parliament by M.N.Kaul and S.L.Shakdher, "Hon. Speaker is empowered with certain inherent powers and under his inherent powers he may order expunction of words from the proceedings of the House on any ground not provided for in the rule

relating to expunction and may revise or correct a decision given by him earlier". Therefore, it is very clear that the Speaker is empowered to revise his earlier decision. The Committee also felt that according to Rule 93 of the Tamil Nadu Legislative Assembly Rules, the Member should have informed the Speaker in writing before casting any allegations inside the House. But the Member had failed to do so and has raised this issue with malafide intention.

The conduct of the Member inside the House casting baseless allegations against the Speaker without any grounds will result in people losing faith in the independent functioning of the House. Any member while casting any allegations inside the House should speak with the basis and they should not speak just for publicity. The role of the Speaker in the House is to safeguard the sovereignty, dignity and integrity of the House.

However, Thiru S.R.Balasubramoniyan, stated that he had not made any charges against the Speaker or Assembly Members and he had expressed his regret in writing. The Committee, therefore, recommended that the Member should not make any such baseless allegations in the House in future and that the matter be treated as closed. The report of the Committee was presented and adopted by the House on 7.4.2005.

CHAPTER XXVIII

THE ANTI-DEFECTION ACT, 1985 AND THE RULES MADE THEREUNDER

The Constitution (Fifty Second Amendment) Act, 1985, popularly known as the "Anti Defection Act" was passed by Parliament which came into force with effect from the 1st March, 1985. The Act amended Articles 101, 102, 190 & 191 of the Constitution of India regarding vacation of seats and disqualification for membership of Parliament and the State Legislature's and added a new schedule viz. Tenth Schedule to the Constitution making provisions as to disqualification on ground of defection.

Paragraph 8 of the Tenth Schedule to the Constitution of India empowers the Chairman or the Speaker of a House to make rules for giving effect to the provisions of the Tenth Schedule and they were authorised to decide finally the question of disqualification of Members on the grounds enumerated thereunder.

In pursuance of the above provisions, the Members of the Tamil Nadu Legislative Assembly (Disqualification on Ground of Defection) Rules, 1986 were framed by the Speaker under paragraph 8 of the Tenth Schedule on the model of the rules prepared for the Lok Sabha and laid on the Table of the House on the 12th November, 1986 which came into force w.e.f. 12th December 1986 and continued to be in force during the period under Review.

The Tenth Schedule inter alia provides that a Member is disqualified for being a Member of the House.

(i) if he voluntarily gives up his membership of the political party to which he belongs;

(ii) if he votes or abstains from voting in the House contrary to any direction issued by the political party to which he belongs or by any person or authority authorised by it in this behalf, without obtaining, in either case, the prior permission of such political party, person or authority and such voting or abstention has not been condoned by

such political party, person or authority within fifteen days from the date of such voting or abstention.

(iii) If an elected member of a House who has been elected as such otherwise than as a candidate set up by any political party, joins any political party after such election.

(iv) If a nominated Member of a House joins any political party after the expiry of six months from the date on which he takes his seat after complying with the requirements of Article 188 of the Constitution of India.

(v) No Court shall have any jurisdiction in respect of any matter connected with the disqualification of a Member under the Act.

The decision of the Speaker shall be final.

THE MEMBERS OF THE TAMIL NADU LEGISLATIVE ASSEMBLY (DISQUALIFICATION ON GROUND OF DEFECTION) RULES, 1986

Rule 3 of the said rules provides that the Leader of each Legislature Party shall, within thirty days after the first sitting of the House, furnish to the Secretary.

(a) A Statement (in writing) containing the Names of Members of the Legislature Party together with other particulars such as Names and Designations of the Members of such party, who have been authorised by it for communicating with the Speaker for the purpose of these Rules in Form-I.

(b) A copy of the Rules and Regulations of the political party concerned; and

(c) Where such Legislature Party has any separate set of Rules and Regulations.

Whenever any change takes place in the information furnished by the Leader of the Legislature Party under the above Rule, he shall within thirty days thereafter, furnish in writing information to the Speaker with respect to such change.

Accordingly, the Leaders of the Legislature Parties of the Twelfth Assembly furnished the particulars in Form-I as required under the Rule.

Likewise, Rule 4(2) of the above Rules provides that every Member before making and subscribing an Oath or Affirmation under Article 188 of the Constitution of India, deposits with the Secretary, his Election Certificate and also a statement of particulars and declaration as in Form-III of the said Rules.

The Members of Twelfth Assembly accordingly furnished the statement and declaration as in Form-III.

Under Rule 5 of the above Rules, a Register of Information shall also be maintained based on the information furnished under Rules 3 and 4 in relation to the Members. A Register of Information was accordingly maintained during the period.

During the period under review, no Member was disqualified under the Anti-Defection Act.

CHAPTER XXIX

NAMING AND WITHDRAWAL OF MEMBERS

Under Rule 120 of the Tamil Nadu Legislative Assembly Rules, the Speaker may direct any Member whose conduct is, in his opinion, grossly disorderly to withdraw immediately from the House, and any Member so ordered to withdraw shall do so forthwith and absent himself during the remainder of the day's meeting. If any Member is ordered to withdraw a second time in the same session the Speaker may direct the Member to absent himself from the meetings of the Assembly for any period not longer than the remainder of the session, and the Member so directed shall absent himself accordingly. If such Member refuses to withdraw, the Speaker may order his removal by force by the Marshal of the Assembly. The Member so directed to be absent shall not be deemed to be absent for the purposes of clause (4) of Article 190 of the Constitution.

During the period under Review, there were seventeen occasions wherein the Members were named to withdraw from the House. The details are as follows:-

(1) On the 25th April, 2002, the Speaker asked all the Members of the Dravida Munnetra Kazhagam Party present in the House on that day to withdraw for persistently defying the repeated appeals of the Chair even after Thiru. Duraimurugan, Deputy Leader of the Dravida Munnetra Kazhagam Legislative Party had staged a walk-out. When they refused to do so, the Members were removed from the House by the watch and ward of the House.

(2) On the 30th April, 2002, the Speaker named Thiru. Duraimurugan, Deputy Leader of the Dravida Munnetra Kazhagam Legislative Party and other Members of the Dravida Munnetra Kazhagam Party who were standing and disturbing the proceedings of the House to withdraw from the House. When they refused to do so, the Members were removed from the House by the watch and ward of the House.

(3) On the 29th October, 2002, the Speaker directed the Marshal to remove the Members of the Dravida Munnetra Kazhagam Party

present in the House on that day for sitting on the floor of the House and shouting slogans in the House. The Speaker also ordered the removal of the Members of the Communist Party of India (Marxist) who were persistently disturbing the proceedings of the House.

(4) On the 29th January, 2003, the Speaker ordered the Members of the D.M.K. Party present in the House on that day to withdraw from the House for persistently defying the Chair and shouting slogans in the House.

(5) On the 26th March, 2003, the Speaker directed the Marshal to remove the Members of the D.M.K. Party present in the House on that day for persistently defying the Chair and shouting slogans in the House.

(6) On the 4th November, 2003, the Speaker ordered the Members of the D.M.K. Party present in the House on that day to withdraw from the House for shouting slogans in the House and persistently defying the Chair.

(7) On the 17th November, 2004, the Speaker named Thiru H. Raja, for persistently disturbing the proceedings of the House and asked him to withdraw from the House. When the Member refused to do so, the Marshal was called in and the Member was removed from the House.

(8) On the 22nd November, 2004, the Speaker ordered the Marshal to remove the Members of the D.M.K. Party present in the House on that day for shouting slogans and disturbing the proceedings of the House.

(9) On the 7th March, 2005, the Speaker ordered the Members of the D.M.K. Party present in the House on that day to withdraw from the House for continuously defying the Chair and raising slogans in the House. When they refused to do so, the Watch and Ward were called in and the Members except Thiru. Duraimurugan were removed from the House.

(10) On the 10th March, 2005, the Speaker named Thiru Parithi Ellamvazhuthi to withdraw from the House for continuously

disturbing the proceedings of the House. When he refused to do so, the Marshal was called in and the Member was removed from the House.

(11) On the 24th March, 2005, the Speaker named Thiru. Parithi Ellamvazhuthi to withdraw from the House for continuously disturbing the proceedings of the House. When he refused to do so, the Marshal was called in and the Member was removed from the House.

(12) On the 28th March, 2005, the Speaker ordered the Members of the Indian National Congress and Pattali Makkal Katchi present in the House on that day to withdraw from the House for obstructing the business of the House. The Speaker also named Thiru J. Hemachandran and the Members of the Communist Party of India (Marxist) and the Communist Party of India to withdraw from the House for obstructing the business of the House. When they refused to do so, the Watch and Ward were called in and the Members of the Indian National Congress, Pattali Makkal Katchi, Communist Party of India (Marxist) and Communist Party of India were removed from the House.

(13) On the 27th September, 2005, the Speaker named Thiru Parithi Ellamvazhuthi, Dr. K. Ponmudy, Thiru J. Anbazhagan, Thiru. E.Pugazhendi and Thiru A. Asokan to withdraw from the House for repeatedly obstructing the business of the House. The Speaker also ordered the Members of the Dravida Munnetra Kazhagam Legislative Party present in the House on that day to withdraw from the House for persistently disturbing the proceedings of the House. When they refused to do so, the Watch and Ward removed the Members from the House.

(14) On the 28th September, 2005, the Speaker named Thiru E.Pugazhendi, to withdraw from the House for continuously disturbing the proceedings of the House. When he refused to do so, the Member was removed by the Watch and Ward of the House.

(15) On the 29th September, 2005, the Speaker named Thiru Parithi Ellamvazhuthi, Dr. K. Ponmudy, Thiru J. Hemachandran

and Thiru K. Mahendran to withdraw from the House for persistently disturbing the proceedings of the House. When they refused to do so, the Members were removed from the House by the Watch and Ward of the House.

(16) On the 19th January, 2006, the Speaker ordered the Members of the Dravida Munnetra Kazhagam Legislative Party present in the House on that day to withdraw from the House for defying the Chair and disturbing the proceedings of the House. When they refused to do so, they were removed from the House by the Watch and Ward of the House.

(17) On the 23rd January, 2006, the Speaker named Thiru Parithi Ellamvazhuthi and Thiru J. Anbazhagan to withdraw from the House for continuously disturbing the proceedings of the House. When they refused to do so, they were removed from the House. The Speaker also ordered the Members belonging to the Dravida Munnetra Kazhagam Party present in the House on that day to withdraw from the House for shouting slogans and disturbing the proceedings of the House. When they refused to do so, they were removed from the House by the Watch and Ward of the House.

CHAPTER XXX

SUSPENSION OF MEMBERS

Rule 121 of the Tamil Nadu Legislative Assembly Rules lays down that a Member who disregards the authority of the Chair or abuses the rules of the House by persistently and wilfully obstructing the business thereof could be named by the Speaker and also suspended from the service of the House on a Motion being moved forthwith for a period not exceeding the remainder of the session. The Member so suspended shall forthwith withdraw from the precincts of the House and shall do so till the expiry of period of suspension. Suspension of a Member can be terminated by the House at any time, on a motion being resolved.

During the period under Review, Members were named and suspended on ten occasions. The details are as follows:-

(1) On the 20th August, 2001 Thiru Parithi Ellamvazhuthi was suspended from the service of the House for 2 days on a motion moved by the Hon. Leader of the House and adopted by the House for using abusive language and violating the dignity of the House.

(2) On the 23rd April, 2002, a motion was moved by the Hon. Leader of the House to suspend Thiru Parithi Ellamvazhuthi and Dr. K. Ponmudy for disobeying the Chair and also obstructing the proceedings against the Rules of procedure of the House persistently. However, on the suggestions made by the Members of various parties and Hon. the Chief Minister, the suspension period was reduced to one day i.e 23.4.2002 on a motion moved again by the Hon. Leader of the House and adopted by the House.

(3) On the 26th April, 2002, the Leader of the House moved a motion under Rule 121 (1) of the Assembly Rules suspending Thiru Parithi Ellamvazhuthi from the service of the House for the remainder of the session for his highly indecent behaviour against the Chair and obstructing the proceedings of the House. The motion was put and carried.

(4) On the 30th January, 2003, Thiru Parithi Ellamvazhuthi was suspended from the service of the House for the remainder of the Session on a Motion moved by the Hon. Leader of the House and adopted by the House as his presence in the House would pose danger to the life of Dr.D. Kumaradas and his supporters.

(5) On the 8th April, 2003, Thiru J. Anbazhagan was suspended from the service of the House for the remainder of the Session on a Motion moved by the Hon. Leader of the House and adopted by the House for obstructing the Proceedings against the Rules of Procedure of the House persistently, using abusive language and tearing of a book near the podium of Hon. the Speaker.

(6) On the 10th April, 2003, the Members of the Indian National Congress, Pattali Makkal Katchi, Communist Party of India (Marxist) and Communist Party of India Legislature parties have been expelled from the House on a motion moved by the Leader of the House for obstructing the Proceedings of the House against the Rules of Procedure of the House with the pre-planned political motives.

The expelled members numbering 43 were later arrested and released for indulging Road Roko near the out gate of Secretariat at Rajaji Salai.

(7) On the 9th March, 2005 the Members of the Dravida Munnetra Kazhagam Legislature Party who came to the House, were suspended temporarily from the service of the House on that day as they continuously obstructed the business of the House, casting aspersions against the Speaker and also acted against the Rules of Procedure of the House.

(8) On the 14th March, 2005, Tvl. J. Anbazhagan B. Paranikumor, B. Renganathan and A. Ashokan were expelled from the House by a motion moved and adopted in the House as they had come into the well of the House, used abusive and unparliamentary words, and for their unruly behaviour.

(9) On the 15th March, 2005, Thiru M.P. Saminathan was suspended from the service of the House for a day, i.e. on 15.3.2005 on a motion moved by the Hon. Leader of the House and adopted by the House for his highly indecent behaviour in the House.

(10) On the 4th April, 2005, Thiru Parithi Ellamvazhuthi was suspended temporarily from the service of the House on a motion moved by the Leader of the House and adopted by the House for obstructing the proceedings of the House. However, on the same day, another motion was moved and adopted to rescind the motion adopted earlier.

CHAPTER XXXI

COMMITTEES OF THE HOUSE**(1) COMMITTEE ON ESTIMATES**

General - The Legislature is one of the three wings of the State, the other two being the Executive and the Judiciary. It is the duty of every democratic Legislature to keep a close watch through Committees on the administration of public expenditure in addition to the control normally exercised by the Finance Department in the course of its duties. The Committee on Estimates is one of the three Financial Committees which exercises control over Government expenditure through different procedures.

The Committee on Estimates was first constituted in the Tamil Nadu Legislative Assembly in March, 1955. It examines current estimates of Departments selected by it every year and presents Reports thereon.

Composition and Functions - The Committee on Estimates is constituted under Rule 195 of Tamil Nadu Legislative Assembly Rules. It consists of 16 Members in addition to the Finance Minister, the Chairman of the Committee on Public Accounts and the Chairman of the Committee on Public Undertakings, who are Members ex-officio.

The term of the Committee is one year and a fresh election is held before the end of the financial year for constituting a Committee for the ensuing year. If under any circumstances such an election is not held, the existing committee will continue to hold office until new Members are elected.

Rules 194 and 195 of Tamil Nadu Legislative Assembly Rules deal with composition and functions of the Committee. The main functions of the Committee are to examine such of the estimates as it may deem fit, or as may be specifically referred to it by the House and to report what economies, improvements in organisation, efficiency or administrative reforms, consistent with the policy underlying the estimates

may be effected; to suggest alternative policies in order to bring about efficiency and economy in administration, to examine whether the money is well laid out within the limits of the policy implied in the estimates and to suggest the form in which the estimates shall be presented to the Legislature. It shall not be incumbent on this Committee to examine all the estimates of all the departments at any one year. The demands for Grants may be voted upon notwithstanding the fact that the Committee has made no report.

The working of the Committee for 2001-2002, 2002-2003, 2003-2004, 2004-2005, 2005-2006 is given below:-

COMMITTEE FOR 2001-2002**A. Constitution and Chairman**

The Committee for the year 2001-2002 was constituted on 1st June, 2001. Thiru R. Jeevanantham, was nominated as Chairman of the Committee. He held the position from 1.6.2001 to 10.6.2001. As Thiru R. Jeevanantham assumed charge as Minister for Agriculture w.e.f. 11.6.2001, Thiru M.C. Sampath was nominated as Chairman of the Committee. He held the position upto 1.3.2002. As Thiru M.C. Sampath, assumed charge as Minister for Rural Development w.e.f. 2.3.2002, Thiru C. Sivasami was nominated as Chairman of the Committee w.e.f. 8.3.2002.

B. Details of sittings and subjects considered

At its first meeting held on 4th July, 2001 the Committee decided to take up for scrutiny the Estimates relating to 1) Co-operative Sugar Mills 2) Primary Health Centre 3) Drinking Water Supply and also decided to continue the scrutiny of estimates relating to 1) Collegiate Education as the previous Committee could not present its reports thereon.

The committee undertook study tours in the Districts of Cuddalore, Villupuram, Vellore, Dindigul, Theni, Madurai, Chennai, Coimbatore, Tirunelveli, Thoothukudi and Kanyakumari for an on the spot study in connection with scrutiny of Estimates taken up by it.

The Committee had discussions with the Secretaries of Higher Education Department, Tamil Development-Culture and Religious Endowment Department, Municipal Administration and Water Supply Department, Public Works Department, Health and Family Welfare Department, Prohibition and Excise Department, Commercial Taxes Department, Energy Department and Agriculture Department in connection with the scrutiny of estimates relating to their Department. The Committee also had discussions with the Secretaries to Government Co-operation, Food and Consumer Protection Department, Public Works Department, Highways Department, Housing and Urban Development Department, Environment and Forest Department when it considered the statement of action taken by the Government on the recommendations contained in its earlier reports relating to their Department.

C. Details of Report

The Committee met for 28 days. During the period, the Committee presented 9 Reports to the House as detailed below:

<i>Name of the Reports</i>	<i>Date of presentation</i>
1) Report of Action taken on "Civil Supplies"	18.4.2002
2) Report of Action taken on "Irrigation"	18.4.2002
3) Report of Action taken on "Housing"	18.4.2002
4) Report of Action taken on "Roads and Bridges"	18.4.2002
5) Report of Action taken on "Contamination of Drinking water Resources in Noyyal Orathapalayam Dam"	18.4.2002
6) Report on "Collegiate Education"	26.4.2002
7) Report on "Drinking Water Supply"	26.4.2002
8) Report on "Primary Health Centre"	29.4.2002
9) Report on "Co-operative Sugar Mills"	6.5.2002.

D. Visit of other State Committees

The Committee on Estimates of Maharashtra Legislature visited Kanyakumari District on 7th September, 2001 and 8th September, 2001. The Committee on Estimates of Goa Legislative Assembly visited Chennai on 5th February, 6th February, 8th February, and 9th February, 2002.

COMMITTEE FOR 2002-2003

A. Constitution and Chairman

The term of the Committee constituted on the 1st June, 2001 was extended up to the year 2003. Thiru C. Sivasami, continued to act as Chairman of the Committee.

B. Details of sittings and subjects considered

At its first meeting held on 9th May, 2002, the Committee decided to take up for scrutiny the Estimates relating to 1) Commercial taxes, Sales taxes and other taxes 2) Registration 3) Prohibition and Excise 4) Adi-Dravidar and Tribal Welfare 5) Roads and Bridges and 6) Rural Development.

The Committee undertook study tours in the Districts of Coimbatore, The Nilgiris, Salem, Erode, Dindigul, Madurai, Tiruvallur, Cuddalore, Villupuram, Karur, Tiruchirappalli, Vellore, Thoothukudi and Kanyakumari for on the spot study in connection with scrutiny of Estimates taken up by it. The Committee also undertook a study tour in New Delhi, Uttar Pradesh, Rajasthan and Punjab for comparative study and held discussions with sister Committee.

The Committee had discussions with the Secretaries of Commercial Taxes Department, Prohibition and Excise Department, Adi-Dravidar and Tribal Welfare Department, Highways Department, Tamil Development Culture and Religious Endowments Department, Information and Tourism Department, Rural Development Department, Co-operation, Food and Consumer Protection Department, Agriculture Department in connection with the scrutiny of estimates relating to their Department.

The Committee met for 37 days excluding the tour undertaken in the Northern States.

C. Details of Report

During the period, the Committee presented 10 Reports to the House as detailed below:-

Name of the Reports	Date of Presentation
1) Report of action taken on "Motor Vehicles Act - Administration" (Tenth Report)	31.1.2003
2) Report of action taken on "Handlooms and Textiles" (Eleventh Report)	31.1.2003
3) Report of action taken on "Animal Husbandry" (Twelfth Report)	31.1.2003
4) Report on "Commercial Taxes, Sales Taxes and other taxes" (Thirteenth Report)	26.3.2003
5) Report on "Registration" (Fourteenth Report)	26.3.2003
6) Report on "Prohibition and Excise" (Fifteenth Report)	29.4.2003
7) Report on "Adi-dravidar and Tribal Welfare" (Sixteenth Report)	29.4.2003
8) Report on "Roads and Bridges" (Seventeenth Report)	29.4.2003
9) Report on "Rural Development" (Eighteenth Report)	30.4.2003
10) Report of action taken on "Rural Water Supply" (Nineteenth Report)	30.4.2003

D. Visit of other State Committees

The Committee on Estimates of Jharkhand Legislative Assembly visited Chennai, Madurai and Rameswaram on 9th September,

10th September and 14th September, 2002. The Committee on Estimates of Kerala Legislative Assembly visited Tamil Nadu on 17th and 18th October, 2002. The Committee on Estimates of Haryana Vidhan Sabha visited Tamil Nadu from 15.11.2002 to 17.11.2002.

The Committee on Estimates of Rajasthan Legislative Assembly visited Chennai, Rameswaram, Madurai and Kanniyakumari Districts from 18.12.2002 to 23.12.2002. The Committee on Estimates of Andhra Pradesh Legislative Assembly visited Chennai from 11th February to 15th February 2003.

COMMITTEE FOR 2003-2004

A. Constitution and Chairman

The Committee for the year 2003-2004 was constituted on the 21st May, 2003. Thiru N. Thalavaisundaram, was nominated as Chairman of the Committee. He held the position from 21st May 2003 to 2nd June 2003. As Thiru N. Thalavaisundaram, assumed charge as Minister for Health, Thiru C.Ve. Shanmugham was nominated as Chairman of the Committee. He held the position from 8th October, 2003 to 22nd January, 2004. Thereafter, Thiru C.Ve. Shanmugham, assumed charge as Minister for Education.

B. Details of sittings and subjects considered

At its first meeting held on 15th October, 2003 the committee decided to take up for scrutiny the Estimates relating to 1) Hospitals and Dispensaries 2) Co-operation 3) Municipal Administration .

The Committee undertook a study tour in the Districts of Chennai, Cuddalore, Villupuram, Salem, Coimbatore and Erode for an on the spot study in connection with scrutiny of Estimates taken up by it.

The Committee met for 12 days. During the period, the committee could not present its Reports thereon.

C. Visit of other State Committees

The Committee on Estimates of Uttar Pradesh Legislative Assembly visited Madurai, Dindigul and Kanniyakumari from 24.7.2003 to 27.7.2003. The Committee on Estimates of Himachal Pradesh Legislative Assembly visited Ramanathapuram, Kanniyakumari and Chennai.

COMMITTEE FOR 2004-2005

A. Constitution and Chairman

The term of the Committee constituted on 21st May, 2003 was extended up to the year 2005. Thiru P.H. Paul Manoj Pandian, was nominated as Chairman of the Committee.

B. Details of sittings and subjects considered

At its first meeting held on 4.8.2004 the Committee decided to take up for scrutiny the Estimates relating to 1) School Education 2) Irrigation and also decided to continue the scrutiny of estimates relating to 1) Hospitals and Dispensaries 2) Municipal Administration 3) Co-operation.

The Committee undertook study tours in the Districts of Chennai, Villupuram, Madurai, Thoothukudi, Tirunelveli, Thiruvarur, Nagapattinam, Thanjavur, Pudukottai, Coimbatore, The Nilgiris, Tirunelveli and Kanyakumari for an on the spot study in connection with scrutiny of Estimates taken up by it.

The Committee had discussions with the Secretaries of Health and Family Welfare Department, Tamil Development, Culture and Religious Endowments Department, School Education Department, Municipal Administration and Water Supply Department, Energy Department, Information and Tourism Department, Highways Department and the Principal Secretary, Co-operation, Food and Consumer Protection Department, in connection with the scrutiny of estimates relating to their Department.

C. Details of Reports presented

The Committee met for 29 days. During the period, the committee presented 5 Reports to the House as detailed below :-

Name of the Reports	Date of presentation
1) Report on “ Hospitals and Dispensaries ” (Twenty eighth Report)	04.04.2005
2) Report on “ School Education ” (Twenty ninth Report)	05.04.2005
3) Report on “ Municipal Administration ” (Thirtieth Report)	08.04.2005
4) Report on “ Irrigation ” (Thirty first Report)	11.04.2005
5) Report on “ Co-operation ”. (Thirty Second Report)	12.04.2005

D. Visit of other State Committees

The Committee on Estimates of Uttar Pradesh Legislative Assembly visited Kanniyakumari, Madurai and Ramanathapuram Districts from 19th September to 26th September 2004. The Committee on Estimates of Meghalaya Legislative Assembly visited Chennai on 7th October 2004 and 8th October 2004.

The Committee on Estimates of Punjab Legislative Assembly visited Chennai from 26th November to 28th November 2004. The Committee on Estimates of Uttar Pradesh Legislative Assembly visited Kanniyakumari on 6th January and 7th January 2005.

COMMITTEE FOR 2005-2006

A. Constitution and Chairman

The term of the Committee constituted on 21st May, 2003 was further extended up to 2006 and Thiru P.H. Paul Manoj Pandian, continued to act as Chairman of the Committee.

B. Details of sittings and subjects considered

At its first meeting held on 13.4.2005 the Committee decided to take up for scrutiny the Estimates relating to 1) Social Welfare 2) Environment and Forest. 3) Energy 4) Urban Development 5) Rural Development

The Committee undertook study tours in the Districts of Chennai, Dindigul, Tirunelveli, Coimbatore, Salem, Erode, Pudukottai and Tiruchirappalli for an on the spot study in connection with scrutiny of Estimates taken up by it. The Committee also undertook a study tour in New Delhi, Haryana, Punjab, Himachal Pradesh, Uttar Pradesh for a comparative study and held discussions with Sister Committee of Himachal Pradesh.

The Committee had discussions with the Special Secretary of Social Welfare and Nutritious Meal Programme Department, Secretary of Environment and Forest Department, Special Commissioner and Secretary, Energy Department, Secretary, Municipal Administration and Water Supply Department, and Secretary, Rural Development and Panchayat Raj Department in connection with the scrutiny of estimates relating to their Departments.

C. Details of Reports presented

The Committee met for 29 days excluding the tour undertaken in the Northern States. During the period, the Committee presented 5 Reports to the House as detailed below:-

	Name of the Reports	Date of presentation
1)	Report on “ Social Welfare ” (Thirty third Report)	25.01.2006
2)	Report on “ Forest ” (Thirty fourth Report)	25.01.2006
3)	Report on “ Energy Department ” (Thirty fifth Report)	25.01.2006
4)	Report on “ Urban Development ” (Thirty sixth Report)	27.01.2006
5)	Report on “ Rural Development ” (Thirty seventh Report)	27.01.2006

D. Visit of other State Committees

The Committee on Estimates of Arunachal Pradesh Legislative Assembly visited Chennai from 25th May to 27th May, 2005. The Committee on Estimates of Maharashtra Legislature visited Kanniyakumari and Chennai on 15th October 2005 and from 20th October, 2005 to 23rd October, 2005.

The Committee on Estimates of Rajasthan Legislative Assembly visited Chennai, Madurai, Rameswaram and Kanniyakumari Districts on 11th December, 2005, 14th December, 2005 and from 15th December, 2005 to 19th December, 2005. The Committee on Estimates of Jharkhand Legislative Assembly visited Kanniyakumari on 9th February, 2005 and 10th February, 2005. Committee on Estimates of Lok Sabha visited Tamil Nadu on 11th February, 2006.

The composition of the Committee for the years 2001-02, 2002-03, 2003-04, 2004-05 and 2005-06 are furnished in Section-II, Table No.XXII (Page No.641)

The important recommendations of the Committee made during the period from 2001 to 2006 are furnished in Section-II, Table No.XXIII (Page No.646)

The details of the visit of the Committee on Estimates of other State Legislatures and Lok Sabha study groups are furnished in Section-II, Table No.XXIV (Page No.655)

The year-wise details of meetings/study tours of the Committee are furnished in Section-II, Table No.XXV (Page No.657)

(2) COMMITTEE ON PUBLIC ACCOUNTS

General

The Committee on Public Accounts is one of the three Financial Committees of the House. The Committee examines the accounts showing the appropriation of sums granted by the House for the expenditure of the State Government, the Annual Finance Accounts of the State Government and such other Accounts laid before the House, as the Committee may think fit.

Composition

Under Rule 203(2) of the Tamil Nadu Legislative Assembly Rules, the Committee on Public Accounts shall consist of sixteen members elected by the Assembly from among its Members according to the principle of proportional representation by means of single transferable vote, in addition to the Finance Minister, the Chairman of the Committee on Estimates and the Chairman of the Committee on Public Undertakings who shall be Members ex-officio. Provision has also been made for the appointment of Sub-Committees under rule 206 of the Rules. The tenure of the Committee is for one year or until a new Committee is elected.

The Chairman of the Committee shall be nominated by the Speaker from among the Members of the Committee preferably from those belonging to the Opposition parties.

Rules 203 to 210 of the Tamil Nadu Legislative Assembly Rules deal with the Constitution and functions of the Committee.

COMMITTEE FOR 2001-2003

(A) Constitution, Chairman and Sittings

The Committee for the year 2001-2002 was constituted on the 1st June 2001. Thiru. S.R.Balasubramoniyam was nominated as the Chairman of the Committee. The Committee held 23 sittings (17 sittings at Chennai and 6 sittings outside Chennai) in 2001-2002. The Committee presented 108 Reports during the year. The term of the Committee for 2001-2002 was extended up to 31.3.2003 by a motion unanimously adopted in the Legislative Assembly on 9.5.2002. The Committee held 33 sittings (15 sittings at Chennai, 7 sittings outside Chennai and 11 sittings in other states) in 2002-2003. The Committee presented 65 Reports during the year.

(B) Details of subjects examined

(i) Audit paras contained in the Reports of the Comptroller and Auditor General of India (Civil) and Appropriation Accounts for the years from 1994-95 to 1998-99 relating to certain Departments.

(ii) Audit paras contained in the Reports of the Comptroller and Auditor General of India (Revenue Receipts) for the years 1994-95 and 1995-96 relating to certain Departments.

(iii) Regularisation of Excess Expenditure for the years from 1991-92 to 1996-97.

(iv) Various statements of action taken/ further action taken by the Government on the recommendations of the Committee contained in its earlier Reports.

(C) Study Tour in other States (2002-2003)

The Committee undertook study tour outside the state from 20th to 30th December 2002 and visited certain places in other states viz., Mumbai, New Delhi, Amritsar, Jaipur and Agra.

DETAILS OF REPORTS PRESENTED DURING THE YEAR 2001-2003

<i>Sl. No.</i>	<i>Name of the Report</i>	<i>Date of Presentation</i>
(1)	(2)	(3)
1	First Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1994-95 relating to Transport Department.	12.9.2001
2	Second Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1995-96 relating to Transport Department.	12.9.2001
3.	Third Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1996-97 relating to Transport Department.	12.9.2001

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
4	Fourth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1996-97 relating to Energy Department.	13.9.2001
5	Fifth Report on the action taken by the Government on the recommendations contained in the Seventy Fifth Report (Eleventh Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Revenue Receipts) for the years 1989-90 and 1990-91 relating to Home Department.	13.9.2001
6	Sixth Report on the further action taken by the Government on the recommendations contained in the One Hundred and Thirty Ninth Report (Tenth Assembly) and pursued further in the Two Hundred and Thirty Sixth Report (Tenth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1987-88 relating to Municipal Administration and Water Supply Department.	13.9.2001
7	Seventh Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Revenue Receipts) for the year 1993-94 relating to Home Department.	13.9.2001
8	Eighth Report on the action taken by the Government on the recommendations contained in the Two Hundred and Forty Sixth Report (Tenth Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Civil) for the years 1989-90, 1990-91 and 1991-92 relating to Revenue Department.	13.9.2001

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
9	Ninth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1993-94 relating to Adi-Dravidar and Tribal Welfare Department.	14.9.2001
10	Tenth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Revenue Receipts) for the year 1992-93 relating to Revenue Department.	14.9.2001
11	Eleventh Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Revenue Receipts) for the year 1993-94 relating to Revenue Department.	14.9.2001
12	Twelfth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Revenue Receipts) for the year 1993-94 relating to Small Industries Department.	14.9.2001
13	Thirteenth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Revenue Receipts) for the year 1992-93 relating to Home Department.	14.9.2001
14	Fourteenth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1995-96 relating to Animal Husbandry and Fisheries Department.	13.3.2002

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
15	Fifteenth Report on the further action taken by the Government on the recommendations contained in the Seventeenth Report (Ninth Assembly), One Hundred and Seventy Sixth Report (Tenth Assembly) and pursued further in the Eighty Sixth Report (Eleventh Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Civil) for the years 1982-83 and 1983-84 relating to Animal Husbandry and Fisheries Department.	13.3.2002
16	Sixteenth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1994-95 relating to Home Department.	13.3.2002
17	Seventeenth Report on the action taken by the Government on the recommendations contained in the Sixty First Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1991-92 relating to Housing and Urban Development Department.	13.3.2002
18	Eighteenth Report on the further action taken by the Government on the recommendations contained in the Sixty Second Report (Tenth Assembly) and pursued further in the Two Hundred and Seventy Second Report (Tenth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1987-88 relating to Social Welfare and Nutritious Meal Programme Department.	13.3.2002

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
19	Nineteenth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Revenue Receipts) for the year 1994-95 relating to Home Department.	15.3.2002
20	Twentieth Report on the action taken by the Government on the recommendations contained in the Fifty Eighth Report (Eleventh Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Revenue Receipts) for the years 1990-91 and 1991-92 relating to Animal Husbandry and Fisheries Department.	15.3.2002
21	Twenty First Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Revenue Receipts- Non tax) for the year 1993-94 relating to Housing and Urban Development Department.	15.3.2002
22	Twenty Second Report on the further action taken by the Government on the recommendations contained in the Sixteenth Report (Ninth Assembly), One Hundred and Seventh Report (Tenth Assembly), Two Hundred and Thirty Seventh Report (Tenth Assembly) and pursued further in the Ninety Second Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1981-82 relating to Agriculture Department.	15.3.2002

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
23	Twenty Third Report on the further action taken by the Government on the recommendations contained in the Fourth Report (Seventh Assembly), Fifteenth Report (Eighth Assembly) and pursued further in the Two Hundred and Seventy Fourth Report (Tenth Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Civil) for the years 1967-68,1968-69,1969-70 and 1971-72 relating to Certain Departments.	15.3.2002
24	Twenty Fourth Report on the action taken by the Government on the recommendations contained in the One Hundred and Ninety First Report (Tenth Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Civil) for the years 1989-90, 1990-91 and 1991-92 relating to Adi-Dravidar and Tribal Welfare Department.	3.4.2002
25	Twenty Fifth Report on the further action taken by the Government on the recommendations contained in the Two Hundred and Ninth Report (Tenth Assembly) and pursued further in the Two Hundred and forty fourth Report (Eleventh Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Civil) for the years 1989-90, 1990-91 and 1991-92 relating to Municipal Administration and Water Supply Department.	3.4.2002

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
26	Twenty Sixth Report on the further action taken by the Government on the recommendations contained in the Fifth report (Seventh Assembly), Second Report (Eighth Assembly), Ninety Ninth Report (Tenth Assembly) and pursued further in the Two hundred and Ninth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1975-76 relating to Public Works Department.	3.4.2002
27	Twenty Seventh Report on the action taken by the Government on the recommendations contained in the One Hundred and Fortieth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1992-93 relating to Co-operation, Food and Consumer Protection Department.	3.4.2002
28	Twenty Eighth Report on the action taken by the Government on the recommendations contained in the Sixtieth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1990-91 relating to Co-operation, Food and Consumer Protection Department.	3.4.2002

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
29	Twenty Ninth Report on the further action taken by the Government on the recommendations contained in the Eightieth Report (Tenth Assembly), One Hundred and Fifty Sixth Report (Tenth Assembly) and pursued further in the One Hundred and Sixty Third Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1986-87 relating to Small Industries Department.	5.4.2002
30	Thirtieth Report on the further action taken by the Government on the recommendations contained in the Two Hundred and Nineteenth Report (Tenth Assembly), Twenty Ninth Report (Eleventh Assembly) and pursued further in the Two Hundred and Twenty Second Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1988-89 relating to Co-operation, Food and Consumer Protection Department.	5.4.2002
31	Thirty First Report on the further action taken by the Government on the recommendations contained in the Ninety Second Report (Tenth Assembly), Two Hundred and Fifty Ninth Report (Tenth Assembly) and pursued further in the Ninety Ninth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1986-87 relating to Commercial Taxes Department.	5.4.2002

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
32	Thirty Second Report on the further action taken by the Government on the recommendations contained in the One Hundred and Thirty Second Report (Tenth Assembly) and pursued further in the Two Hundred and Twenty fifth Report (Tenth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1987-88 relating to Environment and Forest Department.	5.4.2002
33	Thirty Third Report on the further action taken by the Government on the recommendations contained in the One Hundred and Ninety Ninth Report (Tenth Assembly) and pursued further in the One Hundred and Twentieth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1987-88 relating to Commercial Taxes Department.	5.4.2002
34	Thirty Fourth Report on the further action taken by the Government on the recommendations contained in the Twelfth Report (Seventh Assembly), Fifty First Report (Eighth Assembly), One Hundred and Forty Seventh Report (Tenth Assembly) and pursued further in the One Hundred and Sixth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1976-77 relating to certain Departments.	10.4.2002

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
35	Thirty Fifth Report on the further action taken by the Government on the recommendations contained in the First and One Hundred and Thirtieth Report (Tenth Assembly) and pursued further in the Eighty Fourth Report (Eleventh Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Civil) for the years 1984-85 and 1985-86 relating to Co-operation, Food and Consumer Protection Department.	10.4.2002
36	Thirty Sixth Report on the further action taken by the Government on the recommendations contained in the Fifteenth Report (Seventh Assembly), Fifty Second Report (Eighth Assembly) and pursued further in the Two Hundred and Eighty Second Report (Tenth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1976-77 relating to Certain Departments.	10.4.2002
37	Thirty Seventh Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1994-95 relating to Housing and Urban Development Department.	10.4.2002
38	Thirty Eighth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1995-96 relating to Labour and Employment Department.	10.4.2002

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
39	Thirty Ninth Report on the further action taken by the Government on the recommendations contained in the One Hundred and Fifty Third Report (Tenth Assembly) and pursued further in the Ninety Sixth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1987-88 relating to Adi Dravidar and Tribal Welfare Department.	10.4.2002
40	Fortieth Report on the action taken by the Government on the recommendations contained in the One Hundred and Thirty Second Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1992-93 relating to Health and Family Welfare Department.	10.4.2002
41	Forty First Report on the action taken by the Government on the recommendations contained in the Two Hundred and Fourth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1991-92 relating to Commercial Taxes (Stamp Duty and Registration) Department.	12.4.2002
42	Forty Second Report on the action taken by the Government on the recommendations contained in the Two Hundred and Forty Ninth Report (Tenth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1987-88 relating to Housing and Urban Development Department.	12.4.2002

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
43	Forty Third Report on the further action taken by the Government on the recommendations contained in the Third Report (Eleventh Assembly) and pursued further in the One Hundred and Eighty First Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1987-88 relating to Home Department.	12.4.2002
44	Forty Fourth Report on the further action taken by the Government on the recommendations contained in the One Hundred and Ninety Sixth Report (Tenth Assembly) and pursued further in the One Hundred and Fourteenth Report (Eleventh Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Civil) for the years 1989-90, 1990-91 and 1991-92 relating to Information and Tourism Department.	12.4.2002
45	Forty Fifth Report on the further action taken by the Government on the recommendations contained in the Forty Seventh Report (Eleventh Assembly) and pursued further in the Two Hundred and Eighth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1989-90 relating to Commercial Taxes Department.	12.4.2002

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
46	Forty Sixth Report on the further action taken by the Government on the recommendations contained in the Two Hundred and Eighteenth Report (Tenth Assembly) and pursued further in the Two Hundred and Ninety Seventh Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1988-89 relating to Finance Department.	16.4.2002
47	Forty Seventh Report on the action taken by the Government on the recommendations contained in the Sixty Third Report (Tenth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1986-87 relating to Certain Departments.	16.4.2002
48	Forty Eighth Report on the action taken by the Government on the recommendations contained in the One Hundred and Twenty Fifth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1992-93 relating to Labour and Employment Department.	16.4.2002
49	Forty Ninth Report on the action taken by the Government on the recommendations contained in the One Hundred and Sixty First Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1994-95 relating to Small Industries Department.	22.4.2002

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
50	Fiftieth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Revenue Receipts) for the year 1992-93 relating to Environment and Forests Department.	22.4.2002
51	Fifty First Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Revenue Receipts) for the year 1994-95 relating to Environment and Forests Department.	22.4.2002
52	Fifty Second Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Revenue Receipts) for the year 1995-96 relating to Environment and Forests Department.	22.4.2002
53	Fifty Third Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1993-94 relating to Social Welfare and Nutritious Meal Programme Department.	22.4.2002
54	Fifty Fourth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1994-95 relating to Social Welfare and Nutritious Meal Programme Department.	22.4.2002
55	Fifty Fifth Report on the action taken by the Government on the recommendations contained in the One Hundred and Ninety Sixth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1991-92 relating to Home Department.	22.4.2002

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
56	Fifty Sixth Report of the Committee on Public Accounts on the Reports of Comptroller and Auditor General of India (Civil) for the years 1996-97 and 1997-98 relating to Backward Classes, Most Backward Classes and Minorities Welfare Department.	24.4.2002
57	Fifty Seventh Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1993-94 relating to Higher Education Department.	24.4.2002
58	Fifty Eighth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1994-95 relating to Higher Education Department.	24.4.2002
59	Fifty Ninth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1996-97 relating to Prohibition and Excise Department.	24.4.2002
60	Sixtieth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1993-94 relating to Commercial Taxes Department.	24.4.2002
61	Sixty First Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1994-95 relating to Commercial Taxes Department.	24.4.2002
62	Sixty Second Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1995-96 relating to Higher Education Department.	24.4.2002

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
63	Sixty third Report on the action taken by the Government on the recommendations contained in the Ninety Fourth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1988-89 relating to Commercial Taxes (Stamp Duty and Registration) Department.	25.4.2002
64	Sixty Fourth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1994-95 relating to Handlooms, Handicrafts, Textiles and Khadi Department.	25.4.2002
65	Sixty Fifth Report on the further action taken by the Government on the recommendations contained in the Tenth Report (Ninth Assembly), One Hundred and Seventy Third Report (Tenth Assembly) and pursued further in the One Hundred and Sixty Fifth Report (Eleventh Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Civil) for the years 1982-83 and 1983-84 relating to Adi-draavidar and Tribal Welfare Department.	25.4.2002
66	Sixty Sixth Report on the further action taken by the Government on the recommendations contained in the Eleventh Report (Ninth Assembly) and pursued further in the Eighty Ninth Report (Tenth Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Civil) for the years 1982-83 and 1983-84 relating to certain Departments.	25.4.2002

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
67	Sixty Seventh Report on the action taken by the Government on the recommendations contained in the Two Hundred and Eightieth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1992-93 relating to Commercial Taxes Department.	25.4.2002
68	Sixty Eighth Report on the further action taken by the Government on the recommendations contained in the Twenty Third Report (Seventh Assembly), Twenty Second Report (Ninth Assembly), Twenty Seventh Report (Tenth Assembly), One Hundred and Sixty Fifth Report (Tenth Assembly) and pursued further in the Thirteenth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1978-79 relating to Agriculture Department.	26.4.2002
69	Sixty Ninth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Revenue Receipts) for the year 1993-94 relating to Commercial Taxes (Sales Tax) Department.	26.4.2002
70	Seventieth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1995-96 relating to Industries Department.	26.4.2002
71	Seventy First Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Revenue Receipts) for the year 1994-95 relating to Prohibition and Excise Department.	26.4.2002

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
72	Seventy Second Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Revenue Receipts) for the year 1993-94 relating to Commercial Taxes (Stamp Duty and Registration) Department.	26.4.2002
73	Seventy Third Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Revenue Receipts) for the year 1995-96 relating to Home Department.	26.4.2002
74	Seventy Fourth Report on the action taken by the Government on the recommendations contained in the One Hundred and Fifty Third Report (Eleventh Assembly) of the Committee on Public Accounts on the excess expenditure over voted grants and Charged Appropriation for the year 1985-86 relating to Housing and Urban Development Department.	26.4.2002
75	Seventy Fifth Report on the action taken by the Government on the recommendations contained in the One Hundred and Fortieth Report (Tenth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1986-87 relating to Environment and Forest Department.	26.4.2002
76	Seventy Sixth Report on the further action taken by the Government on the recommendations contained in the One Hundred and Sixty Seventh Report (Tenth Assembly) and pursued further in the Fourteenth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1987-88 relating to Cooperation, Food and Consumer Protection Department.	2.5.2002

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
77	Seventy Seventh Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Revenue Receipts) for the year 1993-94 relating to Revenue Department.	2.5.2002
78	Seventy Eighth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Revenue Receipts) for the year 1994-95 relating to Revenue Department.	2.5.2002
79	Seventy Ninth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Revenue Receipts) for the year 1992-93 relating to Commercial Taxes (Sales Tax) Department.	2.5.2002
80	Eightieth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Revenue Receipts) for the year 1992-93 relating to Industries Department.	3.5.2002
81	Eighty First Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Revenue Receipts) for the year 1993-94 relating to Industries Department.	3.5.2002
82	Eighty Second Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Revenue Receipts) for the year 1994-95 relating to Industries Department.	3.5.2002
83	Eighty Third Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Revenue Receipts) for the year 1995-96 relating to Industries Department.	3.5.2002

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
84	Eighty Fourth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Revenue Receipts - Non tax) for the year 1995-96 relating to Industries Department.	3.5.2002
85	Eighty Fifth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1996-97 relating to Industries Department.	3.5.2002
86	Eighty Sixth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1995-96 relating to Municipal Administration and Water Supply Department.	3.5.2002
87	Eighty Seventh Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1996-97 relating to Municipal Administration and Water Supply Department.	3.5.2002
88	Eighty Eighth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1995-96 relating to Commercial Taxes Department	3.5.2002
89	Eighty Ninth Report on the further action taken by the Government on the recommendations contained in the Thirty First Report (Seventh Assembly), Fortieth Report (Ninth Assembly) and pursued further in the Two Hundred and Seventy Sixth Report (Tenth Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Revenue Receipts) for the years 1979-80 and 1980-81 relating to certain Departments.	3.5.2002

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
90	Ninetieth Report on the further action taken by the Government on the recommendations contained in the Fifty Eighth Report (Eighth Assembly), and pursued further in the Two Hundred and Sixtieth Report (Tenth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1981-82 relating to certain Departments.	6.5.2002
91	Ninety First Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1993-94 relating to Tamil Development, Culture and Religious Endowments Department.	6.5.2002
92	Ninety Second Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1995-96 relating to Tamil Development, Culture and Religious Endowments Department.	6.5.2002
93	Ninety Third Report on the further action taken by the Government on the recommendations contained in the Fiftieth Report (Eighth Assembly), Fortieth Report (Tenth Assembly) and pursued further in the Eighty Second Report (Eleventh Assembly) of the Committee on Public Accounts on the Excess Expenditure Over voted Grants and Charged Appropriation for the year 1982-83 relating to Municipal Administration and Water Supply Department.	6.5.2002
94	Ninety Fourth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1994-95 relating to Revenue Department.	6.5.2002

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
95	Ninety Fifth Report on the further action taken by the Government on the recommendations contained in the Forty Sixth Report (Eighth Assembly) and pursued further in the Two Hundred and Sixty Fifth Report (Tenth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1980-81 relating to Public Works Department.	6.5.2002
96	Ninety Sixth Report on the action taken by the Government on the recommendations contained in the Two Hundred and Thirty Fifth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts - Non tax) for the year 1990-91 relating to Revenue Department.	6.5.2002
97	Ninety Seventh Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Revenue Receipts) for the year 1996-97 relating to Home Department.	6.5.2002
98	Ninety Eighth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Revenue Receipts) for the year 1993-94 relating to Prohibition and Excise Department.	6.5.2002
99	Ninety Ninth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1993-94 relating to School Education Department.	6.5.2002

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
100	Hundredth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1994-95 relating to School Education Department.	8.5.2002
101	Hundred and First Report on the further action taken by the Government on the recommendations contained in the Forty Sixth Report (Ninth Assembly) and pursued further in the Sixty Eighth Report (Eleventh Assembly) of the Committee on Public Accounts on the Excess Expenditure over voted Grants and Charged Appropriation for the year 1983-84 relating to Revenue and Public Works Departments.	8.5.2002
102	Hundred and Second Report on the further action taken by the Government on the recommendations contained in the Two Hundred and Fifth Report (Tenth Assembly), One Hundred and Seventh Report (Eleventh Assembly) and pursued further in the Two Hundred and Forty Third Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1987-88 relating to Labour and Employment Department.	8.5.2002
103	Hundred and Third Report on the further action taken by the Government on the recommendations contained in the Twenty Seventh Report (Eighth Assembly), Seventh Report (Tenth Assembly) and pursued further in the One Hundred and Seventy Fourth Report (Eleventh Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Revenue Receipts) for the years 1979-80, 1980-81 and 1981-82 relating to Home Department.	8.5.2002

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
104	Hundred and Fourth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1994-95 relating to Co-operation, Food and Consumer Protection Department.	8.5.2002
105	Hundred and Fifth Report on the action taken by the Government on the recommendations contained in the Two Hundred and Seventeenth Report (Tenth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1988-89 relating to School Education and Higher Education Departments.	8.5.2002
106	Hundred and Sixth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India(Civil) for the year 1995-96 relating to Co-operation, Food and Consumer Protection Department.	8.5.2002
107	Hundred and Seventh Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India(Civil) for the year 1996-97 relating to Co-operation, Food and Consumer Protection Department.	8.5.2002
108	Hundred and Eighth Report on the further action taken by the Government on the recommendations contained in the Second Report (Seventh Assembly), Thirty Fifth Report (Ninth Assembly) and pursued further in the Two Hundred and Sixty First Report (Tenth Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Revenue Receipts) for the years 1974-75 and 1975-76 relating to certain Departments.	8.5.2002

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
109	Hundred and Ninth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1995-96 relating to Information and Tourism Department.	28.10.2002
110	Hundred and Tenth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India(Civil) for the year 1996-97 relating to Information and Tourism Department.	28.10.2002
111	Hundred and Eleventh Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India(Civil) for the year 1995-96 relating to Social Welfare and Nutritious Meal Programme Department.	30.10.2002
112	Hundred and Twelfth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India(Civil) for the year 1996-97 relating to Information Technology Department.	30.10.2002
113	Hundred and Thirteenth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1997-98 relating to Information and Tourism Department.	30.10.2002
114	Hundred and Fourteenth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India(Civil) for the year 1998-99 relating to Information and Tourism Department.	31.10.2002

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
115	Hundred and Fifteenth Report on the further action taken by the Government on the recommendations contained in the Two Hundred and Eighth Report (Tenth Assembly) and pursued further in the Two Hundred and Twenty Fourth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1988-89 relating to Public Works Department.	31.10.2002
116	Hundred and Sixteenth Report on the further action taken by the Government on the recommendations contained in the Fourth Report (Seventh Assembly), Twenty First Report (Eighth Assembly) and pursued further in the Two Hundred and Sixty Ninth Report (Tenth Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Civil) for the years 1965-66, 1966-67, 1968-69, 1969-70 and 1971-72 relating to Adi-Dravidar and Tribal Welfare Department.	31.10.2002
117	Hundred and Seventeenth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1996-97 relating to Labour and Employment Department.	31.10.2002
118	Hundred and Eighteenth Report on the action taken by the Government on the recommendations contained in the Two Hundred and Sixty Sixth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1993-94 relating to Agriculture Department.	31.10.2002

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
119	Hundred and Nineteenth Report on the further action taken by the Government on the recommendations contained in the Seventh Report (Ninth Assembly), Twenty Seventh Report (Eleventh Assembly) and pursued further in the One Hundred and Fifty First Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1983-84 relating to Municipal Administration and Water Supply Department.	31.10.2002
120	Hundred and Twentieth Report on the action taken by the Government on the recommendations contained in the Two Hundred and Sixty Seventh Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1994-95 relating to Agriculture Department.	31.10.2002
121	Hundred and Twenty First Report on the action taken by the Government on the recommendations contained in the Two Hundred and Tenth Report (Tenth Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Civil) for the years 1989-90, 1990-91 and 1991-92 relating to Environment and Forests Department.	29.1.2003
122	Hundred and Twenty Second Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1994-95 relating to Adi Dravidar and Tribal Welfare Department.	29.1.2003

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
123	Hundred and Twenty Third Report on the action taken by the Government on the recommendations contained in the One Hundred and Eighth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1992-93 relating to Handlooms, Handicrafts, Textiles and Khadi Department.	29.1.2003
124	Hundred and Twenty Fourth Report on the action taken by the Government on the recommendations contained in the Fifth Report (Eleventh Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Revenue Receipts) for the years 1990-91 and 1991-92 relating to Industries Department.	29.1.2003
125	Hundred and Twenty Fifth Report on the action taken by the Government on the recommendations contained in the Twelfth Report (Eleventh Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Civil) for the years 1987-88 (No.6) and 1988-89 relating to Health and Family Welfare Department.	30.1.2003
126	Hundred and Twenty Sixth Report on the further action taken by the Government on the recommendations contained in the Forty Fourth Report (Ninth Assembly), One Hundred and Twelfth Report (Tenth Assembly), Two Hundred and Forty First Report (Tenth Assembly) and pursued further in the Two Hundred and Twenty Second Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1983-84 relating to Commercial Taxes Department.	30.1.2003

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
127	Hundred and Twenty Seventh Report on the further action taken by the Government on the recommendations contained in the Two Hundred and Forty Fourth Report (Tenth Assembly) and pursued further in the One Hundred and Seventy Eighth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1987-88 relating to Industries Department.	30.1.2003
128	Hundred and Twenty Eighth Report on the action taken by the Government on the recommendations contained in the Two Hundred and Fourteenth Report (Tenth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1987-88 (No.6) relating to Rural Development Department.	30.1.2003
129	Hundred and Twenty Ninth Report on the action taken by the Government on the recommendations contained in the Forty Second Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1988-89 relating to Commercial Taxes Department.	30.1.2003
130	Hundred and Thirtieth Report on the further action taken by the Government on the recommendations contained in the Third Report (Tenth Assembly) and pursued further in the Thirty Eighth Report (Eleventh Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Civil) for the years 1982-83 and 1983-84 relating to Rural Development Department.	30.1.2003

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
131	Hundred and Thirty First Report on the action taken by the Government on the recommendations contained in the Fifty Seventh Report (Eleventh Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Revenue Receipts) for the years 1989-90 and 1991-92 relating to Industries Department.	31.1.2003
132	Hundred and Thirty Second Report on the further action taken by the Government on the recommendations contained in the First Report (1977-78), Thirteenth Report (1980-82), Forty Ninth Report (Eighth Assembly) and pursued further in the One Hundred and Sixteenth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1972-73 relating to certain Departments.	31.1.2003
133	Hundred and Thirty Third Report on the further action taken by the Government on the recommendations contained in the Thirtieth Report (Eighth Assembly), Thirty Fourth Report (Ninth Assembly), One Hundred and Forty Eighth Report (Tenth Assembly), Two Hundred and Sixty Fourth Report (Tenth Assembly) and pursued further in the One Hundred and Ninety Third Report (Eleventh Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Revenue Receipts) for the years 1979-80, 1980-81 and 1981-82 relating to certain Departments.	31.1.2003

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
134	Hundred and Thirty Fourth Report on the further action taken by the Government on the recommendations contained in the Two Hundredth Report (Tenth Assembly), Sixty Sixth Report (Eleventh Assembly) and pursued further in the Two Hundred and Eighty Second Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1988-89 relating to Transport Department.	25.3.2003
135	Hundred and Thirty Fifth Report on the further action taken by the Government on the recommendations contained in the Twenty third Report (Seventh Assembly), Twenty Eighth Report (Ninth Assembly), Thirty Sixth Report (Tenth Assembly) and pursued further in the One Hundred and Fifteenth Report (Tenth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1977-78 relating to Co-operation, Food and Consumer Protection Department.	25.3.2003
136	Hundred and Thirty Sixth Report on the action taken by the Government on the recommendations contained in the One hundred and Ninetieth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1993-94 relating to Co-operation, Food and Consumer Protection Department.	25.3.2003

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
137	Hundred and Thirty Seventh Report on the action taken by the Government on the recommendations contained in the One hundred and Second Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1992-93 relating to Housing and Urban Development Department.	25.3.2003
138	Hundred and Thirty Eighth Report on the action taken by the Government on the recommendations contained in the One hundred and Twenty Sixth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1992-93 relating to Highways Department.	28.3.2003
139	Hundred and Thirty Ninth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1994-95 relating to Agriculture Department.	28.3.2003
140	Hundred and Fortieth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India(Civil) for the year 1995-96 relating to Agriculture Department.	28.3.2003
141	Hundred and Forty First Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India(Civil) for the year 1995-96 relating to Health and Family Welfare Department.	28.3.2003

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
142	Hundred and Forty Second Report on the action taken by the Government on the recommendations contained in the One hundred and Fifty fourth Report (Tenth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1987-88 relating to Public Works and Animal Husbandry and Fisheries Departments.	7.4.2003
143	Hundred and Forty Third Report on the further action taken by the Government on the recommendations contained in the Two Hundred and fiftieth Report (Tenth Assembly) and pursued further in the Two Hundred and Thirtieth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1988-89 relating to Law Department.	7.4.2003
144	Hundred and Forty Fourth Report on the further action taken by the Government on the recommendations contained in the Thirty third Report (Seventh Assembly), Seventieth Report (Tenth Assembly), One hundred and Seventeenth Report (Tenth Assembly), Two hundred and Twenty Eighth Report (Tenth Assembly) and pursued further in the Seventy Ninth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1980-81 relating to Public (Rehabilitation) Department.	7.4.2003

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
145	Hundred and Forty Fifth Report on the action taken by the Government on the recommendations contained in the One hundred and Thirty fourth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1992-93 relating to Commercial Taxes and Tamil Development, Culture and Religious Endowments Departments.	7.4.2003
146	Hundred and Forty Sixth Report on the action taken by the Government on the recommendations contained in the One hundred and Eighty fourth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1992-93 relating to Industries Department.	23.4.2003
147	Hundred and Forty Seventh Report on the action taken by the Government on the recommendations contained in the Two hundred and Forty Eighth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1994-95 relating to Information and Tourism and Finance Departments.	23.4.2003
148	Hundred and Forty Eighth Report on the action taken by the Government on the recommendations contained in the Thirty Second Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1988-89 relating to Social Welfare and Nutritious Noon Meal Scheme Department.	23.4.2003

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
149	Hundred and Forty Ninth Report on the further action taken by the Government on the recommendations contained in the Fourth Report (Seventh Assembly), Fifteenth Report (Eighth Assembly), Two hundred and Seventy fourth Report (Tenth Assembly), and pursued further in the Twenty Third Report (Twelfth Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Civil) for the years 1967-68 to 1969-70 and 1971-72 relating to Public (Rehabilitation) Department.	29.4.2003
150	Hundred and Fiftieth Report on the action taken by the Government on the recommendations contained in the Two hundred and Sixty Second Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1994-95 relating to Labour and Employment Department.	29.4.2003
151	Hundred and Fifty First Report on the action taken by the Government on the recommendations contained in the Two hundred and Third Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1993-94 relating to Handlooms, Handicrafts, Textiles and Khadi Department.	29.4.2003
152	Hundred and Fifty Second Report on the further action taken by the Government on the recommendations contained in the One hundred and sixty second Report (Eleventh Assembly) and pursued further in the Three hundred and first Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1991-92 relating to Small Industries Department.	29.4.2003

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
153	Hundred and Fifty Third Report on the further action taken by the Government on the recommendations contained in the Forty Eighth Report (Ninth Assembly), One hundred and Seventy seventh Report (Tenth Assembly), One hundred and Thirteenth Report (Eleventh Assembly), and pursued further in the Two hundred and Ninety eighth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1983-84 relating to Revenue Department.	29.4.2003
154	Hundred and Fifty Fourth Report on the further action taken by the Government on the recommendations contained in the Forty Eighth Report (Eleventh Assembly) and pursued further in the Two hundred and seventh Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1990-91 relating to Commercial Taxes Department.	29.4.2003
155	Hundred and Fifty Fifth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India(Civil) for the year 1994-95 relating to Rural Development Department.	29.4.2003
156	Hundred and Fifty Sixth Report on the further action taken by the Government on the recommendations contained in the Eighth Report (Seventh Assembly), Forty Second Report (Eighth Assembly) and pursued further in the Two hundred and Sixty sixth Report (Tenth Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Civil) for the years 1965-66 and 1969-70 relating to Public Works and Highways Departments.	29.4.2003

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
157	Hundred and Fifty Seventh Report on the further action taken by the Government on the recommendations contained in the Fifty Ninth Report (Ninth Assembly), One hundred and Seventy second Report (Tenth Assembly) and pursued further in the One hundred and Twenty first Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1987-88 relating to Commercial Taxes Department.	29.4.2003
158	Hundred and Fifty Eighth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India(Civil) for the year 1995-96 relating to Housing and Urban Development Department.	29.4.2003
159	Hundred and Fifty Ninth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India(Civil) for the year 1996-97 relating to Housing and Urban Development Department.	29.4.2003
160	Hundred and Sixtieth Report on the action taken by the Government on the recommendations contained in the One hundred and Third Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1992-93 relating to Animal Husbandry and Fisheries Department.	29.4.2003

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
161	Hundred and Sixty First Report on the further action taken by the Government on the recommendations contained in the Fourteenth Report (Ninth Assembly), Two hundred and Eighty first Report (Tenth Assembly) and pursued further in the One hundred and Fifty fifth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1982-83 relating to Health and Family Welfare Department.	30.4.2003
162	Hundred and Sixty Second Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1997-98 relating to Housing and Urban Development Department.	30.4.2003
163	Hundred and Sixty Third Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1998-99 relating to Housing and Urban Development Department.	30.4.2003
164	Hundred and Sixty Fourth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India(Civil) for the year 1995-96 relating to Public Department.	30.4.2003
165	Hundred and Sixty Fifth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India(Civil) for the year 1996-97 relating to Public Department.	30.4.2003
166	Hundred and Sixty Sixth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India(Civil) for the year 1995-96 relating to Rural Development Department.	30.4.2003

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
167	Hundred and Sixty Seventh Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1996-97 relating to Rural Development Department.	30.4.2003
168	Hundred and Sixty Eighth Report on the further action taken by the Government on the recommendations contained in the One hundred and Ninety fifth Report (Tenth Assembly) and pursued further in the Two hundred and Ninety Sixth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1988-89 relating to Revenue Department.	30.4.2003
169	Hundred and Sixty Ninth Report on the further action taken by the Government on the recommendations contained in the Thirteenth Report (Tenth Assembly) and pursued further in the Thirty sixth Report (Eleventh Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Civil) for the years 1984-85 and 1985-86 relating to Rural Development Department.	30.4.2003
170	Hundred and Seventieth Report on the action taken by the Government on the recommendations contained in the Ninth Report (Tenth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1984-85 relating to Public Works and Transport Departments.	30.4.2003

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
171	Hundred and Seventy First Report on the further action taken by the Government on the recommendations contained in the Sixteenth Report (Ninth Assembly), Two hundred and Twenty first Report (Tenth Assembly) and pursued further in the Eighty Fifth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1981-82 relating to Animal Husbandry and Fisheries Department.	30.4.2003
172	Hundred and Seventy Second Report on the action taken by the Government on the recommendations contained in the One hundred and forty second Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1993-94 relating to Revenue Department.	30.4.2003
173	Hundred and Seventy Third Report on the further action taken by the Government on the recommendations contained in the Second Report (Tenth Assembly) and pursued further in the Two hundred and first Report (Eleventh Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Civil) for the years 1984-85 and 1985-86 relating to School Education and Higher Education Departments.	30.4.2003

COMMITTEE FOR THE YEAR 2003-2006

(A) Constitution, Chairman and Sitings

The Committee for the year 2003-2004 was constituted on the 21st May 2003. Thiru.K. N. Lakshmanan was nominated as the Chairman of the Committee. The Committee held 19 sittings at Chennai in 2003-2004. The Committee presented 73 Reports during the year. The term of the Committee for 2003-2004 was extended upto 31.3.2005 and again upto 31.3.2006 by motions unanimously adopted in the Legislative Assembly on 30.7.2004 and 12.4.2005 respectively. The Committee held 10 Sittings (3 sittings at Chennai and 7 sittings outside Chennai) in 2004-2005 and 30 sittings (6 sittings at Chennai, 12 Sittings outside Chennai and 12 sittings also in other states) in 2005-2006. The Committee presented 26 Reports and 24 Reports in 2004-2005 and 2005-2006 respectively.

(B) Details of Subjects examined

(i) Audit paras contained in the Reports of Comptroller and Auditor General of India (Civil) and Appropriation Accounts for the years from 1995-96 to 1998-99 relating to certain Departments.

(ii) Audit paras contained in the Reports of Comptroller and Auditor General of India (Revenue Receipts) for the years from 1996-97 to 2000-2001 in respect of certain Departments.

(iii) Regularisation of Excess Expenditure for the year 1997-98.

(iv) Various Statements of action taken/ further action taken by the Government on the recommendations of the Committee contained in its earlier reports.

(C) Study Tour in other States (2005-2006)

The Committee undertook study tour outside the State from 6th October 2005 to 17th October 2005 and visited certain places in other states viz., New Delhi, Amritsar, Chandigarh, Shimla, Jaipur and Agra.

**DETAILS OF REPORTS PRESENTED DURING
THE YEAR 2003-2006**

<i>Sl. No. (1)</i>	<i>Name of the Report (2)</i>	<i>Date of Presentation (3)</i>
1	Hundred and Seventy Fourth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1994-95 relating to Highways Department.	4.11.2003
2	Hundred and Seventy Fifth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1996-97 relating to Commercial Taxes Department.	4.11.2003
3	Hundred and Seventy Sixth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1997-98 relating to Commercial Taxes Department.	4.11.2003
4	Hundred and Seventy Seventh Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1995-96 relating to Home Department.	4.11.2003
5	Hundred and Seventy Eighth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1996-97 relating to Home Department.	4.11.2003

<i>Sl. No. (1)</i>	<i>Name of the Report (2)</i>	<i>Date of Presentation (3)</i>
6	Hundred and Seventy Ninth Report on the further action taken by the Government on the recommendations contained in the Sixty fourth Report (Tenth Assembly), One Hundred and Eighty third Report (Tenth Assembly) and pursued further in the Two hundred and fifty seventh Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1984-85 relating to Adi Dravidar and Tribal Welfare Department.	6.11.2003
7	Hundred and Eightieth Report on the action taken by the Government on the recommendations contained in the Three hundred and Twenty third Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1993-94 relating to Housing and Urban Development Department.	6.11.2003
8	Hundred and Eighty First Report on the further action taken by the Government on the recommendations contained in the Fifty fifth Report (Eighth Assembly), Sixth Report (Tenth Assembly) and pursued further in the One hundred and Seventy third Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1982-83 relating to Home Department.	6.11.2003

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
9	Hundred and Eighty Second Report on the further action taken by the Government on the recommendations contained in the Ninth Report (Ninth Assembly) and pursued further in the Two hundred and Twenty Ninth Report (Tenth Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Civil) for the years 1982-83 and 1983-84 relating to School Education, Youth Welfare and Sports Development and Tamil Development, Culture and Religious Endowments Departments.	6.11.2003
10	Hundred and Eighty Third Report on the further action taken by the Government on the recommendations contained in the Fifty Eighth Report (Ninth Assembly), Two hundred and Sixty third Report (Tenth Assembly) and pursued further in the Three hundred and fourth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1985-86 relating to Commercial Taxes Department.	6.11.2003
11	Hundred and Eighty Fourth Report on the further action taken by the Government on the recommendations contained in the Forty Eighth Report (Eighth Assembly), Forty Eighth Report (Tenth Assembly), Two hundred and Fifty Eighth Report (Tenth Assembly) and pursued further in the One hundred and Eighteenth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the years 1977-78 and 1978-79 relating to Commercial Taxes Department.	6.11.2003

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
12	Hundred and Eighty Fifth Report on the action taken by the Government on the recommendations contained in the Two hundred and fifty second Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1993-94 relating to Environment and Forests Department.	6.11.2003
13	Hundred and Eighty Sixth Report of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India for the years 1991-92, 1992-93, 1993-94, and 1994-95 on Excess Expenditure over Voted Grants and Charged Appropriations.	6.11.2003
14	Hundred and Eighty Seventh Report of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India for the years 1995-96 and 1996-97 on Excess Expenditure over Voted Grants and Charged Appropriations.	6.11.2003
15	Hundred and Eighty Eighth Report on the further action taken by the Government on the recommendations contained in the Fifty Seventh Report (Ninth Assembly), One hundred and forty sixth Report (Tenth Assembly), Eighth Report (Eleventh Assembly) and pursued further in the One hundred and Ninety first Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1984-85 relating to Commercial Taxes Department.	9.2.2004

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
16	Hundred and Eighty Ninth Report on the further action taken by the Government on the recommendations contained in the Two hundred and fourth Report (Tenth Assembly) and pursued further in the Two hundred and Eighty Eighth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1987-88 relating to Information and Tourism Department.	12.2.2004
17	Hundred and Ninetieth Report on the further action taken by the Government on the recommendations contained in the Two hundred and third Report (Tenth Assembly) and pursued further in the Two hundred and tenth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India and Report on the Excess Expenditure Over voted Grants and Charged Appropriation for the year 1986-87 relating to certain Departments.	12.2.2004
18	Hundred and Ninety First Report on the further action taken by the Government on the recommendations contained in the Fiftieth Report (Tenth Assembly) and pursued further in the One hundred and fifth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1987-88 relating to Health and Family Welfare Department.	12.2.2004

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
19	Hundred and Ninety Second Report on the action taken by the Government on the recommendations contained in the Fifty Sixth Report (Eleventh Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Revenue Receipts) for the years 1989-90 and 1991-92 relating to Environment and Forests Department.	12.2.2004
20	Hundred and Ninety Third Report on the further action taken by the Government on the recommendations contained in the Twenty Eighth Report (Eighth Assembly) and pursued further in the Seventh Report (Eleventh Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Revenue Receipts) for the years 1979-80, 1980-81 and 1981-82 relating to Industries, School Education, Public Works and Health and Family Welfare Departments.	12.2.2004
21	Hundred and Ninety Fourth Report on the further action taken by the Government on the recommendations contained in the Thirty first Report (Seventh Assembly) and pursued further in the One hundred and Ninth Report (Tenth Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Civil) for the years 1977-78 and 1978-79 relating to Public Works Department.	12.2.2004

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
22	Hundred and Ninety Fifth Report on the action taken by the Government on the recommendations contained in the Fiftieth Report (Eleventh Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Civil) for the years 1989-90, 1990-91 and 1991-92 relating to Rural Development Department.	12.2.2004
23	Hundred and Ninety Sixth Report on the further action taken by the Government on the recommendations contained in the One hundred and fifty fifth Report (Tenth Assembly) and pursued further in the One hundred and Sixty seventh Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1987-88 relating to Environment and Forests Department.	13.2.2004
24	Hundred and Ninety Seventh Report on the action taken by the Government on the recommendations contained in the Fifty Sixth Report (Twelfth Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Civil) for the years 1996-97 and 1997-98 relating to Backward Classes, Most Backward Classes and Minorities Welfare Department.	13.2.2004
25	Hundred and Ninety Eighth Report on the further action taken by the Government on the recommendations contained in the One hundred and Thirty Ninth Report (Tenth Assembly), Two hundred and thirty sixth Report (Tenth Assembly)	13.2.2004

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
	and pursued further in the Sixth Report (Twelfth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1987-88 relating to Municipal Administration and Water Supply Department.	
26	Hundred and Ninety Ninth Report on the action taken by the Government on the recommendations contained in the Two hundred and fifth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1991-92 relating to Commercial Taxes (Sales Tax, Entertainment Tax, Luxury Tax, and Betting Tax) Department.	13.2.2004
27	Two Hundredth Report on the further action taken by the Government on the recommendations contained in the Sixty First Report (Eleventh Assembly) and pursued further in the Seventeenth Report (Twelfth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1991-92 relating to Housing and Urban Development Department.	13.2.2004
28	Two Hundred and First Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1995-96 relating to Handlooms, Handicrafts, Textiles and Khadi Department.	13.2.2004
29	Two Hundred and Second Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year	13.2.2004

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
	1996-97 relating to Handlooms, Handicrafts, Textiles and Khadi Department.	
30	Two Hundred and Third Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1996-97 relating to Higher Education Department.	13.2.2004
31	Two Hundred and Fourth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1997-98 relating to Higher Education Department.	13.2.2004
32	Two Hundred and Fifth Report on the further action taken by the Government on the recommendations contained in the Fifty Third Report (Ninth Assembly), Two hundred and Twentieth Report (Tenth Assembly) and pursued further in the Three hundred and eleventh Report (Eleventh Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Civil) for the years 1982-83, 1983-84 and 1984-85 relating to Handlooms, Handicrafts, Textiles and Khadi Department.	28.7.2004
33	Two Hundred and Sixth Report on the further action taken by the Government on the recommendations contained in the Twenty Seventh Report (Seventh Assembly), Fourteenth Report (Tenth Assembly) Two hundred and thirty first Report (Tenth Assembly) and pursued further in the Two hundred and Fourteenth Report (Eleventh Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Civil)	28.7.2004

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
	for the years 1977-78 and 1978-79 relating to Industries Department.	
34	Two Hundred and Seventh Report on the further action taken by the Government on the recommendations contained in the Two hundred and Eighteenth Report (Tenth Assembly) , Two hundred and Ninety Seventh Report (Eleventh Assembly) and pursued further in the Forty sixth Report (Twelfth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1988-89 relating to Finance Department	28.7.2004
35	Two Hundred and Eighth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Revenue Receipts) for the year 1996-97 relating to Industries Department.	28.7.2004
36	Two Hundred and Ninth Report on the further action taken by the Government on the recommendations contained in the Seventeenth Report (Tenth Assembly) , One hundred and twenty sixth Report (Tenth Assembly) and pursued further in the Three hundred and fifth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1985-86 relating to Revenue Department.	28.7.2004
37	Two Hundred and Tenth Report on the action taken by the Government on the recommendations contained in the Two hundred and Eleventh Report (Tenth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1988-89 relating to Adi Dravidar and Tribal Welfare Department.	28.7.2004

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
38	Two Hundred and Eleventh Report on the action taken by the Government on the recommendations contained in the Fourteenth Report (Twelfth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1995-96 relating to Animal Husbandry and Fisheries Department.	28.7.2004
39	Two Hundred and Twelfth Report on the further action taken by the Government on the recommendations contained in the One hundred and eighteenth Report (Tenth Assembly) and pursued further in the Three hundred and eighteenth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1987-88 relating to Public (Rehabilitation) Department.	28.7.2004
40	Two Hundred and Thirteenth Report on the further action taken by the Government on the recommendations contained in the Two hundred and fifteenth Report (Tenth Assembly) and pursued further in the Two hundred and Seventy eighth Report (Eleventh Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Civil) for the years 1989-90, 1990-91 and 1991-92 relating to Handlooms, Handicrafts, Textiles and Khadi Department.	28.7.2004
41	Two Hundred and Fourteenth Report on the further action taken by the Government on the recommendations contained in the Two hundred	28.7.2004

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
	and forty eighth Report (Tenth Assembly) and pursued further in the Two hundred and seventy fifth Report (Eleventh Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Civil) for the years 1986-87 and 1987-88 relating to Animal Husbandry and Fisheries Department.	
42	Two Hundred and Fifteenth Report on the further action taken by the Government on the recommendations contained in the Fifteenth Report (Tenth Assembly) , Two hundred and twenty sixth Report (Tenth Assembly) and pursued further in the One hundred and fifty seventh Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1983-84 relating to Health and Family Welfare Department.	28.7.2004
43	Two Hundred and Sixteenth Report on the action taken by the Government on the recommendations contained in the One hundred and sixtieth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1993-94 relating to Animal Husbandry and Fisheries Department.	28.7.2004
44	Two Hundred and Seventeenth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1998-99 relating to Higher Education Department.	28.7.2004

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
45	Two Hundred and Eighteenth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1997-98 relating to Handlooms, Handicrafts, Textiles and Khadi Department.	28.7.2004
46	Two Hundred and Nineteenth Report on the action taken by the Government on the recommendations contained in the Twenty first Report (Twelfth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1993-94 relating to Housing and Urban Development Department.	28.7.2004
47	Two Hundred and Twentieth Report on the further action taken by the Government on the recommendations contained in the Fifty Sixth Report (Eighth Assembly) , One hundred and fourteenth Report (Tenth Assembly), Two hundred and sixtieth Report (Tenth Assembly) and pursued further in the One hundred and Nineteenth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1982-83 relating to Commercial Taxes Department.	28.7.2004
48	Two Hundred and Twenty First Report on the action taken by the Government on the recommendations contained in the Two hundred and thirty sixth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1990-91 relating to Information and Tourism Department.	31.7.2004

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
49	Two Hundred and Twenty Second Report on the further action taken by the Government on the recommendations contained in the Fourth Report (Sixth Assembly), Twentieth Report (Seventh Assembly), Forty first Report (Eighth Assembly), One hundred and seventy ninth Report (Tenth Assembly) and pursued further in the Two hundred and Twenty seventh Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1972-73 relating to certain Departments.	31.7.2004
50	Two Hundred and Twenty Third Report on the further action taken by the Government on the recommendations contained in the One hundred and sixtieth Report (Tenth Assembly), Twenty Second Report (Eleventh Assembly) and pursued further in the One hundred and Sixty Ninth Report (Eleventh Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Civil) for the years 1966-67, 1968-69 to 1971-72 relating to Health and Family Welfare Department.	31.7.2004
51	Two Hundred and Twenty Fourth Report on the further action taken by the Government on the recommendations contained in the Two hundred and Nineteenth Report (Tenth Assembly), Twenty Ninth Report (Eleventh Assembly), Two hundred and Twenty Second Report (Eleventh Assembly) and pursued further in the Thirtieth Report (Twelfth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1988-89 relating to Co-operation, Food and Consumer Protection Department.	31.7.2004

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
52	Two Hundred and Twenty Fifth Report on the further action taken by the Government on the recommendations contained in the First and One hundred and thirtieth Report (Tenth Assembly), Eighty fourth Report (Eleventh Assembly) and pursued further in the Thirty fifth Report (Twelfth Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Civil) for the years 1984-85 and 1985-86 relating to Co-operation, Food and Consumer Protection Department.	31.7.2004
53	Two Hundred and Twenty Sixth Report on the further action taken by the Government on the recommendations contained in the Fifty Second Report (Ninth Assembly), Two hundred and seventy fifth Report (Tenth Assembly) and pursued further in the Two hundred and Seventy Second Report (Eleventh Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Civil) for the years 1983-84, 1984-85 and 1985-86 relating to Industries and Small Industries Department.	31.7.2004
54	Two Hundred and Twenty Seventh Report on the further action taken by the Government on the recommendations contained in the Fourth Report (Eleventh Assembly) and pursued further in the Two hundred and Ninety third Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1987-88 relating to Commercial Taxes Department.	31.7.2004

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
55	Two Hundred and Twenty Eighth Report on the further action taken by the Government on the recommendations contained in the Fifty Eighth Report (Eleventh Assembly) and pursued further in the Twentieth Report (Twelfth Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1990-91 and 1992-93 relating to Animal Husbandry & Fisheries Department.	31.7.2004
56	Two Hundred and Twenty Ninth Report on the action taken by the Government on the recommendations contained in the Tenth Report (Twelfth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1992-93 relating to Revenue Department.	31.7.2004
57	Two Hundred and Thirtieth Report on the further action taken by the Government on the recommendations contained in the One hundred and Ninety second Report (Tenth Assembly), Twentieth Report (Eleventh Assembly) and pursued further in the Three Hundred and Eighth Report (Eleventh Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Civil) for the years 1989-90, 1990-91 and 1991-92 relating to Housing and Urban Development Department.	31.7.2004

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
58	Two Hundred and Thirty First Report on the further action taken by the Government on the recommendations contained in the Sixtieth Report (Tenth Assembly) and pursued further in the Forty first Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1986-87 relating to Health and Family Welfare Department.	31.7.2004
59	Two Hundred and Thirty Second Report on the action taken by the Government on the recommendations contained in the Two hundred and Sixtieth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1994-95 relating to Animal Husbandry and Fisheries Department.	31.7.2004
60	Two Hundred and Thirty Third Report on the further action taken by the Government on the recommendations contained in the Two hundred and Thirteenth Report (Tenth Assembly) and pursued further in the One hundred and fifty sixth Report (Eleventh Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Civil) for the years 1989-90, 1990-91 and 1991-92 relating to Health and Family Welfare Department.	31.7.2004
61	Two Hundred and Thirty Fourth Report on the further action taken by the Government on the recommendations contained in the Twenty Second Report (Tenth Assembly) and pursued further in the Two hundred and Seventieth Report (Tenth	31.7.2004

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
	Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1984-85 relating to certain Departments.	
62	Two Hundred and Thirty Fifth Report on the further action taken by the Government on the recommendations contained in the First Report (Eighth Assembly) and pursued further in the One hundred and fifteenth Report (Eleventh Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Civil) for the years 1979-80, 1980-81 and 1981-82 relating to certain Departments.	31.7.2004
63	Two Hundred and Thirty Sixth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Revenue Receipts) for the year 1994-95 relating to Commercial Taxes (Sales Tax) Department.	31.7.2004
64	Two Hundred and Thirty Seventh Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Revenue Receipts) for the year 1994-95 relating to Commercial Taxes (Stamp Duty and Registration) Department.	31.7.2004
65	Two Hundred and Thirty Eighth Report on the action taken by the Government on the recommendations contained in the One hundred and Thirty First Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1991-92 relating to Health and Family Welfare Department.	31.7.2004

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
66	Two Hundred and Thirty Ninth Report on the action taken by the Government on the recommendations contained in the Three hundred and Twenty fourth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1994-95 relating to Health and Family Welfare Department.	31.7.2004
67	Two Hundred and Fortieth Report on the further action taken by the Government on the recommendations contained in the Fifty fourth Report (Ninth Assembly) and pursued further in the Three Hundred and Sixth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1983-84 relating to Municipal Administration and Water Supply Department.	31.7.2004
68	Two Hundred and Forty First Report on the action taken by the Government on the recommendations contained in the One Hundred and Seventy Seventh Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1992-93 relating to Rural Development Department.	31.7.2004
69	Two Hundred and Forty Second Report on the action taken by the Government on the recommendations contained in the One Hundred and First Report (Eleventh Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Civil)	31.7.2004

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
	for the years 1989-90, 1990-91 and 1991-92 relating to Animal Husbandry and Fisheries Department.	
70	Two Hundred and Forty Third Report on the further action taken by the Government on the recommendations contained in the One Hundred and Ninety Fifth Report (Tenth Assembly), Two Hundred and Ninety Sixth Report (Eleventh Assembly) and pursued further in the One Hundred and Sixty Eighth Report (Twelfth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1988-89 relating to Revenue Department.	31.7.2004
71	Two Hundred and Forty Fourth Report on the further action taken by the Government on the recommendations contained in the Two Hundred and Fifty Fourth Report (Tenth Assembly), Ninetieth Report (Eleventh Assembly), One Hundred and Seventy Second Report (Eleventh Assembly) and pursued further in the Two Hundred and Eighty Sixth Report (Eleventh Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Civil) for the years 1989-90, 1990-91 and 1991-92 relating to Backward Classes, Most Backward Classes and Minorities Welfare Department.	31.7.2004
72	Two Hundred and Forty Fifth Report of the Committee on Public Accounts on the Reports of Comptroller and Auditor General of India (Civil) for the years 1995-96 and 1996-97 relating to Revenue Department.	31.7.2004

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
73	Two Hundred and Forty Sixth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1994-95 relating to Finance Department.	31.7.2004
74	Two Hundred and Forty Seventh Report of the Committee on Public Accounts on the Reports of Comptroller and Auditor General of India (Civil) for the years 1995-96 and 1996-97 relating to Environment and Forests Department.	22.11.2004
75	Two Hundred and Forty Eighth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1996-97 relating to School Education Department.	22.11.2004
76	Two Hundred and Forty Ninth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Revenue Receipts - Non tax) for the year 1996-97 relating to Environment and Forests Department.	22.11.2004
77	Two Hundred and Fiftieth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the years 1995-96, 1996-97 and 1997-98 relating to Small Industries Department.	22.11.2004
78	Two Hundred and Fifty First Report on the action taken by the Government on the recommendations contained in the Fifty Ninth Report (Twelfth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1996-97 relating to Prohibition and Excise Department.	22.11.2004

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
79	Two Hundred and Fifty Second Report on the further action taken by the Government on the recommendations contained in the Sixteenth Report (Tenth Assembly) and pursued further in the Two Hundred and Fifty Seventh Report (Tenth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1987-88 relating to Revenue Department.	4.2.2005
80	Two Hundred and Fifty Third Report on the further action taken by the Government on the recommendations contained in the Eighth Report (Seventh Assembly), Forty Second Report (Eighth Assembly), Two hundred and Sixty sixth Report (Tenth Assembly) and pursued further in the One Hundred and Fifty Sixth Report (Twelfth Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Civil) for the years 1965-66 and 1969-70 relating to Public Works Department.	4.2.2005
81	Two Hundred and Fifty Fourth Report on the action taken by the Government on the recommendations contained in the Three hundred and Sixteenth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1994-95 relating to Industries Department.	4.2.2005
82	Two Hundred and Fifty Fifth Report on the further action taken by the Government on the recommendations contained in the One hundred and Ninety eighth Report (Tenth Assembly) and pursued further in the One Hundred and Eightieth Report (Eleventh Assembly) of the Committee on	4.2.2005

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
	Public Accounts on the Reports of the Comptroller and Auditor General of India (Revenue Receipts) for the years 1988-89 and 1989-90 relating to Home (Transport) Department.	
83	Two Hundred and Fifty Sixth Report on the further action taken by the Government on the recommendations contained in the Sixth Report (Eleventh Assembly) and pursued further in the One Hundred and Eighty Eighth Report (Eleventh Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Revenue Receipts) for the years 1990-91 and 1991-92 relating to Home Department.	10.3.2005
84	Two Hundred and Fifty Seventh Report on the action taken by the Government on the recommendations contained in the Two hundred and Sixty third Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1995-96 relating to Energy Department.	10.3.2005
85	Two Hundred and Fifty Eighth Report on the further action taken by the Government on the recommendations contained in the Thirty Third Report (Seventh Assembly), One hundred and eleventh Report (Tenth Assembly), Thirty Ninth Report (Eleventh Assembly) and pursued further in the Three Hundred and Twenty first Report (Eleventh Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Civil) for the years 1979-80, 1980-81 and 1981-82 relating to Health and Family Welfare Department.	10.3.2005

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
86	Two Hundred and Fifty Ninth Report on the further action taken by the Government on the recommendations contained in the Two hundred and forty sixth Report (Tenth Assembly) and pursued further in the Eighth Report (Twelfth Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Civil) for the years 1989-90, 1990-91 and 1991-92 relating to Revenue Department.	10.3.2005
87	Two Hundred and Sixtieth Report on the further action taken by the Government on the recommendations contained in the Forty Sixth Report (Eleventh Assembly) and pursued further in the Two Hundred and Ninety Second Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1989-90 relating to Industries Department.	16.3.2005
88	Two Hundred and Sixty First Report on the action taken by the Government on the recommendations contained in the Two hundred and Fifty eighth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1994-95 relating to Tamil Development, Culture and Religious Endowments Department.	16.3.2005
89	Two Hundred and Sixty Second Report on the further action taken by the Government on the recommendations contained in the Two hundred and Sixteenth Report (Tenth Assembly) and pursued further in the Three Hundred and Tenth Report (Eleventh Assembly) of the Committee on	16.3.2005

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
	Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1988-89 relating to Animal Husbandry and Fisheries Department.	
90	Two Hundred and Sixty Third Report on the action taken by the Government on the recommendations contained in the Twelfth Report (Twelfth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1993-94 relating to Small Industries Department.	22.3.2005
91	Two Hundred and Sixty Fourth Report on the action taken by the Government on the recommendations contained in the Three hundred and twenty second Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1993-94 relating to Health and Family Welfare Department.	22.3.2005
92	Two Hundred and Sixty Fifth Report on the further action taken by the Government on the recommendations contained in the Ninety fourth Report (Eleventh Assembly) and pursued further in the Sixty third Report (Twelfth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1988-89 relating to Commercial Taxes (Stamp Duty and Registration) Department.	24.3.2005
93	Two Hundred and Sixty Sixth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1994-95 relating to Public Works Department.	24.3.2005

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
94	Two Hundred and Sixty Seventh Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1995-96 relating to Public Works Department.	24.3.2005
95	Two Hundred and Sixty Eighth Report on the action taken by the Government on the recommendations contained in the One hundred and seventh Report (Twelfth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1996-97 relating to Co-operation, Food and Consumer Protection Department.	30.3.2005
96	Two Hundred and Sixty Ninth Report on the action taken by the Government on the recommendations contained in the Two hundred and sixty ninth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1992-93 relating to Adi Dravidar and Tribal Welfare Department.	30.3.2005
97	Two Hundred and Seventieth Report on the further action taken by the Government on the recommendations contained in the One hundred and third Report (Eleventh Assembly) and pursued further in the One hundred and sixtieth Report (Twelfth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1992-93 relating to Animal Husbandry and Fisheries Department.	30.3.2005

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
98	Two Hundred and Seventy First Report on the action taken by the Government on the recommendations contained in the One hundred and sixty fourth Report (Twelfth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1995-96 relating to Public Department.	30.3.2005
99	Two Hundred and Seventy Second Report on the action taken by the Government on the recommendations contained in the One hundred and sixty fifth Report (Twelfth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1996-97 relating to Public Department.	30.3.2005
100	Two Hundred and Seventy Third Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1996-97 relating to Social Welfare and Nutritious Meal Programme Department.	19.1.2006
101	Two Hundred and Seventy Fourth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1997-98 relating to Social Welfare and Nutritious Meal Programme Department.	19.1.2006
102	Two Hundred and Seventy Fifth Report on the action taken by the Government on the recommendations contained in the One hundred and sixth Report (Twelfth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1995-96 relating to Co-operation, Food and Consumer Protection Department.	19.1.2006

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
103	Two Hundred and Seventy Sixth Report on the action taken by the Government on the recommendations contained in the Two hundred and second Report (Twelfth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1996-97 relating to Handlooms, Handicrafts, Textiles and Khadi Department.	19.1.2006
104	Two Hundred and Seventy Seventh Report on the further action taken by the Government on the recommendations contained in the One hundred and Sixty first Report (Eleventh Assembly) and pursued further in the Forty Ninth Report (Twelfth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1994-95 relating to Small Industries Department.	19.1.2006
105	Two Hundred and Seventy Eighth Report on the action taken by the Government on the recommendations contained in the Seventy second Report (Twelfth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1993-94 relating to Commercial Taxes(Stamp Duty and Registration) Department.	19.1.2006
106	Two Hundred and Seventy Ninth Report on the further action taken by the Government on the recommendations contained in the Sixty third Report (Tenth Assembly) and pursued further in the Forty Seventh Report (Twelfth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1986-87 relating to Public Works Department.	19.1.2006

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
107	Two Hundred and Eightieth Report on the action taken by the Government on the recommendations contained in the Eighty First Report (Twelfth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1993-94 relating to Industries Department.	19.1.2006
108	Two Hundred and Eighty First Report on the action taken by the Government on the recommendations contained in the Third Report (Twelfth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1996-97 relating to Finance and Transport Departments.	19.1.2006
109	Two Hundred and Eighty Second Report on the action taken by the Government on the recommendations contained in the Ninety First Report (Twelfth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1993-94 relating to Tamil Development, Culture and Religious Endowments Department.	19.1.2006
110	Two Hundred and Eighty Third Report on the further action taken by the Government on the recommendations contained in the One hundred and forty first Report (Eleventh Assembly) and pursued further in the Two hundred and ninety fourth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1993-94 relating to Small Industries Department.	19.1.2006

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
111	Two Hundred and Eighty Fourth Report of the Committee on Public Accounts on the Report of Comptroller and Auditor General of India (Civil) for the year 1997-98 relating to Environment and Forests Department.	23.1.2006
112	Two Hundred and Eighty Fifth Report on the further action taken by the Government on the recommendations contained in the Two hundred and second Report (Tenth Assembly) and pursued further in the One hundred and forty sixth Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1988-89 relating to Health and Family Welfare Department.	23.1.2006
113	Two Hundred and Eighty Sixth Report on the action taken by the Government on the recommendations contained in the Two hundred and forty sixth Report (Twelfth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1994-95 relating to Finance Department.	23.1.2006
114	Two Hundred and Eighty Seventh Report on the further action taken by the Government on the recommendations contained in the Two hundred and forty seventh Report (Tenth Assembly) and pursued further in the Two hundred and sixty fourth Report (Eleventh Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Civil) for the years 1986-87, 1987-88 and 1988-89 relating to Industries and Small Industries Departments.	23.1.2006

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
115	Two Hundred and Eighty Eighth Report on the action taken by the Government on the recommendations contained in the One hundred and Seventy sixth Report (Twelfth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1997-98 relating to Commercial Taxes Department.	23.1.2006
116	Two Hundred and Eighty Ninth Report on the action taken by the Government on the recommendations contained in the One hundred and seventy fifth Report (Twelfth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1996-97 relating to Commercial Taxes Department.	23.1.2006
117	Two Hundred and Ninetieth Report on the further action taken by the Government on the recommendations contained in the Sixth Report (Seventh Assembly), Fifty Ninth Report (Eighth Assembly) One hundred and twenty ninth Report (Tenth Assembly), One hundred and thirty eighth Report (Eleventh Assembly) and pursued further in the Two hundred and thirty seventh Report (Eleventh Assembly) of the Committee on Public Accounts on the Reports of the Comptroller and Auditor General of India (Civil) for the years 1974-75 and 1975-76 relating to Revenue Department.	25.1.2006
118	Two Hundred and Ninety First Report on the action taken by the Government on the recommendations contained in the Thirty Eighth Report (Twelfth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor	25.1.2006

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
	General of India (Civil) for the year 1995-96 relating to Labour and Employment Department.	
119	Two Hundred and Ninety Second Report on the action taken by the Government on the recommendations contained in the One hundred and seventeenth Report (Twelfth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1996-97 relating to Labour and Employment Department.	25.1.2006
120	Two Hundred and Ninety Third Report on the further action taken by the Government on the recommendations contained in the One hundred and Eighth Report (Eleventh Assembly) and pursued further in the One hundred and twenty third Report (Twelfth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1992-93 relating to Handlooms, Handicrafts, Textiles and Khadi Department.	25.1.2006
121	Two Hundred and Ninety Fourth Report on the further action taken by the Government on the recommendations contained in the Fifty fifth Report (Eighth Assembly), Sixth Report (Tenth Assembly). One hundred and seventy third Report (Eleventh Assembly) and pursued further in the One hundred and Eighty first Report (Twelfth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1982-83 relating to Home Department.	25.1.2006

Sl. No. (1)	Name of the Report (2)	Date of Presentation (3)
122	Two Hundred and Ninety Fifth Report on the further action taken by the Government on the recommendations contained in the Two hundred and forty third Report (Tenth Assembly) and pursued further in the Two hundred and Eighty Seventh Report (Eleventh Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1986-87 relating to Revenue and Industries Departments.	25.1.2006

123	Two Hundred and Ninety Sixth Report on the further action taken by the Government on the recommendations contained in the Twenty first Report (Twelfth Assembly) and pursued further in the Two hundred and Nineteenth Report (Twelfth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1993-94 relating to Housing and Urban Development Department.	25.1.2006
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2. The Composition of the Committee on Public Accounts during the period under Review are furnished in Section II, Table XXVI (Page No.663)

3. The important recommendations made by the Committee on Public Accounts are furnished in Section II, Table XXVII (Page No.665)

4. During the period under Review, the Committee on Public Accounts of other State Legislatures visited Tamil Nadu and arrangements were made by this Secretariat for reception, boarding, lodging, visits to important places and also for official programmes of the Visiting Committees. The details of the visits of other State Committees during 2001-2006 are as follows:

Date of Visits		No. of days	Name of the Committee
From	To		
16.5.2001	22.5.2001	7	Committee on Public Accounts of Andhra Pradesh Legislative Assembly
2.6.2001	4.6.2001	3	Committee on Public Accounts of Punjab Legislative Assembly
11.10.2001	16.10.2001	6	Committee on Public Accounts of Bihar Legislative Assembly
15.6.2002	17.6.2002	3	Committee on Public Accounts of Gujarat Legislative Assembly
20.10.2002	23.10.2002	4	Committee on Public Accounts of Jharkhand Legislative Assembly
28.10.2002	31.10.2002	4	Committee on Public Accounts of Arunachal Pradesh Legislative Assembly
5.1.2003	7.1.2003	3	Committee on Public Accounts of Delhi Legislative Assembly
11.9.2004	13.9.2004	5	Committee on Public Accounts of Kerala Legislative Assembly
19.9.2004	20.9.2004		
29.9.2004		1	Committee on Public Accounts of Meghalaya Legislative Assembly
23.10.2004	24.10.2004	2	Committee on Public Accounts of Uttar Pradesh Legislative Assembly
25.12.2004	26.12.2004	2	Committee on Public Accounts of Punjab Legislative Assembly
23.1.2005	27.1.2005	5	Committee on Public Accounts of Assam Legislative Assembly
21.4.2005	24.4.2005	4	Committee on Financial and Administrative delay of Uttar Pradesh Legislative Assembly

15.12.2005	23.12.2005	9	Committee on Public Accounts of Rajasthan Legislative Assembly
25.2.2006	2.3.2006	6	Committee on Public Accounts of Maharashtra Legislative Assembly

(3) COMMITTEE ON PUBLIC UNDERTAKINGS

GENERAL - The Committee on Public Undertakings, one of the three Financial Committees of the House was constituted for the first time in Tamil Nadu on 2nd April, 1973.

COMPOSITION - The Committee on Public Undertakings consists of 16 members elected from the Assembly from amongst its members in addition to the Chairman of the Committee on Estimates and the Chairman of the Committee on Public Accounts who shall be members ex-officio.

The Chairman of the Committee is appointed by the Speaker from amongst the members of the Committee.

A Minister is not eligible to become a member of the Committee. If a member after his election to the Committee is appointed as Minister, he ceases to be a member of the Committee from the date of such appointment.

The term of the Committee shall not exceed one year. The quorum for a meeting of the Committee is five including the Chairman or the member presiding.

FUNCTIONS - The Committee has to examine the Reports and Accounts of the Undertakings which have been specifically allotted to it and the Reports of the Comptroller and Auditor General of India on these Undertakings and ascertain whether the affairs are being managed in accordance with sound business principles and prudent commercial practices having regard to autonomy and efficiency in management. The Committee may also consider what economies and improvement in organisational efficiency or administrative reform consistent with the general policy of the undertakings can be effected in them. The Committee shall not examine and investigate any matters

of day-to-day administration and matter of the major Government policy as distinct from business of commercial functions of the Undertakings. In short the function of the Committee is generally to evaluate the performance of Undertakings covering all aspects like implementation of policies, programmes, management and financial working.

PROCEDURE - Under Rule 211 (1) of the Tamil Nadu Legislative Assembly Rules, the Speaker may notify from time to time the names of Public Undertakings which will come under the purview of the Public Undertakings Committee. Accordingly, six statutory Corporations and seventeen Government Companies were referred to the Committee in the first instance.

At present, there are 11 Statutory Corporations, 66 Government Companies and 1 other Company under the purview of the Committee.

The Committee during its term of office invariably selects two or three Undertakings or subjects for a detailed examination. The Committee may, from time to time appoint one or more sub-committees to examine any matter that may be referred to them.

COMMITTEE FOR THE YEAR 2001-03

(A) Constitution, Chairman and Sitzings - The Committee for the year 2001-02 was constituted on the 1st June 2001 and Tmt. P. Vijayalakshmi Palanisamy was appointed as Chairperson of the Committee. The term of the Committee on Public Undertakings (2001-02) was extended upto 31-03-2003 by a motion unanimously adopted in the Assembly on 09-05-2002.

The Committee met for 70 days (34 days at Chennai, 25 days of study tour in Districts and 11 days of study tour in certain other States in India).

(B) Details of Subjects considered by the Committee -

(i) Report (Civil) of the Comptroller and Auditor General of India for the year 1992-93, 1993-94, 1994-95 and 1995-96 [on the paras relating to -1) Housing and Urban Development Department, 2) Municipal Administration and Water Supply Department].

(ii) Report (Commercial) of the Comptroller and Auditor General of India for the year 1992-93 [on the paras relating to Industries Department].

(iii) Report (Commercial) of the Comptroller and Auditor General of India for the year 1993-94 [on the paras relating to 1) Transport, 2) Highways, 3) Environment and Forests Departments].

(iv) Report (Commercial) of the Comptroller and Auditor General of India for the year 1994-95 [on the paras relating to -1) Industries, 2) Small Industries 3) Handlooms, Handicrafts, Textiles & Khadi, 4) Social Welfare and Nutritious Meal Programme Departments].

(v) Report (Commercial) of the Comptroller and Auditor General of India for the year 1995-96 [on the paras relating to - 1) Backward Classes, Most Backward Classes & Minorities Welfare, 2) Highways, 3) Environment and Forests, 4) Transport Departments].

(vi) Report (Commercial) of the Comptroller and Auditor General of India for the year 1996-97 [on the paras relating to Transport Department].

(vii) Report (Commercial) of the Comptroller and Auditor General of India for the year 1998-99 [on the paras relating to 1) Backward Classes, Most Backward Classes & Minorities Welfare, 2) Public (Ex-Servicemen) Departments].

(viii) Audit Report on the Annual Accounts of the Tamil Nadu Housing Board for the years 1985-86 to 1995-96.

(ix) Statement of Action taken / Further action taken by the Government on the earlier Reports of the Committee.

(x) The Committee selected (i) Tamil Nadu Handicrafts Development Corporation and (ii) Tamil Nadu Backward Classes Economic Development Corporation Limited for its review.

In this connection, the Committee visited Madurai, Tirunelveli, Kanniyakumari, Tiruchirappalli, Thanjavur, Villupuram, Salem, Kancheepuram, Coimbatore and Ramanathapuram Districts in connection with the review of the working of the Tamil Nadu Handicrafts Development Corporation and Tamil Nadu Backward Classes Economic Development

Corporation and held discussions with the officials of the concerned Corporations at the respective districts. The Committee could not finalise its review on the working of the above two Corporations due to want of time.

(C) Study tour in other States -

The Committee undertook study tour from 02-01-2003 to 12-01-2003 in certain other States of India viz. Orissa (Bhubaneswar), New Delhi, Uttarpradesh (Agra), Uthanchal (Rishikesh), Rajasthan (Jaipur) and Maharashtra (Mumbai)

(D) Visits of the Committees from Other States

1. Committee on Public Undertakings of Andhra Pradesh Legislative Assembly	4-10-2002 to 12-10-2002.
2. Committee on Public Undertakings of Assam Legislative Assembly	17-11-2002 to 20-11-2002.
3. Committee on Public Undertakings of Jharkhand Legislative Assembly	25-11-2002 to 9-12-2002.
4. Committee on Public Undertakings of Karnataka Legislative Assembly	28-1-2003 to 8-2-2003.
5. Committee on Public Undertakings of Maharashtra Legislative Assembly	16-2-2003 to 25-2-2003.

(E) Details of the Reports Presented

<i>Sl. No.</i>	<i>Name of the Report</i>	<i>Date of Presentation</i>
(1)	(2)	(3)
1.	Report on the Further Action Taken by the Government on the recommendations contained in the 93rd Report of Committee on Public Undertakings (1998-99) on the Audit Report on the Annual Accounts of the Tamil Nadu Water Supply and Drainage Board for the year 1978-79. (1st Report)	14-09-2001

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
2.	Report on the Further Action Taken by the Government on the recommendations contained in the 109th Report of Committee on Public Undertakings (1999-2000) on the Audit Report on the Annual Accounts of the Tamil Nadu Water Supply and Drainage Board for the years 1972-73 to 1977-78. (2nd Report)	14-09-2001
3.	Report on the Further Action Taken by the Government on the recommendations contained in the 123rd Report of Committee on Public Undertakings (1999-2000) on the Audit Report on the Annual Accounts of the Tamil Nadu Water Supply and Drainage Board for the years 1979-80 to 1982-83. (3rd Report)	14-09-2001
4.	Report on the Further Action Taken by the Government on the recommendations contained in the 2nd Report of Committee on Public Undertakings (1996-97) on the paras relating to Backward Classes, Most Backward Classes & Minorities Welfare Department (Tamil Nadu Backward Classes Economic Development Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1985-86. (4th Report)	14-09-2001
5.	Report on the Further Action Taken by the Government on the recommendations contained in the 294th Report of Committee on Public Undertakings (1995-96) on the working of Transport Corporations. (5th Report)	14-09-2001
6.	Report on the Further Action Taken by the Government on the recommendations contained in the 12th Report of Committee on Public	14-09-2001

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
	Undertakings (1996-97) on the paras relating to Co-operation, Food & Consumer Protection Department (Tamil Nadu Civil Supplies Corporation Limited) in the Reports (Commercial) of the Comptroller and Auditor General of India for the years 1984-85 & 1985-86. (6th Report)	
7.	Report on the Action Taken by the Government on the recommendations contained in the 300th Report of Committee on Public Undertakings (1995-96) on the paras relating to Public Department (Tamil Nadu Ex-Servicemen's Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1992-93. (7th Report)	14-03-2002
8.	Report on the Further Action Taken by the Government on the recommendations contained in the 58th Report of Committee on Public Undertakings (1997-98) on the working of Tamil Nadu Industrial Investment Corporation Limited. (8th Report)	14-03-2002
9.	Report on the Further Action Taken by the Government on the recommendations contained in the 287th Report of Committee on Public Undertakings (1995-96) on the paras relating to Co-operation, Food & Consumer Protection Department (Tamil Nadu Civil Supplies Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the years 1986-87, 1988-89 and 1990-91. (9th Report)	14-03-2002
10.	Report on the Further Action Taken by the Government on the recommendations contained in the 92nd Report of Committee on Public	14-03-2002

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
	Undertakings (1998-99) on the Audit Report on the Annual Accounts of the Tamil Nadu Khadi & Village Industries Board for the year 1980-81. (10th Report)	
11.	Report on the Further Action Taken by the Government on the recommendations contained in the 72nd Report of Committee on Public Undertakings (1998-99) on the Audit Report on the Annual Accounts of the Tamil Nadu Slum Clearance Board for the year 1986-87. (11th Report)	05-04-2002
12.	Report on the Further Action Taken by the Government on the recommendations contained in the 106th Report of Committee on Public Undertakings (1999-2000) on the Audit Report on the Annual Accounts of the Tamil Nadu Water Supply and Drainage Board for the year 1989-90. (12th Report)	05-04-2002
13.	Report on the Action Taken by the Government on the recommendations contained in the 15th Report of Committee on Public Undertakings (1996-97) on the Audit Report on the Annual Accounts of the Tamil Nadu Slum Clearance Board for the year 1985-86. (13th Report)	05-04-2002
14.	Report on the Further Action Taken by the Government on the recommendations contained in the 10th Report of Committee on Public Undertakings (1996-97) on the working of Tamil Nadu Khadi and Village Industries Board. (14th Report)	05-04-2002

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
15.	Report on the Action Taken by the Government on the recommendations contained in the 293rd Report of Committee on Public Undertakings (1995-96) on the Audit Report on the Annual Accounts of the Tamil Nadu Water Supply and Drainage Board for the year 1990-91. (15th Report)	05-04-2002
16.	Report on the Further Action Taken by the Government on the recommendations contained in the 19th Report of Committee on Public Undertakings (1996-97) on the paras relating to Energy Department (Tamil Nadu Electricity Board) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1982-83. (16th Report)	19-04-2002
17.	Report on the Further Action Taken by the Government on the recommendations contained in the 21st Report of Committee on Public Undertakings (1996-97) on the paras relating to Energy Department (Tamil Nadu Electricity Board) in the Report (Commercial) of the Comptroller and Auditor General of India for the years 1982-83 and 1983-84. (17th Report)	19-04-2002
18.	Report on the Further Action Taken by the Government on the recommendations contained in the 44th Report of Committee on Public Undertakings (1997-98) on the paras relating to Tamil Nadu Water Supply and Drainage Board in the Report (Civil) of the Comptroller and Auditor General of India for the year 1990-91. (18th Report)	19-04-2002

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
19.	Report on the Further Action Taken by the Government on the recommendations contained in the 24th Report of Committee on Public Undertakings (1996-97) on the paras relating to Co-operation, Food & Consumer Protection Department (Tamil Nadu Civil Supplies Corporation Limited) in the Reports (Commercial) of the Comptroller and Auditor General of India for the years 1982-83 & 1983-84. (19th Report)	23-04-2002
20.	Report on the Action Taken by the Government on the recommendations contained in the 255th Report of Committee on Public Undertakings (1994-95) on the Audit Report on the Annual Accounts of the Chennai Metropolitan Development Authority for the year 1984-85. (20th Report)	23-04-2002
21.	Report on the Further Action Taken by the Government on the recommendations contained in the 26th Report of Committee on Public Undertakings (1996-97) on the paras relating to Energy Department (Tamil Nadu Electricity Board) in the Report (Commercial) of the Comptroller and Auditor General of India for the years 1982-83 & 1983-84. (21st Report)	02-05-2002
22.	Report on the Further Action Taken by the Government on the recommendations contained in the 60th Report of Committee on Public Undertakings (1997-98) on the Audit Report on the Annual Accounts of the Chennai Metropolitan Development Authority for the year 1985-86. (22nd Report)	02-05-2002

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
23.	Report on the Action Taken by the Government on the recommendations contained in the 174th Report of Committee on Public Undertakings (1993-94) on the paras relating to Transport Department (State Express Transport Corporation Limited) (Division-I) (formerly T.T.C.Ltd) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1987-88. (23rd Report)	02-05-2002
24.	Report on the Action Taken by the Government on the recommendations contained in the 133rd Report of Committee on Public Undertakings (1992-93) on the paras relating to Industries Department (Tamil Nadu Magnesites Limited) Small Industries Department (Southern Brick Works Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1984-85. (24th Report)	02-05-2002
25.	Report on the Further Action Taken by the Government on the recommendations contained in the 192nd Report of Committee on Public Undertakings (1993-94) on the paras relating to Municipal Administration and Water Supply Department (Tamil Nadu Water Supply & Drainage Board) in the Report (Civil) of the Comptroller and Auditor General of India for the years 1978-79 & 1979-80. (25th Report)	02-05-2002
26.	Report on the Further Action Taken by the Government on the recommendations contained in the 52nd Report of Committee on Public Undertakings (1997-98) on the paras relating to Municipal Administration and Water Supply	02-05-2002

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
	Department (Tamil Nadu Water Supply & Drainage Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1980-81. (26th Report)	
27.	Report on the paragraphs relating to Housing and Urban Development Department (Tamil Nadu Slum Clearance Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1992-93. (27th Report)	03-05-2002
28.	Report on the paragraphs relating to Housing and Urban Development Department (Tamil Nadu Slum Clearance Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1993-94. (28th Report)	03-05-2002
29.	Report on the paragraphs relating to Housing and Urban Development Department (Tamil Nadu Slum Clearance Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1995-96. (29th Report)	03-05-2002
30.	Report on the Further Action Taken by the Government on the recommendations contained in the 117th Report of Committee on Public Undertakings (1999-2000) on the Audit Report on the Annual Accounts of the Tamil Nadu Electricity Board for the years 1984-85, 1985-86, 1986-87 & 1987-88. (30th Report)	06-05-2002
31.	Report on the Action Taken by the Government on the recommendations contained in the 16th Report of Committee on Public Undertakings (1991-92) on the paras relating to Arrears in Finalisation of Annual Accounts and Loss made by Public	06-05-2002

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
	Undertakings in the Report (Commercial) of Comptroller and Auditor General of India for the year 1987-88. (31st Report)	
32.	Report on the Further Action Taken by the Government on the recommendations contained in the 146th Report of Committee on Public Undertakings (2000-01) on the paragraphs relating to Animal Husbandry and Fisheries Department (Tamil Nadu Poultry Development Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1978-79. (32nd Report)	06-05-2002
33.	Report on the Action Taken by the Government on the recommendations contained in the 132nd Report of Committee on Public Undertakings (1999-2000) on the Audit Report on the Annual Accounts of the Tamil Nadu Water Supply and Drainage Board for the years from 1983-84 to 1988-89. (33rd Report)	06-05-2002
34.	Report on the Action Taken by the Government on the recommendations contained in the 185th Report of Committee on Public Undertakings (1993-94) on the paras relating to Small Industries Department (Tamil Nadu Leather Development Corporation Limited & Tamil Nadu Small Industries Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1989-90. (34th Report)	06-05-2002
35.	Report on the Further Action Taken by the Government on the recommendations contained in the 158th Report of the Committee on Public Undertakings (1993-94) on the paras relating to	06-05-2002

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
	Housing and Urban Development Department (Tamil Nadu Slum Clearance Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1986-87. (35th Report)	
36.	Report on the Action Taken by the Government on the recommendations contained in the 136th Report of Committee on Public Undertakings (1992-93) on the paras relating to Agriculture Department (Tamil Nadu Agro Industries Development Corporation Limited & Tamil Nadu Sugarcane Farm Corporation Limited) in the Reports (Commercial) of the Comptroller and Auditor General of India for the years 1986-87 & 1990-91. (36th Report)	07-05-2002
37.	Report on the Further Action Taken by the Government on the recommendations contained in the 40th Report of Committee on Public Undertakings (1997-98) on the paras relating to Energy Department (Tamil Nadu Electricity Board) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1990-91. (37th Report)	07-05-2002
38.	Report on the Further Action Taken by the Government on the recommendations contained in the 75th Report of Committee on Public Undertakings (1998-99) on the paras relating to Co-operation, Food and Consumer Protection Department (Tamil Nadu Civil Supplies Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1991-92. (38th Report)	07-05-2002

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
39.	Report on the Action Taken by the Government on the recommendations contained in the 110th Report of Committee on Public Undertakings (1999-2000) on the paras relating to Labour and Employment Department (Overseas Manpower Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1992-93. (39th Report)	07-05-2002
40.	Report on the Further Action Taken by the Government on the recommendations contained in the 14th Report of Committee on Public Undertakings (1996-97) on the paras relating to Energy Department (Tamil Nadu Electricity Board) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1988-89. (40th Report)	07-05-2002
41.	Report on the Further Action Taken by the Government on the recommendations contained in the 37th Report of Committee on Public Undertakings (1997-98) on the paras relating to Industries Department (Tamil Nadu Magnesium & Marine Chemicals Limited & Southern Structural Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1990-91. (41st Report)	07-05-2002
42.	Report on the Further Action Taken by the Government on the recommendations contained in the 42nd Report of Committee on Public Undertakings (1997-98) on the paras relating to Industries Department (Tamil Nadu Newsprint and Papers Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1987-88. (42nd Report)	07-05-2002

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
43.	Report on the Paragraphs relating to Municipal Administration and Water Supply Department (Chennai Metropolitan Water Supply and Sewerage Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1993-94. (43rd Report)	08-05-2002
44.	Report on the Paragraphs relating to Municipal Administration and Water Supply Department (Chennai Metropolitan Water Supply and Sewerage Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1994-95. (44th Report)	08-05-2002
45.	Report on the Paragraphs relating to Transport Department (Tamil Nadu State Transport Corporation (Kumbakonam Division-II) Limited (Formerly Dheeran Chinnamalai Transport Corporation) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1993-94. (45th Report)	08-05-2002
46.	Report on the Paragraphs relating to Municipal Administration and Water Supply Department (Tamil Nadu Water Supply and Drainage Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1994-95. (46th Report)	08-05-2002
47.	Report on the Paragraphs relating to Highways Department (Poompuhar Shipping Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1993-94. (47th Report)	08-05-2002

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
48.	Report on the Paragraphs relating to Transport Department (Tamil Nadu Transport Development Finance Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1993-94. (48th Report)	08-05-2002
49.	Report on the Paragraphs relating to Housing & Urban Development Department (Tamil Nadu Housing Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1992-93. (49th Report)	08-05-2002
50.	Report on the Paragraphs relating to Industries Department (Tamil Nadu Steels Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1994-95. (50th Report)	08-05-2002
51.	Report on the Paragraphs relating to Housing & Urban Development Department (Tamil Nadu Housing Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1994-95. (51st Report)	09-05-2002
52.	Report on the Paragraphs relating to Municipal Administration and Water Supply Department (Tamil Nadu Water Supply and Drainage Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1995-96. (52nd Report)	09-05-2002
53.	Report on the Paragraphs relating to Housing & Urban Development Department (Tamil Nadu Housing Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1995-96. (53rd Report)	09-05-2002

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
54.	Report on the Paragraphs relating to Housing and Urban Development Department (Tamil Nadu Housing Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1993-94. (54th Report)	09-05-2002
55.	Report on the Paragraphs relating to Municipal Administration and Water Supply Department (Tamil Nadu Water Supply and Drainage Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1993-94. (55th Report)	09-05-2002
56.	Report on the Paragraphs relating to Municipal Administration and Water Supply Department (Tamil Nadu Water Supply and Drainage Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1992-93. (56th Report)	09-05-2002
57.	Report on the Further Action Taken by the Government on the recommendations contained in the 163rd Report of Committee on Public Undertakings (1993-94) on the paras relating to Industries Department (Tamil Nadu Cement Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1981-82. (57th Report)	09-05-2002
58.	Report on the Action Taken by the Government on the recommendations contained in the 95th Report of Committee on Public Undertakings (1999-2000) on the paras relating to Commercial Taxes Department (Chit Corporation of Tamil Nadu Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1993-94. (58th Report)	29-10-2002

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
59.	Report on the Further Action Taken by the Government on the recommendations contained in the 53rd Report of Committee on Public Undertakings (1997-98) on the paras relating to Energy Department (Tamil Nadu Electricity Board) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1987-88. (59th Report)	29-10-2002
60.	Report on the Action Taken by the Government on the recommendations contained in the 199th Report of Committee on Public Undertakings (1993-94) on the paras relating to Municipal Administration and Water Supply Department (Tamil Nadu Water Supply and Drainage Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1987-88. (60th Report)	30-10-2002
61.	Report on the Further Action Taken by the Government on the recommendations contained in the 149th Report of Committee on Public Undertakings (2000-2001) on the working of Tamil Nadu Agro Industries Development Corporation Limited. (61st Report)	30-10-2002
62.	Report on the Further Action Taken by the Government on the recommendations contained in the 73rd Report of Committee on Public Undertakings (1998-99) on the paras relating to Handlooms, Handicrafts, Textiles and Khadi Department (Tamil Nadu Textile Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1991-92. (62nd Report)	30-10-2002

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
63.	Report on the Action Taken by the Government on the recommendations contained in the 250th Report of Committee on Public Undertakings (1994-95) on the working of Thiruvalluvar Transport Corporation. (63rd Report)	31-10-2002
64.	Report on the Further Action Taken by the Government on the recommendations contained in the 6th Report of Committee on Public Undertakings (1991-92) on the Audit Report on the Annual Accounts of the Tamil Nadu Housing Board for the years 1982-83 to 1984-85. (64th Report)	31-10-2002
65.	Report on the Action Taken by the Government on the recommendations contained in the 252nd Report of Committee on Public Undertakings (1994-95) on the working of Tamil Nadu Housing Board. (65th Report)	31-10-2002
66.	Report on the Further Action Taken by the Government on the recommendations contained in the 195th Report of Committee on Public Undertakings (1993-94) on the paras relating to Municipal Administration and Water Supply Department (Tamil Nadu Water Supply and Drainage Board) in the Reports (Civil) of the Comptroller and Auditor General of India for the years 1976-77 and 1977-78 (66th Report)	31-10-2002
67.	Report on the Further Action Taken by the Government on the recommendations contained in the 281st Report of Committee on Public Undertakings (1995-96) on the Audit Report on the Annual Accounts of the Tamil Nadu Slum Clearance Board for the year 1986-87. (67th Report)	31-10-2002

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
68.	Report on the Action Taken by the Government on the recommendations contained in the 298th Report of Committee on Public Undertakings (1995-96) on the paras relating to Housing & Urban Development Department (Tamil Nadu Housing Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1991-92. (68th Report)	31-10-2002
69.	Report on the Further Action Taken by the Government on the recommendations contained in the 48th Report of Committee on Public Undertakings (1997-98) on the paras relating to Co-operation, Food & Consumer Protection Department (Tamil Nadu Warehousing Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1990-91. (69th Report)	31-10-2002
70.	Report on the Further Action Taken by the Government on the recommendations contained in the 28th Report of Committee on Public Undertakings (1996-97) on the paras relating to Energy Department (Tamil Nadu Electricity Board) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1991-92. (70th Report)	29-01-2003
71.	Report on the Further Action Taken by the Government on the recommendations contained in the 2nd Report of Committee on Public Undertakings (2001-2002) on the Audit Report on the Annual Accounts of the Tamil Nadu Water Supply and Drainage Board for the years from 1972-73 to 1977-78. (71st Report)	29-01-2003

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
72.	Report on the Further Action Taken by the Government on the recommendations contained in the 276th Report of Committee on Public Undertakings (1995-96) on the Audit Report on the Annual Accounts of the Tamil Nadu Housing Board for the years 1976-77 to 1981-82. (72nd Report)	29-01-2003
73.	Report on the Further Action Taken by the Government on the recommendations contained in the 3rd Report of Committee on Public Undertakings (2001-2002) on the Audit Report on the Annual Accounts of the Tamil Nadu Water Supply and Drainage Board for the years from 1979-80 to 1982-83. (73rd Report)	31-01-2003
74.	Report on the Further Action Taken by the Government on the recommendations contained in the 215th Report of Committee on Public Undertakings (1993-94) on the paras relating to Housing & Urban Development Department (Chennai Metropolitan Development Authority) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1985-86. (74th Report)	31-01-2003
75.	Report on the Further Action Taken by the Government on the recommendations contained in the 113th Report of Committee on Public Undertakings (1999-2000) on the paras relating to Handlooms, Handicrafts, Textiles and Khadi Department (Tamil Nadu Handloom Development Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1984-85. (75th Report)	31-01-2003

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
76.	Report on the Further Action Taken by the Government on the recommendations contained in the 122nd Report of Committee on Public Undertakings (1999-2000) on the paras relating to Handlooms, Handicrafts, Textiles and Khadi Department (Tamil Nadu Zari Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1992-93. (76th Report)	31-01-2003
77.	Report on the paragraphs relating to Backward Classes, Most Backward Classes & Minorities Welfare Department (Tamil Nadu Backward Classes Economic Development Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1995-96. (77th Report)	31-01-2003
78.	Report on the Further Action Taken by the Government on the recommendations contained in the 127th Report of Committee on Public Undertakings (1999-2000) on the paras relating to Industries Department (Tamil Nadu Cements Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1986-87. (78th Report)	31-01-2003
79.	Report on the Further Action Taken by the Government on the recommendations contained in the 128th Report of Committee on Public Undertakings (1999-2000) on the paras relating to Industries Department (Tamil Nadu Minerals Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the years 1986-87 and 1988-89. (79th Report)	31-01-2003

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
80.	Report on the paragraphs relating to Small Industries Department (Tamil Nadu Small Industries Development Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1994-95. (80th Report)	31-01-2003
81.	Report on the paragraphs relating to Industries Department (State Industries Promotion Corporation of Tamil Nadu Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1994-95. (81st Report)	31-01-2003
82.	Report on the Further Action Taken by the Government on the recommendations contained in the 61st Report of Committee on Public Undertakings (1997-98) on the working of Tamil Nadu Sugar Corporation Limited (82nd Report)	31-01-2003
83.	Report on the Further Action Taken by the Government on the recommendations contained in the 105th Report of Committee on Public Undertakings (1999-2000) on the paragraphs relating to Industries Department (Tamil Nadu Salt Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1986-87. (83rd Report)	31-01-2003
84.	Report on the paragraphs relating to Handlooms, Handicrafts, Textiles and Khadi Department (Tamil Nadu Textile Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1994-95. (84th Report)	31-01-2003

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
85.	Report on the Paragraphs relating to Highways Department (Tamil Nadu State Construction Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1995-96. (85th Report)	31-01-2003
86.	Report on the Paragraph relating to Environment and Forests Department (Tamil Nadu Tea Plantation Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1995-96. (86th Report)	31-01-2003
87.	Report on the Action taken by the Government on the recommendations contained in the 97th Report of Committee on Public Undertakings (1999-2000) on the paras relating to Backward Classes, Most Backward Classes and Minorities Welfare Department (Tamil Nadu Backward Classes Economic Development Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1993-94 (87th Report)	31-01-2003
88.	Report on the Further Action Taken by the Government on the recommendations contained in the 301st Report of Committee on Public Undertakings (1995-96) on the paras relating to Housing & Urban Development Department (Tamil Nadu Housing Board) in the Report (Civil) of the Comptroller and Auditor General of India for the years 1974-75 and 1975-76. (88th Report)	31-01-2003
89.	Report on the Further Action Taken by the Government on the recommendations contained in the 46th Report of Committee on Public	03-04-2003

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
	Undertakings (1997-98) on the paras relating to Transport Department (Cholan Roadways Corporation Limited - Now Tamil Nadu State Transport Corporation Limited, Kumbakonam Division-I) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1983-84. (89th Report)	
90.	Report on the Further Action Taken by the Government on the recommendations contained in the 69th Report of Committee on Public Undertakings (1998-99) on the paras relating to Municipal Administration and Water Supply Department (Tamil Nadu Water Supply and Drainage Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1972-73. (90th Report)	03-04-2003
91.	Report on the Further Action Taken by the Government on the recommendations contained in the 82nd Report of Committee on Public Undertakings (1998-99) on the paras relating to Municipal Administration and Water Supply Department (Tamil Nadu Water Supply and Drainage Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1984-85. (91st Report)	03-04-2003
92.	Report on the Action Taken by the Government on the recommendations contained in the 39th Report of Committee on Public Undertakings (1997-98) on the paras relating to Transport Department (State Transport Corporation) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1991-92. (92nd Report)	07-04-2003

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
93.	Report on the Further Action Taken by the Government on the recommendations contained in the 136th Report of Committee on Public Undertakings (2000-01) on the paras relating to Municipal Administration and Water Supply Department (Tamil Nadu Water Supply and Drainage Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1988-89. (93rd Report)	07-04-2003
94.	Report on the Action Taken by the Government on the recommendations contained in the 249th Report of Committee on Public Undertakings (1994-95) on the working of Cholan Roadways Corporation Limited (94th Report)	07-04-2003
95.	Report on the Further Action Taken by the Government on the recommendations contained in the 125th Report of Committee on Public Undertakings (1999-2000) on the paras relating to Municipal Administration and Water Supply Department (Tamil Nadu Water Supply and Drainage Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1971-72. (95th Report)	07-04-2003
96.	Report on the Further Action Taken by the Government on the recommendations contained in the 137th Report of Committee on Public Undertakings (2000-01) on the paras relating to Housing & Urban Development Department (Tamil Nadu Slum Clearance Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1982-83. (96th Report)	07-04-2003

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
97.	Report on the Further Action Taken by the Government on the recommendations contained in the 54th Report of Committee on Public Undertakings (1997-98) on the working of Tamil Nadu Co-operative Milk Producer's Federation Limited (97th Report)	07-04-2003
98.	Report on the Further Action Taken by the Government on the recommendations contained in the 17th Report of Committee on Public Undertakings (1996-97) on the working of Tamil Nadu Electricity Board and Tamil Nadu Energy Development Agency-Generation and Non-Conventional Sources of Energy. (98th Report)	07-04-2003
99.	Report on the Further Action Taken by the Government on the recommendations contained in the 118th Report of Committee on Public Undertakings (1999-2000) on the paras relating to Municipal Administration and Water Supply Department (Tamil Nadu Water Supply and Drainage Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1986-87. (99th Report)	23-04-2003
100.	Report on the Further Action Taken by the Government on the recommendations contained in the 18th Report of Committee on Public Undertakings (2001-02) on the paras relating to Municipal Administration and Water Supply Department (Tamil Nadu Water Supply and Drainage Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1990-91. (100th Report)	23-04-2003

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
101.	Report on the Further Action Taken by the Government on the recommendations contained in the 23rd Report of Committee on Public Undertakings (1996-97) on the paras relating to Small Industries Department (State Engineering and Services Company of Tamil Nadu Limited and TANSI) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1991-92. (101st Report)	23-04-2003
102.	Report on the Further Action Taken by the Government on the recommendations contained in the 131st Report of Committee on Public Undertakings (1999-2000) on the paras relating to Municipal Administration and Water Supply Department, Public Works Department and Finance Department (Tamil Nadu Water Supply and Drainage Board - Veeranam and other Water Supply Schemes) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1973-74. (102nd Report)	23-04-2003
103.	Report on the Action Taken by the Government on the recommendations contained in the 91st Report of Committee on Public Undertakings (1998-99) on the paras relating to Municipal Administration and Water Supply Department (Tamil Nadu Water Supply and Drainage Board) in the Report (Civil) of the Comptroller and Auditor General of India for the years 1982-83 and 1983-84. (103rd Report)	23-04-2003
104.	Report on the Further Action Taken by the Government on the recommendations contained in the 282nd Report of Committee on Public Undertakings (1995-96) on the paras relating to	23-04-2003

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
	Small Industries Department (Tamil Nadu Small Industries Development Corporation) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1987-88. (104th Report)	
105.	Report on the Further Action Taken by the Government on the recommendations contained in the 79th Report of Committee on Public Undertakings (1998-99) on the paras relating to Municipal Administration and Water Supply Department (Tamil Nadu Water Supply and Drainage Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1985-86. (105th Report)	29-04-2003
106.	Report on the Further Action Taken by the Government on the recommendations contained in the 286th Report of Committee on Public Undertakings (1995-96) on the paras relating to Rural Development and Agriculture Department in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1986-87. (106th Report)	29-04-2003
107.	Report on the Action Taken by the Government on the recommendations contained in the 70th Report of Committee on Public Undertakings (1998-99) on the paras relating to Municipal Administration and Water Supply Department (Tamil Nadu Water Supply and Drainage Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1991-92. (107th Report)	29-04-2003

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
108.	Report on the Further Action Taken by the Government on the recommendations contained in the 14th Report of Committee on Public Undertakings (2001-03) on the working of Tamil Nadu Khadi and Village Industries Board. (108th Report)	29-04-2003
109.	Report on the Audit Report on the Annual Accounts of the Tamil Nadu Housing Board for the year 1985-86. (109th Report)	29-04-2003
110.	Report on the Audit Report on the Annual Accounts of the Tamil Nadu Housing Board for the year 1986-87. (110th Report)	29-04-2003
111.	Report on the Audit Report on the Annual Accounts of the Tamil Nadu Housing Board for the year 1987-88. (111th Report)	29-04-2003
112.	Report on the Audit Report on the Annual Accounts of the Tamil Nadu Housing Board for the year 1988-89. (112th Report)	29-04-2003
113.	Report on the Audit Report on the Annual Accounts of the Tamil Nadu Housing Board for the year 1989-90. (113th Report)	29-04-2003
114.	Report on the Audit Report on the Annual Accounts of the Tamil Nadu Housing Board for the years 1990-91 and 1991-92. (114th Report)	30-04-2003
115.	Report on the Audit Report on the Annual Accounts of the Tamil Nadu Housing Board for the years 1992-93 and 1993-94. (115th Report)	30-04-2003

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
116.	Report on the Audit Report on the Annual Accounts of the Tamil Nadu Housing Board for the year 1994-95. (116th Report)	30-04-2003
117.	Report on the Audit Report on the Annual Accounts of the Tamil Nadu Housing Board for the year 1995-96. (117th Report)	30-04-2003
118.	Report on the Paras relating to Environment and Forests Department (Tamil Nadu Tea Plantation Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1993-94. (118th Report)	30-04-2003
119.	Report on the Paras relating to Social Welfare and Nutritious Meal Programme Department (Tamil Nadu Corporation for Development of Women Limited) in the Report (Commercial) of Comptroller and Auditor General of India for the year 1994-95. (119th Report)	30-04-2003
120.	Report on the paras relating to Backward Classes, Most Backward Classes and Minorities Welfare Department (Tamil Nadu Backward Classes Economic Development Corporation Limited) in the Report (Commercial) of Comptroller and Auditor General of India for the year 1998-99. (120th Report)	30-04-2003
121.	Report on the Paras relating to Industries Department (Tamil Nadu Industrial Development Corporation) in the Report (Commercial) of Comptroller and Auditor General of India for the year 1992-93. (121st Report)	30-04-2003

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
122.	Report on the Paras relating to Industries Department (Tamil Nadu Steels Limited) in the Report (Commercial) of Comptroller and Auditor General of India for the year 1992-93. (122nd Report)	30-04-2003
123.	Report on the Paras relating to Industries Department (Southern Structurals Limited) in the Report (Commercial) of Comptroller and Auditor General of India for the year 1992-93. (123rd Report)	30-04-2003
124.	Report on the Paras relating to Industries Department (Tamil Nadu Minerals Limited) in the Report (Commercial) of Comptroller and Auditor General of India for the year 1992-93. (124th Report)	30-04-2003
125.	Report on the Paras relating to Industries Department (Tamil Nadu Magnesite Limited) in the Report (Commercial) of Comptroller and Auditor General of India for the year 1992-93. (125th Report)	30-04-2003
126.	Report on the Paras relating to Industries Department (Tamil Nadu Industrial Explosives Limited) in the Report (Commercial) of Comptroller and Auditor General of India for the year 1992-93. (126th Report)	30-04-2003
127.	Report on the Paras relating to Highways Department (Tamil Nadu State Construction Limited) in the Report (Commercial) of Comptroller and Auditor General of India for the year 1993-94. (127th Report)	30-04-2003

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
128.	Report on the Paras relating to Industries Department (Tamil Nadu Magnesites Limited) in the Report (Commercial) of Comptroller and Auditor General of India for the year 1994-95. (128th Report)	30-04-2003
129.	Report on the Paras relating to Public (Ex-Servicemen) Department (Tamil Nadu Ex-Servicemen Corporation) in the Report (Commercial) of Comptroller and Auditor General of India for the year 1998-99. (129th Report)	30-04-2003
130.	Report on the Paras relating to Transport Department (State Transport Undertakings) in the Report (Commercial) of Comptroller and Auditor General of India for the year 1995-96. (130th Report)	30-04-2003
131.	Report on the Paras relating to Transport Department (State Transport Undertakings) in the Report (Commercial) of Comptroller and Auditor General of India for the year 1996-97. (131st Report)	30-04-2003

COMMITTEE FOR THE YEAR 2003-06

(A) Constitution, Chairman and Sitzings - The Committee for the year 2003-04 was constituted on the 21st May 2003 and Dr.M. Thambi Durai was appointed as Chairman of the Committee. The term of the Committee on Public Undertakings (2003-04) was extended upto 31-03-2005 and again upto 31-03-2006 by a motion unanimously adopted in the Assembly on 30-07-2004 and 12-04-2005 respectively.

The Committee met for 59 days [32 days at Chennai, 15 days Study tour in the districts and 12 days Study tour in certain other States of India].

(B) Details of Subjects considered by the Committee -

(i) Report [Civil] of the Comptroller & Auditor General of India for the year 1995-96 on the paras relating to Environment & Forests Department [Tamil Nadu Pollution Control Board].

(ii) Report [Civil] of the Comptroller & Auditor General of India for the year 1996-97 on the paras relating to Municipal Administration & Water Supply Department [Chennai Metropolitan Water Supply and Sewerage Board].

(iii) Report [Civil] of the Comptroller & Auditor General of India for the year 1997-98 on the paras relating to Municipal Administration & Water Supply Department [Chennai Metropolitan Water Supply and Sewerage Board] and [Tamil Nadu Water Supply and Drainage Board] and Housing & Urban Development Department [Tamil Nadu Housing Board].

(iv) Report [Civil] of the Comptroller & Auditor General of India for the year 1998-99 on the paras relating to Municipal Administration & Water Supply Department. [Tamil Nadu Water Supply and Drainage Board].

(v) Report [Civil] of the Comptroller & Auditor General of India for the year 1999-2000 on the paras relating to Housing & Urban Development Department [Chennai Metropolitan Development Authority] and Municipal Administration & Water Supply Department [Chennai Metropolitan Water Supply and Sewerage Board]

(vi) Report [Commercial] of the Comptroller & Auditor General of India for the year 1995-96 on the paras relating to Industries Department [Tamil Nadu Steels, Tamil Nadu Minerals Limited, Perambalur Sugars, Tamil Nadu Cements Corporation Limited] and Labour & Employment Department [Overseas Manpower Corporation]

(vii) Report [Commercial] of the Comptroller & Auditor General of India for the year 1996-97 on the paras relating to Industries Department [Tamil Nadu Steels, Tamil Nadu Industrial Investment Corporation, State Industries Promotion Corporation of Tamil Nadu Limited, Tamil Nadu Industrial Development Corporation, Tamil Nadu Cements Corporation Limited], Animal Husbandry & Fisheries Department [Tamil Nadu Fisheries Development Corporation] and Environment & Forests Department [Arasu Rubber Corporation Limited].

(viii) Audit Report on the Annual Accounts of the following Corporations.

1) Tamil Nadu Water Supply and Drainage Board - 1997-98 & 1998-99

2) Tamil Nadu Maritime Board - 1997-98 to 2002-03

(ix) Statement of Action taken / Further action taken by the Government on the earlier Reports of the Committee.

(x) The Committee has not selected any Corporation for its review during the period.

(xi) In this connection, the Committee visited Madurai, Sivagangai, Rameswaram, Coimbatore, The Nilgiris, Kanniyakumari, Tiruchy, Karur, Perambalur, Dindigul and Krishnagiri Districts to have an on the spot study on the functioning of Tamil Nadu Water Supply and Drainage Board and held discussions with the officials of the Corporation.

(C) Study Tour in Other States -

The Committee undertook study Tour from 28-8-2005 to 8-9-2005 in certain other States of India viz., Chandigarh and Amritsar (Punjab) Simla (Himachal Pradesh) New Delhi, Varanasi and Agra (Uttar Pradesh).

(D) Visits of Committees from Other States

1. Committee on Public Undertakings of Meghalaya Legislative Assembly	29-8-2003 to 2-9-2003.
2. Committee on Public Undertakings of Himachal Pradesh Legislative Assembly	20-1-2004 to 3-2-2004.
3. Sub Committee of Joint Committee on Public Undertakings of Uttar Pradesh Legislative Assembly	3-9-2004 to 13-9-2004.
4. Committee on Public Undertakings of Madhya Pradesh Legislative Assembly	2-9-2005 and 3-9-2005.
5. Committee on Public Undertakings of Assam Legislative Assembly	24-10-2005 and 25-10-2005.
6. Committee on Public Undertakings of Jharkhand Legislative Assembly	27-11-2005 to 30-11-2005.
7. Chairman of the Committee on Public Undertakings of Jharkhand Legislative Assembly	10-1-2006 and 11-1-2006.
8. Committee on Public Undertakings of Haryana Legislative Assembly	7-2-2006 to 13-2-2006.

(E) Details of the Reports Presented

<i>Sl. No.</i>	<i>Name of the Report</i>	<i>Date of Presentation</i>
(1)	(2)	(3)
1.	Report on the Audit Report on the Annual Accounts of the Tamil Nadu Maritime Board for the years 1997-98 and 1998-99. (132nd Report)	04-11-2003
2.	Report on the Paras relating to Housing and Urban Development Department (Chennai Metropolitan Development Authority) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1999-2000. (133rd Report)	04-11-2003

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
3.	Report on the Paras relating to Housing and Urban Development Department (Tamil Nadu Housing Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1997-98. (134th Report)	04-11-2003
4.	Report on the Action Taken by the Government on the recommendations contained in the 44th Report of Committee on Public Undertakings (2001-02) on the paras relating to Municipal Administration and Water Supply Department (Chennai Metropolitan Water Supply and Sewerage Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1994-95. (135th Report)	09-02-2004
5.	Report on the Action Taken by the Government on the recommendations contained in the 46th Report of Committee on Public Undertakings (2001-02) on the paras relating to Municipal Administration and Water Supply Department (Tamil Nadu Water Supply and Drainage Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1994-95. (136th Report)	09-02-2004
6.	Report on the Action Taken by the Government on the recommendations contained in the 52nd Report of Committee on Public Undertakings (2001-02) on the paras relating to Municipal Administration and Water Supply Department (Tamil Nadu Water Supply and Drainage Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1995-96. (137th Report)	09-02-2004

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
7.	Report on the Action Taken by the Government on the recommendations contained in the 43rd Report of Committee on Public Undertakings (2001-02) on the paras relating to Municipal Administration and Water Supply Department (Chennai Metropolitan Water Supply and Sewerage Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1993-94. (138th Report)	09-02-2004
8.	Report on the Further Action Taken by the Government on the recommendations contained in the 15th Report of Committee on Public Undertakings (2001-02) on the Audit Report on the Annual Accounts of the Tamil Nadu Water Supply and Drainage Board for the year 1990-91. (139th Report)	09-02-2004
9.	Report on the Further Action Taken by the Government on the recommendations contained in the 17th Report of Committee on Public Undertakings (2001-02) on the paras relating to Energy Department (Tamil Nadu Electricity Board) in the Report (Commercial) of the Comptroller and Auditor General of India for the years 1982-83 & 1983-84. (140th Report)	09-02-2004
10.	Report on the Further Action Taken by the Government on the recommendations contained in the 129th Report of Committee on Public Undertakings (1999-2000) on the working of the Tamil Nadu Tea Plantation Corporation Limited (141st Report)	09-02-2004

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
11.	Report on the Paras relating to Industries Department (Tamil Nadu Steels Limited) in the Report (Commercial) of Comptroller and Auditor General of India for the year 1995-96. (142nd Report)	13-02-2004
12.	Report on the Further Action Taken by the Government on the recommendations contained in the 121st Report of Committee on Public Undertakings (1999-2000) on the paras relating to Industries Department (Tamil Nadu Sugar Corporation Limited & Perambalur Sugar Mills Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1990-91. (143rd Report)	13-02-2004
13.	Report on the Further Action Taken by the Government on the recommendations contained in the 56th Report of Committee on Public Undertakings (1997-98) on the paras relating to Animal Husbandry and Fisheries Department (Tamil Nadu Poultry Development Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1987-88. (144th Report)	29-07-2004
14.	Report on the Action Taken by the Government on the recommendations contained in the 115th Report of Committee on Public Undertakings (1999-2000) on the paras relating to Transport Department (Tamil Nadu State Transport Corporation (Kumbakonam Division-I) (Formerly Cholan Roadways Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1992-93. (145th Report)	29-07-2004

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
15.	Report on the Action Taken by the Government on the recommendations contained in the 96th Report of Committee on Public Undertakings (1999-2000) on the paras relating to Prohibition & Excise Department (Tamil Nadu State Marketing Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1993-94. (146th Report)	29-07-2004
16.	Report on the Action Taken by the Government on the recommendations contained in the 112th Report of Committee on Public Undertakings (1999-2000) on the paras relating to Environment and Forests Department (Tamil Nadu Tea Plantation Corporation Limited, Tamil Nadu Forest Plantation Corporation Limited and Arasu Rubber Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1992-93. (147th Report)	29-07-2004
17.	Report on the paragraphs relating to Municipal Administration and Water Supply Department (Chennai Metropolitan Water Supply and Sewerage Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1996-97. (148th Report)	29-07-2004
18.	Report on the paragraphs relating to Municipal Administration and Water Supply Department (Chennai Metropolitan Water Supply and Sewerage Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1997-98. (149th Report)	29-07-2004

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
19.	Report on the paragraphs relating to Municipal Administration and Water Supply Department (Tamil Nadu Water Supply and Drainage Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1997-98. (150th Report)	29-07-2004
20.	Report on the paragraphs relating to Municipal Administration and Water Supply Department (Tamil Nadu Water Supply and Drainage Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1998-99. (151st Report)	29-07-2004
21.	Report on the paragraphs relating to Municipal Administration and Water Supply Department (Chennai Metropolitan Water Supply and Sewerage Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1999-2000. (152nd Report)	29-07-2004
22.	Report on the Audit Reports on the Annual Accounts of the Tamil Nadu Water Supply and Drainage Board for the years 1997-98 and 1998-99. (153rd Report)	31-07-2004
23.	Report on the Paragraphs relating to Industries Department (Tamil Nadu Minerals Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1995-96. (154th Report)	31-07-2004
24.	Report on the Paragraphs relating to Industries Department (Perambalur Sugar Mills Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1995-96. (155th Report)	31-07-2004

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
25.	Report on the Paragraphs relating to Industries Department (Tamil Nadu Cements Corporation Limited) in the Reports (Commercial) of the Comptroller and Auditor General of India for the years 1995-96 and 1996-97. (156th Report)	31-07-2004
26.	Report on the Paragraphs relating to Industries Department (Tamil Nadu Steels Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1996-97. (157th Report).	31-07-2004
27.	Report on the Paragraphs relating to Environment and Forests Department (Tamil Nadu Pollution Control Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1995-96. (158th Report)	31-07-2004
28.	Report on the paragraphs relating to Animal Husbandry and Fisheries Department (Tamil Nadu Fisheries Development Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1996-97. (159th Report)	18-11-2004
29.	Report on the Action Taken by the Government on the recommendations contained in the 134th Report of Committee on Public Undertakings (2003-04) on the paragraphs relating to Housing and Urban Development Department (Tamil Nadu Housing Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1997-98. (160th Report)	04-02-2005
30.	Report on the Further Action Taken by the Government on the recommendations contained	04-02-2005

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
	in the 91st Report of Committee on Public Undertakings (2001-03) on the paragraphs relating to Municipal Administration and Water Supply Department (Tamil Nadu Water Supply and Drainage Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1984-85. (161st Report)	
31.	Report on the Further Action Taken by the Government on the recommendations contained in the 95th Report of Committee on Public Undertakings (2001-03) on the paras relating to Municipal Administration and Water Supply Department (Tamil Nadu Water Supply and Drainage Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1971-72. (162nd Report)	04-02-2005
32.	Report on the paragraphs relating to Industries Department (Tamil Nadu Corporation for Industrial Infrastructure Development Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1996-97. (163rd Report)	09-03-2005
33.	Report on the paragraphs relating to Industries Department (State Industries Promotion Corporation of Tamil Nadu Limited / Tamil Nadu Industrial Development Corporation) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1996-97(164th Report)	09-03-2005
34.	Report on the paragraphs relating to Industries Department (State Industries Promotion Corporation of Tamil Nadu Limited) in the Report	10-03-2005

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
	(Commercial) of the Comptroller and Auditor General of India for the year 1996-97. (165th Report)	
35.	Report on the paragraphs relating to Industries Department (Tamil Nadu Industrial Development Corporation) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1996-97. (166th Report)	10-03-2005
36.	Report on the Further Action Taken by the Government on the recommendations contained in the 12th Report of Committee on Public Undertakings (2001-02) on the Audit Report on the Annual Accounts of the Tamil Nadu Water Supply and Drainage Board for the year 1989-90. (167th Report)	16-03-2005
37.	Report on the Action Taken by the Government on the recommendations contained in the 56th Report of Committee on Public Undertakings (2001-02) on the paragraphs relating to Municipal Administration and Water Supply Department (Tamil Nadu Water Supply and Drainage Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1992-93. (168th Report)	16-03-2005
38.	Report on the Further Action Taken by the Government on the recommendations contained in the 139th Report of Committee on Public Undertakings (2003-04) on the Audit Report on the Annual Accounts of the Tamil Nadu Water Supply and Drainage Board for the year 1990-91. (169th Report)	16-03-2005

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
39.	Report on the Further Action Taken by the Government on the recommendations contained in the 68th Report of Committee on Public Undertakings (2002-03) on the paragraphs relating to Housing and Urban Development Department (Tamil Nadu Housing Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1991-92. (170th Report)	18-03-2005
40.	Report on the Action Taken by the Government on the recommendations contained in the 53rd Report of Committee on Public Undertakings (2001-02) on the paragraphs relating to Housing and Urban Development Department (Tamil Nadu Housing Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1995-96. (171st Report)	18-03-2005
41.	Report on the Further Action Taken by the Government on the recommendations contained in the 141st Report of Committee on Public Undertakings (2003-04) on the working of the Tamil Nadu Tea Plantation Corporation Limited. (172nd Report)	24-03-2005
42.	Report on the paragraphs relating to Labour and Employment Department (Overseas Manpower Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1995-96. (173rd Report)	24-03-2005
43.	Report on the Paragraphs relating to Environment and Forests Department (Arasu Rubber Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1996-97. (174th Report)	24-03-2005

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
44.	Report on the Further Action Taken by the Government on the recommendations contained in the 93rd Report of Committee on Public Undertakings (2001-03) on the paragraphs relating to Municipal Administration and Water Supply Department (Tamil Nadu Water Supply and Drainage Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1988-89. (175th Report)	08-04-2005
45.	Report on the Action Taken by the Government on the recommendations contained in the 51st Report of Committee on Public Undertakings (2001-02) on the paragraphs relating to Housing and Urban Development Department (Tamil Nadu Housing Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1994-95. (176th Report)	08-04-2005
46.	Report on the Action Taken by the Government on the recommendations contained in the 132nd Report of Committee on Public Undertakings (2003-04) on the Audit Report on the Annual Accounts of the Tamil Nadu Maritime Board for the years 1997-1998 and 1998-99. (177th Report)	08-04-2005
47.	Report on the Further Action Taken by the Government on the recommendations contained in the 97th Report of Committee on Public Undertakings (2001-03) on the working of the Tamil Nadu Co-operative Milk Producer's Federation Limited. (178th Report)	08-04-2005
48.	Report on the Further Action Taken by the Government on the recommendations contained in the 25th Report of Committee on Public	12-04-2005

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
	Undertakings (2001-02) on the paras relating to Municipal Administration and Water Supply Department (Tamil Nadu Water Supply and Drainage Board) in the Reports (Civil) of the Comptroller and Auditor General of India for the years 1978-79 and 1979-80. (179th Report)	
49.	Report on the Further Action Taken by the Government on the recommendations contained in the 138th Report of Committee on Public Undertakings (2003-04) on the paras relating to Municipal Administration and Water Supply Department (Chennai Metropolitan Water Supply and Sewerage Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1993-94. (180th Report)	12-04-2005
50.	Report on the Action Taken by the Government on the recommendations contained in the 27th Report of Committee on Public Undertakings (2001-02) on the paragraphs relating to Housing and Urban Development Department (Tamil Nadu Slum Clearance Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1992-93. (181st Report)	12-04-2005
51.	Report on the Action Taken by the Government on the recommendations contained in the 28th Report of Committee on Public Undertakings (2001-02) on the paragraphs relating to Housing and Urban Development Department (Tamil Nadu Slum Clearance Board) in the report (Civil) of the Comptroller and Auditor General of India for the year 1993-94. (182nd Report)	12-04-2005

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
52.	Report on the Action Taken by the Government on the recommendations contained in the 29th Report of Committee on Public Undertakings (2001-02) on the paragraphs relating to Housing and Urban Development Department (Tamil Nadu Slum Clearance Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1995-96. (183rd Report)	12-04-2005
53.	Report on the Action Taken by the Government on the recommendations contained in the 148th Report of Committee on Public Undertakings (2003-04) on the paras relating to Municipal Administration and Water Supply Department (Chennai Metropolitan Water Supply and Sewerage Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1996-97. (184th Report)	12-04-2005
54.	Report on the Further Action Taken by the Government on the recommendations contained in the 102nd Report of Committee on Public Undertakings (2001-03) on the paras relating to Municipal Administration and Water Supply Department, Public Works Department & Finance Department (Tamil Nadu Water Supply and Drainage Board -Veeranam and other Water Supply Schemes) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1973-74. (185th Report)	12-04-2005
55.	Report on the Audit Reports on the Annual Accounts of the Tamil Nadu Maritime Board for the years 1999-2000 to 2002-03. (186th Report)	20-01-2006

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
56.	Report on the Action Taken by the Government on the recommendations contained in the 149th Report of Committee on Public Undertakings (2003-04) on the paras relating to Municipal Administration and Water Supply Department (Chennai Metropolitan Water Supply and Sewerage Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1997-98. (187th Report)	20-01-2006
57.	Report on the Further Action Taken by the Government on the recommendations contained in the 71st Report of Committee on Public Undertakings (2003-04) on the Audit report on the Annual Accounts of the Tamil Nadu Water Supply and Drainage Board for the years 1972-73 to 1977-78. (188th Report)	20-01-2006
58.	Report on the Further Action Taken by the Government on the recommendations contained in the 126th Report of Committee on Public Undertakings(1999-2000) on the Audit Report on the Annual Accounts of the Tamil Nadu Slum Clearance Board for the years 1971-72 to 1976-77. (189th Report)	20-01-2006
59.	Report on the Further Action Taken by the Government on the recommendations contained in the 20th Report of Committee on Public Undertakings (2001-02) on the Audit Report on the Annual Accounts of the Chennai Metropolitan Development Authority for the year 1984-85. (190th Report)	20-01-2006
60.	Report on the Action Taken by the Government on the recommendations contained in the 110th	21-01-2006

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
	Report of Committee on Public Undertakings (2001-03) on the Audit Report on the Annual Accounts of the Tamil Nadu Housing Board for the year 1986-87. (191st Report)	
61.	Report on the Action Taken by the Government on the recommendations contained in the 112th Report of Committee on Public Undertakings (2001-03) on the Audit Report on the Annual Accounts of the Tamil Nadu Housing Board for the year 1988-89. (192nd Report)	21-01-2006
62.	Report on the Action Taken by the Government on the recommendations contained in the 115th Report of Committee on Public Undertakings (2001-03) on the Audit Report on the Annual Accounts of the Tamil Nadu Housing Board for the years 1992-93 and 1993-94. (193rd Report)	21-01-2006
63.	Report on the Further Action Taken by the Government on the recommendations contained in the 140th Report of Committee on Public Undertakings (2000-01) on the paras relating to Health and Family Welfare Department (Tamil Nadu Medicinal Plant Farms & Herbal Medicine Corporation Limited) in the Reports (Commercial) of the Comptroller and Auditor General of India for the years 1988-89 and 1990-91. (194th Report)	25-01-2006
64.	Report on the Further Action Taken by the Government on the recommendations contained in the 143rd Report of Committee on Public Undertakings (2003-04) on the paras relating to Industries Department (Tamil Nadu Sugar Corporation Ltd. & Perambalur Sugar Mills Limited) in the Report (Commercial) of the Comptroller	25-01-2006

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
	and Auditor General of India for the year 1990-91. (195th Report)	
65.	Report on the Further Action Taken by the Government on the recommendations contained in the 41st Report of Committee on Public Undertakings (2001-02) on the paras relating to Industries Department (Tamil Nadu Magnesium and Marine Chemicals Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1990-91. (196th Report)	25-01-2006
66.	Report on the Further Action Taken by the Government on the recommendations contained in the 147th Report of Committee on Public Undertakings (2000-01) on the paras relating to Industries Department (Tamil Nadu Industrial Investment Corporation & Tamil Nadu Industrial Development Corporation) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1980-81. (197th Report)	25-01-2006
67.	Report on the Further Action Taken by the Government on the recommendations contained in the 70th Report of Committee on Public Undertakings (2002-03) on the paras relating to Energy Department (Tamil Nadu Electricity Board) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1991-92. (198th Report)	25-01-2006

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
68.	Report on the Further Action Taken by the Government on the recommendations contained in the 19th Report of Committee on Public Undertakings (2001-02) on the paras relating to Co-operation, Food & Consumer Protection Department (Tamil Nadu Civil Supplies Corporation Limited) in the Reports (Commercial) of the Comptroller and Auditor General of India for the years 1982-83 and 1983-84. (199th Report)	25-01-2006
69.	Report on the Action Taken by the Government on the recommendations contained in the 55th Report of Committee on Public Undertakings (2001-02) on the paras relating to Municipal Administration and Water Supply Department (Tamil Nadu Water Supply and Drainage Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1993-94. (200th Report)	25-01-2006

General

1) The Composition of the Committee on Public Undertakings for the years 2001-03 and 2003-06 are given in Section - II, Table No.XXVIII (Page No.675)

2) The Important recommendations made by the Committee on Public Undertakings are given in Section - II, Table No.XXIX (Page No.677)

Formation of New Public Undertakings and Deletion of Undertakings

During the period under review,

(a) State Express Corporation (Tamil Nadu Branch I) and State Express Corporation (Tamil Nadu Branch II) against the Sl.Nos. 44 and

74 were deleted from the list of Undertakings by the Speaker by a Notification issued in Lr.No.11918/2002-1 TNLAS (B.III) dt.18-6-2002.

(b) State Express Transport Corporation Tamil Nadu Ltd. was added in the list of Undertakings after SI.No.79 by the Speaker by a Notification issued in Lr.No.11918/2002-2 TNLAS (B.III) dt.18-6-2002.

~~(c) the following Transport Corporations shown against the SI.Nos.~~ were deleted from the list of Undertakings by the Hon. Speaker and the SI.Nos. were renumbered accordingly by a Notification issued in Lr.No.10346/2004-1, TNLAS (Bills-III) dated 08-06-2004.

Sl. No.	Name of Transport Corporations
11.	Metropolitan Transport Corporation (Chennai Division-I) Ltd.
12.	The Tamil Nadu State Transport Corporation (Madurai Division-I) Ltd.
13.	The Tamil Nadu State Transport Corporation (Kumbakonam Division -I) Ltd.
14.	The Tamil Nadu State Transport Corporation (Coimbatore Division -I) Ltd.
15.	The Tamil Nadu State Transport Corporation (Salem Division -I) Ltd.
26.	The Tamil Nadu State Transport Corporation (Madurai Division -II) Ltd.
29.	The Tamil Nadu State Transport Corporation (Villupuram Division -I) Ltd.
41.	The Tamil Nadu State Transport Corporation (Villupuram Division -II) Ltd.
50.	The Tamil Nadu State Transport Corporation (Coimbatore Division -II) Ltd.
51.	The Tamil Nadu State Transport Corporation (Madurai Division -III) Ltd.

53. The Tamil Nadu State Transport Corporation (Kumbakonam Division -III) Ltd.
57. The Tamil Nadu State Transport Corporation (Kumbakonam Division -II) Ltd.
63. The Tamil Nadu State Transport Corporation (Madurai Division -IV) Ltd.
64. The Tamil Nadu State Transport Corporation (Salem Division -II) Ltd.
71. The Tamil Nadu State Transport Corporation (Kumbakonam Division -IV) Ltd.
73. Metropolitan Transport Corporation (Chennai Division -II) Ltd.
74. The Tamil Nadu State Transport Corporation (Coimbatore Division -III) Ltd.
75. The Tamil Nadu State Transport Corporation (Villupuram Division -III) Ltd.
76. The Tamil Nadu State Transport Corporation (Madurai Division -V) Ltd.

(d) the following Transport Corporations shown against the SI.Nos. were added in the list of Undertakings by the Speaker by a Notification issued in Lr.No.10346/2004-2, TNLAS (Bills-III) dated 08-06-2004.

Sl. No.	Name of Transport Corporations
62.	Metropolitan Transport Corporation (Chennai) Ltd.
63.	The Tamil Nadu State Transport Corporation (Villupuram) Ltd.
64.	The Tamil Nadu State Transport Corporation (Salem) Ltd.
65.	The Tamil Nadu State Transport Corporation (Coimbatore) Ltd.
66.	The Tamil Nadu State Transport Corporation (Kumbakonam) Ltd.
67.	The Tamil Nadu State Transport Corporation (Madurai) Ltd.

(e) The Tamil Nadu Corporation for Industrial Infrastructure Development Corporation Limited occurring against SI.No.57 was

(4) BUSINESS ADVISORY COMMITTEE

Rule 231 of the Tamil Nadu Legislative Assembly Rules provides for the constitution of the Business Advisory Committee. The Speaker nominates the members of the Committee at the commencement of the House or from time to time, as the case may be. The Committee consists of the Speaker and the Leader of the House and fifteen other Members. The Speaker is the Chairman of the Committee.

The main function of the Committee is to draw up the programmes of the sittings of the House and to recommend the time that should be allocated for discussion of the stage or stages of Government Bills and other business that may be referred to it by the Speaker.

The Committee shall also have such other functions as may be assigned to it by the Speaker from time to time.

The Committee met on 25 occasions during the period of the Twelfth Assembly.

During the period under Review, the Committee was constituted on two occasions and the Members who served on these Committees are given in Section II, Table No.XXX (Page No.688)

(5) COMMITTEE ON RULES

Under Rule 255 of the Tamil Nadu Legislative Assembly Rules, a Committee on Rules shall be constituted to consider the matters of Procedure and Conduct of Business in the House and to recommend any amendment or addition to these Rules that may be deemed necessary. Sub-rule (1) of Rule 256 provides that the Committee on Rules shall be nominated by the Speaker and shall consist of seventeen Members including the Chairman of the Committee. The Speaker shall be the ex-officio Chairman of the Committee. The Committee shall hold office for the year or until a new Committee is constituted.

During the period under Review, the Committee on Rules for the year 2001-2002 was constituted on 11.9.2001 and the term of the Committee was extended upto 31.3.2003 by a motion adopted by the House on 9.5.2002. Likewise, the Committee for the year 2003-2004

was constituted on 21.5.2003 and its term was extended upto 31.3.2005 by a motion adopted by the House on 30.7.2004 and the term was again extended upto 31.3.2006 by a motion adopted by the House on 12.4.2005.

The names of the Members are given in Section-II, Table.No. XXXI (Page No.692)

The Committee held two sittings during the period under Review.

The following Committees on Rules of other State Legislatures visited Tamil Nadu during the period under review.

- | | | |
|----|--|------------------------|
| 1. | Committee on Rules of Madhya Pradesh Legislative Assembly | 30.9.2004 to 5.10.2004 |
| 2. | Committee on Rules Revision of Uttar Pradesh Legislative Council | 27.7.2005 to 2.8.2005. |

(6) COMMITTEE OF PRIVILEGES

Under Rule 227 of the Tamil Nadu Legislative Assembly Rules, a Committee of Privileges shall be constituted at the commencement of each Financial Year consisting of the Leader of the House, Leader of Opposition and the Deputy Speaker who shall be Members ex-officio and fourteen other Members to be elected by the Assembly on a date to be fixed by the Speaker according to the principle of proportional representation by means of Single Transferable Vote and in accordance with the regulations framed in this behalf by the Speaker.

The Chairman of the Committee is nominated by the Speaker from among the Members of the Committee. By convention, the Deputy Speaker is nominated as the Chairman of the Committee. The functions of the Committee of Privileges are to examine and report to the House about its findings on those cases that are referred to it by the House.

During the period under Review, 13 cases were referred to the Committee of Privileges for examination and report. The details of the cases are given under the Chapter 'Privileges'.

The Committee held 22 sittings during the period under Review.

The Composition of the Committee for the years 2001-2003 and 2003-2006 are given in Section II, Table No. XXXII (Page No.694)

The following Committees of Privileges/Ethics of other State Legislatures visited Tamil Nadu during the period under review.

- | | | |
|----|--|-------------------------|
| 1. | Committee of Privileges of
Karnataka Legislative Assembly | 23.1.2003 & 26.1.2003 |
| 2. | Committee of Privileges of
Punjab Legislative Assembly | 30.10.2003 to 1.11.2003 |
| 3. | Committee on Ethics of Kerala
Legislative Assembly | 11.10.2004 & 12.10.2004 |
| 4. | Committee on Ethics of Assam
Legislative Assembly | 2.6.2005 to 5.6.2005 |

(7) COMMITTEE ON DELEGATED LEGISLATION

General

Invariably in all Legislations enacted by the Legislature, the power to make rules, regulations etc., to carry out the purposes of those Acts of Legislature are conferred on the Executive. The delegation of such power has become inevitable due to pressure on parliamentary time. However, it is the primary responsibility of the Legislature to see that the power delegated by it is properly exercised by the Executive within the scope of such delegation. The Committee on Delegated Legislation is considered as one of the Legislature's "Watch Dogs" over the Executive.

Before 1955, there was no Committee of the Legislature to perform the above functions. In 1955, the Tamil Nadu Legislative Assembly Rules were amended providing for the constitution of the Committee on Subordinate Legislation on the pattern of the Committee functioning in the House of Commons and in the Lok Sabha. Thus, the Committee on Subordinate Legislation was first constituted on the 14th February, 1955.

The nomenclature of the Committee was changed as Committee on Delegated Legislation with effect from the 21st August 1973, based on the recommendation of the Committee.

Composition and Functions

The Committee on Delegated Legislation consists of 12 Members of the Assembly nominated by the Speaker. Its Chairman is also nominated by the Speaker from among the Members of the Committee. Provisions relating to composition, functions, scope, etc., of the Committee are made in Rules 238 to 246 of the Tamil Nadu Legislative Assembly Rules.

COMMITTEE FOR 2001 – 2002

A. Constitution and Chairman:-

The Committee for the year 2001 - 2002 was constituted on the 11th September 2001. Thiru M. Abdul Latheef, MLA was nominated as Chairman of the Committee. He held the position from 11.9.2001 to 17-12-2001.

B. Details of sittings and subjects considered:-

The Committee held 6 sittings. The Committee also undertook a Study Tour in the states of Orissa, New Delhi, Punjab, Maharashtra and Himachal Pradesh from 2-11-2001 to 13-11-2001. It considered 10 Memoranda and 9 Note for Committee covering Rules, Notifications etc., laid on the Table of the House. It also considered the statements of action taken furnished by the Government on the recommendations of the Committee contained in its Fifth Report of Ninth Assembly and the Eleventh, Twenty Fourth and Twenty Sixth Reports of Eleventh Assembly.

The Secretaries to Government, Municipal Administration and Water Supply Department, Public Works Department, Energy Department, Agriculture Department, Commercial Taxes Department, Animal Husbandry and Fisheries Department and the Special Secretary, Rural Development and Local Administration Department, and the Director of Stationery and Printing Department were heard in person in

connection with the implementation of the recommendations of the Committee relating to their Departments.

COMMITTEE FOR 2002 - 2003

A. Constitution and Chairman:-

The term of the Committee constituted on the 11th September 2001, was extended up to 31-3-2003. Thiru A. Anwar Rhazza, MLA was nominated as Chairman of the Committee w.e.f. 10-5-2002.

B. Details of sittings and subjects considered:-

The Committee held 9 Sittings including the Sittings held at Udhagamandalam from 8-7-2002 to 10-7-2002. It considered 70 Memoranda, 6 Note for Committee covering rules, amendment to rules, Notifications laid on the Table of House.

C. Details of Reports presented:-

During its term, 6 Reports were presented to the House as detailed below:-

Name of the Report	Date of presentation
I Report	31-10-2002
II Report	31-10-2002
III Report	31-10-2002
IV Report	31-10-2002
V Report	31-10-2002
VI Report	31-10-2002

D. Visit of other State Committee:-

The Committee on Subordinate Legislation of Assam Legislative Assembly visited Tamil Nadu from 29.1.2003 to 31.1.2003. The Committee on Subordinate Legislation of Orissa Legislative Assembly visited Chennai, Udhagamandalam and Kanyakumari from 29.1.2003 to 1.2.2003.

COMMITTEE FOR 2003 - 2004

A. Constitution and Chairman:-

The Committee for the year 2003 - 2004 was constituted on the 21st May 2003. Thiru P. Rajarethinam, MLA was nominated as Chairman of the Committee w.e.f. 21-5-2003.

B. Details of sittings and Subjects considered:-

The Committee held 9 Sittings, including the sittings held at Udhagamandalam from 25-6-2003 to 27-6-2003. It considered 40 Memoranda and 4 Note for Committee covering the rules, Notifications etc laid on the Table of the House besides the statement of action taken by the Government, on the recommendations of the Committee contained in the Twelfth Report of Eleventh Assembly and further action taken on the recommendations of the Committee contained in the Thirteenth and Twenty Fifth Reports of Eleventh Assembly.

C. Details of Reports presented:-

During its term 4 Reports were presented to the House as detailed below:-

Name of the Report	Date of presentation
VII Report	5-11-2003
VIII Report	5-11-2003
IX Report	5-11-2003
X Report	5-11-2003

D. Visit of other State Committee:-

The Committee on Subordinate Legislation of Chattisgarh Legislative Assembly visited Tamil Nadu from 18.7.2003 to 23.7.2003. The Committee on Subordinate Legislation of Kerala Legislative Assembly visited Tamil Nadu on 2.10.2004 and 3.10.2004. The Committee on Subordinate Legislation of Megalaya Legislative Assembly visited Chennai and Udhagamandalam from 8.10.2003 to 12.10.2003.

COMMITTEE FOR 2004-2005

A. Constitution and Chairman:-

The term of the Committee constituted on 21st May 2003, was extended up to 31-3-2005 and Thiru P. Rajarethinam, MLA continued as Chairman of the Committee.

B. Details of sittings and subjects considered:-

The Committee held 5 sittings including the sittings held at Kodaikanal on 8-9-2004 and 9-9-2004. It considered 30 Memoranda, 3 Note for Committee and the statement of action taken by the Government on the recommendations of the Committee contained in its Fourteenth Report of Eleventh Assembly, First and Eighth Reports of Twelfth Assembly.

C. Details of Reports presented:-

During its term 4 Reports were presented to the House as detailed below:-

Name of the Report	Date of presentation
XI Report	28-7-2004
XII Report	22-11-2004
XIII Report	22-11-2004
XIV Report	30-3-2005

COMMITTEE FOR 2005-2006

A. Constitution and Chairman:-

The term of the Committee constituted on 21st May 2003, was further extended up to 31-3-2006 and Thiru P. Rajarethinam, continued as Chairman of the Committee.

B. Details of Sittings and Subjects Considered:-

The Committee held 6 Sittings. It also undertook a study Tour in the states, Uttaranchal and Uttarpradesh and New Delhi from

6-8-2005 to 13-8-2005. During the Study Tour meetings were held with sister Committees of Lok Sabha Secretariat and Delhi Legislative Assembly. It considered 35 Memoranda and 2 Note for Committee besides the statement of action taken by the Government on the recommendations contained in the Eleventh Report of Tenth Assembly and contained in the Sixth Report of Twelfth Assembly.

C. Details of Reports presented:-

During its term 2 Reports were presented to the House as detailed below:

Name of the Report	Date of presentation
XV Report	25-1-2006
XVI Report	25-1-2006

D. Visit of other State Committees:-

The following other State Legislature Committees/Parliamentary Committee on Sub-ordinate Legislation undertook a Study Tour to the places in Tamil Nadu on the dates indicated against them:-

Name of the Committee (1)	Places of visit (2)	Date (3)
Jharkhand Committee on Sub-ordinate Legislation	Chennai Rameswaram Madurai Kanyakumari	29.8.2005 to 31.8.2005
Madhya Pradesh Committee on Delegated Legislation	Chennai Rameswaram Madurai Kanyakumari	16.9.2005 to 21.9.2005
Parliamentary Committee on Subordinate Legislation of Lok Sabha	Chennai	18.10.2005 19.10.2005

The details of Composition of the Committee for 2001-2002, 2002-2003, 2003-2004, 2004-2005 and 2005-2006 are furnished in Section II, Table No.XXXIII (Page No.696)

Some of the recommendations of the Committee having distinct value made during the period 2001-2006 are highlighted in Section II, Table No.XXXIV (Page.No.701)

(8) COMMITTEE ON GOVERNMENT ASSURANCES

Scope and Functions

While replying to questions, call attention notices, Adjournment motions and during discussion on Budget, Bills, Resolutions, etc., on the floor of the Assembly, Ministers sometimes give assurances or undertakings either to consider a matter or to take action or furnish the House with further information later. But, these by themselves will not suffice unless these assurances, promises, etc., are fulfilled by the Government. The House is also entitled to know whether the Ministers have fulfilled the assurances, promises, etc., made by them on the floor of the House. In order to watch the implementation of such assurances, promises, etc., the Rules of the Tamil Nadu Legislative Assembly provide for the constitution of a Committee on Government Assurances. The functions of the Committee are to scrutinise the assurances, promises and undertakings given by Ministers from time to time on the floor of the House and to report to the House on:

(a) the extent to which such assurances have been implemented; and

(b) where implemented whether such implementation has taken place within the minimum time necessary for the purpose.

The assurances, undertakings, promises, etc., given on the floor of the House by the Ministers are culled out by the Legislative Assembly Secretariat from the proceedings of the Assembly with the yardstick of approved list of assurances and placed before the Committee for its approval. After approval by the Committee, they are sent to the Departments of Secretariat for further action on them. On receipt of

the replies from the Departments of Secretariat as to the action taken on the assurances, a statement showing the action taken on each assurance is placed before the Committee for its consideration. The assurances which are treated by the Committee as “implemented” or “read and recorded” are included in the Report as an appendix and placed before the House. The Committee has to report to the House at least once in six months (Rule 251). The Committee has presented 43 reports during the period under review.

Constitution of the Committee

The Committee shall consist of not more than twelve members nominated by the Speaker (Rule 248 (1) of Tamil Nadu Legislative Assembly Rules). The term of Office of the Members of the Committee shall expire at the end of each financial year. If under any circumstances, such a nomination is not made the existing members of the Committee will continue to hold office until new members are nominated (Rule 248 (2))

The Chairman of the Committee shall be nominated by the Speaker (Rule 249 (1))

If the Chairman of the Committee is absent from any meeting, the Committee shall choose another Member to act as Chairman of the Committee for the meeting (Rule 249 (2))

In order to constitute a meeting of the Committee, the quorum shall be four including the Chairman or the member Presiding (Rule 250).

The composition of the Committee for the year 2001-2006 are given in Section II, Table No.XXXV (Page No.703)

COMMITTEE FOR THE YEAR 2001-2003

The Committee for the year 2001-2002 was constituted on the 11th September, 2001. Thiru. C.Gnanasekaran, was nominated as Chairman of the Committee. The term of the Committee was extended upto 31.3.2003 by passing a motion in the House on 9.5.2002.

The Committee held 51 sittings and pursued 3022 Assurances out of which 1883 Assurances were treated as read and recorded or implemented.

The Committee for the year 2001-2003 presented twenty one reports on the dates noted below:-

First Report	12.3.2002
Second Report	12.3.2002
Third Report	6.5.2002
Fourth Report	6.5.2002
Fifth Report	7.5.2002
Sixth Report	30.10.2002
Seventh Report	28.1.2003
Eighth Report	31.1.2003
Ninth Report	31.1.2003
Tenth Report	31.1.2003
Eleventh Report	31.1.2003
Twelfth Report	31.1.2003
Thirteenth Report	31.1.2003
Fourteenth Report	10.4.2003
Fifteenth Report	10.4.2003
Sixteenth Report	30.4.2003
Seventeenth Report	30.4.2003
Eighteenth Report	30.4.2003
Nineteenth Report	30.4.2003
Twentieth Report	30.4.2003
Twenty First Report	30.4.2003

COMMITTEE FOR THE YEAR 2003-2006

The Committee for the year 2003-2004 was constituted on the 21st May 2003. Thiru L. Santhanam was nominated as Chairman of the Committee. The term of the Committee has been extended upto

31.3.2005 by passing a motion in the House on 30.7.2004. The term of the Committee has further been extended upto 31.3.2006 by passing a motion on 12.4.2005.

The Committee held 61 sittings and pursued 2002 Assurances out of which 962 Assurances were treated as read and recorded or implemented.

The Committee for the year 2003-2006 presented twenty two reports on the dates noted below:-

Twenty Second Report	6.11.2003
Twenty Third Report	13.2.2004
Twenty Fourth Report	28.7.2004
Twenty Fifth Report	28.7.2004
Twenty Sixth Report	28.7.2004
Twenty Seventh Report	31.7.2004
Twenty Eighth Report	31.7.2004
Twenty Ninth Report	31.7.2004
Thirtieth Report	19.11.2004
Thirty First Report	19.11.2004
Thirty Second Report	19.11.2004
Thirty Third Report	3.2.2005
Thirty Fourth Report	7.2.2005
Thirty Fifth Report	18.3.2005
Thirty Sixth Report	29.3.2005
Thirty Seventh Report	31.3.2005
Thirty Eighth Report	27.9.2005
Thirty Ninth Report	19.1.2006
Fortieth Report	25.1.2006
Forty First Report	25.1.2006
Forty Second Report	25.1.2006
Forty Third Report	25.1.2006

The statement showing the number of Assurances given, and implemented or read and recorded and pending during the period under Review is given in Section II, Table No.XXXVI (Page No.705) and a statement showing the number of assurances pending year wise and department wise is given in Section II, Table No.XXXVI-(i) (Page No.707)

The statement showing the Committee on Government Assurances of other State Legislatures who visited this State during the period 2001-2006 are given in Section II, Table No.XXXVII (Page No.710)

The year wise details of meetings / study tours of the Committee are furnished in Section II, Table No.XXXVIII (Page No.711)

(9) HOUSE COMMITTEE

Rule 253 of the Tamil Nadu Legislative Assembly Rules, provides for the constitution of the House Committee for each financial year to consider and advise upon all matters connected with the comforts and convenience of the Legislative Assembly Members. The Committee consists of eighteen members nominated by the Speaker at his discretion. The quorum shall be five.

During the period under review, the Committee met for 26 times and passed 11 resolutions.

The composition of the Committee for 2001-2003 and 2003-2006 are given in Section II, Table No.XXXIX (Page No.716)

(10) COMMITTEE ON PETITIONS

Origin of the Committee on Petitions

Introduction - It is well recognised that a citizen who has grievances against the Government or any Public Authority has an inherent right to seek redress. Any aggrieved citizen may prefer a petition to redress his grievances as provided for in Article 350 of the Constitution of India, which reads as under:-

“Every person shall be entitled to submit a representation for the redress of any grievance to any officer or authority of the Union or a State in any of the languages used in the Union or in the State, as the case may be”.

In the United Kingdom also, the right to petition Parliament is regarded as an inalienable right of the people. It is, in fact, one way of bringing grievances to the notice of the Parliament. A Public petition in that country is protected by “absolute privilege from proceedings for defamation.”

Constitution - On the recommendations made by the Committee on Rules of the Seventh Legislative Assembly, provisions were made in the Tamil Nadu Legislative Assembly Rules, for the constitution of the “Committee on Petitions “ with effect from the 7th March 1985.

Accordingly, the Speaker nominated the Committee on Petitions for the year 1986-87 on the 13th May 1986.

Composition - Under Rule 261 (1) of the Tamil Nadu Legislative Assembly Rules, the Committee on Petitions consists of not more than 11 Members of the Assembly nominated by the Speaker.

The Chairman of the Committee is nominated by the Speaker from amongst the members of the Committee.

A Minister is not eligible to become or continue to be a Member of the Committee.

The Committee will hold office for a term not exceeding one year. The term of office of the Members of the Committee shall expire at the end of each financial year or continue till a new Committee is constituted. The quorum for a meeting of the Committee is four including the Chairman or the member presiding.

Functions - The Committee has to examine every petition referred to it by the House or by the Speaker. If the petition deals with a Bill or any other matter pending before the House and if it complies with the provisions of the Tamil Nadu Legislative Assembly Rules, the Committee may direct that it be circulated to all the Members of the

House. The Speaker may also at any time direct that the petition be circulated. The Committee shall also report to the Assembly on specific complaints made in the petition referred to the Committee after taking such evidence as it deems fit and to suggest remedial measure, either in a concrete form applicable to the case under review or prevent such occurrences in future. The Committee may also consider representations, letters and telegrams received by it direct and give direction for their disposal provided that they are addressed to the Speaker or Committee in conformity with rule 276 of the Tamil Nadu Legislative Assembly Rules and do not relate solely to an individual or private grievance. Except as aforesaid, the rules applicable to a Select Committee of the Assembly shall apply to this Committee also.

The Committee on Petitions of the Eighth Assembly, selected the districts and announced the date of the meeting of the Committee to be held in the District Headquarters through newspapers and advertisements. It toured every District, received the petitions from the Public by meeting them in the Collectorate and considered them in the presence of the District Collector in order to suggest remedial measures to the grievances of the Petitioners. In as much as, a large number of inadmissible petitions had been received under this procedure and a situation had arisen in which the District level Officers were unable to answer the queries put to them immediately, without reference to relevant records, certain modifications were required to be made in this procedure. Therefore, the Committee on Petitions for the Ninth Assembly had made certain modifications.

Accordingly, the Committee on Petitions selected before hand certain Districts to hold its meeting, called for Petitions from the Public of those Districts through advertisements in Newspapers and through publicity, examined them and selected such of those petitions containing matters of public importance which are in conformity with the Tamil Nadu Legislative Assembly Rules. Then they are sent to the Departments concerned calling for replies/clarifications. Petitioners concerned and Officers of the Department concerned are directed to be present at the Collectorate on the appointed day and the Committee then considers the replies/clarifications to those petitions in the

presence of the District Collector and concerned District-level Officers. They would tender evidence to the Committee on the queries of the petitioners and then the Committee makes its recommendations. The Committee has power to examine and cross-examine the petitioner and the Officers of the Department concerned while examining the petitions. Thus, after considering the petitions, the Committee makes its recommendations thereon on fresh and review petitions.

Report

Then the Assembly Secretariat prepares draft reports on fresh and review petitions and places it before the Committee for its approval. Such report is treated confidential till it is presented to the Assembly.

The report of the Committee is presented to the Assembly either by the Chairman or by a Member of the Committee on behalf of the Chairman. By convention the report is not discussed in the House.

The functions of the Committee do not end with this. The recommendations of the Committee are forwarded to the Departments concerned with the direction to take follow-up action and to send a final report to the Committee as to the further action taken by them. The above reports are also placed before the Committee for review.

During the period under Review, the Committee received 21,116 Petitions from the Public. The Committee had in all 107 sittings and considered the above Petitions.

The year-wise meetings of the Committee, the Petitions considered and the Reports presented are given in Section II, Table No.XL (Page No.718)

The composition of the Committee for the Twelfth Assembly are furnished in Section-II, Table No.XLI (Page No.731)

Study tour to other States

The Committee for the year 2003-2006 undertook study tour to New Delhi, Punjab, Jaipur, Chandigarh, Himachal Pradesh and Uttar Pradesh from 03.07.2005 to 09.07.2005.

Recommendations made by the Committee

Some of the important recommendations of the Committee are detailed below:-

1. Petition No. 16545:

Construction of Over bridge near the Telephone Exchange at Tiruppur- Kangayam Road in Coimbatore District.

Recommendation

The Committee recommended that the Executive Engineer, PWD (Highways) should take necessary action to construct Over -Bridge near the Telephone Exchange at Tiruppur -Kangayam Road under Part II Scheme. [115th Report]

2. Petition No. 16151 :

Formation of Police Station at Sevas Village in Uligal Panchayat in The Nilgiris District.

Recommendation

The Committee recommended that the Superintendent of Police, The Nilgiris District may send proposal to the Government for formation of Police Station in Sevas village in Uligal panchayat stating that the Committee has recommended for the same. [117th Report]

3. Petition No. 19653 :

Allocation of Funds for the construction of Integrated Judicial Court Complex at Arani in Tiruvannamalai District.

Recommendation

The Committee recommended that the Government may allocate necessary funds for the construction of Integrated Judicial Court Complex at Arani in Tiruvannamalai District. [126th Report]

4. Petition No. 18653 :

Upgradation of High School as Higher Secondary School in Guddalore in Vellore District.

Recommendation

The Committee made recommendation to the Government to upgrade the Guddalore High School in Vellore District into Higher Secondary School [119th Report]

5. Petition No. 20055 :

Formation of fire Service Station at Uthukottai in Tiruvallur District.

Recommendation

The Committee recommended that the Divisional Officer, Fire Service Station, Tiruvallur District may send proposal to the Government for formation of Fire Service Station at Ambedkar Nagar in Uthukottai in Tiruvallur District stating that the Committee has recommended for the formation of the same. [128th Report]

6. Petition No. 12577 :

Opening of Community Centre at Murugakkampattu Village in Tiruvallur District.

Recommendation

The Committee recommended that the Commissioner, Tiruthani Panchayat should prepare the estimate for the construction of Community Centre and send it to the Project Officer, for taking necessary action. [129th Report]

7. Petition No. 20240 :

Formation of 33/11 K.V. T.N.E.B .Sub-Station near Kariyapattinam in Nagapattinam District.

Recommendation

The Committee recommended that the Superintending Engineer, T.N.E.B., Nagapattinam should take necessary action to form 33/11 K.V. T.N.E.B Sub-Station near Kariyapattinam in Nagapattinam District during the Financial Year 2005-2006 itself. (136th Report)

Recommendations of the Committee since implemented

The following Recommendations of the Committee have since been implemented by the Government.

1. Petition No.651:

Provision of Public Health Centre in Kannanorepalayam in Tiruchirappalli District.

Recommendation

The Committee recommended that the Joint Commissioner(Welfare), Tiruchirappalli may take immediate action to provide Govt. Public Health Centre in Kannanorepalayam under NABARD scheme.

The Committee's recommendation was implemented.
(56th Report)

2. Petition No.4124:

Provision of separate burial ground for the Adi-Dravidar residing in Pathanakkudi village in Ramanathapuram district.

Recommendation

The Committee recommended that District Adi-Dravidar Welfare Officer may take immediate action to provide separate burial ground for the Adi-Dravidas residing in Pathanakkudi village in Ramanathapuram district.

The Committee's recommendation was implemented.
(52nd Report)

3. Petition No. 4145:

Construction of Group Houses in Nadusurangudi village in Virudhunagar District.

Recommendation

The Committee recommended that the Commissioner, Sattur may take immediate action to construct 8 Group Houses before the financial year 2003-2004.

The Committee's recommendation was implemented.
(77th Report)

4. Petition No.5263 :

Allotment of free house pattas to the persons belonging to Most-Backward Class in Malenathappakkam village in Vellore district.

Recommendation

The Committee recommended that the Tahsildar, Arcot, may take necessary action to issue free house pattas to the persons belonging to Most-Backward Class who are eligible to receive the same.

The Committee's recommendation was implemented.
(69th Report)

5. Petition No.8294:

Construction of bridge over Anaivari canal in Chenturai-Pennadam road.

Recommendation

The Committee recommended that the Government may agree to the proposal of construction of bridge over Anaivari canal in Chenturai-Pennadam road.

The Committee's recommendation was implemented.
(108th Report)

The details of the visit of the other State Legislature Committees are as follows.

Sl. No.	Name of the Committee	Date of Visit
1.	Visit of Sub-Committee on Petitions of Uttar Pradesh Legislative Assembly.	6th July to 8th July 2001
2.	Visit of Committee on Petitions of Rajasthan Legislative Assembly.	26th November to 6th December 2001.
3.	Visit of Sub-Committee (1) and (2) of the Committee on Petitions of Bihar Legislative Assembly.	8th December and 9th December 2001.
4.	Visit of Committee on Petitions of Orissa Legislative Assembly.	6th November to 9th November 2002.
5.	Visit of Committee on Petitions of Jharkhand Legislative Assembly	1st January 2003.
6.	Visit of Committee on Petitions of Punjab Vidhan Sabha.	7th February to 10th February 2003.
7.	Visit of Committee on Petitions of Bihar Legislative Assembly.	6th November and 7th November 2003.
8.	Visit of Committee on Petitions of Uttranchal Legislative Assembly	21st November to 30th November 2003.
9.	Visit of Committee on Petitions of Jharkhand Legislative Assembly.	2nd December and 3rd December 2003.
10.	Visit of Sub-Committee on Petitions of Uttar Pradesh Legislative Assembly.	14th January 2004.
11.	Visit of Committee on Petitions of Assam Legislative Assembly.	21st November 2004.
12.	Visit of Committee on Petitions of Kerala Legislative Assembly.	29th November 2004.

(11) LIBRARY COMMITTEE

Library Committee is constituted as per rule 264 of the Tamil Nadu Legislative Assembly Rules. The Library Committee was constituted for the first time in the year 1986 (13th May 1986). The Committee is constituted for each financial year.

The Committee consists of 10 Members including Chairman of the Committee. The Chairman and Members of the Committee will be nominated by the Hon'ble Speaker. The Committee decides upon matters of policy connected with the Legislature Library, Services to Members and considers suggestion for the Library improvement.

During the period under Review, the Committee met on the following dates at Chennai i.e. 27th September 2001, 18th April 2002, 8th July 2003, 18th December 2003, 2nd November 2004, 24th November 2004 and on 9th December 2004 and 10th December 2004 at Thanjavur.

Recommendation

Action taken

To install a Computer to store the information regarding the Library	Implemented
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STUDY TOUR

During the period under Review the Library Committee undertook study tour as per the details furnished below : -

States

Period

Local Visit

- | | | |
|----|---|------------|
| 1. | (a) Visit to Maraimalai Adigal Library | 2.11.2004 |
| | (b) Visit to British & American Council Libraries | 24.11.2004 |

District Visit

- | | | |
|----|--|------------|
| 2. | (a) Visit to Karandhai Tamil Sangam Library, Thanjavur | 9.12.2004 |
| | (b) Visit to Thanjavur Saraswathi Mahal Library | 10.12.2004 |

North India

3. New Delhi, Jaipur and Agra 20.12.2004 to
23.12.2004

Meeting with sister Committee and Visit to Parliament Library and Rajasthan Assembly Library.

The Hon'ble Members evinced keen interest and interacted with the Officials and Members of the Committees regarding the working of the Libraries visited.

The composition of the Committee during the period under Review are given in Section II, Table No.XLII (Page No.733)

(12) COMMITTEE ON PAPERS LAID ON THE TABLE OF THE HOUSE**Genesis:**

The Tamil Nadu Legislative Assembly Rules were amended incorporating provisions in the Rules for the constitution and function of the Committee on Papers Laid on the Table of the House. The amended rule came into force with effect from the 7th March 1985.

Constitution:

The Committee on Papers Laid on the Table of the House for the year 1986-87 was constituted for the first time during the year 1986-1987 by the Hon'ble Speaker on the 13th May 1986, under the then rule 294 (1) of the Tamil Nadu Legislative Assembly Rules.

The Committee consists of eleven Members including the Chairman. The Committee shall be nominated by the Speaker and shall hold office for a term not exceeding one year. The Speaker, from among the Members of the Committee shall nominate the Chairman of the Committee. The term of office of the Committee shall expire at the end of each Financial year and there shall be a fresh nomination before the end of the year for constituting the Committee for the ensuing financial year and if under any circumstances, such a nomination is not made, the existing Members will continue to hold office until a new Committee is constituted. (Rule 268)

Functions:

All Government Undertakings should place their Annual Reports of every financial year on the Table of the House before the end of next financial year, on completing the formalities as detailed below- (vide Section 619 - A (3) of the Companies Act, 1956 and instructions issued in this regard by Finance Department on 29th August, 1983.)

Action to be Taken	Time permitted after the completion of every financial year
1. Closing the Annual Accounts	One month.
2. Completing the Audit and sending the Report to Comptroller and Auditor General of India.	Three months
3. Holding the General Body Meeting to get the approval for Annual Accounts.	Six months
4. Placing the Annual Report on the Table of the House.	Nine months

The Committee will examine all papers entered in the Agenda as Laid on the Table of the House in pursuance of any statute and report to the House as to whether there has been compliance of the provisions of the statute or rule or regulation under which the paper has been laid, whether there has been any unreasonable delay in laying the papers; and if there has been such delay whether a statement explaining the reason for the delay has been laid on the Table and whether the reasons explaining such delay are satisfactory. The Committee will perform such other functions in respect of Papers Laid on the Table as may be assigned by the Speaker from time to time. (Rule 270)

COMMITTEE FOR 2001-2002

The Committee for the year 2001-2002 was constituted on the 11th September 2001. Thiru. P.M. Narasimhan was nominated as the Chairman of the Committee.

The Committee met for 7 days and no report was presented.

COMMITTEE MEETINGS FOR THE YEAR 2001-2002

Place	Dates of Meeting
Chennai	03.09.2001
	30.10.2001
	15.11.2001
	08.01.2002
	09.01.2002
Udhagamandalam	29.11.2002 and 30.11.2002

COMMITTEE FOR 2002-2003

The tenure of the Committee for the year 2001-2002 was extended for the year 2002-2003. Thiru. P.M. Narasimhan, continued to be the Chairman of the Committee.

The Committee met for 11 days. 188 items of Annual Reports/Annual Accounts/Audit Reports and replies furnished by the concerned Departments were considered by the Committee. 188 items were treated as read and recorded.

In order to elicit information regarding the reasons for the delay in placing certain Reports on the Table, the Committee examined a few witnesses, viz. Secretaries to Government, Chairman and Managing Directors of various Corporations.

COMMITTEE MEETINGS FOR THE YEAR 2002-2003

Place	Dates of Meeting
Chennai	12.06.2002
Courtallam	24.07.2002
	25.07.2002
	26.07.2002

Chennai	03.09.2002
	04.09.2002
	26.12.2002
Kanniyakumari	07.01.2003
Chennai	13.02.2003
Kodaikkanal	18.03.2003
	19.03.2003

The Committee presented the following Reports during 2002-2003 to the House on the dates noted against each:

1st Report	02.05.2002
2nd Report	
3rd Report	
4th Report	
5th Report	03.05.2002
6th Report	
7th Report	
8th Report	
9th Report	29.10.2002
10th Report	
11th Report	
12th Report	
13th Report	29.10.2002
14th Report	

COMMITTEE FOR 2003-2004

The Committee for the year 2003-2004 was constituted on the 21st May 2003. Thirumathi Valarmathi Jebaraj was nominated as the Chairman of the Committee.

The Committee met for 9 days. 243 items of Annual Reports/Annual Accounts / Audit Reports and replies furnished by the concerned Departments were considered by the Committee. 169 items were treated as read and recorded.

In order to elicit information regarding the reasons for the delay in placing certain Reports on the Table, the Committee examined a few witnesses, viz Secretaries to Government, Chairman and Managing Directors of various Corporations.

COMMITTEE MEETINGS FOR THE YEAR 2003-2004

Place	Dates of Meeting
Chennai	12.06.2003
Kodaikkanal	30.06.2003
	01.07.2003
Chennai	22.07.2003
	23.07.2003
	20.08.2003
	17.12.2003
Kanniyakumari	07.01.2004
	08.01.2004

The Committee presented the following Reports during 2003-2004 to the House on the dates noted against each.

15th Report	23.04.2003
16th Report	
17th Report	
18th Report	
19th Report	24.04.2003
20th Report	
21st Report	
22nd Report	
23rd Report	25.04.2003
24th Report	
25th Report	
26th Report	

27th Report	28.04.2003
28th Report	
29th Report	
30th Report	
31st Report	30.04.2003
32nd Report	
33rd Report	
34th Report	
35th Report	04.11.2003
36th Report	
37th Report	
38th Report	
39th Report	05.11.2003
40th Report	
41st Report	
42nd Report	
43rd Report	12.02.2004
44th Report	
45th Report	

COMMITTEE FOR 2004-2005

The tenure of Committee 2003-2004 was extended for the year 2004 -2005. Tmt. Valarmathi Jebaraj, continued to be the Chairman of the Committee.

The Committee met for 11 days. 112 items of Annual Reports/ Annual Accounts / Audit Reports and replies furnished by the concerned Departments were considered by the Committee. 101 items were treated as read and recorded.

In order to elicit information regarding the reasons for the delay in placing certain Reports on the Table, the Committee examined a few witnesses, viz. Secretaries to Government, Chairman and Managing Directors of various Corporations.

COMMITTEE MEETINGS FOR THE YEAR 2004-2005

Place	Dates of Meeting
Chennai	19.07.2004
	25.08.2004
Udhagamandalam	27.09.2004
	to 29.09.2004
Chennai	15.12.2004
	03.02.2005
	16.02.2005
	09.03.2005
	16.03.2005
	23.03.2005

The Committee presented the following Reports during 2004-2005 to the House, on the dates noted against each:

46th Report	}	30.07.2004
47th Report		
48th Report		
49th Report		
50th Report		
51st Report		19.11.2004
52nd Report		07.02.2005
53rd Report		08.03.2005
54th Report		09.03.2005
55th Report		29.03.2005
56th Report		
57th Report		30.03.2005
58th Report		

COMMITTEE FOR 2005-2006

The tenure of the Committee 2004-2005 was extended further for the year 2005-2006. Tmt. Valarmathi Jebaraj, continued to be the Chairman of the Committee.

The Committee met for 15 days. 58 items of Annual Reports/ Annual Accounts / Audit Reports and replies furnished by the concerned Departments were considered by the Committee. 33 items were treated as read and recorded.

In order to elicit information regarding the reasons for the delay in placing certain Reports on the Table, the Committee examined a few witnesses, viz, Secretaries to Government, Chairman and Managing Directors of various Corporations.

COMMITTEE MEETINGS FOR THE YEAR 2005-2006

Place	Dates of Meeting
Rameswaram	25.05.2005
	26.05.2005
Chennai	22.06.2005
North India Tour	18.07.2005 to 24.07.2005
Chennai	05.09.2005
	15.11.2005
	19.12.2005
	20.12.2005
	13.01.2006

The Committee presented the following Reports during 2005-2006 to the House on the dates noted against each:

59th Report	22.09.2005
60th Report	23.09.2005
61st Report	19.01.2006

62nd Report	20.01.2006
63rd Report	21.01.2006
64th Report	24.01.2006
65th Report	25.01.2006

The Committee on Papers Laid on the Table of the House appreciated certain Undertakings for placing their Annual Reports / Annual Accounts / Audit Reports to the Tamil Nadu Legislative Assembly before the prescribed time limit.

While considering the delay statement furnished by the concerned Undertakings, the Committee on Papers Laid on the Table of the House also recommended that a Nodal Officer in the category of Deputy Secretary may be appointed to scrutinize the audit accounts in their respective Undertakings and also to ensure guidelines to place the Annual Accounts to the Tamil Nadu Legislative Assembly in time. Accordingly most of the Undertakings have appointed the Nodal Officer in their Undertakings to monitor the placing of Annual Accounts, on the Table of the House.

The composition of the Committee for the years 2001-2002, 2002-2003, 2003-2004, 2004-2005 and 2005-2006 are given in Section II, Table No.XLIII (Page No.735)

CHAPTER XXXII

PAPERS LAID ON THE TABLE OF THE HOUSE

The Papers that are laid on the Table of the House are classified into two categories, viz., "A. Statutory Rules and Orders" and "B. Reports, Notifications and Other Papers".

Part-A

Statutory Rules, Regulations and Notifications made and issued in exercise of the powers conferred on the Government by Acts of Parliament and the State Legislature and also by the Constitution are required to be placed on the Table of the House.

Part-B

Other important documents which are considered useful to Members such as White Paper, Reports of Committees constituted by the Government, Annual Reports of Companies and Corporations, etc. are also laid on the Table of the House.

Invariably all the statutes provide that the rules, notifications, orders etc. issued in pursuance of delegated legislation should be laid on the Table of the House and are subject to amendment, modification or annulment, etc., within the period of laying.

During the period under Review 2,887 papers were laid on the Table of the House. Statistical details regarding the Papers Laid on the Table of the House Session-wise and year-wise are given below:

<i>Session-wise.</i>	<i>A. Statutory Rules and Orders.</i>	<i>B. Reports, Notifications. and Other Papers.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>
I Session	5	4
II Session	78	139
III Session	204	461

IV	Session	82	69
V	Session	137	381
VI	Session	41	69
VII	Session	52	74
VIII	Session	124	248
X	Session	40	48
X	Session	123	260
XI	Session	44	36
XII	Session	76	92
Total		1006	1881

Year-wise

A. Statutory Rules and Orders

B. Reports, Notifications and Other Papers

(1)	(2)	(3)
2001	83	143
2002	286	530
2003	178	450
2004	216	370
2005	167	296
2006	76	92
Total	1006	1881

Reports of Commissions of Inquiry appointed under the Commissions of Inquiry Act, 1952 (Central Act 60 of 1952) placed on the Table of the House.

The following Reports together with statements of action taken by the Government thereon were laid on the Table of the House under Section 3 (4) of the Commission of Inquiry Act, 1952 (Central Act 60 of 1952) on the dates indicated against them:-

<i>Name of the Report.</i>	<i>Laid on the Table.</i>	<i>Date of inclusion in the Agenda.</i>
(1)	(2)	(3)
1. Report of Thiru Justice K.S. Bakthavatsalam, Commission of Inquiry constituted to inquire into the incidents of violence in the procession taken out by the DMK Party men on 12.8.2001 at Chennai and to inquire into the use of force by the police during the incidents	31.10.2002	31.10.2002
2. Report of Thiru K. Subramanian, Commission of Inquiry constituted to inquire into the death of one Selvi. Goweri, D/o. Tmt. Chinna Pappa @ Mariammal, Indira Gandhi Nagar, Erukancheri, Chennai who committed self immolation on 28.9.2001 on her return from Prohibition Enforcement Wing Police Station, Flower Bazaar, Chennai.	31.10.2002	31.10.2002
3. Report of Thiru N. Ramadas, Commission of Inquiry, constituted to inquire into the circumstances and the persons responsible for the occurrence of fire on 6.8.2001 at the Private Mental asylum, namely Badusha Mental Asylum in Erwadi Dargha of Erwadi Village, Kadaladi Taluk in Ramanathapuram District.	31.10.2002	31.10.2002

<i>Name of the Report.</i>	<i>Laid on the Table.</i>	<i>Date of inclusion in the Agenda.</i>
(1)	(2)	(3)
4. Report of Thiru S. Natarajan (Retired District Judge) Commission of Inquiry constituted to inquire into the causes and circumstances that led to the alleged incidents of clash that occurred at the Council Meeting of Chennai Corporation on 29.8.2002.	7.11.2003	7.11.2003
5. Report of Thiru K. Subramanian (Retired District Judge) Commission of Inquiry constituted to inquire into the causes and circumstances leading to the incidents of clash that occurred near the Government Arts College, Melur, Madurai District on 3.9.2002 in which certain students, the public and police personnel sustained injuries.	7.11.2003	7.11.2003
6. Report of Thiru Justice K.S.Bakthavatsalam, Commission of Inquiry constituted to inquire into the incidents of violence that occurred in and around Dr. Ambedkar Government Law College Students Hostel at Millers Road, Chennai on 07.12.2001.	12.2.2004	12.2.2004

CHAPTER XXXIII

ANNOUNCEMENTS BY THE SPEAKER

During the period under Review, Announcements by the Speaker were made in the House on 40 occasions. The details are as follows:-

1) On the 28th May, 2001, Hon. the Speaker announced in the House that Questions were being received from the Members and sent to the Departments concerned for furnishing replies and that there would not be "Question-Answers" hour for some days.

He also announced that the Secretaries to Government, Departments of Secretariat should furnish Answers to Questions within 42 days as per Rule 45 of the Tamil Nadu Legislative Assembly Rules.

2) On the 30th May, 2001, Hon. the Speaker announced in the House the message received from the Commissioner of Police, Greater Chennai in regard to the arrest of Thiru B. Ranganathan, M.L.A.

3) On the 20th August, 2001, Hon. the Speaker, announced in the House that today at 11.00 a.m. Hon. Chief Minister will administer the 'Harmony Day' pledge at the Military Parade ground adjacent to the Secretariat Main Building. The House would therefore be adjourned at 10.45 a.m. and meet again at 11.15 a.m. so as to enable the Members to participate in the function.

4) On the 30th August, 2001, Hon. the Speaker announced that according to the decision taken at the meeting of the Business Advisory Committee held today at 9.30 a.m., the discussion on the Demand No.15 - Police and Demand No.16 - Fire Services slated to be taken up for today would be taken up for discussion at 10.00 a.m. on 31.8.2001 followed by the Chief Minister's reply. Thereafter voting would be taken up. It was also decided that there would be no Question Hour on 31.8.2001.

5) On the 5th September, 2001 Hon. the Speaker announced in the House that a three day Orientation course for the newly elected Members under the auspices of the Tamil Nadu Branch of Commonwealth

Parliamentary Association will be held on 5th, 8th and 10th September, 2001 at 4.30 p.m. at the Conference Hall, Namakkal Kavignar Maligai, Secretariat and requested all the Members to participate without fail.

6) On the 8th September, 2001, Hon. the Speaker announced that the Orientation course scheduled to be held on that day i.e. 8.9.2001 at the Conference Hall, Namakkal Kavignar Maligai, Secretariat has been postponed to 10th September, 2001 at 4.30 p.m. in view of Meeting of all Party Leaders to discuss the Cauvery Water issue at the above Conference Hall.

7) On the 10th September, 2001, Hon. the Speaker announced in the House that the Orientation Course for the newly elected Members will be held at 4.30 p.m. on that day at the Conference Hall, Namakkal Kavignar Maligai, Secretariat and requested all the Members to participate in the course without fail.

8) On the 10th September, 2001, Hon. the Speaker announced in the House that the Dinner to be hosted by the Hon. Chief Minister to the Members of the Assembly on the 13th September has been postponed on the request made by the Members.

9) On the 28th March 2002, Hon. the Speaker, announced in the House the following Message received from the Governor of Tamil Nadu:-

“ I am happy to acknowledge receipt of the Resolution adopted by the Assembly on 15th March, 2002 thanking me for my address delivered on the 9th March, 2002 to the Members of the Tamil Nadu Legislative Assembly”.

10) On the 3rd April 2002, Hon. the Speaker announced in the House that on the basis of the decision taken by the Business Advisory Committee at its meeting held on that day that the Demand Nos. 45, 3, 32 to be taken up on 11-4-2002 and the Demand No.4 to be taken up on 15-4-2002 are being interchanged. There would be no Question hour on 11-4-2002 and on the same day after the voting on Demands, the Government Bills would be taken into consideration and passed. Cut Motions for the demands to be taken up on 11-4-2002 and from 22-4-2002 to 17-5-2002 should be submitted to the Legislative Assembly

Secretariat before 3.00 p.m. on 5-4-2002. He had also announced that the House will meet on 25-4-2002 and 25-5-2002 though these days have been declared as Government holidays.

11) On the 4th April, 2002, Hon. the Speaker announced in the House that the statements relating to the call attention notices should be sent to Legislative Assembly Secretariat within seven days of admittance. He therefore requested Hon. Ministers to give necessary instructions to the Departments of Secretariat to furnish the statements expeditiously.

12) On the 8th April, 2002, Hon. the Speaker announced in the House the message received from the Commissioner of Police, Chennai in regard to arrest of Thiru Parithi Ellamvazhuthi, M.L.A., Egmore (SC) Constituency on the 8th April, 2002 F.N.

13) On the 9th April, 2002, Hon. the Speaker announced in the House the message received from the Commissioner of Police, Chennai in regard to release of Thiru Parithi Ellamvazhuthi, M.L.A., Egmore (SC) Constituency on the 8th April, 2002 A.N.

14) On the 10th April, 2002, Hon. the Speaker announced in the House that on the basis of the decision taken by the Business Advisory Committee at its meeting held on 3-4-2002, there would be no 'Questions and Answers Hour' on 11th April, 2002.

15) On the 12th April, 2002, Hon. the Speaker announced in the House that as per the decision taken by the Business Advisory Committee at its meeting held on that day and also with the leave of the House, the Government Resolution would be taken up before the transaction of Financial Business on 16-4-2002 by relaxing rule 185 of the Tamil Nadu Legislative Assembly Rules. He has also announced that there would be no 'Questions and Answers Hour' on 16-4-2002.

16) On the 29th April, 2002, Hon. the Speaker announced in the House that as per the decision taken by the Business Advisory Committee at its meeting held on 18-4-2002, there would be no 'Questions and Answers Hour' on the 30th April, 2002.

17) On the 3rd May, 2002, Hon. the Speaker announced in the House that there would be no 'Questions and Answers Hour' on 6.5.2002 as already been decided by the Business Advisory Committee. He has also announced that the Ministers incharge of the Demand Nos. 3, 32 and 31 would give their replies to the discussions on 6.5.2002 which were initiated on 3rd May, 2002.

18) On the 7th May, 2002, Hon. the Speaker announced in the House that Demand No.26 and 10 which were listed to be taken up for discussion in the forenoon and afternoon respectively would be taken up together in the forenoon itself.

19) On the 9th May, 2002, Hon. the Speaker announced in the House that eleven Government Bills listed on that day (9.5.2002) for consideration would be taken up along with the Bills listed for consideration on 10.5.2002.

20) On the 10th May, 2002, Hon. the Speaker announced in the House that 'Who is Who' of Twelfth Assembly containing bio-data of Members are readily available for distribution and the Members may obtain the same from Library-II Section.

21) On the 30th October, 2002, Hon. the Speaker announced that item No.2 to 7 of the Bills listed in the Agenda for consideration will be taken up on the next day (31.10.2002).

22) On the 29th January, 2003, Hon. the Speaker announced in the House that on the lines of the practice followed by the Parliament, the usage of 'Cell phone and Pager' are prohibited in the Assembly Chamber and its adjacent lobbies. In this connection, the Members of the House have already been requested to extend their full co-operation through an information sheet dated 24.1.2003. He has therefore appealed to the Members of the Assembly and the media personnel who cover the Assembly proceedings to avoid further usage of these instruments in the chamber in future.

23) On the 30th January, 2003, Hon. the Speaker announced in the House that Hon. Chief Minister will administer oath on untouchability today at 11.00 a.m. in the Army parade ground near the Secretariat main building on the eve of the 'Martyrs Day'. The House will therefore

be adjourned at 10.45 a.m. and resume at 11.15 a.m. so as to enable the Members of the Assembly to take part in that function.

24) On the 10th April, 2003, Hon. the Speaker announced the following message received from the Commissioner of Police, Greater Chennai in the Fax dated 10.4.2003:

"I have the honour to inform that on 8.4.2003 at about 12.20 hrs., Thiru M.K. Stalin, MLA., Thousand Lights Assembly Constituency, Thiru K. Ponmudy, MLA., Villupuram Assembly Constituency, Thiru J. Anbazhagan, MLA., T.Nagar Assembly Constituency, Thiru S.A.M. Hussain, MLA., Triplicane Assembly Constituency and others had been to Queen Mary's College, Marina, pushed aside the college watchman, threatened him with dire consequences, trespassed into the college premises, induced the college students who were studying inside the college premises to continue their strike and agitation against the Government and assured them of all their supports. In this connection, on the complaint of the College Principal, a case was registered in D-5, Marina Police Station Crime No.87/2003, under Section 143, 448, 353, 506 (ii) IPC read with 109 on 8.4.2003 at 13.45 hrs., and investigation taken up.

In the course of investigation, Thiru M.K. Stalin, MLA., Thousand Lights Assembly Constituency, Thiru K. Ponmudy, MLA., Villupuram Assembly Constituency, Thiru J. Anbazhagan, MLA., T.Nagar Assembly Constituency and Thiru S.A.M. Hussain, MLA., Triplicane Assembly Constituency were all arrested on the night of 9.4.2003. They were all produced before the 13th Metropolitan Magistrate at his residence at Saidapet and remanded to Judicial custody till 23.04.2003".

25) On the 10th April, 2003, Hon. the Speaker announced the following message received from the Superintendent of Police, Thiruvannamalai District.

"I have the honour to inform that I have found it my duty in the exercise of my power u/s. 147, 148, 294, 188, 336 and 506 IPC to direct that Thiru K. Pitchandi, MLA., Tiruvannamalai Assembly Constituency and 61 others formed themselves into an unlawful assembly with deadly weapons, pelted stones on 6 Government

transport buses in between Krishna Lodge and Gandhi Statue on Big street, Tiruvannamalai town on 10.4.2003 between 00.30 hrs. and 1.30 hrs. and damaged the wind screen glasses to the tune of Rs.15,000/- protesting against the arrest of Thiru M.K. Stalin, MLA., and others on 9.4.2003 night at Chennai. They were taken into custody today (10.4.2003) at 3.30 hrs. vide Tiruvannamalai town police crime No.475/2003 and are being sent for remand.”

26) On the 21st April, 2003, Hon. the Speaker announced in the House that the Calling attention matter relating to spreading of disease among the people due to the effluent from the chemical factories in the Cuddalore Sipcot Complex given notice of by Thiru T. Velmurugan, MLA has been postponed as the Member was not in his seat.

27) On the 21st April, 2003, Hon. the Speaker announced in the House that the inauguration of the Orientation Programme on Computer Training for the Members of the Assembly under the auspices of Information Technology Department will be held at 4.00 p.m. on that day. (21.4.2003) at the 10th floor of the Namakkal Kavignar Maaligai in Secretariat by the Hon. Chief Minister. He also announced that transport facilities from the Legislators' Hostel have also been made to enable the Members to attend the function.

28) On the 9th May, 2003 Hon. the Speaker announced in the House that 15 days Computer training programme for the Members was scheduled up to 14.5.2003. Since the meetings of the House are to be adjourned on 10.5.2003, arrangements have been made to have the training for the rest of three days. Accordingly, Members may undergo the training from 11.5.2003 to 13.5.2003 either utilizing 2 hours per day or 6 hours in a day or 3 hours in the F.N. and 3 hours in the A.N.

29) On the 28th July, 2004, Hon. the Speaker announced in the House that when a matter has been referred by the House to the Committee of Privileges for its consideration and Report and the same has been under the consideration of the Committee, such matter shall not be discussed or commented by any Member of the House or Outsider or Press. Publishing of such comments involve breach of privilege of the House. The press media and Members of the Legislative

Assembly have to function and shall not indulge any thing that may involve breach of privilege of the House taking into consideration of the Rules of the Legislative Assembly. Hon. the Speaker appealed to the Press and Members of the House to give respect to the Rules of Procedures of the Legislative Assembly and safe guard the dignity of the House. He further announced that Thiru M. Karunanidhi, M.L.A. shall henceforth avoid speaking or writing anything about the matter in question.

Instead of that he may present himself and explain before the Committee of Privileges about the issue with proper evidence as per Rules of Procedure of the House. Hon. Speaker ordered that no one including the media should discuss, comment or publish about the matter in question till the decision of the Committee of Privileges is announced in the House.

30) On the 19th November, 2004, Hon. the Speaker, announced in the House that today at 11.00 A.M. Hon. Chief Minister will administer National Integration Pledge at the Army Parade Ground near the Secretariat Main Building. The House, therefore, be adjourned at 10.45 a.m. and again reassemble at 11.15 a.m.

31) On the 17th March, 2005, Hon. the Speaker announced that the Hon. Minister for Food and Co-operation will give his reply to the discussion on the Demand No.12 on the 18th March, 2005.

32) On the 18th March, 2005, Hon. the Speaker announced that the Hon. Minister for Hindu Religious and Charitable Endowments and Hon. Minister for Social Welfare will give their reply to the discussions in respect of Demand No.45 and Demand No. 43 on the 21st March, 2005.

33) On the 22nd March, 2005, Hon. the Speaker announced that Demand No.27- Information and Tourism scheduled to be held on 7.4.2005 will be taken up for discussion and voting in the evening of 11.4.2005.

34) On the 30th March, 2005, Hon. the Speaker announced that Hon. Minister for Industries and Hon. Minister for Handlooms and Textiles will give their reply to the discussion on the respective Demands for Grants on the 31st March, 2005.

35) On the 4th April, 2005, Hon. the Speaker announced about the proposals received to elect the Members of the Assembly to the vacancies caused in Syndicates of certain Universities and Tamil Nadu Land Development Board and also schedule for the election.

36) On the 11th April, 2005, Hon. the Speaker announced the Members of the Assembly who have been elected to fill the vacancies caused in the Syndicates of certain Universities and to the Tamil Nadu Land Development Board.

37) On the 11th April, 2005, Hon. the Speaker announced that since the discussion on the Demands moved by the Hon. Minister for Finance on 8.4.2005 are still continuing, the discussion and voting on the Demand No.47 - Youth Welfare and Sports Development which was slated to be taken up in the evening of 11.4.2005 will be taken up in the forenoon of 12.4.2005.

38) On the 23rd September, 2005, Hon. the Speaker announced that the Members who desire to give notices of cut motions on the First Supplementary Statement of Expenditure for the year 2005-2006 should submit them to the Legislative Assembly Secretariat before 3.00 P.M. on 24.09.2005 under Rule 190 of the Tamil Nadu Legislative Assembly Rules.

39) On the 28th September, 2005, Hon. the Speaker announced that as per the decision of the Business Advisory Committee at its meeting held on 21.9.2005 the meeting of the House had to be concluded on 28.9.2005. Since, the business pending before the House had not yet been completed the sittings of the House would be extended with the leave of the House up to 29.9.2005. He also announced that the business scheduled to be taken up on 28.9.2005 would be taken up on 29.9.2005.

40) On the 27th January, 2006, Hon. the Speaker announced the statistical details of the important events and the business transacted by the Twelfth Tamil Nadu Legislative Assembly during the sessions so far held.

CHAPTER XXXIV

FELICITATIONS

During the period under Review, Felicitations were made in the House on ten occasions. The details are as follows :-

1. On the 21st August, 2001, Hon. the Speaker complimented on behalf of the House the State Government headed by Selvi J Jayalithaa, Chief Minister on its successful completion of 100 days rule.

2. On the 27th August, 2001, Hon. the Speaker on behalf of the House extended a warm welcome to Lord David Lee of Grandale, Member of Commonwealth Parliament who was witnessing the proceedings of the Assembly from the Speaker's Gallery.

3. On the 1st September, 2001, Hon. Speaker on behalf of the House conveyed to the Chief Minister its appreciation and compliments for answering to each and every Cut Motion tabled by the Members in respect of Demand nos. 15 & 16.

4. On the 30th April, 2002, Hon. the Speaker conveyed his greetings to the House on the eve of 'May Day'.

5. On the 31st October, 2002, Hon. the Speaker felicitated the services of Thiru S. Ganesan, Joint Secretary, Legislative Assembly Secretariat who retired on that day on superannuation and Tmt. V.N. Uma, Committee Officer who relinquished her service under voluntary retirement.

6. On the 11th April, 2003, Hon. the Speaker conveyed his wishes to the Hon. Chief Minister and greetings to the Members of the House on the eve of the "Tamil New Year".

7. On the 30th April, 2003, Hon. the Speaker conveyed his greetings to the House on the eve of 'May Day'.

8. On the 8th March, 2005, Hon. the Deputy Speaker and Hon. the Speaker on behalf of the House conveyed their encomiums to the Hon. Chief Minister on the eve of World Women's Day.

9. On the 21st March, 2005, Hon. the Speaker on behalf of the Hon. Chief Minister, the Members of the House and the people of Tamil Nadu, extended a warm welcome to the Members of the Sri Lankan Parliament and officials headed by Hon. W.J.M. Logu Bandara, Speaker of Sri Lankan Parliament who were witnessing the proceedings of the Assembly from the Visitor's Gallery.

10. On the 12th April, 2005, Hon. the Speaker on behalf of the Hon. Chief Minister, the Members of the House and the people of Tamil Nadu, extended a warm welcome to the NGOs from Kenya while witnessing the proceedings of the Assembly from the Speaker's Gallery, who came to Tamil Nadu to know about the schemes implemented by the Chief Minister of Tamil Nadu.

CHAPTER XXXV

DISCLOSURE OF ASSETS OF MEMBERS OF THE LEGISLATURE

On the 27th August, 1969, the following Resolution was passed in the Tamil Nadu Legislative Assembly:-

"Whereas the citizens of India are engaged in the great experiment of democratic socialism;

And whereas the practice of democracy has to be nurtured in our country based on high principles, political and moral;

And whereas the people should be convinced that their representatives holding office either as Members of the Legislature or as Ministers hold such offices for the public benefit only and not to benefit themselves either directly or indirectly;

And whereas it is necessary in the public interest to avoid even the slightest degree of suspicion in the mind of the common people regarding the absolute integrity of the Members of Legislature or as Ministers hold such offices for the public benefit only and not to benefit themselves either directly or indirectly.

And whereas it is necessary in the public interest to avoid even the slightest degree of suspicion in the mind of the common people regarding the absolute integrity of the Members of Legislature and the Ministers;

And whereas for the purpose of achieving the above object, this House considers that Members of the Legislature including the Ministers and Presiding Officers of both the Houses should disclose their assets to the House concerned at regular intervals;

Now, therefore, this House resolves that the following provisions shall be observed by all Members of the Legislature including the Ministers and Presiding Officers of both the Houses".

1. Periodical disclosure of assets of Members of the State Legislature-

Every Member including Ministers and Presiding Officers of the House shall,

- a. If he holds office as such on the date of this resolution, as soon as may be after such date; or
- b. If he is elected or nominated after such date as soon as may be after such election or nomination ; and
- c. Thereafter, at intervals of every twelve months ending with the 31st day of March.

Submit to the House of which he is a Member, a return in the form appended, of all properties owned, acquired or inherited by the Member or held by him on lease or mortgage either in his own name or in the name of any Member of his family, together with details of the means by which, or the sources from which, such property was acquired or inherited.

2. Returns to be placed on the Table of the Legislature and to be Public documents

Every return submitted under paragraph 1 shall,

- a. As soon as possible after it is submitted be placed on the Table of both Houses of the Legislature ; and
- b. Be deemed to be a Public document and the authority to whom the return is submitted may, subject to such conditions including payment of fees as may be prescribed by such authority, give to any person on demand a copy of such return.

3. Retrospective effect of the resolution -

This resolution shall be deemed to have been passed by both the Houses and to have come into force on the 6th March, 1967.

Provided that the returns due on the 30th April, 1967 and the 30th April, 1968 shall be submitted along with the return due on the April, 1969 on or before the 30th September, 1969.

4. This House further resolves that the Government of India may be requested to bring forward Legislation incorporating the contents of this resolution.

The above resolution was passed in the Legislative Council also on 28th August, 1969.

However, no return of Assets particulars were received from Members and placed on the Table of the House during the period 2001-2006.

CHAPTER XXXVI

DIVISIONS

Rule 99 (3) provides that if the opinion of the Speaker as to the decision of the House on a question is challenged, he shall take the vote of the House by Division. If the Speaker decides to take the vote of the House by Division, he will order Division Bell to be rung and after a lapse of two minutes, direct that all doors of entry maybe closed and put the question before the House asking the Members who are for "Ayes" and those for "Noes" respectively to rise in their places. The names of the voters shall be recorded block-wise. The result of the vote of the House by Division will be announced by the Speaker and shall not be challenged.

During the period under Review, Divisions were taken on two occasions, the details of which are given below:-

Serial Number and date on which Division was taken (1)	Subject (2)	Ayes (3)	Noes (4)	Neutrals (5)	Results (6)
1. 12th September, 2001.	Resolution moved by Hon. Thiru. C. Ponnaiyan, the Leader of the House on behalf of Hon. Chief Minister rescinding the earlier resolution seeking the revival of the Legislative Council in the State	148	27	3	Carried
2. 31st October, 2002	Motion that the Tamil Nadu Prohibition of Forcible Conversion of Religion Bill, 2002 (LA Bill No.48 of 2002) be passed moved by the Hon. Thiru C. Ponnaiyan, Minister for Finance	140	73	Nil	Carried

CHAPTER XXXVII

OFFICIAL REPORT OF THE PROCEEDINGS OF THE ASSEMBLY

I. Publication of Official Report: According to Rules 283 and 280 of the Tamil Nadu Legislative Assembly Rules, an Official Report of the Proceedings of the Assembly are published under the authority of the Speaker and the supervision of the Secretary, Legislative Assembly. Copies of Debates are made available to every Member free of cost.

It is a verbatim report in the first person depicting the business of all kinds transacted by the House and is prepared and processed for publication by the Reporters' Branch of the Legislative Assembly. This authentic document not only paves the way to take follow up action by the Executive on many issues relating to public but also provides the People's representatives a record of their service to Constituencies through Parliamentary democracy.

In addition to the loose copies, the debates in the bound volumes are also supplied to all the Members. The following four items of information annexed at the end of each bound volume provides the Members a general idea of the subjects dealt with by Members and also facilitates easy reference to matters contained therein:

- i. A consolidated list of business transacted
- ii. Subject wise index of the discussions held and questions put and answered
- iii. Member name wise index of discussions held and questions put and answered
- iv. Important Rulings and Observations made by the Chair

(This item has been captioned as 'CHAIR')

Further, Members of Parliament elected from Tamil Nadu are also supplied with the copies to enable them to function effectively in Parliament after ascertaining from the proceedings various matters discussed in the State Legislative Assembly.

Besides, copies are provided to all Departments of Secretariat, Heads of Departments, the District Collectors, the High Court of Madras, National Libraries and Universities in Tamil Nadu, the Accountant-General's office, Chambers of Commerce in Tamil Nadu, and certain other important institutions inside and outside the State. Copies of debates are also sent to the Lok Sabha, the Rajya Sabha and all the State Legislatures in India.

THE OFFICIAL REPORT OF THE PROCEEDINGS HAVE BEEN PUBLISHED IN 91 VOLUMES DURING THE PERIOD OF TWELFTH ASSEMBLY AS DETAILED BELOW:

Year	Session	Date		Volumes		No. of Volumes	No. of Meeting days
		From	To	From	To		
2001	I	22-05-2001	01-06-2001	1	3	3	8
	II	16-08-2001	14-09-2001	4	13	10	24
2002	III	09-03-2002	10-05-2002	14	30	17	36
	IV	24-10-2002	31-10-2002	31	33	3	6
2003	V	23-01-2003	10-05-2003	34	51	18	35
	VI	03-11-2003	07-11-2003	52	54	3	5
2004	VII	04-02-2004	13-02-2004	55	57	3	8
	VIII	22-07-2004	31-07-2004	58	64	7	8
	IX	16-11-2004	22-11-2004	65	66	2	5
2005	X	31-01-2005	13-04-2005	67	83	17	35
	XI	21-09-2005	29-09-2005	84	86	3	7
2006	XII	13-01-2006	27-01-2006	87	91	5	11
91							188*

*including days on which Governor's addresses were delivered — 25-05-2001, 09-03-2002, 23-01-2003, 04-02-2004, 31-01-2005, 13-01-2006.

Number of days of meeting and sessions: The Twelfth Legislative Assembly met in all for 188 days including Governor's address to the Assembly. The meetings were spread over twelve sessions.

Language of the House: Under Rule 86 of the Tamil Nadu Legislative Assembly Rules, the business of the Assembly shall be transacted in Tamil or in English or in both. The proceedings of the Assembly were generally in Tamil.

Statistical Importance: The following matters of statistical importance have been culled out from the proceedings:

(a) Number of meeting days, hours of sitting, number of printed pages and volumes of Official proceedings.

(b) Number of speeches made by Members including Ministers.

(c) Names of Ministers who spoke more than 100 times.

(d) Names of Members who spoke more than 100 times.

(e) Names of Ministers who spoke for more than 10 hours altogether.

(f) Names of Members who spoke for more than 10 hours altogether.

(g) Number of supplementary questions put by Members.

(h) Names of Members who put more than 100 supplementary questions.

Expunction from Official Report: According to Rule 281 of the Tamil Nadu Legislative Assembly Rules, if the Speaker is of opinion that a word or words has or have been used in debate which is or are defamatory or indecent, or unparliamentary or undignified, or grossly irregular, he may in his discretion order that such word or words be expunged from the Official Report of the proceedings of the House and all consequential alterations made in such report and make an announcement in the Assembly of the fact of his having made such order. As per Rule 282, the portion of the proceedings of the House so expunged shall be marked by asterisks (**) and an explanatory footnote shall be inserted in the proceedings as follows:

“ ** Expunged as ordered by the Chair”

During the entire term of the Twelfth Assembly, expunctions have been ordered on 398 occasions.

II. Special Occasions:

Orientation Course on Budget and Assembly Rules for the benefit of the Members of the Twelfth Legislative Assembly was conducted on 5th and 10th September, 2001 in the Conference Hall, Namakkal Kavignar Maaligai, Secretariat, Chennai.

(A) NUMBER OF MEETING DAYS, HOURS OF SITTING, NUMBER OF PRINTED PAGES AND VOLUMES OF OFFICIAL PROCEEDINGS

Year	No. of meeting days	Total hours of sitting		Official Proceedings	
		Hrs.	Mts.	No. of printed pages	No. of volumes
(1)	(2)	(3)	(4)	(5)	(6)
2001	32	153	47	7347	13
2002	42	186	13	10930	20
2003	40	159	41	11118	21
2004	21	65	12	7733	12
2005	42	154	20	9244	20
2006	11	37	08	1655	5

(B) NUMBER OF SPEECHES MADE BY MEMBERS INCLUDING MINISTERS

Year	Total
(1)	(2)
2001	964
2002	1320
2003	1084
2004	437
2005	877
2006	310

(C) NAMES OF MINISTERS WHO SPOKE MORE THAN 100 TIMES (EXCEPT QUESTIONS)

Name	Number of Speeches
(1)	(2)
Hon. Thiru C. Ponnaiyan	455
Hon. Selvi J Jayalalithaa	245
Hon. Thiru O. Panneerselvam	148

(D) NAMES OF MEMBERS WHO SPOKE MORE THAN 100 TIMES (EXCEPT QUESTIONS)

Name	Number of Speeches
(1)	(2)
Thiru S.R. Balasubramoniyam	195
Thiru G.K. Mani	191
Thiru C. Gnanasekaran	187
Thiru G. Palanisamy	130
Thiru J. Hemachandran	119

(E) NAMES OF MINISTERS WHO SPOKE MORE THAN 10 HOURS ALTOGETHER

Name	Hours	Minutes
Hon. Selvi J Jayalalithaa	27	35
Hon. Thiru C. Ponnaiyan	21	52
Hon. Thiru O. Panneerselvam	13	12

**(F) NAMES OF MEMBERS WHO SPOKE MORE THAN 10 HOURS
ALTOGETHER**

Name	Hrs.	Mts.
Thiru G.K. Mani	15	45
Thiru S.R. Balasubramoniyam	13	20
Thiru C. Gnanasekaran	12	21
Thiru G. Palanisamy	11	00
Thiru L. Santhanam	10	11

(G) NUMBER OF SUPPLEMENTARY QUESTIONS PUT BY MEMBERS

Year (1)	Total (2)
2001	407
2002	938
2003	750
2004	418
2005	776
2006	199
Total	3488

**(H) NAMES OF MEMBERS WHO PUT MORE THAN 100
SUPPLEMENTARY QUESTIONS**

Name (1)	Number of Supplementary Questions (2)
Thiru C. Gnanasekaran	135
Thiru L. Santhanam	108
Thiru G.K. Mani	104
Thiru P.K. Sekar Babu	101

**CHAPTER XXXVIII
ELECTION BY MEMBERS**

(1) PRESIDENTIAL ELECTION

Article 54 of the Constitution of India provides that the President of India shall be elected by the Members of an electoral college consisting of the elected Members of both the Houses of Parliament and the elected Members of the State Legislative Assemblies.

The Twelfth Presidential Election was held on 15.07.2002. The election was conducted according to the provisions of the Presidential and Vice Presidential Elections Act, 1952 and the rules made thereunder. Under Section 3 (1) of the said Act, the Election Commission appointed the Secretary General, Rajya Sabha as the Returning Officer and the Secretary, Tamil Nadu Legislative Assembly as one of the Assistant Returning Officers for the election. The Election Commission fixed 15.07.2002 as the date on which poll shall if necessary be taken. Two candidates contested the election. The poll was held on 15.07.2002 and Dr. A.P.J. Abdul Kalam was declared elected as the Twelfth President of India.

(2) INDIRECT ELECTION TO THE COUNCIL OF STATES

(i) Biennial Election

The number of seats allotted to the State of Tamil Nadu in the Council of States is 18 of which six Members shall retire biennially.

The Election to Council of States is conducted by this Secretariat according to the Principle of proportional representation by means of Single Transferable Vote. The elected Members of the Assembly are the electors for this election.

During the period under review three biennial elections were conducted as detailed below:-

July, 2001

Biennial Election was held to fill the vacancies caused by the retirement of six Members on the expiration of their term of office on 24.7.2001.

The Election Commission of India had fixed the following programme of dates for the various stages of the above Election.

- 6.7.2001 — Date of issue of notice of election in Form-I
- 13.7.2001 — Last date for filing of nominations
- 14.7.2001 — Date for scrutiny of nomination
- 16.7.2001 — Last date for withdrawal of Candidatures
- 23.7.2001 — Time and date of poll
(9.00 AM to 4.00 PM)

Six candidates had filed their nominations for six vacancies. As the number of Candidates and seats to be filled were equal, all the candidates were declared elected on 16.7.2001.

The following were the candidates declared elected.

1. Thiru R. Sarathkumar (D.M.K)
2. Thiru S.S. Chandran (A.I.A.D.M.K)
3. Thiru R. Kamaraj (A.I.A.D.M.K.)
4. Thiru P.G. Narayanan (A.I.A.D.M.K.)
5. Tmt. S. Gokula Indira (A.I.A.D.M.K.)
6. Thiru B.S. Gnanadesikan (T.M.C.)

March, 2002

Biennial Election was held to fill the vacancies caused by the retirement of six Members on the expiration of their term of office on 2.4.2002.

The Election Commission of India had fixed the following programme of dates for the various stages of the above Election.

- 7.3.2002 — Date of issue of notice of election in Form-I
- 14.3.2002 — Last date for filing of nominations
- 15.3.2002 — Date for scrutiny of nomination
- 18.3.2002 — Last date for withdrawal of Candidatures
- 27.3.2002 — Time and date of poll
(9.00 AM to 4.00 PM)

Six candidates had filed their nominations for six vacancies. As the numbers of Candidates and seats to be filled were equal, all the candidates were declared elected on 18.3.2002.

The following were the candidates declared elected.

1. Thiru N. Jothi (A.I.A.D.M.K)
2. Thiru Thanga Tamilselvan (A.I.A.D.M.K.)
3. Thiru C. Perumal (A.I.A.D.M.K)
4. Thiru S.P.M. Syed Khan (A.I.A.D.M.K)
5. Thiru G.K. Vasam (T.M.C.(M))
6. Thiru R. Shanmugasundaram (D.M.K.)

June, 2004

Biennial Election was held to fill the vacancies caused by the retirement of six Members on the expiration of their term of office on 29.6.2004.

The Election Commission of India had fixed the following programme of dates for the various stages of the above Election.

- 10.6.2004 — Date of issue of notice of election in Form-I
- 17.6.2004 — Last date for filing of nominations
- 18.6.2004 — Date for scrutiny of nomination
- 21.6.2004 — Last date for withdrawal of Candidatures
- 28.6.2004 — Time and date of poll
(9.00 AM to 4.00 PM)

Six candidates had filed their nominations for six vacancies. As the number of Candidates and seats to be filled were equal, all the candidates were declared elected on 21.6.2004

The following were the candidates declared elected.

1. Thiru TTV Dhinakaran (A.I.A.D.M.K)
2. Dr. K. Malaisamy (A.I.A.D.M.K)
3. Thiru S. Anbalagan (A.I.A.D.M.K.)
4. Thiru N.R. Govindarajar (A.I.A.D.M.K.)
5. Dr. R. Anbumani (P.M.K.)
6. Thiru E.M. Sudarsana Natchiappan (I.N.C.)

(ii) Bye Election to the Council of States

During the period under review, one Bye-Election to the Council of States was held to fill the vacancy caused due to the death of Thiru G.K. Mooppanar on 30.8.2001. Dr.V. Maitreyan, the only candidate who had filed the nomination, was declared duly elected on 10.1.2002 in the above vacancy.

(3) ELECTION TO THE STATUTORY BODIES

After the Twelfth Tamil Nadu Legislative Assembly was constituted on the 14th May, 2001, Members of the Assembly were elected from among themselves to serve as Members to the Senate/ Syndicate/ Board of Management of various Universities/ Statutory Bodies in Tamil Nadu as detailed below:-

1. Senate of the Madras University

Under Section 14 of the Madras University Act, 1923 (Tamil Nadu Act 6 of 1923) as amended, the following Members were declared as duly elected on 14th September, 2001 to the Senate of the Madras University:

1. Thiru P.K. Sekar Babu
2. Thiru V. Soma Sundaram
3. Thiru T. Arumugam
4. Thiru M. Abdul Latheef
5. Thiru D. Sudharsanam
6. Thiru Parithi Ellamvazhuthi

Thiru. S.S. Ramaneedharan and Thiru. K.P. Anbalagan has been elected on 23.4.2002 for the residual period for the vacancies caused due to the sudden demise of Thiru. M.Abdul Latheef and resignation by Thiru. V. Somasundaram on assumption of charge as Minister, respectively.

On expiry of their term of office the following Members were declared as duly elected on 7.5.2003:

1. Thiru. S.S. Thirunavukkarasu
2. Thiru. A. Bhuvanagamoorthy
3. Thiru. C.Ve. Shanmugam
4. Tmt. R. Tamilmozhirajadathan
5. Thiru. S.G. Vinayagamurthi
6. Thiru. J. Anbazhagan

Thiru Radharavi has been elected on 22.11.2004 for the residue period for the vacancy caused due to the resignation of Thiru. C.Ve Shanmugam who assumed charge as Minister.

Thiru. C. Durairaj has been elected on 11.4.2005 for the residue period for the vacancy caused due to demise of Thiru. S.S. Thirunavukkarasu.

2. Senate of the Madurai Kamaraj University

Under Section 15 of the Madurai Kamaraj University Act, 1965 (Tamil Nadu Act 33 of 1965) as amended, the following Members were declared as duly elected on 14th September, 2001 for the residue period (i.e.,) 22.11.2002, to the Senate of Madurai Kamaraj University:

1. Thiru G. Anbalagan
2. Thiru L. Santhanam
3. Thiru K. Paramalai
4. Thiru K.K.S.S.R. Ramachandran

On expiry of their term of Office, the following Members were declared as duly elected on 7.5.2003:

1. Thiru R.D. Ganesan
2. Thiru L. Santhanam
3. Thiru A. Rajagopal
4. Thiru T.P.M. Mohideen Khan

Tmt. Valarmathi Jebaraj has been elected on 7.11.2003 due to the ineligibility of Thiru L. Santhanam who served as a Member to the Senate of Madurai Kamaraj University continuously for two successive period.

3. Senate of the Annamalai University

Under Section 15 of the Annamalai University Act, 1919 (Tamil Nadu Act 1 of 1919) the following Members were declared as duly elected on 14th September, 2001 to the Senate of Annamalai University:

1. Tmt. R. Tamilmozhirajadathan
2. Thiru P. Mohan
3. Thiru Polur Varadhan

The above Members were elected for the residuary period up to 5th December, 2001.

On expiry of their term of office, the following Members were declared as duly elected on 23.4.2002:

1. Tmt. R. Tamilmozhirajadathan
2. Selvi C. Kanagathara
3. Thiru C. Sivasami

On expiry of their term of office the following Members were declared as duly elected on 11.4.2005:

1. Thiru P. Rajarethinam
2. Thiru G. Gothandraman
3. Thiru Durai K. Saravanan

4. Syndicate of the Anna University

Under Section 17(2)(g) of the Anna University Act, 1978 (Tamil Nadu Act 30 of 1978) Thiru A.K.S. Anbalagan was declared as duly elected on 14th September, 2001. On expiry of his term of office Thiru P. Palaniappan was declared as duly elected on 22.11.2004.

5. Senate of the Tamil University, Thanjavur

Under Section 18 of the Tamil University Act, 1982 (Tamil Nadu Act 9 of 1982) the following Members were declared as duly elected on 14th September, 2001 to the Senate of Tamil University:

1. Thiru N. Chandramohan
2. Thiru J Guru alias Gurunathan

On expiry of their term of office the following Members were declared as duly elected on 22.11.2004:

1. Thiru C. Rajendran
2. Thiru M. Ramkumar

6. Senate of the Bharathiar University, Coimbatore

Under Section 20 of the Bharathiar University Act, 1981 (Tamil Nadu Act 1 of 1982) the following Members were declared as duly elected on 14th September, 2001 to the Senate of Bharathiar University:

1. Thiru S.M. Velusamy
2. Thiru Kovai Thangam

Thiru R.D. Ganesan has been declared as duly elected on 23.4.2002 for the residuary period for the vacancy caused due to the assumption of charge as Minister by Thiru S.M.Velusamy.

On expiry of the term of office the following Members were declared as duly elected on 22.11.2004:

1. Thiru K.S. Palanisamy
2. Tmt. V. Sivakami

7. Senate of the Bharathidasan University, Tiruchirappalli

Under Section 25 of the Bharathidasan University Act, 1981 (Tamil Nadu Act 2 of 1982) the following Members were declared as duly elected on 14th September, 2001 to the Senate of Bharathidasan University:

1. Thiru A. Papa Sundaram
2. Thiru V. Sivapunniyam

Thiru P. Rajarethinam has been declared as duly elected on 23.4.2002 for the residuary period for the vacancy caused due to the assumption of charge as Minister by Thiru A. Papa Sundaram.

On expiry of the term of office the following Members were declared as duly elected on 22.11.2004:

1. Tmt. R. Sasikala
2. Thiru V. Sivapunniam

8. Senate of the Alagappa University, Karaikudi

Under Section 21(1) of the Alagappa University Act, 1985 (Tamil Nadu Act 23 of 1985) Thiru K.K. Umadhevan was declared as duly elected on 14th September, 2001 to the Senate of Alagappa University, Karaikudi.

On expiry of his term of office, Thiru M. Rajasekar was declared as duly elected on 22.11.2004

9. Senate of the Tamil Nadu Dr. M.G.R. Medical University, Chennai

Under Section 18(3)(c) of the Tamil Nadu Dr. M.G.R. Medical University Act, 1987 (Tamil Nadu Act 37 of 1987) the following Members were declared as duly elected on 14th September, 2001 to the Senate of the Tamil Nadu Dr. M.G.R. Medical University:

1. Dr. C. Vijayabasker
2. Dr. D. Kumaradas

On expiry of their term of office the following Members were declared as duly elected on 22.11.2004:

1. Dr. D. Kumaradas
2. Thiru V.K. Lakshmanan

Dr. C.K. Tamizharasan was declared duly elected on 11.4.2005 in the vacancy caused due to in-eligibility of Dr. D. Kumaradas to serve as a Senate Member for the third consecutive time.

10. Senate of the Manonmaniam Sundaranar University, Tirunelveli

Under Section 19(a) - Clause II - Sub-section (5) of the Manonmaniam Sundaranar University Act, 1990 (Tamil Nadu Act 31 of 1990) the following Members are declared as duly elected on 14th September, 2001 to the Senate of the Manonmaniam Sundaranar University:

1. Thiru P.G. Rajendran
2. Thiru J. Hemachandran

On expiry of their term of office, the following Members were declared as duly elected on 22.11.2004:

1. Thiru M. Sakthivel Murugan
2. Thiru P. Arasan

11. Board of Management of the Tamil Nadu Veterinary and Animal Sciences University

Under Section 18(2) of the Tamil Nadu Veterinary and Animal Sciences University Act, 1989 (Tamil Nadu Act 42 of 1989) Thiru I. Ganesan was declared as duly elected on 14th September, 2001 to the Board of Management of the Tamil Nadu Veterinary and Animal Sciences University.

On expiry of his term of office, Thiru P.K.Sekar Babu was declared as duly elected on 22.11.2004.

12. Board of Management of the Tamil Nadu Agricultural University, Coimbatore

Under Section 18 of the Tamil Nadu Agricultural University Act, 1971 (Tamil Nadu Act 8 of 1971) Thiru A.K. Murugesan was declared as duly elected on 14th September, 2001 to the Board of Management of the Tamil Nadu Agricultural University, Coimbatore for the period of 3 years from the date of election.

On expiry of his term of office, Thiru P.Chithambaram was declared as duly elected on 22.11.2004.

13. Senate of the Periyar University, Salem

Under Section 20 (A) Class II-other Member, Item (5) of Periyar University Act 1997 (Tamil Nadu Act 45 of 1997), the following Members were declared as duly elected on 14th September, 2001 to the Senate of Periyar University, Salem for the period of 3 years from the date of election:

1. Thiru P.R. Sundaram
2. Thiru K.T. Elayakannu

On expiry of their term of office the following Members were declared as duly elected on 22.11.2004:

1. Thiru S.K. Selvam
2. Thiru K. Kandasamy

14. Senate of the Thiruvalluvar University, Vellore

Under Sub-section (1) (n) of Section 20 under chapter-III of the Thiruvalluvar University Act 2002 (Tamil Nadu Act 32 of 2002), the following Members were declared as duly elected on 14th September, 2001 to the Senate of Thiruvalluvar University, Vellore for the period of 3 years from the date of election:

1. Tmt. C.M. Suryakala
2. Thiru C. Gnanasekaran

15. Board of Management of the Tamil Nadu Land Improvement Board

Under Section 8(2) of the Tamil Nadu Land Improvement Scheme Act, 1959 (Tamil Nadu Act 31 of 1959) the following Members were declared as duly elected on 14th September, 2001 to the Board of Management of the Tamil Nadu Land Improvement Board:

1. Thiru R. Vilvanathan
2. Thiru H.M. Raju
3. Thiru K.N. Lakshmanan

Thiru P. Elavazhagan was declared as duly elected on 23.4.2002 in the vacancy caused due to the assumption of charge as Minister by Thiru R. Vilvanathan.

On expiry of their term of office the following Members were declared as duly elected on 11.4.2005:

1. Thiru S. Damodaran
2. Thiru P.G. Rajendran
3. Thiru N.R. Rengarajan

16. Board of Management of Tamil Nadu Orphanages and Charitable Homes

Under Section 5(2)(a) of the Orphanages and other Charitable Homes (Supervision and Control) Act, 1960 (Central Act 10 of 1960) the following Members were declared as duly elected on 14th September, 2001 to the Board of Tamil Nadu Orphanages and other Charitable Homes:

1. Tmt. P. Vijayalakshmi Palanisamy
2. Thiru C. Sivasami
3. Thiru C. Gnanasekaran

17. State Library Committee

Under Section 3(1) of the Tamil Nadu Public Libraries Act, 1948 (Tamil Nadu Act 24 of 1948) read with Rule 2(1) (V) of the Tamil Nadu Public Libraries Rules, 1950 the following Members were declared as duly elected on 14th September, 2001 to the State Library Committee:

1. Thiru S. Ramachandran
2. Tmt. Nalini Manokaran
3. Thiru P.V. Damodaran

Thiru M. Sakhivel Murugan was declared as duly elected on 23.4.2002 in the vacancy caused due to the assumption of charge as Minister by Thiru S. Ramachandran.

Thiru C.K.Tamizharasan was declared as duly elected on 7.5.2003 in the vacancy caused due to the assumption of charge as Minister by Thiru P.V. Damodaran.

CHAPTER XXXIX

LEGISLATIVE ASSEMBLY SECRETARIAT

1. General

Article 187(1) of the Constitution of India provides that the House or each House of the Legislature of a State shall have a separate secretarial staff. However, the proviso appended to the clause above enables creation of posts common to both Houses of the Legislature of a State having a Legislative Council.

In accordance with the above provisions, a separate Legislature Department was formed in August, 1956 like any other Departments of Secretariat. This Department was bifurcated as Legislative Assembly and Legislative Council Departments in May, 1960. As the nomenclature, namely, Legislative Assembly Department led to obvious misconception, orders were issued in G.O.Ms.No.28, Legislative Assembly Department, dated 16th February, 1984, to the effect that Legislative Assembly Department would be known as "The Legislative Assembly Secretariat" with independent status and powers of a Department of Government in the Secretariat including the powers of circulation.

Thiru.V. Rajaraman is continuing as Secretary, Legislative Assembly during the entire period under review. Thiru.C.S. Janakiraman, former Secretary was appointed as Principal Secretary in the newly created post on contract basis for five years with effect from 17-5-2001. However, his services were terminated with effect from 30-11-2002 A.N. The services of Thiru.V. Rajaraman, Secretary were extended for three years with effect from 1-8-2003 F.N.

Earlier, Thiru.M. Arumughaperumal, Joint Secretary (Editor of Debates) retired with effect from 30-9-2001 A.N. and in his vacancy Thiru.S. Chandrakumar, Deputy Secretary (Editor) was promoted as Joint Secretary (Editor of Debates) with effect from 1-10-2001 F.N. Tmt.S. Kanakavalli, Chief Reporter was promoted as Deputy Secretary (Editor) with effect from 1-10-2001 F.N. Thiru.K. Sriraman, Joint Secretary (Editor of Debates) retired with effect from 30-11-2001 A.N.

Thiru.V. Ramakrishnan, Special Private Secretary to Hon. Speaker was posted as Deputy Secretary with effect from 16-5-2002 F.N. Thiru.T. Thirumavalavan, Deputy Secretary was entrusted with full additional charges of the post of Special Private Secretary to Hon. Speaker with effect from 27-5-2002 F.N. Thiru.M. Selvaraj, Deputy Secretary was appointed as Committee Officer in the cadre of Deputy Secretary with effect from 16-5-2002 and subsequently appointed as Deputy Secretary with effect from 11-7-2002. Thiru.T. Thirumavalavan retired as Joint Secretary with effect from 31-7-2002 A.N. Thiru.S. Ganesan, Joint Secretary retired with effect from 31-10-2002 A.N. and Tmt.V.N. Uma, Committee Officer (PAC) retired voluntarily on 31-10-2002 A.N. In her vacancy, Thiru.K. Ravindran, Under Secretary was promoted as Committee Officer (PAC) without prejudice to his appointment as Special Personal Assistant to Minister for Agriculture with effect from 13-12-2002 F.N.

Thiru.T. Govindaraju, Under Secretary was holding full additional charge of the post of Private Secretary to Hon. Speaker from 3-10-2002 to 17-3-2003. Thiru.M. Ravichandra Raj, Senior Audit Officer, A.Gs Office was appointed as Committee Officer (PUC) on deputation with effect from 1-4-2003. Tmt.Bhanumathy Anandarajan, Additional Secretary retired on 31-5-2003 A.N. Tmt.S. Kanakavalli, Deputy Secretary (Editor) voluntarily retired with effect from 31-5-2003 A.N. Tmt.Bhavani Subbiah, Joint Secretary retired on 30-6-2003 A.N. Thiru.U.K. Subramanian, Under Secretary was promoted as Committee Officer (PAC) with effect from 25-7-2003. Thiru.N. Rudramani, Under Secretary, who was entrusted with additional charge of the post of Private Secretary to Hon. Speaker with effect from 17-3-2003 was appointed to the post with effect from 25-9-2003.

Thiru.S. Chandrakumar, Joint Secretary (Editor of Debates) retired on 31-1-2004 A.N. Thiru.M. Ravichandra Raj, Committee Officer (PUC) was relieved back to A.Gs Office with effect from 31-3-2004. Thiru.M. Joebai, Deputy Secretary and Thiru.V. Venkatesan, Deputy Secretary (Editor) retired on 31-5-2004 A.N. Thiru.K. Sampath Rajan, Deputy Secretary and Thiru.R. Muruganandam, Deputy Secretary were promoted as Joint Secretaries with effect from 14-6-2004 and Thiru.V.S. Subramanian and Thiru.S. Balachandar, Committee Officer

in the cadre of Deputy Secretaries were appointed as Deputy Secretaries with effect from 16-6-2004. Thiru.K. Sampath Rajan, Joint Secretary retired on 30-6-2004 A.N. and in his vacancy Thiru.G. Gnanaprakasam, Deputy Secretary was promoted as Joint Secretary with effect from 27-9-2004 and Thiru.L. Mariappan, Deputy Secretary (Editor) was promoted as Joint Secretary (Editor of Debates) in the retirement vacancy of Thiru.S. Chandrakumar with effect from 27-9-2004. Thiru.N. Natarajan, Thiru.M. Ponnurangam and Thiru.T. Umapathy, Chief Reporters were promoted as Deputy Secretaries (Editor) in the retirement vacancies of Tmt.S. Kanakavalli, Thiru.V. Venkatesan and the promotion vacancy of Thiru.L. Mariappan with effect from 27-9-2004. Thiru.K. Ravindran, Committee Officer in the cadre of Deputy Secretary (PAC) was appointed as Deputy Secretary with effect from 16-11-2004 F.N. Thiru.T. Govindaraju and Thiru. A.M.P. Jamaludeen, Under Secretaries were promoted as Deputy Secretaries with effect from 16-11-2004 F.N. Thiru.S. Balakrishnan and Tmt.R. Amirthavalli, Under Secretaries were promoted as Committee Officer in the cadre of Deputy Secretary with effect from 16-11-2004 F.N.

Rule 3 of adhoc rules for the post of Deputy Secretary (Editor) was amended on 4-1-2005. Thiru.R. Muruganandam, Joint Secretary was promoted as Additional Secretary with effect from 24-6-2005 and in his vacancy Thiru.G. Anees Ahmed, Deputy Secretary was promoted as Joint Secretary with effect from 24-6-2005. Thiru.S. Balakrishnan, Committee Officer in the cadre of Deputy Secretary was appointed as Deputy Secretary with effect from 24-6-2005 F.N. and retired on 31-8-2005 A.N. Tmt.R. Amirthavalli, Committee Officer in the cadre of Deputy Secretary was appointed as Deputy Secretary with effect from 1-9-2005. Tmt.K. Indira, Under Secretary was appointed as Committee Officer in the cadre of Deputy Secretary with effect from 1-9-2005. Thiru.R. Muruganandam, Additional Secretary and Thiru.M. Ponnurangam, Deputy Secretary (Editor) retired on 31-1-2006 A.N. Tmt.C.R. Suguna, Chief Reporter was promoted as Deputy Secretary (Editor) with effect from 1-2-2006 F.N. Thiru.G. Gnanaprakasam, Joint Secretary retired on 28-2-2006 A.N. Thiru.M. Selvaraj, Deputy Secretary was promoted as Joint Secretary and Tmt.K. Indira, Committee Officer in the cadre of Deputy Secretary

was appointed as Deputy Secretary with effect from 1-3-2006 F.N. The services of Thiru.N. Rudramani, Private Secretary to Hon. Speaker were extended for one year with effect from 1-3-2006 F.N. Tmt.C.R. Suguna, Deputy Secretary (Editor) retired on 31-3-2006 A.N. and in her vacancy Tmt.S. Nirmala, Chief Reporter was promoted as Deputy Secretary (Editor) with effect from 1-4-2006 F.N.

There are at present 41 Officers including the Private Secretary to Speaker and 34 Sections in this Secretariat.

The following posts were created during the period under review:

1.	Principal Secretary	1
2.	Personal staff to Principal Secretary:	
	Private Secretary to Principal Secretary	1
	Personal Assistant	1
	Duffadar	1
	Office Assistant (including 2 ROA)	3
	Driver	1
3.	Junior Personal Assistant to Hon. Speaker upgraded as Special Personal Assistant to Hon. Speaker in the grade of Senior Deputy Registrar, Madurai Kamaraj University.	1
4.	Record Clerk to Leader of Opposition (Upgradation of one post of Office Assistant)	1
5.	Office Assistant	3
6.	Lower Division (Counter) Clerk	8
7.	Office Assistant	19
8.	Accountant in the grade of Assistant Section Officer (Keeping in abeyance One permanent post of Lower Division (Counter) Clerk and One permanent post of Sweeper)	1
9.	Private Secretary to Secretary (Under Secretary cadre) (Upgradation of one permanent post of Private Secretary to Secretary)	1

10.	Driver	1
11.	Typist (Confidential) downgraded as Typist	1
12.	Principal Secretary – Disbanded	1
13.	Personal staff to Principal Secretary: Disbanded	
	Private Secretary	1
	Personal Assistant	1
	Duffadar	1
	Office Assistant (including 2 ROA)	3
	Driver	1
14.	Special Personal Assistant to Hon. Speaker downgraded as Junior Personal Assistant to Hon. Speaker	1
15.	Special Private Secretary to Hon. Speaker (Deputy Secretary cadre) downgraded as Private Secretary to Hon. Speaker (Under Secretary cadre)	1

A separate and self-contained set of rules called Tamil Nadu Legislative Assembly Secretariat Service Rules made by the Governor in exercise of the powers conferred under clause (3) of Article 187 of Constitution of India after consultation with the Speaker, govern the appointment and service conditions of the Officers and Staff of this Secretariat. The said rules came into force with effect from the 24th March, 1955.

The Tamil Nadu Legislative Assembly Secretariat Right to Information (Fees) Rules, 2006 have been framed and published in the Tamil Nadu Government Gazette Extraordinary on the 17th March, 2006 enabling the citizens for obtaining information under sub-section (1) of section 6 and providing the information under sub-section (1) of section 7 of the Right to Information Act, 2005 (Central Act 22 of 2005).

2. Accounts

(i) Details of expenditure incurred on salary and allowances of Officers and Staff of Legislative Assembly Secretariat: During the year 2001-2006 the expenditure on salary and allowances of Officers and Staff of Legislative Assembly Secretariat came to Rs.27,98,06,000/-. During the above period, the expenditure towards

Travel Expenses, Office Expenses, which included Telephone Charges, other contingent expenditure, expenditure on purchase of computers, payment of Pleaders fees, remuneration for temporary Assistants appointed on contract basis, supply of uniforms, books and periodicals to Legislature Library and on Motor Vehicles came to Rs.5,64,55,000/-. The details of expenditure are shown in Section II, Table No.XLIV (Page No.740)

(ii) Speaker and Deputy Speaker: Consequent on the amendment made to the Tamil Nadu Payment of Salaries Act, 1951, vide the Tamil Nadu Payment of Salaries (Amendment) Act, 1997 (Tamil Nadu Act No.9 of 1997) the salary of the Speaker was enhanced to Rs 7,000/ per mensem with effect from 28.8.1996 and the House Rent had been fixed as Rs.10,000/- per mensem with effect from 18.9.1997 vide G.O Ms.No. 1151, Public (Estt.-I &Leg.), dated: 18.9.1997. Further, consequent on the amendment made vide the Tamil Nadu Payment of Salaries (Amendment) Act, 2005 (Tamil Nadu Act No.5 of 2005) the compensatory allowance of the Speaker was enhanced to Rs.6,000/- per mensem with effect from 15-9-2001 and the Speaker is eligible for Contingency Allowance of Rs.3000/- per mensem and Constituency Allowance of Rs.2000/- per mensem with effect from 15.9.2001. He is also eligible for House Rent, subject to such maximum limit, as may be prescribed, a House Rent of such sum per mensem as the Public Works Department of the State Government may, from time to time, fix with reference to the prevailing rate of rent for the house the Speaker occupies in the City of Chennai; but the house rent shall not be paid to the Speaker, if he occupies a house provided by the State Government free of rent. This has been given effect from the 18th September, 1997. In addition, he is allowed the cost of 12 litres of petrol per day at the market rate. He is provided with a Conveyance by the State Government during the tenure of his Office. In the Warrant of Precedence he comes under Article 14, along with the Chief Justice. The expenditure on Telephone installed at his residence as well as in the Office are met from the State funds.

Similarly, prior to the 15th September 2001, the Deputy Speaker was drawing a salary of Rs.6,500/- and a House rent of Rs.10,000/- per mensem. But the House Rent shall not be paid if he occupies a house provided by the State Government free of rent.

Consequent on the amendment made to the Tamil Nadu Payment of Salaries Act, 1951, vide the Tamil Nadu Payment of Salaries (Amendment) Act, 2005 (Tamil Nadu Act No.5 of 2005) the salary of the Deputy Speaker was enhanced to Rs.7000/- per mensem, the Compensatory Allowance enhanced to Rs.6000/- per mensem and the Deputy Speaker is also eligible for Contingency Allowance of Rs.2500/- per mensem and Constituency Allowance of Rs.2000/- per mensem with effect from 15.9.2001. He is also eligible for House Rent, subject to such maximum limit, as may be prescribed, a House Rent of such sum per mensem as the Public Works Department of the State Government may, from time to time, fix with the reference to the prevailing rate of rent for the house the Deputy Speaker occupies in the City of Chennai; but the house rent shall not be paid to the Deputy Speaker if he occupies a house provided by the State Government free of rent. This has been given effect from the 18th September, 1997. In addition, he is allowed the cost of 12 litres of petrol per day at the market rate. He is provided with a Conveyance, as well as Telephone at the residence and in the Office, the expenditure of which, is met from the State funds. In the Warrant of Precedence, the Deputy Speaker comes under Article 18.

The Salaries and Allowances of Speaker and Deputy Speaker are charged on the consolidated fund of the State under Clause 3(a) of Article 202 of the Constitution of India.

(iii) Functionary of the House: Prior to the 15th September, 2001, the Leader of Opposition and Chief Government Whip were eligible for a salary of Rs.6500/- and a House Rent of Rs.10,000/- per mensem. But the House Rent shall not be paid if they occupy houses provided by the State Government free of rent.

Consequent on the amendment made to the Tamil Nadu Payment of Salaries Act, 1951, vide the Tamil Nadu Payment of Salaries (Amendment) Act, 2005 (Tamil Nadu Act No.5 of 2005) the salary of the Leader of Opposition and Chief Government Whip was enhanced to Rs.7,000/- per mensem, the Compensatory Allowance enhanced to Rs.6000/- per mensem and they are also made eligible for Contingency Allowance of Rs. 2500/- per mensem and Constituency Allowance of

Rs. 2000/- per mensem with effect from 15.9.2001. They are also eligible for House Rent, subject to such maximum limit, as may be prescribed, a House Rent of such sum per mensem as the Public Works Department of the State Government may, from time to time, fix with reference to the prevailing rate of rent for the house the Leader of Opposition and Chief Government Whip of Legislative Assembly occupy in the City of Chennai; but the House Rent shall not be paid to them, if they occupy houses provided by the State Government free of rent. This has been given effect from the 18th September, 1997. In addition, they are allowed the cost of 10 litres of petrol per day at the market rate. They are provided with a Government conveyance and a telephone at Government expenses at their residence and in their Office too. In the warrant of Precedence the Chief Government Whip and Leader of Opposition comes under Article 18. The Salary and Allowances of the Leader of Opposition and Chief Government Whip are met from the Budget of the State Legislative Assembly.

During the period under review the expenditure incurred towards Pay and Allowances of the Speaker, Deputy Speaker, Leader of Opposition and Chief Government Whip including Travel Expenses are given in Section-II, Table No.XLV (Page No.743)

(iv) Salary and Allowances to Members -

Members of the Legislative Assembly of a State are entitled to salary and allowances under Article 195 of the Constitution as may from time to time be determined by the Legislature of the State by law. Accordingly provisions have been made in the Tamil Nadu Payment of Salaries Act, 1951 for the payment of salary and allowances to every Member of the Legislative Assembly.

The salary has been enhanced from Rs.12,000/- p.m. to Rs.16,000/- p.m. with effect from 15.9.2001. Details are furnished in Section II, Table No.XLVI (Page No.744)

During the period under Review, the expenditure incurred towards Salary and other Allowances in respect of Members are given in Section II, Table No.XLVII-(i) (Page No.745)

(3) Medical facilities to Members of Legislative Assembly

Under Section 12(4) of the Tamil Nadu Payment of Salaries Act, 1951 and the rules framed thereunder, Members of the Legislative Assembly and their family members are entitled to free of charge, accommodation in "A" class wards or "B" class wards whichever is available at the time of admission in the hospitals maintained by the State Government and also medical treatment for the entire period of their membership. For this purpose, every Member of the Legislative Assembly is provided with an Identity Card (Prior to 13th March, 1980 only Members were entitled for these facilities). The Members are also entitled to be reimbursed the cost of drugs purchased in the open market in connection with the treatment undergone by them and for their family members without any ceiling fixed in respect of the amount involved.

Sub-section 3(A) of section 12 of the Tamil Nadu Payment of Salaries Act, 1951, as amended in Tamil Nadu Act 37 of 1990 provides that every Member of the Legislative Assembly including any such Member who holds any of the offices referred to in Section 3, 4, 6 and 6A who on prior intimation to the State Government undergoes major surgery relating to:

- (a) heart;
- (b) kidney; or
- (c) any other part of the body

which the State Government may consider to be a major surgery in any hospital maintained by the Central Government, any State Government or any Union Territory Administration, or in any private hospital situated in the territory of India, is entitled to financial assistance subject to such conditions as may be prescribed.

During the period under Review, the details of medical reimbursement claims paid to the Members are given in Section II, Table No.XLVII-(ii) (Page No.745)

4. Family Allowance and Lumpsum Allowance to the family of the deceased Members of the Legislative Assembly

Provision has also been made in the Tamil Nadu Payment of Salaries Act, 1951 for payment of a sum of Rs.1,000/- p.m. to the family of the deceased Member for the unexpired portion of the term of office viz. till the date of dissolution of the Assembly. This has come into force with effect from the 15th September, 2001 (prior to 15th September 2001, Family Allowance was paid at Rs.500/- per mensem).

Sub-section (2-AA) of section 12 of the Tamil Nadu Payment of Salaries Act, 1951, as amended in Tamil Nadu Act 4 of 1990 provides that if any Member of the Legislative Assembly dies before expiry of the term of his office, his family will be paid a lumpsum allowance of Rs.1,00,000/- (Rupees One lakh only) with effect from 1.6.1998.

During the period under review, the families of five deceased Members of the Legislative Assembly were benefited by this Scheme.

A statement of expenditure incurred during the period under Review on salary and other allowances and medical reimbursement bills together with the list of deceased Members whose families were benefited under the Family Allowance Scheme and Lumpsum Allowance Scheme is given in Section II, Table No.XLVII(iii) (Page No.746)

(5) Travelling Allowance and Daily Allowance

Travelling and Daily Allowance are paid to Members of Legislative Assembly at such rates as may be determined by rules made by the State Government.

(2) According to the Tamil Nadu Legislative Assembly Travelling Allowance Rules, 1955, a Member is eligible for T.A & D.A. for every journey performed to attend the meetings of the Legislative Assembly and Committees thereof. A member is entitled to A/C 2 tier Railway fare from his/her usual place of residence to the place of the session of the Legislative Assembly or to the place of the meeting of the Legislature Committee, as the case may be, and for return journey from such place.

(3) Till 14th September 2001, the Daily Allowance for attending the meeting of the Legislative Assembly or Committee thereof was Rs.250/- per day. This has been enhanced to Rs.400/- per day with effect from 15.9.2001 vide G.O.Ms.543 Public (Estt.I & Legr.) Department, dated 30.5.2005.

(4) Fractional Railway fare, bus route and non-bus route fares at the rate of 10 paise, 25 paise and 50 paise, respectively, are paid per k.m.

(5) A Member who travels with his/her spouse is eligible for claiming A/C 2 tier railway fare for his/her spouse from his/her usual place of residence to the place of the session of the Assembly and return journey from such place, once during every session of the Assembly.

(6) Members of the Legislative Assembly are appointed as Members of various Government Committees constituted by the Departments of the State Government. The Travelling Allowance and Daily Allowance for attendance at these meetings are payable by the concerned Department. In order to avoid double payment, non-drawal certificate is obtained from this Secretariat, before the bill is countersigned by the Countersigning Authority of the Department concerned.

(7) A statement containing particulars relating to Travelling Allowance and Daily Allowance drawn by the Members together with the number of bills countersigned in respect of the Assembly and Committee meetings are given in Section II, Table No.XLVIII (Page No.747)

(6) Bus Passes and Transit by Railway Allowance to Members of the Legislative Assembly.

Each Member of the Legislative Assembly is provided with free non-transferable bus pass which entitles him/her to travel either singly or with his or her spouse or with any other companion at any time in any part of the State of Tamil Nadu, by any bus run and operated by any of the Transport Corporations owned by the State Government. The bus pass is valid during Members term of office. The cost of bus passes issued to MLAs for free travel is being reimbursed to S.E.T.C. Limited, for each financial year, on behalf of all State Transport Undertakings.

(2) Under sub-section (1) of Section 12-A of the Tamil Nadu Payment of Salaries Act, 1951, every Member of the Legislative Assembly including any such Member who holds any of the offices referred to in Section 3,4 and 6 of the Act is paid a sum of Rs.15,000/- (Rupees fifteen thousand only) as Transit by Railway Allowance in two equal instalments payable in the months of April and October for the purpose of travelling either singly or with his or her spouse or any other relative in one or more journeys by any class by any Railway in India.

(3) A statement of expenditure incurred towards the payment of Transit by Railway Allowance to Members and payment made to State Express Transport Corporation, during the period are given in Section II, Table No.XLIX (Page No.748)

(7) Assistance for installation of new telephones

53 applications received from the Members of the Twelfth Tamil Nadu Legislative Assembly were forwarded to the General Manager, Chennai Telephones for installation of new Telephones at the residence of the Members.

During the period under Review no member has applied for the interest free advance Under rule 6 of the Tamil Nadu Legislators' (Residential Telephone Installation) Rules, 1980, recoverable in 24 installments to meet the expenses in connection with the payment of deposit for installation of telephone at their residences.

(8) Assistance for the allotment of vehicles under Defence Priority Quota

111 applications received from the Members of the Twelfth Tamil Nadu Legislative Assembly were forwarded to the Ministry of Defence, Government of India, New Delhi for allotment of vehicles of Defence Department to the Members under the Priority Quota.

(9) Assistance for the allotment of LPG

144 applications received from the Members of the Twelfth Tamil Nadu Legislative Assembly were forwarded to Indian Oil

Corporation, Chennai, for the allotment of L.P.G. connection at their City and Mofussil addresses.

(10) 0.32" Revolver to MLA's under VIP Defence Quota

The Members of Legislative Assembly who are desirous of purchasing 0.32" revolver against valid Arm Licence, have to apply to the Under Secretary, Department of Defence Production and Supplies, New Delhi for immediate allotment through this Secretariat. During the period under Review 16 applications received from the Members were forwarded to the Under Secretary, Department of Defence, New Delhi for allotment of 0.32" Revolver, direct to them.

(11) Free Bus Pass to Ex MLAs and Ex MLCs

Under Rule 12- C of the Tamil Nadu Payment of Salaries Act, 1951, Former Legislators shall be provided with one non-transferable bus pass which shall entitle them to travel either singly or with his or her spouse or companion at any time within the State of Tamil Nadu by any bus run and operated by any Transport Corporation owned by the State Government. As on 31.03.2006, 854 Former Members are provided with such pass.

The cost of each free bus pass per annum as worked out by Transport and Finance Department is Rs.2,581.91.The Statement of expenditure towards issue of Free Bus Pass to Ex.MLAs & Ex.MLCs., during the period from 1st April 2001 to 31st March 2006 is given in Section II, Table No.L (Page No.749)

(12) Medical Identity card to Former Legislators

Under Rule 6(1) of the Tamil Nadu Legislators (Medical Attendance and Treatment to former Members) Rules, 1982, every Former Legislator for the purpose of availing himself of the medical concessions be provided with an "Identity Card". The Identity Card shall be renewed once in five years. If the Identity Card is lost, a fresh Identity Card shall be issued on submitting an application along with a postal order for the value of Rs.5/- (Rupees five only) drawn in favour of Secretary, Legislative Assembly, Secretariat, Chennai 600 009.

(13) Pension to Former Members of Legislature

1. The scheme for payment of Pension to former Legislator's was first introduced in the year 1975, by an amendment to the Tamil Nadu Payment of Salaries Act, 1951. Such of those persons who have served for a period of ten years or two terms in the Legislative Assembly after the 1st day of March 1951 were made eligible to receive Pension at the rate of Rs.250/- per mensem. The scheme benefited about 203 former Members incurring an expenditure of Rs.6,09,000/-.

2. In 1980, the term of Membership for eligibility for payment of Pension was reduced to one term by an amendment to the relevant provisions of the Act. The term was also computed as not less than one year and not more than five years. It also provided for payment of an additional Pension of Rs.50/- for every further completed period of one year exceeding five years subject to a maximum of Rs.500/- per mensem. These provisions came into force with effect from the 13th March 1980.

3. According to above provisions, Pension was sanctioned to 673 former Members by virtue of the above amendment including those who were already drawing Pension under the 1975 scheme.

4. Pension is now claimed every month by the Authorised Officer without any claim being preferred by the pensioner and it is credited to the account of the pensioner in the Bank, selected by the pensioner.

5. The Tamil Nadu Payment of Salaries Act, 1951 was again amended by Act No.10 of 1982, extending the Pension scheme to all those who were Members of the Tamil Nadu Legislature after the 15th August 1947. Necessary provisions were also made extending the pensionary benefits to those persons who had served in the erstwhile Travancore - Cochin State Legislature and Andhra Pradesh State Legislature and represented the territories which have been transferred to the State of Tamil Nadu after the 1st November 1956 and the 1st April 1960 respectively.

6. By this amendment, 36 former Members of Travancore - Cochin Legislature and Andhra Pradesh Legislature became eligible for pension in addition to those who were receiving pension in accordance with the earlier provisions.

7. The Tamil Nadu Payment of Salaries Act, 1951 was amended as and when Pension was enhanced to the former Members.

8. During the year 1994, the Tamil Nadu Payment of Salaries Act, 1951, was amended by Act No.57 of 1994 enhancing the Pension of former Members. By this amendment, the minimum Pension was enhanced from Rs.500/- per mensem to Rs.700/- per mensem and maximum Pension was enhanced from Rs.1,000/- per mensem to Rs.1,400/- per mensem with effect from 1st April 1994. Subsequently, the Tamil Nadu Payment of Salaries Act, 1951, was further amended by Act No.40 of 1995 enhancing the Pension of former Members, from Rs.700/- per mensem to Rs.800/- per mensem and maximum Pension enhanced from Rs.1,400/- per mensem to Rs.1,500/- per mensem with effect from 1st April 1995. It also provided for the enhancement of additional Pension from Rs.50/- to Rs.100/- for every further completed period of one year exceeding five years.

9. Legislator's Pension shall not be paid to any person for the period during which such person was or is in receipt of Pension for having been a Member of any other State Legislature or honorarium either from any State or the Central Government or from any Company or Statutory body owned or controlled by any State or the Central Government if the amount of such pension or honorarium is equal to or more than the Legislator's Pension and if the amount of such pension or honorarium is less than the pension to which he is entitled under the Tamil Nadu Payment of Salaries Act, 1951. Such persons are entitled to receive only the difference as Pension.

A proviso was added later on by which the former Members of Tamil Nadu Legislature who have served as Members of Parliament are also entitled to receive the Legislator's Pension in addition to Pension for having been Members of Parliament. The proviso came into force with effect from the 7th July 1995 vide Tamil Nadu Act 22 of 1995.

10. In G.O.Ms.No.329, Public (Estt.I & Leg.) Department, Dated:22.03.1996, the time limit for furnishing the Verification Certificate was restricted to one year calculated from the first day of April every year, failing which subsequent payment of Pension shall take effect only from the month of receipt of such declaration and Verification Certificate.

11. During the year 1997, Section 12-B of the Tamil Nadu Payment of Salaries Act, 1951 was amended by an Act No.52 of 1997 by which the rate of minimum and maximum Pension payable to former Legislators was enhanced from Rs.800/- per mensem to Rs.1,250/- per mensem and from Rs.1,500/- per mensem to Rs.2,500/- per mensem respectively with effect from 01.04.1997.

12. The said Section of the Act was amended again by Act No.40 of 1998 by which persons who have served as Members for a period of less than one year were also made eligible to receive a Pension of Rs.2,000/- per mensem and the rate of minimum and maximum Pension payable to former Legislators was further enhanced from Rs.1,250/- per mensem to Rs.3,000/- per mensem and from Rs.2,500/- per mensem to Rs.5,000/- per mensem respectively with effect from 01.06.1998. The Pension to former Legislators was revised again by an Act No.41 of 1999. The minimum Pension of Rs.2,000/- per mensem was enhanced to Rs.3,000/- per mensem and the maximum Pension of Rs.3,000/- per mensem was enhanced to Rs.5,000/- per mensem with effect from 01.04.1999.

13. During the year 2005, Section 12-B of the Tamil Nadu Payment of Salaries Act 1951, was amended by an Act No.5 of 2005 by which the rate of Pension payable to former Legislators, who have served more than one year as Member of Legislature, was enhanced from Rs.5,000/- to Rs.6,000/- per month with effect from 01.04.2005.

14. As on 31.03.2006, 799 and 53 former Members of the Legislative Assembly and Legislative Council respectively are in receipt of Legislators Pension.

(14) Family Pension to the Legal Heirs of the Deceased former Legislators

During the period under Review, the Tamil Nadu Payment of Salaries Act, 1951 was amended by Tamil Nadu Act No.41 of 1999 by which the legal heirs of the former Legislators who have expired on or after 01.04.1999 were made eligible to receive 50% of the amount received by the deceased former Legislators as Family Pension. Legislators Pension was enhanced from Rs.5,000/- to Rs.6,000/- with effect from 01.04.2005.

Accordingly the Tamil Nadu Legislators Pension Rules, 1977 was duly amended by insertion of new rules enumerating various procedures to be followed for grant and sanction of Family Pension to the deceased former Legislators. Vide G.O.Ms.No.1397, Public (Estt.1 & Legr.) Department, Dated 21st December 2001.

As on 31.03.2006, legal heirs of the 121 former Members of Legislative Assembly and 12 former Members of Legislative Council are in receipt of Family Pension.

(15) Family Pension to the Legal Heirs of the Deceased Members

A sum of Rs.2,500/- per mensem is being paid to the legal heirs of the deceased Members as Family Pension. Apart from it, a sum of Rs.1,000/- is also paid to the family of the deceased Member as Family Allowance for the unexpired portion of the term of his office, viz. till the date of dissolution of the Assembly to which he was elected as a Member.

As on 31.03.2006, legal heirs of 15 deceased Members are in receipt of the Family Pension.

Statement of Expenditure incurred towards the payment of Family Pension to the legal heirs of deceased Members / former Members of the Legislative Assembly and Legislative Council:-

Deceased MLAs / Ex.MLAs

Sl. No.	Financial Year	Amount
1.	2001 - 2002	Rs. 1,81,577/-
2.	2002 - 2003	Rs.26,14,302/-
3.	2003 - 2004	Rs.37,68,120/-
4.	2004 - 2005	Rs.40,69,073/-
5.	2005 - 2006	Rs.41,09,428/-

Deceased Ex.MLCs

Sl. No.	Financial Year	Amount
1.	2001 - 2002	Rs. 50,500/-
2.	2002 - 2003	Rs.3,57,191/-
3.	2003 - 2004	Rs.4,01,572/-
4.	2004 - 2005	Rs.3,95,564/-
5.	2005 - 2006	Rs.3,82,613/-

(16) Medical Allowance and Medical Reimbursement Charges

The Tamil Nadu Payment of Salaries Act, 1951, as amended by Tamil Nadu Act 10 of 1982 provided for Medical facilities to former Members of the Legislature from 13th March 1980. They are entitled to the Medical concession as admissible to the Members of the Legislature under rule 4 of the Tamil Nadu Legislative Assembly (Medical Attendance and Treatment) Rules, 1964. They are also entitled to reimbursement of cost of drugs purchased, in the open market for a maximum limit of Rs.200/- per annum. This limit has been enhanced to Rs.400/- per annum with effect from 1st April 1984, from Rs.400/- per annum to Rs.500/- per annum with effect from 1st April, 1985, from Rs.500/- per annum to Rs.750/- per annum with effect from 1st April 1992 and from Rs.750/- per annum to Rs.1,000/- per annum with effect from 1st April 1993 and from Rs.1,000/- per annum

to Rs.2,000/- per annum with effect from 1st April 1997. On 13.05.1999, Hon'ble Leader of the House has announced that the former Legislator's would be paid in cash Rs.2,000/- per annum as Medical Allowances in lieu of Medical Reimbursement without the requirement of producing any Medical Certificate and Cash Bills.

The system of reimbursement of cost of drugs purchased in the open market on preference of Medical claims by the former Members has been dispensed with. Accordingly, orders were issued in G.O.Ms.No.419, Public (Establishment I & Legislature Wing) Department, Dated 20.03.2000, amending the Tamil Nadu Legislator's (Medical Attendance of Treatment to former Members) Rules 1982, and they are made eligible to receive a Medical Allowance of Rs.2,000/- in lieu there of, for every Financial year, with effect from 01.04.1999. Consequent on the amendments to the aforesaid rules, the Medical Allowance was enhanced to Rs.3,000/- with effect from 15.09.2001. Vide G.O.Ms.No.609, Public (Estt.I & Legr.) Department, Dated 13.06.2005.

The Medical Allowance are claimed in the month of March of every Financial year, without any claim being preferred by them and credited to the concerned Accounts of the former Members in the Banks, by means of an Account Payee Cheque. However, the families of the former Legislator's are not entitled to any other Medical Concession.

**STATEMENT OF EXPENDITURE INCURRED TOWARDS THE
PAYMENT OF PENSION TO FORMER MEMBERS OF
LEGISLATIVE ASSEMBLY**

(Yearwise particulars from April to March)

1.	2001 - 2002	..	Rs.5,18,42,254.55
2.	2002 - 2003	..	Rs.5,29,44,069.00
3.	2003 - 2004	..	Rs.5,10,34,790.55
4.	2004 - 2005	..	Rs.5,01,70,411.33
5.	2005 - 2006	..	Rs.5,72,05,102.00

STATEMENT OF EXPENDITURE INCURRED TOWARDS THE
PAYMENT OF REIMBURSEMENT OF MEDICAL EXPENSES
AND MEDICAL ALLOWANCE TO THE FORMER MEMBERS
OF LEGISLATIVE ASSEMBLY

(Yearwise particulars from April to March)

1.	2001 - 2002	..	Rs.18,50,711.00
2.	2002 - 2003	..	Rs.18,42,134.00
3.	2003 - 2004	..	Rs.20,79,225.00
4.	2004 - 2005	..	Rs.17,59,913.00
5.	2005 - 2006	..	Rs.55,56,614.00

STATEMENT OF EXPENDITURE INCURRED TOWARDS THE
PAYMENT OF PENSION TO FORMER MEMBERS OF
LEGISLATIVE COUNCIL

(Yearwise particulars from April to March)

1.	2001 - 2002	..	Rs.34,91,597.00
2.	2002 - 2003	..	Rs.33,77,548.00
3.	2003 - 2004	..	Rs.32,49,316.00
4.	2004 - 2005	..	Rs.32,22,450.00
5.	2005 - 2006	..	Rs.36,90,483.00

STATEMENT OF EXPENDITURE INCURRED TOWARDS THE
PAYMENT OF REIMBURSEMENT OF MEDICAL EXPENSES
AND MEDICAL ALLOWANCE TO THE FORMER MEMBERS
OF LEGISLATIVE COUNCIL

(Yearwise particulars from April to March)

1.	2001 - 2002	..	Rs.1,16,000.00
2.	2002 - 2003	..	Rs.1,14,000.00
3.	2003 - 2004	..	Rs.1,10,000.00
4.	2004 - 2005	..	Rs.1,10,000.00
5.	2005 - 2006	..	Rs.3,56,986.00

CHAPTER XL

TAMILNADU LEGISLATURE LIBRARY

(1) LEGISLATURE LIBRARY:

The Tamil Nadu Legislature Library was established in the year 1920 on a regular basis. In the course of the years it has acquired very useful collections of books brought out by the book trade as well as Government (Central and State Publications). The Library is located in the Ground Floor of the Old Secretariat Building at Chennai-600 009. The Legislature Library is mainly intended for the use of the members of the Tamil Nadu Legislature.

However, Officers of the Legislature Secretariat and of the General Secretariat are allowed to refer books and other publications for Official purposes. Besides, Bonafide Research Scholars are allowed to make use of the Library for their thesis work. The Library is kept open during regular office hours except on Saturdays, Sundays and other Government Holidays. During meeting days of the Legislative Assembly, the Library is kept open from 8.00 a.m. to 6.00 p.m. or until after half-an hour after the adjournment of the meeting for the day. The reading rooms located at the MLA's Quarters function from 10.00 a.m. to 5.45 p.m. during non-meeting days and from 6.00 a.m. to 8.00 p.m. during meeting days.

The Library has a good collection of books on Humanities, especially in the disciplines of History, Politics, Law, Economics, Geography, Industrial Management, Psychology, Literature and Sociology, besides Codes and Manuals, Tamil Nadu Legislative Assembly and Tamil Nadu Legislative Council Debates (upto 1986) Lok Sabha and Rajya Sabha Debates, Acts of Central and State Governments and Law Reports & House of Commons Debates (up to 1984).

Books are classified according to the Colon Classification. Current issues of all leading periodicals and daily newspapers are made available in the reading room of the main Library at Chennai-600 009.

Dailies in English and Tamil and in some of the other Indian Languages are received on complimentary basis. Prominent

magazines, dailies and journals both Indian and Foreign are being subscribed for.

Year-wise particulars of receipt of such Periodicals and Newspapers are as follows:

	Year					
	2001	2002	2003	2004	2005	2006
	(upto March 2006)					
1.MAGAZINES AND JOURNALS:						
Subscribed	81	82	82	84	86	85
Complimentary	98	96	94	90	84	87
2. NEWS PAPERS:						
Subscribed	33	33	33	33	34	34
Complimentary	11	12	13	13	12	15

The Library has a collection of 44,531 publications as on the 31st March 2006 which includes publications received on complimentary basis. The figures are exclusive of Back Volumes of Periodicals, Parliamentary Debates and other Publication.

Year wise particulars of books purchased for the Library are as detailed below:-

	Year					
	2001	2002	2003	2004	2005	2006
	(upto March 2006)					
1. No.of books purchased	243	456	471	611	600	303
2. No.of complimentary books received	7	12	10	14	92	6

The Library receives the Reports of the various Government Departments of the State Government as well as Government of India.

Reports of the Co-operative Societies, the Municipalities and the Public Undertaking besides reports of Inquiry Commission and Committees appointed by the Government of Tamil Nadu and Government of India are also being received in the Library.

Members of Parliament as well as other prominent persons with special permission also make use of the Legislature Library.

Visit of other State Legislature Library Committee:- During the period under Review, the following State Legislature Library Committees visited Tamil Nadu:-

1. Library Sub-Committee of Karnataka Legislature Library - 10th December to 14th December 2004
2. Library Committee of Jharkhand Legislative Assembly - 3rd October to 7th October 2004
3. Library Advisory Committee of Kerala Legislative Assembly - 11th October 2004 and 12th October 2004
4. Library Committee of Assam Legislative Assembly - 24th September 2005 and 25th September 2005

Research facility is offered to Bonafide Research Scholars of Universities and affiliated Colleges.

During the period under review 80 Research Scholars made use of the resources of the Legislature Library.

Some important topics of the research scholars are as below:-

1. தமிழகத்தில் தொழிலாளர் வரலாறு.
2. Noon Meals scheme and Education in Chennai (1920 - 1986).
3. Government Orphanage in Chennai.
4. Children on the State Agenda.
5. தமிழ்நாட்டில் கூட்டுறவு இயக்கம் - அரசின் பங்கு

6. அரசியலமைப்பு சீர்திருத்தங்களும் தனி வாக்காளர் தொகுதியும்.
7. தமிழ்நாட்டில் மனித உரிமை இயக்கங்கள் - ஓர் ஆய்வு.
8. காப்பியங்கள் - சீவக சிந்தாமணியில் பெண் பாத்திர படைப்பு - ஓர் ஆய்வு.
9. 20ஆம் நூற்றாண்டில் தமிழ் நாட்டில் சமூக சீர்திருத்த இயக்கம் அதில் பெரியார் ஈ.வெ.ரா அவர்கள் ஆற்றிய பங்கு.
10. தமிழ்நாடு சட்டமன்றப் பேரவையில் பெண் உறுப்பினர்களின் பங்கு - ஓர் ஆய்வு.
11. ஊரக வளர்ச்சி திட்டங்களும் அதில் பஞ்சாயத் ராஜ்ஜின் பங்கும்.
12. தமிழ் நாட்டில் அரசாங்கம் மற்றும் அரசியல் கட்சிகளும் - ஓர் ஆய்வு.
13. தமிழ்நாட்டில் காவல் துறையின் நிர்வாகம் - குற்றவாளிகள் புலனாய்வுத்துறை - ஓர் ஆய்வு.
14. தமிழ்நாட்டில் தொழிலாளர்கள் பற்றிய வரலாறு - ஓர் ஆய்வு.
15. அரசமைப்பு சாரா தொழிலாளர்கள் சமூக பாதுகாப்பு திட்டத்தை பற்றிய ஓர் ஆய்வு.
16. தமிழ்நாட்டில் உள்ள மகளிர்களுக்கு அதிகாரப் பகிர்வு, அனைத்து பெண்கள் காவல் நிலையங்கள் மூலம் எவ்வாறு உறுதி செய்யப்பட்டுள்ளது - ஓர் ஆய்வு.
17. The Prospects and problems of Tobacco Industry.
18. வட ஆற்காடு மாவட்டத்தில் தொழில்துறை வளர்ச்சி.

(2) SERVICES TO MEMBERS

In order to achieve better co-ordination of the work done by the Research and Reference and Library Sections, the Reference and Research Section, which was constituted on the 12th April 1957 to assist the Members of the Legislature in the discharge of their Legislative functions was redesignated as Library-II Section with effect from the 1st October, 1980.

The following are some of the important items of work attended to by the section during the period under review:-

- (1) Issue of Information sheets and Bulletins on matter of interest to Members.
- (2) Preparation of Brief Record of Proceedings of each day of the Meetings of the Assembly.
- (3) Issue of Identity Cards and Bus passes to Members after every General Elections.
- (4) Distribution of Books and Publications of the State Government and Government of India for the use of Members which are not placed on the Table of the House.
- (5) Annual Free supply of Stationery to the Members obtained from the Government Central Press.
- (6) Preparation of "Who-is-who" on the Constitution of new Assembly.
- (7) Free supply of Brief cases to the newly elected Members.
- (8) Free supply of two Newspapers to MLAs during Assembly meeting days.
- (9) Issue of Car pass to Members.
- (10) Free supply of one Hero Pen to members every year.

(i) Assistance to Members

During meeting days, a "Notice and Enquiry Branch" also functions in this section. Every Assistance is rendered to the Members in drafting questions. Amendments to Bills and any other assistance that may be required by them like making out typed copies of notices, letter etc., in connection with their work as Legislators connected with the House.

(ii) Publications

- (i) Who-is-who of Members of the Tamil Nadu Legislative Assembly, 2001 after General Election and Five supplements thereof.

- (ii) Hand Book for 2001 (Tamil)
- (iii) Legislator's Diary for the years 2001, 2002, 2003, 2004 and 2005.

(iii) Brief Record of Proceedings

During meeting days, as soon as the House is adjourned for the day, a Brief Record of the Proceedings is prepared and circulated to the Members as far as possible on the same evening itself. 182 such Brief Record of Proceedings were issued during the period under review.

(iv) Information Sheets

Any information which is of interest to the Members, such as seating arrangements in the Legislative Assembly Chamber, Arrangements for distribution of books and publications, availability in the Library of reference books and Report of various Committees appointed by the State Government and the Government of India or other statutory bodies and film shows arranged for the Members are communicated to the Members of the Assembly by means of information Sheets both in Tamil and English. 385 such information Sheets were issued during the period under review.

(v) Annual Free Supply of Stationery to Members

The following articles of Stationery were supplied free to every Member annually:-

Description of Stationery	Quantity
1) Letter Pads of 100 leaves bearing the Members' State Emblem in Tamil in Royal Blue Colour	
a) Small size (1/8)	: 3700 Sheets
b) Big size (1/4)	: 1500 Sheets
2) Envelope bearing Members' State Emblem in Tamil in Royal Blue Colour	: 1500 Nos.
3) One Pen	: 750 Nos.

CHAPTER XLI

COMMONWEALTH PARLIAMENTARY ASSOCIATION

The Commonwealth Parliamentary Association is an organization formed to aid and promote understanding and co-operation among the countries of the Commonwealth having Parliamentary system of Governments. It provides for exchange of information among those countries and also for visits by individuals or groups from one country to another. The Headquarters of the Association is in London.

The Commonwealth Parliamentary Association was formed in 1911 as the Empire Parliamentary Association and its affairs were administered by the United Kingdom Branch. In 1948, the Commonwealth Parliamentary Association adopted its present name and amended its rules to enable all member Branches to participate in the Association's management.

A Branch of the Association was formed at Madras on a resolution passed by the Assembly on the 28th September, 1955 and by the Council on the 30th September, 1955.

The Speaker of the Tamil Nadu Legislative Assembly is the ex-officio President of the Branch and Hon. Chief Minister, Leader of the House and Leader of the Opposition in the Legislative Assembly are the ex-officio Vice-Presidents of the Association. The management of the affairs of the Branch is vested in the Executive Committee consisting of the President, the Vice-Presidents, the Treasurer and 18 other Members.

The General Body at its meeting held on 27th April, 1994 approved the amendment to Rule 17 of the Commonwealth Parliamentary Association (Tamil Nadu Branch) Rules for inclusion of Chief Minister as one of the Vice-Presidents.

The Treasurer and 18 Members are elected at the Annual General Body Meeting from among the Members of the Branch.

Thiru V. Rajaraman, Secretary, Tamil Nadu Legislative Assembly continues to be the Secretary of this Branch since 30.6.1999.

The names of the Members of the Executive Committee for the year under review are given in Section II, Table No.LI (Page No.750)

MEMBERSHIP

The Members of the Tamil Nadu Legislative Assembly are eligible to become Members of the Branch. Any member of the Branch who ceases to be a Member of the Assembly or an ex-Member of any Branch of the Association permanently residing in Chennai may become an Associate Member of the Branch subject to the approval of the Executive Committee. The Annual Subscription for ordinary membership or Associate Membership is Rs.100/- and the subscription for the Life Membership is Rs.1,500/-

PARLIAMENTARY CONFERENCES

The following Members of the Branch attended the Commonwealth Parliamentary conferences during the period under Review :

- | | | |
|----|---|--|
| 1. | Thiru A. Arunachalam
Hon. Deputy Speaker | 48th Commonwealth
Parliamentary Conference held
at Windhoek, Namibia in
September 2002 |
| 2. | Thiru A. Arunachalam
Hon. Deputy Speaker | 49th Commonwealth
Parliamentary Conference held
at Dhaka, Bangladesh in
October 2003 |
| 3. | Dr. K. Kalimuthu
Hon. Speaker | 50th Commonwealth
Parliamentary Conference held
at Canada in September 2004 |
| 4. | Thiru A. Arunachalam
Hon. Deputy Speaker | 51st Commonwealth
Parliamentary Conference held
at Nadi, Fiji Islands in
September 2005 |
| 5. | Dr. K. Kalimuthu
Hon. Speaker and
Thiru A. Arunachalam
Hon. Deputy Speaker | Second India and Asia Region
Commonwealth Parliamentary
Conference held at New Delhi
in December 2005 |

PARLIAMENTARY SEMINARS

No member was deputed to attend the Parliamentary Seminars under review period.

LETTER OF INTRODUCTION

No letter of Introduction has been given to members of the Commonwealth Parliamentary Association, Tamil Nadu Branch under review period.

CHAPTER XLII

VISITS

(A) Parliamentary Delegations

Mongolian Parliamentary Delegation to Chennai during the month of May 2002

(B) Visits of V.I.P.s/Officials from other States

- 1 Shri. Ramchandra Panda, Hon. Deputy Speaker, Orissa Legislative Assembly to Tamil Nadu during the month of May 2001.
- 2 Hon. Speaker, Goa Legislative Assembly to Tamil Nadu during the month of June 2001.
- 3 Hon. Speaker of Kerala Legislative Assembly to Chennai from 22.6.2001 to 24.6.2001.
- 4 Hon. Palle Ragunatha Reddy, Chief Government Whip, Andhra Pradesh Legislative Assembly to Chennai on 10.7.2001.
- 5 Shri. Shrinivas Tiwari, Hon. Speaker, Madhya Pradesh Legislative Assembly to Chennai from 9.10.2001 to 11.10.2001.
- 6 Shri B.L. Shankar, Hon. Chairman, Karnataka Legislative Council to Chennai on 21.11.2001.
- 7 Prof. Stephen Marandi, Leader of Opposition, Jharkhand Legislative Assembly to Tamil Nadu from 18.1.2002 to 25.1.2002.
- 8 Thiru Monorajan Sarkar, Secretary, West Bengal Legislative Assembly to Chennai on 27.1.2002 and 28.1.2002.
- 9 Tmt. K. Prathiba Bharathi, Hon. Speaker, Andhra Pradesh Legislative Assembly to Chennai from 27.1.2002 to 31.1.2002.
- 10 Thiru K. Tuljanand Singh, Secretary, Andhra Pradesh Legislative Assembly to Chennai from 27.1.2002 to 2.2.2002.
- 11 Mr. T. Saikunga, Hon. Speaker, Mizoram Legislative Assembly to Tamil Nadu from 29.1.2002 to 31.1.2002

- 12 Thiru G.M.C. Balayogi, Hon. Speaker, Lok Sabha to Chennai on 9.2.2002.
- 13 Thiru G.M.C. Balayogi, Hon. Speaker, Lok Sabha to Chennai from 28.3.2002 to 30.3.2002.
- 14 Thiru H.A. Halim, Hon. Speaker, West Bengal Legislative Assembly to Chennai from 28.3.2002 to 30.3.2002.
- 15 Thiru David Simon, Hon. Deputy Chairman, Karnataka Legislative Council to Tamil Nadu on 29.3.2002.
- 16 Thiru Saratkumar Kar, Hon. Speaker, Orissa Legislative Assembly to Chennai from 21.4.2002 to 23.4.2002.
- 17 Thiru. K. Prathibha Bharathi, Hon. Speaker of Andhra Pradesh Legislative Assembly to Chennai from 25.4.2002 to 29.4.2002.
- 18 Thiru P.M. Saeed, Hon. Deputy Speaker, Lok Sabha to Chennai on 4.5.2002.
- 19 Thiru Shrinivas Tiwari, Hon. Speaker, Madhya Pradesh Legislative Assembly to Chennai from 5.5.2002 to 7.5.2002.
- 20 Thiru H.A. Halim, Hon. Speaker, West Bengal Legislative Assembly to Chennai during the month of May 2002.
- 21 Thiru Z. Lohe, Hon. Speaker, Nagaland Legislative Assembly to Tamil Nadu during the month of May 2002.
- 22 Thiru G.C. Malhotra, Secretary General of Lok Sabha Secretariat to Madurai during the month of May 2002.
- 23 Thiru J.P. Paul, Secretary, Bihar Legislative Assembly to Chennai on 17.6.2002, 24.6.2002 and 25.6.2002.
- 24 Thiru R. Tamiyo Taga, Hon. Speaker, Arunachal Pradesh Legislative Assembly to Chennai on 24.6.2002 and 25.6.2002.
- 25 Thiru Gulab Chand Kataria, Leader of Opposition of Rajasthan Legislative Assembly to Chennai on 28.9.2002 and 29.9.2002.

- 26 Tmt. Pradhiba Bharathi, Hon. Speaker, Andhra Pradesh Legislative Assembly to Chennai from 10.10.2002 to 12.10.2002.
- 27 Thiru Vaikkom Purushothaman, Hon. Speaker, Kerala Legislative Assembly to Chennai from 23.10.2002 to 25.10.2002.
- 28 Thiru. H.A. Halim, Hon. Speaker, West Bengal Legislative Assembly to Chennai on 11.11.2002 and 12.11.2002.
- 29 Thiru. Vaikkom Purushothaman, Hon. Speaker, Kerala Legislative Assembly to Chennai on 11.11.2002.
- 30 Smt. Kalawati Subha, Hon. Speaker, Sikkim Legislative Assembly to Chennai on 14.11.2002.
- 31 Secretary, Tripura Legislative Assembly to Chennai on 15.11.2002.
- 32 Thiru. David Simon, Hon. Deputy Chairman, Karnataka Legislative Council to Chennai on 18.11.2002.
- 33 Hon. Deputy Speaker, Andhra Pradesh Legislative Assembly to Chennai from 28.11.2002 to 1.12.2002.
- 34 Thiru. Sadnad Singh, Hon. Speaker, Bihar Legislative Assembly to Tamil Nadu from 21.12.2002 to 29.12.2002.
- 35 Dr. Kewel Krishnan, Hon. Speaker, Punjab Legislative Assembly to Tamil Nadu on 23.12.2002 and 24.12.2002.
- 36 Thiru. Palle Ragunathan Reddy, Hon. Government Whip of Andhra Pradesh Legislative Assembly to Chennai from 26.12.2002 to 28.12.2002.
- 37 Hon. Richard Juneo, Member of the New South Wales Legislative Council to Chennai on 19.2.2003 and 20.2.2003.
- 38 Prof. Stephen Marandi, Leader of Opposition, Jharkhand Legislative Assembly to Tamil Nadu from 30.3.2003 to 5.4.2003
- 39 Hon. Deputy Speaker, Karnataka Legislative Assembly to Chennai on 8.4.2003

- 40 Hon. Speaker of Meghalaya Legislative Assembly to Chennai on 13.4.2003
- 41 Tmt. Prathiba Bharathi, Hon. Speaker, Andhra Pradesh Legislative Assembly to Chennai from 17.4.2003 to 19.4.2003
- 42 Thiru S.J. Kochreka, Leader of Opposition, Maharashtra Legislative Assembly to Rameswaram during the month of May 2003
- 43 Shri. U.S. Saxena, Deputy Secretary, Lok Sabha Secretariat to Chennai and Rameswaram during the month of June 2003.
- 44 Shri Arun Gujarathi, Hon. Speaker of Maharashtra Legislative Assembly to Coimbatore from 1.6.2003 to 3.6.2003.
- 45 Prof. Stephen Marandi, Leader of Opposition, Jharkhand Legislative Assembly to Coimbatore during the month of June 2003
- 46 Ambassador of Islamic Republic of Iran to Tamil Nadu during the month of June 2003.
- 47 Thiru K. Harishwar Reddy, Hon. Deputy Speaker of Andhra Pradesh Legislative Assembly during the month of June 2003
- 48 Thiru Vaikkom Purushothaman, Hon. Speaker of Kerala Legislative Assembly to Chennai from 26.6.2003 to 29.6.2003
- 49 Hon. Speaker of Assam Legislative Assembly to Tamil Nadu from 17.7.2003 to 20.7.2003
- 50 Shri. Yogendra Narain, Secretary General, Rajya Sabha Secretariat to Chennai on 2.8.2003 and 3.8.2003.
- 51 Shri Ramachandran Panda, Hon. Deputy Speaker of Orissa Legislative Assembly to Chennai from 11.8.2003 to 13.8.2003
- 52 Shri. P.K. Mahanta, Former Chief Minister of Assam to Chennai from 20.8.2003 to 24.8.2003.
- 53 Hon. Deputy Speaker of West Bengal Legislative Assembly to Chennai during the month of August 2003.

- 54 Hon. Speaker and Hon. Deputy Speaker of Tripura Legislative Assembly to Chennai during the month of August, 2003
- 55 Shri Kumaresh Samal, Secretary of Orissa Legislative Assembly to Chennai during the month of August, 2003.
- 56 Hon. Speaker, Hon. Deputy Speaker and Secretary of Andhra Pradesh Legislative Assembly to Chennai during the month of August 2003.
- 57 Hon. Deputy Chairman of Maharashtra Legislative Council to Chennai during the month of August, 2003.
- 58 Shri Vilas Patil, Principal Secretary of Maharashtra Legislature Secretariat to Chennai on 28.8.2003.
- 59 Shri Kiyariste, Hon. Speaker and Shri Kothandaraman, Joint Secretary of Nagaland Legislative Assembly to Chennai from 29.8.2003 to 5.9.2003.
- 60 Shri R.C. Debnath, Hon. Speaker and Shri. S.Rudra, Hon. Deputy Speaker of Tripura Legislative Assembly to Chennai from 29.8.2003 to 5.9.2003.
- 61 Shri A.K.Sangma, Leader of Opposition of Meghalaya Legislative Assembly to Chennai on 29.8.2003.
- 62 Shri Saratkumar Kar, Hon. Speaker of Orissa Legislative Assembly to Chennai from 30.8.2003 to 5.9.2003.
- 63 Shri R. Lalawia, Hon. Speaker of Mizoram Legislative Assembly to Chennai on 4.9.2003.
- 64 Hon. Deputy Speaker of Madhya Pradesh Legislative Assembly to Chennai on 4.9.2003.
- 65 Hon. Speaker of Kerala Legislative Assembly to Chennai from 11.9.2003 to 13.9.2003.
- 66 Hon. Speaker with officials of Karnataka Legislative Assembly to Chennai during the month of September 2003.

- 67 Hon. Speaker of Orissa Legislative Assembly to Chennai on 6.9.2003 and 7.9.2003.
- 68 Hon. Deputy Speaker of Arunachal Pradesh Legislative Assembly to Chennai on 14.9.2003 and 15.9.2003
- 69 Thiru Gopichand Ghdot, Hon. Deputy Speaker of Haryana Legislative Assembly to Chennai on 20.9.2003 and 21.9.2003
- 70 Prof. Stephen Marandi, Leader of Opposition of Jharkhand Legislative Assembly to Coimbatore from 26.9.2003 to 29.9.2003.
- 71 Shri. Arun Gujarathi, Hon. Speaker of Maharashtra Legislative Assembly to Chennai from 28.9.2003 to 30.9.2003.
- 72 Hon. Deputy Speaker of Orissa Legislative Assembly to Chennai from 1.10.2003 to 8.10.2003
- 73 Shri H.C. Rudrappa, Secretary, Karnataka Legislative Council along with 18 members to Madurai, Rameswaram and Palani on 18.10.2003 and 19.10.2003
- 74 Shri H.E Khoudkar Delwar Hossain, Hon. Chief Whip of Bangladesh National Parliament to Chennai from 6.11.2003 to 21.11.2003
- 75 Shri Shaji Joseph, Press Advisory Committee member of Jharkhand Legislative Assembly to Tamil Nadu from 11.12.2003 to 17.12.2003
- 76 Shri Vaikkom Purshothaman, Hon. Speaker of Kerala Legislative Assembly to Chennai on 20.12.2003 and 21.12.2003
- 77 Hon. Speaker and Secretary, Himachal Pradesh Legislative Assembly to Tamil Nadu from 9.1.2004 to 11.1.2004
- 78 Shri N.K. Sinha, Additional Secretary of Uttar Pradesh Legislative Assembly to Tamil Nadu from 10.1.2004 to 15.1.2004
- 79 Prof. Stephen Marandi, Leader of Opposition, Jharkhand Legislative Assembly to Coimbatore from 2.6.2004 to 4.6.2004
- 80 Shri Mahaveer Prasad Jain, Chief Government Whip of Rajasthan Legislative Assembly to Chennai from 22.8.2004 to 24.8.2004 and 26.8.2004

- 81 Thiru Subrata Bose, M.P., West Bengal to Madurai from 4.9.2004 to 6.9.2004
- 82 Thiru Therambil Ramakrishnan, Hon. Speaker and Thiru K.R. Udhyanathan, Secretary, Kerala Legislative Assembly to Chennai on 21.9.2004 and 22.9.2004
- 83 Thiru Rubchand Pal, M.P. Lok Sabha to Chennai on 7.11.2004
- 84 Thiru B.D. Calla, Leader of Opposition, Rajasthan Legislative Assembly to Chennai on 30.12.2004
- 85 Thiru Narayana Rane, Leader of Opposition, Maharashtra Legislative Assembly to Chennai on 25.1.2005 and 26.1.2005
- 86 Ambassador and Deputy High Commissioner of Sri Lanka to Chennai on 15.3.2005
- 87 Thiru Iswardas Rohani, Hon. Speaker, Madhya Pradesh Legislative Assembly to Katpadi on 31.3.2005
- 88 Thiru Babasaheb Kupekar, Hon. Speaker of Maharashtra Legislative Assembly to Chennai on 8.5.2005
- 89 Shri Somnath Chatterjee, Hon. Speaker, Lok Sabha, New Delhi to Chennai from 10.7.2005 to 14.7.2005
- 90 Thiru Suresh Reddy, Hon. Speaker of Andhra Pradesh Legislative Assembly to Chennai on 12.8.2005 and 13.8.2005
- 91 Thiru Martin M. Dango, Hon. Speaker, Meghalaya Legislative Assembly to Chennai on 13.8.2005
- 92 Mr. Khondkar Delowar Hossain, Chief Whip of Bangladesh Parliament to Tamil Nadu from 18.10.2005 to 27.10.2005
- 93 Mr. Lakshminarayana, Hon. Speaker of Mizoram Legislative Assembly to Tamil Nadu from 12.11.2005 to 14.11.2005
- 94 Mr. Krishna, Hon. Speaker of Karnataka Legislative Assembly to Chennai on 14.11.2005

- 95 Thiru N. Songchinkhup, Chairman of Hill Areas Committee of Manipur Legislative Assembly to Chennai on 16.11.2005
- 96 Thiru H.A Halim, Hon. Speaker of West Bengal Legislative Assembly to Tamil Nadu from 30.11.2005 to 12.12.2005.
- 97 Shri Udhyana Banu, Govt Whip of Arunachal Pradesh Legislative Assembly to Chennai, Kanniyakumari and Madurai on 11.1.2006 and 12.1.2006.
- 98 Thiru Takar Marde, Hon. Deputy Speaker of Arunachal Pradesh Legislative Assembly to Chennai on 19.1.2006 and 20.1.2006.
- 99 Mr. Mahaveer Prasad Jain, Chief Government whip of Rajasthan Legislative Assembly to Rameswaram, Kanniyakumari, Madurai & Kodaikanal from 8.2.2006 to 11.2.2006.
- 100 Excellency Mr. Jasmie Gazmuri, Vice President, Chilean Senate to Chennai on 22.2.2006 and 23.2.2006.
- 101 Mr. Chaudhary Sukhram Singh Yadav, Hon. Chairman of Uttar Pradesh Legislative Council to Chennai on 6.3.2006.
- 102 Thiru Rajesh Agarwal, Hon. Deputy Speaker of Uttar Pradesh Legislative Assembly to Chennai on 11.3.2006.
- 103 Smt. Victoriya Fernanands, Hon. Deputy Speaker of Goa Legislative Assembly to Tamil Nadu from 29.3.2006 to 31.3.2006.
- 104 Mr. Bikram Singh, Hon. Deputy Speaker of Punjab Legislative Assembly to Tamil Nadu from 17.4.2006 to 19.4.2006.
- 105 Shri. Vasant Shankar Davkare, Hon. Deputy Chairman Maharashtra Legislative Council to the Nilgiris from 2.5.2006 to 5.5.2006.

(C) Visit of Legislature Committees other than Standing Committees from Other States

- 1 Committee on the Welfare of SC/ST of Orissa Legislative Assembly to Tamil Nadu from 3.6.2001 to 8.6.2001.
2. Committee on the Welfare of SC/ST & BC of Madhya Pradesh Legislative Assembly to Tamil Nadu on 23.6.2001 & 24.6.2001.
3. Committee on the Welfare of SC of Tripura Legislative Assembly to Chennai on 27.7.2001 & 28.7.2001.
4. Committee on Panchayat Raj of Maharashtra Legislative Assembly to Tamil Nadu from 29.9.2001 to 4.10.2001.
5. Committee on the Welfare of Scheduled Castes of Maharashtra Legislative Assembly to Tamil Nadu from 16.10.2001 to 24.10.2001.
6. Committee on the Welfare of SC/ST of Jharkhand Legislative Assembly to Tamil Nadu from 24.11.2001 to 1.12.2001.
- 7 Committee on the Welfare of Women & Children of Andhra Pradesh Legislative Assembly to Tamil Nadu from 15.12.2001 to 21.12.2001.
8. Committee on the Welfare of ST of Rajasthan Legislative Assembly to Chennai from 20.12.2001 to 25.12.2001.
- 9 Committee on the Welfare of SC &ST of Bihar Legislative Council to Tamil Nadu from 10.1.2002 to 14.1.2002.
- 10 Committee on the Welfare of SC & ST of Himachal Pradesh Legislative Assembly to Tamil Nadu from 25.1.2002 to 29.1.2002.
- 11 Committee on the Welfare of SC & ST of Arunachal Pradesh Legislative Assembly to Tamil Nadu from 26.1.2002 to 29.1.2002.
- 12 Committee on Samanya Proyogam of Bihar Legislative Assembly to Tamil Nadu from 28.1.2002 to 1.2.2002.

- 13 Committee on the Welfare of SC & ST of Arunachal Pradesh Legislative Assembly to Tamil Nadu from 4.2.2002 to 11.2.2002.
- 14 Committee on Rights & Welfare of Women of Maharashtra Legislative Assembly to Tamil Nadu during the month of April 2002.
- 15 Committee on the Welfare of Women & Children of Chhattisgarh Legislative Assembly to Ooty on 2.5.2002 and 3.5.2002.
- 16 Committee on the Environment Protection and Pollution Control of Jharkhand Legislative Assembly to Chennai during the month of August 2002.
- 17 Committee on the Welfare of SC/ST & OBC of Meghalaya Legislative Assembly to Chennai on 17.8.2002 and 18.8.2002.
- 18 Committee on the Welfare of Women & Children of Arunachal Pradesh Legislative Assembly to Tamil Nadu from 22.8.2002 to 25.8.2002.
- 19 Standing Committee on Petroleum and Chemicals of Lok Sabha to Chennai on 3.9.2002.
- 20 Committee on Empowerment of Women of Meghalaya Legislative Assembly to Tamil Nadu from 16.9.2002 to 19.9.2002.
- 21 Committee on Zilla Parishad and Panchayat Raj of Jharkhand Legislative Assembly to Tamil Nadu from 26.9.2002 to 10.10.2002.
- 22 Committee on Empowerment of Women of Lok Sabha to Chennai from 20.10.2002 to 31.10.2002.
- 23 Committee on the Press Gallery of Punjab Legislative Assembly to Tamil Nadu on 24.10.2002 and 25.10.2002.
- 24 Committee on the Welfare of ST of Rajasthan Legislative Assembly to Chennai on 17.11.2002 and 18.11.2002.

- 25 Committee on the Welfare of SC/ST of Orissa Legislative Assembly to Tamil Nadu during the month of November 2002.
- 26 Joint Committee on the welfare of SC/ST and Denotified Tribes of Uttar Pradesh Legislative Assembly to Tamil Nadu from 27.11.2002 to 3.12.2002.
- 27 Committee on the Welfare of Minorities of Andhra Pradesh Legislative Assembly to Tamil Nadu from 15.12.2002 to 25.12.2002.
- 28 Committee on the Welfare of Women & Children of Rajasthan Legislative Assembly to Ooty from 19.12.2002 to 22.12.2002.
- 29 Parliamentary Standing Committee on Energy of Lok Sabha to Chennai during the month of December 2002.
- 30 Committee on the Welfare of Women & Children of Karnataka Legislative Assembly to Chennai on 11.2.2003 and 12.2.2003.
- 31 Committee on Rehabilitation of Bihar Legislative Council to Tamil Nadu from 17.2.2003 to 3.3.2003.
- 32 Committee on the Welfare of SC/ST of Assam Legislative Assembly to Tamil Nadu from 4.5.2003 to 7.5.2003.
- 33 Parliamentary Standing Committee on Defence of Lok Sabha to Chennai during the month of May 2003.
- 34 Committee on SC/ST of Lok Sabha to Chennai, Coimbatore and Ooty during the month of June 2003.
- 35 Parliamentary Committee on Parliamentary Official Language of Lok Sabha to Chennai on 19.6.2003.
- 36 Committee on Urban and Rural Development of Lok Sabha to Chennai during the month of June 2003.
- 37 Committee on Scholarship of Andhra Pradesh Legislative Assembly to Tamil Nadu from 27.6.2003 to 29.6.2003.
- 38 Committee on Labour and Welfare of Lok Sabha, New Delhi to Coimbatore and Ooty from 28.6.2003 to 1.7.2003.

- 39 Legislative Fund Monitoring Committee of Jharkhand Legislative Assembly to Tamil Nadu from 7.8.2003 to 12.8.2003.
- 40 Legislative Fund Monitoring Committee of Bihar Legislative Assembly to Tamil Nadu during the month of August 2003.
- 41 Committee on the Welfare of Women's Rights of Maharashtra Legislative Assembly to Tamil Nadu from 15.9.2003 to 21.9.2003.
- 42 Committee on the Welfare of ST/SC and BC of Meghalaya Legislative Assembly to Tamil Nadu from 20.9.2003 to 23.9.2003.
- 43 Committee on Child and Women Development of Jharkhand Legislative Assembly to Chennai from 21.9.2003 to 27.9.2003.
- 44 Committee on Empowerment of Women of Lok Sabha to Chennai during the month of September 2003.
- 45 Committee on SC/ST of Lok Sabha to Chennai during the month of September 2003.
- 46 Press Gallery Committee of Jharkhand Legislative Assembly to Chennai on 14.10.2003.
- 47 Committee on Empowerment of Women of Meghalaya Legislative Assembly from 15.10.2003 to 17.10.2003.
- 48 Parliamentary Standing Committee on Energy of Lok Sabha to Chennai on 19.10.2003 and 20.10.2003.
- 49 Committee on the Welfare of SC/ST of Lok Sabha to Chennai during the month of October 2003.
- 50 Committee on Fund Monitoring and Implementation of Bihar Legislative Assembly to Tamil Nadu from 10.11.2003 to 15.11.2003.
- 51 Committee on Official Language of Lok Sabha to Tamil Nadu during the month of December 2003.
- 52 Committee on Publication of Bihar Legislative Council to Kanniyakumari and Rameswaram from 3.1.2004 to 6.1.2004.

- 53 Committee on International Resources and Central Assistance of Bihar Legislative Assembly to Tamil Nadu from 15.1.2004 to 18.1.2004.
- 54 Committee on the Welfare of SC/ST and BC of Haryana Legislative Assembly to Tamil Nadu from 17.1.2004 to 23.1.2004.
- 55 Special Committee of Provision for ST Members in Fisheries and Co-operative Societies of Jharkhand Legislative Assembly to Tamil Nadu on 11.2.2004.
- 56 Committee on the SC/ST Welfare of Himachal Pradesh Legislative Assembly to Tamil Nadu from 12.2.2004 to 14.2.2004 and 16.2.2004.
- 57 Committee on Panchayat Raj of Gujarat Legislative Assembly to Kodaikanal, Kanniyakumari, Rameswaram and Madurai on 14.9.2004, 15.9.2004 and from 17.9.2004 to 23.9.2004.
- 58 First Sub-Committee of the Joint Committee on the welfare of SC/ST and Denotified Tribes of Uttar Pradesh Legislative Assembly to Tamil Nadu from 19.9.2004 to 21.9.2004.
- 59 Committee on the Welfare of BC of Rajasthan Legislative Assembly to Tamil Nadu from 21.9.2004 to 3.10.2004.
- 60 Committee on Employment Review of Assam Legislative Assembly to Chennai and Kanniyakumari from 30.10.2004 to 3.11.2004.
- 61 Committee on the Welfare of SC/ST of Kerala Legislative Assembly to Tamil Nadu on 3.11.2004 and 4.11.2004.
- 62 Committee on the Welfare of Women and Children of Karnataka Legislative Assembly to Tamil Nadu on 24.11.2004 and 25.11.2004.
- 63 Committee on the Welfare of SC of Rajasthan Legislative Assembly to Rameswaram, Kanniyakumari and Madurai from 5.12.2004 to 14.12.2004.

- 64 Committee on Parity of Rights of Legislators of Uttar Pradesh Legislative Council to Rameswaram and Kanniyakumari from 13.12.2004 to 17.12.2004.
- 65 Committee on the Welfare of Women and Children of Assam Legislative Assembly to Ooty on 2.1.2005 and 3.1.2005.
- 66 Committee on the Affairs of Women and Children of West Bengal Legislative Assembly to Tamil Nadu from 5.1.2005 to 13.1.2005.
- 67 Committee on the Welfare of Minorities of Andhra Pradesh Legislative Assembly to Chennai on 28.5.2005 and 29.5.2005.
- 68 Committee on the Welfare of Women and Children of Maharashtra Legislative Assembly to Chennai on 7.6.2005 and 9.6.2005.
- 69 Committee on the Welfare of Women and Children of Madhya Pradesh Legislative Assembly to Chennai on 2.9.2005 and 3.9.2005.
- 70 Press Gallery Committee of Punjab Legislative Assembly to Tamil Nadu from 9.9.2005 to 11.9.2005.
- 71 Committee on Official Language of Kerala Legislative Assembly to Chennai on 15.10.2005 and 16.10.2005.
- 72 Committee on Local Bodies & Panchayat Raj Institutions of Punjab Legislative Assembly to Tamil Nadu from 15.10.2005 to 21.10.2005.
- 73 Committee on the Welfare of SC/ST and OBC of Meghalaya Legislative Assembly to Chennai on 4.11.2005 and 5.11.2005.
- 74 Committee on the Welfare of SC/ST and Denotified Tribes of Uttar Pradesh Legislative Assembly to Rameswaram, Madurai and Kodaikanal from 13.11.2005 to 17.11.2005.
- 75 Committee on the Welfare of SC of Andhra Pradesh Legislative Assembly to Tamil Nadu on 5.1.2006, 6.1.2006 and 9.1.2006.

76 Committee on Rehabilitation of Bihar Legislative Assembly to Chennai on 7.1.2006.

77 House Committee on Sarva Shiksha Abhiyan Programme and District Primary Education Programme of Andhra Pradesh Legislative Assembly to Chennai on 30.1.2006 and 31.1.2006.

TABLE No. I

(Vide Page No.18)

Details showing the name of political parties and number of seats contested, won and number of seats reserved for scheduled castes and scheduled tribes and women members elected in general elections held from 1952 to 1996.

Serial Number	Year and Assembly	Name of the Political Party	Number of Seats contested	Number of Seats won	Number of Seats reserved for S.C. and S.T.	Number of Women Members elected
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1.	1952 (First Assembly)	Indian National Congress	367	152	62/4	2
		Socialist Party	163	13
		Kisan Mazdoor Praja Party	148	35
		Krishikar Lok Party	63	15
		Communist Party of India	131	62
		Tamil Nadu Toilers Party	34	19
		Commonwealth Party	13	6
		All India Scheduled Castes Federation	37	2
		All India Forward Bloc	6	3
		Justice Party	9	1

(1)	(2)	(3)	(4)	(5)	(6)	(7)
		Madras State Muslim League Party	13	5
		All India Agriculture Union	1
		All India Republican Party	6
		Akhil Bharatia Ram Rajya Parishad	2
		All India Forward Bloc (Raikar Group)	5
		Maha Sabha	10
		All India Bharatiya Jana Sangh	2
		Independents	306	62
2.	1957 (Second Assembly)	Indian National Congress	201	151
		Dravida Munnetra Kazhagam	100	13
		Communist Party of India	55	4
		Congress Reforms Committee	35	9
		Praja Socialist Party	22	2
		Socialist	4	1
		Forward Bloc	4	3
		Independents	366	22	37/1	12

(1)	(2)	(3)	(4)	(5)	(6)	(7)
3.	1962 (Third Assembly)	Indian National Congress	206	139	37/1	13
		Communist Party of India	68	2
		Praja Socialist	21
		Dravida Munnetra Kazhagam	143	50
		Swatantra	94	6
		Jana Sangh	4
		Socialist	7	1
		Republican	4
		Forward Bloc	6	3
		Muslim League	6
		Socialist Labour	7
		Tamil National	9
		We Tamils	16
		Independents	207	5
4.	1967 (Fourth Assembly)	Indian National Congress	234	49	42/2	4
		Dravida Munnetra Kazhagam	173	138
		Communist Party of India	32	2
		Swatantra	27	20
		Jana Sangh	24
		Communists (M)	22	11
		Republican	14
		Praja Socialist	4	4

(1)	(2)	(3)	(4)	(5)	(6)	(7)
		Samyuktha Socialist Party	3	2
		Independents	245	7
5.	1971 (Fifth Assembly)	Dravida Munnetra Kazhagam	203	184	42/2	..
		Congress (Old)	201	15	..	5
		Communist Party of India (M)	37
		Swatantra	19	6
		Communist Party of India	19	6
		Forward Bloc	9	7
		Bharatiya Jana Sangh	5
		Praja Socialist Party	4	4
		Samyuktha Socialist Party	2
		Independents	258	10
6.	1977 (Sixth Assembly)	All India Anna Dravida Munnetra Kazhagam	200	130	42/2	2
		Dravida Munnetra Kazhagam	230	48	-	-
		Indian National Congress	198	27	-	-
		Janata	233	10	-	-
		Communist Party of India (M)	20	12	-	-

(1)	(2)	(3)	(4)	(5)	(6)	(7)
		All India Forward Bloc	6	1	-	-
		Republican Party	3	-	-	-
		Independents	468	1	-	-
7.	1980 (Seventh Assembly)	All India Anna Dravida Munnetra Kazhagam	177	129	42/3	5
		Dravida Munnetra Kazhagam	114	38	-	-
		Indian National Congress (I)	112	30	-	-
		Indian National Congress (Urs)	3	-	-	-
		Janata (J.P)	94	2	-	-
		Janata (B.J.P)	10	-	-	-
		Janata (Secular)	4	-	-	-
		Communist Party of India	16	10	-	-
		Communist Party of India (M)	16	11	-	-
		All India Forward Bloc	2	1	-	-
		Gandhi Kamaraj National Congress	10	6	-	-
		Republican Party of India	4	-	-	-
		Independents	467	7	-	-

(1)	(2)	(3)	(4)	(5)	(6)	(7)
8.	1985 (Eighth Assembly)	All India Anna Dravida Munnetra Kazhagam	155	133	42/3	8
		Indian National Congress	72	62	-	-
		Dravida Munnetra Kazhagam	168	24	-	-
		Communist Party of India (M)	17	5	-	-
		Janata Party	16	3	-	-
		Communist Party of India	16	2	-	-
		Gandhi Kamaraj National Congress	4	2	-	-
		All India Forward Bloc	3	1	-	-
		Bharatiya Janata Party	15	-	-	-
		Tamil Nadu Congress(K)	7	-	-	-
		Indian Congress (J)	36	-	-	-
		Independents	990	2	-	-
9.	1989 (Ninth Assembly)	Dravida Munnetra Kazhagam *	203	151	42/3	5

* Includes Indian Muslim League (Latheef)

(1)	(2)	(3)	(4)	(5)	(6)	(7)
		All India Anna Dravida Munnetra Kazhagam (Jayalalitha Group)	203	29	-	2
		Indian National Congress	217	26	-	2
		All India Anna Dravida Munnetra Kazhagam (Janaki Ramachandran Group)	177	1	-	-
		Communist Party of India (M)	21	15	-	1
		Communist Party	13	3	-	-
		Janata Party	10	4	-	-
		Bharatiya Janata Party	36	-	-	-
		Indian Union Muslim League (Samad Group)	5	-	-	-
		All India Forward Bloc	5	-	-	-
		Indian Farmers and Toilers Party	29	-	-	-
		Tamil Nadu Congress (Kamaraj)	8	-	-	-
		Indian Congress (SSC)	5	-	-	-

(1)	(2)	(3)	(4)	(5)	(6)	(7)
		Lok Dal	2	-	-	-
		Indian Congress (J)	5	-	-	-
		Independents	2107	5	-	-
10	1991 (Tenth Assembly)	All India Anna Dravida Munnetra Kazhagam	168	164	42/3	25
		Indian National Congress	66	61	-	5
		Dravida Munnetra Kazhagam	176	2	-	-
		Communist Party of India	10	1	-	-
		Communist Party of India (Marxist)	22	1	-	-
		Anna Puratchi Thalaivar Thamizha Munnetra Kazhagan	9	2	-	-
		Janata Dal	15	1	-	-
		Pattali Makkal Katchi	199	1	-	-
		All India Forward Bloc	1	-	-	-
		All India Justice Party	2	-	-	-
		Ambedkar Makkal Iyakkam	26	-	-	-
		Bharathiya Janata Party	99	-	-	-

(1)	(2)	(3)	(4)	(5)	(6)	(7)
		Bahujan Samaj Party	12	-	-	-
		Grama Munnetra Kazhagam	1	-	-	-
		Indian Congress (Socialist Sarat Chandra Sinha)	12	-	-	-
		Indian Farmer and Toilers Party	1	-	-	-
		Indian People's Front	2	-	-	-
		Indian Union Muslim League	2	-	-	-
		Janata Party	74	-	-	-
		Lok Dal	1	-	-	-
		Mark Angels Leninist Commune Health Association	1	-	-	-
		M.G.R. Munnetra Kazhagam	1	-	-	-
		Muslim League	14	-	-	-
		Mahabharath People's Party	3	-	-	-
		Republican Party of India	3	-	-	-
		Socialist Labour League	1	-	-	-
		Tamilar Desiya Iyakkam	5	-	-	-
		Tamizhagha Janata	1	-	-	-
		Tamilar Kazhagam	2	-	-	-

(1)	(2)	(3)	(4)	(5)	(6)	(7)
		Thayaga Maru Malarchi Kazhagam	2	-	-	-
		Tamil Nadu Indian Union Muslim League	2	-	-	-
		Tharasu Makkal Mandram	156	-	-	-
		Ulaga Makkal Nala Mahizhchi Sinthanaiyalar Kazhagam	1	-	-	-
		Independents	1,753	1	-	-
11	1996 (Eleventh Assembly)	Dravida Munnetra Kazhagam	182 **	173**	42/3	8
		Tamil Maanila Congress (Moopanar)	40	39	-	3
		Communist Party of India	11	8	-	-
		All India Anna Dravida Munnetra Kazhagam	168	4	-	-
		Pattali Makkal Katchi	116	4	-	-
		All India Forward Bloc	1	1	-	-
		Communist Party of India (Marxist)	40	1	-	-
		Bharathiya Janata Party	145	1	-	-
		Janata Dal	16	1	-	-
		Janata Party	50	1	-	-
		All India Indira Congress (Tiwari)	45	-	-	-

(1)	(2)	(3)	(4)	(5)	(6)	(7)
		Indian National Congress	65	-	-	-
		Samata Party	14	-	-	-
		Marumalarchi Dravida Munnetra Kazhagam	178	-	-	-
		All India Democratic People Federation	1	-	-	-
		All India Vakkalar Munnetra Kazhagam	3	-	-	-
		Ambedkar Puratchikara Makkal Katchi	1	-	-	-
		Annaithinthiya Tamizhaga Munnetra Kazhagam	19	-	-	-
		Bharata Makkal Congress	1	-	-	-
		Bahujan Samaj Party	11	-	-	-
		Communist Party of India (Marxist Leninist) (Liberation)	10	-	-	-
		Human Rights Party of India	2	-	-	-
		Indian Congress (Socialist)	6	-	-	-
		Kaivinaigner Munnetra Kazhagam	7	-	-	-

(1)	(2)	(3)	(4)	(5)	(6)	(7)
		Marxist Engelist Leninist Proletariat Health Commune	1	-	-	-
		M.G.R. Kazhagam	2	-	-	-
		M.G.R.Munnani	1	-	-	-
		Mahabharath Mahajan Sabha	1	-	-	-
		Makkal Sakthi Eyakkam	1	-	-	-
		Republican Party of India	5	-	-	-
		Republican Party of India (Sivaraj)	2	-	-	-
		Shivsena	13	-	-	-
		Tharasu Makkal Mandram	1	-	-	-
		Tamilaga Janata	3	-	-	-
		Tamil Nadu Hindu Vellalar Youth Kazhagam	1	-	-	-
		Tamil Nadu Kamaraj Makkal lyakkam	1	-	-	-
		Tamil Nadu Makkal Congress	2	-	-	-
		Tamizhar Party	1	-	-	-
		United Communist Party of India	1	-	-	-
		Independents	3849	1	-	-

**Inclusive of the contestants from Modakurichi Assembly Constituency.

TABLE No.II
(Vide Page No.19)

**PARTY POSITION ON THE EVE OF CONSTITUTION OF TWELFTH
TAMIL NADU LEGISLATIVE ASSEMBLY AFTER GENERAL
ELECTIONS**

Sl.No.	Name of the Political Party	Number of Members in Legislative Assembly
1	All India Anna Dravida Munnetra Kazhagam	132
2	Dravida Munnetra Kazhagam	31
3	Tamil Maanila Congress (Moopanar)	23
4	Pattali Makkal Katchi	20
5	Indian National Congress	7
6	Communist Party of India (Marxist)	6
7	Communist Party of India	5
8	Bharathiya Janatha Party	4
9	M.G.R. Anna Dravida Munnetra Kazhagam	2
10	All India Forward Bloc	1
11	Independent	3
	Total	234

PARTY POSITION AS ON 1.6.2001

Sl.No.	Name of the Political Party	Number of Members in Legislative Assembly
1	All India Anna Dravida Munnetra Kazhagam	131
2	Dravida Munnetra Kazhagam	31
3	Tamil Maanila Congress (Moopanar)	23
4	Pattali Makkal Katchi	20
5	Indian National Congress	7
6	Communist Party of India (Marxist)	6
7	Communist Party of India	5
8	Bharathiya Janatha Party	4
9	M.G.R. Anna Dravida Munnetra Kazhagam	2
10	All India Forward Bloc	1
11	Indian National League	1 #
12	Independent	2
13	Hon'ble Speaker	1
	Total	234

PARTY POSITION AS ON 1.7.2001

Sl.No.	Name of the Political Party	Number of Members in Legislative Assembly
1	All India Anna Dravida Munnetra Kazhagam	131
2	Dravida Munnetra Kazhagam	31
3	Tamil Maanila Congress (Moopanar)	23
4	Pattali Makkal Katchi	20
5	Indian National Congress	7
6	Communist Party of India (Marxist)	6
7	Communist Party of India	5
8	Bharathiya Janatha Party	4
9	M.G.R. Anna Dravida Munnetra Kazhagam	2
10	All India Forward Bloc	1
11	Indian National League	1
12	Independent	2
13	Hon'ble Speaker	1
	Total	234

Thiru M. Abdul Latheef, M.L.A., representing Vaniyambadi Assembly Constituency, contested the General Elections as an Independent and he was permitted by Hon. Speaker to function separately in the House as a Member belonging to Indian National League.

PARTY POSITION AS ON 1.8.2001

Sl.No.	Name of the Political Party	Number of Members in Legislative Assembly
1	All India Anna Dravida Munnetra Kazhagam	131
2	Dravida Munnetra Kazhagam	31
3	Tamil Maanila Congress (Moopanar)	23
4	Pattali Makkal Katchi	20
5	Indian National Congress	7
6	Communist Party of India (Marxist)	6
7	Communist Party of India	5
8	Bharathiya Janatha Party	4
9	M.G.R. Anna Dravida Munnetra Kazhagam	2
10	All India Forward Bloc	1
11	Indian National League	1
12	Independent	2
13	Nominated	1 #
14	Hon'ble Speaker	1
	Total	235

Tmt. Sandra Dawn Grewal, took oath as a Member of Twelfth Tamil Nadu Legislative Assembly representing the Anglo-Indian Community on 10th July, 2001.

PARTY POSITION AS ON 1.9.2001

Sl.No.	Name of the Political Party	Number of Members in Legislative Assembly
1	All India Anna Dravida Munnetra Kazhagam	131
2	Dravida Munnetra Kazhagam	30 &
3	Tamil Maanila Congress (Moopanar)	23
4	Pattali Makkal Katchi	20
5	Indian National Congress	7
6	Communist Party of India (Marxist)	6
7	Communist Party of India	5
8	Bharathiya Janatha Party	4
9	M.G.R. Anna Dravida Munnetra Kazhagam	2
10	All India Forward Bloc	1
11	Indian National League	1
12	Independent	2
13	Nominated	1
14	Hon'ble Speaker	1
15	Vacant	1 &
	Total	235

& A vacancy occurred in the Tamil Nadu Legislative Assembly consequent on the demise of Thiru V. Perumal, M.L.A., elected from the Saidapet Assembly Constituency on 13.8.2001. Thus the strength of the Dravida Munnetra Kazhagam Legislature Party has been reduced to 30.

PARTY POSITION AS ON 1.10.2001

Sl.No.	Name of the Political Party	Number of Members in Legislative Assembly
1	All India Anna Dravida Munnetra Kazhagam	130 *
2	Dravida Munnetra Kazhagam	30
3	Tamil Maanila Congress (Moopanar)	23
4	Pattali Makkal Katchi	20
5	Indian National Congress	7
6	Communist Party of India (Marxist)	6
7	Communist Party of India	5
8	Bharathiya Janatha Party	4
9	M.G.R. Anna Dravida Munnetra Kazhagam	2
10	All India Forward Bloc	1
11	Indian National League	1
12	Independent	2
13	Nominated	1
14	Hon'ble Speaker	1
15	Vacant	2 *
	Total	235

* Thiru Thanga Tamilselvan, MLA., elected from the Andipatti Assembly Constituency resigned his membership of the Assembly with effect from 15.9.2001. Thus the strength of All India Anna Dravida Munnetra Kazhagam Legislature Party has been reduced to 130.

PARTY POSITION AS ON 1.11.2001

Sl.No.	Name of the Political Party	Number of Members in Legislative Assembly
1	All India Anna Dravida Munnetra Kazhagam	130
2	Dravida Munnetra Kazhagam	30
3	Tamil Maanila Congress (Moopanar)	23
4	Pattali Makkal Katchi	20
5	Indian National Congress	7
6	Communist Party of India (Marxist)	6
7	Communist Party of India	5
8	Bharathiya Janatha Party	4
9	M.G.R. Anna Dravida Munnetra Kazhagam	2
10	All India Forward Bloc	1
11	Indian National League	1
12	Independent	2
13	Nominated	1
14	Hon'ble Speaker	1
15	Vacant	2
	Total	235

PARTY POSITION AS ON 1.12.2001

Sl.No.	Name of the Political Party	Number of Members in Legislative Assembly
1	All India Anna Dravida Munnetra Kazhagam	131 §
2	Dravida Munnetra Kazhagam	30
3	Tamil Maanila Congress (Moopanar)	23
4	Pattali Makkal Katchi	20
5	Indian National Congress	7
6	Communist Party of India (Marxist)	6
7	Communist Party of India	5
8	Bharathiya Janatha Party	4
9	M.G.R. Anna Dravida Munnetra Kazhagam	1 §
10	All India Forward Bloc	1
11	Indian National League	1
12	Independent	2
13	Nominated	1
14	Hon'ble Speaker	1
15	Vacant	2
	Total	235

§ Thiru Austin, elected on M.G.R Anna Dravida Munnetra Kazhagam ticket from Nagercoil Assembly Constituency has joined the All India Anna Dravida Munnetra Kazhagam. Thus the strength of the All India Anna Dravida Munnetra Kazhagam Legislature Party has increased to 131.

PARTY POSITION AS ON 1.1.2002

Sl.No.	Name of the Political Party	Number of Members in Legislative Assembly
1	All India Anna Dravida Munnetra Kazhagam	131
2	Dravida Munnetra Kazhagam	30
3	Tamil Maanila Congress (Moopanar)	23
4	Pattali Makkal Katchi	20
5	Indian National Congress	7
6	Communist Party of India (Marxist)	6
7	Communist Party of India	5
8	Bharathiya Janatha Party	4
9	M.G.R. Anna Dravida Munnetra Kazhagam	1
10	All India Forward Bloc	1
11	Independent	2
12	Nominated	1
13	Hon'ble Speaker	1
14	Vacant	3 *
	Total	235

* A vacancy has occurred in the Tamil Nadu Legislative Assembly consequent on the demise of Thiru M. Abdul Latheef, MLA. belonging to the Indian National League elected from the Vaniyambadi Assembly Constituency on 17.12.2001.

PARTY POSITION AS ON 1.2.2002

Sl.No.	Name of the Political Party	Number of Members in Legislative Assembly
1	All India Anna Dravida Munnetra Kazhagam	131
2	Dravida Munnetra Kazhagam	30
3	Tamil Maanila Congress (Moopanar)	23
4	Pattali Makkal Katchi	19 *
5	Indian National Congress	7
6	Communist Party of India (Marxist)	6
7	Communist Party of India	5
8	Bharathiya Janatha Party	4
9	M.G.R. Anna Dravida Munnetra Kazhagam	1
10	All India Forward Bloc	1
11	Independent	2
12	Nominated	1
13	Hon'ble Speaker	1
14	Vacant	4 *
	Total	235

* A vacancy has occurred in the Tamil Nadu Legislative Assembly on the demise of Thiru A. Selvaraj, MLA., elected from the Acharapakkam (S.C) Assembly Constituency on 29.1.2002. Thus the strength of the Pattali Makkal Katchi has been reduced to 19.

PARTY POSITION AS ON 5.3.2002

Sl.No.	Name of the Political Party	Number of Members in Legislative Assembly
1	All India Anna Dravida Munnetra Kazhagam	132 @
2	Dravida Munnetra Kazhagam	30
3	Tamil Maanila Congress (Moopanar)	23
4	Pattali Makkal Katchi	19
5	Indian National Congress	7
6	Communist Party of India (Marxist)	6
7	Communist Party of India	5
8	Bharathiya Janatha Party	4
9	M.G.R. Anna Dravida Munnetra Kazhagam	1
10	All India Forward Bloc	1
11	Independent	2
12	Nominated	1
13	Hon'ble Speaker	1
14	Vacant	3
	Total	235

@ Selvi J Jayalalithaa, a Candidate belonging to All India Anna Dravida Munnetra Kazhagam was declared elected in the Bye-election held from the Andipatti Assembly Constituency. The member took oath on 5.3.2002. Consequently, the strength of All India Anna Dravida Munnetra Kazhagam has risen to 132.

PARTY POSITION AS ON 1.4.2002

Sl.No.	Name of the Political Party	Number of Members in Legislative Assembly
1	All India Anna Dravida Munnetra Kazhagam	132
2	Dravida Munnetra Kazhagam	30
3	Tamil Maanila Congress (Moopanar)	22 @
4	Pattali Makkal Katchi	19
5	Indian National Congress	7
6	Communist Party of India (Marxist)	6
7	Communist Party of India	5
8	Bharathiya Janatha Party	5 \$
9	All India Forward Bloc	1
10	Independent	2
11	Unattached	1 @
12	Nominated	1
13	Hon'ble Speaker	1
14	Vacant	3
	Total	235

@ The strength of the Tamil Maanila Congress (Moopanar) Legislature Party has been reduced to 22 consequent on the orders of Hon. Speaker treating Dr. D. Kumaradas, a Member representing Killiyur Assembly Constituency as an 'Unattached Member'.

\$ Thiru P. Arasan, a Member belonging to the M.G.R. Anna Dravida Munnetra Kazhagam representing the Arantangi Assembly Constituency has been recognized as the Member of Bharathiya Janatha Party consequent on the merger of M.G.R. Anna Dravida Munnetra Kazhagam with Bharathiya Janatha Party on 1.2.2002. The strength of Bharathiya Janatha Party has risen to 5.

PARTY POSITION AS ON 1.5.2002

Sl.No.	Name of the Political Party	Number of Members in Legislative Assembly
1	All India Anna Dravida Munnetra Kazhagam	132
2	Dravida Munnetra Kazhagam	30
3	Tamil Maanila Congress (Moopanar)	23 @
4	Pattali Makkal Katchi	19
5	Indian National Congress	7
6	Communist Party of India (Marxist)	6
7	Communist Party of India	5
8	Bharathiya Janatha Party	5
9	All India Forward Bloc	1
10	Independent	2
11	Nominated	1
12	Hon'ble Speaker	1
13	Vacant	3
	Total	235

@ The strength of the Tamil Maanila Congress (Moopanar) Legislature Party has risen to 23 consequent on the ad-interim injunction granted by the 6th City Civil Court, Chennai in favour of Dr. D. Kumaradas, representing the Killiyur Assembly Constituency.

PARTY POSITION AS ON 12.6.2002

Sl.No.	Name of the Political Party	Number of Members in Legislative Assembly
1	All India Anna Dravida Munnetra Kazhagam	135 *
2	Dravida Munnetra Kazhagam	30
3	Tamil Maanila Congress (Moopanar)	23
4	Pattali Makkal Katchi	19
5	Indian National Congress	7
6	Communist Party of India (Marxist)	6
7	Communist Party of India	5
8	Bharathiya Janatha Party	5
9	All India Forward Bloc	1
10	Independent	2
11	Nominated	1
12	Hon'ble Speaker	1
	Total	235

* Thiru A. Bhuvanaghamurthy, Thiru R. Vadivel and Thiru Radha Ravi belonging to All India Anna Dravida Munnetra Kazhagam were declared elected in the Bye-elections held from the Acharapakkam (S.C), Vaniyambadi and Saidapet Assembly Constituencies respectively and they took the oath on 12.6.2002. The strength of All India Anna Dravida Munnetra Kazhagam Legislature Party has risen to 135.

PARTY POSITION AS ON 1.7.2002

Sl.No.	Name of the Political Party	Number of Members in Legislative Assembly
1	All India Anna Dravida Munnetra Kazhagam	135
2	Dravida Munnetra Kazhagam	30
3	Tamil Maanila Congress (Moopanar)	23
4	Pattali Makkal Katchi	19
5	Indian National Congress	7
6	Communist Party of India (Marxist)	6
7	Communist Party of India	5
8	Bharathiya Janatha Party	5
9	All India Forward Bloc	1
10	Independent	2
11	Nominated	1
12	Hon'ble Speaker	1
	Total	235

PARTY POSITION AS ON 8.10.2002

Sl.No.	Name of the Political Party	Number of Members in Legislative Assembly
1	All India Anna Dravida Munnetra Kazhagam	135
2	Dravida Munnetra Kazhagam	30
3	Indian National Congress	25 \$
4	Pattali Makkal Katchi	19
5	Communist Party of India (Marxist)	6
6	Communist Party of India	5
7	Bharathiya Janatha Party	5
8	Tamil Maanila Congress (Moopanar)	5 *
9	All India Forward Bloc	1
10	Independent	2
11	Nominated	1
12	Hon'ble Speaker	1
	Total	235

\$ Hon. Speaker has ordered that out of 23 Members of Tamil Maanila Congress (Moopanar) 18 Members of the Tamil Maanila Congress (Moopanar) Legislature Party have merged with Indian National Congress and they have become the members of the Indian National Congress Legislature Party. The strength of the Indian National Congress Legislature Party has risen to 25.

* Hon. Speaker has also ordered that the five members of Tamil Maanila Congress (Moopanar) who have not accepted the merger and opted to function as Members of Tamil Maanila Congress (Moopanar) in the Tamil Nadu Legislative Assembly. The strength of the Tamil Maanila Congress (Moopanar) Legislature Party has been reduced to 5.

PARTY POSITION AS ON 1.11.2002

Sl.No.	Name of the Political Party	Number of Members in Legislative Assembly
1	All India Anna Dravida Munnetra Kazhagam	135
2	Dravida Munnetra Kazhagam	30
3	Indian National Congress	25
4	Pattali Makkal Katchi	19
5	Communist Party of India (Marxist)	6
6	Communist Party of India	5
7	Bharathiya Janatha Party	5
8	Tamil Maanila Congress (Moopanar)	5
9	All India Forward Bloc	1
10	Independent	2
11	Nominated	1
12	Hon'ble Speaker	1
	Total	235

PARTY POSITION AS ON 1.12.2002

Sl.No.	Name of the Political Party	Number of Members in Legislative Assembly
1	All India Anna Dravida Munnetra Kazhagam	135
2	Dravida Munnetra Kazhagam	30
3	Indian National Congress	25
4	Pattali Makkal Katchi	19
5	Communist Party of India (Marxist)	6
6	Communist Party of India	5
7	Bharathiya Janatha Party	5
8	Tamil Maanila Congress (Moopanar)	4 *
9	All India Forward Bloc	1
10	Independent	2
11	Nominated	1
12	Hon'ble Speaker	1
13	Vacant	1 *
	Total	235

* A vacancy has occurred in the Tamil Nadu Legislative Assembly consequent on the demise of Thiru S.S. Mani Nadar, MLA belonging to the Tamil Maanila Congress (Moopanar) elected from the Sattangulam Assembly Constituency on 9.11.2002. Thus the strength of the Tamil Maanila Congress (Moopanar) has been reduced to 4.

PARTY POSITION AS ON 1.1.2003

Sl.No.	Name of the Political Party	Number of Members in Legislative Assembly
1	All India Anna Dravida Munnetra Kazhagam	135
2	Dravida Munnetra Kazhagam	30
3	Indian National Congress	25
4	Pattali Makkal Katchi	19
5	Communist Party of India (Marxist)	6
6	Communist Party of India	5
7	Bharathiya Janatha Party	5
8	Tamil Maanila Congress (Moopanar)	4
9	All India Forward Bloc	1
10	Independent	2
11	Nominated	1
12	Hon'ble Speaker	1
13	Vacant	1
	Total	235

PARTY POSITION AS ON 1.2.2003

Sl.No.	Name of the Political Party	Number of Members in Legislative Assembly
1	All India Anna Dravida Munnetra Kazhagam	135
2	Dravida Munnetra Kazhagam	30
3	Indian National Congress	25
4	Pattali Makkal Katchi	19
5	Communist Party of India (Marxist)	6
6	Communist Party of India	5
7	Bharathiya Janatha Party	5
8	Tamil Maanila Kamaraj Congress Party	4 *
9	All India Forward Bloc	1
10	Independent	2
11	Nominated	1
12	Hon'ble Speaker	1
13	Vacant	1
	Total	235

* Hon. Speaker recognised Tvl. Dr. D. Kumaradas, MLA, R. Easwaran, MLA, M.A. Hakeem, MLA and C.K. Tamizharasan MLA, to function as Members of the Tamil Maanila Kamaraj Congress Party with effect from 13.1.2003.

PARTY POSITION AS ON 20.3.2003

Sl.No.	Name of the Political Party	Number of Members in Legislative Assembly
1	All India Anna Dravida Munnetra Kazhagam	139 @
2	Dravida Munnetra Kazhagam	30
3	Indian National Congress	25
4	Pattali Makkal Katchi	19
5	Communist Party of India (Marxist)	6
6	Communist Party of India	5
7	Bharathiya Janatha Party	5
8	All India Forward Bloc	1
9	Independent	2
10	Unattached	1 *
11	Nominated	1
12	Hon'ble Speaker	1
	Total	235

@ Thiru A. Neelamegavarnam belonging to All India Anna Dravida Munnetra Kazhagam has been declared elected in the Bye-election held from the Sattangulam Assembly Constituency on 20.3.2003.

The Tamil Maanila Kamarajar Congress has merged with All India Anna Dravida Munnetra Kazhagam with effect from 20.3.2003. Hon. Speaker recognised Tvl. Dr. D. Kumaradas, R. Easwaran & M.A. Hakeem, Members of the Tamil Maanila Kamaraj Congress as the Members of the All India Anna Dravida Munnetra Kazhagam Legislature Party. Thus, the strength of the All India Anna Dravida Munnetra Kazhagam Legislature Party has risen to 139.

* Hon. Speaker has also ordered that Dr. C.K. Tamizharasan, Member of the Tamil Maanila Kamaraj Congress representing Nannilam (SC) Assembly Constituency as an Unattached Member.

PARTY POSITION AS ON 1.6.2003

Sl.No.	Name of the Political Party	Number of Members in Legislative Assembly
1	All India Anna Dravida Munnetra Kazhagam	139
2	Dravida Munnetra Kazhagam	30
3	Indian National Congress	25
4	Pattali Makkal Katchi	19
5	Communist Party of India (Marxist)	6
6	Communist Party of India	5
7	Bharathiya Janatha Party	5
8	All India Forward Bloc	1
9	Independent	2
10	Unattached	1
11	Nominated	1
12	Hon'ble Speaker	1
	Total	235

PARTY POSITION AS ON 1.12.2003

Sl.No.	Name of the Political Party	Number of Members in Legislative Assembly
1	All India Anna Dravida Munnetra Kazhagam	139
2	Dravida Munnetra Kazhagam	30
3	Indian National Congress	25
4	Pattali Makkal Katchi	19
5	Communist Party of India (Marxist)	6
6	Communist Party of India	5
7	Bharathiya Janatha Party	5
8	All India Forward Bloc	1
9	Independent	2
10	Unattached	1
11	Nominated	1
12	Hon'ble Speaker	1
	Total	235

PARTY POSITION AS ON 1.3.2004

Sl.No.	Name of the Political Party	Number of Members in Legislative Assembly
1	All India Anna Dravida Munnetra Kazhagam	139
2	Dravida Munnetra Kazhagam	29 @
3	Indian National Congress	25
4	Pattali Makkal Katchi	19
5	Communist Party of India (Marxist)	6
6	Communist Party of India	5
7	Bharathiya Janatha Party	5
8	All India Forward Bloc	1
9	Independent	2
10	Unattached	1
11	Nominated	1
12	Hon'ble Speaker	1
13	Vacant	1
	Total	235

@ Thiru Era. Thirumavalavan, MLA elected from the Mangalore (SC) Assembly Constituency resigned his Membership from the Tamil Nadu Legislative Assembly with effect from 3.2.2004. Thus the strength of Dravida Munnetra Kazhagam Legislature Party has been reduced to 29.

PARTY POSITION AS ON 1.6.2004

Sl.No.	Name of the Political Party	Number of Members in Legislative Assembly
1	All India Anna Dravida Munnetra Kazhagam	139
2	Dravida Munnetra Kazhagam	30 @
3	Indian National Congress	25
4	Pattali Makkal Katchi	19
5	Communist Party of India (Marxist)	6
6	Communist Party of India	5
7	Bharathiya Janatha Party	5
8	All India Forward Bloc	1
9	Independent	2
10	Unattached	1
11	Nominated	1
12	Hon'ble Speaker	1
	Total	235

@ Thiru V. Ganesan belonging to the Dravida Munnetra Kazhagam was declared elected in the Bye-election held on 10.5.2004 from the Mangalore (SC) Assembly Constituency and the member took the oath on 1.6.2004. Thus the strength of Dravida Munnetra Kazhagam Legislature Party has risen to 30.

PARTY POSITION AS ON 1.9.2004

Sl.No.	Name of the Political Party	Number of Members in Legislative Assembly
1	All India Anna Dravida Munnetra Kazhagam	139
2	Dravida Munnetra Kazhagam	30
3	Indian National Congress	25
4	Pattali Makkal Katchi	19
5	Communist Party of India (Marxist)	6
6	Communist Party of India	5
7	Bharathiya Janatha Party	5
8	All India Forward Bloc	1
9	Independent	2
10	Unattached	1
11	Nominated	1
12	Hon'ble Speaker	1
	Total	235

PARTY POSITION AS ON 1.12.2004

Sl.No.	Name of the Political Party	Number of Members in Legislative Assembly
1	All India Anna Dravida Munnetra Kazhagam	138 #
2	Dravida Munnetra Kazhagam	30
3	Indian National Congress	25
4	Pattali Makkal Katchi	19
5	Communist Party of India (Marxist)	6
6	Communist Party of India	5
7	Bharathiya Janatha Party	5
8	All India Forward Bloc	1
9	Independent	2
10	Unattached	1
11	Nominated	1
12	Hon'ble Speaker	1
13	Vacant	1 #
	Total	235

A vacancy has occurred consequent on the demise of Thiru S.S. Thirunavukkarasu, a Member elected from the Kancheepuram Assembly Constituency on 22.11.2004 and the strength of the All India Anna Dravida Munnetra Kazhagam has been reduced from 139 to 138.

PARTY POSITION AS ON 1.2.2005

Sl.No.	Name of the Political Party	Number of Members in Legislative Assembly
1	All India Anna Dravida Munnetra Kazhagam	137 #
2	Dravida Munnetra Kazhagam	30
3	Indian National Congress	25
4	Pattali Makkal Katchi	19
5	Communist Party of India (Marxist)	6
6	Communist Party of India	5
7	Bharathiya Janatha Party	5
8	All India Forward Bloc	1
9	Independent	2
10	Unattached	1
11	Nominated	1
12	Hon'ble Speaker	1
13	Vacant	2 #
	Total	235

A vacancy has occurred consequent on the demise of Thiru K. Sudarsanam, a Member elected from the Gummidipoondi Assembly Constituency on 9.1.2005. Thus, the strength of the All India Anna Dravida Munnetra Kazhagam Legislature Party has been reduced from 138 to 137.

PARTY POSITION AS ON 1.6.2005

Sl.No.	Name of the Political Party	Number of Members in Legislative Assembly
1	All India Anna Dravida Munnetra Kazhagam	139 @
2	Dravida Munnetra Kazhagam	30
3	Indian National Congress	25
4	Pattali Makkal Katchi	19
5	Communist Party of India (Marxist)	6
6	Communist Party of India	5
7	Bharathiya Janatha Party	5
8	All India Forward Bloc	1
9	Independent	2
10	Unattached	1
11	Nominated	1
12	Hon'ble Speaker	1
	Total	235

@ Thiru K.S. Vijayakumar and Tmt. T. Mythili belonging to the All India Anna Dravida Munnetra Kazhagam were declared elected in the Bye-elections held from the Gummidipoondi and the Kancheepuram Assembly Constituencies respectively and they took the oath on 20.5.2005. Thus, the strength of the All India Anna Dravida Munnetra Kazhagam Legislature Party has been increased from 137 to 139.

PARTY POSITION AS ON 1.9.2005

Sl.No.	Name of the Political Party	Number of Members in Legislative Assembly
1	All India Anna Dravida Munnetra Kazhagam	139
2	Dravida Munnetra Kazhagam	30
3	Indian National Congress	25
4	Pattali Makkal Katchi	19
5	Communist Party of India (Marxist)	6
6	Communist Party of India	5
7	Bharathiya Janatha Party	5
8	All India Forward Bloc	1
9	Independent	2
10	Unattached	1
11	Nominated	1
12	Hon'ble Speaker	1
	Total	235

PARTY POSITION AS ON 1.1.2006

Sl.No.	Name of the Political Party	Number of Members in Legislative Assembly
1	All India Anna Dravida Munnetra Kazhagam	139
2	Dravida Munnetra Kazhagam	30
3	Indian National Congress	25
4	Pattali Makkal Katchi	19
5	Communist Party of India (Marxist)	6
6	Communist Party of India	5
7	Bharathiya Janatha Party	5
8	All India Forward Bloc	1
9	Independent	2
10	Unattached	1
11	Nominated	1
12	Hon'ble Speaker	1
	Total	235

PARTY POSITION AS ON 1.2.2006

Sl.No.	Name of the Political Party	Number of Members in Legislative Assembly
1	All India Anna Dravida Munnetra Kazhagam	140 \$
2	Dravida Munnetra Kazhagam	30
3	Indian National Congress	25
4	Pattali Makkal Katchi	16 *
5	Communist Party of India (Marxist)	6
6	Communist Party of India	5
7	Bharathiya Janatha Party	5
8	All India Forward Bloc	1
9	Independent	2
10	Unattached	1
11	Nominated	1
12	Hon'ble Speaker	Vacant #
13	Vacant	3 @
	Total	235

* Thiru R. Krishnan, a Member elected from the Andhiyur (SC) Assembly Constituency has resigned his membership from the Tamil Nadu Legislative Assembly with effect from 12.1.2006. Thiru K. Murugavel Rajan, a Member elected from the Vandavasi (SC) Assembly Constituency and Tmt. V. Sivakami, a Member elected from the Dharapuram (SC) Assembly Constituency have resigned their membership from the Tamil Nadu Legislative Assembly with effect from 16.1.2006. Thus, the strength of the Pattali Makkal Katchi has been reduced to 16.

@ Three vacancies have occurred consequent on the resignation of Thiru R. Krishnan, Thiru K. Murugavel Rajan and Tmt. V. Sivakami, Members of the Tamil Nadu Legislative Assembly representing Andhiyur (SC), Vandavasi (SC) and Dharapuram (SC) Assembly Constituencies respectively.

Hon. Dr. K. Kalimuthu, Speaker, Tamil Nadu Legislative Assembly has resigned from the Office of the Speaker with effect from 1.2.2006 F.N. The Office of the Speaker, Tamil Nadu Legislative Assembly is vacant.

\$ Consequent on the resignation of Hon. Dr. K. Kalimuthu, Speaker, Tamil Nadu Legislative Assembly from the Office of Speaker with effect from 1.2.2006 F.N. the strength of the All India Anna Dravida Munnetra Kazhagam Legislature Party has risen to 140.

PARTY POSITION AS ON 1.4.2006

Sl.No.	Name of the Political Party	Number of Members in Legislative Assembly
1	All India Anna Dravida Munnetra Kazhagam	140
2	Dravida Munnetra Kazhagam	30
3	Indian National Congress	25
4	Pattali Makkal Katchi	16
5	Communist Party of India (Marxist)	6
6	Communist Party of India	5
7	Bharathiya Janatha Party	5
8	All India Forward Bloc	1
9	Independent	2
10	Unattached	1
11	Nominated	1
12	Hon'ble Speaker	Vacant
13	Vacant	3
	Total	235

TABLE No. III
(Vide Page No.19)

MEMBERS OF THE ASSEMBLY WITH THEIR CONSTITUENCIES (2001-2006) (TWELFTH ASSEMBLY) CONSTITUTED ON THE 14TH MAY, 2001 UNDER SECTION 73 OF THE REPRESENTATION OF THE PEOPLE ACT, 1951.

Sl. No. and Name of the Member	Party to which the Member belongs	Name and class of Constituency
(1)	(2)	(3)
1. Thiru M. Abdul Latheef &*	I.N.L	Vaniyambadi
2. Tmt. V. Alagammal	A.I.A.D.M.K	Talavasal (SC)
3. Thiru A.K.S. Anbalagan	A.I.A.D.M.K	Peranamallur
4. Thiru K.P. Anbalagan	A.I.A.D.M.K	Palacode
5. Prof. K. Anbazhagan	D.M.K	Harbour
6. Thiru G. Anbazhagan	A.I.A.D.M.K	Nilakottai (SC)
7. Thiru J. Anbazhagan	D.M.K	Theagaraya Nagar
8. Thiru Anbil Periasamy	D.M.K	Thiruchirappalli-2
9. Thiru P. Andivel	A.I.A.D.M.K	Vedasandur
10. Thiru Anitha R. Radhakrishnan	A.I.A.D.M.K	Tiruchendur
11. Thiru S. Annadurai	A.I.A.D.M.K	Jayankondam
12. Thiru K. Annamalai	A.I.A.D.M.K	Tenkasi
13. Thiru P. Annavi	A.I.A.D.M.K	Thottiam
14. Thiru A. Anwer Rhazza	A.I.A.D.M.K	Ramanathapuram
15. Thiru M. Appavu	Independent	Radhapuram
16. Thiru P. Arasan % &	M.G.R A.D.M.K	Arantangi
17. Thiru P.S. Arul	Independent	Bhuvanagiri
18. Thiru K. Arumugam	P.M.K	Chengalpattu

(1)	(2)	(3)
19. Thiru T. Arumugam	A.I.A.D.M.K	Thiruvottiyur
20. Thiru A. Arunachalam	A.I.A.D.M.K	Varahur (SC)
21. Thiru A. Asokan	D.M.K	Thiruvarur (SC)
22. Thiru Austin ^	M.G.R. A.D.M.K	Nagercoil
23. Thiru K. Ayyaru Vandayar	A.I.A.D.M.K	Thiruvaiyaru
24. Selvi K. Balabharathy @ *	C.P.I. (M)	Dindigul
25. Thiru S. Balakrishnan # \$	T.M.C (Moopanar)	Kadaladi
26. Thiru S.M.Balen	A.I.A.D.M.K	Lalgudi
27. Thiru K.K.Balasubramanian	A.I.A.D.M.K	Srirangam
28. Thiru S.R.Balasubramoniyam # \$	T.M.C (Moopanar)	Thondamuthur
29. Tmt.K.Bhavani Karunakaran	A.I.A.D.M.K	Arakonam (SC)
30. Tmt. Boopathi Mariappan	A.I.A.D.M.K	Valangaiman (SC)
31. Thiru Ara.Chakkarapani	D.M.K	Oddanchataram
32. Thiru N.Chandramohan	A.I.A.D.M.K	Sirkali (SC)
33. Thiru V.Chandran	A.I.A.D.M.K	Sivaganga
34. Thiru M.S.Chandrasekaran	A.I.A.D.M.K	Ranipet
35. Thiru V.A.Chellaiah	A.I.A.D.M.K	Marungapuri
36. Thiru M.Chinnasamy	A.I.A.D.M.K	Palani (SC)
37. Thiru P.Chithambaram	A.I.A.D.M.K	Bhavanisagar
38. Thiru P.V.Damodaran	A.I.A.D.M.K	Pongalur
39. Thiru S.Damodaran	A.I.A.D.M.K	Kinathukkadavu
40. Thiru S.Damodaran # \$	T.M.C (Moopanar)	Virudhunagar
41. Thiru P.Dhanabal	A.I.A.D.M.K	Sankari (SC)
42. Thiru Duraimurugan	D.M.K.	Katpadi
43. Thiru C.Durairaj	A.I.A.D.M.K	Sedapatti

(1)	(2)	(3)
44. Thiru R.Easwaran @ #	T.M.C (Moopanar)	Vasudevanallur (SC)
45. Thiru P.Elavazhagan	A.I.A.D.M.K	Ariyalur
46. Thiru Parithi Ellamvazhuthi	D.M.K.	Egmore (SC)
47. Thiru K.T.Elayakannu	A.I.A.D.M.K	Yercaud (ST)
48. Thiru V.Elumalai	A.I.A.D.M.K	Gingee
49. Thiru N.Ganapathy	A.I.A.D.M.K	Vanur (SC)
50. Thiru I.Ganesan	P.M.K.	Edapadi
51. Thiru R.D. Ganesan	A.I.A.D.M.K	Theni
52. Thiru K.G.P.Gnanamoorthy	A.I.A.D.M.K	Thirunavalur
53. Thiru C.Gnanasekaran # \$	T.M.C (Moopanar)	Vellore
54. Thiru K.Gopinath	I.N.C.	Hosur
55. Thiru G.Gothandaraman	A.I.A.D.M.K	Mugaipur
56. Thiru V.Govindaraj	A.I.A.D.M.K	Krishnagiri
57. Dr. R.Govindasamy	P.M.K	Vridhachalam
58. Thiru J. Guru alias Gurunathan	P.M.K	Andimadam
59. Thiru M.A.Hakeem @ #	T.M.C (Moopanar)	Madurai Central
60. Thiru J.Hemachandran	C.P.I.(M)	Thiruvattar
61. Thiru S.A.M.Hussain	D.M.K	Triplicane
62. Thiru. R.T.Inbathtamilan	A.I.A.D.M.K	Srivilliputhur
63. Thiru D.Jayakumar	A.I.A.D.M.K	Royapuram
64. Thiru K.Jayakumar	I.N.C	Namakkal (SC)
65. Thiru Pollachi V.Jayaraman	A.I.A.D.M.K	Pollachi
66. Thiru R. Jeevanantham	A.I.A.D.M.K	Nagapattinam
67. Tmt.K.Kalavathy	A.I.A.D.M.K	Sendamangalam (ST)
68. Dr.K.Kalimuthu	A.I.A.D.M.K	Thirumangalam

(1)	(2)	(3)
69. Thiru M.P.Kamaraj	P.M.K	Taramangalam
70. Selvi C.Kanagathara	A.I.A.D.M.K	Pernambut (SC)
71. Thiru K.Kandasamy # \$	T.M.C (Moopanar)	Coonoor (SC)
72. Thiru K.R. Kandhasamy	A.I.A.D.M.K	Sathyamangalam
73. Tmt. S. Kanitha Sampath	A.I.A.D.M.K	Thirupporur (SC)
74. Thiru A.S. Kannan	C.P.I.	Ponneri (SC)
75. Thiru M. Karthe	P.M.K	Salem-2
76. Thiru K.C. Karunakaran	C.P.I. (M)	Singanallur
77. Thiru M. Karunanidhi	D.M.K	Chepauk
78. Thiru K.C. Karupannan	A.I.A.D.M.K	Bhavani
79. Thiru C. Karuppasamy	A.I.A.D.M.K	Sankaranayanarkoil (SC)
80. Tmt. Kasampu Poomalai	P.M.K	Sankarapuram
81. Thiru Kovaithangam # \$	T.M.C (Moopanar)	Valparai (SC)
82. Thiru V. Krishnamoorthy	C.P.I	Harur (SC)
83. Thiru R. Krishnan &	P.M.K	Andhiyur (SC)
84. Dr. D. Kumaradas @ #	T.M.C (Moopanar)	Killiyur
85. Thiru K.N. Lakshmanan	B.J.P	Mylapore
86. Thiru V.K. Lakshmanan # \$	T.M.C (Moopanar)	Coimbatore East
87. Thiru E.A. Liyaudeen Sait	A.I.A.D.M.K	Aravakurichi
88. Thiru S. Mahalingam	A.I.A.D.M.K	Avinashi (SC)
89. Thiru K. Mahendran	C.P.I (M)	Perambur (SC)
90. Tmt. A.S. Maheswari	I.N.C	Coimbatore West
91. Thiru A.R. Malaiyappasamy	P.M.K	Kapilamalai
92. Tmt. Malliga Chinnasamy	A.I.A.D.M.K	Musiri

(1)	(2)	(3)
93. Thiru S.S. Mani Nadar @ # + +	T.M.C (M)	Sattangulam
94. Thiru Ko.Si. Mani	D.M.K	Kumbakonam
95. Thiru G.K. Mani	P.M.K	Pennagaram
96. Thiru S. Manickaraj	A.I.A.D.M.K	Nanguneri
97. Thiru A. Miller	A.I.A.D.M.K	Gudalur
98. Thiru P. Mohan	A.I.A.D.M.K	Chinnasalem
99. Thiru T.P.M. Mohideen Khan	D.M.K	Palayamkottai
100. Thiru D.Mony	C.P.I. (M)	Vilavancode
101. Thiru K.P. Munusamy	A.I.A.D.M.K	Kaveripattinam
102. Thiru K.V. Muralidharan	B.J.P	Thalli
103. Thiru K. Murugavel Rajan @	P.M.K	Vandavasi (SC)
104. Thiru A.K. Murugesan	A.I.A.D.M.K	Attur
105. Thiru Nainar Nagenthiran	A.I.A.D.M.K	Tirunelveli
106. Tmt. Nalini Manokaran	A.I.A.D.M.K	Polur
107. Thiru N. Nanmaran	C.P.I (M)	Madurai East
108. Thiru D. Napoleon	D.M.K	Villivakkam
109. Thiru P.M. Narasimhan	A.I.A.D.M.K	Pallipet
110. Thiru A. Natarajan	A.I.A.D.M.K	Kuttalam
111. Thiru P.K.T. Natarajaan	A.I.A.D.M.K	Athoor
112. Thiru S. Natarajan	P.M.K	Natrampalli
113. Thiru V.D. Natarajan	A.I.A.D.M.K	Ilayangudi
114. Thiru P. Neelakandan	A.I.A.D.M.K	Arcot
115. Thiru K.T. Patchaimal	A.I.A.D.M.K	Colachel
116. Thiru P. Palaniappan	A.I.A.D.M.K	Morappur
117. Thiru G. Palanisamy	C.P.I	Thiruthuraipoondi (SC)
118. Thiru K.S. Palanisamy	A.I.A.D.M.K	Perundurai
119. Thiru K. Pandurangan	A.I.A.D.M.K	Anaicut

(1)	(2)	(3)
120. Thiru M.R.K. Panneerselvam	D.M.K	Kurinchipadi
121. Thiru O. Panneerselvam	A.I.A.D.M.K	Periyakulam
122. Thiru A. Papasundaram	A.I.A.D.M.K	Kulithalai
123. Thiru K. Paramalai # \$	T.M.C (Moopanar)	Manamadurai (SC)
124. Thiru B. Paranikumor	D.M.K	Thiruchirappalli-1
125. Thiru K. Pary Mohan	P.M.K	Dharmapuri
126. Thiru K. Patinetampatian	A.I.A.D.M.K	Mudukulathur
127. Thiru P.H. Paul Manoj Pandian	A.I.A.D.M.K	Cheranmahadevi
128. Thiru N.K. Perumal	A.I.A.D.M.K	Vilathikulam
129. Thiru V. Perumal \$ \$	D.M.K	Saidapet
130. Thiru K. Pitchandi	D.M.K	Tiruvannamalai
131. Thiru Polur Varadhan	I.N.C	Chengam (SC)
132. Dr. K. Ponmudy	D.M.K	Villupuram
133. Thiru C. Ponnaiyan	A.I.A.D.M.K	Tiruchengode
134. Thiru T.P. Ponnampalam	A.I.A.D.M.K	Samayanallur (SC)
135. Thiru E.Pugazhendi	D.M.K	Cuddalore
136. Thiru K.P.Raajendra Prasad	A.I.A.D.M.K	Padmanabhapuram
137. Thiru M. Radakrishnan	A.I.A.D.M.K	Thirumayam
138. Thiru H. Raja	B.J.P	Karaikudi
139. Thiru T.K. Raja	P.M.K	Thiruppattur
140. Thiru A. Rajagopal # \$	T.M.C (Moopanar)	Sivakasi
141. Tmt. S. Rajammal	A.I.A.D.M.K	Tuticorin
142. Thiru V.R. Rajangam	A.I.A.D.M.K	Sholavandan
143. Thiru P. Rajarethinam	A.I.A.D.M.K	Perambalur (SC)
144. Thiru M. Rajasekar	A.I.A.D.M.K	Rajapalayam (SC)
145. Thiru C. Rajendran	A.I.A.D.M.K	Thiruvonam
146. Thiru P.G. Rajendran	A.I.A.D.M.K	Alangulam

(1)	(2)	(3)
147. Thiru S. Rajendran	C.P.I.	Kovilpatti
148. Thiru H.M. Raju	I.N.C	Ootacamund
149. Thiru Gemini K. Ramachandran	A.I.A.D.M.K	Arni
150. Thiru K.K.S.S.R. Ramachandran	D.M.K.	Sattur
151. Thiru O.R. Ramachandran # \$	T.M.C (Moopanar)	Cumbum
152. Thiru S. Ramachandran	A.I.A.D.M.K	Kalasapakkam
153. Thiru S.S. Ramaneedharan	A.I.A.D.M.K	Gobichettipalayam
154. Thiru S. Ramaraj	A.I.A.D.M.K	Bodinayakkanur
155. Thiru P.C. Ramasamy	A.I.A.D.M.K	Modakurichi
156. Thiru K.R. Ramasamy # \$	T.M.C (Moopanar)	Thiruvadanai
157. Thiru M. Ramkumar # \$	T.M.C (Moopanar)	Papanasam
158. Thiru R. Ramprabhu # \$	T.M.C (Moopanar)	Paramakudi (SC)
159. Thiru N. Ramu	A.I.A.D.M.K	Ulundurpet (SC)
160. Thiru B. Ranganathan	D.M.K	Purasawalkam
161. Thiru G. Raviraj	P.M.K	Tiruttani
162. Thiru N. Renganathan	A.I.A.D.M.K	Poompuhar
163. Thiru N.R. Rengarajan # \$	T.M.C (Moopanar)	Pattukkottai
164. Dr. (Tmt.) A. Rokini & #	A.I.A.D.M.K	Kolathur (SC)
165. Thiru Ma.Pa. Rohini alias Krishnakumar	A.I.A.D.M.K	Perur
166. Thiru M. Sakthivel Murugan	A.I.A.D.M.K	Ambasamudram
167. Thiru M.P. Saminathan	D.M.K	Vellakoil
168. Thiru M.C. Sampath	A.I.A.D.M.K	Nellikuppam
169. Thiru R. Samy	A.I.A.D.M.K	Melur
170. Tmt. Sandra Dawn Grewal	Nominated	

(1)	(2)	(3)
171. Thiru L. Santhanam	A.I.F.B	Usilampatti
172. Thiru Durai K.Saravanan	D.M.K	Chidambaram
173. Tmt. R.Sarojaa	A.I.A.D.M.K	Uppiliapuram (ST)
174. Tmt.R.Sasikala	A.I.A.D.M.K	Krishnarayapuram (SC)
175. Thiru S.M.Seenivel	A.I.A.D.M.K	Tirupparankundram
176. Thiru P.K.Sekar Babu	A.I.A.D.M.K	Dr.Radhakrishnan Nagar
177. Thiru K.N.Sekaran	D.M.K	Thiruverambur
178. Thiru S.K.Selvam	A.I.A.D.M.K	Veerapandi
179. Thiru A.K.Selvaraj	A.I.A.D.M.K	Mettupalayam
180. Thiru A.Selvaraj \$	P.M.K	Acharapakkam (SC)
181. Tmt.Selvi Murugesan	A.I.A.D.M.K	Kangeyam
182. Thiru S.Semmalai	A.I.A.D.M.K	Omalar
183. Thiru C.Ve.Shanmugam	A.I.A.D.M.K	Tindivanam
184. Thiru S.Shanmugam	P.M.K	Poonamallee
185. Thiru S.P.Shanmuganathan	A.I.A.D.M.K	Srivaikuntam
186. Thiru C.Shanmugavelu	A.I.A.D.M.K	Udumalpet
187. Tmt.V.Sivakami @	P.M.K	Dharapuram (SC)
188. Thiru A.Sivaperumal	A.I.A.D.M.K	Ottapidaram (SC)
189. Thiru V.Sivapunniam	C.P.I	Mannargudi
190. Thiru S.Sivaraj #	T.M.C (Moopanar)	Rishivandiam
191. Thiru C.Sivasami	A.I.A.D.M.K	Tiruppur
192. Thiru K.K.Sivasamy	A.I.A.D.M.K	Aruppukottai
193. Thiru T.N.Sivasubramanian	I.N.C	Karur
194. Thiru V.Somasundaram	A.I.A.D.M.K	Uthiramerur
195. Thiru M.K.Stalin	D.M.K	Thousand Lights
196. Thiru M.Subbiahpandian	A.I.A.D.M.K	Kadayannallur

(1)	(2)	(3)
197. Thiru V.Subramanian	A.I.A.D.M.K	Kandamangalam (SC)
198. Thiru K.Sudarsanam +	A.I.A.D.M.K	Gummudipoondi
199. Thiru D.Sudharsanam #	T.M.C (Moopanar)	Tiruvallur
200. Thiru P.R.Sundaram	A.I.A.D.M.K	Rasipuram
201. Tmt.S.Sundarambal	A.I.A.D.M.K	Mettur
202. Tmt.C.M.Suryakala	A.I.A.D.M.K	Gudiyatham
203. Thiru Thanga Tamilselvan #	A.I.A.D.M.K	Andipatti
204. Tmt.R.Tamilmozhirajadathan	A.I.A.D.M.K	Melmalayanur
205. Dr. C.K.Tamizharasan @#%	T.M.C (Moopanar)	Nannilam (SC)
206. Thiru N. Thalavaisundaram	A.I.A.D.M.K	Kanniyakumari
207. Dr. M.Thambi Durai	A.I.A.D.M.K	Bargur
208. Thiru G.Thavamani	A.I.A.D.M.K	Thiruvidaimarudur
209. Thiru K.S.Thennarasu	A.I.A.D.M.K	Erode
210. Thiru S.V.Thirugnanasambandam #	T.M.C (Moopanar)	Peravurani
211. Thiru Era.Thirumavalavan **	D.M.K	Mangalore (SC)
212. Thiru S.S.Thirunavukkarasu %	A.I.A.D.M.K	Kancheepuram
213. Thiru S.N.M.Ubayadullah	D.M.K	Thanjavur
214. Thiru P.S.Ulagarakshagan	P.M.K	Cheyyar
215. Thiru K.K.Umadhevan	A.I.A.D.M.K	Thiruppathur
216. Thiru M.A.Vaidhyalingam	D.M.K	Tambaram
217. Thiru R.Vaithilingam	A.I.A.D.M.K	Orathanadu
218. Tmt.B.Valarmathi	A.I.A.D.M.K	Alandur
219. Tmt.Valarmathi Jebaraj	A.I.A.D.M.K	Madurai West
220. Dr. P. Vallalperuman	D.M.K	Kattumannarkoil (SC)

(1)	(2)	(3)
221. Thiru P.Vasudevan	A.I.A.D.M.K	Madhuranthakam
222. Thiru S.K.Vedarathinam	D.M.K	Vedaranyam
223. Thiru Jega Veerapandian	B.J.P	Mayiladuthurai
224. Thiru Arcot N.Veeraswami	D.M.K	Anna Nagar
225. Thiru T.Velmurugan	P.M.K	Panruti
226. Thiru E.V.Velu	D.M.K	Thandarambattu
227. Thiru S.M.Velusamy	A.I.A.D.M.K	Palladam
228. Thiru A. Venkatachalam	A.I.A.D.M.K	Alangudi
229. Thiru Se.Venkatajalam	A.I.A.D.M.K	Salem-1
230. Dr.C.Vijayabasker	A.I.A.D.M.K	Pudukkottai
231. Tmt.P.Vijayalakshmi Palanisamy	A.I.A.D.M.K	Panamarathupatty
232. Thiru R.Vilvanathan	A.I.A.D.M.K	Sholinghur
233. Thiru S.G.Vinayaga Murthi # \$	T.M.C (Moopnar)	Park Town
234. Thiru R.Viswanathan	A.I.A.D.M.K	Natham
235. Tmt.D.Yasodha	I.N.C	Sriperumbudur (SC)
236. Selvi J Jayalalithaa @@	A.I.A.D.M.K	Andipatti
237. Thiru A. Bhuvragamoorthy ***	A.I.A.D.M.K	Acharapakkam (SC)
238. Thiru R. Vadivel ** &	A.I.A.D.M.K	Vaniyambadi
239. Thiru Radha Ravi \$\$\$	A.I.A.D.M.K	Saidapet
240. Thiru L. Neelamegavarnam ###	A.I.A.D.M.K	Sattangulam
241. Thiru V. Ganesan +++	D.M.K.	Mangalore (SC)
242. Thiru K.S. Vijayakumar && ^	A.I.A.D.M.K	Gummidipoondi
243. Tmt. T. Mythili && +	A.I.A.D.M.K	Kancheepuram

@ * Changed her name from Selvi. K. Nagalakshmi to Selvi. K. Balabharathy with effect from 25.7.2001.

\$\$ Expired on 13.8.2001.

Resigned on 15.9.2001.

^	Elected as M.G.R. ADMK Member and joined AIADMK on 26.11.2001.
& *	Elected as an independent candidate and recognised by the Hon. Speaker as a member belonging to Indian National League. Expired on 17.12.2001.
\$	Expired on 29.1.2002.
%&	Merged with BJP on 1.2.2002.
@@	Elected in the Bye-election from the Andipatti Assembly Constituency on 24.2.2002 in the vacancy caused by the resignation of Thiru. Thanga Tamilselvan.
***	Elected in the Bye-election from the Acharapakkam (SC) Assembly Constituency on 2.6.2002 in the vacancy caused on the demise of Thiru A. Selvaraj.
**&	Elected in the Bye-election from the Vaniambadi Assembly Constituency on 2.6.2002 in the vacancy caused on the demise of Thiru M. Abdul Latheef.
\$\$\$	Elected in the Bye-election from the Saidapet Assembly Constituency on 7.6.2002 in the vacancy caused on the demise of Thiru V. Perumal.
# \$	Merged with INC.
@#	Elected as TMC(M) Members and later recognised as members belonging to Tamil Maanila Kamaraj Congress Party. Subsequently merged with AIADMK.
@#++	Elected as TMC (M) Member and later recognised as a Member belonging to Tamil Maanila Kamaraj Congress Party. Expired on 9.11.2002.
@#%	Elected as TMC (M) Member and later recognised as a Member belonging to Tamil Maanila Kamaraj Congress Party. Subsequently, he was treated as an Unattached Member.
###	Elected in the Bye-election from the Sattangulam Assembly Constituency on 1.3.2003 in the vacancy caused on the demise of Thiru S.S. Mani Nadar.
**	Resigned on 3.2.2004.
+++	Elected in the Bye-election from the Mangalore (SC) Assembly Constituency on 13.5.2004 in the vacancy caused on the resignation of Thiru. Era. Thirumavalavan.
%	Expired on 22.11.2004.
+	Expired on 9.1.2005.
& #	Changed her name from Dr. (Tmt.) A. Karuppayee to Dr. (Tmt.) A. Rokini with effect from 13.7.2005.

- &&^** Elected in the Bye-election from the Gummidipoondi Assembly Constituency on 16.5.2005 in the vacancy caused on the demise of Thiru S. Sudarsanam .
- &&+** Elected in the Bye-election from the Kancheepuram Assembly Constituency on 16.5.2005 in the vacancy caused on the demise of Thiru S.S. Thirunavukkarasu.
- &** Resigned on 12.1.2006. Vacancy not filled up till the date of dissolution of the Assembly.
- @** Resigned on 16.1.2006. Vacancy not filled up till the date of dissolution of the Assembly.

TABLE NO.IV
(Vide Page No.68)

Galleries: During the period under Review 91,269 visitors witnessed the Proceedings of the Assembly. The details in regard to the number of visitors for each session are given below:

No. of Session	Date		Visitors Gallery (Gents)	Visitors Gallery (Ladies)	Total number of visitors
	From	To			
(1)	(2)	(3)	(4)	(5)	(6)
First Session	22-05-2001	01-06-2001	6,654	748	7,402
Second Session	16-08-2001	14-09-2001	15,861	1,525	17,386
Third Session					
First meeting	09-03-2002	15-03-2002	1,590	173	1,763
Second meeting	27-03-2002	10-05-2002	14,655	1,438	16,093
Fourth Session	24-10-2002	31-10-2002	1,681	231	1,912
Fifth Session					
First meeting	23-01-2003	31-01-2003	1,673	153	1,826
Second meeting	21-03-2003	10-05-2003	10,998	815	11,813
Sixth Session	03-11-2003	07-11-2003	1,424	400	1,824
Seventh Session	04-02-2004	13-02-2004	1,303	278	1,581
Eighth Session	22-07-2004	31-07-2004	2,633	372	3,005
Ninth Session	16-11-2004	22-11-2004	1,339	98	1,437
Tenth Session					
First meeting	31-01-2005	07-02-2005	2,000	120	2,120
Second meeting	02-03-2005	13-03-2005	13,026	1,370	14,396
Eleventh Session	21-09-2005	29-09-2005	4,033	353	4,386
Twelfth Session	13-01-2006	27-01-2006	3,816	509	4,325
Total			82,686	8,583	91,269

TABLE NO. V*(Vide Page No.70)***PRESS ADVISORY COMMITTEE**

(2001 - 2002)
(Constituted on 20.8.2001)

CHAIRMAN

1. New Indian Express (Thiru P. Kolappan)

VICE - CHAIRMAN

2. Makkal Kural (Thiru Azhagiri Samy)

SECRETARY

3. Dr.Namadhu M.G.R. (Thiru Barakkath)

MEMBERS

4. The Hindu
5. Vidhuthalai
- 6 Thina Boomi
7. Jaya T.V
8. Madurai Mani
- 9 Daily Thanthi
10. United News of India
11. Press Trust of India
12. Information and Tourism Department

**PRESS ADVISORY COMMITTEE
(2002 - 2005)**

(Constituted on 13.11.2002)

CHAIRMAN

1. Jaya T.V (Thiru P. Mahendran)
(Thiru K.P. Sunil) (from 20.7.2004 onwards)

VICE - CHAIRMAN

2. Makkal Kural (Thiru Dhanapal)

SECRETARY

3. Thina Boomi (Thiru Muthukrishnan)

MEMBERS

4. The Hindu
5. The New Indian Express
6. Daily Thanthi
7. Dr.Namadhu M.G.R.
8. Press Trust of India
9. United News of India
10. Malai Murasu
11. Vidhuthalai
12. Information and Tourism Department

**PRESS ADVISORY COMMITTEE
(2005 - 2006)**

(Constituted on 2.3.2005)

CHAIRMAN

1. Jaya T.V (Thiru S. Rama subramaniyan)

VICE - CHAIRMAN

2. Makkal Kural (Thiru Dhanapal)

SECRETARY

3. Thina Boomi (Thiru Muthukrishnan)

MEMBERS

4. The Hindu

5. The New Indian Express

6. Daily Thanthi

7. Dr.Namadhu M.G.R.

8. Press Trust of India

9. United News of India

10. Malai Murasu

11. Viduthalai

12. Information and Tourism Department

TABLE NO.VI

(Vide Page No.71)

**STATEMENT SHOWING THE DETAILS OF DATES OF
COMMENCEMENT, ADJOURNMENT AND PROROGATION
OF THE SESSIONS OF THE TWELFTH TAMIL NADU
LEGISLATIVE ASSEMBLY**

SESSION	Date of Commencement	Date of Adjournment	Date of Prorogation	Actual dates of sittings of the Assembly	Total Number of days the Assembly met	Number of days the House met in the evening	Total number of hours and minutes
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
First Session	22.5.2001	1.6.2001	8.6.2001	22nd, 24th, 28th, 29th, 30th, 31st May and 1st June 2001.	7	--	24.30
Second Session	16.8.2001	14.9.2001	17.10.2001	16th, 18th, 20th, 21st, 23rd, 24th, 25th, 27th, 28th, 29th, 30th, 31st August, 1st, 3rd, 4th, 5th, 6th, 7th, 8th, 10th, 11th, 12th, 13th and 14th September 2001.	24	14	126.19
Third Session (First Meeting)	9.3.2002	15.3.2002	--	11th, 12th, 13th, 14th and 15th March 2002.	5	2	19.59

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Third Session (Second Meeting)	27.3.2002	10.5.2002	1.6.2002	27th and 28th March, 1st, 2nd, 3rd, 4th, 5th, 8th, 9th, 10th, 11th, 12th, 16th, 17th, 18th, 19th, 22nd, 23rd, 24th, 25th, 26th, 29th and 30th April, 2nd, 3rd, 6th, 7th, 8th, 9th and 10th May 2002.	30	9	144.40
Fourth Session	24.10.2002	31.10.2002	23.12.2002	24th, 25th, 28th, 29th, 30th and 31st October 2002.	6	1	20.49
Fifth Session (First Meeting)	23.1.2003	31.1.2003	--	24th, 28th, 29th, 30th and 31st January 2003.	5	2	15.35
Fifth Session (Second Meeting)	21.3.2003	10.5.2003	3.6.2003	21st, 24th, 25th, 26th, 27th, 28th and 31st March, 1st, 3rd, 4th, 7th, 8th, 9th, 10th, 11th, 21st, 22nd, 23rd, 24th, 25th, 28th, 29th and 30th April, 5th, 6th, 7th, 8th, 9th and 10th May 2003.	29	10	124.34

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Sixth Session	3.11.2003	7.11.2003	20.12.2003	3rd, 4th, 5th, 6th and 7th November 2003.	5	1	18.21
Seventh Session	4.2.2004	13.2.2004	19.2.2004	5th, 6th, 9th, 10th, 11th, 12th and 13th February 2004.	7	1	19.04
Eighth Session	22.7.2004	31.7.2004	28.9.2004	22nd, 23rd, 26th, 27th, 28th, 29th, 30th and 31st July 2004.	8	--	30.54
Ninth Session	16.11.2004	22.11.2004	8.1.2005	16th, 17th, 18th, 19th and 22nd November 2004.	5	--	14.05
Tenth Session (First Meeting)	31.1.2005	7.2.2005	--	1st, 2nd, 3rd, 4th and 7th February 2005.	5	--	15.24
Tenth Session (Second Meeting)	2.3.2005	13.4.2005	29.4.2005	2nd, 4th, 7th, 8th, 9th, 10th, 11th, 14th, 15th, 16th, 17th, 18th, 21st, 22nd, 23rd, 24th, 28th, 29th, 30th and 31st March, 1st, 4th, 5th, 6th, 7th, 8th, 11th, 12th and 13th April 2005.	29	4	116.25

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Eleventh Session	21.9.2005	29.9.2005	4.11.2005	21st, 22nd, 23rd, 26th, 27th, 28th and 29th September 2005	7	--	21.02
Twelfth Session	13.1.2006	27.1.2006	31.3.2006	16th, 17th, 18th, 19th, 20th, 21st, 23rd, 24th, 25th and 27th January 2006.	10	1	35.10

TABLE No. VII
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PANEL OF CHAIRMEN

First Session:

1. Thiru K.P. Munusamy
2. Thiru P.R. Sundaram
3. Thiru A. Papa Sundaram
4. Thiru S. Balakrishnan
5. Tmt. D. Yasodha
6. Thiru I. Ganesan

Second Session:

1. Thiru P.R. Sundaram
2. Thiru A. Papa Sundaram
3. Thiru P. Rajarethinam
4. Thiru S. Balakrishnan
5. Tmt. D. Yasodha
6. Thiru L. Santhanam

Third Session:

1. Thiru P.R. Sundaram
2. Thiru A. Papa Sundaram
3. Thiru P. Rajarethinam
4. Thiru M.A. Hakeem
5. Thiru C.K. Tamizharasan
6. Thiru L. Santhanam

Fourth Session:

1. Thiru A. Papa Sundaram
2. Dr. D. Kumaradas
3. Thiru L. Santhanam
4. Thiru A. Anwer Rhazza
5. Thiru C.Sivasami
6. Thiru V. Jayaraman

Fifth Session:

1. Thiru K. Pandurangan
2. Dr. D. Kumaradas
3. Thiru L. Santhanam
4. Tmt. C.M. Suryakala
5. Thiru C.Sivasami
6. Thiru V. Jayaraman

Sixth Session:

1. Thiru C. Sivasami
2. Thiru V. Jayaraman
3. Tmt. C.M. Suryakala
4. Thiru L. Santhanam
5. Dr. D. Kumaradas
6. Thiru C.K. Tamizharasan

Seventh Session:

1. Thiru C. Sivasami
2. Thiru V. Jayaraman
3. Tmt. C.M. Suryakala
4. Thiru L. Santhanam
5. Dr. D. Kumaradas
6. Thiru C.K. Tamizharasan

Eighth Session:

1. Thiru C. Sivasami
2. Thiru V. Jayaraman
3. Tmt. C.M. Suryakala
4. Thiru L. Santhanam
5. Dr. D. Kumaradas
6. Thiru C.K. Tamizharasan

Ninth Session:

1. Thiru P. Rajarethinam
2. Thiru A. Anwer Rhazza
3. Tmt. C.M. Suryakala
4. Thiru L. Santhanam
5. Dr. D. Kumaradas
6. Thiru C.K. Tamizharasan

Tenth Session:

1. Thiru P. Rajarethinam
2. Thiru A. Anwer Rhazza
3. Tmt. C.M. Suryakala
4. Thiru L. Santhanam
5. Dr. D. Kumaradas
6. Thiru C.K. Tamizharasan

Eleventh Session:

1. Thiru P. Rajarethinam
2. Thiru A. Anwer Rhazza
3. Tmt. C.M. Suryakala
4. Thiru L. Santhanam
5. Dr. D. Kumaradas
6. Dr. C.K. Tamizharasan

Twelfth Session:

1. Thiru P. Rajarethinam
2. Thiru A. Anwer Rhazza
3. Tmt. C.M. Suryakala
4. Thiru L. Santhanam
5. Dr. D. Kumaradas
6. Dr. C.K. Tamizharasan

Table No.VIII*(Vide Page No.81)*

**NAMES OF THE LEADER OF THE HOUSE, LEADER OF THE
OPPOSITION AND GOVERNMENT CHIEF WHIP OF TAMIL NADU
LEGISLATIVE ASSEMBLY SINCE 1952**

Serial Number	Year	Leader of the House	Leader of the Opposition	Government Chief Whip
(1)	(2)	(3)	(4)	(5)
1	1952-57	Thiru C. Subramanian	Thiru T. Nagi Reddy (1952 to 1st October 1953) Thiru P. Ramamurthy (December 1953 to 1957)	Thiru K. Rajaram Naidu
2	1957-62	Thiru C. Subramanian	Thiru V.K. Ramaswamy Mudaliar	Thiru P.G. Karuthiruman
3	1962-67	Thiru M. Bhaktavatsalam	Thiru V.R. Nedunchezhiyan	Thiru P. Ramachandran
4	1967-71	Thiru V.R. Nedunchezhiyan (6th March 1967 to 10th February 1969) Thiru M. Karunanidhi (13th February 1969 to 13th August 1969). Thiru V.R. Nedunchezhiyan (14th August 1969 to 5th January 1971)	Thiru P.G. Karuthiruman	Thiru T.P. Alagamuthu

(1)	(2)	(3)	(4)	(5)
5	1971-76	Thiru V.R. Nedunchezhiyan	...	Thiru T.P. Alagamuthu
6	1977-80	Thiru Nanjil K. Manoharan	Dr. M. Karunanidhi	Thiru Durai Govindarasan
7	1980-84	Dr. V.R. Nedunchezhiyan	Dr. M. Karunanidhi (27th June 1980 to 18th August 1983) Thiru K.S.G. Haja Shareef (from 29th August 1983 to 15th November 1984)	Thiru Tiruppur R. Manimaran
8	1985-88	Dr. V.R. Nedunchezhiyan (16th February 1985 to 6th January 1988). Thiru R.M. Veerappan (7th January 1988 to 30th January 1988).	Thiru O. Subramanian	Thiru Durai Govindarasan
9	1989-91	Dr. K. Anbazhagan	Selvi J. Jayalalitha, (9th February 1989 to 1st December 1989) Thiru S.R. Eradha, (1st December 1989 to 19th January 1991) Thiru G. Karuppiah Mooppanar (19th January 1991 to 30th January 1991)	Thiru Samsudin alias Kathiravan

(1)	(2)	(3)	(4)	(5)
10	1991-96	Dr. V.R. Nedunchezhiyan	Thiru S.R. Balasubramoniyan	Thiru C.P. Pattabiraman (29th June 1991 to 17th May 1993 F.N.) (ii) Thiru S. Jayakumar (24th May 1993 to 13th May 1996)
11	1996-2001	Prof. K. Anbazhagan	Thiru S. Balakrishnan	Thiru A. Periyannan (22nd May 1996 to 15th January 1997) (ii) Thiru B.M. Mubarak (6th March 1997 to 14th May 2001)
12	2001-2006	Thiru C. Ponnaiyan	Prof. K. Anbazhagan (24th May 2001 to 14th April 2006)	Thiru P.M. Narasimhan

TABLE No. IX
(Vide Page No.84)

GOVERNOR'S ADDRESS

Sl. No.	Year	Date of Address	Motion of Thanks		Moved on	Days allotted for discussion
			Moved by	Seconded by		
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1	2001	25th May, 2001	Tvl. P.R. Sundaram	Tvl. P.M. Narasimhan	28th May, 2001	28th, 29th, 30th, 31st May 2001 and 1st June 2001 (5 days)
2	2002	9th March, 2002	P. Rajarethinam	Tmt. P. Vijayalakshmi Palanisamy	12th March, 2002	12th, 13th, 14th and 15th March, 2002 (4 days)
3	2003	23rd January, 2003	Dr. C. Vijaya-basker	Tmt. S. Rajammal	28th January, 2003	28th, 29th, 30th and 31st January, 2003 (4 days)
4	2004	4th February, 2004	Thiru C. Rajendran	Tmt. Selvi Murugesan	5th February, 2004	5th, 6th, 9th and 10th February, 2004 (4 days)
5	2005	31st January, 2005	Thiru M.A. Hakeem	Tmt. Valarmathi Jebaraj	2nd February, 2005	2nd, 3rd, 4th and 7th February, 2005 (4 days)
6	2006	13th January, 2006	Thiru P.K. Sekar Babu	Tmt. S. Sundarambal	17th January, 2006	17th, 18th, 19th and 20th January, 2006 (4 days)

Number of Members who took part in the discussion	Number of amendments received, admitted and disallowed			Date on which amendments moved, number of amendments moved and how disposed			Date on which the original motion was adopted
	Received	Admitted	Disallowed	Moved	With-drawn	Lost	
(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)
51	23	19	4	18	18	-	1st June, 2001
39	33	30	3	30	30	-	15th March, 2002
25	83	43	40	40	40	-	31st January, 2003
22	84	51	33	22	22	-	10th February, 2004
16	218	87	131	48	48	-	7th February, 2005
15	101	52	49	1	1	-	20th January, 2006.

TABLE No.X
(Vide Page No.90)

Particulars regarding Question Hour

Year	No. of Days on which Question Hour was				Total
	Suspended/ Waived	Extended after one hour	Ended before one hour	Held for exactly one hour	
(1)	(2)	(3)	(4)	(5)	(6)
2001	13	02	15	01	31
2002	13	23	05	00	41
2003	13	09	02	15	39
2004	07	08	03	02	20
2005	19	14	03	05	41
2006	04	05	00	01	10
Total	69	61	28	24	182

TABLE No.XI
(Vide Page No.90)

(1) Member-wise Statement showing the number of Questions received, admitted, answered and disallowed

S.No.	Name of the Member	No. of Questions given notice of by the Member	No. of Questions admitted				No. of Questions answered			
			Starred	Un-Starred	Short Notice Questions	Disallowed	S.N.Q.	Starred	Un-Starred	Conversion
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
	Tvl./Tmt./Selvi									
1)	V. ALAGAMMAL	7	3	1	3	-	-	3	1	-
2)	A.K.S. ANBALAGAN	846	87	268	5	486	-	7	9	10
3)	G. ANBAZHAGAN	44	30	12	1	1	-	6	8	4
4)	J. ANBAZHAGAN	8	4	4	-	-	-	1	-	3
5)	ANBIL PERIASAMY	4	3	1	-	-	-	2	1	-
6)	P. ANDIVEL	65	48	12	-	5	-	8	11	6
7)	ANITHA R. RADHAKRISHNAN	23	22	1	-	-	-	-	-	-
8)	S. ANNADURAI	10	7	2	1	-	-	5	1	1
9)	K. ANNAMALAI	82	79	1	-	2	-	9	-	30
10)	P. ANNAVI	33	23	10	-	-	-	3	-	4
11)	M. APPAVU	906	346	500	-	60	-	13	185	115
12)	P. ARASAN	8057	546	2064	-	5447	-	17	404	132
13)	P.S. ARUL	152	121	22	-	9	-	9	20	21
14)	K. ARUMUGAM	2772	518	975	-	1279	-	18	321	147

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
	Tvl./Tmt./Selvi									
15)	T. ARUMUGAM	393	122	138	1	132	-	13	30	28
16)	A. ARUNACHALAM	18	13	5	-	-	-	3	-	2
17)	A. ASOKAN	6	5	-	-	1	-	-	-	-
18)	AUSTIN	117	83	10	-	24	-	10	4	36
19)	K. BALABHARATHY	51	28	9	1	13	-	5	8	11
20)	S. BALAKRISHNAN	14	9	5	-	-	-	-	1	-
21)	S.M. BALEN	140	61	53	5	21	-	9	11	12
22)	K.K. BALA SUBRAMANIAN	10	10	-	-	-	-	1	-	-
23)	S.R. BALA SUBRAMONIYAN	80	37	15	-	28	-	5	6	12
24)	K. BHAVANI KARUNAKARAN	76	59	10	-	7	-	9	3	13
25)	A. BHUVARAGHA MOORTHY	10	8	1	-	1	-	3	1	-
26)	BOOPATHI MARIAPPAN	17	15	2	-	-	-	1	-	-
27)	Ara. CHAKKARAPANI	83	64	7	1	11	-	8	4	24
28)	N. CHANDRA MOHAN	9912	1156	3771	1	4984	-	29	1041	236
29)	V. CHANDRAN	8	6	2	-	-	-	3	1	-

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
	Tvl./Tmt./Selvi									
30)	M.S. CHANDRA SEKARAN	164	70	40	-	54	-	8	13	22
31)	V.A. CHELLIAH	2	2	-	-	-	-	-	-	-
32)	M. CHINNASAMY	46	30	8	-	8	-	7	6	6
33)	P. CHITHAMBARAM	74	48	21	1	4	-	6	3	8
34)	P.V. DAMODARAN	194	138	33	-	23	-	4	9	24
35)	Se. DAMODARAN	207	134	37	-	36	-	4	13	32
36)	S. DAMODARAN	62	26	29	-	7	-	8	5	11
37)	R. EASWARAN	23	20	-	-	3	-	4	-	1
38)	P. ELAVA ZHAGAN	11	10	1	-	-	-	6	1	3
39)	K.T. ELAYA KANNU	503	81	117	-	305	-	7	64	20
40)	V. ELUMALAI	651	356	256	-	39	-	24	81	166
41)	N. GANAPATHY	13	10	3	-	-	-	6	3	2
42)	R.D. GANESAN	30	19	4	-	7	-	7	1	2
43)	I. GANESAN	15760	1798	3535	12	10415	2	21	1510	553
44)	K.G.P. GNANA MOORTHY	116	58	40	-	18	-	6	5	7
45)	C. GNANASEKARAN	202	135	23	7	37	-	12	12	51
46)	G. GOTHANDA RAMAN	12	9	2	-	1	-	6	1	2
47)	V. GOVINDARAJ	114	91	16	-	7	-	7	5	18
48)	Dr. R. GOVINDASAMY	502	157	192	-	153	-	7	46	48
49)	J. GURU Alias GURUNATHAN	799	349	225	-	225	-	9	61	96
50)	M.A. HAKEEM	2	2	-	-	-	-	-	-	-
51)	J. HEMA CHANDRAN	40	27	8	-	5	-	8	8	8

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
	Tvl./Tmt./Selvi									
52)	S.A.M. HUSSAIN	15	13	-	2	-	-	4	-	2
53)	INBATH TAMILAN	29	20	9	-	-	-	8	1	2
54)	K. JAYAKUMAR	26	12	3	3	8	-	6	9	2
55)	V. POLLACHI JAYARAMAN	113	36	37	3	37	-	4	4	9
56)	R. JEEVANANTHAM	22	14	6	-	2	-	-	-	-
57)	K. KALAVATHY	40	10	9	1	20	-	4	4	2
58)	M.P. KAMARAJ	233	130	99	-	4	-	6	27	51
59)	C. KANAGATHARA	541	200	169	5	167	-	16	49	62
60)	K. KANDASAMY	398	210	79	6	103	-	17	55	84
61)	K.R. KANDHASAMY	74	21	22	-	31	-	2	1	1
62)	S. KANITHA SAMPATH	111	27	68	1	15	-	5	5	4
63)	A.S. KANNAN	26	18	5	3	-	-	7	3	3
64)	M. KARTHE	638	164	200	2	272	-	10	92	49
65)	K.C. KARUNA KARAN	166	89	30	2	45	-	9	22	31
66)	K.C. KARUPPANNAN	56	32	14	1	9	-	7	4	5
67)	C. KARUPPASAMY	8	6	2	-	-	-	1	-	-
68)	P. KASAMPU POOMALAI	886	208	349	-	329	-	9	75	48
69)	KOVAI THANGAM	10019	713	2319	-	6987	-	18	629	188
70)	V. KRISHNA MOORTHY	758	159	269	-	330	-	9	69	25
71)	R. KRISHNAN	29	4	17	-	8	-	-	2	-
72)	Dr. D. KUMARADAS	14	7	5	-	2	-	2	1	2
73)	K.N.LAKSHMANAN	24	10	3	-	11	-	4	3	6
74)	V.K. LAKSHMANAN	328	123	72	27	106	-	19	23	46
75)	E.A. LIYADEEN SAIT	15	12	3	-	-	-	5	-	3

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
	Tvl./Tmt./Selvi									
76)	S. MAHALINGAM	88	57	18	-	13	-	11	6	17
77)	A.S. MAHESWARI	57	21	17	7	12	1	1	5	2
78)	K. MAHENDRAN	16	10	6	-	-	-	2	3	1
79)	A.R. MALAIYAPPA SAMY	2143	452	799	-	892	-	10	224	94
80)	MALLIGA CHINNASAMY	1212	188	505	13	506	-	13	94	31
81)	G.K. MANI	3436	1136	1367	-	933	-	17	561	343
82)	S. MANICKARAJ	66	42	11	1	12	-	5	6	5
83)	A.MILLER	13	11	2	-	-	-	-	1	-
84)	P. MOHAN	80	40	18	-	22	-	1	4	-
85)	T.P.M. MOHIDEEN KHAN	34	17	14	-	3	-	7	2	1
86)	D. MONY	314	143	74	1	96	-	18	36	67
87)	K.P. MUNUSAMY	118	86	14	1	17	-	9	10	45
88)	K.V. MURALI DHARAN	135	46	73	-	16	-	4	3	2
89)	K. MURUGAVEL RAJAN	833	349	354	-	130	-	9	84	94
90)	A.K. MURUGESAN	8	8	-	-	-	-	3	-	4
91)	NALINI MANOKARAN	22	18	1	-	3	-	2	1	1
92)	N. NANMARAN	202	48	69	-	85	-	5	21	16
93)	D. NAPOLEON	62	31	20	2	9	-	7	2	7
94)	P.M. NARASIMHAN	29	23	5	-	1	-	5	1	7
95)	A. NATARAJAN	412	200	148	2	62	-	12	44	63
96)	P.K.T. NATARAJAN	23	18	3	-	2	-	3	2	3
97)	S. NATARAJAN	1128	285	484	-	359	-	11	124	96
98)	V.D. NATARAJAN	47	41	4	-	2	-	1	-	-
99)	P. NEELAKANDAN	27	16	10	-	1	-	5	4	3

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
	Tvl./Tmt./Selvi									
100)	L. NEELAMEGA VARNAM	30	22	3	-	5	-	-	-	-
101)	K.T. PACHAMAL	36	29	2	3	2	-	10	1	6
102)	P. PALANIAPPAN	100	63	17	-	20	-	13	5	17
103)	G. PALANISAMY	290	163	104	-	23	-	17	40	28
104)	K.S. PALANISAMY	90	46	35	-	9	-	4	16	7
105)	K. PANDU RANGAN	19	13	6	-	-	-	2	-	-
106)	M.R.K. PANNEER SELVAM	7	4	1	-	2	-	2	-	-
107)	A. PAPA SUNDARAM	32	29	-	-	3	-	3	-	-
108)	K. PARAMALAI	123	79	28	1	15	-	11	12	19
109)	B. PARANIKUMOR	2	-	-	2	-	-	-	-	-
110)	K. PARY MOHAN	168	88	46	-	34	-	8	23	35
111)	K. PATINETAM PATIAN	3	3	-	-	-	-	-	-	-
112)	P.H. PAUL MANOJ PANDIAN	2219	807	950	11	451	3	23	406	279
113)	N.K. PERUMAL	210	135	40	-	35	-	11	13	52
114)	K. PITCHANDI	89	58	16	-	15	-	7	9	10
115)	Dr. K. PONMUDY	14	14	-	-	-	-	2	-	-
116)	T. P. PONNAM PALAM	476	194	147	6	129	-	19	55	66
117)	E. PUGAZHENDI	9	8	-	-	1	-	3	-	1
118)	K.P. RAAJENDRA PRASAD	48	27	8	6	7	-	13	4	12
119)	M. RADAKRISHNAN	6	6	-	-	-	-	1	-	-
120)	RADHA RAVI	102	60	23	2	17	-	7	13	13
121)	H. RAJA	13	9	2	-	2	-	2	1	4

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
	Tvl./Tmt./Selvi									
122)	T.K. RAJA	731	133	254	-	344	-	8	22	38
123)	A. RAJAGOPAL	68	25	33	-	10	-	4	2	2
124)	S. RAJAMMAL	35	25	3	5	2	-	5	-	6
125)	V.R. RAJANGAM	144	114	24	1	5	-	10	3	30
126)	P. RAJARETHINAM	50	43	3	-	4	-	7	1	13
127)	M. RAJASEKAR	50	33	8	1	8	-	9	3	18
128)	C. RAJENDRAN	29	12	10	-	7	-	8	4	2
129)	P.G. RAJENDRAN	66	44	16	-	6	-	5	4	11
130)	S. RAJENDRAN	754	221	262	3	268	-	13	82	70
131)	H.M. RAJU	8	-	1	7	-	-	-	-	3
132)	Gemini K. RAMACHANDRAN	60	48	5	7	-	-	8	4	11
133)	S.RAMACHANDRAN	4	4	-	-	-	-	-	-	-
134)	S.S. RAMA NEEDHARAN	32	23	7	-	2	-	3	2	1
135)	S. RAMARAJ	23	17	6	-	-	-	2	2	3
136)	K.R. RAMASAMY	21	14	7	-	-	-	5	2	3
137)	M. RAMKUMAR	162	120	32	-	10	-	5	14	31
138)	R. RAMPRABHU	51	37	11	-	3	-	4	5	9
139)	N. RAMU	2	-	2	-	-	-	-	-	-
140)	B. RANGANATHAN	155	48	48	-	59	-	8	20	16
141)	G. RAVIRAJ	360	144	194	6	16	-	7	77	36
142)	N. RENGANATHAN	67	42	15	-	10	-	8	6	8
143)	N.R. RENGARAJAN	96	29	43	-	24	-	5	13	6
144)	Ma.Pa.ROHINI (alias) KRISHNAKUMAR	170	130	35	-	5	-	9	25	40
145)	Dr. (Tmt.) A. ROKINI	111	68	17	3	23	-	12	7	25

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
	Tvl./Tmt./Selvi									
146)	M. SAKTHIVEL MURUGAN	66	44	21	-	1	-	8	15	26
147)	M.P. SAMINATHAN	66	42	16	3	5	-	5	11	12
148)	R. SAMY	15	5	1	9	-	-	8	1	2
149)	SANDRA DAWN GREWAL(Nominated)	2	2	-	-	-	-	1	-	-
150)	L. SANTHANAM	931	283	481	-	167	-	16	167	86
151)	Durai K. SARAVANAN	101	63	32	-	6	-	7	6	12
152)	Tmt.R. SAROJAA	38	18	9	-	11	-	1	2	-
153)	Tmt. R. SASIKALA	83	57	16	-	10	-	8	12	22
154)	S.M. SEENIVEL	44	12	5	27	-	-	11	1	14
155)	P.K. SEKAR BABU	527	303	125	46	53	3	33	63	108
156)	K.N. SEKARAN	14	11	2	1	-	-	3	-	-
157)	S.K. SELVAM	6	5	1	-	-	-	4	1	-
158)	A.K. SELVARAJ	56	49	3	-	4	-	3	-	3
159)	SELVI MURUGESAN	19	10	8	1	-	-	4	3	1
160)	C.Ve. SHANMUGAM	113	10	64	-	39	-	-	-	-
161)	S. SHANMUGAM	180	78	63	-	39	-	8	52	26
162)	S.P. SHANMUGA NATHAN	8	5	2	-	1	-	-	-	-
163)	C. SHANMUGAVELU	1611	355	536	13	707	-	13	149	86
164)	V. SIVAKAMI	95	65	20	-	10	-	6	4	11
165)	A. SIVAPERUMAL	268	98	87	-	83	-	11	17	25
166)	V. SIVAPUNNIYAM	104	85	4	4	11	1	9	1	45
167)	S. SIVARAJ	66	52	9	-	5	-	9	5	13
168)	C. SIVASAMI	119	81	21	9	8	1	13	4	21

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
	Tvl./Tmt./Selvi									
169)	K.K. SIVASAMY	126	50	34	4	38	-	12	28	15
170)	T.N. SIVASUBRAMANIAN	3	1	-	2	-	-	1	-	1
171)	V.SOMASUNDARAM	3	3	-	-	-	-	-	-	-
172)	M. SUBBIAH PANDIAN	225	126	89	1	9	-	11	33	32
173)	V. SUBRAMANIAN	34	19	13	2	-	-	2	-	3
174)	P.R. SUNDARAM	125	84	14	1	26	-	12	13	41
175)	S. SUNDARAMBAL	34	27	7	-	-	-	4	7	13
176)	C.M. SURYAKALA	128	88	20	-	20	-	9	12	26
177)	R. TAMILMOZHI RAJADATHAN	54	46	7	-	1	-	6	1	4
178)	C.K.TAMIZHARASAN	5	4	1	-	-	-	-	-	-
179)	G. THAVAMANI	3	2	-	1	-	-	2	-	-
180)	K.S. THENNARASU	550	127	174	17	232	-	11	39	33
181)	S.V. THIRUGNANA SAMBANDAM	448	274	145	-	29	-	10	52	113
182)	P.S. ULAGARAKSHAGAN	46	31	13	-	2	-	5	5	7
183)	K.K. UMADHEVAN	23	22	-	1	-	-	7	-	4
184)	R. VADIVEL	33	10	4	3	16	-	1	-	-
185)	M.A.VAIDHYA LINGAM	160	115	31	1	13	-	13	25	34
186)	R. VAITHILINGAM	26	17	5	-	4	-	-	-	-
187)	VALARMATHI JEBARAJ	44	14	1	4	25	-	5	-	3
188)	Dr. P. VALLAL PERUMAN	78	54	10	-	14	-	8	6	10
189)	P. VASUDEVAN	9	5	3	1	-	-	2	1	-
190)	JAGA VEERAPANDIAN	74	25	27	-	22	-	8	3	-

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
	Tvl./Tmt./Selvi									
191)	T. VELMURUGAN	2032	665	920	-	447	-	14	251	193
192)	E.V. VELU	31	26	4	1	-	-	5	3	4
193)	S.M. VELUSAMY	33	1	17	-	15	-	-	-	-
194)	A. VENKATA CHALAM	19	3	6	-	10	-	-	1	-
195)	Se. VENKATAJALAM	1814	546	585	-	683	-	15	350	135
196)	Dr. C. VIJAYA BASKER	1982	516	927	13	526	-	19	291	181
197)	P. VIJAYALAKSHMI PALANISAMY	46	29	12	-	5	-	7	2	11
198)	R. VILVANATHAN	454	95	320	-	39	-	5	-	1
199)	S.G. VINAYAGA MURTHI	81	57	11	-	13	-	10	5	23
200)	D.YASODHA	8	6	-	-	2	-	-	2	-
201)	S.S. MANI NADAR	74	42	32	-	-	-	3	3	16
202)	S.S. THIRUNAVUK KARASU	16	13	3	-	-	-	3	-	-
203)	R. THIRUMA VALAVAN	19	15	4	-	-	-	4	-	8
204)	THANGA TAMILSELVAN	7	5	2	-	-	-	1	2	-
205)	M. ABDUL LATHEEF	7	4	3	-	-	-	-	1	-
	Total	89,266	20,738	27,730	351	40,447	11	1,399	8,780	5,809

(2) List of Members who had given Notice of more than thousand questions

Sl. No.	Name of the Member	No. of Questions given notice of	No. of Questions admitted	No. of Questions disallowed
	Tvl./Tmt.			
1	P. Arasan	8057	2610	5447
2	K. Arumugam	2772	1493	1279
3	N. Chandra Mohan	9912	4928	4984
4	I. Ganesan	15760	5345	10415
5	Kovai Thangam	10019	3032	6987
6	A.R. Malaiyappasamy	2143	1251	892
7	Malliga Chinnasamy	1212	706	506
8	G.K. Mani	3436	2503	933
9	S. Natarajan	1128	769	359
10	P.H. Paul Manoj Pandian	2219	1768	451
11	C. Shanmugavelu	1611	904	707
12	T. Velmurugan	2032	1585	447
13	Se. Venkatajalal	1814	1131	683
14	Dr. C. Vijaya Baskar	1982	1456	526

(3) Department-wise Statement showing number of Questions admitted and answered during the Twelfth Assembly

Serial No.	Name of the Department	Number of Questions admitted and communicated	Number of Questions answered
(1)	(2)	(3)	(4)
1.	Animal Husbandry, Dairy Development and Fisheries	1,120	1,060
2.	Adi-dravidar and Tribal Welfare	1,177	501
3.	Agriculture	1,306	709
4.	Backward Classes and Most Backward Classes	462	337
5.	Co-operation, Food and Consumer Protection	1,640	1,164
6.	Commercial Taxes and Registration	294	156
7.	Environment and Forest	548	534
8.	Energy	1,252	570
9.	Finance	72	61
10.	Housing and Urban Development	333	277
11.	Highways	2,158	452
12.	Handloom, Handicraft, Textile and Khadi	372	313
13.	Health and Family Welfare	2,651	978
14.	Higher Education	370	247
15.	Home	1,139	320

(1)	(2)	(3)	(4)
16.	Industries	659	258
17.	Information and Tourism	608	245
18.	Information Technology	57	39
19.	Law	55	51
20.	Labour and Employment	469	338
21.	Municipal Administration and Water supply	9,096	2,243
22.	Public Works	2,978	544
23.	Prohibition and Excise	207	86
24.	Planning and Development	30	23
25.	Personnel and Administrative Reforms	36	9
26.	Public	101	53
27.	Revenue	1,149	387
28.	Rural Development	11,260	1,158
29.	School Education	2,678	543
30.	Social Welfare and Noon Meal Programme	917	616
31.	Small Industries	312	159
32.	Tamil Development, Culture and Religious Endowments	1,175	703
33.	Transport	1,933	684
34.	Youth Welfare and Sports Development	205	181
Total		48,819	15,999

(4) Minister's Portfolio wise Statement showing Number of Questions answered during the Twelfth Assembly (2001 - 2006)

S.No.	Name of the Portfolio	S.N.Q.	Starred	Un- Starred	Conversion
(1)	(2)	(3)	(4)	(5)	(6)
1.	Chief Minister	-	7	38	5
2.	Minister for Public Works, Prohibition and Excise and Revenue	-	135	618	812
3.	Minister for Finance	1	35	45	28
4.	Minister for Law and Information Technology	-	61	41	79
5.	Minister for Food and Co-operation	-	75	659	420
6.	Minister for Hindu Religious and Charitable Endowments	1	95	333	169
7.	Minister for Social Welfare	-	50	457	109
8.	Minister for Health	3	127	397	441
9.	Minister for Rural Industries	-	51	191	99
10.	Minister for Adi-Draavidar Welfare	-	52	372	90
11.	Minister for Transport and Electricity	1	113	650	658
12.	Minister for Industries	-	53	78	93
13.	Minister for Agriculture	-	57	431	220
14.	Minister for Backward Classes	-	29	198	88
15.	Minister for Animal Husbandry	-	41	267	201

(1)	(2)	(3)	(4)	(5)	(6)
16.	Minister for Forests and Environment	-	47	268	204
17.	Minister for Housing and Urban Development	3	21	158	120
18.	Minister for Education and Commercial Taxes	-	90	634	391
19.	Minister for Dairy Development	-	27	116	65
20.	Minister for Handlooms and Textiles	-	18	70	46
21.	Minister for Fisheries	-	36	177	130
22.	Minister for Tourism	-	23	33	87
23.	Minister for Labour	1	32	165	153
24.	Minister for Information, Publicity and Local Administration	1	116	2300	1084
25.	Minister for Sports and Youth Welfare	-	8	84	17
Total		11	1399	8780	5809

(5) Statement showing the total number of Starred, Unstarred and Short Notice Questions admitted and Answered

Sl. No.	Category of Questions	No. of Questions admitted	No. of Questions answered
1	Starred	20738	1399
2	Unstarred	27730	8780
3	Short Notice	351	11
TOTAL		48819	10190

Table No.XII

(Vide Page No.92)

**CALLING ATTENTION STATEMENTS MADE BY THE HON. MINISTERS
UNDER RULE 55 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES**

Serial Number and date on which the statement was made	Name of the members who called the attention of the Minister Tvl.	Minister who made the Statement	Subject
(1)	(2)	(3)	(4)
1. 25.8.2001	G.K. Mani, T. Velmurugan	Hon. Minister for Information and Publicity, Forests and Environment.	Break out of various diseases consequent on the sub-soil water being turned into poisonous and the fauna of the sea being fatally affected by the effluents from the Cuddalore SIPCOT Industrial Estate.
2. 27.8.2001	C. Gnanasekaran	Hon. Minister for Industries	Situation arising out of the closure of the Co-operative Sugar Mills.
3. 28.8.2001	K. Kandasamy	Hon. Minister for Information and Publicity, Forests and Environment.	The damage resulting from the rain water washing away the cause way constructed by the Forest Department of Karuvannurayar Emmatham Valley leading to Thengamaratha Village in Nilgiris District.
4. 3.9.2001	C. Gnanasekaran	Hon. Minister for Agriculture	Tension prevailing among the agriculturists since the Government have not fixed Rs.1000/- per ton for sugarcane with the crushing capacity of 8.5%.

(1)	(2)	(3)	(4)
5. 4.9.2001	C. Gnanasekaran	Hon. Minister for Education	Situation arising out of number of seats falling vacant in Engineering Colleges.
6. 5.9.2001	K.Kandasamy	Hon. Minister for Information and Publicity, Forests and Environment.	Imminent danger of the trees falling at any time on the 50 huts in which poor people are living in Indra Nagar of Peratti Village in Coonoor Constituency, Nilgiris District.
7. 6.9.2001	J. Hemachandran D. Mony	Hon. Minister for Hindu Religious and Charitable Endowments	Situation arising out of adequate number of teaching staff not being appointed in Devi Kumari Women's College belonging to Religious Endowment in Kuzhithurai of Kanyakumari District.
8. 8.9.2001	V.K. Lakshmanan	Hon. Minister for Education	Announcement made by Manonmaniyan Sundaranar University for admission of students into M.C.A. Correspondence Course without an Entrance Examination especially when there is a strong opinion for all the correspondence course examinations being conducted uniformly with other examinations.
9. 13.9.2001	C. Gnanasekaran	Hon. Minister for Finance and Law	Tension prevailing in Madurai consequent on a Bench of the High Court not being constituted at Madurai.
10. 14.9.2001	K. Mahendran	Hon. Minister for Local Administration	Action to be taken for regulating water supply and providing more drinking water in Perambur of Chennai.

(1)	(2)	(3)	(4)
11. 2.4.2002	P. Arasan	Hon. Minister for Fisheries	To discuss matters relating to the Srilankan Coast Guards seizure of two boats and apprehension of seven fishermen of Kottaipattinam and Jegathapattinam of Manalmelkudi Panchayat Union in Arantangi Taluk of Pudukottai District.
12. 3.4.2002	G.K. Mani	Hon. Minister for Public Works, Prohibition and Excise	To discuss the tension arising out of the work being held up in connecting Panchapalli Channel with the dried up lakes around Paparapatti of Pennagaram Constituency of Dharmapuri District.
13. 4.4.2002	C. Gnanasekaran	Hon. Minister for Health	Matters relating to the Government Medical College at Vellore not being functional despite its sanction and location.
14. 4.4.2002	K. Kandasamy	Hon. Minister for Social Welfare	Matters relating to wide spread occurrence of female infanticide.
15. 5.4.2002	K. Murugavel Rajan	Hon. Minister for Education	Anxiety arising out of communal rotation not being properly implemented in the appointment of Principals and Professors for private colleges and Government aided private colleges throughout Tamil Nadu.
16. 10.4.2002	G.K. Mani	Hon. Minister for Forests and Environment	Matters relating to the killing of a person namely Govindan by wild elephant attack at Sorakkampati of Vembillahali Panchayat in Pennagaram Constituency of Dharmapuri District.

(1)	(2)	(3)	(4)
17. 12.4.2002	E.V. Velu	Hon. Minister for Public Works, Prohibition and Excise	Release of water in the left bank canal of Sathanur Dam for Paddy Crops.
18. 17.4.2002	K.K.S.S.R Ramachandran.	Hon. Minister for Local Administration	Matters relating to allocation of funds for alleviating drinking water scarcity and for supply by tanker lorries in Sattur Town.
19. 17.4.2002	Kovai Thangam J. Hema chandran D. Mony K.C. Karunakaran G.K. Mani K.Kandasamy	Hon. Minister for Labour	Matters relating to daily wages under force being reduced in respect of Tea, Rubber and Coffee estate workers.
20. 18.4.2002	Durai murugan	Hon. Minister for Public Works, Prohibition and Excise	Matters relating to the decision taken by the National Water Resources Council pursuant to National Water Policy.
21. 18.4.2002	D. Mony J. Hema chandran T. Pachamal Austin C. Gnanasekaran G.K. Mani	Hon. Minister for Fisheries	Matters relating to apprehension of Twelve fishermen of Azhikal Village near Muttam in Kanniyakumari district on 19.3.2002 by the Srilankan Coast Guards.
22. 19.4.2002	A. Sivaperumal	Hon. Minister for Public Works, Prohibition and Excise	Matters relating to conversion of cultivable lands into barren lands consequent on private giant bore-wells being dug up for commercial purposes around Ottapidaram, Pudhiyamuthur and Panchalankuritchi of Ottapidaram Constituency of Thoothukudi District.

(1)	(2)	(3)	(4)
23. 22.4.2002	A. Asokan E.V. Velu T. Velmurugan P. Arasan G.K. Mani	Hon. Minister for Revenue	Matters relating to uninterrupted functioning of the welfare Board constituted for the interest of agricultural labourers pursuant to an announcement made in the Assembly.
24. 23.4.2002	G Palanisamy	Hon. Minister for Revenue	Matters relating to bifurcation of Thiruthuraipoondi Taluk of Thiruvarur District providing for the formation of a new taluk with the headquarters at Muthupet.
25. 23.4.2002	T. Velmurugan	Hon. Minister for Forests and Environment	Matters relating to large scale destruction of fishes consequent on effluents being let into sea without treatment from TANFAC Ltd., at Cuddalore SIPCOT Premises.
26. 24.4.2002	K. Pandurangan C. Gnanasekaran	Hon. Minister for Public Works, Prohibition and Excise	Matters arising out of the National Highway between Ochery and Natrampalli of Vellore District being widened at present.
27. 26.4.2002	K. Kandasamy	Hon. Minister for Rural Industries	Matters relating to the stoppage of terminal benefits to the workers of Keelkothagiri Industrial Co-operative Tea Factory of Nilgiris District who have voluntarily retired.
28. 29.4.2002	J. Hemachandran D. Mony G.K. Mani K. Murugavel Rajan	Hon. Minister for Revenue	Matters relating to the Devastation caused to the banana crop by cyclonic storm and rain in the areas of Srivaikuntam, Alwarthirunagari and Kazhugumalai of Tuticorin District.

(1)	(2)	(3)	(4)
29. 29.4.2002	Kovai Thangam	Hon. Minister for Labour	Matters relating to the need for the Government to take over the Management of High-Forest Estate belonging to Mahaveer Plantations Ltd., for non-payment of wages and closure for more than a year.
30. 2.5.2002	G. Palanisamy	Hon. Minister for Education	Matters relating to non-eligibility of B.A. and B.Sc. degree holders having post-graduate degree and B.Ed in Tamil Literature for being selected by the Teachers Recruitment Board as Post graduate Teachers.
31. 2.5.2002	K. Kandasamy	Hon. Minister for Revenue	Matters relating to Tea Plants affected by the recent hail storm at Kothagiri and Udthagamandalam in the Nilgris District.
32. 3.5.2002	K. Paramalai	Hon. Minister for Industries and Commercial Taxes	Matters relating to quarrying of sand from the River Vaigai and nearby areas by private people in violation of the rules therefor and its consequential adverse effect.
33. 3.5.2002	P. Arasan G.K. Mani K. Arumugam	Hon. Minister for Handlooms and Textiles	Matters relating to Handloom Weavers in Tamil Nadu being affected by the recession of handloom textiles to the extent of Rupees 500 crores.
34. 6.5.2002	B. Parani kumor K.N. Sekaran	Hon. Minister for Public Works, Prohibition and Excise	Matters relating to immediate release of water in Uyyakondan channel which has been stopped at present, for irrigation in Trichy in order to save the standing crops.

(1)	(2)	(3)	(4)
35. 6.5.2002	C Gnanasekaran G.K. Mani	Hon. Minister for Forests and Environment	Matters relating to Wild elephants causing destruction to the crops and the trees and fear among villagers in Siruvani hill areas of Coimbatore District and Mantharakuttai, Reddiyur and Padakuppam villages of Javvadu hills in Vellore District.
36. 7.5.2002	Valarmathi Jebaraj	Hon. Minister for Education	Matters relating to M.B.A course not being commenced in Arulmigu Meenakshi Government Arts College for Women, Madurai despite the grant of 'No Objection Certificate' by Madurai Kamaraj University.
37. 7.5.2002	M.P. Saminathan	Hon. Minister for Local Administration	Matters relating to drinking water supply not being made available in Moolapalayam village of Erasanampalayam Panchayat in Moolanoor Panchayat Union of Vellakovil Constituency in Erode District.
38. 8.5.2002	G. Palanisamy	Hon. Minister for Hindu Religious and Charitable Endowments	Matters relating to the need for desilting six tanks belonging to Sree Bhavaousha- theeswarar Swamy Temple in Thiruthuraiipoondi of Thiruvapur District.
39. 8.5.2002	J. Hema chandran D. Mony N. Nanmaran Era. Thirumavalavan	Hon. Minister for Revenue	Matters relating to the fire accident that razed Ambedkar hutments of Ashok Nagar in Chennai on 1.4.2002.
40. 9.5.2002	V. Jayaraman	Hon. Minister for Public Works, Prohibition and Excise	Matters relating to the need for releasing water from Parambikulam Aliyar canal to the withering coconut trees in Pollachi constituency.

(1)	(2)	(3)	(4)
41. 9.5.2002	D. Mony J. Hema chandran	Hon. Minister for Labour	Matters relating to the fire accident that has destroyed five match Industries in Indira Nagar of Kovilpatti.
42. 30.10.2002	C. Gnanasekaran	Hon. Minister for Education	To discuss about non- starting of the Thiruvalluvar University of Vellore till date in spite of passing a Legislation to that effect.
43. 30.1.2003	C. Gnanasekaran	Hon. Minister for Forests and Environment	To discuss about the non-implementation of Government orders with regard to planting of black babul trees in the lakes of Tamil Nadu on the lines of the Social Forestry Project.
44. 31.1.2003	C. Gnanasekaran P. Neelakandan M.S. Chandra sekaran	Hon. Minister for Public Works, Prohibition and Excise and Revenue	To discuss about the interruption caused in Transport facility due to the damage of old bridge constructed across Palar river near Katpadi-Vellore.
45. 31.1.2003	Hon. Thiru A. Arunachalam	Hon. Minister for Public Works, Prohibition and Excise and Revenue	To discuss about the traffic affected due to non-renovation of Aalathur - Chettikulam road of Varahur Constituency
46. 31.1.2003	K.K. Sivasamy	Hon. Minister for Public Works, Prohibition and Excise and Revenue	To discuss the need for desilting of canal at Nallukkurichi in Thiruchuzhi Union of Aruppukottai Constituency
47. 31.1.2003	C. Gnanasekaran C.K. Tamizharasan	Hon. Minister for Health and Education	To discuss about the non-commencement of the preliminary works for opening Thiruvalluvar University at Vellore even after enactment of an Act.

(1)	(2)	(3)	(4)
48. 31.1.2003	C. Gnanasekaran K. Kandasamy A.K. Selvaraj K.P. Anbalagan	Hon. Minister for Health and Education	To discuss about the non-functioning of blood banks at Kodaikanal and Coonoor Government Hospitals even after providing building and the required equipments.
49. 31.1.2003	H.M. Raju A.K. Selvaraj	Hon. Minister for Health and Education	To discuss about the non-posting of sufficient number of Doctors at Government Hospitals in Nilgiris District.
50. 31.1.2003	K. Kandasamy V. Jayaraman R.T. Inbathtamilan	Hon. Minister for Adi-Dravidar Welfare	To discuss the necessity for sanctioning loan assistance through TAHDCO to the educated youth belonging to Adi-Dravida Community in Nilgiris District, since the loan assistance was not extended to them during last year.
51. 31.1.2003	P.R. Sundaram	Hon. Minister for Transport	To discuss the need to prevent issuing of driving licence to undertrained persons in Transport Department.
52. 31.1.2003	S.V. Thirugnana- sambandam	Hon. Minister for Electricity and Industries	To discuss about the continuous voltage fluctuation in power supply at Peravurani Constituency, Thanjavur District.
53. 31.1.2003	S. Mahalingam	Hon. Minister for Co-operation, Food, Civil Supplies and Consumer Protection.	To discuss the need to establish town Co-operative Bank through Co-operative Department for the welfare of the general public of Avinashi Town.
54. 31.1.2003	H.M. Raju	Hon. Minister for Forests and Environment	To discuss about the tension prevailing among the people of Nilgiris District holding patta lands due to the ban for cutting trees like Silver Oak.

(1)	(2)	(3)	(4)
55. 3.4.2003	C. Gnanasekaran	Hon. Minister for Local Administration	The necessity to procure quality cement pipes with I.S.I. standard produced by the Cement Pipe Production Unit established by a Government Undertaking at Mayanur, Karur District by the Tamil Nadu Water Supply and Drainage Board.
56. 7.4.2003	G. Palanisamy	Hon. Minister for Hindu Religious and Charitable Endowments	Regarding the Government's action for desilting the tanks belonging to the Arulmigu Piravi Maruntheeswarar temple at Thiruthuraiipoondi Town, Tiruvarur District.
57. 23.4.2003	Dr. C. Vijayabasker	Hon. Minister for Rural Industries	The situation arising out of sickness of the Synthetic Diamond Polishing Industry in Pudukkottai District.
58. 24.4.2003	C. Gnanasekaran	Hon. Minister for Local Administration	The situation arising out of non-levelling of roads dug by the Reliance and B.S.N.L. Companies at Vellore as per the Government Order.
59. 25.4.2003	T. Velmurugan	Hon. Minister for Forests and Environment	The situation arising out of spreading of diseases among the public due to letting of effluent by the chemical factories situated at SIPCOT Complex near Cuddalore.
60. 28.4.2003	P.K. Sekar Babu	Hon. Minister for Health and Education	The delay in sending Child patients who are admitted in Government Stanley Hospital and Kilpauk Medical College Hospital for further treatment in Government Children Hospital.
61. 29.4.2003	K.S. Thennarasu	Hon. Minister for Information and Publicity	The situation arising out of non-construction of Manimandapam to Dheeran Chinnamalai, freedom fighter at Odanilai village, Modakurichi Taluk of Erode District.

(1)	(2)	(3)	(4)
62. 30.4.2003	D. Mony	Hon. Minister for Public Works, Prohibition and Excise and Revenue	The situation arising out of dumping of random rubbles with gaps in the Coastal villages at Vilavancode Taluk, Kanyakumari District to contain Sea erosion.
63. 30.4.2003	V. Elumalai	Hon. Minister for Forests and Environment	Loss to the Government due to implanting of saplings during drought season by the Forest Department in forest areas of Athiyur, Kosappalayam in Gingee Constituency.
64. 5.5.2003	V. Krishnamoorthy	Hon. Minister for Public Works, Prohibition and Excise and Revenue.	The non-commencement of Dam construction work across Anguthi Rivulet, Uthangarai Taluk, Harur Constituency, Dharmapuri District even after an announcement being made.
65. 5.5.2003	P.K. Sekar Babu	Hon. Minister for Health and Education	The necessity to regularise fee structure for the self-financing and Matriculation Schools in Tamil Nadu.
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66. 5.11.2003	C. Gnanasekaran	Hon. Minister for Education	Education of students being affected due to vacancies in Teacher posts in Government Higher Secondary School, Saidapet, Vellore Town and Government High School, Ariyur in Vellore District.

@ Statement of Minister concerned in respect of 29 Calling attention notices were laid on the Table of the House on 10.5.2003.

(1)	(2)	(3)	(4)
67. 5.11.2003	Kovai Thangam	Hon. Minister for Forests and Environment	Regarding the danger caused to the life of the Public since the residence of tea plantation workers and ration shops in Valparai, Coimbatore District being damaged by elephants frequently.
68. 6.11.2003	V. Jayaraman	Hon. Minister for Public Works, Prohibition and Excise and Revenue	Need for releasing water from the first region of Thirumoothi Dam under Parambikulam Aliyar Project.
69. 7.11.2003	Kovai Thangam	Hon. Minister for Local Administration	Regarding non-completion of construction works of Bridge of Tribal area of Old Sarkarpathi in Vettaikaranpudur Town Panchayat, Valaparai Constituency, Coimbatore District.
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70. 13.2.2004	Austin	Hon. Minister for Fisheries	Regarding missing of four fishermen of Manakkudi village, Kanyakumari District, when they had gone to sea for fishing.
71. 28.7.2004	N. Chandra Mohan	Hon. Minister for Public Works, Prohibition and Excise and Revenue	To discuss the need to construct a regulator across Coleroon river near Vadarangam Panchayat to prevent the conversion of drinking water into salt water consequent on the flooding of sea water in Coleroon river, Vadarangam Panchayat, Coleroon Union, Sirkali Constituency, Nagapattinam District.

\$ Statement of Minister concerned in respect of 3 Calling attention notices were laid on the Table of the House on 7.11.2003.

(1)	(2)	(3)	(4)
72. 29.7.2004	S.M. Balen	Hon. Minister for Public Works, Prohibition and Excise and Revenue	The importance of laying Bye-pass road expeditiously via Manthurai Nagar, Thirumangalam, Agalanganallore, Poovaiur in order to avoid frequent accidents and traffic jam occurring due to the Heavy Vehicles traffic from the Cement Factories through the Lalgudi Bazaar in Trichy-Chidambaram road in Lalgudi Constituency, Tiruchirappalli District.
73. 30.7.2004	N. Chandra Mohan	Hon. Minister for Public Works, Prohibition and Excise and Revenue	The need to construct a transport bridge on Uppanaru in between Puthupattinam Panchayat and Puliyanthurai Panchayat in Sirkali Constituency, Nagapattinam District.
74. 31.7.2004	K.V. Muralidharan	Hon. Minister for Animal Husbandry	The need to set up Veterinary dispensaries in Villages situated in forest areas like Thottapelur in Kelamangalam Panchayat Union and Kumlapuram in Thali Panchayat Union in Dharmapuri District.
75. 18.11.2004	Dr. R.Govindasamy	Hon. Minister for Public Works, Prohibition and Excise and Revenue	Regarding the situation arose due to complete collapse of the Manimuktha over bridge at Vridhachalam.
76. 18.11.2004	C. Gnanasekaran	Hon. Minister for Education and Commercial Taxes	Need to change the commencement of school timings of the Government schools in Tamil Nadu.
77. 19.11.2004	C. Gnanasekaran	Hon. Minister for Information and Publicity and Local Administration	Need to set right the drinking water problem in Chennai by getting continuous water supply through Telugu Ganga Project.

(1)	(2)	(3)	(4)
78. 22.11.2004	C. Gnanasekaran	Hon. Minister for Forests and Environment	Illicit cutting and smuggling of sandalwood trees to the value of about Rs.1 crore from Javadhu Hills at Kavalur in Vaniyambadi Taluk, Vellore District.
79. 4.3.2005	Dr. C. Vijayabasker	Hon. Minister for Food and Co-operation	Regarding the necessity for supply of Kerosene to the Public through Fair Price Shops instead of Kerosene bunks in Pudukkottai Municipality.
80. 7.3.2005	Kovai Thangam	Hon. Minister for Education and Commercial Taxes	Upgrading of the Sethumadai Panchayat Union Middle School and Mudis Government High School in Coimbatore District.
81. 8.3.2005	Selvi K. Balabarathi J. Hema Chandran D. Mony N.Nanmaran	Hon. Minister for Housing and Urban Development	Regarding notice issued by the Tamil Nadu Housing Board, Madurai, for remitting an amount ranging from Rs.34 lakhs to Rs.40 lakhs immediately in respect of the Housing Board Houses purchased for a sum of Rs.3 lakhs by people residing in Rani Mangammal Colony, Dindigul.
82. 16.3.2005	P.M. Narasimhan	Hon. Minister for Information and Publicity and Local Administration	Need to bring water resource to the overhead tank at Pathakuppam Village, Pallipet Union, Thiruvallur District.
83. 17.3.2005	V.K. Lakshmanan	Hon. Minister for Housing and Urban Development	Need to repair the houses constructed by the Tamil Nadu Housing Board at Gandhipuram, V.K.K. Menon Road and Kamarajarapuram areas in Coimbatore city.
84. 18.3.2005	K.V. Muralidharan	Hon. Minister for Information and Publicity and Local Administration	Need to commence works of new tar road from Vudupurali to Athinatham, from Keraty to Kempakarai and from Javalagiri to Chennamalam in Thalli Constituency through Forest Department.

(1)	(2)	(3)	(4)
85. 21.3.2005	C. Gnanasekaran	Hon. Minister for Forests and Environment	Need to convert the damaged mud road into tar road between Kavalur and Mantharakuttai in Javvadu Hills, Alankayam Panchayat Union, Vellore District.
86. 22.3.2005	P.K. Sekar Babu	Hon. Minister for Transport and Electricity	Need to lay High tension Electrical cables beneath the earth since the electrical cables passing above the earth is causing accidents at Sathya Nagar and 10th Division of MGR Nagar, Dr. Radhakrishnan Nagar Constituency in North Chennai.
87. 23.3.2005	Dr. C. Vijayabasker	Hon. Minister for Hindu Religious and Charitable Endowments	Necessity to perform consecration of Arulmighu Piragathambal Temple and to operate the Temple Cars at Pudukkottai.
88. 24.3.2005	S. Rajendran	Hon. Minister for Animal Husbandry	Need to provide compensation to the farmers since thousands of goats died owing to the attack of blue tongue disease caused by the rain fall during last year in southern Districts of Tamil Nadu.
89. 28.3.2005	P.K. Sekar Babu	Hon. Minister for Transport and Electricity	Regarding non-commencement of work even after getting permission to set up 110 K.W. Electrical Sub-station at 7th Division, Tondiarpet, R.K.Nagar Constituency.

(1)	(2)	(3)	(4)
90. 29.3.2005	H. Raja K.V. Muralidharan K.N.Lakshmanan V. Krishnamoorthy K. Gopinath	Hon. Minister for Public Works, Prohibition and Excise and Revenue	Need to repair the tar road between Akkondapalli to Anusonai and from Kelamangalam to Thenkanikottai in Thalli Constituency urgently.
91. 30.3.2005	N. Chandra Mohan	Hon. Minister for Social Welfare	Need to construct own building for Government Service Home Higher Secondary School functioning at Sirkazhi Town.
92. 30.3.2005	Dr. C. Vijayabasker	Hon. Minister for Information and Publicity and Local Administration	Need to supply Cauvery drinking water in Pudukkottai Municipality daily.
93. 31.3.2005	P.M. Narasimhan	Hon. Minister for Information and Publicity and Local Administration	Need to bring water resources to the overhead tank at Sri Kalikapuram Adi Dravidar colony, R.K. Pettai Union, Tiruvallur District.
94. 31.3.2005	P.K. Sekar Babu	Hon. Minister for Information and Publicity and Local Administration	Need to lay concrete Road in Elaya Mudali Street, R.K. Nagar Constituency in view of heavy vehicles traffic.
95. 1.4.2005	K.S. Thennarasu	Hon. Minister for Information and Publicity and Local Administration	Need to make the Erode Municipality as Corporation by uniting the adjoining Third Grade Municipalities and Panchayats.
96. 4.4.2005	C. Gnanasekaran	Hon. Minister for Information and Publicity and Local Administration	Delay in constructing the modern New Bus Terminal at the land belonging to the Vellore District Consumer Co-operative Wholesale Store even after issuing the Government Order.

(1)	(2)	(3)	(4)
97. 5.4.2005	G.K. Mani	Hon. Minister for Information and Publicity and Local Administration	Need to implement immediately the Hogenakal combined Drinking Water Scheme in Dharmapuri and Krishnagiri Districts.
98. 6.4.2005	V. Krishnamoorthy	Hon. Minister for Tourism	Need to declare the Hanuman Theertham in Uthangarai Taluk, Krishnagiri District, as a Tourist centre.
99. 6.4.2005	K. Paramalai	Hon. Minister for Information and Publicity and Local Administration	Need to supply water to the villages of Keezharangiam, Melarangiam in Thirupuvanam Panchayat Union, Sivaganga District from Thirupuvanam-Aruppukottai drinking water scheme.
100. 7.4.2005	D. Mony J. Hemachandran	Hon. Minister for Public Works, Prohibition and Excise and Revenue	Need to setup 'Groyne' and to construct Rubble Mound Sea (RMS) wall at seashore villages in Kanniyakumari District.
101. 7.4.2005	C. Shanmugavelu	Hon. Minister for Public Works, Prohibition and Excise and Revenue	Excessive collection of Stamp Duty for Registration of Documents in Udumalpet Taluk.
102. 8.4.2005	M. Sakthivel Murugan	Hon. Minister for Public Works, Prohibition and Excise and Revenue	Need to issue Patta to the 4,000 residents of Natham area in Sivanthipuram Panchayat.
103. 8.4.2005	A.S. Maheswari	Hon. Minister for Public Works, Prohibition and Excise and Revenue	Collection of Toll at the river bridge in Coimbatore.

(1)	(2)	(3)	(4)
104. 8.4.2005	Valarmathi Jebaraj	Hon. Minister for Public Works, Prohibition and Excise and Revenue	Need to issue Patta to the left-out residents of Indira Nagar and Chokkikulam areas in Madurai West Constituency.
105. 8.4.2005	Ara. Chakkarapani	Hon. Minister for Health	Non-availability of Casualty wing, Maternity ward, Blood Bank, Building facilities, sufficient Doctors and Nurses in the Government Hospital, Oddanchatram.
106. 8.4.2005	S.G.Vinayagamurthi	Hon. Minister for Information and Publicity and Local Administration	Need to issue Patta on payment to the residents of Bogipalayam and Kumarasamyrajapuram in Park Town Constituency.
107. 11.4.2005	E.V. Velu	Hon. Minister for Public Works, Prohibition and Excise and Revenue	Crops being affected due to non-supply of water in 45,000 acres of land at Sathanur Dam Ayacut.
108. 11.4.2005	P.S. Arul Durai K. Saravanan	Hon. Minister for Information and Publicity and Local Administration	Removal of shops at Thiruvalluvar Market in Chidambaram Municipality due to construction of Railway over-bridge.
109. 12.4.2005	S.M. Balen	Hon. Minister for Public Works, Prohibition and Excise and Revenue	Need to convert the damaged Tiruchirappalli-Chidambaram Road into a good road.
110. 12.4.2005	Austin	Hon. Minister for Public Works, Prohibition and Excise and Revenue	Non-completion of 'Groyne' at Periyakadu village in Nagercoil Constituency.

(1)	(2)	(3)	(4)
111. 12.4.2005	N.K. Perumal	Hon. Minister for Public Works, Prohibition and Excise and Revenue	Need to construct a new bridge in Palayamkottai-Aruppukottai Road across Vaiparu.
112. 12.4.2005	Kovai Thangam	Hon. Minister for Information and Publicity and Local Administration	Failure to take steps by the Municipality to construct Public convenience at Valparai Bus stand even after allocation of funds from the M.L.A's Constituency Development Scheme.
113. 12.4.2005	C. Gnanasekaran	Hon. Minister for Information and Publicity and Local Administration	Need to simplify the rule provision in regard to approval of lay-outs and to regularise the unapproved constructions of houses in all Municipalities and Panchayats.
114. 12.4.2005	K. Arumugam	Hon. Minister for Information and Publicity and Local Administration	Situation arising out of the damage caused to the main pipe line of the Pumping Station in Chengalpattu resulting in scarcity of drinking water.
115. 13.4.2005	N. Chandra Mohan	Hon. Minister for Public Works, Prohibition and Excise and Revenue	Need to form a Bye-pass road in Vaitheeswaran Koil in Sirkazhi Constituency.
116. 13.4.2005	Dr. C. Vijayabasker	Hon. Minister for Public Works, Prohibition and Excise and Revenue	Need to convert the Borstal Prison School as District Prison in Pudukkottai.
117. 13.4.2005	A. Anwer Rhazza	Hon. Minister for Public Works, Prohibition and Excise and Revenue	Need to lifting ban orders for issuing House site patta in Rameswaram and Ramanathapuram Taluks in view of Sethu Samudram Project.

(1)	(2)	(3)	(4)
118. 13.4.2005	H.M. Raju	Hon. Minister for Public Works, Prohibition and Excise and Revenue	Need to provide pathway facilities for the residents of Alan Nagar in Ketti Panchayat, Nilgiris District.
119. 13.4.2005	D. Mony	Hon. Minister for Rural Industries	Labourers affected due to closure of Coir and Mat - a Small Scale Industry at Kalingarajapuram, Kanniyakumari District.
120. 13.4.2005	P.K. Sekar Babu	Hon. Minister for Forests and Environment	Seizure of Red sanders worth of Rs.10 crore by the Forest Department.
121. 13.4.2005	I. Ganesan	Hon. Minister for Information and Publicity and Local Administration	Need to repair the tar road from Aadaiyur to Madurakaliamman Temple in Edapadi Panchayat Union, Salem District.
122. 22.9.2005	C. Gnanasekaran	Hon. Minister for Public Works, Prohibition and Excise and Revenue.	Need to renovate Thiruvannamalai-Thirukoilur and Arani-Villupuram Roads in Thiruvannamalai District.
123. 22.9.2005	P.K. Sekar Babu	Hon. Minister for Public Works, Prohibition and Excise and Revenue.	Need to construct a flyover over the railway bridge at Vyasarpadi in the Chennai-Kolkatta Highway.
124. 23.9.2005	Dr. C. Vijayabasker	Hon. Minister for Transport and Electricity.	Need to supply 3 phase power for longer time to the Agriculturists through Adhana-kottai and Kandharvakottai Electrical sub-stations, in Pudukkottai Constituency.

(1)	(2)	(3)	(4)
125. 23.09.2005	Kovai Thangam	Hon. Minister for Education and Commercial Taxes.	Need to appoint sufficient teachers and provision of basic amenities to the schools at Sethumadai and Vettaikaranpudur, Valparai Constituency.
126. 26.9.2005	K. Paramalai	Hon. Minister for Information and Publicity and Local Administration	Situation arising out of traffic congestion at the National Highway due to non-functioning of Bus stand at Thiruppuvanam in Sivagangai District.
127. 27.9.2005	N. Chandra Mohan	Hon. Minister for Public Works, Prohibition and Excise and Revenue.	Need to construct a Bridge across Vellappallam Uppanar between Edamanal and Thirunagari villages in Sirkali Constituency.
128. 21.1.2006	N. Chandra Mohan	Hon. Minister for Public Works, Prohibition and Excise and Revenue.	Need to strengthen the banks of Coleroon river from Mahendrapalli to Kattur in Sirkali Constituency.
129. 23.1.2006	C. Gnanasekaran	Hon. Minister for Information and Publicity and Local Administration	Need to repair the pipelines supplying drinking water from river Palar to Vellore Central Prison.
130. 24.1.2006	P.K. Sekar Babu	Hon. Minister for Forests and Environment	Health hazards faced by public due to spilling of chemicals on roads during transportation from Chennai Harbour.
131. 24.1.2006	Kovai Thangam	Hon. Minister for Information and Publicity and Local Administration	Need to provide sufficient street lights in the residential areas at Valparai Estates to prevent loss of human lives by wild animals.

Table No.XIII

(Vide Page No.93)

ADJOURNMENT MOTION

The following notice of Motion for adjournment of business of the House was brought before the House and the Hon. Speaker withheld his consent to raise the same after hearing both the Members and the Hon. Chief Minister.

Date	Name of the Members	Subject
(1)	(2)	(3)
28th October, 2002	Thiruvialargal Duraimurugan (Deputy Leader of Opposition) Dr. K. Ponmudy E. Pugazhendi E.V. Velu K. Pitchandi Ara. Chakkarapani M.P. Saminathan G.K. Mani J.Hemachandran K.C. Karunakaran G. Palanisamy V. Sivapunniam V. Krishnamurthi C. Rajendran C. Gnanasekaran B. Renganathan K. Arumugam N. Nanmaran Selvi K. Balabarathy P. Arasan K. Murugavel Rajan M. Appavu	Striking employees of JACTO-GEO insisting on their demands.

TABLE No. XIV
(Vide Page No.100)

**STATEMENT MADE BY MINISTERS UNDER RULE 110 OF THE
ASSEMBLY RULES.**

Sl. No.	Date on which statement was made	Minister who made the statement	Subject matter
(1)	(2)	(3)	(4)
1.	23rd August, 2001	Hon. Thiru P. Dhanabal, Minister for Co-operation, Food, Civil Supplies and Consumer Protection	Stock level of rice at various godowns of Tamil Nadu Civil Supplies Corporation.
2.	31st August, 2001	Hon. Thiru S.M. Velusamy, Minister for Housing and Urban Development.	Extending the time limit upto 30th November, 2001 for regularisation of the buildings constructed and sites developed against the Rules in the Chennai Metropolitan Area.
3.	7th September, 2001	Hon. Thiru N. Thalavai Sundaram, Minister for Public Works.	Convening All Party Meeting on 8.9.2001 to discuss Cauvery River Water issue.
4.	11th September, 2001	Hon. Selvi J Jayalalithaa, Chief Minister	Permission granted for the free flow of all varieties of Rice and Paddy from Tamil Nadu to other States with effect from 11.9.2001.
5.	11th September, 2001	Hon. Selvi J Jayalalithaa, Chief Minister	Decision taken by the Government to issue orders to all Textile Mills to pay Interim Relief granted to the Textile Workers.

(1)	(2)	(3)	(4)
6.	13th September, 2001	Hon. Selvi J Jayalalithaa, Chief Minister	Waiver of interest, penalty on interest and service charge for the loan obtained for the construction of Houses from the Taluk Co-operative Banks on repayment of principal amount.
7.	13th March, 2002	Hon. Selvi J Jayalalithaa, Chief Minister	Merger of Ariyalur District with Perambalur District.
8.	1st April, 2002	Hon. Selvi J Jayalalithaa, Chief Minister	Arrest of the Kuwait citizen Dhalal Azmi in connection with possession of duplicate passport and her detention in Vellore prison
9.	1st April, 2002	Hon. Selvi J Jayalalithaa, Chief Minister	Attack on the Bharathiya Janatha Party Office at Choolai in Chennai.
10.	2nd April, 2002	Hon. Selvi J Jayalalithaa, Chief Minister	Procurement of Paddy from the farmers of Tamil Nadu.
11.	4th April, 2002	Hon. Thiru O. Panneerselvam, Minister for Public Works and Prohibition & Excise	Collection of toll at Chennai-Pondicherry East Coast Road
12.	10th April, 2002	Hon. Thiru C. Durairaj, Minister for Local Administration	Regarding Tiruppur Town Development Scheme.

(1)	(2)	(3)	(4)
13.	12th April, 2002	Hon. Selvi J Jayalithaa, Chief Minister	Steps taken by the Government for distribution of drinking water in Chennai City.
14.	12th April, 2002	Hon. Selvi J Jayalithaa, Chief Minister	Regulation of entry fare in the Cinema Theatres.
15.	23rd April, 2002	Hon. Selvi J Jayalithaa, Chief Minister	Outcome of the talk with the Union Minister for Energy on 22.4.2002 in regard to Tamil Nadu Electricity improvement Scheme and supply of Electricity to the State of Tamil Nadu from the Central grid.
16.	7th May, 2002	Hon. Selvi J Jayalithaa, Chief Minister	Waiver of one percent of Luxury tax levied on the Silk Sarees which cost more than Rs.3000/-
17.	7th May, 2002	Hon. Selvi J Jayalithaa, Chief Minister	Cancellation of Additional Electricity charge levied on the power looms with effect from 1.12.2001.
18.	28th October, 2002	Hon. Selvi J Jayalithaa, Chief Minister	Supply of Gift hamper to landless Agriculturists of the Cauvery Delta Region on eve of Deepavali Festival.
19.	28th October, 2002	Hon. Thiru S.M. Velusamy, Minister for Commercial Taxes	Waiver of Tax and compounding tax levied on the rice.
20.	31st October, 2002	Hon. Anitha R. Radhakrishnan, Minister for Animal Husbandry	Sanction of relief fund to the fishermen under the National Savings-cum-Relief Schemes for fishermen during the lien period.

(1)	(2)	(3)	(4)
21.	28th March, 2003	Hon. Selvi J Jayalithaa, Chief Minister	Regarding certain important Relief measures for the welfare of the drought affected farmers in Tamil Nadu.
22.	31st March, 2003	Hon. Thiru V. Somasundaram, Minister for Handlooms and Textiles	Appeal made by Hon. Chief Minister to the Union Government to reconsider the Levy of Excise duty on the Power loom Industries by the Central Government.
23.	4th April, 2003	Hon. Selvi J Jayalithaa, Chief Minister	Construction of new building for the Secretariat in the Queen Mary's College Campus.
24.	10th April, 2003	Hon. Selvi J Jayalithaa, Chief Minister	Arrest of certain D.M.K. Legislators and others on 8.4.2003 for the unauthorised forcible entry into the Queen Mary's College Campus which has been proposed for the construction of the Secretariat.
25.	11th April, 2003	Hon. Selvi J Jayalithaa, Chief Minister	Extension of 'Annathana Scheme' in more temples from the Tamil New Year and also conducting of Religious and moral classes.
26.	21st April, 2003	Hon. Selvi J Jayalithaa, Chief Minister	Steps taken by the State Government to expand and develop the usage of the Tamil language.

(1)	(2)	(3)	(4)
27	25th April, 2003	Hon. Selvi J Jayalalithaa, Chief Minister	According to the Review Report by the C.M.I.E., Tamil Nadu stood first among the other States in India by investing Capital in the productivity field for the development of Indian Industries.
28	29th April, 2003	Hon. Selvi J Jayalalithaa, Chief Minister	Usage of the first letters of the father and mother name or any one of it as 'Initial' before the name of a child.
29	29th April, 2003	Hon. Selvi J Jayalalithaa, Chief Minister	Usage of the word 'Kudimagan' in respect of man and the word 'Kudimagal' in respect of woman will be used in all records by the Government Departments in future while translating 'CITIZEN' in Tamil so as to give equal rights to the women.
30	5th May, 2003	Hon. Selvi J Jayalalithaa, Chief Minister	Steps taken by the Government to control the 'SARS' disease in Tamil Nadu.
31	5th May, 2003	Hon. Selvi J Jayalalithaa, Chief Minister	Statement made by the Chief Minister of Karnataka on 1.5.2003 at the press meet held at Tirupathi in regard to his preparedness to settle the Cauvery water Dispute by holding talks, out of Cauvery water Tribunal and the stand of the Tamil Nadu Government in that matter.

(1)	(2)	(3)	(4)
32	5th May, 2003	Hon. Selvi J Jayalalithaa, Chief Minister	Notification issued by the Ministry of Environment, Union Government on 22.4.2003 and the stand of the Tamil Nadu Government in that matter.
33	6th May, 2003	Hon. Selvi J Jayalalithaa, Chief Minister	Direction given to the Departments of the State Government to mention the word 'Kudimagan' in respect of man and the word 'Kudimagal' in respect of woman in Tamil whenever it is necessary to use the word 'CITIZEN' in oath taking forms, Government orders, letters, Government office proceedings, school and college text books and the Tamil Nadu Government Gazette publications in order to give equal rights to women.
34	7th May, 2003	Hon. Thiru S. Semmalai, Minister for Health and Education	Talks held with the Medical College students who were on strike.
35	8th May, 2003	Hon. Selvi J Jayalalithaa, Chief Minister	Sanction of a sum of Rs.9 lakhs as compensation to Miss M. Sheela, student of Queen Mary's College who was injured on 8.4.1991 due to the sudden collapse of the verandah in the first floor of the college.
36.	17th November, 2004	Hon. Selvi J Jayalalithaa, Chief Minister	Arrest of Jayandra Saraswathi, Seer of Kanchi Mutt.

(1)	(2)	(3)	(4)
37.	22nd November, 2004	Hon. Selvi J Jayalithaa, Chief Minister	Solatium given to the family of Thiru Sankararaman, Manager, Kancheepuram Varadharaja Perumal Temple who was murdered on 3.9.2004.
38.	22nd November, 2004	Hon. Selvi J Jayalithaa, Chief Minister	The incident relating to the death of sandalwood smuggler Veerappan and his associates who were shot dead by Special Task Force.
39.	22nd November, 2004	Hon. Thiru O. Panneerselvam, Minister for Public Works, Prohibition and Excise and Revenue	Supply of drinking water to the people of Chennai through the New Veeranam Scheme.
40	2nd February, 2005	Hon. Thiru C.Ve. Shanmugham, Minister for Education and Commercial Taxes	Extension of time to the students appearing for the X and XII examinations, free uniforms and Education fee concessions given to the students residing in the 'Tsunami' affected areas.
41	3rd February, 2005	Hon. Selvi J Jayalithaa, Chief Minister	Relief measures for the people of coastal areas who were affected by the 'Tsunami' on 26.12.2004.
42	7th March, 2005	Hon. Thiru C. Ponnaiyan, Minister for Finance	Grant of Central aid to the people of Tamil Nadu who were affected by the Tsunami on 26.12.2004.

(1)	(2)	(3)	(4)
43	9th March, 2005	Hon. Selvi J Jayalithaa, Chief Minister	Case registered against those who involved in cutting off the trees adjacent to the compound wall of Rajaji Hall in Government Estate, Chennai for the erection of Advertisement Board.
44	16th March, 2005	Hon. Selvi J Jayalithaa, Chief Minister	Grant of concession to handicapped persons and their appointment to Government posts.
45	16th March, 2005	Hon. Selvi J Jayalithaa, Chief Minister	Solatium to the college student who succumbed to the injury caused by the stray bullets deflected from the wall and other injured students at the demonstration conducted by the police personnel in the Salem Vaisya College.
46	17th March, 2005	Hon. Selvi J Jayalithaa, Chief Minister	Hike of salary and pension to the Noon Meal staff and Anganwadi staff.
47	23rd March, 2005	Hon. Selvi J Jayalithaa, Chief Minister	Enhancing the weekly leave, compensatory allowance, uniform allowance and Food allowance to the personnel of Police Department and Fire and Rescue Department.

(1)	(2)	(3)	(4)
48	24th March, 2005	Hon. Selvi J Jayalalithaa, Chief Minister	Free supply of school books to the students of 1st std. to 10th std. studying in Government Schools and Govt. aided Schools and proposal to Deposit Rs.50,000/- to each student studying 1 st std. to 12 th std. who were affected by the death of Father/ Mother or if they are permanently disabled in accident.
49	24th March, 2005	Hon. Selvi J Jayalalithaa, Chief Minister	Construction of free houses to the people who were affected by Tsunami under Tsunami Relief Houses Construction Policy.
50	28th March, 2005	Hon. Selvi J Jayalalithaa, Chief Minister	Enhancing the minimum wages to the Agricultural labourers and other labourers engaged in connection with Agricultural sector so as to improve their life status.
51	28th March, 2005	Hon. Selvi J Jayalalithaa, Chief Minister	Grant of sufficient funds by the State Government for the continuous functioning of the 49 Fast Track Courts for further period of one year beyond 31.3.2005.
52	29th March, 2005	Hon. Selvi J Jayalalithaa, Chief Minister	Grant of pension to the construction workers who have completed 60 years of age and have been a member of Tamil Nadu Construction Workers Welfare Board continuously for the period of five years.

(1)	(2)	(3)	(4)
53	1st April, 2005	Hon. Selvi J Jayalalithaa, Chief Minister	Exemption granted from levy of sales tax for a period of one year on the sale of out board motors of the mechanised boats, fishing materials and also woods used for making the Catamarans in view to reduce the burden of the fishermen who were affected by the Tsunami.
54	4th April, 2005	Hon. Selvi J Jayalalithaa, Chief Minister	Implementation of the Phase-II of the Tamil Nadu Afforestation Scheme with the help of International Co-operative Bank Finance Ltd. of Japan.
55	5th April, 2005	Hon. Selvi J Jayalalithaa, Chief Minister	Proposal to construct a new Commercial Tax Commissionerate building near the administrative offices of the Commercial Taxes functioning at present in the Greenways Road, Chennai.
56	6th April, 2005	Hon. Selvi J Jayalalithaa, Chief Minister	Investment by the Cellular Phone Agencies in Tamil Nadu under the New Industrial Policy and Memorandum of Understanding signed with 'Nokia' Company for starting its branch at the 'SIPCOT' Complex in Sriperumbudur with the capital investment of Rs.1,350 crores.

(1)	(2)	(3)	(4)
57	6th April, 2005	Hon. Selvi J Jayalalithaa, Chief Minister	<p>1. Carrying out the basic infrastructure in the schools with the help of state fund and 'NABARD' bank loan.</p> <p>2. Creation of Laboratory facilities in the 840 High schools and Higher Secondary Schools for Development of Scientific Education by utilising the excess funds in the Tamil Nadu Text Book Society.</p> <p>3. Filling up of the lecturers in the Government and Government aided colleges.</p>
58	7th April, 2005	Hon. Selvi J Jayalalithaa, Chief Minister	Hike in the consolidated pay given to the Panchayat Clerks serving in the village Panchayats, overhead tank operators and Panchayat Sanitary Workers w.e.f. 1.4.2005.
59	7th April, 2005	Hon. Selvi J Jayalalithaa, Chief Minister	Repairing the damaged group houses in villages which were constructed prior to 1991 by utilizing the M.L.A.'s Constituency fund.

(1)	(2)	(3)	(4)
60	8th April, 2005	Hon. Selvi J Jayalalithaa, Chief Minister	Hike in (i) the Compensatory allowance payable to Chief Minister, Ministers, Presiding Officers, Leader of Opposition, Chief Govt. Whip and M.L.A.'s (ii) Salary of Deputy Speaker, Leader of Opposition and Chief Government Whip (iii) certain other allowances to the M.L.A.'s (iv) Pension to Ex.M.L.A.'s and (v) Family pension to the Legal heirs of former Members.
61	13th April, 2005	Hon. Selvi J Jayalalithaa, Chief Minister	Remission of tax, penalty under one time loan settlement scheme payable by the small and large farmers, weavers who have obtained loans from the co-operative banks.
62	26th September, 2005	Hon. Selvi J Jayalalithaa, Chief Minister	Development Planning schemes which are carried at the Hogenekal Tourist Centre within the Border limit of Tamil Nadu State.
63	27th September, 2005	Hon. Selvi J Jayalalithaa, Chief Minister	Providing of subsidised food, provision of jeeps, cell phone, binoculars to the field level forest officials to enable them to form new forest area and to protect the wild life with a view to safeguard the environment.

(1)	(2)	(3)	(4)
64	27th September, 2005	Hon. Selvi J Jayalithaa, Chief Minister	Declaration of the house at Srivaikundam, where Thiru C.Pa. Adithanar, former Speaker of Tamil Nadu Legislative Assembly and founder of Daily Thanthi lived as a Memorial and to start a Digital Library in it.
65	18th January, 2006	Hon. Selvi J Jayalithaa, Chief Minister	Starting of Government exhibitions in all the headquarters of Village Panchayat Unions in Tamil Nadu by various Departments of Government like Agriculture, Animal Husbandry, Rural Industry and Small Industry and also to conduct sports, games and 'Rural Youths Sports Day' in that exhibition to encourage the youngsters in the villages and supply of sports equipments and free permission to the exhibition.
66	24th January, 2006	Hon. Selvi J Jayalithaa, Chief Minister	Depositing of Rs.5 lakhs as fixed deposit in the Tamil Nadu Power Finance Corporation Limited in the name of Tmt. Krishnaveni, Ex. M.L.A. (1962-1967) who is in acute poverty and monthly Interest from the fixed Deposit to be given to her for her livelihood and also a free Government accommodation in Aranmanaiputhur Housing Board Quarters in Theni District.

(1)	(2)	(3)	(4)
67	25th January, 2006	Hon. Selvi J Jayalithaa, Chief Minister	Construction of new buildings to the Adi-Dravida Students Hostels replacing those functioning in the rented buildings and construction of new Hostels to the Backward Classes, Most Backward Classes and Denotified Community students and also free supply of English, English-Tamil Dictionary and Atlas to the students from 6th to 12th Standards staying in those Hostels.

TABLE No.XV

(Vide Page No.101)

CORRECTION STATEMENT BY MINISTERS MADE WITH REFERENCE TO STATEMENTS GIVEN BY THEM

Sl. No.	Minister who made the Statement	Date on which Statement was made	Details
1.	Hon. Thiru. P.C. Ramasamy, Minister for Hindu Religious and Charitable Endowments	30.10.2002	While introducing the Tamil Nadu Hindu Religious and Charitable Endowments (Amendment) Bill, 2002 on 25.10.2002.
2.	Hon. Selvi J Jayalalithaa, Chief Minister	6.5.2003	Statements made on 25.4.2003 and 29.4.2003 in regard to injustice being caused to the women in the Tamil version of the Constitution of India.
3.	Hon Selvi J Jayalalithaa, Chief Minister	7.11.2003	Statement made on 6.11.2003 in regard to action taken against the Government staff.

TABLE No. XVI

(Vide Page No.114)

List of Bills which were passed by the Tamil Nadu Legislative Assembly and became Acts during the period 2001-2006**2001**

1. The Tamil Nadu Town and Country Planning (Amendment) Bill, 2001 (L.A. Bill No. 6 of 2001) (T.N. Act No.17 of 2001)
2. The Tamil Nadu Panchayats (Amendment) Bill, 2001 (L.A. Bill No. 7 of 2001) (T.N. Act No.18 of 2001)
3. The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 2001 (L.A. Bill No. 8 of 2001) (T.N. Act No.11 of 2001)
4. The Tamil Nadu Co-operative Societies (Amendment) Bill, 2001 (L.A. Bill No. 9 of 2001) (T.N. Act No.12 of 2001)
5. The Tamil Nadu Transparency in Tenders (Amendment) Bill, 2001 (L.A. Bill No.10 of 2001) (T.N. Act No.14 of 2001)
6. The Anna University (Amendment) Bill, 2001 (L.A. Bill No. 11 of 2001) (T.N. Act No.26 of 2001)
7. The Tamil Nadu Panchayats (Second Amendment) Bill, 2001 (L.A. Bill No. 12 of 2001) (T.N. Act No.19 of 2001)
8. The Tamil Nadu Tax on Entry of Goods into Local Areas Bill, 2001 (L.A. Bill No. 13 of 2001) (T.N. Act No.20 of 2001)
9. The Tamil Nadu Entertainments Tax (Amendment) Bill, 2001 (L.A. Bill No.14 of 2001) (T.N. Act No.21 of 2001)
10. The Tamil Nadu Additional Sales Tax (Amendment) Bill, 2001 (L.A. Bill No.15 of 2001) (T.N. Act No.13 of 2001)
11. The Tamil Nadu Municipal Laws (Amendment) Bill, 2001 (L.A. Bill No.16 of 2001) (T.N. Act No.22 of 2001)

12. The Tamil Nadu General Sales Tax (Amendment) Bill, 2001 (L.A. Bill No.17 of 2001) (T.N. Act No.23 of 2001)
13. The Tamil Nadu General Sales Tax (Second Amendment) Bill, 2001(L.A. Bill No.18 of 2001) (T.N. Act No.24 of 2001)
14. The Tamil Nadu Appropriation (No.2) Bill, 2001 (L.A. Bill No.19 of 2001) (T.N. Act No.15 of 2001)
15. The Tamil Nadu Appropriation (No.3) Bill, 2001 (L.A. Bill No.20 of 2001) (T.N. Act No.16 of 2001)

2002

16. The Tamil Nadu Appropriation (Vote on Account) Bill, 2002 (L.A. Bill No. 1 of 2002) (T.N. Act No.2 of 2002)
17. The Tamil Nadu Appropriation Bill, 2002 (L.A.Bill No. 2 of 2002) (T.N. Act No.1 of 2002)
18. The Tamil Nadu Prohibition of Smoking and Spitting Bill, 2002 (L.A. Bill No. 3 of 2002) (T.N. Act No.4 of 2003)
19. The Tamil Nadu Panchayats (Amendment) Bill, 2002 (L.A. Bill No. 4 of 2002) (T.N. Act No.3 of 2002)
20. The Tamil Nadu District Municipalities (Amendment) Bill, 2002 (L.A. Bill No.5 of 2002) (T.N. Act No.4 of 2002)
21. The Tamil Nadu Municipal Corporations Laws (Amendment) Bill, 2002 (L.A. Bill No. 6 of 2002) (T.N. Act No.10 of 2002)
22. The Tamil Nadu General Sales Tax (Amendment) Bill, 2002 (L.A. Bill No. 7 of 2002) (T.N. Act No.5 of 2002)
23. The Tamil Nadu Motor Vehicles Taxation (Amendment) Bill, 2002 (L.A. Bill No. 8 of 2002) (T.N. Act No.6 of 2002)
24. The Tamil Nadu Town and Country Planning (Amendment) Bill, 2002 (L.A. Bill No. 9 of 2002) (T.N. Act No.7 of 2002)
25. The Tamil Nadu Water Supply and Drainage Board

- (Amendment) Bill, 2002 (L.A. Bill No.10 of 2002) (T.N. Act No.11 of 2002)
26. The Tamil Nadu General Sales Tax (Second Amendment) Bill, 2002 (L.A. Bill No.11 of 2002) (T.N. Act No.12 of 2002)
27. The Tamil Nadu General Sales Tax (Third Amendment) Bill, 2002 (L.A. Bill No.12 of 2002) (T.N. Act No.13 of 2002)
28. The Tamil Nadu Panchayats (Second Amendment) Bill, 2002 (L.A. Bill No.13 of 2002) (T.N. Act No.28 of 2002)
29. The Tamil Nadu Panchayats (Third Amendment) Bill, 2002 (L.A. Bill No.14 of 2002) (T.N. Act No.8 of 2002)
30. The Tamil Nadu Municipal Laws (Amendment) Bill, 2002 (L.A. Bill No.15 of 2002) (T.N. Act No.29 of 2002)
31. The Tamil Nadu Co-operative Societies (Amendment) Bill, 2002 (L.A. Bill No. 16 of 2002) (T.N. Act No.9 of 2002)
32. The Tamil Nadu Municipal Corporations and Town and Country Planning Laws (Amendment) Bill, 2002. (L.A. Bill No. 17 of 2002) (T.N. Act No.14 of 2002)
33. The Tamil Nadu Societies Registration (Amendment) Bill, 2002 (L.A. Bill No. 18 of 2002) (T.N. Act No.15 of 2002)
34. The Tamil Nadu Tax on Entry of Goods into Local Areas (Amendment) Bill, 2002. (L.A. Bill No. 19 of 2002) (T.N. Act No.16 of 2002)
35. The Tamil Nadu Essential Services Maintenance Bill, 2002. (L.A. Bill No. 20 of 2002) (T.N. Act No.36 of 2002)
36. The Tamil Nadu Sales Tax (Settlement of Disputes) Bill, 2002 (L.A. Bill No. 21 of 2002) (T.N. Act No.17 of 2002)
37. The Chennai Metropolitan Area Groundwater (Regulation) Amendment Bill, 2002. (L.A. Bill No. 24 of 2002) (T.N. Act No.37 of 2002)
38. The Tamil Nadu General Sales Tax (Fourth Amendment)

- Bill, 2002 (L.A. Bill No. 25 of 2002) (T.N. Act No.18 of 2002)
39. The Tamil Nadu General Sales Tax (Fifth Amendment) Bill, 2002 (L.A. Bill No. 26 of 2002) (T.N. Act No.19 of 2002)
 40. The Tamil Nadu General Sales Tax (Sixth Amendment) Bill, 2002 (L.A. Bill No. 27 of 2002) (T.N. Act No.20 of 2002)
 41. The Tamil Nadu Appropriation (No.2) Bill, 2002 (L.A. Bill No.28 of 2002) (T.N. Act No.21 of 2002)
 42. The Tamil Nadu Universities Laws (Amendment) Bill, 2002 (L.A. Bill No.29 of 2002) (T.N. Act No.35 of 2002)
 43. The Mother Teresa Women's University (Amendment) Bill, 2002(L.A. Bill No. 30 of 2002) (T.N. Act No.30 of 2002)
 44. The Tamil Nadu Municipal Laws (Second Amendment) Bill, 2002 (L.A. Bill No.31 of 2002) (T.N. Act No.31 of 2002)
 45. The Tamil Nadu General Sales Tax (Seventh Amendment) Bill, 2002 (L.A. Bill No. 32 of 2002) (T.N. Act No.22 of 2002)
 46. The Tamil Nadu Additional Sales Tax (Amendment) Bill, 2002 (L.A. Bill No. 33 of 2002) (T.N. Act No.23 of 2002)
 47. The Tamil Nadu Tax on Luxuries (Amendment) Bill, 2002 (L.A. Bill No.34 of 2002) (T.N. Act No.24 of 2002)
 48. The Tamil Nadu Appropriation (No.3) Bill, 2002 (L.A. Bill No. 36 of 2002) (T.N. Act No.25 of 2002)
 49. The Anna University (Amendment) Bill, 2002 (L.A.Bill No. 37 of 2002) (T.N. Act No.26 of 2002)
 50. The Thiruvalluvar University Bill, 2002 (L.A. Bill No. 38 of 2002) (T.N. Act No.32 of 2002)
 51. The Tamil Nadu Open University Bill, 2002 (L.A. Bill No. 39 of 2002) (T.N. Act No.27 of 2002)

52. The Tamil Nadu Hindu Religious and Charitable Endowments (Amendment) Bill, 2002 (L.A.Bill No.40 of 2002) (T.N. Act No.50 of 2002)
53. The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 2002 (L.A.Bill No.41 of 2002) (T.N. Act No.41 of 2002)
54. The Tamil Nadu Municipal Corporations and Town and Country Planning Laws (Second Amendment) Bill, 2002 (L.A. Bill No.42 of 2002) (T.N. Act No.42 of 2002)
55. The Tamil Nadu Transparency in Tenders (Amendment) Bill, 2002 (L.A.Bill No.43 of 2002) (T.N. Act No.43 of 2002)
56. The Tamil Nadu Tax on Entry of Goods into Local Areas (Second Amendment) Bill, 2002 (L.A.Bill No.45 of 2002) (T.N. Act No.51 of 2002)
57. The Tamil Nadu Appropriation (No.4) Bill,2002 (L.A.Bill No.46 of 2002) (T.N. Act No.38 of 2002)
58. The Tamil Nadu Prohibition of Ritual and Practice of Burying Alive of a Person Bill, 2002 (L.A.Bill No.47 of 2002) (T.N. Act No.44 of 2002)
59. The Tamil Nadu Prohibition of Forcible Conversion of Religion Bill, 2002 (L.A.Bill No.48 of 2002) (T.N. Act No.56 of 2002)
60. The Tamil Nadu Prohibition of Harassment of Woman (Amendment) Bill, 2002 (L.A.Bill No.49 of 2002) (T.N. Act No.39 of 2002)
61. The Tamil Nadu Universities Laws (Amendment) Amendment Bill, 2002 (L.A.Bill No.50 of 2002) (T.N. Act No.45 of 2002)
62. The Chennai University (Amendment) Bill, 2002 (L.A.Bill No.51 of 2002) (T.N. Act No.24 of 2003)

63. The Thiruvalluvar University (Amendment) Bill, 2002 (L.A. Bill No.52 of 2002) (T.N. Act No.46 of 2002)
64. The Tamil Nadu General Sales Tax (Eighth Amendment) Bill, 2002 (L.A.Bill No.53 of 2002) (T.N. Act No.47 of 2002)
65. The Tamil Nadu General Sales Tax (Ninth Amendment) Bill, 2002 (L.A.Bill No.54 of 2002) (T.N. Act No.48 of 2002)
66. The Tamil Nadu Panchayats (Fourth Amendment) Bill, 2002 (L.A.Bill No.55 of 2002) (T.N. Act No.49 of 2002)
67. The Tamil Nadu Panchayats (Fifth Amendment) Bill, 2002 (L.A.Bill No.56 of 2002) (T.N. Act No.52 of 2002)
68. The Tamil Nadu Municipal Laws (Second Amendment) Amendment Bill, 2002 (L.A.Bill No.57 of 2002) (T.N. Act No.53 of 2002)
69. The Tamil Nadu Veterinary and Animal Sciences University (Amendment) Bill, 2002 (L.A.Bill No.58 of 2002) (T.N. Act No.54 of 2002)
70. The Tamil Nadu Court - Fees and Suits Valuation (Amendment and Suspension of Operation) Bill, 2002 (L.A.Bill No.59 of 2002) (T.N. Act No.55 of 2002)
71. The Tamil Nadu Additional Assessment and Additional Water Cess (Amendment) Bill, 2002 (L.A.Bill No.60 of 2002) (T.N. Act No.40 of 2002)

2003

72. The Tamil Nadu Tax on Luxuries (Amendment) Bill, 2003 (L.A.Bill No.1 of 2003) (T.N. Act No.1 of 2003)
73. The Tamil Nadu Entertainments Tax (Amendment) Bill, 2003 (L.A.Bill No.2 of 2003) (T.N. Act No.2 of 2003)
74. The Tamil Nadu Ground Water (Development and Management) Bill, 2003 (L.A. Bill No.3 of 2003) (T.N. Act No.3 of 2003)

75. The Tamil Nadu Appropriation Bill, 2003 (L.A.Bill No.4 of 2003) (T.N. Act No.5 of 2003)
76. The Tamil Nadu Appropriation (Vote on Account) Bill, 2003 (L.A.Bill No.5 of 2003) (T.N. Act No.6 of 2003)
77. The Tamil Nadu Panchayats (Amendment) Bill, 2003 (L.A.Bill No.6 of 2003) (T.N. Act No.7 of 2003)
78. The Tamil Nadu Municipal Corporations and Town and Country Planning Laws (Amendment) Bill, 2003 (L.A.Bill No.7 of 2003) (T.N. Act No.8 of 2003)
79. The Tamil Nadu Industrial Establishments (Conferment of Permanent Status to Workmen) Amendment Bill, 2003 (L.A.Bill No.8 of 2003) (T.N. Act No.9 of 2003)
80. The Wakf (Tamil Nadu Amendment) Bill, 2003 (L.A.Bill No.9 of 2003) (T.N. Act No.27 of 2003)
81. The Tamil Nadu Hindu Religious and Charitable Endowments (Amendment) Bill, 2003 (L.A.Bill No.10 of 2003) (T.N. Act No.25 of 2003)
82. The Tamil Nadu Hindu Religious and Charitable Endowments (Second Amendment) Bill, 2003 (L.A.Bill No.11 of 2003) (T.N. Act No.10 of 2003)
83. The Tamil Nadu Hindu Religious and Charitable Endowments (Third Amendment) Bill, 2003 (L.A.Bill No.12 of 2003) (T.N. Act No.28 of 2003)
84. The Tamil University (Amendment) Bill, 2003 (L.A.Bill No.13 of 2003) (T.N. Act No.20 of 2003)
85. The Tamil Nadu Open University (Amendment) Bill, 2003 (L.A.Bill No.14 of 2003) (T.N. Act No.11 of 2003)
86. The Tamil Nadu Tax on Consumption or Sale of Electricity Bill, 2003 (L.A.Bill No.15 of 2003) (T.N. Act No.12 of 2003)

87. The Tamil Nadu General Sales Tax (Amendment) Bill 2003 (L.A.Bill No.16 of 2003) (T.N. Act No.16 of 2003)
88. The Code of Criminal Procedure Tamil Nadu (Amendment) Bill, 2003 (L.A.Bill No.17 of 2003) (T.N. Act No.29 of 2003)
89. The Tamil Nadu Motor Vehicles Taxation (Amendment) Bill, 2003 (L.A.Bill No.18 of 2003) (T.N. Act No.13 of 2003)
90. The Tamil Nadu Tax on Entry of Goods into Local Areas (Amendment) Bill, 2003 (L.A.Bill No.19 of 2003) (T.N. Act No.22 of 2003)
91. The Tamil Nadu Entertainments Tax (Second Amendment) Bill, 2003 (L.A.Bill No.20 of 2003) (T.N. Act No.23 of 2003)
92. The Tamil Nadu Appropriation (No.2) Bill, 2003 (L.A.Bill No.21 of 2003) (T.N. Act No.14 of 2003)
93. The Tamil Nadu Entertainments Tax (Third Amendment) Bill, 2003 (L.A.Bill No.22 of 2003) (T.N. Act No.15 of 2003)
94. The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Amendment and Special Provisions Bill, 2003 (L.A.Bill No.23 of 2003) (T.N. Act No.26 of 2003)
95. The Tamil Nadu Fiscal Responsibility Bill, 2003 (L.A.Bill No.24 of 2003) (T.N. Act No.16 of 2003)
96. The Tamil Nadu Protection of Interests of Depositors (in Financial Establishments) Amendment Bill, 2003 (L.A.Bill No.25 of 2003) (T.N. Act No.30 of 2003)
97. The Tamil Nadu Court-fees and Suits Valuation (Amendment) Bill, 2003 (L.A.Bill No.26 of 2003) (T.N. Act No.17 of 2003)
98. The Tamil Nadu Co-operative Societies (Amendment) Bill, 2003 (L.A.Bill No.27 of 2003) (T.N. Act No.18 of 2003)

99. The Tamil Nadu Co-operative Societies (Second Amendment) Bill, 2003 (L.A.Bill No.28 of 2003) (T.N. Act No.3 of 2004)
100. The Tamil Nadu Municipal Laws (Amendment) Bill, 2003 (L.A.Bill No.29 of 2003) (T.N. Act No.19 of 2003)
101. The Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Amendment Bill, 2003 (L.A.Bill No.30 of 2003) (T.N. Act No.32 of 2003)
102. The Tamil Nadu Municipal Laws (Second Amendment) Bill, 2003 (L.A.Bill No.31 of 2003) (T.N. Act No.33 of 2003)
103. The Tamil Nadu Panchayats (Second Amendment) Bill, 2003 (L.A. Bill No.32 of 2003) (T.N. Act No. 34 of 2003)
104. The Tamil Nadu Prohibition (Amendment) Bill, 2003 (L.A.Bill No.33 of 2003) (T.N. Act No.31 of 2003)
105. The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 2003 (L.A.Bill No.34 of 2003) (T.N. Act No. 35 of 2003)
106. The Tamil Nadu Panchayats (Third Amendment) Bill, 2003 (L.A.Bill No.35 of 2003) (T.N. Act No. 36 of 2003)
107. The Tamil Nadu Essential Services Maintenance (Amendment) Bill, 2003 (L.A.Bill No.36 of 2003) (T.N. Act No. 37 of 2003)
108. The Tamil Nadu Prohibition of Charging Exorbitant Interest Bill, 2003 (L.A.Bill No.37 of 2003) (T.N. Act No. 38 of 2003)
109. The Tamil Nadu Additional Assessment and Additional Water-Cess (Amendment) Bill, 2003 (L.A.Bill No.38 of 2003) (T.N. Act No. 39 of 2003)
110. The Tamil Nadu Civil Courts and the Chennai City Civil Court (Amendment) Bill, 2003 (L.A.Bill No.39 of 2003) (T.N. Act No. 1 of 2004)

111. The Tamil Nadu General Sales Tax (Second Amendment) Bill, 2003 (L.A.Bill No.40 of 2003) (T.N. Act No. 40 of 2003)
112. The Chennai City Municipal Corporation (Amendment) Bill, 2003 (L.A.Bill No.41 of 2003) (T.N. Act No. 41 of 2003)
113. The Tamil Nadu Panchayats (Fourth Amendment) Bill, 2003 (L.A.Bill No.42 of 2003) (T.N. Act No. 42 of 2003)
114. The Tamil Nadu Appropriation (No.3) Bill, 2003 (L.A.Bill No.43 of 2003) (T.N. Act No. 43 of 2003)
115. The Tamil Nadu General Sales Tax (Third Amendment) Bill, 2003 (L.A. Bill No.44 of 2003) (T.N. Act No. 4 of 2004)
116. The Tamil Nadu Tax on Entry of Goods into Local Areas (Second Amendment) Bill, 2003 (L.A. Bill No.45 of 2003) (T.N. Act No. 5 of 2004)

2004

117. The Tamil Nadu Prohibition (Amendment) Bill, 2004 (L.A. Bill No.1 of 2004) (T.N. Act No. 2 of 2004)
118. The Tamil Nadu Fiscal Responsibility (Amendment) Bill, 2004 (L.A. Bill No.2 of 2004) (T.N. Act No. 6 of 2004)
119. The Tamil Nadu Appropriation (Vote on Account) Bill, 2004 (L.A. Bill No.3 of 2004) (T.N. Act No. 8 of 2004)
120. The Tamil Nadu Protection of Interests of Depositors (In Financial Establishments) Amendment Bill, 2004 (L.A.Bill No.4 of 2004) (T.N. Act No. 9 of 2004)
121. The Tamil Nadu Appropriation Bill, 2004 (L.A. Bill No. 5 of 2004) (T.N. Act No. 7 of 2004)
122. The Tamil Nadu Agricultural Income-tax (Repeal) Bill, 2004 (L.A. Bill No.6 of 2004) (T.N. Act No. 12 of 2004)
123. The Tamil Nadu Co-operative Societies (Amendment) Bill, 2004 (L.A. Bill No.7 of 2004) (T.N. Act No. 13 of 2004)

124. The Tamil Nadu General Sales Tax (Second Amendment) Bill, 2004 (L.A. Bill No.8 of 2004) (T.N. Act No. 14 of 2004)
125. The Tamil Nadu General Sales Tax (Third Amendment) Bill, 2004 (L.A. Bill No.9 of 2004) (T.N. Act No. 15 of 2004)
126. The Tamil Nadu General Sales Tax (Fourth Amendment) Bill, 2004 (L.A. Bill No.10 of 2004) (T.N. Act No. 16 of 2004)
127. The Tamil Nadu General Sales Tax (Fifth Amendment) Bill, 2004 (L.A. Bill No.11 of 2004) (T.N. Act No. 17 of 2004)
128. The Indian Stamp (Tamil Nadu Amendment) Bill, 2004 (L.A. Bill No.12 of 2004) (T.N. Act No. 31 of 2004)
129. The Tamil Nadu Co-operative Societies (Second Amendment) Bill, 2004 (L.A. Bill No.13 of 2004) (T.N. Act No. 18 of 2004)
130. The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 2004 (L.A. Bill No.14 of 2004) (T.N. Act No. 19 of 2004)
131. The Tamil Nadu Animals and Birds Sacrifices Prohibition (Repeal) Bill, 2004. (L.A.Bill No.15 of 2004) (T.N. Act No. 20 of 2004)
132. The Tamil Nadu Panchayats (Amendment) Bill, 2004 (L.A.Bill No.16 of 2004) (T.N. Act No. 21 of 2004)
133. The Tamil Nadu Physical Education and Sports University Bill, 2004 (L.A.Bill No.17 of 2004) (T.N. Act No. 9 of 2005)
134. The Tamil Nadu Panchayats (Second Amendment) Bill, 2004 (L.A.Bill No.18 of 2004) (T.N. Act No. 22 of 2004)
135. The Tamil Nadu District Municipalities (Amendment) Bill, 2004 (L.A.Bill No.19 of 2004) (T.N. Act No.23 of 2004)
136. The Tamil Nadu District Municipalities (Second Amendment) Bill, 2004 (L.A.Bill No.20 of 2004) (T.N. Act No. 24 of 2004)

137. The Tamil Nadu Appropriation (No.2) Bill, 2004 (L.A.Bill No.21 of 2004) (T.N. Act No. 10 of 2004)
138. The Tamil Nadu Appropriation (No.3) Bill, 2004 (L.A.Bill No.22 of 2004) (T.N. Act No. 11 of 2004)
139. The Tamil Nadu Appropriation (No.4) Bill, 2004 (L.A.Bill No.23 of 2004) (T.N. Act No. 25 of 2004)
140. The Tamil Nadu Appropriation (No.5) Bill, 2004 (L.A.Bill No.24 of 2004) (T.N. Act No. 26 of 2004)
141. The Tamil Nadu Appropriation (No.6) Bill, 2004 (L.A.Bill No.25 of 2004) (T.N. Act No. 27 of 2004)
142. The Tamil Nadu Appropriation (No.7) Bill, 2004 (L.A.Bill No.26 of 2004) (T.N. Act No. 28 of 2004)
143. The Tamil Nadu Appropriation (No.8) Bill, 2004 (L.A.Bill No.27 of 2004) (T.N. Act No. 29 of 2004)
144. The Tamil Nadu Appropriation (No.9) Bill, 2004 (L.A.Bill No.28 of 2004) (T.N. Act No. 30 of 2004)
145. The Tamil Nadu Prevention of Dangerous Activities of Bootleggers, Drug-offenders, Forest-offenders, Goondas, Immoral Traffic Offenders and Slum-grabbers (Amendment) Bill, 2004 (L.A. Bill No.29 of 2004) (T.N. Act No. 32 of 2004)
146. The Tamil Nadu Transparency in Tenders (Amendment) Bill, 2004 (L.A. Bill No.30 of 2004) (T.N. Act No. 33 of 2004)
147. The Tamil Nadu Entertainments Tax (Amendment) Bill, 2004 (L.A. Bill No.31 of 2004) (T.N. Act No.38 of 2004)
148. The Tamil Nadu Taxation Special Tribunal (Repeal) Bill, 2004 (L.A. Bill No.32 of 2004) (T.N. Act No. 34 of 2004)
149. The Tamil Nadu Exhibition of Films on Television Screen through Video Cassette Recorders and Cable Television Network (Regulation) Amendment Bill, 2004 (L.A. Bill No.33 of 2004) (T.N. Act No. 35 of 2004)

150. The Tamil Nadu Panchayats (Third Amendment) Bill, 2004 (L.A. Bill No.34 of 2004) (T.N. Act No. 39 of 2004)
151. The Tamil Nadu Panchayats (Fourth Amendment) Bill, 2004 (L.A. Bill No.35 of 2004) (T.N. Act No. 36 of 2004)
152. The Tamil Nadu General Sales Tax (Sixth Amendment) Bill, 2004 (L.A. Bill No.36 of 2004) (T.N. Act No. 40 of 2004)
153. The Tamil Nadu Appropriation (No.10) Bill, 2004 (L.A. Bill No.37 of 2004) (T.N. Act No. 37 of 2004)

2005

154. The Tamil Nadu Appropriation Bill, 2005 (L.A. Bill No.1 of 2005) (T.N. Act No. 1 of 2005)
155. The Tamil Nadu Appropriation (Vote on Account) Bill, 2005 (L.A. Bill No.2 of 2005) (T.N. Act No. 2 of 2005)
156. The Tamil Nadu Panchayats (Amendment) Bill, 2005 (L.A. Bill No.3 of 2005) (T.N. Act No. 6 of 2005)
157. The Chennai City Municipal Corporation (Amendment) Bill, 2005 (L.A. Bill No.4 of 2005) (T.N. Act No. 8 of 2005)
158. The Tamil Nadu Fiscal Responsibility (Amendment) Bill, 2005 (L.A.Bill No.5 of 2005) (T.N. Act No. 7 of 2005)
159. The Tamil Nadu Co-operative Societies (Amendment) Bill, 2005 (L.A. Bill No. 6 of 2005) (T.N. Act No. 3 of 2005)
160. The Tamil Nadu Appropriation (No.2) Bill, 2005 (L.A. Bill No.7 of 2005) (T.N. Act No. 4 of 2005)
161. The Tamil Nadu Payment of Salaries (Amendment) Bill, 2005 (L.A. Bill No.8 of 2005) (T.N. Act No. 5 of 2005)
162. The Tamil Nadu General Sales Tax (Amendment) Bill, 2005 (L.A. Bill No.10 of 2005) (T.N. Act No. 11 of 2005)

163. The Tamil Nadu Acquisition of Land for Industrial Purposes (Amendment) Bill, 2005 (L.A. Bill No.11 of 2005) (T.N. Act No. 17 of 2005)
164. The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 2005 (L.A. Bill No. 12 of 2005) (T.N. Act No. 12 of 2005)
165. The Tamil Nadu Special Economic Zones (Special Provisions) Bill, 2005 (L.A. Bill No.13 of 2005) (T.N. Act No. 18 of 2005)
166. The Tamil Nadu General Sales Tax (Second Amendment) Bill, 2005 (L.A. Bill No. 14 of 2005) (T.N. Act No. 13 of 2005)
167. The Tamil Nadu Additional Sales Tax (Amendment) Bill, 2005 (L.A. Bill No.15 of 2005) (T.N. Act No. 14 of 2005)
168. The Tamil Nadu Panchayats (Second Amendment) Bill, 2005 (L.A. Bill No.16 of 2005) (T.N. Act No. 15 of 2005)
169. The Tamil Nadu Panchayats (Third Amendment) Bill, 2005 (L.A. Bill No.17 of 2005) (T.N. Act No. 16 of 2005)
170. The Tamil Nadu Panchayats (Fourth Amendment) Bill, 2005 (L.A. Bill No.18 of 2005) (T.N. Act No. 19 of 2005)
171. The Tamil Nadu Appropriation (No.3) Bill, 2005 (L.A. Bill No.19 of 2005) (T.N. Act No. 10 of 2005)

2006

172. The Tamil Nadu Hindu Religious and Charitable Endowments (Amendment) Bill, 2006 (L.A. Bill No. 1 of 2006) (T.N. Act No. 1 of 2006)
173. The Tamil Nadu Regulation of Admission in Professional Courses Bill, 2006 (L.A. Bill No.2 of 2006) (T.N. Act No. 2 of 2006)
174. The Thiruvalluvar University (Amendment) Bill, 2006. (L.A. Bill No. 3 of 2006) (T.N. Act No. 3 of 2006)

175. The Tamil Nadu Open University (Amendment) Bill, 2006 (L.A. Bill No. 4 of 2006) (T.N. Act No. 4 of 2006)
176. The Tamil Nadu General Sales Tax (Amendment) Bill, 2006 (L.A. Bill No. 5 of 2006) (T.N. Act No. 5 of 2006)
177. The Tamil Nadu Panchayats (Amendment) Bill, 2006 (L.A. Bill No. 7 of 2006) (T.N. Act No. 9 of 2006)
178. The Tamil Nadu Panchayats (Second Amendment) Bill, 2006 (L.A. Bill No.8 of 2006) (T.N. Act No. 6 of 2006)
179. The Tamil Nadu Appropriation Bill, 2006 (L.A. Bill No.9 of 2006) (T.N. Act No. 7 of 2006)
180. The Tamil Nadu Appropriation (Vote on Account) Bill, 2006 (L.A. Bill No.10 of 2006) (T.N. Act No. 8 of 2006)

TABLE No. XVII*(Vide Page No.114)***Year-wise Comparative details of the Government Bills introduced and passed by the Assembly during the period 2001-2006.**

Sl. No.		2001	2002	2003	2004	2005	2006
1	Total Number of Bills introduced in the Assembly	15	60	45	37	19	10
2	Total Number of Bills published after leave was granted i.e. after introduction in the Assembly	15	60	45	37	19	10
3	Bills published under the orders of the Hon. Speaker	-	-	1	-	-	-
4	Number of Bills referred to Select Committee	-	1	-	-	-	-
5	Number of Bills passed by the Assembly	15	59	43	39	19	10
6	Number of Bills returned to Assembly by the Governor/ President for reconsideration	-	2	-	-	-	-

I.No.		2001	2002	2003	2004	2005	2006
7	Number of Bills assented to by the Governor or President	15	54	43	40	19	9
8	Number of Bills became an Act	15	54	43	40	19	9
9	Number of Bills withdrawn by Member in-charge or not proceeded or lapsed or put and lost	-	2	-	-	1	-
10	Number of Bills withdrawn by the State Government	-	-	-	-	-	-
11	Number of Bills withheld by the Governor/ President	-	1	-	-	-	-
12	Number of Bills pending with the Governor / President for Assent	-	-	-	-	-	1

Table No. XVIII*(Vide Page No.115)***Bills referred to Select Committee and names of Members of the Select Committee**

SELECT COMMITTEE ON THE TAMIL NADU PLASTIC ARTICLES
(PROHIBITION OF SALE, STORAGE, TRANSPORT AND USE)
BILL, 2002. (L.A. BILL No. 22 OF 2002)

Chairman

1. Hon. Thiru P. Mohan,
Minister for Forests and Environment (8.5.2002 to 20.11.2002)
Hon. Thiru R.Vaithilingam, Minister for Forests and
Environment (from 20.11.2002)

Members

2. Thiru. P.M.Narasimhan, Chief Government Whip
3. Tmt.C.M.Suryakala
4. Selvi C.Kanagathara
5. Tmt.R. Tamilmozhirajadathan
6. Thiru. P. Palaniappan
7. Thiru. K.S. Palanisamy
8. Thiru. R.D.Ganesan
9. Thiru. Ara. Chakkarapani
10. Thiru. M.A. Hakeem
11. Tmt. V. Sivakami
12. Tmt. S.Maheswari
13. Thiru. N. Nanmaran
14. Thiru. A.S.Kannan
15. Thiru. Jega Veerapandian
16. Thiru. L. Santhanam

TABLE No. XVIII (1)
(Vide page No.124)

Sl. No.	Text of the Resolution	Notice given by	Moved by	Date on which the motion was moved	Motion for consideration of the Bill replacing the Ordinance moved by	Disposal of the Motion
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1	That this House disapproves the Tamil Nadu Prohibition of Forcible Conversion of Religion Ordinance, 2002 (Tamil Nadu Ordinance No.9 of 2002) promulgated by the Governor on 5.10.2002	Tvl. S.R. Balasubramoniyam, J. Hemachandran, D. Mony, G.K. Mani, C. Gnanasekaran, Prof. K. Anbazzhagan, Durai Murugan, Dr. K. Ponnudiy E. Pugazhendhi, E.V. Velu , K. Jayakumar, S. Maheswari.	Thiru. S.R. Balasubramoniyam	31.10.2002	Hon. Thiru C.Ponnaiyan, Minister for Finance on behalf of Hon. Chief Minister	The motion was put to vote and declared lost

TABLE No. XVIII (1)-Cont.

(1)	(2)	(3)	(4)	(5)	(6)	(7)
2	That this House disapproves the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Ordinance, 2002 (Tamil Nadu Ordinance No.3 of 2002) promulgated by the Governor on 2.8.2002	Tvl. S.R. Balasubramoniyan, G.K. Mani , C.Gnanasekaran.	Thiru. S.R. Balasubramoniyan	31.10.2002	Hon. Thiru P. Dhanabal, Minister for Co-operation, Food, Civil Supplies and Consumer Protection	The motion was put to vote and declared lost
3	That this House disapproves the Tamil Nadu General Sales Tax (Ninth Amendment) Ordinance, 2002 (Tamil Nadu Ordinance No.6 of 2002) promulgated by the Governor on 16.8.2002	Tvl. S.R. Balasubramoniyan, G.K. Mani , C.Gnanasekaran.	Thiru G.K. Mani	31.10.2002	Hon. Thiru S.M. Velusamy, Minister for Commercial Taxes	The motion was put to vote and declared lost
4	That this House disapproves the Tamil Nadu Municipal Corporations and Town and Country Planning Laws (Second Amendment) Ordinance, 2002 (Tamil Nadu Ordinance No.2 of 2002) promulgated by the Governor on 30.7.2002	Tvl. S.R. Balasubramoniyan, G.K. Mani	Thiru. S.R. Balasubramoniyan	31.10.2002	Hon. Thiru M.C. Sampath, Minister for Local Administration, Housing and Urban Development	The motion was put to vote and declared lost
5	That this House disapproves the Tamil Nadu Court-fees and Suits Valuation (Amendment) Ordinance, 2002 (Tamil Nadu Ordinance No.4 of 2002) promulgated by the Governor on 7.8.2002	Tvl. S.R. Balasubramoniyan, J.Hemachandran, D.Mony, G.K.Manì , C.Gnanasekaran.	Thiru. S.R. Balasubramoniyan	31.10.2002	Hon. Thiru D. Jayakumar, Minister for Law and Information Technology	The motion was put to vote and declared lost.

TABLE No. XVIII (1)-Cont.

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(1)	(2)	(3)	(4)	(5)	(6)	(7)
6	That this House disapproves the Tamil Nadu Court-fees and Suits Valuation (Amendment) Suspension of Operation Ordinance, 2002 (Tamil Nadu Ordinance No.7 of 2002) promulgated by the Governor on 5.9.2002	Tvl. S .R. Balasubramoniyam, G.K.Mani , C.Gnanasekaran	Thiru. S.R. Balasubramoniyam	31.10.2002	Hon. Thiru D. Jayakumar, Minister for Law and Information Technology	The motion was put to vote and declared lost.
7	That this House disapproves the Tamil Nadu Ground Water (Development and Management) Ordinance, 2003 (Tamil Nadu Ordinance No.1 of 2003) promulgated by the Governor on 14.1.2003	Tvl. V.K. Lakshmanan, H.M. Raju , T.N. Sivasubramanian, K. Jeyakumar, S.Maheswari.	not moved		Hon. Thiru O. Panneerselvam, Minister for Public Works, Prohibition and Excise and Revenue Department	Deemed to have been withdrawn as the Members were not present in the House.

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8	That this House disapproves the Tamil Nadu Tax on Luxuries (Second Amendment) Ordinance, 2002 (Tamil Nadu Ordinance No.13 of 2002) promulgated by the Governor on 31.12.2002	Thiru. K.Murugavel Rajan	not moved		Hon. Thiru S.M. Velusamy, Minister for Commercial Taxes	Deemed to have been withdrawn as the Member was not present in the House.
9	That this House disapproves the Tamil Nadu Entertainment Tax (Amendment) Ordinance, 2002 (Tamil Nadu Ordinance No.14 of 2002) promulgated by the Governor on 30.12.2002	Thiru. K.Murugavel Rajan	not moved		Hon. Thiru S.M. Velusamy, Minister for Commercial Taxes	Deemed to have been withdrawn as the Member was not present in the House.

TABLE No. XVIII (1)-Cont.

(1)	(2)	(3)	(4)	(5)	(6)	(7)
10	That this House disapproves the Tamil Nadu Municipal Laws (Second Amendment) Ordinance, 2003 (Tamil Nadu Ordinance No.4 of 2003) promulgated by the Governor on 19.7.2003	Tvl. S.R. Balasubramoniyan, V.K. Lakshmanan	Thiru. S.R. Balasubramoniyan	4.11.2003	Hon. Thiru M.C. Sampath, Minister for Local Administration.	Deemed to have been withdrawn by leave of the House as the Member who moved the motion did not press for voting.
11	That this House disapproves the Tamil Panchayats (Second Amendment) Ordinance, 2003 (Tamil Nadu Ordinance No.5 of 2003) promulgated by the Governor on 21.7.2003	Tvl. S.R. Balasubramoniyan, V.K. Lakshmanan.	Thiru. V.K. Lakshmanan	4.11.2003	Hon. Thiru M.C. Sampath, Minister for Local Administration.	Deemed to have been withdrawn by leave of the House as the Member who moved the motion did not press for voting.

12	That this House disapproves the Tamil Nadu Essential Services Maintenance (Amendment) Ordinance, 2003 (Tamil Nadu Ordinance No.3 of 2003) promulgated by the Governor on 4.7.2003	Tvl. S.R. Balasubramoniyan, V.K. Lakshmanan, J.Hemachandran, K. Pitchandi.	Thiru. S.R. Balasubramoniyan	7.11.2003	Hon. Thiru C. Ponnaiyan, Minister for Finance on behalf of Hon. Chief Minister	The motion was put to vote and declared lost
13	That this House disapproves the Tamil Prohibition (Amendment) Ordinance, 2003 (Tamil Nadu Ordinance No.8 of 2003) promulgated by the Governor on 26.10.2003	Tvl. S.R. Balasubramoniyan, V.K. Lakshmanan, K.Pitchandi.	not moved		Hon. Thiru O. Panneerselvam, Minister for Public Works, Prohibition and Excise and Revenue	Deemed to have been withdrawn as the Members were not present in the House.

TABLE No. XVIII (1)-Cont.

(1)	(2)	(3)	(4)	(5)	(6)	(7)
14	That this House disapproves the Tamil Nadu Prohibition of Charging Exorbitant Interest Ordinance, 2003 (Tamil Nadu Ordinance No.2 of 2003) promulgated by the Governor on 9.6.2003	Tvl. S.R. Balasubramoniyar, V.K. Lakshmanan	Thiru. S.R. Balasubramoniyar	7.11.2003	Hon. Thiru O. Panneerselvam, Minister for Public Works, Prohibition and Excise and Revenue	Deemed to have been withdrawn by leave of the House as the Member who moved the motion did not press for voting
15	That this House disapproves the Tamil Nadu Acquisition of land for Industrial Purposes (Amendment) Ordinance, 2005 (Tamil Nadu Ordinance No.1 of 2005) promulgated by the Governor on 11.7.2005	Thiru. V.K. Lakshmanan	Thiru. V.K. Lakshmanan	29.9.2005	Hon. Thiru O. Panneerselvam, Minister for Public Works, Prohibition and Excise and Revenue	The motion was put to vote and declared lost

16	That this House disapproves the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Ordinance, 2005 (Tamil Nadu Ordinance No.5 of 2005) promulgated by the Governor on 4.8.2005	Tvl. S.R. Balasubramoniyar, V.K. Lakshmanan	Thiru. V.K. Lakshmanan	29.9.2005	Hon. Thiru Pollachi V. Jayaraman, Minister for Food and Co-operation	The motion was put to vote and declared lost
17	That this House disapproves the Tamil Nadu Panchayats (Second Amendment) Ordinance, 2005 (Tamil Nadu Ordinance No.2 of 2005) promulgated by the Governor on 11.7.2005	Tvl. S.R. Balasubramoniyar, V.K. Lakshmanan	Thiru. S.R. Balasubramoniyar	29.9.2005	Hon. Thiru K.P. Anbalagan, Minister for Information and Local Administration	The motion was put to vote and declared lost

TABLE No. XVIII (1)-Cont.

(1)	(2)	(3)	(4)	(5)	(6)	(7)
18	That this House disapproves the Tamil Nadu Panchayats (Fourth Amendment) Ordinance, 2005 (Tamil Nadu Ordinance No.7 of 2005) promulgated by the Governor on 2.9.2005	Thiru. V.K. Lakshmanan	Thiru. V.K. Lakshmanan	29.9.2005	Hon. Thiru K.P. Anbalagan, Minister for Information and Publicity and Local Administration	The motion was put to vote and declared lost

TABLE NO.XIX

(Vide Page No.126)

Presentation of Budget

Budget Year	Presented by	Replied by	Date of Presentation	Dates of general discussion	Date of Discussion and voting of Demands for Grants	Number of Cut Motions received and admitted	No. of Cut Motions moved	Date of Introduction of Appropriation Bill	Date of Consideration and passing of Appropriation Bill
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
2001-2002 (Revised Budget)	Hon.Thiru C. Ponnaian Minister for Finance and Law	Hon.Thiru C. Ponnaian Minister for Finance and Law	18.8.2001 (Saturday)	20th August, 21st August, 23rd August, 24th August and 25th August, 2001 (5 days)	27th August, 28th August, 29th August, 30th August, 31st August, 1st September, 3rd September, 4th September, 5th September, 6th September, 7th September, 8th September, 10th September, 11th September, 12th September and 13th September, 2001(16 days)	Received 3625. Admitted 3373	728	13th September, 2001	14th September, 2001

TABLE No.XIX—cont.

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
2002-2003	Hon.Thiru C. Ponnaiyan, Minister for Finance and Information Technology	Hon.Thiru C. Ponnaiyan, Minister for Finance and Information Technology	27.3.2002 (Wednes day)	1st April, 2nd April, 3rd April, 4th April, 5th April and 8th April, 2002. (6 days)	9th April, 10th April, 11th April, 12th April, 16th April, 17th April, 18th April, 19th April, 22nd April, 23rd April, 24th April, 25th April, 26th April, 29th April, 30th April, 2nd May, 3rd May, 6th May, 7th May and 8th May, 2002 (20 days)	Received 8294. Admitted 7448	1426	8th May, 2002	9th May, 2002
2003-2004	Hon.Thiru C. Ponnaiyan, Minister for Finance	Hon.Thiru C. Ponnaiyan, Minister for Finance	21.3.2003 (Friday)	24th March, 25th March, 27th March, 28th March, 31st March and 1st April, 2003 (6 days)	3rd April, 4th April, 7th April, 8th April, 9th April, 10th April, 11th April, 21st April, 22nd April, 23rd April, 24th April, 25th April, 28th April,	Received 9064. Admitted 8520	1116	9th May, 2003	9th May, 2003
2003-2004 contd.					29th April, 30th April, 5th May, 6th May, 7th May, 8th May and 9th May, 2003(20 days)				
2004-2005	Hon.Thiru C. Ponnaiyan, Minister for Finance and Food	Hon.Thiru C. Ponnaiyan, Minister for Finance and Food	11.2.2004 (Wednes day)	23rd July, 2004 (One day)	26th July, 27th July, 28th July, 29th July, 30th July and 31st July, 2004 (6 days)	Received 367 Admitted 344	96	31st July, 2004	31st July, 2004
2005-2006	Hon.Thiru C. Ponnaiyan, Minister for Finance	Hon.Thiru C. Ponnaiyan, Minister for Finance	2.3.2005 (Wednes day)	4th March, 7th March, 8th March, 9th March, 10th March and 11th March, 2005 (6 days)	14th March, 15th March, 16th March, 17th March, 18th March, 21st March, 22nd March, 23rd March, 24th March, 28th March, 29th March, 30th March, 31st March,	Received 7529 Admitted 7098	952	12th April, 2005	12th April, 2005

TABLE No. XIX—cont.

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
2005-2006 contd.					1st April, 4th April, 5th April, 6th April, 7th April, 8th April, 11th April and 12th April, 2005 (21 days)				
2006-2007 (Interim Budget)	Hon. Thiru C. Ponnaiyan, Minister for Finance	Hon. Thiru C. Ponnaiyan, Minister for Finance	20th January, 2006 (Friday)	21st January, 23rd January, 24th January, 25th January, 2006 (4 days)	-	Received 441. Admitted 323	98	27th January, 2006	27th January, 2006

TABLE No. XX

(Vide Page No. 128)

PRESENTATION OF SUPPLEMENTARY BUDGET AND DEMANDS FOR EXCESS EXPENDITURE

Sl. No.	Statement of Demands for Grants for Excess Expenditure and Supplementary Statement of Expenditure	Presented by	Replied by	Date of Presentation	Date of Discussion	Date of Voting	Date of Introduction of Appropriation Bill	Date of Consideration and passing of Appropriation Bill
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1	First Supplementary Statement of Expenditure for the year 2001-2002	Hon. Thiru C. Ponnaiyan Minister for Finance and Law	-	13th September, 2001	-	14th September, 2001	14th September, 2001	14th September, 2001
2	Final Supplementary Statement of Expenditure for the year 2001-2002	Hon. Thiru C. Ponnaiyan Minister for Finance and Information Technology	-	28th March, 2002	-	28th March, 2002	28th March, 2002	28th March, 2002
3	Demands for Grants for Excess Expenditure for the year 1990-1991	Hon. Thiru C. Ponnaiyan Minister for Finance and Information Technology	-	28th March, 2002	-	9th May, 2002	9th May, 2002	10th May, 2002

TABLE No.XX—cont.

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
4	First Supplementary Statement of Expenditure for the year 2002-2003	Hon. Thiru C. Ponnaiyan Minister for Finance	Hon. Thiru C. Ponnaiyan Minister for Finance	25th October, 2002	29th October, 2002	29th October, 2002	29th October, 2002	30th October, 2002
5	Final Supplementary Statement of Expenditure for the year 2002-2003	Hon. Thiru C. Ponnaiyan Minister for Finance	-	25th March, 2003	-	27th March, 2003	27th March, 2003	27th March, 2003
6	First Supplementary Statement of Expenditure for the year 2003-2004	Hon. Thiru C. Ponnaiyan Minister for Finance	Hon. Thiru C. Ponnaiyan Minister for Finance	3rd November, 2003	6th November, 2003	6th November, 2003	6th November, 2003	7th November, 2003
7	Final Supplementary Statement of Expenditure for the year 2003-2004	Hon. Thiru C. Ponnaiyan Minister for Finance and Food	-	13th February, 2004	-	13th February, 2004	13th February, 2004	13th February, 2004
8	First Supplementary Statement of Expenditure for the year 2004-2005	Hon. Thiru C. Ponnaiyan Minister for Finance and Food	-	27th July, 2004	-	31st July, 2004	31st July, 2004	31st July, 2004
9	Demands for Grants for Excess Expenditure for the year 1991-92, 1992-93, 1993-94, 1994-95, 1995-96 and 1996-97.	Hon. Thiru C. Ponnaiyan Minister for Finance and Food	-	28th July, 2004	-	31st July, 2004	31st July, 2004	31st July, 2004
10	Second Supplementary Statement of Expenditure for the year 2004-2005	Hon. Thiru C. Ponnaiyan Minister for Finance	Hon. Thiru C. Ponnaiyan Minister for Finance	17th November, 2004	19th November, 2004 and 22nd November, 2004	22nd November, 2004	22nd November, 2004	22nd November, 2004
11	Final Supplementary Statement of Expenditure for the year 2004-2005	Hon. Thiru C. Ponnaiyan Minister for Finance	-	21st March, 2005	-	23rd March, 2005	23rd March, 2005	23rd March, 2005
12	First Supplementary Statement of Expenditure for the year 2005-2006	Hon. Thiru C. Ponnaiyan Minister for Finance	Hon. Thiru C. Ponnaiyan Minister for Finance	23rd September, 2005	26th September, 2005 and 28th September, 2005	29th September, 2005	29th September, 2005	29th September, 2005
13	Final Supplementary Statement of Expenditure for the year 2005-2006.	Hon. Thiru C. Ponnaiyan Minister for Finance	-	27th January, 2006	-	27th January, 2006	27th January, 2006	27th January, 2006

TABLE No.XXI

(Vide Page No.149)

1. CONDOLENCE RESOLUTIONS

(i) Cases where Condolence Resolutions were adopted Nem Con and the House adjourned for the day as a mark of respect to the deceased.

Serial Number	Name of person	Date of demise	Date of resolution adopted in the House	Person who moved the resolution
(1)	(2)	(3)	(4)	(5)
1.	Thiru. V.Perumal, Sitting Member of the Assembly	13-08-2001	16-08-2001	The Speaker
2.	Thiru. G.K. Moopanar, former Member of Tamil Nadu Legislative Assembly, former L.O.P, TNLA and former Member of Parliament (Rajya Sabha)	30-08-2001	30-08-2001	The Leader of the House
3.	Terrorist attack at Jammu & Kashmir Legislative Assembly on 01-10-2001; and at Parliament of India, New Delhi on 13-12-2001		11-03-2002	The Speaker
4.	Thiru. G.M.C. Balayogi, Speaker of Lok Sabha	03-03-2002	11-03-2002	The Leader of the House
5.	Thiru. M.Abdul Latheef, sitting Member of Tamil Nadu Legislative Assembly	17-12-2001	11-03-2002	The Leader of the House

(1)	(2)	(3)	(4)	(5)
6.	Thiru. A.Selvaraj, sitting Member of Tamil Nadu Legislative Assembly	29-01-2002	11-03-2002	The Leader of the House
7.	Thiru. B.D.Jatti, former Vice-President and former acting President of India	07-06-2002	24-10-2002	The Speaker
8.	Thiru. Krishna Kant, Vice-President of India.	27-07-2002	24-10-2002	The Speaker
9.	Thiru. S.S. Mani Nadar, sitting Member of Tamil Nadu Legislative Assembly	09-11-2002	24-01-2003	The Speaker
10.	The gruesome fire accident at Sri. Krishna School, Kumbakonam in which School Children lost their lives.	16-07-2004	22-07-2004	The Speaker
11.	Thiru. Yasar Arafat, President of Palestine	11-11-2004	16-11-2004	The Speaker
12.	Dr. M.Tamil Kudimagan, former Speaker of Tamil Nadu Legislative Assembly and former Minister of Tamil Nadu	21-09-2004	16-11-2004	The Speaker
13.	Thiru. P.V. Narasimha Rao, former Prime Minister of India	23-12-2004	01-02-2005	The Speaker
14.	Bharat Ratna Tmt. M.S. Subbulakshmi, Renowned Carnatic Vocalist	11-12-2004	01-02-2005	The Speaker
15.	Loss of Human lives due to Tsunami	26-12-2004	01-02-2005	The Speaker

(1)	(2)	(3)	(4)	(5)
16.	Thiru. S.S. Thirunavukkarasu, sitting Member of Tamil Nadu Legislative Assembly and former Minister of Tamil Nadu.	22-11-2004	01-02-2005	The Speaker
17.	Thiru. K. Sudarsanam, sitting Member of Tamil Nadu Legislative Assembly and former Minister of Tamil Nadu.	09-01-2005	01-02-2005	The Speaker
18.	Thiru. Munu Adhi, former Speaker of Tamil Nadu Legislative Assembly	21-06-2005	21-09-2005	The Speaker
19.	Loss of Human lives due to the stampede occurred in the flood relief Centres at Vyasarpadi and M.G.R. Nagar, Chennai.	06-11-2005 and 18-12-2005	16-01-2006	The Speaker
20.	Loss of Human lives of bus passengers who were washed away in the recent flood near Pattukottai and near Thiruvadana	25-11-2005	16-01-2006	The Speaker
21.	Thiru K.R. Narayanan, former President of India.	09-11-2005	16-01-2006	The Speaker

(ii) Cases where Condolence Resolutions were adopted Nem Con and the House observed silence for two minutes as mark of respect to the deceased.

Serial Number	Name of person	Date of demise	Date of resolution adopted in the House	Person who moved the resolution
1.	Thiru. Sadiq Ali, former Governor of Maharashtra and Tamil Nadu	17-4-2001	28-5-2001	The Speaker
2.	Thiru. P.Ramachandran, former Chief Government Whip, Tamil Nadu Legislative Assembly, Central Minister and former Governor of Kerala	23-5-2001	28-5-2001	The Speaker
3.	Thiru.P.Kuzhandaivelu, former Minister of Tamil Nadu and former Special representative to the Government of Tamil Nadu	12-4-2001	28-5-2001	The Speaker
4.	Thiru. M.R. Govendan, former Minister of Tamil Nadu	26-5-2001	28-5-2001	The Speaker
5.	Terrorists attack on United States of America on 11-9-2001		12-9-2001	The Speaker
* 6.	Condemning the aggression on Iraq by United States of America and United Kingdom.		26-3-2003	The Speaker
* 7.	Condemning the massacre of innocent people of Nadimarg Village in Pullwama District, Jammu & Kashmir by terrorists.		26-3-2003	The Speaker
8.	Pope John Paul-II, Pope of Catholic Christians	3-4-2005	4-4-2005	The Speaker

* The Condolence Resolutions were adopted *nem con* and forwarded to the Government of India for taking further action.

OBITUARY REFERENCES

Obituary references were made on the demise of the former Members and others mentioned below by the Chair and the House stood in silence for two minutes as a mark of respect to the deceased:-

Serial Number	Name of Member	Constituency	Period in which served as Member	Date of demise	Date on which reference was made in the House
(1)	(2)	(3)	(4)	(5)	(6)
<i>Thiruvallur</i>					
1.	A.K. Khader Kutty	Kottayam Mohammedi Rural	1937-1939 1946-1951	14.02.2001	28.05.2001
2.	P. Kaliappan	Karaikudi	1977-1980	14.02.2001	28.05.2001
3.	K. Balasubramanian	Pattukottai	1991-1996	20.02.2001	28.05.2001
4.	K. Jayaraman	Salem-I	1967-1971 1971-1976	18.03.2001	28.05.2001
5.	Tmt.T.N. Anandanayagi	Basin-Bridge Mylapore	1957-1962 1962-1967 1971-1976	04.04.2001	28.05.2001
6.	S.R. Chenniappan	Perundurai (Bye-election)	1970-1971	17.04.2001	28.05.2001
7.	E.M. Natarajan	Andhiyur	1967-1971	28.04.2001	28.05.2001
8.	S.N. Ramasamy	Sattankulam	1980-1984 1985-1988	09.05.2001	28.05.2001
9.	S. Muthuswamy Karayalar	Tenkasi	1977-1980	12.07.2001	16.08.2001

(1)	(2)	(3)	(4)	(5)	(6)
10.	V. Sankaran	Madurai (Central)	1957-1962 1962-1967	14.7.2001	16.8.2001
11.	J. Karunainathan	Coonoor	1967-1971 1971-1976	31.8.2001	3.9.2001
12.	P. Venkatesa Sholagar	Needamangalam	1952-1957	3.7.2001	8.9.2001
13.	N. Sivaraj	Nagapattinam (GI)	1952-1957	06.8.2001	11.3.2002
14.	V. George	Padmanabhapuram	1967-1971	16.9.2001	11.3.2002
15.	P. Kolanda-Gounder	Namakkal (GI)	1957-1962	24.9.2001	11.3.2002
16.	S.Krishnan	Pollachi(GI) Rural(SC)	1937-1939 1947-1952	3.10. 2001	11.3.2002
17.	C.T. Dhandapani	Coimbatore (West)	1996-2001	28.10. 2001	11.3.2002
18.	C. Pandurangan	Chengam	1971-1976	11.11. 2001	11.3.2002
19.	S.D. Soma sundaram (former Minister)	Pattukottai Thanjavur	1980-1984 1991-1996	6.12. 2001	11.3.2002
20.	N.S. Balaraman	Arakkonam	1971-1976	20.12.2001	11.3.2002
21.	K.T.K. Thangamani	Madurai (West)	1971-1976	26.12.2001	11.3.2002
22.	Mohammed Asif (former Minister)	Triplicane	1991-1996	12.1.2002	11.3.2002
23.	P. Morkian	Rajapalayam (S.C)	1980-1984	25.2.2002	11.3.2002
24.	L. Balaraman	Kaniyambadi	1967-1971	25.2.2002	11.3.2002

(1)	(2)	(3)	(4)	(5)	(6)
25.	R. Venkidusamy @ Venkedu	Singanallur	1977-1980	7.3.2002	11.3.2002
26.	K.R. Raju	Gudalur	1991-1996	24.3.2002	28.3.2002
27.	Tmt. C. Kulanthai-Ammal	Sulur	1957-1962 1962-1967	27-3-2002	1.4.2002
28.	Tmt. R. Shyamala	Kovilpatti	1991-1996	2-4-2002	3-4-2002
29.	Dr. K. Nagarajan	Vadama-durai	1971-1976	28-3-2002	8-4-2002
30.	A. Shahul Hameed	Kadayanallur	1980-1984	14-4-2002	17-4-2002
31.	Tmt. Lourdh-ammal Simon (former Minister)	Colachel	1957-1962	4-5-2002	6-5-2002
32.	C. Manniappan	Krishnagiri	1971-1976	31.12.2001	24.10.2002
33.	V. Palanivel	Attur	1971-1976	15.5.2002	24.10.2002
34.	G. Bharathi Mohan	Kuttalam	1967-1971	19.5.2002	24.10.2002
35.	T. Karcha Gowder	Ootacamund	1962-1967	22.5.2002	24.10.2002
36.	K. Sattanatha Karayalar	Tenkasi	1957-1962 1980-1984	14.6.2002	24.10.2002
37.	G. Elango	Avinashi (S.C)	1996-2001	14.8.2002	24.10.2002
38.	G. Shanmugam	Tirupathur	1996-2001	21.9.2002	24.10.2002
39.	S.K. Subramaniam	Sathiyamangalam	1971-1976	19.10.2002	24.10.2002
40.	Tmt.B.Lakshminarasamma	Tirukoilur	1962-1967	08.08.2002	24.1.2003

(1)	(2)	(3)	(4)	(5)	(6)
41.	N.Panneerselvam	Thiruvaidamarudur	1991-1996	26.10.2002	24.1.2003
42.	K.Govindarajulu	Coimbatore	1967-1971	04.11.2002	24.1.2003
43.	P. Durairaj	Sankarankoil (SC)	1967-1971 1980-1984	06.12.2002	24.1.2003
44.	E.K.Duraisamy	Gudiyatham	1971-1976	06.12.2002	24.1.2003
45.	S. Thangaraju	Mangalur (S.C)	1985-1988	07.12.2002	24.1.2003
46.	S.N.Rajendran (Former Minister)	Thoothukudi	1980-1984 1985-1988	14.12.2002	24.1.2003
47.	V.Chinniah	Thirumayam	1996-2001	16.12.2002	24.1.2003
48.	S.Murugaian	Thurinjuram Kalasapakkam	1962-1967 1967-1971 1971-1976	06.01.2003	24.1.2003
49.	S.A.Thangarajan	Dindigul	1989-1991	13.01.2003	24.1.2003
50.	P. Murugesan	Kancheepuram	1989-1991 1996-2001	03.02.2003	24.3.2003
51.	K.V.V.Rajamanickam	Melur	1989-1991 1991-1996 1996-2001	01.03.2003	24.3.2003
52.	C. Ramalingam	Kadaladi (S.C)	1971-1976	09.03.2003	24.3.2003
53.	Sowdi S. Sundara Bharathi	Aruppukottai	1959-1962 1967-1971 1971-1976	03.03.2003	27.3.2003
54.	B.Pon Chokkalingam	Chidambaram	1971-1976	27.02.2003	3.4.2003

(1)	(2)	(3)	(4)	(5)	(6)
55.	K.G. Palani-swamy Gounder	Kangayam	1953-1957 1957-1962	08.02.2003	07.4.2003
56.	V. Ravichandran	Uppilia-puram(S.T)	1991-1996	20.05.2003	03.11.2003
57.	Pasumpon Tha. Kiruttinan (former Minister)	Sivaganga	1996-2001	20.05.2003	03.11.2003
58.	B.S. Duraisamy	Bargur	1980-1984	13.06.2003	03.11.2003
59.	K. Rama-chandran	Parama-kudi	1957-1962	25.06.2003	03.11.2003
60.	V.P. Balasubramanian (former Deputy Speaker)	Veda-sandur	1980-1984 1985-1988	17.07.2003	03.11.2003
61.	A. Devaraj	Cheyar	1991-1996	19.07.2003	03.11.2003
62.	R.Seenivasaga Naicker	Saathur	1969-1971	21.07.2003	03.11.2003
63.	B.M. Krishnan	Palacode	1977-1980	23.7.2003	03.11.2003
64.	S.M.Krishnan	Tambaram	1991-1996	13.09.2003	03.11.2003
65.	A. Govindarasan	Bhuvana-giri	1967-1971	26.10.2003	03.11.2003
66.	M. Krishna-moorthy	Peravurani	1967-1971	17.09.2003	05.02.2004
67.	A.T. Karupiah	Valparai	1980-1984	06.11.2003	05.02.2004
68.	K. Kandasamy	Usilam-patti (Elected in bye-election on 13.09.1971) Andipatti	1971-1976 1977-1980	15.11.2003	05.02.2004
69.	T. Subramanian	Andimadam	1977-1980	06.12.2003	05.02.2004
70.	R. Naga-sundaram	Tiruchira-ppalli-II	1967-1971	16.12.2003	05.02.2004

(1)	(2)	(3)	(4)	(5)	(6)
71.	A.M.T. Nachiappan	Athoor (Dindigul)	1971-1976	17.12.2003	05.02.2004
72.	R. Krishnasamy Gounder	Avanashi	1967-1970	02.01.2004	05.02.2004
73.	K. Sahadeva Gandar	Thandaram-battu	1967-1971	01.02.2004	05.02.2004
74.	K.S. Murugesan	Thiru-verumbur	1977-1980	04.02.2004	09.02.2004
75.	S. Pattabiraman	Tiruvallur	1977-1980 1980-1984 1985-1988	26.02.2004	22.07.2004
76.	Dr. C. Venkata krishna Rao	Kakinada (General)	1952-1953	26.03.2004	22.07.2004
77.	K.A. Wahab	Ranipet	1971-1976	05.05.2004	22.07.2004
78.	A. Adhiyaman	Sedapatti	1989-1991	07.05.2004	22.07.2004
79.	K.P. Nachimuthu	Mettur	1977-1980 1980-1984 1985-1988	26.05.2004	22.07.2004
80.	M. Aranganathan	Triplicane	1977-1980	31.05.2004	22.07.2004
81.	V.S. Manickka-sundaram	Erode	1957-1962	12.06.2004	22.07.2004
82.	S.Sivasamy	Ilayangudi	1977-1980 1980-1984	05.06.2004	16.11.2004
83.	K. Cheemai chamy	Manamadura	1962-1967 1967-1971	13.08.2004	16.11.2004
84.	J.James	Tiruvattar	1967-1971 1971-1976 1977-1980	05.10.2004	16.11.2004

(1)	(2)	(3)	(4)	(5)	(6)
85.	E.T. Ponnuvelu	Varahur (S.C)	1991-1996	07.11.2004	16.11.2004
86.	T.O. Periaswamy	Avanashi	1971-1976	04.11.2004	17.11.2004
87.	N. Theerthagiri	Harur (SC)	1967-1971	02.07.2004	01.02.2005
88.	P.K.R. Lakshmi-kantham	Madurai East	1957-1962 1962-1967	20.11.2004	01.02.2005
89.	C. Veeramani	Sankari (SC)	1968-1971 (Elected in the Bye-election)	19.12.2004	01.02.2005
90.	T. Ramasamy (former Minister)	Ramanathapuram	1977-1980 1980-1984 1985-1988	19.12.2004	01.02.2005
91.	Aladi Aruna (former Minister)	Alangulam	1967-1971 1971-1976 1996-2001	31.12.2004	01.02.2005
92.	B. Sundaram	Tirupattur	1977-1980 1980-1984 1989-1991	29.01.2005	02.02.2005
93.	R. Rajamanickam	Kuttalam	1977-1980 1980-1984 1989-1991	31.01.2005	02.02.2005
94.	V. Perumal	Yercaud (ST)	1996-2001	26.02.2005	04.03.2005
95.	M. Palaniyandy	Ariyalur	1952-1957	08.03.2005	10.03.2005
96.	R. Subramaniam	Papanasam (SC)	1957-1962 1962-1967	13.03.2005	16.03.2005

(1)	(2)	(3)	(4)	(5)	(6)
97.	P. Thirumaran	Alangudi	1980-1984	20.03.2005	22.03.2005
98.	N.K. Palanisamy	Uthukuli Perundurai	1952-1957 1957-1962 1971-1976	23.03.2005	28.03.2005
99.	N. Perumal	Varahur (SC)	1977-1980 1980-1984	25.03.2005	29.03.2005
100.	V. Krishna-moorthy	Nellikuppam	1962-1967 1971-1976 1980-1984	05.04.2005	07.04.2005
101.	R.S. Sridhar	Saidapet	1989-1991	05.04.2005	07.04.2005
102.	M.P. Subramanyam	Athoor (Salem)	1952-1957 1957-1962	11.04.2005	13.04.2005
103.	K.R. Sundaram	Gudiya-tham	1980-1984 1989-1991	05.05.2005	21.9.2005
104.	K. Narayana-swamy Pillai	Nallur	1962-1967	05.05.2005	21.9.2005
105.	A. Muthuswami	Thirukovilur (SC)	1952-1957	16.05.2005	21.9.2005
106.	C. Arumugam	Maduran-takam	1971-1976 1977-1980 1985-1986	02.06.2005	21.9.2005
107.	Dr. M.P. Sekar	Perambur (SC)	1991-1996	03.07.2005	21.9.2005
108.	T. Theerthagiri Gounder	Uthangarai Morappur	1967-1971 1985-1988	09.07.2005	21.9.2005
109.	T. Perumal	Kadaya-nallur	1985-1988	17.07.2005	21.9.2005

(1)	(2)	(3)	(4)	(5)	(6)
110.	Tmt. P. Lakshmi	Avinasi(SC) Valparai (SC)	1985-1988 1989-1991	15.08.2005	21.9.2005
111.	K.C. Ganesan	Jayan- gondam	1989-1991 1996-2001	22.08.2005	21.9.2005
112.	L. Elayaperumal	Egmore (SC)	1980-1984	08.09.2005	21.9.2005
113.	S. Ramanathan	Aranthangi	1971-1976	10.09.2005	21.9.2005
114.	R. Thamaraikani	Srivilli- puthur	1977-1980 1980-1984 1985-1988 1991-1996 1996-2001	14.09.2005	21.9.2005
115.	T.M. Nallasamy	Karur	1957-1962 1962-1967 1967-1971	30.09.2005	16.01.2006
116.	V. Tamilarasu	Attur	1991-1996	10.11.2005	16.01.2006
117.	M.K. Soma- sundaram	Tirunelveli (SC)	1957-1962	01.12.2005	16.01.2006
118.	M. Annamalai	Harur (SC)	1977-1980 1989-1991	01.01.2006	16.01.2006

TABLE No.XXII

(Vide Page No.177)

COMMITTEE ON ESTIMATES (2001-2002)**(Constituted on the 1st June 2001)****Chairman**

1. Thiru R. Jeevanantham *
2. Thiru M.C. Sampath **
3. Thiru C. Sivasamy #

Members

4. Hon. Thiru C. Ponnaiyan,
Finance Minister (Ex-Officio)
5. Thiru S.R. Balasubramoniyar
Chairman, Committee on Public Accounts (Ex-Officio)
6. Tmt. P. Vijayalakshmi Palanisamy
Chairperson, Committee on Public Undertakings (Ex-Officio)
7. Thiru K. Anbazhagan
8. Thiru Anbil Periyasamy ##
9. Thiru I. Ganesan
10. Thiru K. Kandasamy
11. Selvi C. Kanagathara
12. Thiru L. Santhanam
13. Thiru R. Samy
14. Tmt. Tamilmozhirajadathan
15. Thiru A. Papasundaram
16. Thiru D. Mony
17. Thiru P. Mohan \$\$\$
18. Tmt. D. Yasodha
19. Dr. P. Vallalperuman
20. Thiru S.G. Vinayaga Murthi
21. Thiru Thanga Tamizh Selvan \$\$

* upto 10.6.2001

from 24.8.2001

\$\$\$ up to 1.3.2002

** upto 1.3.2002

\$\$ up to 14.9.2001

COMMITTEE ON ESTIMATES (2002-2003)

(Constituted on the 1st June 2001 and extended upto
31st March 2003)

Chairman

1. Thiru C. Sivasamy

Members

2. Hon. Thiru C. Ponnaiyan, Finance Minister (Ex-Officio)
3. Thiru S.R. Balasubramoniyam,
Chairman, Committee on Public Accounts (Ex-Officio)
4. Tmt. P. Vijayalakshmi Palaniswamy,
Chairperson, Committee on Public Undertakings (Ex-Officio)
5. Thiru K. Anbazhagan
6. Thiru Anbil Periasamy
7. Thiru I. Ganesan
8. Thiru K. Kandasamy
9. Selvi C. Kanagathara
10. Thiru L. Santhanam
11. Thiru R. Samy
12. Tmt. S. Sundarambal *
13. Tmt. Tamilmozhirajadathan
14. Thiru P.K.T. Natarajaan *
15. Thiru A. Papasundaram \$
Thiru K.K. Umadevan @
16. Thiru D. Mony
17. Tmt. D. Yasodha
18. Dr. P. Vallalperuman
19. Thiru S.G. Vinayagamurthi

* From 10.5.2002

\$ Upto 12.11.2002

@ From 4.12.2002

COMMITTEE ON ESTIMATES (2003-2004)

(Constituted on the 21st May 2003)

CHAIRMAN

1. Thiru N. Thalavaisundaram &
2. Thiru C.Ve. Shanmugham *

MEMBERS

3. Hon. Thiru C. Ponnaiyan, Finance Minister (Ex-Officio)
4. Thiru K.N. Lakshmanan,
Chairman, Committee on Public Accounts (Ex-Officio)
5. Dr. M. Thambi Durai,
Chairman, Committee on Public Undertakings (Ex-Officio)
6. Thiru. K. Annamalai
7. Thiru . M. Rajasekar
8. Thiru. V. Elumalai
9. Dr. (Tmt.) A. Karuppayee
10. Thiru. I. Ganesan
11. Thiru. Kovai Thangam
12. Thiru. S.P. Shanmuganathan
13. Thiru. M.P. Saminathan
14. Dr. C.K. Tamizharasan
15. Thiru. G. Palanisamy
16. Thiru P.H. Paul Manoj Pandian
17. Tmt. S. Maheswari
18. Thiru. Radha Ravi
19. Tmt. P. Vijayalakshmi Palanisamy
20. Thiru. M.A. Vaidhyalingam

& upto 2.6.2003

* From 8.10.2003

COMMITTEE ON ESTIMATES (2004-2005)

(Constituted on 21st May 2003 and extended upto
31st March 2005)

CHAIRMAN

1. Thiru. P.H. Paul Manoj Pandian *

MEMBERS

2. Hon'ble Thiru C. Ponnaiyan
Minister for Finance (Ex-Officio)
3. Thiru. K.N. Lakshmanan
Chairman, Committee on Public Accounts (Ex-Officio)
4. Dr. M. Thambi Durai
Chairman, Committee on Public Undertakings (Ex-Officio)
5. Thiru. K. Annamalai
6. Thiru . M. Rajasekar
7. Thiru. V. Elumalai
8. Dr. (Tmt.) A. Karuppayee
9. Thiru K.R. Kandasamy
10. Thiru. I. Ganesan
11. Thiru. Kovai Thangam
12. Thiru. S.P. Shanmuganathan
13. Thiru. M.P. Saminathan
14. Dr. C.K. Tamizharasan
15. Thiru. G. Palanisamy
16. Thiru S.M. Balen
17. Tmt. A.S. Maheswari
18. Thiru. Radha Ravi
19. Tmt. P. Vijayalakshmi Palanisamy**
20. Thiru. M.A. Vaidhyalingam

* From 28.7.2004

** upto 26.8.2004

COMMITTEE ON ESTIMATES (2005-2006)

(Constituted on 21st May 2003 and extended upto
31st March 2006)

CHAIRMAN

1. Thiru. P.H. Paul Manoj Pandian *

MEMBERS

2. Hon'ble Thiru C. Ponnaiyan
Minister for Finance (Ex-Officio)
3. Thiru. K.N. Lakshmanan
Chairman, Committee on Public Accounts (Ex-Officio)
4. Dr. M. Thambi Durai
Chairman, Committee on Public Undertakings (Ex-Officio)
5. Thiru. K. Annamalai
6. Thiru . M. Rajasekar
7. Thiru. V. Elumalai
8. Dr. (Tmt.) A. Karuppayee
9. Thiru K.R. Kandasamy
10. Thiru. I. Ganesan
11. Thiru. Kovai Thangam
12. Thiru. S.P. Shanmuganathan
13. Thiru. M.P. Saminathan
14. Dr. C.K. Tamizharasan
15. Thiru. G. Palanisamy
16. Thiru S.M. Balen
17. Tmt. A.S. Maheswari
18. Thiru. Radha Ravi
19. Thiru. M.A. Vaidhyalingam

* From 28.7.2004

TABLE No. XXIII*(Vide Page No.177)***LIST OF IMPORTANT RECOMMENDATIONS MADE BY THE
COMMITTEE ON ESTIMATES****(2001-2003)****PROHIBITION AND EXCISE (FIFTEENTH REPORT)**

1. The Report of the Excise Officer alone shall not be taken as basis for the setting up of additional liquor shop and identification of places for setting up of new liquor shops and that it should be based on the decision arrived on a review undertaken by the District Collector with the liquor shop owner's Association and officials.

2. The action taken against the Deputy Commissioner of Dharani Sugar Mill alone is not proper, as the Rule is very clear that it is the responsibility of the Excise Officer who has been appointed by the Commissioner to deliver the spirit from the mill to the place of disposal. The Committee recommends that action should be taken and punishment be imposed including removal from service against the Duty Excise Officer and the Police on duty at the time of smuggling of spirit from the Dharani Sugar Mills. Moreover action should be taken to identify and fix responsibility on the higher officials as such a grave offence could not be done without their knowledge.

3. Action should be taken against the Police Officer and if necessary he should be removed from service if it is proved that he had instigated the reformed bootleggers to repeat the same offence and that the Superintendent of Police should take suitable action to identify such Police Officers.

4. License should not be given to the liquor shop owners to open liquor shop near to the school, temple or any other places of worship, hotels and marriage halls and the licenses should be cancelled for those who violate the above norms and necessary amendment be made in the Act in this regard.

RURAL DEVELOPMENT (EIGHTEENTH REPORT)

1. To avoid inclusion of wealthy people in the list of people living below poverty line, the people living in huts and having low unit consumption of electricity can be considered for inclusion in the list of below poverty line and that people who own a two wheeler or any other vehicle should not be considered for the list.

2. The Non-Governmental organisation creates a notion among the people that the Government financial assistance and placing of orders to Self Help Groups are made by them. The Committee therefore recommends that all works relating to formation, assistance and guidance and maintenance of Self Help Group should be handed over to the Social Welfare Department.

3. Granting loan to Self Help Groups through Non-Governmental Organisation should be avoided and loan should be granted through the officials of the Panchayat Union or through Panchayats.

DISPENSARY AND HOSPITALS (TWENTY EIGHTH REPORT)

1. Accident and Trauma care ward should be constructed in Gingee Government Hospital and other important places in all Districts for treating victims of accidents in National and State Highways and additional fund should be allotted for this purpose from the World Bank Funds for upgrading the hospitals.

2. The Secretary to Government should initiate a comprehensive dialogue and plan of action with the private Corporate Hospitals in order to focus Chennai as ultimate Health Destination in India and to facilitate the hospitals to import High Tech medical equipments and also to give special concessions to such hospitals in the proposed amendment to the Act.

3. The old building of Stanley Medical College Hospital should be demolished and a new building at an estimate of Rs.37.50 crores should be constructed and Rs.20 crores should be allotted for purchasing medical equipments from the State Government funds as a special case, for the welfare of the patients.

4. Action should be taken by the Department to establish a unit for Liver transplantation in Stanley Medical College Hospital and also for the sanction of Central and State financial assistance in this regard.

SCHOOL EDUCATION (TWENTY NINTH REPORT)

1. The Department should devote special attention to see that the number of students studying in primary schools for the current year is not less than the previous year and the Committee observes that the decrease of students strength will not occur, if there is increase in percentage of pass.

2. Disciplinary action should be taken against the Teachers of Primary and Middle Schools for their unauthorised absence and closing of the school before the school time. Severe action including removal from service should be taken against them if it recurs.

3. Action should be taken to provide drinking water facility to all schools before the end of the year by allotting additional funds to the Districts for implementing it so that no Primary School exists without drinking water facility.

4. The Government should take special initiative to take over private schools which have no class rooms, basic amenities and are unable to pay salary to the Teachers, if requests are received from the public and the school management to take over the school.

5. Action should be taken to issue guidelines for recruitment of Teachers by the school management in minority and non-minority aided schools. The Committee further recommends that the vacant post of Tamil Teachers in aided schools should be filled within 2 months.

6. The Committee is of the view that the class rooms in Primary, Middle and High Schools are not adequate considering the student strength. The Committee recommends that the School Education Department should pursue with the Finance Department to allot more funds for the construction of additional class rooms.

7. The Directorate should obtain the list of Government schools which are under encroachment and scrutinise it and action should be taken against the officials including the C.E.O who were not taking any action to dislodge the encroachers.

(2003-2006)

MUNICIPAL ADMINISTRATION (THIRTIETH REPORT)

1. A high level review by the Government be made for the collection of pending taxes in the Municipalities and Corporations and to fix specific target and date for the recovery of taxes by the Officers. Advertisements shall also be made for enhancing the collection of taxes from the public.

2. Although the maintenance work of street lights in the municipalities have been privatised, the municipalities shall supervise the work done and a review shall be made by the Municipality officials every month as to whether the fused bulbs and spares are being replaced immediately as per the terms of the contract and a Register be maintained for this purpose.

3. Although the removal of sewerage are being done in a proper manner in Chennai, additional care should be taken for the sewerage works in North Chennai particularly Mahakavi Bharathiyar Nagar, Kaviyarasu Kannadasan Nagar, Kodungaiyur, Vyasarpadi and Manali.

4. As the slaughter house located in Perambur is in the centre of Chennai, effective steps should be taken to modernise it and steps should also be taken to shift a portion of slaughter house to the suburban area of Corporation limit.

5. As per the review done by the Hon. Chief Minister, effective steps should be taken by Chennai Corporation to shift the garbage dumping yard at Kodungaiyur to suburban area on priority basis. The Government should provide more funds if necessary for purchase of additional vehicles by the Chennai Corporation to achieve the above object.

6. Action should be taken to remove the unauthorised auto stands in the Corporations and Municipality roads and suitable instructions be issued to all Corporations and Municipalities that auto should be parked only in the area allotted for the auto stands.

7. Action should be taken by the Department in consultation with the Transport Department to grant permission for allotting stands for taxies, autos, omni buses and vans without causing disturbance to the common public.

IRRIGATION (THIRTY FIRST REPORT)

1. A separate scheme shall be implemented for desilting the lakes and tanks by providing additional funds every year and to conduct a high level meeting for determining the list of lakes and tanks to be desilted districtwise, on priority basis.

2. Due to the delay in implementation of important irrigation schemes, the Estimates and Revised Estimates are increased by two or three times. Action should therefore be taken by the Secretary to Government to review the implementation of important irrigation schemes on priority basis.

3. Effective steps should be taken by the Public Works Department to control the growth of hydrotic plants like Jatropha and Sky Lotus which grow not only in the municipality ponds but also in irrigation canals.

4. The Secretary to Government should directly review the implementation of the Pakkal Stream Scheme in Tuticorin and take effective steps for removing the encroachment and laying of roads on Pakkal Stream during the financial year. The Committee recommends that the responsibility be fixed on the erring officers including Chief Engineers.

5. Effective steps shall be taken to complete the construction of a bridge across the Srivaikundam-Thamiraparani river at an estimated cost of Rs.8.60 crores and to include it in the NABARD Scheme during the current year.

6. Effective steps shall be taken by the Public Works Department to construct a check dam across Kulithurai river in Kanyakumari District in consultation with TWAD Board and also include it in the

NABARD Scheme. The Committee further recommends that the Managing Director of TWAD and Chief Engineer, Public Works Department take concrete efforts to start the work before the end of the year.

7. Action should be taken to connect the east main canals of Vallankumaravilai and Sambakulam canals of the Melakrishnanputhur through pipelines for enabling the water supply directly to the Putthalam irrigation areas through Sambakulam canal of Melakrishnanputhur at an estimated cost of Rs.1.86 crore and the work should be completed during the current financial year.

CO-OPERATION (THIRTY SECOND REPORT)

1. To enable the functioning of the District Co-operative Banks in a profitable way, the Department shall consult the Finance Department for the recovery of Rs.204.90 crores from the Co-operative Sugar Mills and also to write off the interest.

2. As the District Central Co-operative Banks are important for carrying the development works of the Central and State Governments to the common man, action shall be taken to revive them and for formation of new District Central Co-operative Banks, thereby avoiding closure of non-profitable District Central Co-operative Banks.

3. Steps shall be taken by the Department for increasing the number of Membership of Scheduled Castes and Scheduled Tribes in Primary Agricultural Co-operative Banks.

4. The Department shall examine for bringing an amendment to the Act, whereby the sanction of the Co-operation Department be obtained for increasing the salary of the Secretary and staff of the Co-operative Banks.

SOCIAL WELFARE (THIRTY THIRD REPORT)

1. To watch the flow of foreign funds to various Non-Governmental organisations in Tamil Nadu, the accounts of those organisations are to be audited by the District Collectors and that expeditious action be taken by the Social Welfare and Nutritious Meals Scheme Department to amend the Central Act if necessary for achieving this purpose.

2. The unregistered Non-Governmental organisations shall be brought under the control of District Collectors and the Department should take necessary steps to amend the Act, if necessary.

3. The Government should issue orders enabling the District Collectors / Social Welfare Department to take action against the registered and non-registered organisations which are involved in criminal activities.

4. To encourage inter-caste marriages in Tamil Nadu, the Department shall take necessary steps to reduce the age limit to 18 years for availing assistance under the Inter-caste marriage scheme.

5. The Department should take necessary steps for giving educational grant to the orphans in the orphanages run by Non-Governmental Organisations till the end of academic year just like those given to orphans in Government Child Orphanages and that a report shall be sent expeditiously to the Committee.

FOREST (THIRTY FOURTH REPORT)

1. The Forest Department should take steps for getting approval from the Finance Department to regularise the services of 27 Mahouts in Top Slip Elephant camp in Coimbatore District and the Finance Department shall take steps to approve the above proposal on priority basis in view of the economic conditions of the Tribes. Action shall also be taken expeditiously by the Forest Department with the approval of Finance Department for filling 7 vacant posts of Mahouts and a report shall be sent expeditiously to the Committee in this regard.

2. Effective steps shall be taken for the formation of State Forest Policy on the basis of National Forest Policy.

3. Expeditious action should be taken by the Department for removing all the encroachments from the forest area in Tamil Nadu within two years. A review in this regard shall be made by the Chief Conservator of Forest in consultation with the District Forest Officers every month.

4. The coastal shelter belt formation of plantation has to be raised along the seashore in all coastal Districts of Kanyakumari, Cuddalore and Villupuram in Tamil Nadu and additional funds shall be allotted to preserve the plantation.

ENERGY (THIRTY FIFTH REPORT)

1. As the electricity power generation in Tamil Nadu is sufficient, action shall be taken to avoid power cut and speedy redress in case of power failure.

2. More importance has to be given and additional funds should be allotted for Hydro Electric Projects in Tamil Nadu and check dams should be constructed to avoid draining of flood water to the sea during rainy season, for generation of Hydro Electricity.

3. Action should be taken to setup more demonstration wind farms to increase the generation of wind energy and to examine the grant of concessions to the private sectors to attract investments in this Sector.

4. Additional funds should be allotted for laying of underground electric cables in 6 Corporations areas which should be fully implemented during the financial year.

URBAN DEVELOPMENT (THIRTY SIXTH REPORT)

1. Action should be taken to demolish the houses built in Plot No.5 and 6 in Venkateswara Nagar, Kottivakkam, Chennai wherein rules have been violated by the contractors. Severe punishment including removal from service shall be imposed on the officials who colluded with the contractors and that a report shall be sent to the Committee on the action taken in this regard.

2. Action shall be taken against the unauthorised construction of buildings in Chennai and other important cities and not to give room for regularising the unauthorised construction of the buildings at a later date. Necessary steps should be taken to avoid the involvement of officials in helping the culprits to escape. The Committee also recommends that the Chennai Metropolitan Development Authority Act be suitably amended.

3. Recognising the development of Chennai and other big cities and keeping in mind the basic needs and drinking water facilities to be provided to the urban people, the C.M.D.A. should review every year the unauthorised construction of multi storeyed buildings and commercial complexes and that the buildings built by deviating from the rules should be demolished. Further, the C.M.D.A. should take necessary steps to prevent the offenders to move the Court in this regard.

4. Suitable rules / guidelines should be framed for the sub-division of regularised land / building as suggested by the Estimates Committee for the benefit of the people.

5. Speedy action should be taken for the preparation of Chennai Master Plan and to get the approval of Government in the current year.

6. Action shall be taken to initiate construction of the Vyasarpadi Railway Bridge in Chennai-Kolkatta Road during the current year itself and if there is any delay in this regard, responsibility / accountability should be fixed on all concerned including the Executive Engineer and Chief Engineer.

RURAL DEVELOPMENT - FINANCE ALLOTMENT (THIRTY SEVENTH REPORT)

1. The State Government should allot additional funds for upgrading the Kutcha houses built through Indra Awaas Yojana scheme as the scheme is useful for the poor people. The Department should also take special efforts to obtain additional funds from the Central Government every year.

2. District wise enumeration work of the dilapidated kutcha houses of the people living below poverty line should be taken and the renovation work be completed within the stipulated time by allotting additional funds. Special efforts should be taken to obtain additional financial contribution from the Central Government for this purpose.

TABLE No.XXIV

(Vide Page No.177)

COMMITTEE ON ESTIMATES

STATEMENT SHOWING THE YEAR-WISE DETAILS OF VISIT OF COMMITTEE ON ESTIMATES OF OTHER STATE LEGISLATURES AND LOK SABHA STUDY GROUPS.

Year and Date (1)	No. of days (2)	Name of the Committee (3)
<u>2001</u>		
7th September and 8th September 2001	2	Committee on Estimates of Maharashtra Legislature.
<u>2002</u>		
5th February, 6th February, 8th February and 9th February, 2002	4	Committee on Estimates of Goa Legislative Assembly
9th September, 10th September and 14th September, 2002	3	Committee on Estimates of Jharkhand Legislative Assembly
17th October and 18th October 2002	2	Committee on Estimates of Kerala Legislative Assembly
15th November 2002 to 17th November 2002	3	Committee on Estimates of Haryana Vidhan Sabha
18th December to 23rd December 2002	6	Committee on Estimates of Rajasthan Legislative Assembly
<u>2003</u>		
11th February to 15th February 2003	5	Committee on Estimates of Andhra Pradesh Legislative Assembly
24th July to 27th July, 2003	4	Committee on Estimates of Uttar Pradesh Legislative Assembly

(1)	(2)	(3)
2004		
5th February 2004 to 10th February 2004	6	Committee on Estimates of Himachal Pradesh Legislative Assembly
19th September to 26th September 2004	8	Committee on Estimates of Uttar Pradesh Legislative Assembly
7th October and 8th October 2004	2	Committee on Estimates of Meghalaya Legislative Assembly
26th November to 28th November 2004	3	Committee on Estimates of Punjab Legislative Assembly
2005		
6th January and 7th January 2005	2	Committee on Estimates of Uttar Pradesh Legislative Assembly
25th May to 27th May 2005	3	Committee on Estimates of Arunachal Pradesh Legislative Assembly
15th October, 20th October 2005 to 23rd October 2005	5	Committee on Estimates of Maharashtra Legislature
11th December, 12th December, 14th December, 15th December to 19th December 2005	8	Committee on Estimates 'A' of the Rajasthan Legislative Assembly
2006		
9th February and 10th February 2006	2	Committee on Estimates of Jharkhand Legislative Assembly
11th February, 2006	1	Study tour of Committee on Estimates of Lok Sabha.

TABLE No.XXV

(Vide Page No.177)

COMMITTEE ON ESTIMATES

STATEMENT SHOWING THE YEAR-WISE DETAILS OF MEETINGS/TOURS OF THE COMMITTEE

<i>Year and Date</i> (1)	<i>No. of days</i> (2)	<i>Place</i> (3)
2001		
3rd July, 2001	1	Meeting at Chennai
4th July, 2001	1	Meeting at Chennai
7th August, 2001	1	Study tour in Cuddalore
8th August, 2001 9th August, 2001	2	Study tour in Villupuram
10th August, 2001	1	Study tour in Vellore
7th September, 2001	1	Meeting at Chennai
6th November, 2001	1	Study tour in Dindigul
7th November, 2001	1	Study tour in Theni
8th November, 2001	1	Study tour in Madurai
27th November, 2001 28th November, 2001 29th November, 2001	1 2	Meeting at Chennai study tour in Chennai
19th December, 2001 20th December, 2001 21st December, 2001	3	Study tour in Coimbatore and Tirunelveli
27th December, 2001 28th December, 2001	2	Meeting at Chennai

(1)	(2)	(3)
<u>2002</u>		
8th January, 2002	1	Tirunelveli
9th January, 2002	1	Tuticorin
10th January, 2002	1	Kanniyakumari
29th January, 2002 30th January, 2002	2	Meeting at Chennai
12th February, 2002 13th February, 2002 14th February, 2002	3	Meeting at Chennai
14th March, 2002	1	Meeting at Chennai
16th March, 2002	1	Meeting at Chennai
18th April, 2002	1	Meeting at Chennai
9th May, 2002	1	Meeting at Chennai
2nd July, 2002 3rd July, 2002 4th July, 2002	3	Study tour in Coimbatore and The Nilgiris
23rd July, 2002 24th July, 2002 25th July, 2002 26th July, 2002	4	Study tour in Salem and Erode
6th August, 2002 7th August, 2002 8th August, 2002 9th August, 2002	4	Study tour in Dindigul and Madurai
2nd September, 2002	1	Meeting at Chennai
3rd September, 2002	1	Tiruvallur
4th September, 2002	1	Chennai

(1)	(2)	(3)
23rd September, 2002 24th September, 2002	2	Study tour in Cuddalore
25th September, 2002 26th September, 2002	2	Study tour in Villupuram
30th October, 2002	1	Meeting at Chennai
18th November, 2002 19th November, 2002 20th November, 2002	3	Study tour in Karur and Tiruchirappalli
2nd December, 2002 3rd December, 2002	2	Study tour in Vellore
12th December, 2002	1	Meeting at Chennai
19th December, 2002	1	Meeting at Chennai
20th December, 2002	1	Meeting at Chennai
26th December, 2002 27th December, 2002 28th December, 2002	3	Study tour in Tuticorin and Kanniyakumari
<u>2003</u>		
8th January, 2003 9th January, 2003 10th January, 2003	3	Meeting at Chennai
3rd February, 2003 to 9th February, 2003	7	Visit to certain Northern States of India
19th March, 2003	1	Meeting at Chennai
11th April, 2003	1	Meeting at Chennai
28th April, 2003	1	Meeting at Chennai

(1)	(2)	(3)
15th October, 2003	1	Meeting at Chennai
6th November, 2003	1	Meeting at Chennai
17th November, 2003	1	Meeting at Chennai
18th November, 2003	1	Meeting at Chennai
8th December, 2003 9th December, 2003 10th December, 2003	3	Study tour in Cuddalore and Villupuram
15th December, 2003 16th December, 2003 17th December, 2003 18th December, 2003	4	Study tour in Salem, Coimbatore and Erode

2004

19th January, 2004	1	Meeting at Chennai
4th August, 2004	1	Meeting at Chennai
12th August, 2004 13th August, 2004	2	Study tour in Villupuram and Madurai
24th August, 2004 25th August, 2004 26th August, 2004 27th August, 2004	4	Study tour in Tuticorin and Tirunelveli
20th September, 2004 21st September, 2004 22nd September, 2004	3	Study tour in Thiruvavur, Nagapattinam and Thanjavur
27th September, 2004 28th September, 2004	2	Study tour in Pudukottai

(1)	(2)	(3)
6th October, 2004 7th October, 2004 8th October, 2004	3	Study tour in Coimbatore and The Nilgiris
2nd November, 2004 3rd November, 2004 4th November, 2004	3	Meeting at Chennai
1st December, 2004 2nd December, 2004 3rd December, 2004	3	Study Tour in Tirunelveli and Kanniyakumari
20th December, 2004 21st December, 2004	2	Meeting at Chennai

2005

1st February, 2005	1	Meeting at Chennai
2nd February, 2005	1	Meeting at Chennai
4th February, 2005	1	Meeting at Chennai
7th February, 2005	1	Meeting at Chennai
16th February, 2005	1	Meeting at Chennai
23rd March, 2005	1	Meeting at Chennai
13th April, 2005	1	Meeting at Chennai
24th May, 2005 25th May, 2005 26th May, 2005 27th May, 2005	4	Study tour in Dindigul
6th June, 2005	1	Meeting at Chennai
7th June, 2005	1	Meeting at Chennai
13th June, 2005	1	Meeting at Chennai

(1)	(2)	(3)
19th July, 2005 20th July, 2005 21st July, 2005	3	Study tour in Tirunelveli
9th August, 2005 10th August, 2005	2	Study tour in Coimbatore
17th August, 2005 18th August, 2005	2	Meeting at Chennai
23rd August, 2005 24th August, 2005 25th August, 2005	3	Study tour in Salem and Erode
8th September, 2005 9th September, 2005	2	Study tour in Pudukkottai and Tiruchirappalli
3rd October, 2005 to 11th October, 2005	9	Visit to certain Northern States of India
10th November, 2005	1	Meeting at Chennai
11th November, 2005	1	Meeting at Chennai
30th November, 2005	1	Meeting at Chennai
20th December, 2005	1	Meeting at Chennai
2006		
10th January, 2006	1	Meeting at Chennai
17th January, 2006	1	Meeting at Chennai
18th January, 2006	1	Meeting at Chennai
23rd January, 2006	1	Meeting at Chennai
25th January, 2006	1	Meeting at Chennai

TABLE No.XXVI*(vide Page No.252)***COMPOSITION OF THE COMMITTEE ON PUBLIC ACCOUNTS FOR 2001-2003****(Constituted on 1st June, 2001 and extended upto 31st March, 2003)****CHAIRMAN**

1. Thiru. S.R.Balasubramoniyam

MEMBERS

2. Hon.Thiru.C.Ponnaiyan
Minister for Finance (Ex-Officio)
3. Thiru C.Sivasami
Chairman, Estimates Committee (Ex-Officio)
4. Tmt P.Vijayalakshmi Palanisamy
Chairman, Public Undertakings Committee(Ex-Officio)
5. Thiru P.Rajarethinam
6. Thiru P.Elavazhagan
- * 7. Thiru K.K.Umadevan
8. Thiru V.Elumalai
9. Thiru K.C.Karunakaran
10. Tmt Kasampupoomalai
- @ 11. Thiru C.Ve.Shanmugam
- @ 12. Thiru M.S.Chandrasekaran
13. Thiru Era. Thirumavalavan
14. Thiru P.Neelakandan
15. Thiru G.Palanisamy
- @ 16. Thiru K. Pandurangan
17. Thiru.G.K.Mani
18. Dr.C.Vijayabaskar
19. Thiru S.K. Vedarathinam

* from 16.8.2001

@ from 10.5.2002

**COMPOSITION OF THE COMMITTEE ON PUBLIC ACCOUNTS
FOR 2003-2006**

(Constituted on 21st May, 2003 and extended upto 31st March, 2006)

CHAIRMAN

1 Thiru.K.N. Lakshmanan

MEMBERS

2 Hon.Thiru.C.Ponnaiyan
Minister for Finance (Ex-Officio)

*3 Thiru.P.H.Paul Manoj Pandian
Chairman, Estimate Committee(Ex-Officio)

4 Dr.M.Thambi Durai
Chairman, Public Undertakings Committee (Ex-Officio)

5 Thiru.K.Arumugam

6 Selvi. K.Kanagathara

7 Thiru M.Sakthivelmurugan

8 Thiru.C.Shanmugavelu

9 Thiru Durai K. Saravanan

10 Tmt.M.Selvi Murugesan

11 Thiru C.Gnanasekaran

12 Thiru.S.V.Thirugnanasambandam

**13 Thiru.K.T.Elaya Kannu

14 Thiru C.Durairaj

@ 15 Selvi K.Balabharathy

16 Thiru.K.Pitchandi

17 Tmt.Valarmathi Jebaraj

18 Thiru M.A.Hakeem

19 Vacant

* from 28.7.2004

** from 24.12.2004

@ from 8.7.2003

Table No. XXVII

(Vide Page No.252)

**List of very important recommendations made by the Committee
on Public Accounts of the Twelfth Assembly (2001-2006)**

First Report

1. The Committee observes that in both the cases when the amount of interest payable on deposits was a known and committed liability necessary provisions could have been obtained by the department in the Original Budget or it could have been included at least in the supplemental estimates so as to bring it to the notice of the Legislature. The Committee recommends that in future guidelines prescribed for inclusion of such expenditure on New Service/ New Instrument of service in the supplemental estimates be scrupulously observed by the department without fail (Recommendation No.1).

Fourth Report

2. The Committee is of the view that the amount voted by the Assembly for a particular scheme should be spent within that year itself and no amount should be drawn from Government Account which can not be spent before 31st March. The procedure followed by the department to draw the entire amount and transfer it to the bank account and then expend the same in the subsequent year is incorrect. Some of the departments expressed their difficulties on this issue. i.e. if the unspent money is surrendered, and sought for in the subsequent year, it gets delayed in obtaining the funds through budget. To obviate this, the Committee suggested that under extraordinary circumstances the department after surrendering unspent amount to Government account for the current year can consider to incur the expenditure during the subsequent year against a token provision initially obtained and regularise the same through additional funds obtained in supplementary estimates. Otherwise the department can also consider release of sums as advance also which should be settled with proper accounts within 3 months. The Finance Department may examine the issue on the basis of above suggestion and send a report to the Committee within 3 months.

The Committee further desires that the Finance Department may also consider issuing suitable instructions that the departments, while releasing grants to agencies may restrict the same for the immediate requirement and after taking into account the unspent grant already lying with them (Agencies) (Recommendation No. 1)

Ninth Report

3. The Committee notes from the reply of the department that because the department had not undertaken the periodical reconciliation of departmental figures of expenditure with that booked in Accounts, the department has not been able to assess the correct position while preparing the F.M.G. and effecting the surrender. This only points out the absence of proper control by the department over the expenditure booked against budgetary grants. As a result the department has chosen to surrender a huge amount of Rs.190.75 lakh unnecessarily.

The Committee observes that there was misclassification of accounts and it was not rectified before the closure of accounts which had resulted in giving a picture of excess expenditure over the Final Modified Grant in this final accounts. Even while considering the paragraphs the department was not in a position to furnish the correct reply to the Committee with facts and figures. The Committee expresses its displeasure over the indifferent attitude of the Department and once again insists for periodical reconciliation and timely rectification of misclassification of accounts. The Committee further desires that the department should exercise greater control over the Budgetary Procedure and undertake reconciliation work more seriously (Recommendation No.1)

4. The Committee expresses its displeasure over the delay in reconciling the figures and it is the responsibility of the department to effect monthly reconciliation with A.G.'s figures and propose corrective entries before closure of accounts and not as late as in January 1998 (Recommendation No.2)

Fourteenth Report

5. The Committee recommends that necessity and viability of schemes should be thoroughly examined and provision made in the budget only for those schemes which are really essential and where there is scope for incurring the expenditure within the year. The Committee further observes that the department should be in a better position to take stock of the overall situation at the time of sending FMA proposals. The department should either seek additional provisions or suitably surrender the excess funds in FMA only based on realistic assessment of the funds requirement for the remaining period of the year. The Committee desires that the department should streamline the control mechanism adequately so as to narrow down the difference between FMG and the actuals.(Recommendation No.4)

Sixteenth Report

6. The Committee views with displeasure the reply of the department which only indicates the department's casual approach to the observance of prescribed financial procedure. The department ought to have incurred the expenditure of Rs.65.41 lakh only against suitable provision obtained atleast in the supplemental estimates observing the New Service procedure when called for and the department should have taken advance action to include the same in the supplementary estimates. Further, the department stated that Rs.50.76 lakh was incurred as per G.O.s issued on 30.3.1995. The Committee desires to know whether the entire expenditure had been incurred within two days and why the sanction orders had been issued at the fag end of the financial year? (Recommendation No.2)

7. The Committee is of the view that the department could have obtained a firm commitment from SIT before going for strengthening arrangements. The Committee observed that proper co-ordination and timely consultations among the different wings of Government are essential so as to reap the full benefits of such schemes launched by Government with a specific purpose. (Recommendation No.15)

Thirty Seventh Report

8. The Committee would like to point out that the guidelines by Central Government were issued only in February 1995 and the sanctioning Committee was constituted in March 1995 only and as the department was aware that the funds could not be spent before the closure of the year, there is no necessity for drawal of amount from the budget head and keeping it in deposit head in violation of the Financial Rule. The departments are in the habit of drawing funds towards the last week of March and keeping in Personal Deposit Account and the funds were actually utilised only in the next financial year. The Committee reiterates its earlier recommendation made in para 1.6 of 263rd Report (Eleventh Assembly). The Committee recommends that the Finance Department may consider making suitable amendments in the Financial Code if necessary providing for specific exceptional circumstances where it can be allowed to be kept in the Deposit account of Corporations etc., The Committee desires that this should be examined by Finance Department and a report sent to the Committee within two months (Recommendation No.1)

9. The Committee desired that while giving evidence before the Committee, the departmental officers are expected to come prepared with relevant details/records and that the Officers should keep up their assurances made by them in the course of deposition and further notes should be furnished within the time specified by the Committee (Recommendation No.5)

10. The Committee deplores the belated release of funds to the municipalities and Local bodies, which has unnecessarily resulted in increased interest commitment to Government of India/ World Bank. The Committee is perturbed to note that the department is more concerned about availing World bank Assistance to the maximum instead of the utilisation of funds for the scheme properly supported by a well formulated pattern of implementation planned in advance. The Committee deplores the tendency of the department to sanction advance releases to Corporation for the works which had not been approved, merely to avail the World Bank Assistance during the financial year. The Committee feels that the adhoc release of funds would lead to distorted implementation of the schemes and therefore

insists on the department to release the amount after the work order is issued. The Committee desires to know the present position of unspent amounts lying with the Corporation and other local bodies. The Committee also desires to know whether there was any system for monitoring the expenditure incurred by local bodies and the Government/ Department. (Recommendation No.6)

Thirty Eighth Report

11. The Committee observes that the Department did not take adequate steps to assess the required funds correctly and surrender the possible savings in the month of December 1995/January 1996, to enable the Finance Department to divert the funds to other needy departments. On the contrary, the Department surrendered Rs.196.10 lakhs only in March 1996 in the Final Modified Grant stage which also fell short of final saving of Rs.221.11 lakhs by Rs.25.01 lakhs. The Committee insists the Department should adhere to the prescribed procedure and take adequate steps to surrender the savings amount in time in future (Recommendation No.1)

Fiftieth Report

12. The Committee observes that there is no ban on the export of handicrafts made of sandalwood. The Committee desires to know the measures taken to increase the export of handicrafts in order to protect the interests of craftsmen (Recommendation No.2)

13. The Committee desires that the department may examine the proposal for constitution of High Level Committee in order to increase the sale of sandalwood in world level and also to guard against illicit removal by anti social elements (Recommendation No.3)

Fifty Second Report

14. The Committee observes that Principles of Government accounting envisage the remittance of all Government revenues to Government account as soon as they are realised. The Committee feels that it is unfortunate that the Government Department have earlier (in April 1996) attempted to justify the retention of Government funds by the Corporation. The Committee further recommends that

necessary provision for charging penal interest for delayed remittance should be stipulated. Committee recommends that the department should guard against such unauthorised diversion/appropriation of Government funds strictly in future (Recommendation No.2)

Fifty Fourth Report

15. The Committee observed that during budget, announcement was made for the increase of grant from 13 paise to 23 paise per day per head. The Committee is of the view that Finance need not be criteria for such scheme and recommends that the department should evolve a mechanism to monitor the fluctuation of prices of the ingredients that go into the nutritious content of food and review periodically and propose suitable revision at regular intervals so that the objective of providing nutritious food the sole aim of the scheme as such does not suffer at any given point of time (Recommendation No.9)

Fifty Eighth Report

16. The Committee observes that as per the New Service procedure in the case of Centrally Sponsored Scheme, though token had been obtained, the expenditure should be included in the supplemental estimates for regularisation by Legislature. The Committee recommends that the department should take adequate steps to ensure the observance of the prescribed procedure strictly in future. (Recommendation No.2)

Sixty Ninth Report

17. The Committee observes that the head of the department is not competent to give effect to statutory provision from a date other than the date, fixed by the Legislature. Any interpretation of statutory provision in regard to its precise ambit would have effect from the date of inception of the statutory provisions. Hence the Committee would like to state that the judicial pronouncements are applicable to past cases also unless covered by waiver proposals and desires the department to re-examine the issue denovo and submit the report to the Committee within two months. (Recommendation No.33)

Seventy Seventh Report

18. As represented before the Committee by the Commissioner, the Committee suggests that Government may consider posting of Revenue Officers as Agricultural Income Tax Officers who have atleast 2 to 3 years of service so as to acquire sufficient knowledge of Rules and also in implementing such Rules/ Act while finalising assessment orders. (Recommendation No.14) .

Eighty Sixth Report

19. The Committee observes that if only reconciliation work is carried out monthly during the respective Financial Years, it would be effective and it would also facilitate rectification of misclassification if any before closure of Accounts. The Committee insists on the department to ensure in future carrying out reconciliation work monthly and complete the work before closure of accounts. (Recommendation No.3)

Eighty Seventh Report

20. The Committee observes that when funds are released by debiting the consolidated fund and the expenditure so incurred is reported to the Legislature, keeping such released amount in the deposit account unspent would only lead to incorrect reporting of expenditure to the Legislature. As per Financial Rules, moneys shall not be appropriated and kept in deposit for expenditure after the end of the year. The Committee observes that the practice of drawing huge amounts from consolidated fund and keeping them under deposit head to avoid lapse of budget has become a regular feature and this practice which is against prescribed Financial norms should be avoided in the course of time after examining the issue in detail in consultation with Finance Department (Recommendation No.2)

One Hundred and Sixth Report

21. The Committee observes that the department should desist drawal of funds from Consolidated Fund, which are not required for immediate spending within the year and funds so drawn should not be held in deposit account unspent, in conformity with the prescribed

financial procedure. Such action leading to misreporting of the expenditure of the Government for the year to the Legislature has to be necessarily avoided. Finance department may consider stipulating such drawals during subsequent years when the funds are actually to be spent. For any practical hurdles the department may face in adhering to this prescribed norms, the Finance Department may in consultation with the other departments, where necessary, evolve suitable revised system of drawal of funds and bring out appropriate corrective measures so as to ensure the smooth flow of funds to the needy schemes/departments without any detriment to codal provisions at the same time. The Committee desires to have a report on the action taken on these lines (Recommendation No.3)

One Hundred and Seventy Fifth Report

22. The Committee disapproves the action of the department in having met the huge expenditure through reappropriation without bringing it to the notice of Legislature. The Committee insists that in such cases, where it was proposed to utilise the surplus funds available under the Grant through reappropriation, the department must ensure to include atleast a token provision in the supplemental estimates indicating to the Legislature, the department's intention to meet the expenditure through reappropriation from the anticipated available funds at the year-end. The Committee desires the department to guard against recurrence of such omissions strictly in future (Recommendation No.2)

One Hundred and Eighty Sixth Report

23. Examination of such belated replies by the Committee on a much later date towards regularisation of the excess by the Legislature may not serve the intended purpose and therefore, Committee strongly recommends that Finance Department may strictly ensure the avoidance of such delay in future (Recommendation No.1)

24. The Committee expects the department to concentrate on the observance of financial procedure and ensure strictly that there was no excess expenditure over and above the sums authorised by the Legislature (Recommendation No.7)

25. There have been cases of excess expenditure occurring directly over the voted provision under Original/Supplemental grants without resorting to any re-appropriation. In these cases, Committee is unable to understand as to how the concerned Pay and Accounts Officers/Treasury Officers released the payments to the Drawing Officers without any required provision. The Committee recommends that Finance Department may consider issuing suitable strict instructions to the PAOs/TOs to restrict the payment to the available provision and further payments if any, warranting release at the end of the year over and above approved provisions would be made only based on a firm written commitment from the Finance Department indicating the definite inclusion of the sums atleast in the Final Supplemental Estimates put up before the Legislature. For any violation, Finance Department should consider appropriate action against the PAOs/TOs responsible, before taking up the issue further with the Drawing Officer concerned. (Recommendation No.24)

One Hundred and Eighty Seventh Report

26. The Committee reiterates its earlier recommendations on the need to conduct periodical reconciliation of the departmental figures of expenditure with those of Accountant General (A&E). Every effort should be made to rectify the misclassification if any and to arrange to present a more accurate picture of the Government spending under the Grant against specific sums authorised by the Legislature (Recommendation No.13)

Two Hundred and Eighth Report

27 The Committee recommends that the Industries Department in consultation with the Revenue Department should immediately arrange to put in place a proper Proven system of monitoring so that the dues to Government on earth minerals quarried and transported by users are positively realised without any omission (Recommendation No.1)

28 Strict vigil on unauthorised quarrying of removal of earth/minerals without payment of seigniorage charges is to be enforced, fixing responsibility and accountability on the concerned officials. The Industries Department in consultation with the Revenue

Department may also issue strict instructions to other Government departments intending to use the quarry material to properly co-ordinate and guard against unauthorised quarrying and transportation (Recommendation No.2)

Two Hundred and Thirty Sixth Report

29. The Committee would like to impress upon the Government that Judicial Pronouncements are applicable in respect of past cases also and the Head of Department is not empowered to give effect to a Statutory Provision from the date other than that fixed by the Legislature as it has been judicially held that any interpretation of statutory provision in this regard to its precise ambit will have effect from the date of inception of the statutory provision. The Committee desires that the issue may be examined denovo and final report on the action taken should be sent to the Committee (Recommendation No.14)

TABLE No. XXVIII

(Vide Page No.305)

COMMITTEE ON PUBLIC UNDERTAKINGS (2001-2003)

@ (Constituted on 1st June, 2001 and extended upto 31st March, 2003)

CHAIRPERSON

1. Tmt.P. Vijayalakshmi Palanisamy

MEMBERS

2. Thiru C. Sivasami,
Chairman, Committee on Estimates (Ex-officio)
3. Thiru S.R. Balasubramoniyam,
Chairman, Committee on Public Accounts (Ex-officio)
4. Thiru Austin
5. Thiru P. Rajarethinam
6. Thiru J. Guru (*alias*) Gurunathan
7. Thiru Durai K. Saravanan
8. Thiru S. Sivaraj
9. Thiru V. Sivapunniyam
10. Tmt.C.M. Suryakala
11. Tmt. Selvi Murugesan
12. Thiru K. Paramalai
13. Thiru K. Pary Mohan
14. Thiru S. Mahalingam
15. Thiru A.K. Murugesan
16. Thiru S.S. Ramaneedharan
17. Thiru Ma.Pa. Rohini (*alias*) Krishnakumar
- *18. Thiru P.V. Damodaran

* upto 12-11-2002

@ The term of the Committee on Public Undertakings (2001-2002) was extended upto 31.3.2003.

COMMITTEE ON PUBLIC UNDERTAKINGS (2003-2006)

@ (Constituted on 21st May, 2003 and extended upto 31st March, 2006)

CHAIRMAN

1. Dr. M. Thambi Durai

MEMBERS

- *2. Thiru P.H. Paul Manoj Pandian,
Chairman, Committee on Estimates (Ex-officio)
3. Thiru K.N. Lakshmanan
Chairman, Committee on Public Accounts (Ex-officio)
4. Thiru A.K.S. Anbalagan
5. Thiru T.K. Raja
6. Thiru S.A.M. Hussain
7. Tmt. R. Sasikala
8. Tmt. R. Tamilmozhi Rajadhathan
9. Thiru P. Palaniappan
10. Thiru M.R.K. Panneerselvam
11. Thiru A. Bhuvanaghamoorthy
12. Thiru K. Mahendran
13. Thiru A.K. Murugesan
- **14. Thiru S.S. Ramaneedharan
15. Thiru M. Ramkumar
16. Thiru H. Raja
17. Dr. C. Vijayabasker
18. Thiru T. Velmurugan

* Thiru N. Thalavai Sundaram - From 21-5-2003 to 2-6-2003

Thiru C.Ve. Shanmugam - From 8-10-2003 to 22-1-2004

Thiru P.H. Paul Manoj Pandian - From 28th July, 2004.

** From 8th October 2003.

@ The term of the Committee on Public Undertakings (2003-2004) was extended upto 31.3.2005 and again upto 31.3.2006.

Table No.XXIX

(Vide Page No.305)

**Important Recommendations made by the
Committee on Public Undertakings****(Twelfth Assembly 2001 - 2006)**

Twenty Seventh Report (2001-02) on the Paragraphs relating to Housing & Urban Development Department (Tamil Nadu Slum Clearance Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1992-93.

The Committee desires that the Board should take urgent steps to realise all the arrears and bring the position upto date. The Committee desires to be informed about the progress of collection of rent and the position of arrears of rent within three months [Rec.2].

Twenty Eighth Report (2001-02) on the Paragraphs relating to Housing & Urban Development Department (Tamil Nadu Slum Clearance Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1993-94.

The Committee takes serious exception to the failure of the Department in not taking appropriate Departmental action on the faulted official for the lapse immediately when this was brought to the notice of the Government. The Committee desires the Department to ensure greater care at various decision making levels while resorting to purchase. The Committee desires that the Department should also ensure fixing accountability and taking penal action promptly without any loss of time when there are lapses [Rec.1].

Twenty Ninth Report (2001-02) on the Paragraphs relating to Housing & Urban Development Department (Tamil Nadu Slum Clearance Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1995-96.

The Committee feels that lapses if not checked may lead to huge losses pushing the Board into an unhealthy position subsequently. The

Committee therefore recommends that the Government should give necessary strict instructions to the Board to take all necessary steps for avoidance of loss in future. The Committee desires to have a further report on the action taken with HUDCO to retrieve the loss, within three months [Rec.1].

Forty Fourth Report (2001-02) on the Paragraphs relating to Municipal Administration & Water Supply Department (Chennai Metropolitan Water Supply and Sewerage Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1994-95.

The Committee recommends that the Board, while embarking on such scheme in future, should strictly ensure the preparation of a well laid out advance plan supported by an appropriate feasibility study [Rec.1].

Forty Sixth Report (2001-02) on the Paragraphs relating to Municipal Administration & Water Supply Department (Tamil Nadu Water Supply and Drainage Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1994-95.

The Committee feels that the Board should have adhered to IRC specifications which had been laid down only after giving weightage for all possible factors. Otherwise the Board ought to have conducted the necessary detailed survey in the reaches. The department thus should have arrived at the required higher thickness based on the survey. This and all supporting data should form the basis of the estimate. The Committee desires the department to strictly adhere to the required procedure in all such cases in future. [Rec. 2].

Seventy Seventh Report (2002-03) on the Paragraphs relating to Backward Classes, Most Backward Classes & Minorities Welfare Department (Tamil Nadu Backward Classes Economic Development Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1995-96.

The Committee recommends that as the interest recoverable is on the increase, efforts should be made to improve the collection so that income realisable is actually realised [Rec. 1].

The Committee recommends that the Department should take more efforts to identify and increase the number of beneficiaries otherwise the very objective of floating the company will be defeated [Rec. 2].

Eighty First Report (2002-03) on the Paragraphs relating to Industries Department (State Industries Promotion Corporation of Tamil Nadu Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1994-95.

The Committee recommends that the Company should follow the proper pricing system while promoting the land in future so as to avoid loss [Rec. 1].

The problem faced by the Company should have been thought of before identification of Industries at backward areas. The Committee feels that the Company failed to advise the Government in the matter and for that responsibility be fixed on the concerned officials. A reply in this regard should be furnished to the Committee within three months [Rec. 6].

Eighty Fourth Report (2002-03) on the Paragraphs relating to Handlooms, Handicrafts, Textiles and Khadi Department (Tamil Nadu Textiles Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1994-95.

The Committee desires to know the latest position of action taken against the officers responsible for the lapse in the matter. The Committee recommends that the loss sustained by the Company by paying at higher rates to the suppliers though lower rates were quoted by them should be made good by recovering the amount from the officials responsible for the lapse [Rec. 3].

Eighty Fifth Report (2002-03) on the Paragraphs relating to Highways Department (Tamil Nadu State Construction Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1995-96.

The Committee recommends that proper methods should be adopted at various levels of purchase in future to have an effective inventory

control. Any instruction issued in this regard should be sent to the Committee for its perusal [Rec. 3].

One Hundred and Nineteenth Report (2001-03) on the Paragraphs relating to Social Welfare and Nutritious Meal Programme Department (Tamil Nadu Corporation for Development of Women Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1994-95.

The Committee observed that the scheme were good but the execution of them were not properly planned. Hence, the Committee recommends that concerted efforts should be made so that benefits of the schemes which are aimed for the betterment of the beneficiaries would reach them in time [Rec. 3].

The Committee observed that the Company had no check in the matter and the second loan was disbursed without ascertaining whether milch cow was purchased in respect of the first loan disbursed. Though the loanees repaid the amount to the Bank promptly, the Committee desires to know whether the loans were utilised for the purpose for which it was sanctioned or utilised for some other purpose by the beneficiaries. The Committee recommends that a monitoring system should be put in place to have a proper check for the effective functioning of the scheme. [Rec. 7].

The Committee felt unhappy that proper surveys were not conducted before launching the scheme and recommends that the company should conduct proper fullproof surveys for identifying poor beneficiaries for financial assistance [Rec. 8].

One Hundred and Twentieth Report (2001-03) on the Paragraphs relating to Backward Classes, Most Backward Classes & Minorities Welfare Department (Tamil Nadu Backward Classes Economic Development Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1998-99.

The Committee came to the conclusion that due to natural calamities the fisherwomen were not able to repay the loan of Rs.900/- per beneficiary and recommends that the Department / Corporation should take action

to write-off the loan based on the representation from the Fisherwomen Societies, without further delay [Rec.1].

One Hundred and Twenty First Report (2001-03) on the Paragraphs relating to Industries Department (Tamil Nadu Industrial Development Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1992-93.

The Committee recommends that the TIDCO before investment should identify the project in which it has to be entered in so as to avoid loss in future [Rec.5].

The Committee [therefore], wanted to know under what circumstances TIDCO had ventured into the promotion of Soya Oil under joint sector hastily without assessing the availability of raw materials, viz. Soya Beans [Rec.18].

One Hundred and Twenty Second Report (2001-03) on the Paragraphs relating to Industries Department (Tamil Nadu Steels Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1992-93.

The Committee has raised a point whether the loan received from World Bank were not properly utilised. The Committee wants detailed reports of non-utilisation of the fund received from the World Bank with reasons, if any [Rec.3].

One Hundred and Twenty Third Report (2001-03) on the Paragraphs relating to Industries Department (Southern Structural Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1992-93.

The Committee observes that the reasons for the delay in reconciling the accounts with the Neyveli Lignite Corporation by the Company were not all convincing and therefore the Committee wants to have a report thereon. The Committee also desires to know the profit or loss in the execution of this work after such reconciliation [Rec.1].

One Hundred and Twenty Fourth Report (2001-03) on the Paragraphs relating to Industries Department (Tamil Nadu Minerals Limited) in the Report (Commercial) of Comptroller and Auditor General of India for the year 1992-93.

The Committee is pained to note that the matter was not handled properly by the Company and no timely action taken in this. The Committee recommends that performance guarantee should be included in the agreement. The responsibility may be fixed on the concerned and a report may be sent to the Committee [Rec.1].

One Hundred and Twenty Seventh Report (2001-03) on the Paragraphs relating to Highways Department (Tamil Nadu State Construction Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor General for the year 1993-94.

The Committee expresses its displeasure over the way the things were handled by the Company and the inefficiency of the Department and recommends that the responsibility should be fixed on the officials who were responsible for the loss so as to recover such losses from them in full. The Committee desires to have a detailed report in the matter. The Committee further recommends that the Company should take steps to guard against such lapses in future [Rec.15].

One Hundred and thirtieth Report (2001-03) on the Paragraphs relating to Transport Department (State Transport Undertakings) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1995-96.

The Committee observed that non-consultation among the STUs while procuring washing machines by different STUs from the same supplier had resulted in foregoing a discount of Rs.4.01 lakh. The Committee felt unhappy about the working of the STUs and recommends that the STUs should strive to avoid such losses and if necessary the Department should issue instructions in this regard. The bulk purchase of common items/identical items should be routed through Centralised purchase Systems in future. The Committee desires to have the instructions issued in this regard [Rec.4].

One Hundred and thirty fourth report (2003-04) on the Paragraphs relating to Housing and Urban Development Department (Tamil Nadu Housing Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1997-98.

The Committee deplores the Board's failure over the years to issue appropriate instructions regarding the specification to be adopted for construction of roads and recommends that IRC specifications must be adhered to by all officers in all future road works without fail and lapses, if any, should be viewed very seriously by the Board. The Committee also recommends that action against the officials may be taken for not following the guidelines of Indian Roads Congress which had resulted in an avoidable extra expenditure [Rec.2].

One Hundred and Forty Eighth Report (2003-04) on the Paragraphs relating to Municipal Administration and Water Supply Department (Chennai Metropolitan Water Supply and Sewerage Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1996-97.

The Committee observed that the primary objective of computerisation was to enhance its overall efficiency and reliability on figures. The software should be dependable and it should not have any scope for unauthorised manipulation of data. The Committee would like to know if the new software developed by TCS has been tested for data security and introduced [Rec.3].

One Hundred and Forty Ninth Report (2003-04) on the Paragraphs relating to Municipal Administration and Water Supply Department (Chennai Metropolitan Water Supply and Sewerage Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1997-98.

The Committee recommends that the Board and the Department, in future, should speed up the process of finalisation of tender at every level so as to complete it within the validity period of the offer in order to avoid the incidence of extra expenditure on account of delay in finalisation of tenders [Rec.2].

One Hundred and Fiftieth Report (2003-04) on the Paragraphs relating to Municipal Administration and Water Supply Department (Tamil Nadu Water Supply & Drainage Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1997-98.

The Committee recommends that the department should take all efforts to arrest the discharge of untreated drainage of Bangalore city into the source river by appropriately taking up the matter with Karnataka State Government and if considered necessary with Central Government and other appropriate Central Government organisations like Central Pollution Control Board etc [Rec.2].

The Committee strongly recommends that while selecting the sources for water supply schemes, the Board should exercise proper judgment about the viability of the source and ensure before hand the potability of water to be supplied from the identified sources with provision of suitable and tested process for purification of water [Rec.6].

The Committee with displeasure observes that the demands of the beneficiaries are not adequately met with. With the lack of prudent method for purifying the available water, Government money spent on the scheme largely remains unfruitful. The Committee desires the Board to conduct a comprehensive review of the position and to provide remedial measures to achieve the desired objective of supply of water to all the intended beneficiaries under the scheme [Rec.7].

One Hundred and Fifty First Report (2003-04) on the Paragraphs relating to Municipal Administration and Water Supply Department (Tamil Nadu Water Supply and Drainage Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1998-99.

The Committee opines that discussion on this point could have been avoided had the department/Board given their reply in complete shape either to the Audit or to the Committee earlier. The Committee recommends that complete replies to Audit comments should be given immediately when the draft paragraph is sent by the Accountant General to the Secretary to Government [Rec. 2].

The Committee recommends that the department should judiciously assess the loan requirement in future after considering all relevant factors affecting the progress of works under execution and prospects of taking up new works in the year and not merely on some adhoc assumptions [Rec.5].

One Hundred and Fifty Second Report (2003-04) on the Paragraphs relating to Municipal Administration and Water Supply Department (Chennai Metropolitan Water Supply and Sewerage Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1999-2000.

The Committee observes that the incorrect assumption of revenue from the unmetered customers as 75 per cent instead of 27 per cent while analysing the cost benefit led to this injudicious decision. The Committee recommends that, in future, the Board should ensure the correctness of all data used for analysing cost benefit [Rec.1].

The Committee notes that the department though refuted the audit observation, it had agreed that hereafter deposits to other departments would be made after obtaining Government orders and also after receiving detailed estimate from the department concerned. The Committee recommends that the correct procedure should be strictly followed in future [Rec.3].

The Committee desires to know whether the Board was aware that Highways Department was to take up the widening of the road in the entire stretch at the same period even before preparation of the estimate for laying of transmission main from Porur to Kathipara Junction. If not, how could the department justify their action of preparing the estimate with provision to back fill the trench with seasand [Rec.6].

One Hundred and Fifty Eighth Report (2003-04) on the Paragraphs relating to Environment and Forests Department (Tamil Nadu Pollution Control Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1995-96.

The Committee observes that the Board was constituted for prevention, control and abatement of pollution and any shortage of man-power would adversely affect enforcing and monitoring mechanism. The Committee desires to know whether the Board had approached the Government for permission to fill up the posts bringing out the necessity of having full complement of the staff and would like to know the Government's decision thereon [Rec.2].

The Committee is unable to correlate the number of CETPs complete and numbers under progress as reported by the Chairperson with the total number of CETPs contemplated in 1990. The Committee desires to know the number of CETPs originally contemplated under the scheme, number of CETPs for which subsidy was received from Central/State Government, the quantum of subsidy received from Government, number of CETPs executed, number of CETPs under construction and the amount of subsidy remained unutilised with the Board [Rec.6].

The Committee notes that the construction work of 5 CETPs were reported to be under progress for many years. The Committee observes that the 164 dyeing units to be covered by these 5 CETPs under construction might have been discharging their effluents and treated over all these years pending completion of the work. The Committee desires to know the reasons for the delay and the present stage of construction and to know whether any temporary arrangements has been made by these 164 units to treat the effluents [Rec.7].

The Committee recommends that the testing centres should be modernized and issue of emission under control certificate should be made fool-proof. It should also be ensured that no vehicle is allowed to ply on the road without proper "emission under control" certificate [Rec.17].

The Committee recommends that the Board should plan and execute comprehensive programme for prevention control and abatement of

pollution by conducting necessary survey and ensure effective monitoring of all polluting industries [Rec.19].

One Hundred and Sixty third Report (2003-05) on the Paragraphs relating to Industries Department (Tamil Nadu Corporation for Industrial Infrastructure Development Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1996-97.

The Committee recommends that in future whenever consulting works are entrusted, the scope of the work should be defined so as to get consultancy report suitable for the intended purpose [Rec.2].

One Hundred and Sixty sixth Report (2003-05) on the Paragraphs relating to Industries Department (Tamil Nadu Industrial Development Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1996-97.

The Committee observed that the company incurred a sum of Rs.59.12 lakh on feasibility report and abandoned the work and the infructuous expenditure was also accepted by the Secretary to Government. The Committee further observes that the view of the Chairman and Managing Director that the report is still usable is not acceptable since the report prepared with reference to certain situation and assumptions and concludes that expenditure indeed has become infructuous. Therefore, the Committee desires to know the reason for taking up such work and finally abandoning the same and furnish a report to the Committee [Rec.2].

One Hundred and Seventy Third Report (2003-05) on the Paragraphs relating to Labour and Employment Department (Overseas Manpower Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1995-96.

The Committee recommends that the Company should evolve a suitable mechanism whereby the rates of service charges are revised as and when revision in rates are notified by Government of India so as to avoid loss of revenue in effecting the revision in rates of service charges in respect of persons covered under Emigration Act [Rec.2].

Table No.XXX

(Vide Page No.308)

BUSINESS ADVISORY COMMITTEE (2001-2002)**(Constituted on the 24th May, 2001)****Chairman**

1. Hon. Dr. K. Kalimuthu, Speaker.

Members

- * 2. Hon. Selvi J Jayalalithaa, Chief Minister
- ** Hon. Thiru O. Panneerselvam, Chief Minister
3. Hon. Thiru C. Ponnaiyan, Leader of the House
4. Hon. Dr. M. Thambi Durai, Minister for Education
5. Hon. Thiru A.Arunachalam, Deputy Speaker
6. Prof. K. Anbazhagan, Leader of Opposition
7. Thiru P.M. Narasimhan, Chief Government Whip
8. Thiru Arcot N. Veeraswami
9. Thiru S.R. Balasubramoniyan
10. Thiru G.K. Mani
- @11. Thiru H.M. Raju
- \$ Tmt. D. Yasodha
12. Thiru J. Hemachandran
13. Thiru G. Palanisamy
14. Thiru K.N. Lakshmanan
- # 15. Thiru M. Abdul Latheef
16. Thiru L. Santhanam
- & 17. Thiru Austin

-
- * upto 21-9-2001
 ** with effect from 21-9-2001
 @ upto 30-5-2001
 \$ with effect from 30-5-2001
 # upto 17.12.2001
 & upto 21.12.2001

BUSINESS ADVISORY COMMITTEE (2001-2003)**(Constituted on the 24th May, 2001 and extended upto 31st March, 2003)****Chairman**

1. Hon. Dr. K. Kalimuthu, Speaker

Members

2. Hon. Selvi J Jayalalithaa, Chief Minister
3. Hon. Thiru O. Panneerselvam,
Minister for Public Works and Prohibition and Excise
4. Hon. Thiru C. Ponnaiyan, Leader of the House
5. Hon. Thiru D. Jayakumar,
Minister for Law and Information Technology
- * 6. Hon. Dr. M. Thambidurai, Minister for Education
- ** Hon. Thiru S. Semmalai, Minister for Health and Education
7. Hon. Thiru A. Arunachalam, Deputy Speaker
8. Prof. K. Anbazhagan, Leader of Opposition
9. Thiru P.M. Narasimhan, Chief Government Whip
- # 10. Thiru Arcot N. Veeraswami
- @ Thiru Duraimurugan
11. Thiru S.R. Balasubramoniyan
12. Thiru G.K. Mani
13. Thiru J. Hemachandran
14. Thiru G. Palanisamy
15. Thiru K.N. Lakshmanan
16. Dr. D. Kumaradas
17. Thiru L. Santhanam

-
- * upto 21.1.2003
 ** w.e.f. 21.1.2003
 # upto 11.3.2002
 @ w.e.f. 11.3.2002

BUSINESS ADVISORY COMMITTEE (2003-2004)**(Constituted on the 21st May, 2003)****Chairman**

1. Hon. Dr. K. Kalimuthu, Speaker

Members

2. Hon. Selvi J Jayalithaa, Chief Minister
3. Hon. Thiru O. Panneerselvam,
Minister for Public Works, Prohibition and Excise and Revenue
4. Hon. Thiru C. Ponnaiyan, Leader of the House
5. Hon. Thiru D. Jayakumar,
Minister for Law, Information Technology and Electricity
6. Hon. Thiru S. Semmalai, Minister for Education
7. Hon. Thiru A. Arunachalam, Deputy Speaker
8. Prof. K. Anbazhagan, Leader of Opposition
9. Thiru P.M. Narasimhan, Chief Government Whip
10. Thiru Duraimurugan
11. Thiru S.R. Balasubramoniyan
12. Thiru G.K. Mani
13. Thiru J. Hemachandran
14. Thiru G. Palanisamy
15. Thiru K.N. Lakshmanan
16. Thiru L. Santhanam

BUSINESS ADVISORY COMMITTEE (2003-2006)**(Constituted on the 21st May, 2003 and extended upto
31st March, 2006)****Chairman**

1. Hon. Dr. K. Kalimuthu, Speaker
(Resigned on 1-2-2006)

Members

2. Hon. Selvi J Jayalithaa, Chief Minister
3. Hon. Thiru O. Panneerselvam,
Minister for Public Works, Prohibition and Excise and
Revenue
4. Hon. Thiru C. Ponnaiyan, Leader of the House
5. Hon. Thiru D. Jayakumar,
Minister for Law and Information Technology
6. Hon. Thiru N. Thalavaisundaram, Minister for Health
7. Hon. Thiru A. Arunachalam, Deputy Speaker
8. Prof. K. Anbazhagan, Leader of Opposition
9. Thiru P.M. Narasimhan, Chief Government Whip
10. Thiru Duraimurugan
11. Thiru S.R. Balasubramoniyan
12. Thiru G.K. Mani
13. Thiru J. Hemachandran
14. Thiru G. Palanisamy
15. Thiru K.N. Lakshmanan
16. Thiru L. Santhanam

Table No.XXXI*(Vide Page No.309)***COMMITTEE ON RULES (2001-2003)**

(Constituted on the 11th September, 2001 and extended upto
31st March, 2003)

CHAIRMAN

1. Hon. Dr. K. Kalimuthu, Speaker

MEMBERS

2. Hon Selvi J Jayalalithaa
Chief Minister (upto 21.9.2001 and from 2.3.2002)
Hon.Thiru O.Paneerselvam,
Chief Minister (from 21.9.2001 to 1.3.2002)
3. Hon. Thiru C. Ponnaiyan,
Leader of the House
4. Hon. Thiru A. Arunachalam,
Deputy Speaker
5. Prof. K. Anbazhagan,
Leader of Opposition
6. Thiru S. Balakrishnan,
7. Thiru J. Hemachandran,
8. Thiru S.A.M. Hussain
9. Thiru K. Jayakumar
10. Thiru K.P. Munusamy
11. Thiru V.D.Natarajan (upto 2.3.2002)
Tmt. S. Kanitha Sampath (from 10.5.2002)
12. Thiru K.S. Palanisamy
13. Thiru P.H. Paul Manoj Pandian
14. Thiru T.K. Raja
15. Thiru K.N. Sekaran
16. Thiru S.K. Selvam
17. Thiru S.Ramachandran (upto 2.3.2002)
Thiru P. Vasudevan (from 10.5.2002)

COMMITTEE ON RULES (2003-2006)

(Constituted on the 21st May, 2003 and extended upto
31st March, 2006)

CHAIRMAN

1. Hon. Dr. K. Kalimuthu
Speaker (Resigned on 1-2-2006)

MEMBERS

2. Hon. Selvi J Jayalalithaa,
Chief Minister
3. Hon. Thiru C. Ponnaiyan,
Leader of the House
4. Hon. Thiru A. Arunachalam,
Deputy Speaker.
5. Prof. K. Anbazhagan,
Leader of Opposition.
6. Thiru P. Elavazhagan
7. Thiru Parithi Ellamvazhuthi
8. Thiru A. Natarajan
9. Thiru P.K.T. Natarajan
10. Thiru K. Pary Mohan
11. Tmt. S. Rajammal
12. Thiru N.R. Rengarajan
13. Thiru C. Sivasami
14. Thiru K.K. Sivasamy
15. Thiru T.N. Sivasubramanian
16. Thiru K.K. Umadhevan
17. Thiru S.K. Vedarethinam

Table No.XXXII*(Vide Page No.310)***COMMITTEE OF PRIVILEGES (2001-2003)***(Constituted on the 1st June, 2001 and extended upto 31st March, 2003)***CHAIRMAN**

1. Hon. Thiru A. Arunachalam
Deputy Speaker (Ex-Officio)

MEMBERS

2. Hon. Thiru C. Ponnaiyan,
Leader of the House (Ex-Officio)
3. Prof. K. Anbazhagan,
Leader of Opposition (Ex-Officio)
4. Thiru R.D. Ganesan
5. Thiru G. Gothandaraman
6. Thiru M.A. Hakeem
7. Thiru Kovai Thangam
8. Tmt. Malliga Chinnasamy
9. Thiru K. Murugavel Rajan
10. Thiru H. Raja
11. Thiru M.Radhakrishnan (upto 2.3.2002)
Thiru P. Rajarethinam (from 10.5.2002)
12. Thiru M. Rajasekar
13. Thiru M. Sakthivel Murugan
14. Thiru T.N. Sivasubramanian
15. Thiru P.R. Sundaram
16. Thiru K.K. Umadhevan
17. Thiru M.A. Vaidhyalingam

COMMITTEE OF PRIVILEGES (2003-2006)*(Constituted on the 21st May, 2003 and extended upto 31st March, 2006)***CHAIRMAN**

1. Hon. Thiru A. Arunachalam,
Deputy Speaker (Ex-officio)

MEMBERS

2. Hon. Thiru C. Ponnaiyan,
Leader of the House (Ex-officio)
3. Prof. K. Anbazhagan,
Leader of Opposition. (Ex-officio)
4. Thiru P.S. Arul
5. Thiru N. Chandramohan
6. Thiru R.D. Ganesan
7. Thiru M.P. Kamaraj
8. Thiru N. Nanmaran
9. Thiru K.S. Palanisamy
10. Thiru K.Pandurangan (upto 3.6.2003)
Thiru A. Papasundaram (from 8.10.2003)
11. Thiru E. Pugazhendi
12. Thiru K.P. Raajendra Prasad
13. Thiru A. Rajagopal
14. Thiru P.G. Rajendran
15. Thiru P.K. Sekar Babu
16. Thiru V. Sivapunniam
17. Thiru P.R. Sundaram

Table No.XXXIII*(Vide Page No.316)***COMMITTEE ON DELEGATED LEGISLATION (2001-2002)***(Constituted on the 11th September, 2001)***CHAIRMAN**

1. Thiru M. Abdul Latheef.*

MEMBERS

2. Thiru. Ara. Chakkarapani
3. Thiru. N. Chandra Mohan
4. Thiru. P. Chithambaram
5. Thiru. P. Elavazhagan
6. Thiru. K.P. Munusamy
7. Thiru. S. Natarajan
8. Thiru P.Rajarethinam
9. Thiru. M.Ramkumar
10. Tmt. C.M.Suryakala
11. Thiru. M.P.Saminathan
12. Thiru. S.M.Velusamy @

* upto 17-12-2001

@ upto 21-9-2001

COMMITTEE ON DELEGATED LEGISLATION (2002-2003)*(Constituted on the 11th September, 2001 and extended upto 31st March, 2003)***CHAIRMAN**

1. Thiru. Anwer Rhazza @

MEMBERS

2. Thiru. Ara. Chakkarapani
3. Thiru. N. Chandra Mohan
4. Thiru. P. Chithambaram
5. Thiru. P. Elavazhagan
6. Thiru. K.P. Munusamy
7. Thiru. S. Natarajan
8. Thiru P. Rajarethinam
9. Thiru. M.Ramkumar
10. Tmt. C.M.Suryakala
11. Thiru. M.P.Saminathan
12. Thiru. S.S. Thirunavukkarasu *

@ with effect from 10.5.2002 to 12.11.2002

* with effect from 10.5.2002

COMMITTEE ON DELEGATED LEGISLATION (2003-2004)

(Constituted on the 21st May, 2003)

CHAIRMAN

1. Thiru. P. Rajarethinam

MEMBERS

2. Selvi. K. Balabharathy
Thiru. J. Hemachandran @
3. Thiru. V. Govindaraj
4. Thiru. K.C.Karuppanan
5. Dr. D. Kumaradoss
6. Thiru. S. Natarajan
7. Thiru. K.K.S.S.R Ramachandran
8. Thiru S. Ramaraj
9. Thiru. A.K.Selvaraj
10. Thiru. A. Sivaperumal
11. Thiru. S. Sivaraj
12. Thiru. S G. Vinayaga Murthy

@ with effect from 8.7.2003

COMMITTEE ON DELEGATED LEGISLATION (2004-2005)

(Constituted on the 21st May, 2003 and extended upto 31st March, 2005)

CHAIRMAN

1. Thiru. P. Rajarethinam

MEMBERS

2. Thiru. V. Govindaraj
3. Thiru. J. Hemachandran
4. Thiru. K.C.Karuppanan
5. Dr. D. Kumaradoss
6. Thiru. S. Natarajan
7. Thiru. K.K.S.S.R Ramachandran
8. Thiru S. Ramaraj
9. Thiru. A.K.Selvaraj
10. Thiru. A. Sivaperumal
11. Thiru. S. Sivaraj
12. Thiru. S G. Vinayaga Murthy

COMMITTEE ON DELEGATED LEGISLATION (2005-2006)

(Constituted on the 21st May, 2003 and extended
upto 31st March, 2006)

CHAIRMAN

1. Thiru. P. Rajarethinam

MEMBERS

2. Thiru. V. Govindaraj
3. Thiru. J. Hemachandran
4. Thiru. K.C.Karuppanan
5. Dr. D. Kumaradoss
6. Thiru. S. Natarajan
7. Thiru. K.K.S.S.R Ramachandran
8. Thiru S. Ramaraj
9. Thiru. A.K.Selvaraj
10. Thiru A. Sivaperumal
11. Thiru. S. Sivaraj
12. Thiru. S G. Vinayaga Murthy

Table No. XXXIV

(Vide Page No.316)

Important Recommendations made by the Committee on Delegated Legislation during 2001-2006

1. The Committee recommended that a Procedure for re-appointment of Probationers and Approved Probationers be prescribed under the Tamil Nadu Municipal Corporation Service Rules, 1996 (First Report, Twelfth Assembly, 2001-2003).

2. The Committee recommended that the post of Administrative Officer be included in the "Method of appointment" by promotion to the post of Assistant Commissioner (Personnel) in the Tamil Nadu Municipal Corporation General Service Rules, 1996 (First Report, Twelfth Assembly, 2001-2003).

3. The Committee recommended that suitable provision specifying the time and date of occurrence of the accident be included in "Form SSW-V Accident Intimation Form" prescribed under Sub-clause 4(a) of clause-17 of the Tamil Nadu Manual Workers Social Security and Welfare Scheme, 1999 (Second Report, Twelfth Assembly, 2001-2003)

4. The Committee recommended that all users of Weights and Measures shall strictly display a board in a prominent place in their shops stating that the name and address of the Enforcement Officers to whom complaints could be lodged by the Public in the event of any under-weighment of products (Eighth Report, Twelfth Assembly, 2003-2004)

5. (i) The Committee recommended to add suitably to rule 28 "providing that the counting Agents present at the counting table shall be allowed to inspect the seals on the ballot box and satisfy themselves that they are intact before any ballot box is opened" in the Tamil Nadu Local Bodies (Election of Members to the District Planning Committee) Rules, 1999.

(ii) The Committee recommended that relevant provisions as provided in the conduct of General Elections be incorporated in rule-30 of the Tamil Nadu Local Bodies (Election of Members to the District Planning Committee) Rules, 1999 (Eleventh Report, Twelfth Assembly, 2003-2004).

TABLE No.XXXV

(Vide Page No.317)

COMMITTEE ON GOVERNMENT ASSURANCES (2001-2003)

(Constituted on the 11th September, 2001 and extended upto 31st March, 2003)

Chairman

1. Thiru. C. Gnanasekaran

Members

2. Thiru. M. Appavu
3. Thiru. K. Arumugam
4. Thiru. N. Ramu
5. Thiru. K.K. Sivasamy
6. Thiru. S.V. Thirugnanasambandam
7. Thiru. K.S. Thennarasu
8. Thiru. N.K. Perumal
9. Thiru. P. Ponnampalam
10. Thiru. B. Renganathan
11. Thiru. R. Vilvanathan #
12. Thiru. T. Velmurugan

Upto 1.3.2002.

COMMITTEE ON GOVERNMENT ASSURANCES (2003-2006)

(Constituted on the 21st May, 2003 and extended upto
31st March, 2006)

Chairman

1. Thiru. L. Santhanam

Members

2. Thiru. T. Arumugam
3. Thiru. S.N.M. Ubayadullah
4. Thiru. M. Karthe
5. Thiru. V. Krishnamoorthy
6. Tmt. R. Sarojaa
7. Thiru. M. Subbiahpandian
8. Tmt. C.M. Suryakala
9. Thiru. P. Dhanabal
10. Thiru. A.R. Malaiyapasamy
11. Tmt. D. Yasodha
12. Thiru. R. Vilvanathan

TABLE No.XXXVI

(Vide Page No.320)

STATEMENT SHOWING NUMBER OF ASSURANCES GIVEN, NUMBER OF ASSURANCES TREATED AS READ AND RECORDED OR IMPLEMENTED AND NUMBER OF ASSURANCES PENDING YEAR WISE.

Year	No. of Assurances given	No. of Assurances implemented or read and recorded	No. of Assurances pending
(1)	(2)	(3)	(4)
<u>Eighth Assembly</u>			
1987	635	634	1
<u>Ninth Assembly</u>			
1989	391	391	--
1990	548	548	--
<u>Tenth Assembly</u>			
1991	325	325	--
1992	480	474	6
1993	747	745	2
1994	360	357	3
1995	231	221	10
1996 (Upto 1.3.1996)	53	47	6

(1)	(2)	(3)	(4)
<u>Eleventh Assembly</u>			
1996 (From 25.5.1996)	339	314	25
1997	850	784	66
1998	734	680	54
1999	925	846	79
2000	1100	934	166
2001 (Upto 2.2.2001)	106	89	17
<u>Twelfth Assembly</u>			
2001 (From 31.5.2001)	152	105	47
2002	456	278	178
2003	969	438	531
2004	547	113	434
2005	653	35	618
2006	168	--	168
		TOTAL	2411

TABLE No. XXXVI (i) (Vide Page No.320)
STATEMENT SHOWING THE NUMBER OF ASSURANCES PENDING DEPARTMENT WISE AND YEAR WISE

NAME OF THE DEPARTMENT	1987	1988	1989	1990	1991	1992	1993	1994	1995	1996	1997	1998	1999	2000	2001	2002	2003	2004	2005	2006	TOTAL
1. Adi-Dravidar & Tribal Welfare	-	-	-	-	-	1	-	-	1	4	5	1	6	3	2	13	11	22	13	5	87
2. Higher Education	-	-	-	-	-	1	-	-	-	1	-	1	1	3	-	5	6	9	14	6	47
3. Home	-	-	-	-	-	-	-	-	1	2	4	4	4	4	4	11	35	18	28	5	120
4. Rural Development	-	-	-	-	-	-	1	-	-	-	5	3	12	2	1	3	20	14	38	4	103
5. Energy	-	-	-	-	-	2	-	-	-	-	-	-	3	4	-	5	22	23	10	17	86
6. Animal Husbandry, Dairy & Fisheries	-	-	-	-	-	-	-	-	-	-	-	-	1	3	-	9	23	45	34	18	133
7. Co-operation, Food & Consumer Protection	-	-	-	-	-	-	-	-	-	-	11	-	6	8	-	5	13	11	12	8	74
8. Handlooms, Handicrafts, Textiles & Khadi	-	-	-	-	-	-	-	-	1	-	1	5	1	6	2	6	9	3	9	-	43
9. Law	-	-	-	-	-	-	-	-	-	-	-	1	-	-	-	1	2	1	1	-	6
10. Small Industries	-	-	-	-	-	-	-	-	-	2	1	2	1	1	-	3	4	-	4	1	19
11. Social Welfare & Nutritious Meal Programme	-	-	-	-	-	-	-	-	-	-	-	2	3	1	1	1	10	22	21	2	63

NAME OF THE DEPARTMENT	1987	1988	1989	1990	1991	1992	1993	1994	1995	1996	1997	1998	1999	2000	2001	2002	2003	2004	2005	2006	TOTAL
12. Environment & Forest	-	-	-	-	-	-	-	-	-	-	-	1	2	3	2	5	20	11	29	8	81
13. Information & Tourism	-	-	-	-	-	-	-	-	-	1	2	3	2	4	9	14	7	7	13	-	62
14. Information Technology	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	3	1	5	1	10
15. Planning, Development & Spl. Initiatives	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	1	1	2	-	4
16. Industries	-	-	-	-	-	-	-	-	-	9	10	3	5	5	3	3	17	9	10	7	81
17. Labour & Employment	-	-	-	-	-	-	-	1	1	-	1	-	3	1	2	2	7	2	2	2	24
18. Municipal Administration & Water Supply	-	-	-	-	-	-	-	-	-	2	3	6	4	3	2	9	67	17	47	16	176
19. Revenue	-	-	-	-	-	1	-	1	-	2	2	6	4	16	2	5	6	17	27	-	89
20. Housing & Urban Development	-	-	-	-	-	-	1	-	-	1	-	1	-	2	1	1	12	2	6	2	29
21. Agriculture	-	-	-	-	-	-	-	-	-	1	8	4	5	41	1	12	23	13	25	3	136
22. Public (Elections)	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	3	-	-	-	3
23. Public	-	-	-	-	-	-	-	1	-	-	1	-	-	-	-	1	1	-	1	-	5

NAME OF THE DEPARTMENT	1987	1988	1989	1990	1991	1992	1993	1994	1995	1996	1997	1998	1999	2000	2001	2002	2003	2004	2005	2006	TOTAL
24. Youth Welfare & Sports Development	-	-	-	-	-	-	-	-	-	-	-	-	-	5	1	-	7	5	6	2	26
25. Tamil Development-Culture & Religious Endowments	-	-	-	-	-	-	-	-	-	-	1	4	2	6	4	9	23	29	36	10	124
26. Finance	-	-	-	-	-	-	-	-	1	-	3	-	-	1	-	1	1	-	5	-	12
27. Highways	-	-	-	-	-	-	-	-	-	1	2	-	1	13	2	7	47	26	23	11	133
28. Personnel & Administrative Reforms	-	-	-	-	-	-	-	-	-	1	-	1	1	-	-	-	-	-	-	-	3
29. School Education	-	-	-	-	-	-	-	-	1	-	1	2	4	16	8	10	16	9	10	2	79
30. Backward Class, Most Backward Class & Minorities Welfare	-	-	-	-	-	-	-	-	-	-	-	-	1	1	1	1	4	4	17	9	38
31. Public Works	1	-	-	-	-	1	-	-	2	3	2	1	4	4	3	11	37	41	51	11	172
32. Transport	-	-	-	-	-	-	-	-	2	-	1	-	2	1	1	3	18	15	19	9	71
33. Health & Family Welfare	-	-	-	-	-	-	-	-	-	1	1	3	1	7	9	19	55	57	98	5	256
34. Prohibition & Excise	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	1	-	-	3	4
35. Commercial Taxes	-	-	-	-	-	-	-	-	-	-	1	-	-	2	3	3	-	-	2	1	12
TOTAL	1	-	-	-	-	6	2	3	10	31	66	54	79	166	64	178	531	434	618	168	2411